Appendix- I

The minutes of meeting of Oversight Committee under Chairmanship of Hon'ble Justice (Retd.) Shri Rajes Kumar, Allahabad High Court held on dated 31.01.2019 at Circuit House, Allahabad in compliance of Hon'ble NGT order dated 28/8/2018 in O.A. No. 164/2018, Ashwani Kumar Dubey vs. Union of India and others.

The attendance sheet of Committee Members and stake holders is enclosed.

NTPC, MEJA

The members of the Committee headed by the Chairman visited the site of NTPC Meja on 30.01.2019. It has been informed by the officers of the plant that due to the lack of coal their commercial production has not yet started. They have also shown their arrangement for the storage of fly ash and bottom ash. Primafacie their arrangement appears to be satisfactory. However the issue of the storage and the disposal of fly ash shall be examined later on the start of the commercial production. Their officer have also informed that they are taking serious steps for plantation and creation of green belts.

JP power plant, BARA

The committee also visited the site of JP power plant on 30.01.2019. The committee found that out of 3 units only two units were in operation. There officers have also shown the provision of storage of fly ash and bottom ash. Mr. A.K Jain Vice President informed that virtually the disposal of the fly ash and bottom ash is almost 100 %. They have also shown the storage mechanism of the fly ash. He informed that the disposal of fly ash is mainly to the cement manufacturer and also shown the fleet of vehicles carrying on the fly ash. We found that the statement of Shri A.K Jain is correct. There is not much stock of fly ash as on date. We have also seen surroundings of the plant. We find that there is no appropriate greenery and plantation. We direct the company to take serious step for suitable plantation to create a green atmosphere surrounding the plant. They are directed to inform their future programme about the plantation within period of one month. Plant is also directed to give details of utilization of CSR Fund.

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STONE CRUSHERS

In Allahabad District there are 65 Stone Crushers as per list provided by the Regional Officer. It is informed that the Stone Crushers are mainly in Bhataudi Meja Area. Shri Deepak Chaurasia the representative of the Stone Crushers is present. He informs that there is no much generation of dust in the process of crushing of stone and in as much since the dust is useful the owner intent to retain the dust. He however submitted that the problem of dust is due to poor road, according to him there is virtually no road and it is only kachi road. He request that in case if the RCC road is constructed in area of about 10 Kms, the dust problem will be completely addressed. Shri D.P Yadav Senior Mine Officer informs that till date they are able to recover Rs. 8, 13, 10,425/- till December 2018 from the crusher owner being 10% of the royalty which is available for the use in the construction of road and other mining relating projects. It is brought to notice of DM about the government notification which related to Pradhan Mantri Khanij Yojana Scheme. Under this Scheme the central government give fund for the development of the Khanij area including the construction of the road etc. On enquiry being made that how much amount has been received under Pradhan Mantri Khanij Yojana for District Allahabad. He submitted that he will look into the matter and shall provide the details within 15 days. The committee is of the view that the construction of road where in the crushers are situated construction of RCC road are necessary to prevent the Air Pollution. The committee is also of the view that the construction should be made from the government agency namely PWD. Let the DM may take the estimate about the construction of 10 Kms. RCC road from PWD and the PWD Officers may be asked to participate in the next meeting. D.M. is directed to take all possible steps for the construction of road. It is made clear that the fund of District Mineral fund as stated above and fund of Pradhan Mantri Khanij Yojana may not be used without the permission of the Committee. The District Magistrate has assured to look into the matter of construction of road seriously. He assured that he will talk to PWD to construct the road on the realization of toll.

AIR POLLUTION / ENVIRONMENT

In order to make the Air Pollution free and create a good environment it is necessary that there should be greenery/ plantation surrounding the city. Shri Vijay Kumar Gupta Inspector Horticulture presented in the meeting informs that for the

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to visit the site of NTPC within a period one week and may also discuss the technical issues with the officers of the NTPC and their contractors. According to the Committee if this pond is also made in a same manner the problem of litching may be addressed. The committee is of the view that this pond may be made technically sound, usable and workable. It is told that initially 3 floating fountains were also in operation over the water but they are not working due to lack of water. The executive engineer assured that he may look into the matter and come back with the entire details within 15 days. The committee is of the view that by all means this pond may be made Technically sound, workable and operational.

We have also visited one small pond inside the garden which is called as lotus pond. It is told that earlier there were number of lotus plant but now there are only few plant. The water of the pond is also found dirty. We have been told that earlier there were abundant fishes but now the fishes are not seen. The Superintendent of the garden informs that the fishes washed away during the change of the water. Primafacie the statement is incorrect. It is matter of common knowledge that there are number of ponds which are made for fisheries and normally water is not being rotated or changed and are only cleaned to make it suitable so that fishes survive. The superintendent of the garden is directed to look into matter seriously, clean the water and make it in a form so that the fishes may survive. It is informed that there were 5 turtle in the pond, now-a-days no turtle is seen, the superintendent may explain that where those 5 turtles have gone. She may also take advise of Fishery Department in this regard.

The Superintendent informs that this garden is being looked after by the Horticulture Department. Apart from this garden the Horticulture Department also looks after the front portion of garden of Hon'ble High Court, front lawn of Circuit

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House, Tej Bahadur Sapru Hospital, Board of Revenue. She is directed to inform that how many employees are employed at various places. With complete list of name of employees (Permanent and daily wagers).

PLANTATION

It is informed that there were number of neem and peeple trees in the park but it is seen that there are only few neem and peeple tree. The Committee is of the view that the proper plantation has not been done or is not being carried on. The Superintendent is directed to give the inventory of the plants in the park and what steps are being taken for the plantation of the new plant.

On a visit to the surrounding of the park we have seen that there are 3 functional public toilets and three toilets are still under construction. It has been told that the 3 toilets which are under construction or in the process of construction are since last 4 months. They are appears to be no valid reasons these 3 toilets have not been finally constructed and made usable. The Committee may also he informed that whether why these toilets have been constructed on the instruction of the Hon'ble High Court or not because in the earlier writ petition the Hon'ble court has completely banned the construction in the Chandra Shekhar Azad Park. This information may be provided. The committee directs that no further construction may take place in the garden except to complete those projects which are in process, subject to any direction of the court. The committee further observes that all the pending projects which are going on in the vicinity of the company garden may be completed within in a period of one month. The

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Superintendent may also inform about the further programme of plantation in the garden. She may also inform how much employees are working in the garden both permanent and daily wagers. The superintendent is directed to give to the name of the Malees (both permanent and daily wagers) employed at various places. On querry being made that in a circle of garden why this round marble track is being constructed, the executive engineer of ADA informs that it is a Acupressure Track which will be good for health. It is asked that whether any advice has been taken from the expert of the Acupressure, he stated that the advice has been from one Shri Ashish consultant of Lucknow. It is informed that there are two renounced expert of Acupressure in India available at Allahabad namely Shri M.P. Khemka and Shri J.P Agrawal but no advice has been taken. To the knowledge of the committee Shri Ashish of Lucknow is not a expert of Acupressure. The committee is of a tentative view that this track will not be helpful for Acupressure treatment. Let the executive engineer may submit the advice and the details of project including its budget.

They are directed to submits the details by 18th of February. After the receipt of the report the matter may be reviewed. The date of the meeting shall be informed subsequently.

Rajes Kumar

(Justice Rajes Kumar)
Chairman
Oversight Committee (NGT)

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Appendix- II

The Minutes of Meeting of Oversight Committee under Chairmanship of Hon'ble Justice (Retd.) Shri Rajesh Kumar, Allahabad High Court held on dated 15.03.2019 at Circuit House, Prayagraj in compliance of Hon'ble NGT order dated 12.02.2019 in O.A. No. 670/2018 Atul Singh Chauhan Vs. Ministry of Environment, Forest and Climate change & others, and in compliance of NGT order dated 28.08.2018 in O.A. No. 164/2018, Ashwani Kumar Dubey Vs. Union of India and others.

The attendance sheet of Committee Members and stake holders is enclosed.

The members of Committee headed by the Chairman along with District Administration and Senior Mining Officer of Prayagraj visited the site of the sand mining being done (legal/illegal) along the bank of river Yamuna at Semri, Kanewa/Birwal, Tehsil Bara in District Prayagraj on 14.3.2019. Subsequently, the meeting held on 15.03.2019 regarding sand mining.

A. Senior Mining officer states in respect of illegal sand mining that as Per provisions of Mining Act there is a provision for the compounding wherein maximum amount is provided Rs. 25000.00, however, the Hon'ble NGT directed in its order to release the vehicle on taking 50% ex showroom value of the truck/vehicle, which according to Mr. Yadav is contrary to the provisions of the Mining Act. So far, they have released the vehicle after compounding maximum Rs. 25000.00 having regard the cost of mineral and its royalty. However, the order of Hon'ble NGT is being challenged before the Hon'ble Supreme Court. The matter is pending. So long the order of NGT exists, it is binding and has to be complied with unless set aside by the Hon'ble Supreme Court. The Committee directs the authority to follow the order of Hon'ble NGT. It appears that such stringent view has been taken to check the illegal mining.

Sri Yadav stated that there is no restriction in carrying the sand from one side of the river to another side by Boat.

Yesterday we have been taken by Mr. Yadav to Khand No. 4 at Village Semri allotted to C.L. Gupta and sons on the side of river Yamuna par (Another side of river). We have seen that no mining activity is going on in this side of the river Yamuna. However, on the other side of river which falls in Kaushambi as well as in Prayagraj, We found that mining was going on and permit holder was using JCB; on a query being made that whether this JCB is being used for

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the extraction of sand or for any other purpose. Lease holder states that JCB is used for labelling purpose of the sand. This requires verification. We direct Regional officer UPPCB Prayagraj (with the help of District Administration) to verify the usage of JCB for the sand mining or for any other purpose within 15 days.

Prima Facie the Committee is of the view that JCB is being used for excavation of sand both from the river Stream and outside the river Stream. We have also seen more than 100 of boats loaded with the sand and from some of the boat excavation from river Stream was being carrying on. Some of the photographs are enclosed. The local persons standing there states that these boats are being used for extracting the sand from river Stream by the permit holders. It is informed that sand of river Stream is of the better quality than the sand lying outside Stream.

It is noticeable to state that when no mining was going on at the side of river Yamuna at Semri why the Mining Officer Mr. Yadav has brought us to that place. The Committee is of the view that he has deliberately brought us to this place to keep away from actual fact.

Thereafter, one of the person claimed himself to be one of the permit holder stated that real place where the illegal mining is going on is Khand 10 Village Kainwa and Birwal. He escorted us to that place. Committee visited Khand No. 10 Village Kainwa and Birwal alongwith 4 Scientist i.e. Mr. Merajuddin, Member SEIAA UP, Dr. Arvind Mathur, Memnber SEIAA, Dr. Venktesh Dutta, Associate Professor, Baba Saheb Bhimrao Ambedkar University Lucknow & Mr. Sarvesh Rai, CPCB, Lucknow. Committee shocked to see the prevailing situation of illegal sand mining, as more than 1000 boats being plied by local persons involved in extracting the sand from river stream which is totally illegal. On query being made from Senior Mining Officer, Superintendent of Police (Yamuna Par) that whey the action is not being taken to stop such illegal mining. Sri Yadav and S.P. Yamuna Par states that various steps have been taken in the form of filing FIR and also invoking gangster Act, on such persons involved in illegal mining, a report is also being provided during meeting by S.P. Yamuna Par. Perusal of report shows that in some cases charge sheets have been filed, but in some matter still the issue is under inquiry. However, S.P. Yamuna Par admitted that none of the person has been arrested in Gangster Act till today or against the FIR. Committee is of the view that action taken by senior mining officer and Police officials are only eye wash. No

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serious attempts have been made against the defaulter to stop the continues illegal mining. However he assures that a stringent action will be taken on his part to stop the illegal mining and the monitoring in this regard, will be done on day-to-day basis. Let S.P. Yamuna Par, may give report in this regard within a month. Due to shortage of time, we could not visit other places; however, we have been informed that illegal mining activities is going on, in other places also.

Committee is of the view; sand is important for ground water recharge, on a riverbed it acts as a link between the following river and the water table and is part of the aquifer. Sand, pebbles and boulders prevent the river from changing the course and act as a buffer for the riverbed. Unplanned and extensive removal of sand from riverbeds beyond what is sustainable also amounts to destroying the nature habitat of biodiversity including fishes. The large-scale extraction of streambed materials, mining below the existing stream bed and the alteration of channel-bed form and shape lead to several impacts such as erosion of channel bed and banks, increase in channel slope, and change in channel morphology. These impacts may cause: (1) the undercutting and collapse of river banks, (2) the loss of adjacent land and / or structures, (3) upstream erosion as a result of an increase in channel slope and changes in flow velocity, and (4) downstream erosion due to increase carrying capacity of the stream, upstream, downstream changes in patterns of deposition, and changes in bed and habitat type.

In-Stream mining is ecologically unscientific and any River Bed Mining (RBM) can only be done in unsaturated zone in the floodplain. Excessive in-stream sand mining causes degradation of rivers. Therefore, there has to be periodic assessment of how much sand can be sustainably mined, as the quantity can vary from a river to river and within a river from stretch.

On the aforesaid facts, Committee is of the following opinion and proposes to issue following direction which is to be followed in future:

(a) Committee is of the opinion that regular illegal mining of sand from river stream is going on causing loss of revenue of several crores and also creating environmental damage.

(b) Illegal mining is going with the support and collusion of Mining Officers and Police Authorities.

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Direction:-

1. CCTV of larger range be installed at the specific places, where the illegal mining is going on to monitor the illegal mining. Satellite pictures can also be taken to identify the places where illegal mining is going on.
2. Regular patrolling of police squad be made on daily basis. Police party not only visit but also take photographs of each day particularly for the period between 8.00 A.M. to 6.00 P.M.
3. S.H.O. of concerned Thana and concerned mine officer may give daily report and send photograph to R.O. U.P. Pollution Control Board Prayagraj and to D.M. Prayagraj.
4. CCTV be also installed at all the exit points. From where loaded Trucks with sand, moves, to check the actual number of trucks departed and over loading.
5. In case of illegal mining and illegal movement of the truck and over loading, the trucks be immediately be seized and FIR be lodged and be released only in accordance to the order of the Hon'ble NGT.
6. D.M. and S.S.P. Prayagraj may make a surprise check periodically to watch the action of Police Officer and Mine Officers and send the report to the Chairman of the Committee.

B. Construction of road around Bhatauti Stone Crusher area, Mefa, Prayagraj.

Mr. Ram Adhar, Assistant Engineer, Provincial Division, PWD Prayagraj submitted the estimate of 7.5 KM road which is to be constructed of Rs. 1455.47 Lack. He submitted that estimates have been prepared excluding the GSB, sand and dust cast. Sri Deepak Chaurasia, representative of Bhatauti Stone Crushers, states that the estimate is highly excessive and a copy of the estimate to be provided for study. Let a copy may be provided by A.E., P.W.D. to the representative of stone crushers. In case if there is any objection in prepared estimate, he should submit his objection to the Chief Engineer PWD. The objection will be submitted to the Chief Engineer UPPWD Prayagraj. On the receipt of the objection, the Chief Engineer UPPWD Prayagraj is directed to look into the matter and after considering the objection filed by stone crusher representative, take the decision in this matter. Sri Chaurasia states that the objection will be filed within a week and the Chief Engineer is directed to decide the objection

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giving opportunity to the concerned parties. After the decision of CE the Committee may look into this matter.

C. Chanrdrasekhar Park (Compamnw Garden), Prayagraj

The matter has been discussed in detail with regard to pond, which is, at present, lying in abundant condition. VC, PDA stated that the matter has already been taken up as per direction given by the Committee. Estimate has also been prepared. He submitted that he will take all possible steps to expedite the restoration of pond. The Committee advises that at the time of construction of pond, they may take consultation from NTPC Meja where there is a big water storage pond has been constructed/under construction for the usage in industrial activities, which is a technically sound. They may also take advice from contractor. With regard to on-going construction including 3 toilets in the premises of the garden, it is stated that due to lack of fund it could not be completed. VC PDA assures that he will take necessary steps to complete the construction within one month. The Committee directs the Superintendent of Garden for restoration of fencing of boundary walls, which at present is not intact. MD/VC states that there is always shortage of fund, which is required for development and maintenance of the park. The sources of fund for garden is from ticket collection and annual budget allocated for maintenance. For any construction/alteration, funds is received from the government related to specified project. The account of fund which includes receipt is maintained by the Superintendent of the garden. Let the Superintendent give the detail of the fund of 2018-19 along with receipt and expenditure. The Committee is of the view that public limited company may be approached for contribution for various projects being under taken for the management of the park and its maintenance. Committee may also consider put/publish their name for the purpose of advertisement in respect of their annual contribution for the development and maintenance of the park.

The Committee is of the view that for beautification of the park, some rockery fountains may be installed at some places. VC/DM states that he may look into the matter and take necessary steps in this regard.

The Committee is of the view that security arrangement inside the park and outside the park is not satisfactory. The Police depute there are not discharging their duties. They are not taking regular rounding across the park. S.P. (City) Prayagraj present in the meeting states that he will look into the

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matter and will personally monitor the security. He suggested to place constable at various corners of the park and make them responsible for the assigned area. Let the meeting be fixed of the 15 days for review.

Rajes Kumar
(Justice Rajes Kumar)
Chairman
Oversight Committee (NGT)

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Appendix- III

The Minutes of meeting of Oversight Committee under Chairmanship of Hon'ble Justice (Retd.) Shri Rajesh Kumar, Allahabad High Court held on dated 29-03-19 with officials of Alfread park Company Garden & Deputy Director Horticulture, Prayagraj in compliance of NGT order dated 28.08.18 in O.A. No. 164/2018, Ashwani Kumar Dubey vs. Union of India and others.

Matter relating with Alfread park Company Garden, Prayagraj discussed in detail.

1. Superintendent Garden states that it is true that earlier printed tickets have been purchased without E-Tendering on higher rate but now tickets are being purchased after E -tendering at a very lower rate.
2. Soak pit of toilet no. 1 in the garden was filled with sewage. It was also got cleaned two times but it was not successful. Thereafter a decision was taken to construct a fresh soakpit which has been constructed through Puskar Jaiswal, General order suppliar Prayagraj is in operation. The Photographs of the design has been shown. Committee is of the view that design is not proper, admittedly it has not been designed by any architect/civil engineer. The supplier who has constructed the soak pit is also not a registered contractor for civil works. The construction appears to be defective. It is made clear that in future no construction will be made without obtaining design from architect/civil engineer and it should be constructed by the registered qualified contractor.
3. The superintendent stated that she is facing lot of problem in the toilet, particularly latrine part of the toilet. Usually these latrine accessories are found broken by the user or unauthorized person. Therefore it requires frequent repairing and maintenance. It is suggested that such latrine be kept in lock, the key may be kept with sweeper and a sticker may be pasted that whomsoever requires it's use, may obtain it's key from sweeper. Name and mobile no. of such sweeper may be mentioned in toilet at appropriate place easily visible to public.

   Superintendent garden informs that sweeper is provided by contractor. In each toilet two sweepers are engaged, one form 5 o'clock morning to 1 o'clock noon and other from 1 o'clock noon to 9 o'clock night. Committee is of the view that name and the mobile no. of sweeper may be reflected on the toilet so that they may be easily accessible and garden should be cleaned every day in the night after closure i.e. after 9 O' clock in the night.
4. Although the E-tendering is not mandatory up to the amount of Rs.10 lack but the committee is of the view that it is advisable to award contract/order above Rs. 1.00 lack by E-tendering.
5. Committee is of the view that area of Chandrashaker Park must be made more beautiful to attract tourist/visitors. Committee is of the view that at least 06 rockery fountain/fountain should be installed at the appropriate places. Committee is further of the view to make the entire park environmentally friendly for which rockery

fountain/fountain should be installed at the outer walking plaza. It is informed by the Garden superintendent that gate no. 6 has been provided for the entry and the exit to the sportsmen and employee of the stadium. They are not allowed to move elsewhere. In order to restrict their movement and with the view to make the park more beautiful & environment friendly, over bridge may be constructed between stadium and gate no. 6 of the garden.

6. Superintendent Garden is directed to make fountain installed near Chandrashaker Azad Statue within 10 days.

Rajes Kumar

(Justice Rajes Kumar)
Chairman
Oversight Committee (NGT)

Appendix- IV

The minutes of meeting of Oversight Committee under Chairmanship of Hon'ble Justice (Retd.) Shri Rajes Kumar, Allahabad High Court held on dated 12.09.2019 at Circuit House, Prayagraj in compliance of Hon'ble NGT order dated 12.02.2019 in O.A. No. 670/2018, Atul Singh Chauhan vs. Ministry of Environment & Forests, Govt. of India and others and in compliance of Hon'ble NGT order dated 28.8.2018 in O.A. No. 164/2018, Ashwani Kumar Dubey vs. Union of India and others.

The attendance sheet of committee Members and stakeholders is enclosed.

Mining of sand and its transportation in Prayagraj District:

Shri A.K. Singh, Senior Mine Officer, District Prayagraj has submitted a Chart giving details of name of 21 bidders, to whom the land has been allotted in e-auction being the highest bidder; details of cases where lease deeds have been registered and cases where lease deeds have not been registered; details where the deeds have been registered but the instalment has not been paid, therefore allotments have been cancelled. In some of the cases, the writ petitions are pending and in 04 cases the matter has been sent back by the Hon'ble High Court for reconsideration. In those cases where the deed has not been registered, he submitted that they have not been allowed to carry on any mining operation; however, their contract has not yet been cancelled and the orders for forfeiture of the earnest money and subsequent deposits made by them have not been passed.

The Committee is of the view that in cases where the deed has not been registered/executed the notices should be issued to the highest bidder for (1) cancellation of the contract, (2) forfeiture of the amount deposited and (3) prohibiting them not to carry on any mining operation on the land allotted and

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in case if they are found carrying on the mining operation, the necessary civil and criminal action shall be taken.

Shri A.K. Singh stated that since in some cases the matter is pending in the Hon'ble High Court and interim order has been passed prohibiting not to take any coercive action, no further action is being taken. He submitted that for the future period on the settlement of the policy by the State Government the Mining Department will take the necessary steps. He also submitted that the stocks of the sand, which were seized on the ground of illegal mining or illegal transportation, have been sold by e-tendering and only such stocks are being allowed for sale and transportation. Shri A.K. Singh is directed to file the necessary papers relating to e-tendering.

Shri Atul Singh Chauhan states that it is necessary to ensure that the stocked, auctioned sand would actually be removed from the place and it may not be substituted by stacking the illegally mined sand. He raised his apprehension that the stock may be substituted by illegally mined sand.

Shri A.K. Singh, Senior Mine Officer and S.P. Jamunapar stated that they are carrying on regular monitoring. Shri Singh has also shown the video with CCTV cameras to monitor the stock. Shri A.K. Singh stated that at present sand mining is stopped due to flood and will restart from 1st October 2019. He submitted that mining shall be permitted in accordance to the Government policy.

STONE Mining:

Shri Atul Singh Chauhan states that the notification has been issued for e-tendering on 12.04.2018 by the District Magistrate for the allotment of the lease of the various places for carrying on the mining of stone. He states that in respect of the area mentioned in the notification 'No Objection Certificate' has not yet been taken from the Forest Department which is mandatory. Shri A.K.

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Singh, Senior Mine Officer states that the e-auction has been held but the same has not been finalised due to non-issuance of 'No Objection Certificate' by the Forest Department. He submitted that the department will not finalise the e-auction held unless the NOC in respect the prescribed area is issued by the Forest department.

Mining of sand in Kaushambi District:

Shri R.P. Singh, Mine Officer, District Kaushambi is present. He submitted a Chart of 18 persons to whom the Patta has been allotted during the year 2018-19. The total allotment was to 18 persons. He has given the details that out 18 allotments, 08 allotments have been cancelled due to the non-deposit of the instalment. In the case of the remaining 10 cases, he is going to issue the notices for cancellation of the lease to the defaulters who have not deposited the instalment. The Committee directs him to furnish the details on the next date.

Shaheed Chandra Shekhar Azad Park:

The Superintendent, Garden states that it is not clear that whether the Garden Authority has to maintain the lawn inside the Circle or the contractor/PDA. Shri Gudakesh Sharma, Additional Secretary, PDA states that this is a very small issue which can be mutually settled. In case if she has any doubt, she can contact with the authorities of the PDA and the same shall be cleared. He assured that he will settle down the issue within one week.

The Superintendent, Garden also raised concern for the beautification of the park, particularly the area surrounding the statue of Shaheed Chandra Shekhar. She has brought to the notice of Committee three proposals of a Company ***INDOX FOUNTAIN AND POOL*** with the photographs and DPR. The Committee has perused the photographs and the DPR. The Committee is of the view that the three projects relating to the installation of the fountains and

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water falls will enhance the beautification of the park and the same should be installed in the park. The Superintendent states that for the installation of these fountains and water falls, she has sufficient fund to invest out of the tickets sold by the garden. However, the approval is required from the Committee constituted by the Hon'ble High Court in PIL No.51055 of 2014 Madhu Singh Vs. State of U.P. Let the Superintendent, Garden place this project before the Committee at an earliest so that the work may start at an earliest.

So far as the restoration and beautification of water body near Gate No. 1, which is lying abandoned at present, Shri Gudakesh Sharma Additional Secretary of PDA states that he has gone through the report where this issue has been discussed, in detail. He submitted that new Vice Chairman Shri T.K. Sibu has joined the PDA. He may be allowed some time to discuss the matter with the new V.C. and come back to the Committee with some positive and substantive proposals within 15 days.

The Superintendent, Garden has pointed out that there is a big encroachment in front of gate of Hanumat Niketan temple at the crossing point of Goswami Tulsi Das Chauraha. This encroachment is restricting movement of the vehicles and also creating jam at the crossing. In this view of the matter, it is necessary to remove this encroachment immediately. Shri Gudakesh Sharma states that he will look into the matter and do the needful. It may be mentioned here that in the Writ Petition / PIL No.51055 of 2014, Madhu Singh Vs. State of U.P., the Hon'ble High Court has categorically directed the PDA, Nagar Nigam and the administrative authorities to remove the encroachments inside the park as well as outside the park.

The Committee is of the view that the alleged encroachment should immediately be removed in compliance of the Hon'ble High Court order. The District Magistrate, Nagar Ayukt, Nagar Nigam as well as the Vice Chairman, PDA are directed to look into the matter seriously and in compliance of the

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High Court order, encroachment should be removed immediately. The necessary compliance report may be sent to the Committee within one month.

The Superintendent, Garden submitted that 03 (three) new toilets and Acupressure jogging track inside the Circle are under construction since several months and the aforesaid work has not yet been completed. The construction material is lying here and there which is causing difficulty in maintaining the lawn and cleanliness. She further submitted that at least 25 labours are residing inside the park. They are using the existing toilets in the early morning and evening in an undisciplined manner. In the result, the latrine parts of the toilets are either found to be dirty or sometimes they are broken also. Due to aforesaid reason, it has become difficult to keep the toilet clean and functional.

She submitted that these labours are directed to be removed from the premises. They are the labours of the contractor engaged by PDA. Shri Gudakesh Sharma, Additional Secretary, PDA states that due to the financial crisis the project could not be completed. However, he assured that the project shall be completed very soon within a period of one month. He also submitted that he may ask the contractor to settle the labours outside the premises of the park, except 02 (two) persons, if they are needed, who will be allowed to settle inside the premises meanwhile. He submitted that in case if these labours do not leave the premises themselves within a week, it will be open to the Garden Superintendent to remove them forcefully.

The Superintendent, Garden further states that the jogging track of red colour was the project of PDA. Its maintenance has also to be made by the PDA. The Committee has made a spot inspection of the jogging track. Prima facie, it appears that its construction is defective and not as per prescribed norms. The cushioning is negligible. At various places, its upper surface is peeled out. It is not at all serving the purpose of jogging track. The

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Superintendent, Garden submitted that the maintenance of this track is upon PDA but the same is not being properly done.

The Committee directs the PDA to make an enquiry and if the construction of the jogging track is found to be defective, the necessary action may be taken against the contractor and the concerned engineer and the contractor may be asked to reconstruct or make it workable as a jogging track. We have been informed that huge amounts have been invested in the jogging track. The details of the same may be provided. We have been informed that some budget – about rupees two crores was also sanctioned light and sound music. The same has not yet been installed. Kindly inform where the budget has gone and what is the future programme in this regard.

Rajes Kumar

(Justice Rajes Kumar)
Chairman
Oversight Committee, NGT New Delhi

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Appendix- V

The minutes of meeting of Oversight Committee under Chairmanship of Hon'ble Justice (Retd.) Shri Rajes Kumar, Allahabad High Court held on dated 08.01.2020 at Circuit House, Prayagraj in compliance of Hon'ble NGT order dated 28.8.2018 in O.A. No. 164/2018, Ashwani Kumar Dubey vs. Union of India and others and order dated 12.02.2019 in O.A. No. 670/2018, Atul Singh Chauhan vs. Ministry of Environment & Forests, Govt. of India and others.

The attendance sheet of committee Members and stakeholders is enclosed.

Mining of sand in District Prayagraj: In respect of Patta Nos. 1, 2 and 6, it is informed that the Patta has been cancelled on account of non-payment of dues by the lease-holders. Against the order of the cancellation, the parties have gone to Hon'ble High Court in a writ petition wherein the order of the District Magistrate has been quashed on the ground that the notice has not been issued by the competent authority, in pursuance of which the impugned cancellation order was passed by the D.M. The Hon'ble High Court has further directed the District Magistrate to re-hear the matter. In pursuance thereof, the matter has been re-heard and vide order dated 30.12.2019 all the three Pattas have been cancelled. However, Shri Anjani Kumar, Senior Mines Officer states that till date, the recovery notice has not been issued to them. On a query being made that both the recovery proceeding and the proceeding for cancellation are two separate proceedings and when the amount was due why RC has not been issued in respect of the amounts due and why they have waited for the cancellation of the order, he submitted that under the Rules the recovery could only be issued on the cancellation of the lease, without cancellation of the lease the RC could not be issued. Since they are not having the Rules at present so the Rules could not be produced before the Committee. Therefore, this issue cannot be looked into and may be examined on the next date. However, the Committee directs the authority concerned to issue the recovery notice/RC within a period of one week. Shri Anjani Kumar submitted that in case of the non-deposit and depositing it beyond time, there is a provision for the imposition of interest @

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18%, per annum, and this way the lease holder is liable to pay the amount due along with the interest @ 18%.

In respect of Patta No. 3 in favour of C.L. Gupta & Sons, he stated that although the bidder has deposited the earnest money but has not come forward to execute the lease deed and, therefore, the lease has not been finalised. The party has deposited 50% of the earnest money i.e. a sum Rs.4,18,40,000/-. He stated that C.L. Gupta & Sons has taken a lease at Semri, Bara for the period 27.02.2018 to 26.02.2023 and the present lease is for Bilore, Bara. He stated that C.L. Gupta & Sons is not interested in the execution of this lease deed and requested that his deposited money may be adjusted with the dues of another Patta at Semri, Bara. It is informed that the request of the party has been rejected. On a query being made whether the bid in favour of M/s. C.L. Gupta & Sons has been cancelled finally on account of non-execution of the lease deed, he submitted that no specific order has been passed in this regard and the matter is under consideration. The Committee is of the view that the Patta has been granted for the period 27.02.2018 to 26.02.2023. The Patta has not yet been settled. On account of non-settlement of Patta, the exchequer is suffering a substantial loss. In case if the final decision would have been taken much earlier and the proceeding for the re-settlement of the Patta could have been started, the revenue loss could be avoided. However, it is expected from the concerned authority to do the needful expeditiously, as early as possible, so that the Patta may be settled and the exchequer may start getting the revenue.

In respect of Patta No. 4, it is stated that this Patta at Semri, Bara has been allotted to M/s. C.L. Gupta & Sons for the period 27.02.2018 to 26.02.2023. It appears that the lease holder has not deposited the requisite amount and requested that the amount of Rs.4,18,40,000/- deposited against Patta No. 3 may be adjusted with the amount due. Shri Anjani Kumar, Senior Mines Officer stated that the District Magistrate has rejected such request. He further submitted that against the recovery and for the request of re-survey of the plot, the party has gone to the Hon'ble High Court in a Writ Petition No.22533 of 2019, which has been disposed of vide order dated 01.08.2019 with direction to the District Magistrate to decide the representation of the party. In view of the letter of the Director, Lucknow, the process of the survey is going on and on the receipt of the report the final order shall be passed. It is expected that the steps may be taken expeditiously. In the present case also, the Patta is for the period 27.02.2018 to 26.02.2023 and the money is outstanding against the party and no further amount has been deposited by the party, causing

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revenue loss. Therefore, it is requested that the necessary final order may be passed expeditiously.

In respect of Patta No. 5 in favour of M/s. Friends Group of Builders & Developers, it is stated that the matter is pending before the Hon'ble High Court in the Writ Petition No.21372 of 2019, wherein an interim order has been passed for not taking any coercive measures. In this case, he stated that the counter affidavit has been filed.

In respect of Patta No. 7 in favour of M/s Smita Enterprises, it is stated that on account of non deposit of the money, the bid has been cancelled and the earnest money has been forfeited. Let the concerned department may re-auction the Khand and get it settled as early as possible.

In respect of Patta No. 8 in favour of M/s S.S. Brothers & Co., it is stated that the matter is pending before the Hon'ble High Court in the Writ Petition No.23928 of 2019, wherein an interim order has been passed for not taking any coercive measures. In this case also, he stated that the counter affidavit has been filed.

In respect of Patta No. 9 in favour of M/s. Sakshi Construction Company at Jagdishpur, Bara, he stated that the lease deed could not be executed for want of clearance from the environment. Clearance from the environment is pending before SEIAA. He stated that the lease will be executed on receipt of the clearance from the environment/SEIAA. In the present case also, the lease period is from 27.02.2018 to 26.02.2023. It is unfortunate that till date, the lease has not been finalised with the result the revenue is suffering. The Committee is not going into the question that the matter is pending since long and on whose part there is negligence or latches. Let the concerned department may make sincere efforts to get the matter expedited.

In respect of Patta No. 10 in favour of M/s.Shanti Constrution Company, Shri V.S. Dubey, ADM (Admn.) states that the matter has been decided by Director, Mines and the area of the Patta has been reduced. Now the office will proceed in compliance of the order and shall report the subsequent proceedings to this Committee.

In respect of Patta No. 11 in favour of Shri Udai Pratap Singh at Kanjasa, Bara, he stated that the matter is pending before the Hon'ble High Court.

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In respect of Patta No. 12 in respect of Shri Ajay Lal at Dewaria, Bikar & Iradatganj, Bara, he stated that Government vide order dated 16.10.2019 has reduced the quantity of sand in view of the environment clearance and further directed in the matter that the amount deposited earlier shall be adjusted with the amount due. He submitted that the necessary action will be taken in accordance with the direction given by the government.

In respect of Patta No. 13 in favour of M/s Sakshi Construction Company at Palpur, Imiliya & Kalinjara, Karchhana, he stated that the matter is pending before the Hon'ble High Court.

In respect of Patta No. 14 in favour of Shri Surendra Kumar at Baswar, Karchhana, he stated that the matter is pending before the Hon'ble High Court.

In respect of Patta No. 15 in favour of M/s Vinay Kumar Shambhunath at Mohabbatganj, Karchhana, he stated that the lease deed could not be executed for want of clearance from the environment. Clearance from the environment is pending before SEIAA. He stated that the lease will be executed on receipt of the clearance from the environment/SEIAA. In the present case also, the lease period is from 27.02.2018 to 26.02.2023. It is unfortunate that till date, the lease has not been finalised with the result the revenue is suffering. The Committee is not going into the question that the matter is pending since long and on whose part there is negligence or latches. Let the concerned department may make sincere efforts to get the matter expedited.

In respect of Patta No. 16 in favour of M/S Raj Construction at Madauka, Mirakpur & Mahewapatti (Paschim), Karchhan, he stated that the lease deed could not be executed for want of clearance from the environment. Clearance from the environment is pending before SEIAA. He stated that since the party has taken another Patta and the lease has been cancelled, therefore the party has been blacklisted and in view of the Rules the blacklisted party cannot be allowed for any other lease. However, the necessary order is still awaited. It is expected from the authority concerned to pass the order expeditiously, preferably within a period of one month.

In respect of Patta No. 17 in favour of M/s Abhay Enterprises at Jahangirabad Madhopur Arail, Karchhana, it is stated that the matter is pending before the Hon'ble High Court in the Writ Petition No.23940 of 2019, wherein an interim order has been passed for not taking any coercive measures. In this case, he stated that action is being taken to file the counter affidavit.

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In respect of Patta No.18 in favour of M/s. Manish Ojha Building Material Supplier & Contractor at Mainapur, Sadar, he stated that R.C. has been issued.

In respect of Patta No.19 in favour of M/s. Manish Ojha Building Material Supplier & Contractor at Asrawal Khur, Sadar, he stated that on account of non-deposit of the money the lease has been cancelled and the earnest money has been forfeited. Let the department may settle a fresh lease as early as possible.

In respect of Patta No. 20 in favour of M/s Laxmi Construction at Phulwa, Bisauna Jonhwal, Sadar, he stated that the lease deed could not be executed for want of clearance from the environment. Clearance from the environment is pending before SEIAA. He stated that the lease will be executed on receipt of the clearance from the environment/SEIAA. In the present case also, the lease period is from 27.02.2018 to 26.02.2023. It is unfortunate that till date, the lease has not been finalised with the result the revenue is suffering. The Committee is not going into the question that the matter is pending since long and on whose part there is negligence or latches. Let the concerned department may make sincere efforts to get the matter expedited.

In respect of Patta No. 21 in favour of Smt. Sunita Nishad at Adampur (Madaripur) to Sadiyapur, Sadar, it is stated that RC is pending. He stated that the Patta has been cancelled. Let the fresh Patta be re-settled as early as possible after following the proper procedure.

Mining of sand in District Kaushambi:

A detailed chart of the status of 21 Pattas has been given.

In respect of Pata Nos. 1, 2, 3 and 4 in favour of Rishab Herbal, Harsh Enterprises, Smt. Keshari Nandan Singh & Shri Manish Ojha, it is stated that they are allotted the Pattas and the parties have deposited the requisite amount and for the outstanding dues they have given the post dated cheques. Shri R.P. Singh, Mines Officer states their post dated cheques have been accepted on the instructions from the Directorate of Mines.

In respect of Patta No. 5 in favour of Bharat Earth Movers, he stated that for non-payment of the outstanding dues, the notice for the cancellation of the lease deed has been issued. The proceedings for the cancellation of the lease will be taken shortly. Let the proceedings may be concluded at an earliest.

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In respect of Patta Nos. 6, 7, 8 and 9 in favour of Kunwar Infra-developers Pvt. Ltd., Sai Construction, M/s Balaji Coal Company & Sandip Enterprises, it is stated their Pattas have been cancelled by the Hon'ble NGT. The further proceeding for the recovery of the amount is offing and may likely to be concluded very soon.

In respect of Patta No. 10 in favour of Rajesh Enterprises, he stated that for non-payment of the outstanding dues, the notice for the cancellation of the lease deed has been issued. The proceedings for the cancellation of the lease will be taken shortly. Let the proceedings may be concluded at an earliest.

In respect of Patta No. 11 in favour of Sri Jaspal Singh, he stated that in pursuance of the order of the Hon'ble High Court dated 25.11.2019, notice has been issued for re-hearing. The matter is still pending. Let the matter be expedited at an earliest.

In respect of Patta Nos. 12, 13, 14, 15 and 16 in favour of Shri Sayyed Sahil, K.K. Associates, Shri Abdul Samad, Shrimani Gupta and Shri Rajesh Sharma, he stated that the original lease deed has been cancelled. Thereafter, the Patta has been put for re-auction. However, no bidder has come forward. It is stated that within a day or two, action for another publication for the re-auction and e-tender shall be taken.

In respect of Patta No. 17 in favour of M/s R.A. & Sons, he stated that for non-payment of the outstanding dues, the notice for the cancellation of the lease deed has been issued. The proceedings for the cancellation of the lease will be taken shortly. Let the proceedings may be concluded at an earliest.

In respect of Patta No. 18 in favour of Smt. Suketa Nishad, he stated that the Patta has been cancelled. However, the party has gone to the State Government in revision. The revisional authority has directed to re-hear the party.

In respect of Patta Nos. 19 and 20 in favour of M/s Bajrang Traders and Shri Shesh Narain Karwaria, he stated that these are recently settled Pattas, there is no outstanding dues against these two lease-holders.

Shri Atul Singh Chauhan, petitioner before the Hon'ble NGT made various submissions, namely, that the Patta has been made on the stream of the river and, therefore, the problem in the allotment had arisen and resulting in illegal mining and revenue loss. He submitted that the illegal mining by boats is

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still going on. He produced some of the latest photographs in this regard. Mr. Atul Singh Chauhan files his written submission, in writing, including all the evidences to demonstrate that the illegal mining is still going on. Copy of the submissions may be served upon the concerned Shri Anjani Kumar, Senior Mines Officer, Prayagraj. He is directed to give reply to each and every objection within 07 (seven) days. He may look into the claim of the petitioner that illegal mining is still going on.

Shri Atul Singh Chauhan further states that sale of sand from seized stock is causing the illegal mining. He submitted that what is actually happening is that the seized stock of sand is being substituted by the illegally mined sand and the sand of the seized stock remains the same and in this regard large scale illegal activities are going on the part of the officers and traders. Let a details of stock seized and its disposal of such sand be provided within 10 (ten) days.

He submitted that direction be issued that the order of auction of such seized sand should be subject to the approval of the Director, Mines. This Committee cannot pass such order. If the petitioner desires, he can approach the Director, Mines in this regard.

Committee considered the submissions of Sri Atul Singh Chauhan. From the evidence on record and the report of the Director, it appears that prima facie there is an error in the survey, preparation of map and carving out the Pattas for mining, in water stream of the river 'Yamuna', which is not permissible in law. It requires a deep enquiry and if it is found true that the Patta has been carved out in water stream, the necessary strict action may be taken against the officer(s) concerned.

It appears that everything is not going on well in Prayagraj. Out of 54 Pattas which have been carved out, only 21 Pattas have been settled for mining, for the period 27.02.2018 to 26.02.2023. The reasons behind non-settlement of other Pattas are not known. Even 21 Pattas which have been auctioned are not yet finalised, for the reasons stated above. Due to non-finalisation of Patta, the Government has suffered a huge loss of revenue, who shall be liable for revenue loss, is the matter of enquiry.

It appears that each and every stage action is very slow. Prima facie, it appears that no sincere efforts are being made to expedite the proceedings. The officers are not able to check the illegal mining. The illegal mining by the unauthorised person without holding the legal Patta and by the

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unauthorised persons from the stream of the water is continuously going on, which is apparent from the photographs produced by Shri Atul Singh Chauhan. The process of recovery is very slow. Till date, no amount has been recovered in a recovery proceeding.

Shri Atul Singh Chauhan further submitted that hundred of trucks loaded with the sand are being transported without the proper Rawanna and in this regard everyday 24 hours monitoring are neither being done by the Mine officers nor by the Police officers. It appears that some kind of collusion is going on. Recently, in a raid by the District Magistrate and SSP hundreds of trucks loaded with illegally mined sand, which were being transported without Rawanna, were seized. The newspaper cutting is enclosed herewith.

Upon the material on record, the Committee is of the view that the officers who are responsible for checking the illegal mining and settling the Patta and expediting the proceedings are not acting bonafiely, honestly and sincerely. The matter needs deep enquiry and the persons who are held responsible shall be punished.

In view of the above, the Committee advises that a deep enquiry may be made by fair and honest agency, if possible by C.B.I.

The situation of Kaushambi is also not good. The process of recovery is very slow. Till date, no amount has been recovered in a recovery proceeding. A deep enquiry is required to be made in case of Kaushambi also.

The next meeting will be held on 7th February, 2020 at Circuit House, Prayagraj at 11.00 AM.

Rajes Kumar

(Justice Rajes Kumar)
Chairman
Oversight Committee, NGT New Delhi

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Appendix- VI

BRIEF REPORT DATED 02.02.2020 OF THE NGT COMMITTEE IN THE MATTER OF OA NO. 164 OF 2018 (EARLIER OA NO. 276/2013) IN CASE OF ASHWANI KUMAR DUBEY Vs. UNION OF INDIA AND OTHERS

In pursuance of the order dated 28th August, 2018 issued by Hon'ble NGT in O.A. NO. 164 OF 2018, this Committee has held several meetings on the following dates:

25.10.2018	At Collectorate Meeting Hall, Sonbhadra.
23.11.2018	At Directorate of Environment Meeting Hall, Vineet Khand, Gomti Nagar, Lucknow.
27.12.2018	At Radisson Hotel, Varanasi.
31.01.2019	At Circuit House, Allahabad.
01.03.2019	At NTPC Vindhyachal, Madhya Pradesh.
07.06.2019	At Circuit House, Prayagraj.
31.07.2019	At Feroze Ganhdhi Unchahar Thermal Power Plant.
09.09.2019	At NTPC Vindhyachal, Madhya Pradesh.
22.10.2019	At Circuit House, Prayagraj.
25.11.2019	At Circuit House, Prayagraj in pursuance of the order of the Hon'ble Supreme Court in the matter of coal.
17.12.2019	At NTPC Vindhyanagar, Madhya Pradesh.

The copies of the minutes of the meetings have been sent to the Tribunal by email and by speed post. The perusal of the minutes of the meetings reveal that various actions have been taken by the Committee in compliance of the order of the NGT dated 28.08.2018. In the meetings, the

issues relating to the transportation of coal, the disposal of fly ash generated in the Thermal Power Plants, the emission of the stone dust in the stone crushers, the transfer of Mercury bearing brine sludge stacked in the premises of Grassim Industry to TSDF, the disposal of red mud generated in Hindalco Industries, the construction of four lane road from Shakti Nagar to Auri More, the maintenance of the capacity and quality of the water of Rihand Reservoir, the preservation of the Rihand Reservoir, the breach of Fly Ash dyke in the Power Plant of ESSAR, NTPC Vindhyanagar, Uttar Pradesh Rajkiya Vidyut Nirman Anpara, Lanco Thermal Power Plant have been addressed and the various measures have been taken and recommendations have been made.

Apart from the aforesaid activities, the Committee has also addressed the potable water supply (Fluoride free) to the villagers of Sonbhadra-Singrauli area and also addressed the Health problems and provided the Healthcare Mobile Van to each and every village to address the health issue to the residents of those areas.

With the great and sincere efforts, the Committee is able to achieve the various objects. Some of the objects achieved are as follows:-

(1) The construction of four lane road from Shakti Nagar to Auri More has been started after the inauguration by the Hon'ble Chief Minister of the State of Uttar Pradesh, which was possible only on account of a sincere effort and persuasion made by the Committee at the various stages to clear the hurdles in one year.
(2) Achieved the supply of potable water in stainless steel tanker to every village.
(3) Provided Medical Van to every village to look after the Healthcare.
(4) The disposal of the fly ash has been sufficiently increased by the Power Plants on account of the persuasion by the Committee time to time. The effort has been made in the execution of the agreement between NTPC and NCL to provide abandoned Gorbi Mines for the purposes of filling of

fly ash, although the filling has not yet been started - awaiting clearance from the Central Government.

(5) The District Magistrates, Sonbhadra and Singrauli are persuaded to provide abandoned mines for the purposes of filling the fly ash. Number of such abandoned mines have been provided to the Thermal Power Plants, as a result the filling has also been started.

(6) The breaching of the Fly Ash Dyke in a Thermal Power Plant is a serious matter, which has been dealt with sincerely taking serious and strong steps against the Power Plants.

(7) Action has been taken against the Thermal Power Plants to stop the re-occurring of the Fly Ash Dyke breach. To strengthen the Fly Ash Dykes, the necessary direction has been given which are duly mentioned in the last two minutes of the meetings. The monitoring in this regard is continuing.

(8) Strong step has been taken to stop the transportation of coal by road. However, on the basis of interim order by the Hon'ble Supreme Court, although the transportation of coal by road has been permitted but the transporters have been asked to transport coal by putting metal sheets. The matter relating to this issue is pending before the Hon'ble Supreme Court, on which the report had been sought by the Committee which has been submitted. The matter is likely to come up for hearing before the Hon'ble Supreme Court in the month of March-April, 2020.

(9) Strong step has been taken against Grassim Industry for the transfer of Mercury bearing brine sludge from their premises to TPG, Kanpur. Grassim went to Supreme Court and the matter is pending.

(10) The illegal stone crushers have been closed and a procedure has been contemplated to reduce the emission of the stone dust.

(11) Apart from the aforesaid, various steps have also been taken to reduce the water pollution and the air pollution, which are clear from the minutes of the meetings.

However, a regular monitoring of all the aforesaid aspects is required. In case if the monitoring will be stopped, the original conditions could be

The minutes of meeting of Oversight Committee under Chairmanship of Hon'ble Justice (Retd.) Shri Rajes Kumar, Allahabad High Court held on dated 07.02.2020 at Circuit House, Prayagraj in compliance of Hon'ble NGT order dated 28.8.2018 in O.A. No. 164/2018, Ashwani Kumar Dubey vs. Union of India and others and order dated 12.02.2019 in O.A. No. 670/2018, Atul Singh Chauhan vs. Ministry of Environment & Forests, Govt. of India and others.

The attendance sheet of committee Members and stakeholders is enclosed.

Mining of sand in District Kaushambi: Mine Officer submitted a chart giving detail of 20 Pattas, wherein he has given the detail of the amount recovered and the future amount recoverable. He stated that this report has also been given to the Director Mines. He further submitted that in cases where there was re-auction, no bidder had come forward. On an enquiry being made why the bidders had not come, he replied that due to bad quality of sand the bidders are not coming forward. Let the Mine Officer may inform this fact to the Director, Mines to get the necessary order from the Director, Mines for further action.

Mining of sand in District Prayagraj: Shri Anjani Kumar, Senior Mines Officer stated that he may be allowed one week's more time to give the reply to the petition filed by the petitioner (Shri Atul Singh Chauhan, petitioner before the Hon'ble NGT). Verbally he stated that various actions have been taken to stop the illegal mining with the help of the police. Shri Ashutosh Mishra, S.P. (Crimes) states that to check the illegal mining and the transportation the sand, number of F.I.Rs. have been lodged and Charge sheets have also been submitted. He has produced the details of such action taken by the police. A copy of the details has been provided to Shri Anjani Kumar to consider and refer the same in his reply. The District Magistrate states that very serious actions have been taken to check the illegal mining with the help of the police. SSP, Prayagraj himself has made the spot inspection and seized the vehicles as well as the F.I.Rs. have been lodged. Recently, he has also taken the action against his own constable. He submitted that they are trying their best to check

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the illegal mining. He further submitted that unless the stock of the stacked sand is removed, it would be difficult to check the illegal mining. However, he is trying his best to get the stacked sand removed from the places where they are stacked. He is hopeful to get it expedited.

Shri Atul Singh Chauhan, the petitioner states that the main problem is in the Baswar area where even today the huge illegal mining is going on by the operation of the JCB and Boats particularly in the night. Shri Anjani Kumar, Senior Mines Officer states that no illegal mining is going on by JCB or by boat. He himself inspected the area and did not find any illegal mining operation. However, the District Magistrate assured that he will look into the matter himself and assured that if any illegal mining is going on, he will get the same stopped. He stated that he will talk with the Senior Superintendent of Police for the establishment of a Police Chauki in the Baswar area for this purpose.

From the various actions taken and the reports submitted, the Committee is satisfied that a lot of effort has been made by the officers concerned to check the illegal mining and for the settlement of the mining Pattas. Committee hopes and expects that mine officers shall discharge their duties more effectively on the principle of Zero tolerance. District Magistrate is requested to make a surprise check along with the Senior Superintendent of Police in the Baswar area, whether any illegal mining is going on and, if it is so, the stringent action may be taken against those persons involved in illegal mining.

(Justice Rajes Kumar)
Chairman
Oversight Committee, NGT New Delhi

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Appendix- VIII

Meeting No. 42

MINUTES OF MEETING OF NGT OVERSIGHT COMMITTEE, UP LUCKNOW HELD ON 23.07.2020 AT 03-00 PM (ORGANISED WITH THE HELP OF NIC) IN OA No. 164 OF 2018 IN RE: ASHWANI KUMAR DUBEY VS UNION OF INDIA AND OTHERS,

THROUGH VIDEO-CONFERENCING

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Present: **Hon'ble Mr Justice SVS Rathore, Chairman, and**
Dr Anup Chandra Pandey, Member.

Other dignitaries present:

1. Shri Anil Garg, Secretary, Irrigation
2. Shri Anurag Yadav, Secretary, Urban Development
3. Shri Ajay Sharma, CEO, UPPCB
4. Shri RD Singh, Regional Director, CPCB, Lucknow
5. Shri Avdhesh Tripathi, Scientist C, CPCB Lucknow
6. Shri AK Tewary, Director Technical, UPRUVNL
7. Shri HP Singh, CGM, UPRUVNL, Anpara
8. Shri RP Saxena, CGM, UPRUVNL, Obra
9. Shri GK Mishra, CE, UPRUVNL, Obra
10. Shri Pratul Gupta, SE, UPRUVNL, Anpara
11. Shri VC Sahu, CGM NTPC Rihand
12. Shri SC Naik, GM, NTPC, Shakti Nagar
13. Shri Vijay Kumar Atteri, AGM NTPC Rihand
14. Ms Priti Sinha, DGM NTPC Lucknow

The Committee reviewed the progress of remedial action against pollution by Thermal Power Stations operating in Singrauli and Sonbhadra districts of Madhya

Pradesh and Uttar Pradesh in the light of NGT order dated 14.07.2020 in **OA No. 164 of 2018** in re: *Ashwani Kumar Dubey vs Union of India and others.*

Hon NGT in its order dated 14.07.2020 had directed that the disposal of fly ash produced by all the power stations be undertaken as per its direction dated 12.02.2020. The fly ash disposal in mounds and filling of ash in abandoned mines should be undertaken as per the CPCB guidelines. Hon NGT while accepting the report of CPCB regarding cost apportionment for desilting/restoration of Rihand reservoir including further study to be undertaken, directed the Irrigation Department to coordinate such study. Anpara TPS and Lanco-Anpara Power Plants may stop ash pond overflow discharged into Rihand reservoir to the extent the work remains unexecuted. The NTPC Vindhyachal was directed to deposit interim Environmental Compensation of Rs 10 crores as recommended by the Oversight Committee. Hon NGT further directed that the Power Plant should also develop RCC wall around the plant as recommended.

The Joint Committee of CPCB and UPPCB was directed to assess the Environmental Compensation in respect of Uttar Pradesh Vidyut Utpadan Nigam Limited, Anpara and NTPC Vindhyachal within two months.

The Oversight Committee reviewed the steps taken by the Power Plants in the light of above directions. Shri AC Sahu, CGM, Rihand mentioned that they have utilised 56% of fly ash till now this year. He mentioned that they have four semi-automatic fly ash brick plants and two fully automatic fly ash brick plants. They manufacture 30000 to 40000 bricks in a day. They have established a fly ash park at

Varanasi where they transport fly ash through railway rakes. For cement industries and asbestos industries at Satna and Katni, they are approving incentive packages. They have already installed three Ambient Air Quality Monitoring Systems and connected them with the server of CPCB. He suggested that the Central Government may be directed to issue notification to make use of fly ash bricks mandatory in their projects and also for use of fly ash for the purposes of filling of lands. He also requested that Hon NGT may issue appropriate orders to ban manufacturing of red bricks within 300 km radius of a Power Plant so that fly ash bricks can be used in these areas. Ash mound should also be accepted as a method of fly ash utilisation. He mentioned that National Highway Authority of India (NHAI) has agreed to utilise their fly ash and they are supplying it free of cost upto the range of 300 kms.

Shri AK Tewary, Director Technical, UPRVUNL mentioned that in Anpara they have utilised 38% of fly ash this year as compared to 7.7% last year. The district administration has assured to provide 07 number of mines, out of which 02 mines are undisputed. UPRUVNL will start filling fly ash after the allotment of mines to TPS and after obtaining NOC from CPCB/UPPCB. Regarding overflow from Anpara ash pond towards Rihand reservoir, he mentioned that they are planning to increase the height of fly ash dyke and also planning to divert Morcha Nala so that there is no overflow from fly ash dyke.

To a question whether filling of fly ash in abandoned mines would cause leachate problem for subsoil water, it was mentioned by Shri Ajay Sharma of UPPCB that there is a provision of HDPE liner and detailed guidelines of MoEFF&CC exist on

the subject. The Oversight Committee directed him to send a copy of the guidelines to the Committee.

Regarding desilting/restoration of Rihand reservoir, it was mentioned by Secretary Irrigation that they have already coordinated with UPRVUNL and given the study to Central Water and Power Research Station, Pune. It was directed that the Irrigation Department shall coordinate with the CPCB and UPPCB to apportion the cost of the study and further remedial action between various polluting power plants.

It was mentioned that Environmental Compensation imposed on NTPC has been stayed by the Hon Supreme Court on 21.07.2020.

The Oversight Committee directed that it would be sending detailed questionnaires unit-wise on the issues involved to all the power plants separately and after taking into account the replies of the power plants, next meeting shall be held after a fortnight.

Sd/-

(Dr Anup Chandra Pandey)
Member, Oversight Committee

Sd/-

(Justice SVS Rathore)
Chairman, Oversight Committee

July 23, 2020

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Appendix- IX

Meeting No. 58

MINUTES OF MEETING OF NGT OVERSIGHT COMMITTEE, U.P. LUCKNOW HELD ON 25.09.2020 IN OA NO. 164 OF 2018 (EARLIER OA NO. 276/2013) IN RE: ASHWANI KUMAR DUBEY VS. UNION OF INDIA & ORS. (ORGANISED WITH HELP OF NIC) THROUGH VIDEO-CONFERENCING

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Present: **Hon'ble Mr Justice SVS Rathore, Chairman, and Dr Anup Chandra Pandey, Member.**

Other dignitaries present:

1. Shri Anil Garg, Secretary, Irrigation Department
2. Shri Anurag Yadav, Secretary, Urban Development
3. Representative of MOEF & CC, Lucknow
4. Shri Ajay Sharma, CEO, UPPCB
5. Dr. D.K. Soni, Central Pollution Control Board, Lucknow
6. Mr. Awadhesh Tripathi, Scientist- C, CPCB, Lucknow
7. Shri Vijay Kumar Atteri, AGM, NTPC Rihand
8. Mr. Sandeep Goswami, ED, Lanco-Anpara
9. Mr. Himanshu Verma, Senior Manager, Lanco-Anpara
10. Mr. Rajligam, DM, Sonbhadra
11. Mrs. Geeta Dwievdi, Deputy Director, Horticulture
12. Mr. Anil Singh, Env. Head, Hindalco Industries (Aluminium Division), Renukoot
13. Mr. Sandeep Singh Rathore, Grasim Industries Ltd. (Chemical Division) Renukoot
14. Shri A.C. Sahoo, CGM, NTPC Rihand
15. Shri Ajit Kumar Tewary, Director Technical, UPRVUNL
16. Shri Sudeep Manna, NTPC Shaktinagar
17. Shri V. R. Shankar, Hindalco
18. Mr. R.P. Saxena CGM, UPRVUNL, Obra
19. Mr. D.C. Pandey, DGM, NTPC Lucknow
20. Mr. H. P. Singh, CGM, UPRVUNL, Anpara
21. Shri P.K. Gupta, Superintending Engineer, UPRVUNL Anpara

22. Mr. G.K. Mishra, GM, UPRVUNL Obra
23. Mr. S. C. Naik, GM, NTPC Shaktinagar
24. Mr. K.K. Maurya, Hindalco Industries (Power Division), Renusagar
25. Shri Utsav Sharma, RO UPPCB Ghaziabad
26. Shri Radhey Shyam, RO, Sonbhadra
27. Staff Officer, Mining Khadia Project

The Committee reviewed the progress of remedial action regarding pollution by Thermal Power Stations operating in Singrauli and Sonbhadra districts of Madhya Pradesh and Uttar Pradesh in the light of NGT order dated 14.07.2020 in O.A. No. 164 of 2018 in re: *Ashwani Kumar Dubey Vs. Union of India & Ors.* As far as State of U.P. is concerned, the issue for consideration in O.A 164/2018 is regarding acute pollution and acute damage to environment being caused by activities of thermal power plants in District Sonbhadra, Uttar Pradesh.

Hon'ble NGT in its order dated 14.07.2020 had directed that the disposal of flyash produced by all the power stations be undertaken as per its direction dated 12.02.2020. The fly ash disposal in mounds and backfilling of ash in abandoned mines should be undertaken as per the CPCB guidelines, so that latest technology is utilized and all necessary safeguards are adopted. Hon'ble NGT while accepting the report of the CPCB regarding Cost apportionment for desilting/restoration of Rihand Reservoir including further steps and study to be undertaken, directed U.P Irrigation Department to coordinate such study. Anpara TPS and Lanco-Anpara Power Plants were directed to stop ash pond overflow discharge into Rihand Reservoir. The NTPC, Vindhyachal was directed to deposit the interim amount of EC of Rs. 10 Crore as recommended by the Oversight Committee. Hon'ble NGT further directed that the Power Plant should also develop RCC wall around the plant as recommended.

The joint Committee of CPCB and UPPCB were directed to assess the Environmental Compensation in respect of UPVUNL, Anpara and NTPC Vindhyachal within two months. The transportation measures should be adopted as per suggestions of the Committee and directions of the Hon'ble Supreme Court.

The Oversight Committee reviewed the steps taken by the Power Plants in the light of NGT directions. NTPC organized All India Competition on "The Best Ideas for Disposal of

Flyash" in year 2019; in this regard, 08 practices were awarded. Mr. A. C. Sahoo, CGM, Rihand informed that many initiatives have been taken up including geo-polymer roads in NTPC Rihand (Northern Region) and Nano-concrete projects in NTPC Simadri (Southern Region) etc. The Committee directed him to compile all the steps taken, prepare a document and send it within a month to the Committee. In the meeting, it was informed that to promote offtake of dry flyash NTPC Rihand has procured 03 nos. of BTAP rakes for transportation of flyash in bulk quantity to cement industries and other potential users in economical and environment friendly manner. 1 rake comprising of 53 BTAP wagons has been received and a tie-up has been done with Birla Group to send the ash. MoU has been signed with M/S Reliance Cement (RCCPL) on 12.06.2020 for supply of approximately 1.2 lac MT flyash per annum through BTAP rakes. Supply of flyash through BTAP is expected to begin from 15.10.2020. Delivery of 2nd and 3rd BTAP rake is expected by 31.12.2020 & 31.03.2021 respectively.

The Pilot project for transportation of wet flyash in BOXN railway wagons: In order to establish a new avenue of ash utilization, NTPC Rihand has given permission to M/S ACC Ltd. for transportation of flyash in 10 rakes of tarpaulin covered BOXN wagons. This initiative of NTPC Rihand is first of its kind and 02 rakes of flyash have been dispatched on 10.08.2020 & 13.08.2020. Based on the outcome of pilot project, regular permission will be given to cement industries for transportation of wet flyash through BOXN wagons.

Mr. A. K. Tewary, Director Technical, UPRVUNL mentioned that Anpara and Obra TPS, had sent a letter for obtaining NOC for filling flyash after the allotment of mines. The district administration has assured to provide 07 nos. of mines, out of which 02 mines are undisputed.

Vide order dated 12.02.2020 in OA No.117/2014 , Hon'ble NGT considered the impact of non-utilization and proper disposal of fly ash by the TPPs on air quality, surface water, ground water, health and environment. After considering the notifications issued by the Ministry of Environment and Forest & Climate Change (MoEF&CC) requiring 100% utilization of fly ash by 31.12.2017 and applicable norms for utilization of fly ash, Hon'ble Tribunal directed preparation of action plans to achieve **100% utilization of fly ash** and for its scientific disposal. The Committee comprising MoEF&CC, CPCB and IIT Roorkee was to determine the liability of the TPPs for damages as per 'Polluter Pays' principle.

CPCB reported that EC in accordance with the formula has been imposed on all non-complaint TPPs for 100% utilization of flyash by 31.12.2017 as stipulated in the notification dated 27.01.2016. CPCB submitted a document to the Committee.

Mr. Gopal Krishna (GM, Obra) informed that NTPC Singrauli got a stay order regarding EC (i.e. 10 crore 76 lakhs) from Hon'ble Supreme Court. The present status regarding EC imposed on UPRVUNL Anpara (Rs. 21 crore 50 lakhs), UPRVUNL Obra (Rs. 07 crore 73 lakhs), NTPC Rihand (Rs. 15 crore 39 lakhs; on 21.07.2020 got an stay order from Hon'ble Supreme Court), Lanco- Anpara (Rs. 07 crore 98 lakhs; got a stay order from Hon'ble Supreme Court in September, 2020) and NTPC Shaktinagar (EC of Rs. 27 lakhs). In view of above, it was noted that stay orders have been received in case of several TPPs and UPRVUNL. The TPPs were asked to submit a copy of the stay order to the Committee as earliest.

Hon'ble NGT had directed to recover EC while UPPCB has taken the route of 40 percent bank guarantee. The Committee noted that it a wrong move and immediately it should be unfollowed.

Considering the question that whether filling of flyash in abandoned mines would cause leachate problem for subsoil water, it was directed to Shri Ajay Sharma (UPPCB) to send a copy of the provision of HDPE liner and detailed guidelines of MOEF&CC to the Committee. DM, Sonbhadra was asked to submit a copy regarding the abandoned mines in the area as there exist confusion regarding abandoned mines. Forest Dept. has declined to issue no objection certificate (NOC) which is a pre-condition to start the work of filling the abandoned mines. It was informed that such an activity does not fall within the purview of forest activity; hence, rules do not permit the same. In order to clarify, representatives from Forest Department were also called in the meeting but no one turned up. The Committee directed that Principal Secretary has to be summoned in the next meeting as it is very necessary in the larger interest of the public to start the work of filling the mines forthwith.

Shri Ajay Sharma, CEO UPPCB was directed to grant NOC regarding two mines to Anpara and Obra within two weeks and a detailed list regarding abandoned mines to be submitted to the Committee within 15 days from today.

It was informed by the official from NTPC Anpara that there is a low lying area in Anpara. The feasibility study is being conducted by BHU-IT and it fall in HFL area i.e. demarkable area and it is beyond the HFL area. The Committee directed to submit a written report of joint committee of UPPCB, Irrigation Department and UPRVUNL Anpara within 15 days. It is mentioned by the Committee that there are three applications in ETE with reference to backfilling and low lying area. The Committee directed UPPCB to submit a report regarding that within a week. There is an issue of Dalla mining; it is directed to UPPCB to resolve the matter. The Committee directed to conduct a meeting at District Magistrate Level within a week; all the stakeholders to be called in the meeting. DM should solve all the issues and send the report to the Committee immediately thereafter.

Task Force of Ministry of Power and Ministry of Coal was directed to submit a detailed list of abandoned mines/quarries for mine backfilling purposes to CPCB. DM is to be given a copy of such mines. Committee comprising CPCB and IIT Roorkee to assess the environmental damage and CPCB may notify the same accordingly for use by the TPPs as per applicable guidelines and obtain permission from State PCBs/PCCs.

The committee directed to submit current status of joint report of MoEF&CC, CPCB, IIT, Roorkee for enhanced utilization of fly ash in various sectors: mines, roads, cement, industries and bricks etc., along with its implementation status. CPCB to submit quarterly reports if received from the Joint Committee formed for ash utilization. If not received, then flag this issue and bring into notice of MoEF&CC.

Fly ash disposal in mounds and backfilling of ash in abandoned mines as per the CPCB guidelines. If necessary, Indian Bureau of Mines, Dhanbad may also be consulted so that latest technology is utilized and all necessary safeguards are adopted. Regarding the issue of fly ash disposal in mounds in Anpara, it was submitted by Shri A.K. Tewari that proposal has been made, feasibility study conducted by IIT-BHU and it is planned that regarding design and drawing IIT-Roorkee shall be coordinated with. In the order of Hon'ble NGT, it was mentioned that NTPC Dadri has made a good mound which can be analyzed and replicated elsewhere. In this regard, the Committee suggested that all the units may see this and implement it accordingly.

Shri Anil Garg, Secretary, Irrigation Department informed about the status regarding Cost apportionment for desilting/restoration of Rihand Reservoir, including recommendations given by the CPCB. The U.P Irrigation Department was directed to submit the detailed report to the Committee in this regard. The Committee suggested U.P. Irrigation Department to divide the amount given by U.P. Jal Vidyut Nigam (i.e. Rs. 69 lakhs) based on the interim formula and TPPs/ UPRVUNL to pay the amount accordingly. The Committee directed CPCB to conduct damage to environment assessment.

Shri A. K. Tewary (UPRVUNL Anpara) informed about overflow from Anpara TPS and Lanco-Anpara power plants ash ponds into Rihand reservoir, He mentioned that they are planning to increase the height of flyash dyke and are also planning to divert Morcha Nala so that there is no overflow from fly ash dyke. In this regard, the Committee directed U.P. Irrigation Department to conduct a meeting with U.P. Jal Nigam and UPRVUNL Anpara to solve the problem of ash pond overflow into Rihand Reservoir and send the report to the Committee within 15 days.

The liability for environmental compensation in respect of all the units has been assessed by a joint Committee of CPCB and UPPCB. UPRVUNL Anpara informed that one ash dyke would be completed by Nov., 2020 and second shall be completed within 04 months. NCL Units have submitted an application for exemption of environmental compensation from the Hon'ble Supreme Court.

The Committee pointed out the serious issue regarding the shifting of Mercury brine sludge and muck and directed Shri Sandeep Rathore form Grasim Industries to submit report received from NEERI and copy of stay order to the Committee.

The Committee noticed that the status of red bricks by use of clay/soil and by burning of coal, have no proper system of disposal. In this regard, Shri VR Shankar from Hindalco Industries informed about the status of red mud in the area. Regarding issue of ZLD, V.R. Shankar informed that untreated effluent is not being discharged since Feb., 2020. Peizometers and online AQMS have been installed. The Committee directed to RO, UPPCB to conduct an inspection and submit a fresh report to the Committee within a week.

All Thermal Power Plants have been directed by Hon'ble NGT to prove that their Ash Dykes are proper and scientifically designed. In this regard, the Committee directed all the Thermal Power Plants to submit a detailed report on the structural details of Ash Dykes and their adequacy for handling of Fly Ash generated; status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs; roadmap of Thermal Power Plants for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash; efforts to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines and status of DPR for project of desilting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle.

As per the directions given by the earlier Oversight Committee about the structural design and safety of dyke as well third party assessment by the technical institutes, the Committee directed all the TPPs/ UPRVUNL/ NTPCs to submit a fresh report and present an affidavit before the Committee within one month. In addition, the Committee also directed DM, Sonbhadra to submit a detailed report on the problem of drinking water, stone crusher and RO plants.

Based on the above reports, the present compliance status in **OA No. 164/2018** is as follows:

<table>
<tr><th>S. No.</th><th>Directions by Hon'ble NGT</th><th>Compliance Status (Yes/No)</th><th colspan="2">Current Status</th></tr>
<tr><td>1.</td><td colspan="4">Flyash Disposal as per order dated 12.02.2020</td></tr>
<tr><td>a</td><td>Status of steps taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notifi-cation issued by the MoEF &CC under the provisions of EP Act requiring 100% utilization and disposal of fly ash.</td><td>Partially Complied</td><td colspan="2">I. <u>M/s NTPC Rihandnagar</u> had utilized 31.04% fly ash in year 2017-18, 37.1% in year 2018-19 & 41.76% in year 2019-20 up to May, 2019. The ash generation and ash utilization at NTPC Rihand is as following:
<table>
<tr><th>Year</th><th>Ash Generated (MT)</th><th>Ash Utilized (MT)</th><th>Ash Utilization %</th></tr>
<tr><td>2016-2017</td><td>4854028</td><td>750825</td><td>15.47%</td></tr>
<tr><td>2017-2018</td><td>4345599</td><td>1348941</td><td>31.04%</td></tr>
<tr><td>2018-2019</td><td>3515893</td><td>1304383</td><td>37.10%</td></tr>
<tr><td>2019-2020</td><td>3901727</td><td>1684947.10</td><td>43.18%</td></tr>
<tr><td>April, 2020 to Aug.2020</td><td>1792562</td><td>1007699</td><td>56.22%</td></tr>
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			Following actions are being taken at NTPC Rihand for enhancing ash utilization: i. NTPC Rihand has installed 04 nos. of semi-automatic flyash brick plants and 02 nos. of fully automatic flyash brick plants. Presently, approx. 26000 flyash bricks/day are being manufactured at NTPC Rihand. These bricks are fully utilized in plant, townships, ash dykes and CSR works undertaken by NTPC Rihand. All buildings of NTPC Rihand are being constructed using flyash bricks only. ii. **Procurement of 03 nos. of BTAP rakes:** To promote offtake of dry flyash, NTPC Rihand has procured three BTAP rakes for transportation of flyash in bulk quantity by cement industries and other potential users in economical and environment friendly manner. 1st rake comprising of 53 BTAP wagons has been delivered by the manufacturer in July, 2020. MoU had been signed with M/S Reliance Cement (RCCPL) on 12.06.2020 for supply of approximately 1.2 lac MT flyash per annum through BTAP rakes. Supply of flyash through BTAP is expected from 15.10.2020. Delivery of 2nd and 3rd BTAP rake is expected by 31.12.2020 & 31.03.2021 respectively. For use of Fly Ash in Cement Industries/ Asbestos Industries at Satna and Katani regions, rates of incentive are under approval. iii. **Supply of pond ash to road construction projects:** Following initiatives have been taken for utilization of pond ash of Rihand in road construction works. The entire cost of ash transportation is borne by NTPC Rihand for road projects. • **MoU has been signed with NHAI** for supply of 02 lac CuM, of pond ash to NH-56 bypass road at Varanasi. Supply of flyash under MoU has been started from 26.06.2020. • **Approval has been obtained from NHAI** for supply of 15.5 lac CuM, of pond ash to NHAI road projects at Varanasi in NH-29 & NH-56. Contract proposals for ash transportation is under tendering process.. • **Contract awarded for s**upply of 0.5 lac CuM, of pond ash to PWD Chattishgarh for its utilization in construction of bypass road near Wadrafnagar.

			iv. **Pilot project for transportation of wet flyash in BOXN railway wagons:** In order to establish a new avenue of ash utilization, NTPC Rihand has given permission to M/S ACC Ltd. for transportation of flyash in 10 rakes of tarpaulin covered BOXN wagons. **This initiative of NTPC Rihand is first of its kind** and 02 rakes of flyash were dispatched on 10.08.2020 & 13.08.2020. Approx. 35000 MT of ash utilization is envisaged in above pilot project. Based on the outcome of pilot project, regular permission will be given to cement industries for transportation of wet flyash through BOXN wagons. v. **Providing flyash to brick manufacturer upto 300 kms radius:** To promote manufacturing and utilization of flyash bricks in the region, NTPC Rihand has already moved proposals for supply of flyash to brick manufacturer located within 300 kms from NTPC Rihand. Above proposal is under re-tendering. vi. **Low lying area filling using pond ash:** As per the provision of Flyash Notification of MOEF & CC, NTPC Rihand is undertaking the works of low lying area filling on NTPC land as well as Private Land using pond ash and making earth cover on ash filled area. In order to enhance flyash utilization levels, NTPC Rihand has proposed for low lying area filling upto the distance of 100 kms from the Plant with entire cost of ash filling to be borne by NTPC Rihand. It was further submitted that District Administration may also provide the list of wasteland available within 100 kms of NTPC Rihand. **vii. Backfilling of abandoned stone quarries:** In compliance of directives of Oversight Committee, an application dated 11.09.2019 submitted to Hon'ble District Collector, Sonbhadra for allocation of abandoned stone quarries of Dalla area. Follow up meeting was held with District Collector on 20.09.2019 and 27.02.2020 regarding abandoned stone quarry of NTPC Rihand. No stone quarry has been allocated to NTPC Rihand till date. Hence, it is requested once again to allocate abandoned stone quarries of Dalla region for its backfilling with pond ash at the cost of NTPC Rihand. viii. **Development of Ash Park at Varanasi:** NTPC Rihand has developed an Ash Park at Varanasi from where flyash is supplied in 40 kgs bag to Ash Bricks manufacturing units of Varanasi region so that use of flyash bricks can be

promoted. First lot of flyash packed in bags was dispatched to Varanasi on 06.06.2019 and Ash Park Depot-Varanasi has been formally inaugurated and made functional on 13.06.2019.

II. NTPC Shaktinagar had utilized 30.38% Fly Ash in year 2017-18, 35.21% Fly Ash in year 2018-19 & 39.24% Fly Ash in Year 2019-20 & 17.45% fly ash in year 2020-21 (till Aug.)

Generation: 32.06 LMT (19-20)
Utilisation : 12.58 LMT (19-20)

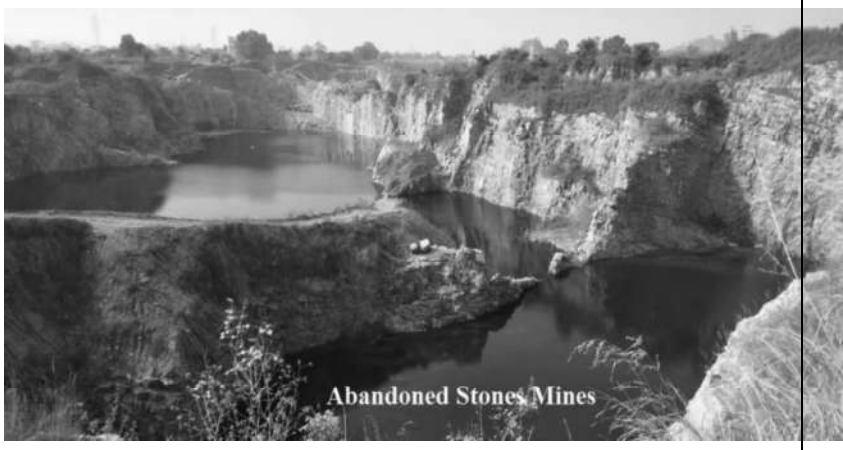
- NTPC Shaktinagar started supply of pond ash to NHAI road project NH-7 (between Varanasi to Hanumana) and cost borne by NTPC. Ash bricks being manufactured with 05 ash brick machines. Remaining ash is being disposed in ash dyke in scientific manner in wet form.
- NTPC Shaktinagar has installed five ash brick manufacturing plants in its own premises. Contract is under tendering process for two more ash brick plants.

III. M/s UPRVNL, Anpara has utilized fly ash about 5.59 % in year 2018-19. The industry has utilized fly ash in the Month of April, 2019 about 18.33%, May, 2019 about 4.19%, June, 2019 is 3.24%, July, 2019 is 2.73%, August, 2019 is 3.23%, September, 2019 is 1.603%, Oct., 2019 is 1.73%, Nov., 2019 is 2.43%, June, 2020 is 38.1%, July, 2020 is 29.9% and August, 2020 is 24.98% as per information given by the industry.

ANPARA TPP

Year	Total Ash Generated Lac MT	Total Ash Utilized Lac MT	Remaining ash disposed in ash pond	Percentage Ash Utilization
2015-16	38.67	0.12	38.55	0.32%
2016-17	40.30	0.30	40	0.75%
2017-18	42.13	0.73	41.4	1.74%
2018-19	43.99	2.23	41.76	5.07%
2019-20	36.24	1.41	34.83	3.69%
2020-21(up to June, 2020)	8.63	3.35	5.28	38.81%
2020-21(up to July, 2020)	11.79	3.45	8.34	29.90%
2020-21(up to Aug, 2020)	14.58	3.59	10.98	24.98%

i. Average ash generation during 2019-20 is about 36.24 Lac ton i.e. approx. 9928 MT/day. (3.02 Lac MT/month)

			ii. Average annual utilization of fly ash in year 2019-20 is 1.41 Lac Ton iii. Remaining ash is being safely disposed in the Ash dyke in the form of Ash slurry. Apart from the above, it is to intimate that Anpara TPS is situated in power hub area where 20,000MW (approx.) electricity is being generated through different Power Stations resulting in huge production of ash. At present, in the vicinity of Anpara Thermal Power Station there is no cement factory as well as no major road project running due to which the fly ash utilization from Anpara TPS is on lower side. However, following efforts have been made by Anpara TPP for achieving 100 % fly ash utilization:- i. After getting NOC from Mining department, UPPCB, Forest department and Revenue department tender be filled for fly ash filling in the stone quarries and that area may be developed. ii. **Ash Utilization in stone quarry of Anpara TPS**: District Administration has assured to provide 07 nos. abandoned stone quarries in Billi Markundi area (8.4 Acre) out of which 02 mines are undisputed in which UNL will start filling ash after allotment. In these two mines approx. 2.0 Lac MT ash can be filled. Other 05 mines have dispute of ownership between Revenue department and Forest department. After resolving the dispute UPRVUNL will fill the ash approx. 5.0 Lac MT in these mines.  Abandoned Stones Mines 04 nos. abandoned stone quarries in Dala-Bari area have been identified for filling of ash. Clearances for above stone quarries have been obtained from Revenue, Forest and Mining department. For obtaining NOC from UPPCB an

			online application has been filed on 03.09.2020. After getting the clearances from UPPCB, Anpara and Obra TPS will start filling of ash in these mines. **Comments by UPPCB:** District Magistrate, Sonbhadra has allotted 07 stone quarries to M/s UPRVUNL Anpara and Obra for utilization of fly ash. There was a dispute between forest department and revenue department regarding title of abandoned mines, which has been resolved. iii. **Ash filing in Low lying area- of Anpara TPS**: A low lying area was identified in Dibulganj village near Anpara TPS to dispose off about 7.0 Lac MT ash for which online application was filed with UPPCB in March, 2020 for obtaining NOC. The same is pending for approval from UPPCB. iv. There have established a fly ash park at Varanasi where they transport fly ash through railway rakes. v. For cement industries and asbestos industries at Satna and Katni, they are approving incentive packages. There are three Ambient Air Quality Monitoring Systems already installed. vi. Ash mound should also be accepted as a method of fly ash utilization. National Highway Authority of India (NHAI) has agreed to utilize their fly ash and they are supplying it free of cost within the range of 300 kms. vii. In Anpara, there is 38% fly ash utilization as compared to 7.7% last year. There are seven abandoned stone quarries in which filling of fly ash has started taking place. Regarding overflow from Anpara ash pond towards Rihand reservoir, planning to increase the height of fly ash dyke and to divert Morcha Nala is being done so that there is no overflow from fly ash dyke. **Comments by UPPCB:** M/s UPRVUNL Anpara, Sonbhadra has applied one application for disposal of fly ash for reclamation of low lying area and M/s UPRVUNL Obra, Sonbhadra have applied 03 applications for disposal for fly ash for reclamation of low lying area. All applications are under consideration. **<u>Other avenues for ash disposal/utilization- of Anpara TPS</u>** viii. Anpara TPS has initiated proposal for developing ash

			mounds in its vicinity for landscaping work. ix. Anpara TPS has invited Expression of Interest in July, 2020 for lifting of fly ash from the users. x. The capacity DFAES of BTPS is to be enhanced along with augmentation with ATPS. xi. About 3.0 Lac MT Pond Ash has been utilized in raising of ash dyke and nearly 7.0 Lac MT pond ash shall be utilized within 6 months. xii. Selling of Cenosphere from ash pond is being done and about 150 MT Cenosphere shall be collected in one year. xiii. Anpara TPS is situated in power hub area where 20,000MW (approximately) electricity is being generated which results in production of ash in high quantity. At present, in the vicinity of Anpara Thermal Power Project there is **no cement factory** and **no major road project** is under construction due to which the fly ash utilization from Anpara TPS is poor. Anpara TPS will go for construction of ash mounds nearby the ash dyke area. **IV. M/s Hindalco Industries Ltd. (Power Division) Renusagar, Sonbhadra** utilized about 100% fly ash in financial year 2019-20 and 76% fly ash has been utilized in financial year till August, 2020 as informed by the industry. Industry has also informed that currently fly ash is being utilized in following sectors: a) Flyash is being utilized by Cement making companies (M/S Jaypee Cement, M/S Prism Cement, M/S Shree Cement, M/S Eco Cement, M/S Ultratech Cement, Dalla; M/S Birla Corporation and some other cement making companies). b) Flyash is being utilized by Brick making Companies (M/S Suresh Enterprises, M/S Power Engg. Associates & M/S Manish Enterprises). c) Flyash is being utilized by a unit in their Brick making plant for making fly ash bricks. d) Flyash is being used by Cement sheet making Companies (M/S Ramco Industries, M/S UAL, Jaunpur & M/S Hyderabad Industries). e) Flyash is being utilized for Cement plaster at its own civil jobs. **V. M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra** utilized 28.39% in financial year 2019-20 and 27.07% till June, 2020. The industry also approached NCL and NHAI for

fly ash utilization.

The ash generation and ash utilization at **M/s Lanco Anpara-C TPS**

Year	Ash Generation (MT)	Fly Ash Generation (MT)	Fly Ash Utilization (MT)	% Ash Utilization	% Fly Ash Utilization
2019-2020	1577909	1262327	358340	22.71	28.39
2020-2021	434104	347283	94000	21.65	27.07

Hon'ble NGT directed that the fly ash disposal in mounds and filling of ash in abandoned mines should be undertaken as per the CPCB guidelines. **Anpara TPS and Lanco-Anpara Power Plants** may stop ash pond overflow discharge into Rihand reservoir to the extent that the work remains unexecuted. For utilisation of 56% of fly ash, there are four semi-automatic fly ash brick plants and two fully automatic fly ash brick plants and they manufacture 30000 to 40000 bricks in a day.

VI. <u>M/s Obra Thermal Power Plants, Obra, Sonbhadra</u> informed that average utilization of fly ash through M/s Ultratech Cement Ltd., Dala, Sonbhadra ia about 12000 MT/Month. Remaining ash is being safely disposed in the ash dyke in the form of ash slurry. Moreover, MoU for lifting 4500 MT/Day fly ash is almost in final stage with M/S ACC Ltd. Industry has also informed that average ash generation during last 04 months is about 1,14000 MT/month, about 8.6 % fly ash is being supplied to M/s Ultratech Cement Ltd., Dala, Sonbhadra.

The ash utilization of Obra TPS is as per table below:

Year	Total Ash Generated Lac MT	Total Ash Utilized Lac MT	Remaining ash disposed in ash pond	Percentage Ash Utilization
2015-16	14.77	2.92	11.85	19.77%
2016-17	13.85	3.83	10.02	27.66%
2017-18	13.26	2.25	11.01	16.97%
2018-19	7.80	0.90	6.9	11.58%
2019-20	11.14	0.86	10.28	7.71%
2020-21 (upto June, 2020)	2.99	0.18	2.81	6.02%
2020-21 (upto Aug., 2020)	5.687	0.30	5.387	5.28%

			i. Presently only 4 units of 200 MW of Obra BTPS is unc operation. ii. Average ash generation during last 4 months has been 38 MT/day. (114000 MT/month) iii. Average utilization of fly ash through UltraTech cement facto is 400 MT/day (12000 MT/month) iv. Average utilization through Brick manufacturer is 4 MT/day (1 MT/month) v. Remaining ash is being safely disposed in the Ash dyke in t form of Ash slurry. Following efforts have been made by Obra TPP for achieving 100 fly ash utilization:- • MoU for lifting 4500 MT/day fly ash is almost in final stage wi M/s ACC Limited. After agreement, ash lifting will be done fro 5X200MW Obra BTPS (4 Units of which are under operation) well as from 2X660 MW Obra C.. M/s ACC Limited is going establish its cement plant at Salai Banwa which is approx. 8- km away from Obra Thermal Power Station. • District Administration had marked 7 nos. abandoned sto quarries in Billi Markundi area (Area 8.4 Acre) out of which mines of Area 3.6 Acre have been allotted by Mining departme and NOC from Revenue department and Forest department h been obtained for filling dry fly ash/ Pond ash. For obtaini NOC from UPPCB an online application was applied throu Nivesh Mitra on 3 Sep 2020, in which UNL will start filling a after NOC and tendering process. In these 4 mines approx. 3 Lac MT ash can be filled. • District Administration has provided a low lying area near Loc Toll Plaza near Circuit House for reclamation and developme by filling fly ash. For obtaining NOC from UPPCB an onli application was applied through Nivesh Mitra on 6th Aug., 20 and NOC will be obtained soon. After getting NOC from UPPC tendering process for filling ash will start. • Obra Colony has low lying area in Sector 2 and 3. Approx 2 Lakh cum ash filling will be done in first phase. For obtaini NOC from UPPCB an online application was applied throu Nivesh Mitra on 5 Aug 2020 and the same will be obtained soo After getting NOC and tendering process for backfilling this ar with about 5-10 Lakh cum ash shall be done. **Action Taken by CPCB:** CPCB vide letter dated 09.09.20 requested UPPCB & MPPCB to take appropriate action for ensuri compliance of these directions of Hon'ble NGT by the concern

			power plants.
1.b	**Status of EC imposed or realized on the non-compliat TPPs**	**Partially complied**	**<u>Details of EC Imposed on TPPs:-</u>** ▪ **<u>M/s NTPC Rihand (Stage-I, II, III), Sonbhadra (U.P.)</u>** EC of Rs 45,90,000/- imposed on NTPC Rihand due to non-compliance of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974. With reference to the NGT order dated 12.02.2020 in OA No. 117/2014 in the matter of Shri Shatanu Sharma Vs. Union of India & Ors., CPCB vide letter dated 02.07.2020 has imposed EC of Rs 15.39 crores. In this regard, it is submitted that NTPC Ltd. filed Civil Appeal No. 2713/2020 in Hon'ble Supreme Court against the order dated 12.02.2020 of Hon'ble NGT. Hon'ble Supreme Court vide order dated 21.07.2020 has granted stay for submission of EC as directed by Hon'ble NGT. ▪ **<u>M/s NTPC Ltd. Shaktinagar, Sonbhadra</u>** **EC of Rs 27,00,000/- imposed** due to non-compliance of Air (Prevention & Control of Pollution) Act, 1981. A levy of Rs. 10.76 crore has been imposed as EC and CPCB has asked to submit vide letter dated 02.07.2020. NTPC raised an appeal against which stay has been granted by Hon'ble Supreme Court vide order dated 21.07.2020. ▪ **<u>M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra</u>** **(a) EC of Rs 6,11,40,000/- imposed** due to non-compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 (b) On the basis of inspection made by Hon'ble Chairman and Member of Oversight Committee dated 15.12.2019, show cause notice was issued on 16.01.2020 for imposing Environmental Compensation of Rs 41,10,000 to Thermal Power Plants. ▪ **<u>M/s Lanco Anpara Power limited, Anpara, Sonbhadra</u>** **EC of Rs 23,70,000/- imposed** due to non-compliance of Water (Prevention & Control of Pollution) Act, 1974. The Thermal Power Plant deposited the UPPCB's share of Rs.

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<td>9,48,000 as EC on 30.12.2019.

With reference to the NGT order dated 12.02.2020 in OA No. 117/2014 in the matter of Shri Shantanu Vs Union of India & Ors, CPCB vide letter dated 02.07.2020 has imposed EC of Rs. 21.5 Crores. In this regard, it was submitted that Anpara TPS will file Civil Appeal in Hon'ble Supreme Court against above mentioned order.

▪ <u>M/s UPRVUNL Obra Unit-B, Sonbhadra</u>

EC of Rs 6,11,40,000/- imposed due to non-compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974.

▪ <u>M/s Hindalco Industries Ltd. (Power division) Renusagar, Sonbhadra:</u> Utilization/disposal of fly ash for reclamation of Low Lying area and Stowing/ back filling of abandoned Mines/ Quarries is under process. M/s Hindalco Industries Ltd. (Aluminum division), Renukoot & M/s UPRVUNL Anpara, Sonbhadra have applied for CTE from UPPCB for filling of Low Lying Area.</td>
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<td>1.c</td>
<td>CPCB may levy Environmental Compensation in accordance with the formula referred to above w.r.t. individual in accordance with law</td>
<td>Partially Complied</td>
<td>Action taken by CPCB: In compliance of the Hon'ble NGT order dated 12.02.2020, CPCB computed the amount of Environmental Compensation for individual TPPs for non-utilization of 100% fly ash for years 2018 (2018-19) and 2019 (2019-20), respectively, and informed EC amount to the concerned TPPs vide letter dated 02.07.2020. The details of Environmental Compensation amount computed w.r.t. the 05 TPPs located in Sonbhadra, U.P. namely NTPC Singrauli STPS, NTPC Rihand STPS, UPRVUNL Anpara A, B & D TPS, Lanco Anpara C TPS and UPRVUNL Obra TPS are presented below:
<table>
<tr><th>Name of TPPs</th><th>Capacity 2018-19 (MW)</th><th>% Ash Utilization in 2018-19</th><th>EC for 2018 (2018-19), (in Rs.)</th><th>Capacity 2019-20 (MW)</th><th>% Ash Utilization in 2019-20</th><th>EC for 2019 (2019-20), (in Rs.)</th><th>Total EC for 2018 (2018-19) & 2019 (2019-20), (in Rs.)</th></tr>
<tr><td>NTPC Singrauli STPS</td><td>2000</td><td>35.21</td><td>5,55,37,327</td><td>2000</td><td>39.24</td><td>5,20,78,177</td><td>10,76,15,504</td></tr>
<tr><td>UPRVUNL Anpara A, B & D TPS</td><td>2630</td><td>5.29</td><td>10,67,54,945</td><td>2630</td><td>3.90</td><td>10,83,17,861</td><td>21,50,72,805</td></tr>
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			NTPC Rihand STPS	3000	37.10	8,08,71,807	3000	43.18	7,30,48,312	15,39,20,119
			UPRVUNL Obra TPS	1000	11.59	3,78,90,660	1000	7.94	3,94,54,554	7,73,45,215
			Lanco Anpara C TPS	1200	22.03	4,00,99,031	1200	22.71	3,97,49,245	7,98,48,276
1.d	**Implementation of CPCB Guidelines of May, 2019 for Utilization/Disposal of Fly Ash for Reclamation of Low Lying Areas and in Stowing/ Back filling of Abandoned Mines/ Quarries**	**Partially Complied**	▪ NTPC approached Supreme Court against the imposition of EC on its Plants and stay order has been received for all. Several other plants, including UPRVNL also approached Supreme Court. ▪ **<u>M/s NTPC Anpara</u>** A low lying area was identified in Dibulganj village near Anpara TPS to dispose off about 7.0 lac MT ash for which online application was filed in the month of March, 2020 to UPPCB for obtaining NOC. The same is pending for approval from UPPCB. District Administration has assured to provide 07 nos. abandoned stone quarries/mines in Billi Markundi, Sonbhadra area (Area 8.4 Acre) out of which 04 mines are undisputed in which UNL will start filling ash after allotment. In these four mines approx. 4.0 Lac MT ash can be filled. Other 03 mines has dispute of ownership between Revenue department and Forest department after resolving the dispute UPRVUNL will fill the ash approx. 3.0 Lac MT in these mines. ▪ **<u>M/s NTPC Obra</u>** According to CPCB Guidelines NOC from Concerned departments i.e. Mining, Forest and Revenue had been obtained for Abandoned Stone mines and an online application had been applied through Nivesh Mitra on 3 Sep 2020. For filling ash in low lying area at location near Lodhi Toll plaza and low lying area of Obra Sector 2 and 3 an online application had been applied through Nivesh Mitra on 6 Aug 2020 and 5 Aug 2020 respectively. ▪ **<u>M/s NTPC Rihand</u>** It is submitted that an application submitted to Hon'ble District Collector, Sonbhadra on 11.09.2020 for allocation of abandoned stone quarries of Dalla region. However, no abandoned mines were allocated to NTPC Rihand for							

			stowing/ backfilling with pond ash/ flyash. ▪ **M/s NTPC Shakti Nagar** Mine or voids filling work has not materialised. Pond ash being utilised in road construction work NHAI (Varanasi to Hanumana road part) **Comments by UPPCB:** M/s UPRVUNL Anpara, Sonbhadra and M/s Hindalco Industries have applied one application each for disposal of fly ash for reclamation of low lying area. Similarly M/s UPRVUNL Obra, Sonbhadra have applied 03 applications for disposal of fly ash for reclamation of low lying area. All applications are under consideration. **Comments by CPCB:** MoEF&CC issued Office Memorandum dated 28.08.2019 to all SPCBs/PCCs regarding "Guidelines for disposal/utilization of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries".
1.e	**Task Force of Ministry of Power and Ministry of Coal may recommend list of abandoned mines/quarries**	**-**	**-**
1.f	**Implementation of CPCB Action Plan**	**Partially Complied**	Action Plan has been submitted to joint committee. Utilization/disposal of fly ash for reclamation of Low Lying area and in Stowing/ Back filling of abandoned Mines/ Quarries are under process. M/s Hindalco Industries Ltd. (Aluminum division), Renukoot & M/s UPRVUNL Anpara, Sonbhadra have applied for CTE from UPPCB, for filling of Low Lying Area which is under process. ➢ **M/s NTPC Anpara** ➢ NOC from UPPCB for filling of ash in abandoned stone quarries is still awaited. After getting the approval from UPPCB the filling of ash shall be done in accordance with guidelines issued by CPCB in March, 2019. ➢ A CTE application has been submitted for scientific disposal of flyash generated by the industry in the low-lying area of Arazi no. 16238, Dibulganj, Sionbhadra. According to RO, the proposed site is located near Rihand Reservoir. The industry has been directed for submitting online clarification to the Irrigation Department regarding the distance of the

			proposed site from HFL. Such clarification is still awaited. The **Anpara Action Plan** is being implemented. ➢ **M/s NTPC Obra** NOC from UPPCB for filling of ash in abandoned stone quarries/ Lodhi Toll plaza/ low lying area of **Obra Sector 2 and 3** is still awaited. After getting the approval from UPPCB the filling of ash shall be done in accordance with guidelines issued by CPCB in March 2019. **For Sector- 2 & 3,** the online clarification is required for the following points: a) Industry has not uploaded the land use certificate issued by competent authority. b) As per **Regional Office Report, Renuka River** is situated at a distance of approximately 400 meter in North-west direction from the proposed site. Report regarding HFL of water body of irrigation department is not submitted by the industry. c) Industry has not submitted the detail design drawing and Technical Report for disposal of dry ash at proposed site. d) The technical feasibility report of reputed technical institution is required for scientific disposal of dry ash as per the MOEF&CC Notification dated 28.08.2020 regarding ash disposal. e) Detailed proposal of APCS for controlling emission from the disposal of dry ash in low lying area. **On receipt of the above information from the industry, the application can be disposed off on the basis of quality defect.** A CTE application has been submitted by the industry for scientific disposal of ash in the low lying area near Lohari toll plaza and Circiut House, Sonbhadra. The online clarification is required for the following points: ▪ Proposed site is at a distance of about 500 meter from Bhilahi Dam and about 100 meter from school and forest land. Proponent has not submitted NOC of Forest department and land records. ▪ Technical study report from any reputed organization about safely disposal of flyash is required to ensure that there is no possibility of leaching of the contaminant into the Bhilahi Dam and ground water. ▪ Detailed proposal of APCS for controlling emission from the disposal of dry ash in low lying area. ▪ Industry has not uploaded the land use certificate issued by

			competent authority. ▪ As per **Regional Office Report, Bhilahi Reservoir (water body)** is situated at a distance of approximately 500 meter in North-west direction from the proposed site. Report regarding HFL of water body of irrigation department is not submitted by the industry. ▪ Industry has not submitted the detail design drawing and Technical Report for disposal of dry ash at proposed site. **On receipt of the above information from the industry, the application can be disposed off on the basis of quality defect.** ➢ **M/s NTPC Rihand** Ash utilization action plan submitted to joint committee is being implemented. ➢ **M/s Hindalco Industries Ltd., Renukoot, Sonbhdra** A CTE application has been submitted for scientific disposal of industry generated dry ash/ bottom ash in low-lying area of Arazi no. 445 & 447 village- Murdhwa Tehsil- Duddhi, Sonbhadra. According to the RO, NOC has been sent from the Forest Department for disposal of dry ash at the proposed site. **Comments by CPCB**: This point pertains to the action planned to achieve 100% ash utilization within 2 years i.e. 2019-20 and 2020-21. NGT had directed to levy penalty after 31.12.2017. Accordingly, CPCB has computed the EC for two years 20118-19 and 2019-20.
1.g	**Status of a joint committee quarterly progress report on recommendation of Expert Committee of Niti Aayog for enhanced utilization of fly ash in various sectors**	**-**	**-**
1.h	**Fly ash disposal in mounds and backfilling of ash in abandoned mines as per the CPCB Guidelines** and also cost apportionments for desilting and	**Partially Complied**	As per information given by the UPPCB: ➢ Information has not been provided by any industry under jurisdiction of UPPCB regarding filling of fly ash in Gorbi mines. ➢ District Magistrate, Sonbhadra has allotted 05 abandoned stone quarries to M/S UPRVUNL, Anpara and Obra for filling of fly ash.

	restoration of Rihand reservoir		➢ Ministry of Water Resources River Development and Ganga Rejuvenation Central Water & Power Research have assessed the amount of Rs. 69.09 lac for the Hydrographic/ capacity survey of Rihand Reservoir**. Latest information is required from EE, Irrigation Department, Rihand Reservoir.** **I. M/s NTPC Anpara** Following action has been taken for ash disposal in the abandoned mines/stone quarries: i. 7 nos. abandoned stone quarries in Billi Markundi area of Sonbhadra have been assured to UNL by District Administration for backfilling and development of area. ii. Total area of 7 mines is 8.4 Acre and average depth is about 20m having capacity of approx 7 lakh cum. iii. NOC from Revenue, Mining, Forest and UPPCB for backfilling is under process. iv. Anpara TPS has initiated proposal for developing ash mounds in its vicinity for landscaping work. Anpara TPS has requested IIT-BHU for feasibility study and preparation of DPR for development of ash mound at the vicinity of ash dyke. Work on preparation of design, drawing and estimate of mound is under progress**.** **II. M/s NTPC Obra** District Administration had marked 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 4 mines of Area 3.6 Acre has been allotted by Mining department and NOC from Revenue department and Forest department has been obtained for filling dry fly ash/Pond Ash. For obtaining NOC from UPPCB an online application was applied through Nivesh Mitra on 3 Sep 20202, in which UNL will start filling ash after NOC and tendering process. In these 4 mines approx. 3.0 Lac MT ash can be filled. **III. M/s NTPC Rihand** NTPC Rihand conducted third party audit of our all ash dykes by IIT- Roorkee. As per the report of IIT- Roorkee the ash dykes are 'Safe and Stable'. Identification of land for creation of ash mound is in progress. It is submitted that for developing

			ash mound detailed scientific and engineering studies are required in addition to the additional land requirement and huge capital expenditure. Hence, it is requested that development of Ash mounds may also be considered as ash utilization by MOEF and Hon'ble NGT. CPCB may issue guidelines for creation of ash mound. Application dated 11.09.2019 submitted to Hon'ble District Collector, Sonbhadra for allocation of abandoned stone quarry. Presently no stone quarry is available for backfilling with pond ash. **IV. M/s NTPC Shakti Nagar:** NIL (Gorbi mine allotted to NTPC, NTPC Vindhyachal has taken steps for study. studies like EIA, Flora, fauna in progress.) **Action Taken by CPCB:** CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to take appropriate action for ensuring compliance of these directions of Hon'ble NGT by the concerned power plants. The comments are as follows: i) Cost apportionment formula for siltation study for possible desilting and restoration of Rihand reservoir accepted by NGT ii) Backfilling of the abandoned mines: MoEF&CC has issued Office Memorandum dated 28.08.2019 to all SPCBs/PCCs regarding "Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries".
1.i	**Status of RCC wall around the fly ash dyke**	**Partially Complied**	The ash made by UPRVUNL Anpara, Sonbhadra is situated in the village- Baldevah. The fly ash generated from the thermal project is disposed off in the said Ash Dyke Pond. The RR Wall with gate has been constructed to prevent overflow of ash slurry from the secondary spill-way of Ash dyke pond.
1.j	**Fly ash mound as has been developed by NTPC Dadri**	**-**	**-**
2.	**Report of the CPCB regarding Cost-apportionment**	**Not Complied**	**U.P. irrigation (Report Awaited)** A letter has been sent to Executive Engineer/ Suptd. Engineer, Rihand Dam, Civil division, Irrigation Department, Pipari, Sonbhadra on 24.12.2019 for its compliance. No reply is received by State Board till now from Irrigation Department.

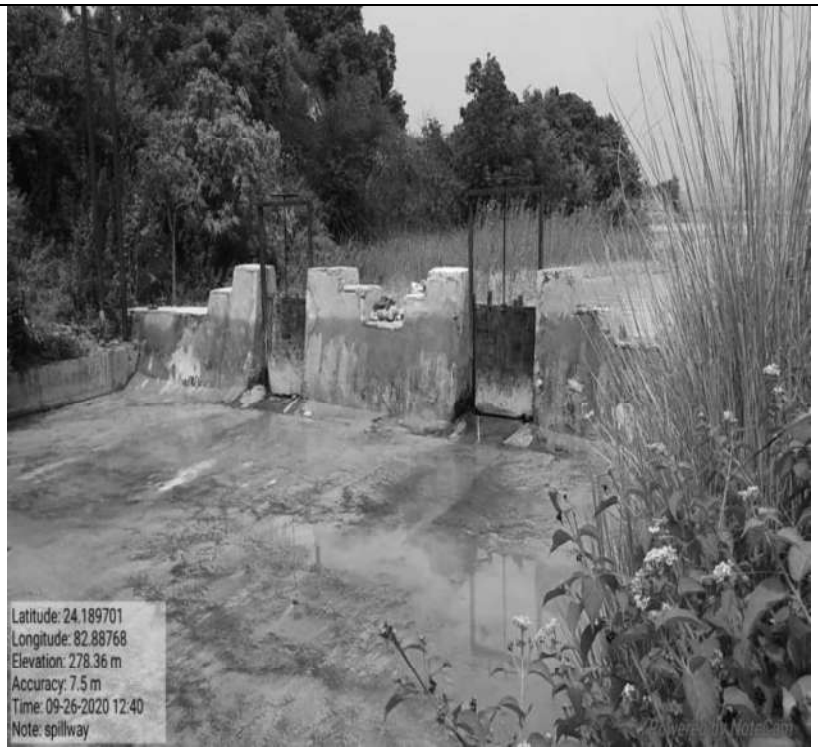
2.a	**Status of contribution of each power plant to assess sediment volume at various places in the reservoir**	**Partially Complied**	As per the information given by Executive Engineer/ Suptd. Engineer, Rihand Dam, Civil Division, Irrigation Department, Pipari, Sonbhadra vide letter no. 297/R.C.D./camp-16 dated 18.06.2019, an estimate Rs. 69,09,000/-is received from Ministry of Water Resources, River Department & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation Division, U.P. Hydro Power Nigam Ltd., Pipari, Sonbhadra for its full payment.
2.b	**Status of the Total ash slurry volume generated by each plant on the periphery of Rihand Reservoir**	**Partially Complied**	Overflow site of fly ash was inspected by RO, Sonbhadra. The inspection of the main ash dam at Belvadah of Anpara Thermal Project was done by the officers on 29.09.2020 as per the direction given by Oversight Committee. Shri A. K. Rai, Executive Engineer and Shri P.K. Gupta, Superintending Engineer was present at the time of inspection. The detailed inspection report of Ash Dyke is as follows: 1. The fly ash generated from the thermal project is disposed off in the said Ash Dyke Pond. The RR Wall with gate has been constructed to prevent overflow of ash slurry from the secondary spill-way of Ash dyke pond. 2. A total of 09 water pumps of water of 750 kl/hour capacity have been installed in unit number A and B to reuse water from ash dyke pond, one of which is used as a stand by pump. Unit No. D has 02 water pumps installed of 1350 kl/hour capacity, one of which is used as a standby pump. The total capacity of the water pump installed in the above three units is 7350 kl/hour. 3. At the time of inspection, the slurry effluent from the ash dam was not found to be discharged into the Rihand Reservoir. It was informed by the industry representatives that between 24.09.2020 to 26.09.2020, there was heavy rainfall in the region, due to which large amount of rainwater in the ash dam was overflowed and disposed off overflowing in Rihand reservoir. The slurry flow overflow was soon controlled by operating the AWRS at full capacity. It was also informed by the industry representative that two natural drains (i.e. Morcha Nala and Mokha Nala) meet at Ash dyke pond. Through these two drains, a large area of rainwater falls into the ash dam, which sometimes makes it

			impossible to recirculate the water from the ash dam.   



Fig-1: Ash Slurry overflows into Rihand Dam (1. Huge amount of water of Morcha Nala is flowing inside the ash dyke. AWRS system is capable of recycling only slurry water. Excess water overflowing is due to rain water coming from Morcha Nala; 2. Rain water in huge quantity of very large catchment area of ash dyke and many small & big natural nallah coming in ash dyke in rainy season is uncontrollable due to ash dyke raising work.)



			 Latitude: 24.189701 Longitude: 82.88768 Elevation: 278.36 m Accuracy: 7.5 m Time: 09-26-2020 12:40 Note: spillway  Latitude: 24.189641 Longitude: 82.887636 Elevation: 264.87 m Accuracy: 9.6 m Time: 09-26-2020 12:38 Note: spillway

			 Latitude: 24.189662 Longitude: 82.887667 Elevation: 264.02 m Accuracy: 10.7 m Time: 09-26-2020 12:38 Note: spillway  Latitude: 24.189692 Longitude: 82.887659 Elevation: 271.18 m Accuracy: 9.6 m Time: 09-26-2020 12:37 Note: spillway  Latitude: 24.189605 Longitude: 82.887549 Elevation: 278.64 m Accuracy: 7.5 m Time: 09-26-2020 12:33 Note: spillway

Fig-2: Scene of 29.09.2020: During Normal days i.e. without Rain water condition of zero discharge (water from natural drains discharging water into the ash dyke reduced to minimum. As a result, zero discharge was re-attained.)

4. At the time of inspection, it was informed by the industry representatives that construction work of new and improved gate is being done on the spill-way to restrict saline flow in Rihand reservoir, which is expected to be complete Oct., 2020.. It was also informed that two new decantation well were also present in Lagoon- 2. Construction of the pipeline up to the secondary pond at dictation well will be complete by the month Dec., 2020, after which it will be possible to stop any kind of impact in the Rihand Reservoir.

5. It was informed by the industry representative that the work of upgradation of Lagoon-3 is being done, which has been set to be completed by March, 2021.

6. According to the information received from the industry representative, the study of changing the direction of natural drain has been done from IIT, BHU, Varanasi. The said institute has presented a detailed design and drawing to change the direction of the drain, according to which the total cost of the work of changing the direction of the drain has been estimated as Rs.32.18 crore. Assessment report received from IIT, BHU has been sent to Corporation HQ. Action is being taken by the Corporate HQ to wait for the said proposal from the Irrigation Department.

7. CCTV cameras were found installed near the spill way gate at the time of inspection. The industry representative informed that CCTV cameras have not been linked to online servers due to network problems in the area. With the CCTV camera made online, the overflow in flyash Rihand Reservoir can be effectively monitored. It was informed by the industry representative that the work of upgradation of Lagoon-3 is being done, which has been set to be completed by March, 2021.

2.c **Share in Total Ash Slurry of plants (% of total)**

Status of Total Ash Slurry:

Thermal Power Plant	*Capacity (MW)*	*Total ash disposed in Ash Pond till 31.03.2019 (MMT)*	*Total ash slurry disposed in Ash Pond till 31.03.2019 (MMT)*	*Relative share in total Ash of plants (multiple of least)*	*Relative share in total Ash Slurry of plants (multiple of least)*	*Share in total Ash of plants (% of total)*	*Share in total Ash Slurry of plants (% of total)*

			<table><tr><td>*Anpara TPS UPRVUNL*</td><td>*2630*</td><td>*81.313*</td><td>*569.225*</td><td>*31.7*</td><td>*66.3*</td><td>*22.9%*</td><td>*19.6%*</td></tr><tr><td>*Lanco* Anpara</td><td>1200</td><td>10.870</td><td>46.395</td><td>4.2</td><td>5.4</td><td>3.0%</td><td>1.6%</td></tr><tr><td>Renusagar, Hindalco</td><td>820</td><td>2.564</td><td>8.584</td><td>***1***</td><td>***1***</td><td>0.7%</td><td>0.3%</td></tr><tr><td>Singrauli NTPC</td><td>2000</td><td>89.295</td><td>803.654</td><td>34.8</td><td>93.6</td><td>25.1%</td><td>27.6%</td></tr><tr><td>Vindhyachal NTPC</td><td>4760</td><td>104.937</td><td>953.855</td><td>40.9</td><td>111.1</td><td>29.6%</td><td>32.8%</td></tr><tr><td>Rihand NTPC</td><td>3000</td><td>66.136</td><td>529.008</td><td>25.8</td><td>61.6</td><td>18.6%</td><td>18.2%</td></tr><tr><td>**Total / combined**</td><td>**12610**</td><td>**355.115**</td><td>**2910.801**</td><td>**138.4**</td><td>**339**</td><td>**100%**</td><td>**100%**</td></tr></table>
3.	**Status of Anpara TPS and Lanco-Anpara power plants to stop ash pond overflow discharge into Rihand Reservoir**	**Partially Complied**	**M/s NTPC Anpara** Show cause notice vide letter no. dated 16.01.2020 have been issued by UPPCB to M/S UPRVUNL Anpara, Sonbhadra to stop ash pond overflow discharge into Rihand Reservoir and imposed EC of Rs 41.10 Lakh. Confirmation has been sent to Head Office, UPPCB, Lucknow vide letter no. G114035/Anpara Thermal/ 2020 dated 29.02.2020 to take action against aforesaid TPP under section 33A of Water (Prevention & Control of Pollution) Act. 1974 with imposing EC for Rs. 41.10 Lac. Ash Dyke is being raised to the extent of 5 meter for disposal of wet ash. One compartment of ash dyke is likely to be complete by November, 2020. About 75-80% work has been completed for one lagoon/compartment. Over flow from ash dyke into the reservoir has been arrested w.e.f. 17th Feb., 2020. AWRS of Anpara TPS and Lanco TPS are under full operation. Moreover, a big natural drain is discharging huge quantity of water in ash pond which is to be diverted by irrigation department, UP (drainage and water management is in the scope of irrigation department). **Action Taken by CPCB:** CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to take appropriate action for ensuring compliance of these directions of Hon'ble NGT by the concerned power plants.
3.a	**Status of another compartments to divert the nala**	**Not Complied (Under Process)**	According to the information received from the industry representative, the study of changing the direction of natural drain has been done from IIT, BHU, Varanasi. The said institute has presented a detailed design and drawing to change the direction of the drain, according to which the total cost of

			the work of changing the direction of the drain has been estimated as Rs.32.18 crore. Assessment report received from IIT, BHU has been sent to Corporation HQ. Action is being taken by the Corporate HQ to wait for the said proposal from the Irrigation Department.
3.b	**Status of way to stop the unit and liable for the environmental compensation**	**-**	**-**
3.c	**The Liability for Environmental Compensation in respect of UPRVUN, Anpara may be assessed by Joint Committee of CPCB and the State PCB**	**Partially Complied**	**Comment by UPPCB:** Show cause notice dated 16.01.2020 had been issued by UPPCB to M/S UPRVUNL Anpara, Sonbhadra to stop ash pond overflow discharge into Rihand Reservor and imposed EC of Rs 41.10 Lakh. Confirmation letter vide letter no. G114035/Anpara Thermal/ 2020 dated 29.02.2020 had been sent to UPPCB, Head Office, Lucknow for imposing EC of Rs 41.10 Lakh. Earlier EC of Rs 6,11,40,000/- had been imposed in compliance of Joint Committee recommendations.
4.	**Transportation measures as per Suggestions of the Committee and directions of the Hon'ble Supreme Court**	**Partially Complied**	➢ **M/s NTPC Rihandnagar** and **M/s NTPC Shaktinagar-** NTPC Rihand is transporting coal from the linked mines of Northern Coalfield Ltd. (NCL) through Merry-Go-Round (MGR) Railway system. NTPC Rihand is not transporting any coal through road. ➢ **M/s Anpara TPP (Unit-A, B & D) Anpara, Sonbhadra-** Coal transportation is being done by railway wagon. Anpara Thermal Power Project never transported coal through road. ➢ **M/S Obra TPP (Unit-C) Obra, Sonbhadra-** Coal transportation is being done by railway wagon. Obra thermal power project never transported coal though road. ➢ **M/S Lanco Anpara Power Ltd., Anpara, Sonbhadra-** Approximately 90% Coal is being transported by railway wagon and balance 10% coal is being transported through road. ➢ **M/S Hindalco Industries (Power Division)** has installed belt pipe conveyor (BPC) system from Krishnashila coal mine of about 4.65 km for coal transportation. Industry is transporting approximate 80% Coal through BPC and balance 20% transported through raod. ▪ NCL has approached Hon'ble Supreme Court for obtaining relaxation in transportation of coal by road against NGT

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<td>order dated 28.0.2018 and 24.01.2019.

▪ Hon’ble Supreme Court has passed the following order: “……Status quo, as of today, shall be maintained in the meantime.”

▪ Deadline given by Oversight Committee was dated 30.04.2019 and in the meantime vide order dated 22.04.2019 Hon’ble Supreme Court has ordered for status quo.

▪ Notice was issued to NCLs & RTO, Sonbhadra vide Regional Office, UPPCB, Sonbhadra letter dated 30.04.2019 & DM, Sonbhadra letter dated 02.05.2019 for compliance of orders passed by Hon’ble Supreme Court and Hon’ble NGT.

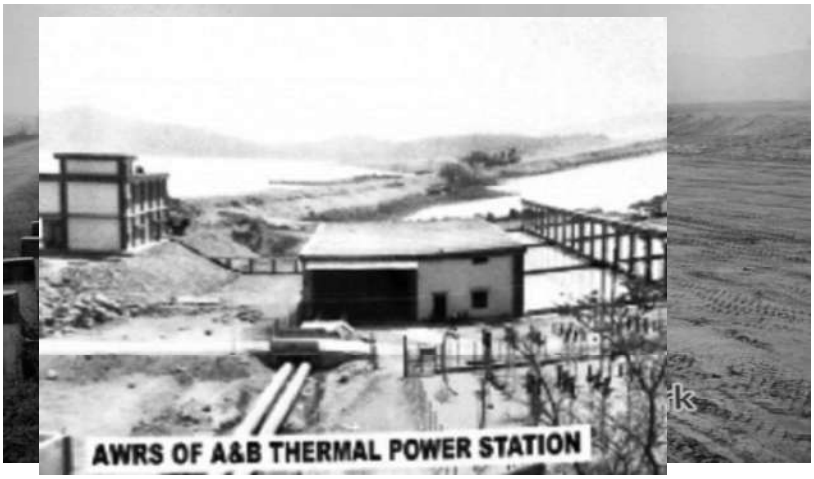
▪ NCLs had stopped the transportation of coal by road after the Oversight Committee meeting on 07.06.2019.

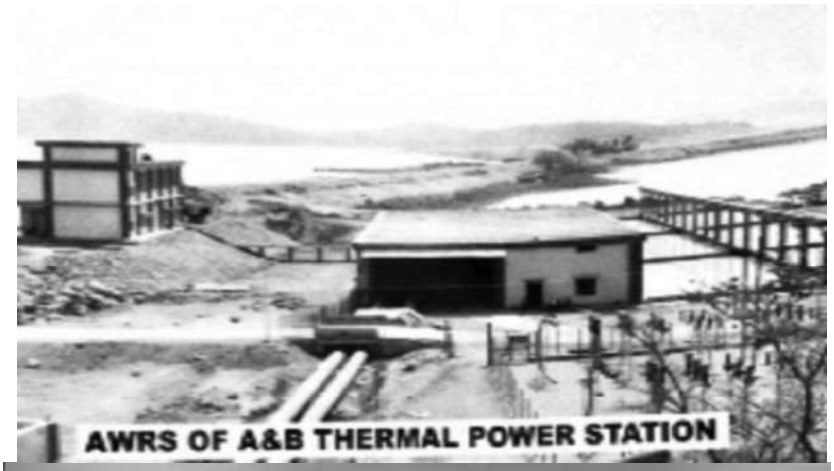
▪ Coal transportation has been restarted by NCL in compliance of order passed by Hon’ble Supreme Court in Civil Appeal Diary No.(s) 17015/2019 dated 01.07.2019. Content of the order is as follows: “Status quo order passed by this court on 22.04.2019 is verified to mean that transportation by road will continue in the meanwhile.”

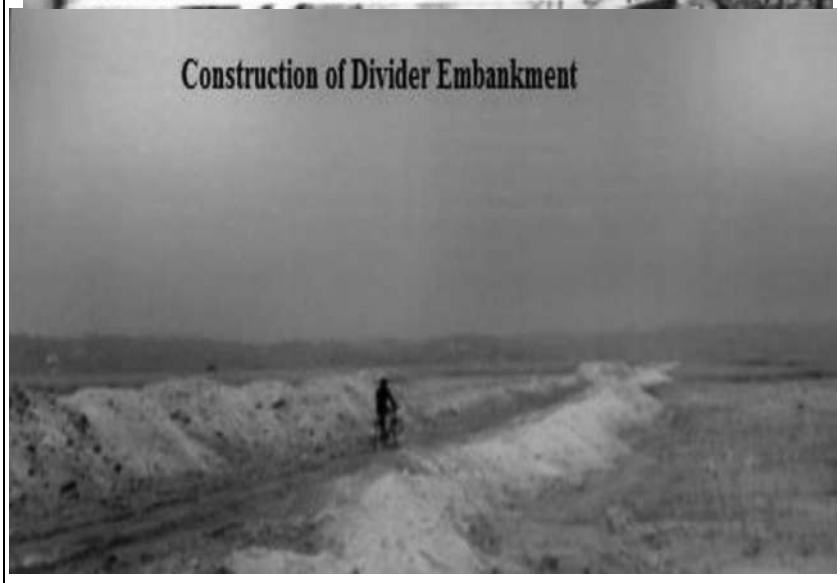
Action Taken by CPCB: CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to take appropriate action for ensuring compliance of these directions of Hon’ble NGT by the concerned power plants.</td>
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<tr>
<td>5.</td>
<td>Ash dyke management of Anpara TPS</td>
<td>Partially Complied</td>
<td><u>Ash dyke management of Anpara TPS</u>

Table- Installed Capacity of Anpara TPS
<table>
<tr><th>S. No.</th><th>Capacity of Units</th><th>Date of Commercial Generation of Electricity</th></tr>
<tr><td>1</td><td>Anpara ‘A’ TPP (3 x 210 MW)</td><td>Unit 01- (01.01.1987);
Unit 02- (01.08.1987);
Unit 03- (01.04.1989)</td></tr>
<tr><td>2</td><td>Anpara ‘B’ TPP (2 x 500 MW)</td><td>Unit 04- (01.03.1994);
Unit 05- (01.10.1994)</td></tr>
<tr><td>3</td><td>Anpara ‘D’ TPP (2 x 500 MW)</td><td>Unit 06- (08.05.2016);
Unit 07- (18.10.2016)</td></tr>
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			• Fly ash generated from the above units are partly utilized by issuing fly ash free of cost to cement industries/ash brick industries and remaining quantity is discharged into ash dyke where ash accumulated in pond and settled water is being recirculated by AWRS to plant for its reuse in Ash handling system. • Ash collected in the ash pond is partly utilized in raising of ash dyke in a scientific manner. • Area of the ash dyke is approx. 1200 acres. The above dyke was constructed in 2003. • To enhance the capacity of ash dyke, raising work has been started from August, 2019. Raising of the dyke is being done as per the technical specification/drawing/scope of work finalized by expert Civil Engg. of IIT Roorkee (Renowned Institute of India for Civil Engineering). 

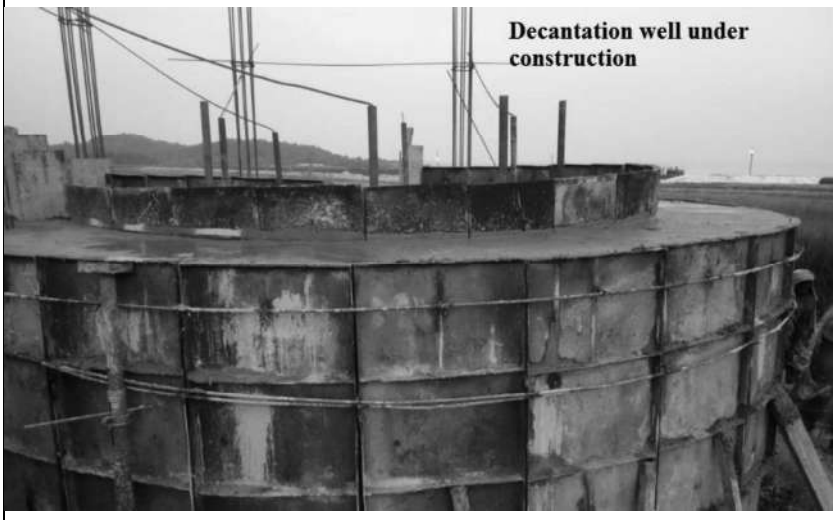
			  • The pond has been divided into two lagoons; one is under raising and other in service. This shall facilitate timely raising of the ash dyke and to operate it in a scientific manner.



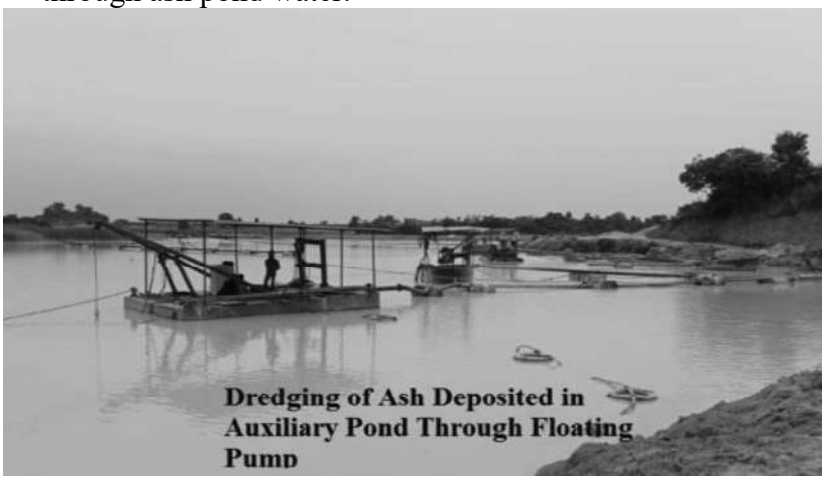


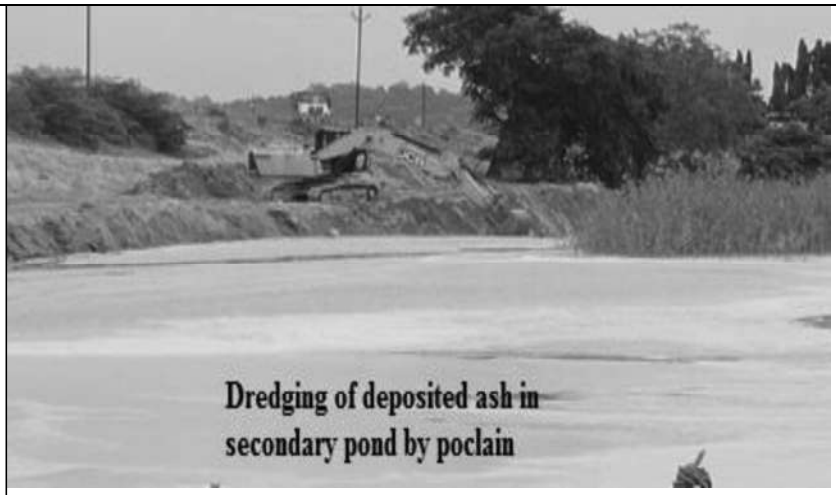
- Ash water recirculation system (AWRS) facilitates for recirculation of ash pond water. Ash from the plant is mixed with water to form ash slurry which with the help of pumps and piping system is discharged into ash pond, where ash settles in the pond and water with the help of decanted well is transferred to auxiliary pond/overflow lagoon. Auxiliary pond functions as a sump for ash water pumps of AWRS system.

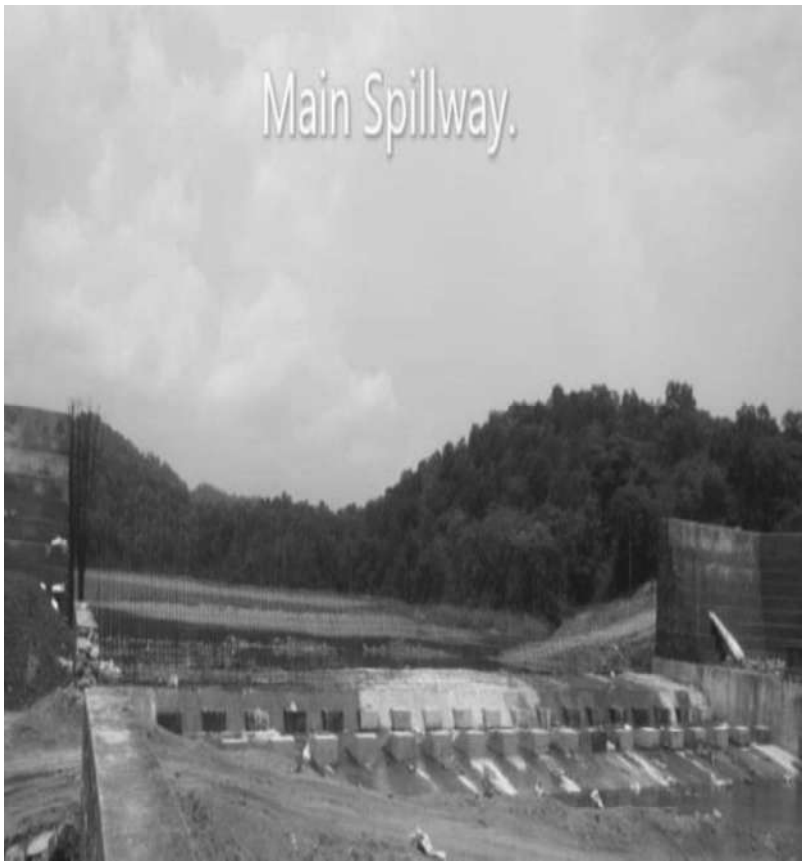




- Auxiliary pond is also being maintained by using dredging machine for removal of settled ash which partially comes through ash pond water.



			 • To maintain zero discharge from ash dyke, all the systems i.e. ash slurry pump, ash dyke and AWRS System all should work well. • To maintain all three systems, regular work is being done.
6.	**Status on ban of manufacturing of red bricks by use of clay/soil and by burning of coal with a view to facilitate more disposal of fly ash in brick manufacturing**	**Not Complied**	▪ As per the information given by **M/S Hindalco industries Ltd. (Power Division) Renusagar, Sonbhadra** they are supplying fly ash free of cost to brick kiln owners, brick making plants and for filling low lying areas and also for road projects. ▪ **M/S NTPC Shakti Nagar** has installed five brick manufacturing plants in its own premises. Moreover, contract is under process of tendering for two more ash brick plant for enhancing production capacity of fly ash bricks. ▪ **M/S NTPC Rihand Nagar** has four semi automatic fly ash brick manufacturing plants and two fully automatic fly ash brick manufacturing plants. About 30000-40000. Fly ash bricks are manufactured in a day by the industry and utilized in their own plans and other construction activities under C.S.R. **Comments by CPCB:** Draft notification dated 25.02.2019 is under finalization by MoEF&CC.
7.	**Zero discharge from ash dyke and constraints in Anpara TPS**	**Partially Complied**	**Anpara TPS**: For safety of ash dyke there is a spillway which facilitates the ash dyke to discharge water when level of water raises above free board level. This happens in two cases:- 1. If AWRS is not working. 2. If outside water comes in the dyke. To ensure AWRS proper functioning UPRVUNL is doing

			preventive overhauling work but at Anpara, ash dyke water is coming from its nearby catchment area (Through Morcha Nala) due to its geographical condition. This excess water sometimes results in overflow from the ash pond through spillway. The Morcha Nala is under control of Irrigation department. Matter has been taken up by irrigation department for its diversion and if it is diverted or prevented discharge, then UPRVUNL can ensure 100% zero liquid discharge from ash pond. For the diversion of Morcha Nala a letter no. 965/UNL/E&S dated 27.07.2020 has been written to Additional Chief Secretary, Irrigation and Water resources U.P. from Additional Chief Secretary, Energy, U.P. 





- Ash Dyke is being raised to the extent of 5 meter for disposal of wet ash. One compartment of ash dyke is likely to be completed up to November 2020. About 75-80% work has been completed for one lagoon/compartment. Over flow from ash dyke into the reservoir has been arrested w.e.f. 17th Feb – 2020. AWRS of Anpara TPS and Lanco TPS are under full operation. A team of Regional Officer, Sonbhadra UPPCB had also inspected the site on 17.02.2020 for checking of zero discharge from Anpara TPS.

Constraints- Apart from the above, a big natural drain is discharging huge quantity of water in ash pond which is to be diverted by irrigation department, UP .

			Comments by UPPCB: As per the latest inspection, unit is not maintaining Zero discharge from ash dyke.
8.	**Status of the breach of Flyash dyke in U.P. Rajkiya Vidyut Nirman Anpara, Lanco Thermal Power Plant and its measures**	**Partially Complied**	➢ **M/s NTPC Anpara** There is no breach of ash dyke in Anpara TPS of UPRVUNL and Lanco Anpara Thermal Power Plant. ➢ **M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra** EC of Rs 6,11,40,000.00 imposed due to non-compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974. On the basis of inspection made by Hon'ble Chairman and Member of Oversight committee (dated 15.12.2019) show cause notice has been issued on 16.01.2020 for imposing Environmental Compensation of Rs 41,10,000 to Thermal Power Plants. ➢ **M/s Lanco Anpara Power limited, Anpara, Sonbhadra** EC of Rs 23,70,000.00 imposed due to noncompliance of Water (Prevention & Control of Pollution) Act, 1974. The Thermal Power Plant have deposited Rs. 9,48,000 as EC on 30.12.2019. ➢ **NTPC Shaktinagar: No dyke breach in NTPC Shaktinagar.** Dyke stability study conducted from IIT Rorkee. Report submitted to UPPCB. **Comment by UPPCB:** The overflow of fly ash dyke pond of M/s Anpara has not been completely stopped.
9.	**The maintenance of the capacity and quality of the water of Rihand Reservoir along with its preservation**	**Partially Complied**	**M/s NTPC Anpara** i. At Anpara TPS, there is no breach of ash pond. ii. ETP has been installed at DTPS Power House. After treatment of effluent the treated water is being reused. iii. AWRS for A, B and D TPS have been installed and recirculation of decanted water is being used for making ash slurry. Hence, in view of above, Anpara TPS is not polluting the water body/Rihand Reservoir.

			M/s NTPC Rihand It is submitted that NTPC Rihand is not discharging any pollutant into the Rihand reservoir and ZLD is being maintained.
10.	**Status of the Performance Guarantee to furnish the existing status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater and status of CAAQMS installed/ under process by Thermal Power Plants**	**Partially Complied**	**Performance Guarantee:** Following Bank Guarantee have been deposited by the TPPs as Performance Guarantee regarding ambient air quality and water quality of Rihand Reservoir and other water bodies including ground water: • Bank Guarantee of Rs. 30 lacs had been submitted by M/s UPRVUNL, Anpara- A, B & D for utilization of fly ash & installation of OCEMS etc. • Bank Guarantee of Rs. 18.4 lacs had been submitted by M/s NTPC Rihand Nagar for compliance of CTO condition. • Bank Guarantee of Rs. 10.8 lacs had been submitted by M/s NTPC Shakti Nagar for compliance of CTO condition. **Status of CAAQMS installed/under process by Thermal Power Plants situated in district-Sonbhadra are as follows:-** **I. M/s NTPC Rihandnagar** has already installed three numbers of CAAQMS & connected it with server of CPCB. **II. M/s NTPC Shaktinagar** has already installed two CAAQMS in U.P. and one CAAQMS in M.P. which is common for SSTTPS and VSTPP. **III. M/s Lanco Anpara Power Ltd., Anpara** has already installed two CAAQMS & one CAAQMS is commonly installed by M/s Lanco Power Project Limited and M/s Hindalco Industries (Power division) Renusagar. **IV. M/s UPRVUNL Anpara & M/s UPRVUNL Obra** has sent proposal to their HQ, Lucknow for installation of CAAQMS as informed by the industries. Afterthat, CAAQMS has already been installed at Anpara TPS and linked to the CPCB server. Anpara TPS is maintaining the ambient air quality parameters as notified by MOEF & CC. A survey has been conducted by officials of UPPCB, Sonbhadra regarding installation of two additional CAAQMS each in Anpara (near railway station/ Hanuman mandir/ old Japani Colony) and another in Renusagar residential Area by Hindalco Industries Ltd. (Power Division), Renusagar, Sonbhadra. Regarding this context recommendation has already been sent to Hon'ble Justice (Rtd.) Shri Rajes Kumar, Chairman, Oversight

<table>
<tr><td></td><td></td><td></td><td>Committee. EQMS has already been installed at ETP of DTPS and Water Quality is being maintained.

In Obra, industrial effluent is being treated in ETP to ensure the quality of water and parameters such as Ph, TSS and temperature are being continuously monitored through EQMS.

The Ambient Air Quality around Anpara, Sonbhadra is as below (Data from manual monitoring system):-

<table>
<tr><th>Month</th><th>PM 10 (µg/MNM^3)</th><th>NO_2 (µg/MNM^3)</th><th>PM 10 (µg/MNM^3)</th></tr>
<tr><td>March, 2020</td><td>162</td><td>27.40</td><td>17.58</td></tr>
<tr><td>April, 2020</td><td>126.5</td><td>21.35</td><td>13.45</td></tr>
<tr><td>May, 2020</td><td>129</td><td>24.48</td><td>14.76</td></tr>
<tr><td>June, 2020</td><td>122.5</td><td>24.20</td><td>14.76</td></tr>
<tr><td>July, 2020</td><td>115</td><td>23.67</td><td>14.49</td></tr>
<tr><td>August, 2020</td><td>107.58</td><td>23.46</td><td>14.01</td></tr>
<tr><td>Average volume</td><td>127</td><td>24.09</td><td>14.84</td></tr>
</table>

UPPCB, Sonbhadra officials has collected water samples from Rihand Reservoir on 10.06.2020 and deposited to Central Lab. UPPCB, Lucknow for analysis. Analysis report is enclosed. Regular monitoring of Rihand Reservoir is conducted by UPPCB under NWMP on monthly basis and data uploaded on NWMP Portal of CPCB.

V. M/s Hindalco Industries Limited (Aluminium Division), Renukoot, M/s Grasim Industries Ltd., Renukoot and M/s Birla Carbon (India) Pvt. Ltd., Renukoot have commonly installed one CAAQMS at Renukeshwar temple, Renukoot and link with server of CPCB.

VI. M/s Ultratech Cement Ltd. has installed one CAAQMS in residential premises.</td></tr>
<tr><td>11.</td><td>Report of the CPCB regarding Cost apportionment for desilting/ restoration of Rihand Reservoir (the study to assess sediment volume at various places in the reservoir as per the direction given by</td><td>Not Complied</td><td>As per information given by Executive Engineer/ Suptd. Engineer, Rihand Dam, Civil Division, Irrigation Department, Pipari, Sonbhadra vide letter no. 297/R.C.D./camp-16 dated 18.06.2019, an estimate Rs. 69,09,000/-is received from Ministry of Wtaer Resources, River Department & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on dated 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation Division, U.P. Hydro Power Nigam Ltd., Pipari, Sonbhadra for</td></tr>
</table>

	Hon'ble NGT)		its full payment. **Action Taken by CPCB:** CPCB vide letter dated 09.09.2020 requested the Irrigation & Water Resources Department, U.P. to take appropriate action for ensuring compliance of the direction of Hon'ble NGT.
12.	**Status of Health of citizens of the affected areas and the trend of diseases related to pollution**	**-**	**Report awaited from Health Department**
13.	**Status of the liability for environmental compensation in respect of UPRVUNL Anpara**	**Partially Complied**	**VII.M/s NTPC Anpara** On the basis of inspection made by Hon'ble Chairman and Member of Oversight Committee dated 15.12.2019 show cause notice has been issued to UPRVUNL, Anpara on 16.01.2020 for imposing Environmental Compensation of Rs 41,10,000 on Thermal Power Plants. The unit had given explanation of show cause notice that overflow took place due to heavy rain in the area and they have started raising the height of the ash dyke walls. It was submitted that Anpara TPS filed a Civil Appeal before Hon'ble Supreme Court against imposed EC and Hon'ble Supreme Court has granted stay on the same. **Action taken by CPCB:** CPCB vide letter dated 09.09.2020 requested the Irrigation & Water Resources Department, U.P. to take appropriate action for ensuring compliance of the direction of Hon'ble NGT.
14.	**Status of shifting of Mercury brine sludge and muck**	**Partially Complied**	▪ As per information given by the industry in compliance of Hon'ble NGT order dated 19.08.2019 in OA No. 164/2018, the industry had deposited Rs. 1.0 Crore to CPCB vide letter dated 29.07.2019. ▪ As per information given by the industry regarding shifting of hazardous waste (mercury bearing brine sludge) stay order had been taken from Hon'ble Court on 05.11.2019. The main content of the order is as below: ".....The CPCB has given report dated 26.09.2019 in compliance to order dated 19.07.2019. The CPCB has recommended payment of compensation of Rs. 155,42,85,300/- Since, it is pointed out that vide order dated 04.11.2019 the Hon'ble Supreme Court has directed deferment of the proceedings.

			Further information given by M/S Grasim Industry, Renukoot, Sonbhadra are as follows : ▪ As per information given by M/S Grasim Industry, Renukoot, Sonbhadra "plant is presently operating on the latest environment friendly proven latest Membrane Cell Technology is being used or production of caustic in which Mercury is not used". ▪ Mercury Cell Technology from the plant was completely phased out from Sep., 2011 which was conveyed to CPCB/ UPPCB. ▪ The hazardous waste stored was capped as per the guidelines and is properly maintained. Regular monitoring in the vicinity of capped storage site is done and as per the results there is no mercury contamination detected in the ground water and surface water samples. Regular analysis is done by IITR, Lucknow and the reports are submitted to UPPCB offices. As per the reports, no mercury is detected in the samples drawn in the vicinity of the secured landfill for brine sludge storage. ▪ Sample of Dongia Nala is regularly collected and analysed. No mercury has been found in the near past. ▪ Regarding capped hazardous waste, after receiving the advice for shifting of mercury in view of order of Hon'ble NGT. Regarding that a letter sent to CPCB on 15th Sep., 2018 for explaining the concern and requesting to advise action to be taken by the industry since no guideline is available for opening the capped SLF.
15.	**All Thermal Power Plants have been directed by Hon'ble NGT to discuss about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed.**	**Partially Complied**	• **M/s NTPC Anpara** Anpara Thermal Power Station has coordinated with IIT-Roorkee to prepared the design and drawing of raising of ash dyke. • **M/s NTPC Obra** Obra Thermal Power Station has got prepared the design and drawing of raising of ash dyke by IIT Roorkee. Affidavit regarding stability of Ash dyke has also been submitted to UPPCB.
a)	**Structural details of Ash Dykes and their adequacy for handling of Fly Ash generated**	**Partially Complied**	**I. M/s NTPC Anpara** At present the construction work of raising of ash dyke is in progress. The raising is being done by placing stone filled up gabion box in layered manner on outer face of dyke and inner slope of dyke is being done by filling of ash in **1:3 slope** with the cover of earth over it. Apart from this horizontal filter, sand

			chimney, toe drain, spillway, decantation well etc. are also being provided for the safety of dyke. The structural design and drawing of dyke have been prepared by IIT Roorkee. **II. M/s NTPC Obra** At present the construction work of raising of ash dyke is in progress. The raising is being done by placing stone filled up gabion box in layered manner on outer face of dyke and inner slope of dyke is being done by filling of good earth in **1:2.5 slope.** Apart from this horizontal filter , sand chimney, toe drain, decantation well etc. are also being provided for the structural safety of dyke. Upstream slope of dyke is protected by brick lining over the layer of sand. The structural design and drawing of dyke have been prepared by IIT Roorkee.
b)	**Status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs.**	**Partially Complied**	**I. M/s NTPC Anpara** The soil investigation of ash dyke has been done by MNIT Allahabad. On the basis of this investigation report, IIT Roorkee has completed their study for raising work of ash dyke. **II. M/s NTPC Obra** A request letter has been sent to NEERI for assessment of Ash Dyke and provided technical data as desired by them. It was informed telephonically by NEERI that they will send offer after 26 Sep 2020 when their Director will come back from abroad. **Comment by UPPCB:** Information regarding third party assessment of ash dyke is requiring from industries.
c)	**Roadmap of Thermal Power Plants for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash**	**Partially Complied**	**I. M/s NTPC Anpara** Anpara TPS will go for construction of ash mounds nearby ash dyke area. **II. M/s NTPC Obra** Presently about 8-10 % ash has been utilized from Cement/Brick manufacturers. Rest ash is safely disposed into Ash Dyke. Obra TPS has planned to dispose fly ash in low lying areas as well as in abandoned stone mines. This will help to increase the utilization of flyash about 20-25%. Further, they are in the final stage of agreement with ACC limited for lifting of flyash for their proposed manufacturing plant. After installation of Cement manufacturing plant in about 2 years

			they shall be in position to achieve the ash utilization upto 100%. **Comment by UPPCB:** Information regarding roadmap for the future disposal of the stored fly ash as well as the currently generated fly ash is require from industries.
d)	**Efforts made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mine-owners or to the concerned Authority**	**Partially Complied**	**I. M/s NTPC Anpara** For the allotment of abandoned stone mines many letters have been written to DM, Sonebhadra. 04 nos. abandoned stone mines allotted by district administration to UNL for which NOC from Revenue, Mining and Forest department has been taken. NOC from UPPCB is still awaited. **II. M/s NTPC Obra** The NOC from various departments i.e Mines, Revenue and Forest has been obtained for 4 nos abandoned stone mines of area 3.6 acre. An online application for getting NOC from UPPCB has also been submitted through Nivesh Mitra on 3rd Sep., 2020. **Comment by UPPCB:** Information has not provided by any industry of Sonbhadra regarding filling of fly ash in Gorbi mines. District Magistrate, Sonbhadra has alloted 05 abandoned stone quarries to M/s UPRVUNL Anpara and Obra for filling fly ash.
e)	**Preparation of DPR for project of desilting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle**	**Partially Complied**	**Comment by UPPCB:** As per information given by Executive Engineer, Rihand Dam, Civil Division, Irrigation Department, Pipari, Sonbhadra vide letter no. 297/R.C.D./camp-16 dated 18.06.2019, an estimate Rs. 69,09,000/-is received from Ministry of Water Resources, River Department & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on dated 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation Division, U.P. Hydro Power Nigam Ltd., Pipari, Sonbhadra for its full payment.
f)	**Whether the dispute of title of abandoned mines between Forest Department and Revenue**	**Partially Complied**	**I. M/s NTPC Anpara** The issue of ownership dispute for the 04 nos. abandoned stone quarries has been resolved.

	Department has been resolved due to which its allotment is being delayed? Please mention the name of vacant mines.		**II. <u>M/s NTPC Obra</u>** 04 mines in Dala- Bari area had been identified as undisputed and District Administration has allotted these mines to UPRVUNL in which Obra TPS of UPRVUNL will start filling ash after obtaining NOC from UPPCB. Dispute of ownership between Revenue department and Forest department for other mines is still to be resolved. **Comment by UPPCB:** i. As per information of Forest &Mine Department, after publication of Section- 20 of Forest Act in the month of March, 2020, the dispute of abandoned mines (located at Arazi no. 7536 having area about 60 hectare) between Forest Department and Revenue Department has been resolved. ii. Now all 52 abandoned stone quarries are under the jurisdiction of Forest department iii. DFO Obra informed that NOC has been issued to M/s UPRVUNL Obra for filling ash dyke into abandoned stone quarries. iv. M/s UPRVUNL Obra has applied 3 CTE application on Nivesh Mitra Portal for filling ash dyke into abandoned stone quarries and applications are under consideration.
16.	**Steps being taken for reduction of coal transportation of Khadia Project through road mode submitted by CGM, Khadia Project, NCL**	**Partially Complied**	With regard to coal transportation through road mode, a stay order has been issued vide order dated 22.04.2019 by Hon'ble Supreme Court stating *"Status quo, as of today, shall be maintained, in the meantime"* Further, vide order dated 01.07.2019, it was clarified that *"Status quo order passed by this court on 22.04.2019 is clarified to mean that transportation by road will continue in the meanwhile"* Further, in order to reduce the coal transportation through road mode by Khadia Project of NCL, it was informed that Khadia Project of NCL has already installed two nos. of Coal handling Plants having capacity of 04 million tone per annum and 06 million tonne per annum through which coal is being dispatched through Merry-Go-Round (MGR) System. For further increase in the dispatch capacity of Khadia Project through rail mode, a wharf wall (railway siding) of 04 million tonne per annum capacity is proposed and Letter of Award for the same has already been issued on 26.09.2020. It is likely to be made operational by December, 2021.
17.	**Status of the reports on the issue of environmental**	**Partially Complied**	**<u>EC regarding 10 units in the State of Uttar Pradesh are as follows:</u>**

	compensation regarding 10 units in the State of Uttar Pradesh The committee seeks information from SPCB in accordance with law to recover the compensation assessed		

Sr. no.	Name of Industry	EC Imposed (in Rs.)	EC amount received	Remarks
1.	**M/s NTPC Ltd. Shaktinagar, Sonbhadra**	Rs. 27,00,000/-	Not received	The Industry has filed a **civil appeal vide diary no. 1197/2020** seeking stay order against imposing EC, in Hon'ble Supreme court on 09.01.2020. **Order is awaited**. Rs. 10.8 lac Bank Guarantee (BG) submitted to UPPCB.
2.	**M/s NTPC Ltd. Rihand nagar (Stage-I, II, III), Sonbhadra**	Rs. 45,90,000/-	Not received	The Industry has filed a **civil appeal vide diary no. 1197/2020** to grant stay against EC in Hon'ble Supreme court **on 09.01.2020. Order is awaited.**
	III. <u>M/s NTPC Rihand</u> Bank Guarantee of Rs. 18.36 lacs had been submitted to UPPCB as UPPCB share of the total compensation amount of Rs. 45.90 lacs imposed by Hon'ble NGT vide order dated 11.10.2019 in OA No. 453/2019. NTPC Rihand has also filed a petition in Hon'ble Supreme Court vide diary no. 1197/2020 dated 09.01.2020 against above order dated 11.10.2019 of Hon'ble NGT.			
3.	**M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra**	Rs. 6,11,40,000/-	Not received	--
4.	**M/s Lanco Anpara Power limited, Anpara, Sonbhadra**	Rs. 23,70,000/-	UPPCB share of EC for Rs. 9,48,000/- is deposited on dated 30.12.2019 .	--

			5.	**M/s UPRVUNL Obra Unit-B, Sonbhadra**	Rs. 6,11,40,000/-	Not received	In this regard it is submitted that Obra TPS filed a **Civil Appeal** before Hon'ble Supreme Court against imposed EC and Hon'ble Supreme Court has granted stay on the same.
			6.	**M/s NCL Khadia Project, khadia, Sonbhadra**	Rs. 1,24,80,000/-	Not received	Hon'ble Supreme Court has passed following order in **civil appeal no. 9035/2019 on 06.12.2019** ".....There shall be stay of recovery in the mean time....."
			7.	**M/s NCL, Bina Project, Bina, Sonbhadra**	Rs. 64,50,000/-	Not received	Hon'ble Supreme Court has passed the following order in **civil appeal no. 9035/2019 on 06.12.2019** ".....There shall be stay of recovery in the mean time....."
			8.	**M/s NCL Duddhichua Project, Duddhichua, Sonbhadra**	Rs. 1,30,20,000/-	Not received	Hon'ble Supreme Court has passed the following order in **civil appeal no. 9035/2019 on 06.12.2019** ".....There shall be stay of recovery in the meantime....."
			9.	**M/s NCL Kakari Project, Kakari, Sonbhadra**	Rs. 64,50,000/-	Not received	Hon'ble Supreme Court has passed the following order in **civil appeal no. 9035/2019 on 06.12.2019** ".....There shall be stay of recovery in the mean time....."
			10.	**M/s NCL Krishnshila Project, Krishnshila, Sonbhadra**	Rs. 6,11,40,000/-	Not received	Hon'ble Supreme Court has passed the following order in **civil appeal no. 9035/2019 on 06.12.2019**

							".....There shall be stay of recovery in the mean time....."
				Total	**23,14,80,000/-**		
			• **CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to ensure timely submission of quarterly reports by reconstituted Oversight Committee to Hon'ble NGT, with first such report giving status as on 31.10.2020 by 15.11.2020.**				

25-09-2020

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

25-09-2020

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

Sept 25, 2020

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Appendix- X

Meeting No. 100

MINUTES OF MEETING OF NGT OVERSIGHT COMMITTEE, U.P. LUCKNOW HELD ON 29.01.2021 IN OA NO. 164 OF 2018 (EARLIER OA NO. 276/2013) IN RE: ASHWANI KUMAR DUBEY VS. UNION OF INDIA & ORS. (THROUGH VIDEO-CONFERENCING)

Present: **Hon'ble Mr Justice SVS Rathore, Chairman,** and
Dr. Anup Chandra Pandey, Member

Other dignitaries present:

1. Mr. Mushtaq Ahmad, Special Secretary, Irrigation Department
2. DM, Sonbhadra
3. Mr. Senthil Pandian, Managing Director, UPPCL
4. Mr, Ajay Sharma, CEO, UPPCB
5. Dr. D. K. Soni, Additional Director, CPCB
6. Mr. Radhey Shyam, RO, Sonbhadra
7. Mr. K. N. Reddy, GM (O&M), NTPC Rihand
8. Mr. Sudeep Manna, NTPC Shaktinagar
9. Mr. D.C. Pandey, DGM, NTPC Lucknow
10. Mr. Debdulal Mandal, NTPC/NRHQ, Lucknow
11. Mr. R.P. Saxena, CGM, UPRVUNL- Obra
12. Mr. Sandeep Goswami, ED, Lanco Anpara
13. Mr. Himanshu Verma, Senior Manager, Lanco-Anpara
14. Mr. H. P. Singh, CGM, UPRVUNL- Anpara
15. Mr. A. K. Rai, Ex. En., Anpara
16. Er. Radhey Mohan, Anpara (Admin)
17. Mr. Ajit Kumar Tewari, Director Technical, UPRVUNL
18. Mr. K. K. Maurya, Hindalco Industries (Power Division), Renusagar
19. Mr. Anil Singh, Env. Head, Hindalco Industries (Aluminium Division), Renukoot
20. Mr. Sandeep Singh Rathore, Grasim Industries Ltd. (Chemical Division) Renukoot
21. Mr. Ajay Shastri, Unit Head, Grasim Industries
22. Mr. V. R. Shankar, Hindalco Industries, Renukoot

The Committee reviewed the progress of remedial action regarding pollution by Thermal Power Stations operating in Singrauli and Sonbhadra districts of Madhya Pradesh and Uttar Pradesh as per the Hon'ble NGT order dated 14.07.2020 in O.A. No. 164 of 2018 in re:

Ashwani Kumar Dubey Vs. Union of India & Ors. In connection with the of State of U.P., the issue for consideration is acute pollution and acute damage to environment that is being caused by activities of thermal power plants in District Sonbhadra, Uttar Pradesh. The industries are discharging mercury beyond prescribed norms affecting the nervous system causing disorders and other ailments to inhabitants. The mentioned areas are critically polluted as per the 'Comprehensive Environmental Polluted Index Report'. According to the studies, fly ash stored by the industries creates high pollution. High pollution is also caused in the process of transportation of coal by the trucks from the coal companies.

Vide order dated 14.07.2020, Hon'ble NGT had directed the following issues needs to be taken accordingly:

i. Fly ash disposal may be undertaken as per the directions in the order of this Tribunal dated 12.02.2020.

ii. Fly ash disposal in mounds and backfilling of ash in abandoned mines may be undertaken as per the CPCB guidelines If necessary, Indian Bureau of Mines, Dhanbad may also be consulted so that latest technology is utilized and all necessary safeguards are adopted.

iii. Report of CPCB regarding Cost apportionment for desilting/restoration of Rihand Reservoir is accepted and further steps, including further study be undertaken as recommended by CPCB. The U.P Irrigation Department may coordinate such study.

iv. Anpara TPS and Lanco-Anpara power plants may stop ash pond overflow discharge into Rihand Reservoir to the extent the work remains unexecuted.

v. NTPC, Vindhyachal may deposit amount of Rs. 10 Crores as recommended by the Oversight Committee with the State PCB towards interim compensation, deducting the amount already deposited. The plant may also develop RCC wall around the plant in the manner recommended.

vi. The liability for environmental compensation in respect of UPVUN, Anpara and NTPC Vindhyachal may be assessed by joint Committee of CPCB and State PCB within two months. The nodal agency will be the State PCB for coordination and compliance.

vii. The transportation measures may be adopted as per suggestions of the Committee and directions of the Hon'ble Supreme Court.

The Oversight Committee reviewed the steps taken by the Power Plants in the light of Hon'ble NGT directions on 14.07.2020. As per the meeting dated 25.09.2020, the Committee also directed task Force of Ministry of Power (MoP) and Ministry of Coal to submit a detailed list of abandoned mines/quarries for mine backfilling purposes to CPCB and CPCB was asked to notify it. In this regard, CPCB informed that as per the direction of Hon'ble NGT order dated 12.02.2020 in OA No. 117, 499, 102/2014, NTPC is the Convenor of the Task Force which was revitalised by MoP on 10.04.2019 for reviewing and recommending the list of operational mines or abandoned mines/ quarries, for mine backfilling purposes. So far, 21 mines have been identified by CIL and SCCL **(Appendix-I)** and the same is provided to the Convenor of the Task Force in its 6th meeting held on 20.05.2020. These are the only mines presently identified for backfilling. Further, more abandoned mines in the list may be added as and when identified by the coal subsidiaries and provided to MoP, by the Task Force constituted in NTPC.

Concerning the above issue, the Committee asked about the current status of the report of Joint Committee of UPPCB, MOEF&CC, and CPCB. Hence, it was informed that the report had already been submitted to the Hon'ble NGT. The Committee directed to submit the copy of Joint Committee report.

It was discussed by the Committee that the joint Committee comprising of MoEF&CC, CPCB and IIT Roorkee had to send the quarterly progress report on recommendations of Expert Committee of NITI Aayog for enhanced utilization of fly ash in various sectors: mines, roads, cement, industries and bricks etc. with its implementation status at the earliest. The Committee directed CPCB to submit quarterly reports if received from the Joint Committee

formed for ash utilization. If not received, then flag this issue and bring into notice of MoEF&CC.

The Committee observed that 04 mines in Dalla-Bari area had been identified as undisputed along with 03 disputed mines and District Administration has allotted these mines to UPRVUNL in which Obra TPS of UPRVUNL will start filling ash after obtaining NOC from UPPCB. Dispute of ownership between Revenue department and Forest department for other mines is still to be resolved. It is recommended that UPPCB issues NOC to UPRVUNL within 15 days so that work may start. Furthermore, regarding other mines a meeting to be conducted in chairmanship of concerned District Magistrates and officials from Forest and Revenue Department within one month. The Committee also suggested that the dispute of title of abandoned mines between Forest Department and Revenue Department needs to be resolved due to which its allotment is being delayed and also provide the detailed list of vacant mines.

As per the observation by the Committee, M/s UPRVUNL Obra has applied 3 CTE application on Nivesh Mitra Portal for filling ash dyke into abandoned stone quarries and applications are under consideration. Mr. Senthil Pandian, MD, UPPCL informed that they got clearance from UPPCB. The study regarding the same has been done by MNIT, Allahabad as per the CPCB guidelines and will start after three months.

Vide order dated 12.07.2020, Hon'ble NGT directed that all stone crushers in Singrauli area have not taken adequate pollution control measures as the level of air pollution in the vicinity of stone crusher is high and causes health hazard. As per information given by RO Sonbhadra, there is a cluster of 350 stone crusher units in the area of about 12 km^2 in Tehsil-Obra, Sonbhadra, in which 71 stone crushers units are sealed/dismantled by UPPCB and District Administration. In operational stone crushers, closed metal sheet enclosures are installed at all dust emitting points and Water sprinkling system is also installed for dust suppression.

It is mentioned by the Committee that there are three applications in ETE with reference to backfilling and low-lying area. The Committee directed UPPCB to submit a report regarding

that within a week. Issue of Dalla mining is also persisting, the Committee directed to UPPCB to resolve the matter.

As per the information given by the Mr. A.K. Tewari, Director Technical informed that District Administration had marked 07 abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 4 mines of Area 3.6 Acre has been allotted by Mining department and NOC from Revenue department and Forest department has been obtained for filling dry fly ash/Pond Ash. For obtaining NOC from UPPCB an online application was applied through Nivesh Mitra on 03.09.2020, in which UNL will start filling ash after NOC and tendering process. In these 04 mines approximately 3.0 Lac MT ash can be filled. Mr. K N. Reddy, NTPC Rihand informed that no abandoned mines have been allotted to them till date. The Committee directed DM, Sonbhadra to submit a detailed report regarding the list of allotted and/or non-allotted along with the detailed status of NOC of the abandoned mines and also resolved the dispute of rest 03 mines within a week.

Mr. Senthil Pandian, MD, UPPCL informed about overflow from Anpara TPS and Lanco-Anpara power plants ash ponds into Rihand reservoir. He mentioned that they are planning to increase the height of flyash dyke and are also planning to divert Morcha Nala so that there is no overflow from fly ash dyke. For safety of ash dyke there is a spillway which facilitates the ash dyke to discharge water when level of water raises above free board level. At present the construction work of raising of ash dyke is in progress. The raising is being done by placing stone filled up gabion box in layered manner on outer face of dyke and inner slope of dyke is being done by filling of ash in 1:3 slope with the cover of earth over it. Apart from this horizontal filter, sand chimney, toe drain, spillway, decantation well etc. are also being provided for the safety of dyke. The structural design and drawing of dyke have been prepared by IIT-Roorkee. In this regard, the Committee directed U.P. Irrigation Department to conduct a meeting with U.P. Jal Nigam and UPRVUNL Anpara to solve the problem of ash pond overflow into Rihand Reservoir and send the report to the Committee within 15 days.

Mr. Mushtaq Ahmad, Secretary, Irrigation Department informed about the status regarding Cost apportionment for desilting/restoration of Rihand Reservoir, including

recommendations given by the CPCB. The Irrigation Department, U. P. was directed to submit the detailed report to the Committee regarding action taken report on the project on priority basis. The Committee suggested U.P. Irrigation Department to divide the amount given by U.P. Jal Vidyut Nigam (i.e., Rs. 69 lakhs) based on the interim formula and TPPs/ UPRVUNL to pay the amount accordingly. It was also mentioned by Irrigation Department that the team from Pune will inspect the matter in Feb., 2021 and will give report within two months i.e., end of March. The Committee asked to provide a short note in the matter at the earliest.

Hon'ble NGT considered the impact of non-utilization and proper disposal of fly ash by the TPPs on air quality, surface water, ground water, health and environment Vide order dated 12.02.2020 in OA No.117/2014. After considering the notifications issued by MoEF&CC requiring 100% utilization of fly ash by 31.12.2017 and applicable norms for utilization of fly ash. Hon'ble NGT directed preparation of action plans to achieve 100% utilization of fly ash along with its scientific disposal. The Committee noticed that the NTPC Rihand had achieved 56% till August, 2020 (in financial year 2020-2021); NTPC Shaktinagar had achieved 17.45% till August, 2020; UPRVUNL Anpara had achieved 24.98% till August, 2020; M/s Hindalco Industries has utilized 76% fly ash till August, 2020; M/s Lanco- Anpara has utilized 27.07% till June, 2020 and M/s Obra TPS has utilized 5.28% till August, 2020.

In the meeting, it was informed by Mr. K. N. Reddy, GM- NTPC Rihand that the NTPC had achieved Approx. 51% ash utilization till Dec., 2020. To promote offtake of dry flyash NTPC Rihand has procured 03 of BTAP rakes for transportation of flyash in bulk quantity to Reliance Cement Industries and tie up with other potential users viz., NTPC Dadri and NTPC Tanda. in economical and environment friendly manner. 1st rake comprising of 53 BTAP wagons has been delivered by the manufacturer in July,2020 and 2nd rake has been delivered by the manufacturer in December, 2020. MoU has been signed with M/s Reliance Cement (RCCPL) on 12.06.2020 for supply of approximately 1.2 Lac MT fly ash per annum through BTAP rakes. First rake of 53 BTAP wagons containing approx. 3000 MT of fly ash has been flagged off on 09.12.2020 for NTPC Dadri & NTPC Tanda from where the fly ash has been supplied to the

user. Second rake of fly ash has been sent on 22.12.2020 to RCCPL cement plant. Delivery of 3rd BTAP rake is expected by 31.03.2021. The Committee directed to submit a breakup of 40 lacs to NTPC Rihand within two days.

As per the provision of Flyash Notification of MOEF & CC, NTPC Rihand is undertaking the works of low-lying area filling on NTPC land as well as Private Land using pond ash and making earth cover on ash filled area. In order to enhance flyash utilization levels, NTPC Rihand has proposed for low lying area filling upto the distance of 100 kms from the Plant with entire cost of ash filling to be borne by NTPC Rihand. It was further submitted that District Administration may also provide the list of wastelands available within 100 kms of NTPC Rihand. In this regard, the Committee also directed to all NTPCs/UPRVUNLs to provide all the steps taken, prepare a break-up document of flyash utilization and send it to the Committee within two days.

In view of the above, Mr. Sudeep Manna from NTPC Shaktinagar informed that approx. 30% flyash was utilized till Jan., 2021 and 37% is expected to be done by March, 2021. NTPC Shaktinagar started supply of pond ash to NHAI road project NH-7 (between Varanasi and Hanumana) and cost borne by NTPC. Ash bricks being manufactured with 05 ash brick machines. Remaining ash is being disposed in ash dyke in scientific manner in wet form.

Mr. A.K. Tewari, Director Technical, UPRVUNL informed that UPRVNL Anpara has utilized 27.69% flyash utilized till Dec., 2020. The low-lying area was identified in village Dibulganj near Anpara TPS to dispose of coal ash. About 1.75 MT coal ash has been filled in Dec., 2020. About 4.0 Lac MT Pond Ash has been utilized in raising of ash dyke and further 6.0 Lac MT pond ash will be used in the next 4 months. After getting consent from UPPCB, Anpara TPS is disposing ash slurry in low lying area (village- Dibulganj). Whereas, Mr. V.R. Shankar from Hindalco Industries informed that Hindalco Industries has achieved 65.61% flyash utilization during 2020-2021. As per the earlier meeting directions, the industries will be allotted one mine for disposal into the ash dyke and filling of low-lying area. In the same matter, Lanco Anpara has utilized 20.17% till Dec., 2020 and also tie-up with other industries. One abandoned stone and coal mines for enhancement of the plant's flyash utilization level has also been allotted by

DM, Sonbhadra (UP) as per Hon'ble NGT order dated 05.11.2019. Mr. A. K. Tewari, Director Technical, UPRVUNL informed that the unit has achieved 6.89% utilization of fly ash during 2020-21. The industry has informed that MOU for lifting 4500 MT/Day fly ash almost is in final stage with M/s ACC Limited. Industry has also informed that study work through MNNIT Allahabad is going on for back filling of ash in low lying areas of Lodhi Toll Plaza and Obra Sector-2 & 3 and also in abandoned Stone Quarries. After getting Technical Feasibility Report from MNNIT, Allahabad tendering process for backfilling of ash in these areas shall be finalized. The Committee finally directed to all NTPCs/UPRVUNLs to provide all the steps taken, prepare a break-up document of flyash utilization and send it to the Committee within two days.

As far as Environmental Compensation on the non-compliance TPPs in the State of Uttar Pradesh is concerned, the Committee observed that the liability for environmental compensation in respect of all the units has been assessed by a joint Committee of CPCB and UPPCB. EC had been imposed but UPPCB's share has been recovered only from one unit while rest all the industries have filed an appeal in Hon'ble Supreme Court and they got a stay order in these cases. The Committee directed to submit the copy of all the stay orders given by Hon'ble Supreme Court.

It was informed by Mr. A. K. Tewari, Director Technical that there is a low-lying area in NTPC Anpara. Anpara TPS is initiating proposal for developing ash mounds in its vicinity for landscaping work. IIT-BHU has submitted feasibility report regarding development of ash mound at the vicinity of ash dyke. Work for preparation of design/drawing/ estimate of mound has been completed and has been sent for Admn. approval to UPRVUNL-HQ-Lucknow for inviting tender will be started in March, 2021.

The Committee also discussed the status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions. In this pursuance, all Thermal Power Plants (TPPs) have been directed by Hon'ble NGT to prove that their Ash Dykes are proper and scientifically designed. In this regard, the Committee directed all the Thermal Power Plants to submit a detailed report on the structural details of Ash Dykes and their

adequacy for handling of Fly Ash generated; status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs; roadmap of Thermal Power Plants for the future disposal of the stored flyash as well as the currently generated flyash; efforts to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines and status of DPR for project of desilting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle. The Committee directed all the TPPs/ UPRVUNL/ NTPCs to submit a detailed report and present an affidavit as per the earlier directions about the structural design and safety of dyke as well third-party assessment by the technical institutes. No breach of ash dyke has ever taken place in Anpara-TPS. The ash dyke raising work is in progress and has been started from 12.08.2019. The work of first lagoon is likely to be completed upto March,2021 and second lagoon is to be completed upto June, 2021.

As per information given by M/S Grasim Industry, Renukoot, Sonbhadra, plant is presently operating on the latest environment friendly proven latest Membrane Cell Technology is being used or production of caustic in which Mercury is not used". Mercury Cell Technology from the plant was completely phased out from Sep., 2011 which was conveyed to CPCB/ UPPCB. Regarding capped hazardous waste, after receiving the advice for shifting of mercury in view of order of Hon'ble NGT. Regarding that a letter sent to CPCB on 15th Sep., 2018 for explaining the concern and requesting to advise action to be taken by the industry since no guideline is available for opening the capped SLF. Mr. Ajay Shastri, Unit Head, Grasim Industries informed that since there were no guidelines, the Industry requested to NEERI to do preliminary survey in the entire area. After preliminary survey, the industry went for a comprehensive study of water, air and soil etc. The industry has submitted the NEERI report and the NEERI's report clearly establishes that the capped HLF is not causing any damage to the Dongia Nala as well as the environment. Hence, the industry appeal before the Hon'ble Supreme Court. The Committee directed to submit the NEERI's Report along with CPCB comments on such issue at the earliest.

Regarding the status of contribution of each power plant to assess sediment volume at various places in the reservoir. Report of the CPCB regarding Cost apportionment for

desilting/restoration of Rihand Reservoir, Mr. Ajay Sharma, CEO, UPPCB informed that U.P. Hydro Power Nigam Ltd. have made payment of Rs. 69,09,000 to Central Water and Power Research Station (CWPRS) for capacity survey of reservoir. Work is getting late due to COVID-19 epidemic. Further information is awaited from Executive Engineer Rihand Dam, Civil Division, Pipari.

The Committee noticed that the status of red bricks by use of clay/soil and by burning of coal, have no proper system of disposal. In this regard, Shri VR Shankar from Hindalco Industries informed about the status of red mud in the area. Regarding issue of ZLD, Mr. V.R. Shankar informed that untreated effluent is not being discharged since Feb., 2020. Peizometers and online AQMS have been installed. The Committee directed to Mr. V.R. Shankar from Hindalco Industries to submit a detailed report in this regard within a week.

29-01-2021	29-01-2021
X Anup Chandra Pandey	X SVS Rathore
Dr Anup Chandra Pandey Member, Oversight Committee Signed by: ANUP CHANDRA PANDEY	Justice SVS Rathore Chairman, Oversight Committee Signed by: SURENDRA VIKRAM SINGH RATHORE

January 29, 2021

Appendix: As above

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SPEED POST

B-33014/07/2020/IPC-II/TPP/7701-7709 September 30, 2020

To,

The Member Secretary,
State Pollution Control Boards
(As per list enclosed)

Sub: Hon'ble NGT Order dated 12.02.2020 in O.A. Nos. 117, 499, 102/2014 on utilization of fly ash – reg.

Sir,

Please refer to the order of Hon'ble NGT, Principal Bench, New Delhi dated 14.07.2020 in O.A. Nos. 117, 499, 102/2014 on utilization of fly ash. As per Para 32(e) of the above order, Hon'ble NGT had directed that *'Task Force of Ministry of Power and Ministry of Coal may recommend list of abandoned mines/quarries for mine back filling purposes to the CPCB. CPCB may notify the same accordingly for use by the TPPs as per applicable guidelines and permission from State PCBs/PCCs'.*

MoP vide letter no. 9/7/2011-St. Th. (Vol. V) dated 06.07.2020 has forwarded the list of 21 mines identified by the Task Force for offer of backfilling (copy enclosed). MoP has further informed that more abandoned mines in the list may be added as and when identified by the coal subsidiaries and provided to MoP, through the Task Force constituted in NTPC.

In view of the above, MoP letter dated 06.07.2020 enclosing the list of 21 abandoned mines for mine back filling purposes is being forwarded with the request that SPCB may facilitate linkages/MoU between the listed mines, as well as other available abandoned mines in the state, with the nearby power plants. It is further requested that a nodal officer of SPCB may be deputed for this purpose, and progress on the matter may be informed to CPCB on quarterly basis for apprising the MoEF&CC in compliance of the above order.

Encl: As above

Yours faithfully,

(Prashant Gargava)
Member Secretary

Copy to:

1. The Director (HSM Division) : for information.
   Ministry of Environment, Forest & Climate Change
   Jal Wing, Indira Paryavaran Bhawan
   Jor Bagh Road, **New Delhi – 110 003**

2. The Under Secretary (Sh. Nishant Kumar) : for information.
   Ministry of Power,
   Shram Shakti Bhawan, Rafi Marg
   New Delhi

3 PA to CCB

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
NB
8/10/2020

List of State Pollution Control Boards

1. The Member Secretary,
   Chhattisgarh State Environment Conservation Board,
   Paryavas Bhawan, North Block Sector-19,
   Atal Nagar, **Raipur - 492 002,** Chhattisgarh

2. The Member Secretary,
   Jharkhand State Pollution Control Board
   T.A. Bldg., HEC, P. O. Dhurwa,
   Ranchi – 834 004, Jharkhand

3. The Member Secretary
   Madhya Pradesh Pollution Control Board
   Paryavaran Parisar, E-5, Arera Colony
   Bhopal – 462 016, Madhya Pradesh

4. The Member Secretary
   Maharashtra Pollution Control Board,
   Kalpataru Points, 3rd & 4th Floor,
   Sion Matunga Scheme Road No.6 Opp. Cine Planet,
   Sion Circle, Sion (E), **Mumbai – 400 022**

5. The Member Secretary
   Odisha State Pollution Control Board
   Paribesh Bhawan, A-118, Nilakantha Nagar
   Unit VIII, **Bhubaneswar – 751 012,**
   Odisha

6. The Member Secretary
   Telangana State Pollution Control Board
   Paryavaran Bhawan,
   A-III, Industrial Estate, Sanathnagar,
   Hyderabad – 500 018

7. The Member Secretary
   West Bengal Pollution Control Board
   Paribesh Bhawan, 10-A, Block LA,
   Sector III, Salt Lake City,
   Kolkata - 700 091

No. 9/7/2011-St. Th. (Vol. V)
Government of India
Ministry of Power

Shram Shakti Bhawan, Rafi Marg
New Delhi dated 06.07.2020

To,

Member Secretary,
CPCB, Parivesh Bhawan,
East Arjun Nagar, Delhi-110032

Sub:- Hon'ble National Green Tribunal (NGT) Orders dated 12.02.2020 on utilisation of fly ash - reg.

Sir,

I am directed to refer to para 32(e) of the Hon'ble NGT Orders dated 12.02.2020 in OA No. 117,499,102/2014 in which the Hon'ble Court had directed:

"Task Force of Ministry of Power and Ministry of Coal may recommend list of abandoned mines/quarries for mine back filling purposes to the CPCB. CPCB may notify the same accordingly for use by the TPPs as per applicable guidelines and permission from State PCBs/PCCs."

2. It is stated that NTPC is the Convenor of the Task Force which was revitalised by MoP on 10.04.2019 for reviewing and recommending the list of operational mines or abandoned mines/ quarries, for mine backfilling purposes. So far, 21 mines have been identified by CIL and SCCL (copy enclosed) and the same is provided to the Convenor of the Task Force in its 6th meeting held on 20.05.2020. These are the only mines presently identified for offer of backfilling. Further, more abandoned mines in the list may be added as and when identified by the coal subsidiaries and provided to MoP, by the Task Force constituted in NTPC.

3. It is requested to take necessary action in the matter.

4. This issues with the approval of Joint Secretary (Thermal).

Yours faithfully,

Enclosed: as stated.

(Nishat Kumar)
Under Secretary to the Govt. of India
Tel: 23715507, Ext: 212
e-mail- nishat.kumar@nic.in

List of mines identified for fly ash filling in CIL & SCCL										Annexure-I
S. N.	Company	Admin. Areas	Name of Mine	OC/UG	Distt. And State	Area of OC void (Ha.)	Volume of ash that may be accommodated (Approximate) (Lakh Cum.)	Nearby TPP's	Distance from TPP's (kms.)	Availability of Transport infra
1	WCL	Majri	Telwasa OC	OC	CHANDRAPUR(MH)	80.13	200	GMR power, Warora, SaiWardha Power, Warora	39	Road
2		Majri	Dhorwasa OC	OC	CHANDRAPUR(MH)	51.75	100		39	
3		Majri	NavinKunada OC	OC	CHANDRAPUR(MH)	82.6	250		37	
4	SECL	Korba	Manikpur west OC	OC	Korba/C.G	74	210	NTPC & CSPGCL (MoU Signed with NTPC).	20-30	Road
5		Korba	Surakachhar 3&4 pit	UG	Korba/C.G	0	3.3 (1.5 filled up)	NTPC (MoU signed)	20-30	Road
6		Bhatgaon	Dugga	OC	Surajpur/C.G	25	170	NTPC,Korba	250	Road
7		Bishrampur	Bishrampur	OC	Surajpur/C.G	9	17	NTPC, Korba	250	Road
8		Sohagpur	ShardaOC (OPQR & Trench T-1 patch)	OC	Shahdol-Anuppur/M.P	6.0 & 9.0	10.0 & 30.0	ATPS	10	Road
9	NCL	Block-B	Gorbi	OC	Singrauli,MP	26	14	NTPC (MoU signed)	35	Road
10	MCL	Jaganath	South Balanda (Q-2 & Q-3)	OC	Angul, Odhisa	63	147.3 (95 % filled up)	NTPC (Ongoing)	10	Pipeline
11			Jaganath OC, Q-IV	OC		36	170 (3 % filled up)	Bhusan steel (Stopped since Feb-2016 -no permits)	20	EC for pipeline
12			Jaganath OC, Quarry VI & VII	OC		29 & 16= 45.0	64.3 & 39.6 =103.90	NTPC (MoU in process)	10	
13			Jaganath OC, Q-VIII	OC		34.326	178.2	NTPC (MoU in process)	22	
14			South Balanda (Q-1)	OC		20	39.7 (7 L Cu.m filled)	NBVL (Stopped since 2013 - no EC)	10	Road

List of mines identified for fly ash filling in CIL & SCCL										Annexure-I
15		Bharatpur	Bharatpur	OC		90.53	133	NALCO (laying of pipe line in process	12	Pipeline
S. N.	**Company**	**Admin. Areas**	**Name of Mine**	**OC/UG**	**Distt. And State**	**Area of OC void (Ha.)**	**Volume of ash that may be accommodated (Approximate) (Lakh Cum.)**	**Nearby TPP's**	**Distance from TPP's (kms.)**	**Availability of Transport infra**
16	ECL	Mugma	Bajna/ Pusai	OC	Dhanbad,Jharkhand	6	12	MPL,Maithon	10	Road
17	ECL	Satgram	Nimcha	OC	PaschimBardhaman, W.B	25	50	DTPS, Durgapur / MTPS, Mejia	23	Road
18	CCL	Kathara	Govindpur	UG	Bokaro/Jharkhand		0.85 (Bottom ash)	DVC/STPS	10	Road
19		NK	Dakra (To be available in 2023-24)	OC	Ranchi/Jhrkhand	38.5	214.5	Patratu	45	Road
20	BCCL	WJA	Murulidih (Cluster-XIII)	OC	Dhanbad - Jharkhand	1.6	1.5	CTPP	25	Road
21	SCCL	RG-1	Medapalli OCP (To be closed in 2022-23)	OC	Peddapalli, Telangana	258.31	2164.3	NTPC (Under construction)	5	Road

Appendix- XI

INSPECTION BY RO's UPPCB, MIRZAPUR, RAEBARELI AND JHANSI IN RELATION TO *O. A. NO. 164/2018 (EARLIER O. A. NO. 276/2013)* IN RE: *ASHWANI KUMAR DUBEY VS. UNION OF INDIA & ORS.*

The issue for consideration in aforesaid OA is that there are thermal power plants in the above Districts and on account of their activities, acute pollution is being caused resulting in continued destruction of environment. The industries are discharging mercury beyond prescribed norms affecting the nervous system causing disorders and other ailments to inhabitants. The mentioned areas are critically polluted as per the **'Comprehensive Environmental Polluted Index Report'**. There are studies that fly ash stored by the industries creates high pollution. High pollution is also caused in the process of transportation of coal by the trucks from the coal companies. No required safeguards are being adopted.

The issue has been considered by Hon NGT vide orders dated 06.04.2018, 28.05.2018, 12.07.2018, 28.08.2018, 03.01.2019, 21.05.2019 and 05.11.2019.

In view of the directions of Hon NGT, the Hon'ble Oversight Committee NGT has directed for an inspection/survey of thermal power plants to be done by concerned ROs, UPPCB in the above districts. The reports are submitted to the Committee positively within a week as per questionnaire attached.

1. Parichha TPS

Questionnaire for Inspection

General Information

Name of the Officer: Niranjan Sharma

Designation & Department: Regional Officer, U.P. Pollution Control Board, Jhansi

Location of work: Regional Office, U.P. Pollution Control Board, Jhansi

Contact number: 7839891791

Email ID: rojhansi@uppcb.com

Date of Survey (DD/MM/YYYY): 16/07/2020

Objective 1: To oversee the installation of CAAQMS in Thermal Power Plants as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Total Installed Capacity (Unit wise)	CAAQMS installed (Yes=1; No=2)	Ash Water Recycling System (AWRs) and Electrostatic Precipitators (ESPs) installed (Yes=1; No=2)	Timeline for installation (dd/mm/yy)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Remarks
1.	PARICHHA THERMAL POWER PROJECT JHANSI	210 MW 210 MW 250 MW 250 MW	2	1	N/A	1	N/A	N/A	No Direction has been Issued to Parichha thermal Power Project to install CAAQMS

Note: Provide specific details or information in the remarks column

Objective 2: To oversee the system for control of Flyash in Thermal Power Plants as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Composition of Flyash	Generation of Flyash (per day)	System for disposal of Flyash	Utilization of Flyash (Yes=1; No=2)	Utilized Flyash for manufacturing of (brick/cement/ other material)	Any alternative arrangement made (Yes=1; No=2)	Remarks
1.	PARICHHA THERMAL POWER PLANT PARICHHA JHANSI	Sio_2 Al_2O_3 Fe_2O_3 Mgo Cao Na_2O K_2O Mno T_1O_2 P_2O_5	2253 MT	Dry Fly extraction system	1	brick, Cement & Filling in road Construction	2	N/A

Note: Provide specific details or information in the remarks column

Objective 3: To oversee the transportation of coal as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Fuel used	Transportation by railway/ road	Installation of CCTV Camera (at exit point) (Yes=1; No=2)	Have any environmental impact (Yes=1; No=2)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Any alternative arrangement made (Yes=1; No=2)	Remarks
1	PARICHHA THERMAL POWER PLANT PARICHHA JHANSI	COAL	RAILWAY	1	2	1	N/A	N/A	2	N/A

Note: Provide specific details or information in the remarks column

Objective 4: To oversee the status and condition of Utilization/disposal of Red Mud and Shifting of Mercury bearing brine sludge as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Status of Stone Crusher (working=1; non-working=2)	status of installation of Piezometers/monitoring wells in and around the red mud disposal sites (Yes=1; No=2)	Utilization/disposal of Red Mud		Shifting of Mercury bearing brine sludge		Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Any alternative arrangement made (Yes=1; No=2)	Remarks
				(Yes=1; No=2)	If yes (specify)	(Yes=1; No=2)	If yes (specify the amount in mg/l)					
1	PARICHHA THERMAL POWER PLANT PARICHHA JHANSI	2	2	2	N/A	2	N/A	N/A	N/A	N/A	2	N/A PARICHHA THERMAL POWER PLANT PARICHHA JHANSI

Note: Provide specific details or information in the remarks column

2. NTPC Unchahar, Raebareli

Objective 1: To oversee the installation of CAAQMS in Thermal Power Plants as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Total Installed Capacity (Unit wise)	CAA QMS installed (Yes=1; No=2)	Ash Water Recycling System (AWRs) and Electrostatic Precipitators (ESPs) installed (Yes=1; No=2)	Timeline for installation (dd/mm/yy)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Remarks
1	NTPC UNCHAHAR, DISTT.- RAEBAREILLY, UP-229406	Unit-I, 210 MW	1	1	ALREADY INSTALLED	1	2	2	-
		Unit-II 210 MW							
		Unit-III 210 MW							
		Unit-IV 210 MW							
		Unit-V 210 MW							
		Unit-VI 500 MW							

Note: Provide specific details or information in the remarks column

(AMIT [illegible])
Regional Officer
U.P.POLLUTION CONTROL BOARD

Scanned with CamScanner

Objective 2: To oversee the system for control of Flyash in Thermal Power Plants as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Composition of Flyash	Generation of Flyash (per day)	System for disposal of Flyash	Utilization of Flyash (Yes=1; No=2)	Utilized Flyash for manufacturing of (brick/cement/ other material)	Any alternative arrangement made (Yes=1; No=2)	Remarks
	NTPCUNCHAHAR, DISTT.-RAEBAREILLY, UP-229406	C(%)-48.16, H(%)-3.07, N(%)-1.09, S(%)-0.41, Total Cr(%)-0.03, Hg, Sc(PPM)-Below detection limit, Pb(PPM)-62.20, As(PPM)-0.82, Ni(PPM)-77.01	5932.63 MT	DRY ASH EVACUATION SYSTEM	1	ASH BRICK/BLOCK/TILES, CEMENT, ASBESTOS	2	-

Note: Provide specific details or information in the remarks column

(AMIT MISHRA)
Regional Officer
U.P.P.C. CONTROL BOARD

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Objective 3: To oversee the transportation of coal as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Fuel used	Transportation by railway/ road	Installation of CCTV Camera (at exit point) (Yes=1; No=2)	Have any environmental impact (Yes=1; No=2)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Any alternative arrangement made (Yes=1; No=2)	Remarks
	NTPCUNCHAHAR, DISTT.- RAEBAREILLY, UP-229406	COAL & OIL	RAIL WAY	1	2	1	2	2	2	-

Note: Provide specific details or information in the remarks column

(AMIT MISHRA)
Regional Officer
U.P.POLLUTION CONTROL BOARD

Scanned with CamScanner

Objective 4: To oversee the status and condition of Utilization/disposal of Red Mud and Shifting of Mercury bearing brine sludge as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Status of Stone Crusher (working=1; non-working =2)	status of installation of Piezometers /monitoring wells in and around the red mud disposal sites (Yes=1; No=2)	Utilization/disposal of Red Mud		Shifting of Mercury bearing brine sludge		Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Any alternative arrangement made (Yes=1; No=2)	Remarks
				(Yes=1; No=2)	If yes (specify)	(Yes=1; No=2)	If yes (specify the amount in mg/l)					
	NTPCUNCHAHAR, DISTT.-RAEBAREILLY, UP-229406	1	1	2	NA	2	N/A	2	2	2	2	-

Note: Provide specific details or information in the remarks column

(AMIT MISHRA)
Regional Officer
U.P.POLLUTION CONTROL BOARD

Scanned with CamScanner

3. NTPC Sonbhadra

QUESTIONNAIRE FOR INSPECTION

General Information

Name Designation & Department of the Officer's:	Shri Radhey Shyam Regional Officer UP Pollution Control Board,	Dr. Mrs. Satya Scientist-D MoEF & CC	Dr. R.K. Singh Scientist-E Central Pollution Control Board,
Location of work:	Sonbhadra	Regional Office, Lucknow	Regional Directorate Lucknow
Location of work	Sonbhadra	Lucknow	Lucknow
Contact no.	7839891857	9453021374	9793587222
Email Id	rosonbhadra@uppcb.com		rsingh1962@rediffmail.com
Date of Survey		From dated 29-07-2019 to 02-08-2019	

Regional Office,
U.P. Pollution Control Board,
Sonbhadra

Objective 1: To oversee the installation of CAAQMS in Thermal Power Plants as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Total Installed Capacity (Unit wise)	CAAQMS installed (Yes=1; No=2)	Ash Water Recycling System (AWRs) and Electrostatic Precipitators (ESPs) installed (Yes=1; No=2)	Timeline for installation (dd/mm/yy)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Remarks
1.	M/s NTPC Ltd. Shaktinagar, Sonbhadra	2000 MW	1	1	--	1	-	-	-
2.	M/s NTPC Ltd. Rihand nagar (Stage-I, II, III), Sonbhadra	3000 MW	1	1	--	1	-	-	-
3.	M/s UPRVUNL Anprara-A, B, D, Anpara, Sonbhadra	2630 MW	2	1	--	1	1	1	EC of Rs 6,11,40,000.00 imposed due to non compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974
4.	M/s Hindalco Industries Ltd. (Power Division), Renusagar, Sonbhadra	840 MW	1	1	--	1	-	-	--
5.	M/s Lanco Anpara Power limited, Anpara, Sonbhadra	1200 MW	1	1	--	1	-	-	EC of Rs 23,70,000.00 imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974-
6.	M/s UPRVUNL ObraUnit-B, Sonbhadra	1000 MW	2	1	--	1	1		EC of Rs 6,11,40,000.00 imposed due to non compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974

Note: Provide specific details or information in the remarks column

Regional Office,
U.P. Pollution Control Board,
Sonbhadra

Objective 2: To oversee the system for control of Fly ash in Thermal Power Plants as per Hon'ble NGT directions

S. No.	Name and Location of Power Plants	Composition of Fly ash	Generation of Fly ash (per day)	System for disposal of Fly ash	Utilization of Fly ash (Yes=1; No=2)	Utilized Fly ash for manufacturing of (brick/cement/ other material)	Any alternative arrangement made (Yes=1; No=2)	Remarks
1.	M/s NTPC Ltd. Shaktinagar, Sonbhadra		5800 TPD	Weight disposal in ash dyke and dry ash disposal by silo	1 (Partially)	Brick manufacturing-30000/ day	1	EC of Rs 27,00,000.00 imposed due to non compliance of Air (Prevention & Control of Pollution) Act, 1981
2.	M/s NTPC Ltd. Rihand nagar (Stage-I, II, III), Sonbhadra		12000 TPD	Weight disposal in ash dyke and dry ash disposal by silo	1 (Partially)	Brick manufacturing-19000/day, Cement Plant	1	EC of Rs 45,90,000.00 imposed due to non compliance of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974
3.	M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra		11000 TPD	Weight disposal in ash dyke and dry ash disposal by silo	1 (Partially)	Brick manufacturing, Cement Plant	1	Ash dyke of unit is totally filled with ash and it is being overflowed into Rihand reservoir. Now unit has proposed for raising the ash dyke height. Unit has submitted Bank guaranty of Rs. 30.0 Lac for complying the directions issued.
4.	M/s Hindalco Industries Ltd. (Power Division), Renusagar, sonbhadra		4240 TPD	Weight disposal in ash dyke and dry ash disposal by silo	1 (Partially)	Brick manufacturing-50000/day, Cement Plant	1	--
5.	M/s Lanco Anpara Power limited, Anpara, Sonbhadra		5000 TPD	Weight disposal in ash dyke and dry ash disposal by	1 (Partially)	Fly Ash from silo is utilised by Cement Plant	1	--
6.	M/s UPRVUNL ObraUnit-B, Sonbhadra		4580 TPD	Weight disposal in ash dyke and dry ash disposal by silo	1 (Partially)	Fly Ash from silo is utilised by Cement Plant	1	Unit has submitted Bank guaranty of Rs. 10.0 Lac for complying the directions.

Regional Office,
U.P. Pollution Control Board, Sonbhadra

Objective 3: To oversee the transportation of coal as per Hon'ble NGT directions

S. No.	Name and Location of Industry	Fuel used	Transportation by railway/ road	Installation of CCTV Camera (at exit point) (Yes=1; No=2)	Have any environmental impact (Yes=1; No=2)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Any alternative arrangement made (Yes=1; No=2)	Remarks
1.	M/s NCL Khadia Project, khadia, Sonbhadra	Diesel	Railway and Road	1	1	2	-	-	-	Oversight committee has directed to stop transportation of coal by road. After getting stay order from Honourable Supreme Court by the NCL, the Oversight committee has directed to transport coal by road after covering the open truck with automatic mechanical device. EC of Rs 1.248 Cr. imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974
2.	M/s NCL, Bina Project, Bina, Sonbhadra	Diesel	Railway and Road	1	1	2	-	-	-	Oversight committee has directed to stop transportation of coal by road. After getting stay order from Honourable Supreme Court by the NCL, the Oversight committee has directed to transport coal by road after covering the open truck with automatic mechanical device. EC of Rs 0.645 Cr. imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974
3.	M/s NCL Duddhichua Project, Duddhichua, Sonbhadra	Diesel	Railway and Road	1	1	2	-	-	-	Oversight committee has directed to stop transportation of coal by road. After getting stay order from Honourable Supreme Court by the NCL, the Oversight committee has directed to transport coal by road after covering the open truck with automatic mechanical device. EC of Rs 1.302 Cr. imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974

4.	**M/s NCL Kakari Project, Kakari, Sonbhadra**	**Diesel**	**Railway and Road**	**1**	**1**	**2**	**-**	**-**	**-**	**Oversight committee has directed to stop transportation of coal by road. After getting stay order from Honourable Supreme Court by the NCL, the Oversight committee has directed to transport coal by road after covering the open truck with automatic mechanical device. EC of Rs 0.645 Cr. imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974**
5.	**M/s NCL Krishnshila Project, Krishnshila, Sonbhadra**	**Diesel**	**Railway and Road**	**1**	**1**	**2**	**-**	**-**	**-**	**Oversight committee has directed to stop transportation of coal by road. After getting stay order from Honourable Supreme Court by the NCL, the Oversight committee has directed to transport coal by road after covering the open truck with automatic mechanical device. EC of Rs 6.114 Cr. imposed due to non compliance of EPA 1986 & Water (Prevention & Control of Pollution) Act, 1974**

Note: Provide specific details or information in the remarks column

Regional Office,
U.P. Pollution Control Board,
Sonbhadra

Objective 4: To oversee the status and condition of Utilization/disposal of Red Mud and Shifting of Mercury bearing brine sludge as per Hon'ble NGT directions

S. No.	Name and Location of Industry	Status of …… …….. (working= 1; non-working= 2)	status of installation of Piezo meters/monitoring wells in and around the red mud disposal sites (Yes=1; No=2)	Utilization/disposal of Red Mud		Shifting of Mercury bearing brine sludge		Compliance= 1; Non-Compliance= 2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Any alternative arrangement made (Yes=1; No=2)	Remarks
				(Yes=1; No=2)	If yes (specify)	(Yes=1; No=2)	If yes (specify the amount in mg/l)					
1.	M/s Hindalco industries Ltd, (Aluminum Division) Renukoot, Sonbhadra		1	1	30215.5 TPM	-	-	-	-	-	-	Presently industry is utilising about 30215.5 Ton per Month but unit has stored huge quantity of Red Mud in open, and there is no disposal mechanism.
2.	M/s Grasim Industries Ltd. (Chemical Division) Renukoot, Sonbhadra		1	-	-	2	-	2	1	1	1	➢ Earlier process of unit was based on membrane cell technique and mercury bearing brine sludge was generated. Now unit have changed the manufacturing process and there is

												no generation of mercury bearing brine sludge. ➢ **Mercury bearing brine sludge generated earlier is disposed in safe manner inside the premises.** ➢ **EC of Rs 1.0 Cr. have been imposed and unit has deposited it in CPCB account.** ➢ **CPCB has recommended for EC of Rs. 155,42,85,300.00 Hon'ble NGT have defer the proceedings till the matter is decided by Hon'ble Supreme Court vide order dated 05.11.2019**

Note: Provide specific details or information in the remarks column

Appendix- XII

The point wise reply of Questionnaire of over site committee of NGT in the matter of O.A. NO. 164 OF 2018 (EARLIER OA NO. 276/2013) IN RE: ASHWANI KUMAR DUBEY VS. UNION OF INDIA & ORS. are as under

1. **Provide the details of the existing plants under your organization in the State of Uttar Pradesh.**

Name & Location of the Thermal Power Plant

Anpara Thermal Power Station, PO:- Anpara –TPS, Pin-231225, Distt:- Sonebhadra UP

Latitude : 25.0518 **Longitude : 82.6697**

Name & Location of the Thermal Power Plant	**Commissioning Date**	**Capacity (Approved and Installed**	**Coal Consumption (MT)** {for yr 19-20}	**Oil Consumption (MT)** {for yr 19-20}	**Power Generation (MU)** {for yr 19-20}	**Plant Load Factor (PLF) (%)** {for yr 19-20}
Anpara TPS	Unit 1- 01 Jan 1987	210 MW	960198	373.96 KL	1432.98	77.68
	Unit 2-01 Aug 1987	210 MW	1036880	326.51 KL	1546.859	83.86
	Unit 3-01 Apr 1989	210 MW	996874	541.93 KL	1484.417	84.47
	Unit 4-01 Mar 1994	500 MW	2478090	838.86	3920.56	89.27
	Unit 5-01 Oct 1994	500 MW	2011087	1330.80	3176.6800	72.33
	Unit 6-08 May 2016	500 MW	1830785	2127.29	2999.354	68.29
	Unit 7-18 Oct 2016	500 MW	1526589	457.99	2486.700 {Under Shut Down since Nov-2019}	56.62

Obra Thermal Power Station, Obra, Distt- Sonbhadra UP (Latitude 24.4458 Longitude 82.9805)

Name & Location of the Thermal Power Plant	**Commissioning Date**	**Capacity (Approved and Installed**	**Coal Consumption (MT)** {for yr 19-20}	**Oil Consumption (MT)** {for yr 19-20}	**Power Generation (MU)** {for yr 19-20}	**Plant Load Factor (PLF) (%)** {for yr 19-20}
Obra TPS	Unit # 9 15.03.1980	200 MW	950289	2028 KL	1333.11	75.88
	Unit # 10 06.03.1979	200 MW	746718	1878 KL	1018.78	57.99
	Unit # 11 14.03.1978	200 MW	947420	2207 KL	1221.89	69.55
	Unit # 12 29.05.1981	200 MW	91194	2012 KL	122.75	6.99
	Unit # 13 19.07.1982	200 MW	0	0	0	0

Parichha Thermal Power Station, PO:- Parichha –TPS, Jhansi UP

Latitude :	25.513824			Longitude :	78.755941	
Name & Location of the Thermal Power Plant	**Commissioning Date**	**Capacity (Approved and Installed**	**Coal Consumption (MT)** {for yr 19-20}	**Oil Consumption (MT)** {for yr 19-20}	**Power Generation (MU)** {for yr 19-20}	**Plant Load Factor (PLF) (%)** {for yr 19-20}
Parichha TPS	Unit #3 24.11.2006	210 MW	146666	770	1056.26	57.26
	Unit #4 01.12.2007	210 MW			1092.62	59.23
	Unit #5 17.07.2012	250 MW	977838	917	70.25	3.22
	Unit #6 18.04.2013	250 MW			1374.21	62.58

Harduaganj Thermal Power Station, PO:- Kasimpur , Pin-202127, Distt:- Aligarh, UP

Latitude :	28.0118			Longitude :	78.1265	
Name & Location of the Thermal Power Plant	**Commissioning Date**	**Capacity (Approved and Installed**	**Coal Consumption (MT)** {for yr 19-20}	**Oil Consumption (MT)** {for yr 19-20}	**Power Generation (MU)** {for yr 19-20}	**Plant Load Factor (PLF) (%)** {for yr 19-20}
Harduaganj TPS	Unit #7 28 May 1978	110MW	122640 MT	464 KL	173.603	32.06
	Unit #8 10 Aug 2011	250 MW	985500 MT	896 KL	1539.168	70.11
	Unit #9 02 April 2012	250 MW	989880 MT	888 KL	1561.378	71.12

2. Provide the list of newly proposed Thermal Power Plants by your organization in the State of Uttar Pradesh.

UPRVUNL is enhancing the generation capacity by installation & construction of following Power Plants:-

a) 1x660 MW Harduganj-Aligarh

b) 1x660 MW Panki – Kanpur

c) 2x660 MW Obra-Sonebhadra

d) 2x660 MW Jawaharpur, Etah

Apart from above following TPP is being establish in Joint ventures of UPRVUNL:-

S.L. No	Project	Ownership	Location	Capacity	Capacity share of UPRVUNL
1	Meja TPS	NTPC and UPRVUNL	Meja Allahabad	2x660 MW	990 MW (75% of installed capacity)
2	Ghatampur TPS	NLC and UPRVUNL	Ghatampur Kanpur	3x660 MW	1275MW (64.39% of installed capacity)

3. What is the unit-wise current status of implementation of joint report of MoEF&CC, CPCB, IIT-Roorkee for enhanced utilization of fly ash in various sectors: mines, roads, cement, industries and bricks etc.

Anpara TPS-

It is to intimate that Anpara TPS is situated in power hub area where 20,000MW (approx) electricity is being generated resulting in huge quantities of ash being produced. At present in the vicinity of Anpara Thermal Power Project there is no any cement factory is available. Also there is no major road project running in the vicinity of TPS due to which the fly ash utilization from Anpara TPS is poor. However following efforts have been made by Anpara TPS for achieving 100 % fly ash utilization:-

i. Anpara TPS is initiating proposal for developing ash mound in its vicinity for landscaping work. For this work the consultancy is being taken from IIT, BHU
ii. Anpara TPS has invited Expression of Interest through newspaper and uploaded UPRVUNL web site three times in a year for lifting of fly ash from the users.
iii. The capacity DFAES of B-TPS is to be enhanced along with augmentation in DFAES of ATPS.
iv. About 3.0 Lac MT Pond Ash has been utilized in raising of ash dyke and further 7.0 Lac MT pond ash will be used in next 6 months.
v. Fly ash is being issued to Brick manufacturers

Obra TPS :-

For increasing Fly ash utilization following efforts are being made:-

i. Presently only 4 units of 200 MW of Obra BTPS is under operation.
ii. Average ash generation during last 4 months has been 3800 MT/day. (114000 MT/month)
iii. Average utilization of fly ash through UltraTech cement factory is 400 MT/day (12000 MT/month)
iv. Average utilization through Brick manufacturer is 4 MT/day (120 MT/month)
v. Remaining ash is being safely disposed in the Ash dyke in the form of Ash slurry.

Apart from above it is to intimate that Obra TPS is situated in power hub area where 20,000MW (approx) electricity is being generated resulting in huge quantities of ash being produced. At present in the vicinity of Obra Thermal Power Project there is only one cement factory is available which takes only 400 MT/day. Also there is no major road project running in the vicinity of TPS due to which the fly ash utilization from Obra TPS is poor.

However following efforts have been made by Obra TPP for achieving 100 % fly ash utilization:-

i. Agreement for lifting 4500 MT/day fly ash is almost in final stage with M/s ACC Limited. After agreement ash lifting will be done from 5X200MW Obra BTPS, 4 Units of which are under operation as well as from 2X660 MW Obra C Units upon their synchronization. M/s ACC Limited is going to establish its cement plant at Salai Banwa which is approx. 8-10 km away from Obra Thermal Power Station.
ii. District Administration has allocated 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 04 mines (Area 3.6 acre) are undisputed. In these four mines approx. 3.0 Lac MT ash can be filled. NOC from revenue, mining and forest department has been taken. After taking NOC from UPPCB UNL will start backfilling these mines with fly ash.
iii. District Administration has provided a low lying area near Lodhi Toll Plaza near Circuit House for reclamation and development by backfilling with fly ash. For filling of ash Obra TPS has applied to UPPCB for NOC which is still awaited . After getting NOC from UPPCB about 1.5 Lakh cum fly ash will be filled for land reclamation.
iv. Obra Colony has low lying area in Sector 2 and 3. Approx 2.4 Lakh cum ash can be fill in first phase and subsequently about 5-10 Lakh cum shall also be fill in this low lying area. For filling of ash in this area Obra TPS has applied to UPPCB for NOC which is still awaited .

Parichha TPS-

a. Parichha TPS is situated on Jhansi –Kanpur highway almost 25 km away from Jhansi railway station. A cement factory named M/s Heidelberg Cement is situated nearly 5 km away from the project. Two separate agreements has been made with Heidelberg cement for utilization of dry fly ash generated from units of 210 MW and 250 MW.

Presently Heidelberg cement has enhanced its production capacity, to mete out additional fly ash requirement for production of cement M/s Heidelberg cement also using pond ash.

b. Tender for disposal of 5.0 lac MT Pond ash for stowing/backfilling in 04 Nos. abandoned mines/quarries near Jhansi is in process.
c. For filling of pond ash in Bundelkhand Expressway MOU is under process.
d. Pond ash from Parichha ash dyke is being used in Jhansi- Khajuraho expressway for filling.
e. Pond ash from Parichha ash dyke is also being used by local users for filling and other purposes.

Harduaganj TPS-

a. Silos are installed in all three units and are in operation. Agreement is made with M/s Kannodia Cement Ltd, M/s Ashtech India Pvt.Ltd. and M/s Mangalam cement Ltd. for disposal of dry fly ash and they are lifting fly ash from silo.
b. Dry Fly ash is being issued to Brick/ Block manufacturers free of cost.
c. Pond ash is being issued for filling of low level areas as per requirement firms free of cost .

4. What is the unit-wise quantum of generated flyash, disposed flyash, pond ash, bottom ash and ash utilization? How much stock of ash left for disposal in every TPP?

Status of Fly Ash Disposal and Utilization

Name of the Plant	Year	Composition of Flyash	Generation of Flyash		Bottom & Coarse Ash		Ash Utilization		Category Wise Utilization (MT)					
			MT	%	MT	%	MT	%	Brick	Roads	Mine Filling	Cement	Land fill	Others
Anpara-TPS	19-20		2899950	80	724987	20	141390	3.6	2020			129597	9502	271
Obra TPS	19-20		891324	80	222831	20	86095	7.73	1690	0		84405		
Parichha-TPS	19-20		862521	80	215630	20	1082953	100.45	82838	296885	0.00	569567	133663	
Harduaganj TPS	19-20		667427	80	166857	20	816730	97.89	64564			303472	448694	-

S. No.	Name of the Plant	Ash Pond is present (Yes=1/ No=2)	Water Overflowing from the pond (Yes=1/No=2)	Primary Reason for Overflow	Any temporary arrangement made? (Yes=1/ No=2)	What temporary action taken to stop the overflow?	Action Plan	Observations
1	Anpara TPS	1	2		1	Spillway raised and gates constructed on the spillway.	Ash Dyke is being raised and one compartment will be completed by Jan-21	Due to Covid-19, the work for raising of ash dyke got delayed.

2	Obra TPS	1	2		2			
3	Parichha TPS	1	2		2			
4	Harduaganj TPS	1	2	--	2	--	Due to upcoming Unit of 660 MW, Ash Dyke is being raised .	Due to Covid-19, the work for raising of ash dyke got delayed.

5. Has Environmental Compensation been levied on any of your units? If yes, then mention status with reference to specific TPPs in the State of U.P.?

Project Name	**Environment Compensation**	**Details of compensation**	**Current Status**
Anpara TPS-	Rs. 6.114 Crores	Environmental Compensation	stayed by Hon. Supreme Court.
	Rs 21.507 Crores	less fly-ash utilization for 2 yrs. was imposed by CPCB	stayed by Hon. Supreme Court
Obra TPS-	Rs. 6.114 Crores	Environmental Compensation	stayed by Hon. Supreme Court.
	Rs 7.73 Crores	less fly-ash utilization for 2 yrs. was imposed by CPCB	stayed by Hon. Supreme Court
Parichha TPS	Rs 1.35 Crores	less fly-ash utilization for 2 yrs. was imposed by CPCB	stayed by Hon. Supreme Court
Harduaganj TPS	Rs 18 lac per unit per month for Unit no. 8&9	Environmental compensation for New guideline issued by CPCB on dated 16.10.2020 regarding installation of FGD and to comply NOx emission up to December 2021 and December 2022 respectively.	stayed by Hon. Supreme Court New Delhi.
	Rs 14.34 Lac	less fly-ash utilization for 2 yrs. was imposed by CPCB	stayed by Hon. Supreme Court

6. What is the unit-wise status of implementation of CPCB Guidelines, 2019 for Utilization/Disposal of Fly Ash for Reclamation of Low Lying Areas and in Stowing/ Back filling of Abandoned Mines/ Quarries?

project Name	**Location**	**Status**
Anpara TPS	Dibulganj Low Lying Area	Applied for NOC from UPPCB which is still awaited
Obra TPS	7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 04 mines (Area 3.6 acre) are undisputed. In these four mines approx. 3.0 Lac MT ash can be filled. NOC from revenue, mining and forest department has been taken.	Applied for NOC from UPPCB which is still awaited
	District Adminstration has provided a low lying area near Lodhi Toll Plaza near Circuit House for reclamation and development by backfilling of about 1.5 lac MT fly ash	Applied for NOC from UPPCB which is still awaited
	Obra Colony has low lying area in Sector 2 and 3, in first phase Approx 2.4 Lakh cum ash can be fill and in next phase about 5-10 Lakh cum ash can be fill NoC from UPPCB is under process.	Applied for NOC from UPPCB which is still awaited
Parichha TPS	Mining department Jhansi has allotted four nos. abandoned stone quarry to Parichha at Village Dangariya rund Jhansi for filling of 5.0 lac MT Pond ash	Tender for disposal of 5.0 lac MT Pond ash for stowing/backfilling in 04 Nos. abandoned mines/quarries near Jhansi is

		in process.
Harduaganj TPS	Pond ash transported by users at Various location in low lying area	Pond ash is being issued for filling of low level areas as per requirement firms free of cost .

7. Has CPCB's Action Plan been implemented in your units?

Project Name	Status for implementation of CPCB action plan
Anpara TPS	Partially implemented
Obra TPS	Partially implemented
Parichha TPS	Implemented
Harduaganj TPS	Implemented

8. What steps have been taken for Fly ash disposal? Have you explored its disposal in mounds and/or backfilling of ash in abandoned mines as per the CPCB Guidelines? Please give unit-wise description.

Project Name	Status of ash disposal in mounds and/or backfilling of ash in abandoned mines as per the CPCB Guidelines
Anpara TPS	1. Anpara TPS is initiating proposal for developing ash mound in its vicinity for landscaping work. 2. UNL has requested MoEF&CC to direct NCL for allotment of abandoned coal mines to pit head stations. 3. 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 04 mines (Area 3.6 acre) are undisputed. In these four mines approx. 3.0 Lac MT ash can be filled. NOC from revenue, mining and forest department has been taken. Applied for NOC from UPPCB which is still awaited
Obra TPS	
Parichha TPS	Mining department Jhansi has allotted four nos. abandoned stone quarry to Parichha at Village Dangariya rund Jhansi for filling of 5.0 lac MT Pond ash. Tender for disposal of 5.0 lac MT Pond ash for stowing/backfilling in 04 Nos. abandoned mines/quarries near Jhansi is in process
Harduaganj TPS	Pond ash is being issued for filling of low level areas as per requirement firms free of cost .

9. What is the present status of structural safety of Fly ash dykes in your Thermal Power Plants? What measures have been taken to ensure that no breach takes place? Please give unit-wise description.

Project Name	Comments for structural safety of Fly ash dykes in Thermal Power Plants
Anpara TPS	The fly ash dyke is structurally safe. The soil investigation of ash dyke was done be MNIT Allahabad and on the basis of investigation report IIT Roorkee has design the ash dyke raising work using Gabion Wall. All safety measures such as Sand filter, Chimney Filter, Geo grid, Geo textile, Brick pitching with pointing, grass turfing on outer slope, decantation well etc has been taken to ensure that no breach will take place.
Obra TPS	The fly ash dyke is structurally safe. The soil investigation of ash dyke was done by IIT BHU and on the basis of investigation report IIT Roorkee has designed the ash dyke using Gabion Wall. All safety measures such as Sand filter, Chimney Filter, Geo grid, Geo textile, Brick pitching with pointing, grass turfing on outer slope, decantation well etc has been taken to ensure that no breach will take place.

Parichha TPS	The fly ash dyke is structurally safe. For the raising of ash dyke consultancy has been obtained from IIT-Roorkee and according to their direction raising work was executed.
Harduaganj TPS	The fly ash dyke is structurally safe. At present work for raising of ash dyke is under progress along with raising width of ash dyke is also increased for safety of ash dyke. The consultancy for dyke raising has been obtained from IIT Roorkee

10. What safety measures are being taken by your TPPs for reducing pollution in transportation? Specify the type of vehicle (i.e. closed/ open) and load carried.

S. No.	Name and Location of Power Plants	Fuel used	Transportation by rail way/ road	Installation of CCTV Camera (at exit point) (Yes=1; No=2)	Have any environmental impact (Yes=1; No=2)	Compliance =1; Non-Compliance =2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Remarks
1	**Anpara TPS**	Coal	Rail	2	2	1		2	
2	**Obra TPS**	Coal	Rail	2	2	1		2	
3	**Parichha TPS**	Coal	Rail	2	2	1		2	
4	**Harduaganj TPS**	Coal	Rail	2	2	1		2	

Note: Provide specific details or information in the remarks column

11. What steps have been taken for reduction of coal transportation?

Project Name	Steps taken for reduction of coal transportation
Anpara TPS	There is no any reduction in coal transportation as the coal is being transported by rail – wagon.
Obra TPS	
Parichha TPS	
Harduaganj TPS	

12. What steps are being taken for Ash dyke management in TPPs?

Project Name	Steps taken for Ash dyke management
Anpara TPS	At present raising of ash dyke is being done. Regular maintenance of mother dyke is being done.
Obra TPS	At present raising of ash dyke is being done. Regular maintenance of mother dyke is being done.
Parichha TPS	Regular maintenance of mother/ base dyke is being done.
Harduaganj TPS	At present raising of ash dyke is being done. Regular maintenance of mother/ base dyke is being done.

13. Is there Zero discharge from ash dyke in respective TPPs?

Name of Project	Zero discharge
Anpara Thermal Power Station	Yes
Obra Thermal Power Station	
Harduaganj Thermal Power Station	
Parichha Thermal Power Station	

14. Do you have any reservoir? If yes, then specify the capacity and the quality of water.

Name of Project	Status of reservoir
Anpara Thermal Power Station	TPS is not having its own reservoir. Water is being utilized from Rihand reservoir
Obra Thermal Power Station	
Parichha Thermal Power Station	TPS is not having its own reservoir.. Water is being utilized from Betwa river
Harduaganj Thermal Power Station	TPS is not having its own reservoir. Water is being utilized from upper Ganga Canal

15. What is the air and water quality of the reservoir and other water bodies including groundwater?

Name of Project	Status for checking of air and water quality
Anpara Thermal Power Station	Monthly Third party test is being conducted for air and water quality
Obra Thermal Power Station	Monthly test is being conducted by IITR Lucknow.
Parichha Thermal Power Station	Monthly test is being conducted by IITR Lucknow.
Harduaganj Thermal Power Station	Monthly Third party test is being conducted for air and water quality

16. Have the TPPs installed CAAAQMS? If yes, specify in the given table.

S. No.	Name and Location of Power Plants	Total Installed Capacity (Unit-wise)	CAAQMS installed (Yes=1; No=2)	Ash Water Recycling System (AWRs) and Electrostatic Precipitators (ESPs) installed (Yes=1; No=2)	Timeline for installation (dd/mm/yy)	Compliance =1; Non-Compliance =2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Remarks
1	Anpara TPS	2630 MW	1	1	N/A	1	-	2	
2	Obra TPS	**1000**	**1**	**1**	N/A	**1**	**-**	**2**	
3	Parichha TPS	920 MW	2	1	-	1	-	2	
4	Harduaganj TPS	610 MW	2	AWRS – 2 ESP -1	For CAAQMS - 30.06.2020 and for AWRS- 31.12.2021	2	-	2	CAAQMS at four places & AWRS is under construction against 1x660MW ext.

17. Provide the structural details of ash dyke and their adequacy for handling of Fly Ash generated.

Name of Project	Structural details of ash dyke
Anpara Thermal Power Station	The soil investigation of ash dyke was done be MNIT Allahabad and on the basis of investigation report IIT Roorkee has design the ash dyke raising work using Gabion Wall. All safety measures such as Sand filter, Chimney Filter, Geo grid, Geo textile, Brick pitching with pointing, grass turfing on outer slope, decantation well etc has been taken to ensure that no breach will take place.

Obra Thermal Power Station	The soil investigation of ash dyke was done by IIT BHU and on the basis of investigation report IIT Roorkee has designed the ash dyke using Gabion Wall. All safety measures such as Sand filter, Chimney Filter, Geo grid, Geo textile, Brick pitching with pointing, grass turfing on outer slope, decantation well etc has been taken to ensure that no breach will take place.
Parichha Thermal Power Station	The ash dyke has been raised on conventional method in which the dyke has been constructed in the slop of 1:3, horizontal sand filter and vertical sand chimney has also been provided to arrest the seepage line for safety of dyke. The consultancy of dyke raising work has been taken from IIT Roorkee and execution has been done as per their direction
Harduaganj Thermal Power Station	At present work for raising of ash dyke is under progress along with raising width of ash dyke is also increased for safety of ash dyke. The consultancy for dyke raising has been obtained from IIT Roorkee. In the dyke raising work the slop of dyke shall be constructed in 1:3, horizontal sand filter and vertical sand chimney shall also be provided to arrest the seepage line for safety of dyke.

18. What is the future plan of Thermal Power Plants for disposal of the stored Fly-Ash as well as the currently generated Fly-Ash?

Name of Project	Status for future plan of Thermal Power Plants for disposal of the stored Fly-Ash as well as the currently generated Fly-Ash
Anpara Thermal Power Station	Same as above in point no.3
Obra Thermal Power Station	
Parichha Thermal Power Station	
Harduaganj Thermal Power Station	

19. What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines?

Name of Project	Efforts to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines
Anpara Thermal Power Station	UNL has requested MoEF&CC to direct NCL for allotment of abandoned coal mines to pit head stations
Obra Thermal Power Station	District Administration has allocated 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 04 mines (Area 3.6 acre) are undisputed. In these four mines approx. 3.0 Lac MT ash can be filled. NOC from revenue, mining and forest department has been taken. After taking NOC from UPPCB UNL will start backfilling these mines with flyash.
Parichha Thermal Power Station	Tender for disposal of 5.0 lac MT Pond ash for stowing/backfilling in 04 Nos. abandoned mines/quarries near Jhansi is in process.
Harduaganj Thermal Power Station	Harduaganj TPP almost achieved the target of 100% ash utilization

20. Any other information pertaining to the TPP run by your organization.

Name of Project	Any other information pertaining to the TPP run by your organization
Anpara Thermal Power Station	No
Obra Thermal Power Station	
Parichha Thermal Power Station	
Harduaganj Thermal Power Station	

400 KL / Yr When required	1432.98
400 KL / Yr When required	1546.859
400 KL / Yr When required	1484.417
600 KL / Yr When required	3920.56
600 KL / Yr When required	3176.6800
600 KL / Yr When required	2999.354
600 KL / Yr When required	2486.700 {Under Shut Down since Nov-2019}

Appendix- XIII

REGARDING O.A. NO. 164 OF 2018 (EARLIER OA NO. 276/2013) IN RE: ASHWANI KUMAR DUBEY VS. UNION OF INDIA & ORS.

NTPC – Northern Region Project/ Stations situated in UP under administrative control of Northern region Head Quarter (NRHQ) are:

1. NTPC Singrauli
2. NTPC Rihand
3. NTPC Tanda
4. NTPC Unchahar (Feroze Gandhi Unchahar Thermal Power Plant)
5. MUNPL* (Meja Urja Nigam Private Limited)

   *A Joint venture company of NTPC Ltd; and Utter Pradesh Rajya Vidyut Utpadan Nigam Ltd; (UPRVUNL)

   Details information as sought by Hon'ble Oversight Committee, NGT, UP Lucknow are as below:

1. *Provide the details of the existing plants under your organization in the State of Uttar Pradesh.*

Name & Location of the Thermal Power Plant	**Commissioning Date**	**Capacity (Approved and Installed**	**Coal Consumption (MT)**	**Oil Consumption (MT)**	**Power Generation (MU)**	**Plant Load Factor (PLF) (%)**
NTPC Singrauli Super Thermal Power Station	Unit # 1: 13.02.82 Unit # 2: 25.11.82 Unit # 3: 28.03.83 Unit # 4: 02.11.83 Unit # 5: 26.02.84 Unit # 6: 23.12.86 Unit # 7: 24.11.87	Approved: 2000 MW (5X200 MW + 2X500 MW) Installed: 2000 MW (5X200 MW + 2X500 MW)	5201763MT	2909 KL	8243.155 MUs	80.25%
NTPC Rihand Super Thermal Power Station	Unit # 1: 31.03.88 Unit # 2: 05.07.89 Unit # 3: 31.01.05 Unit # 4: 24.09.05 Unit # 5: 19.05.12 Unit # 6: 30.09.13	Approved: 3000 MW (6X500 MW) Installed: 3000 MW (6X500 MW)	8815135 MT	2188 KL	14319.71 MUs	92.94%
NTPC Tanda Super Thermal Power Station	U#1: 21.03.1988 U#2: 11.03.1989 U#3: 28.03.1990 U#4: 20.02.1998 U#5: 14.09.2019 U#6: under construction	Approved:1760 MW (4X110 MW+ 2X660 MW) Installed: 1100 MW (4X110 MW+ 1X660 MW) *U#6 (660 MW) : under construction	2275908 MT	3176 KL	3203.46 MUs	56.7%
NTPC Feroze Gandhi Unchahar Thermal Power Plant	Unit#1: 21.11.1988 Unit#2: 22.03.1989 Unit#3: 27.01.1999 Unit#4: 22.10.1999 Unit#5: 28.09.2006 Unit#6: 31.03.2017	Approved: 1550 MW (5x210 MW +1X500 MW) Installed: 1550 MW (5x210 MW +1X500 MW)	2811085.988	3135.78	3856.91 MUs	48.45%
*Meja Urja Nigam Pvt. Ltd. (MUNPL) - A JV of NTPC and UPRVNL	Unit # 1: 30.04.2019 Unit # 2: Under trial ,COD Likely in Dec'2020	Approved: 1320 MW (2x660 MW) Installed: 660 MW; U#2 660 MW Under trial	1147628 MT	LDO:1289 KL; LSHS:1073 KL	1685.68 MUs	49.73%

2. *Provide the list of newly proposed Thermal Power Plants by your organization in the State of Uttar Pradesh.*

   Status: EC granted for Expansion of NTPC Singrauli, Shaktinagar, Stage -III (2x800 MW) Distt- Sonebhadra (UP)

3. *What is the unit-wise current status of implementation of joint report of MoEF&CC, CPCB, IIT-Roorkee for enhanced utilization of fly ash in various sectors: mines, roads, cement, industries and bricks etc.*

   Status: Following initiatives have been taken for implementation of the report of the Joint Committee of MoEF&CC, CPCB, IIT-Roorkee:

   NTPC Singrauli-

   i. NTPC Shaktinagar has installed 05 nos. of semi – automatic fly ash brick plants and 02 nos. are in procurement stage. Presently approx. 15,000 fly ash bricks / day are being manufactured. These ash bricks are fully utilized in township, ash dykes, plant and CSR works by NTPC Shaktinagar. Only ash bricks are being used in construction activity at NTPC Shaktinagar.

   ii. Supply of pond ash to road construction projects: Following initiatives has been taken for utilization of pond ash of Shaktinagar in road construction works. The entire cost of ash transportation is being borne by NTPC Shaktinagar for these road projects.

      a. MoU has been signed with NHAI – Varanasi to Hanumana road for supply of 7.5 Lac CuM of pond ash to NH – 07 road. Supply of fly ash under MoU has been started from 27.06.2020. Till date approx. 2.5 Lac MT of pond ash has been supplied to NHAI - Varanasi to Hanumana road.

      b. Contract awarded for supply of 1.5 Lac CuM of pond ash to PWD Auri -Shaktinagar road for its utilization in widening of road. Clearance from PWD is awaited.

   iii. Ash filling in abandoned stone quarries: As per directive of over sight committee and on request, DM Sonbhadra has proposed to allocate 2 stone queries for ash filling during meeting held on 30.09.2020.Details awaited for further necessary clearances.

   iv. Providing fly ash to brick manufacturers upto 300 Kms radius: To promote manufacturing and utilization of fly ash bricks in the region, NTPC Shaktinagar has already having contracts for supply of fly ash to brick manufacturer located upto 300 Kms from NTPC Shaktinagar.

NTPC Rihand

I.

a. NTPC Rihand has installed 04 nos. of semi – automatic fly ash brick plants and 02 nos. of fully automatic ash brick plants. Presently approx. 26000 fly ash bricks / day are being manufactured at NTPC Rihand these bricks are fully utilized in plant, townships, ash dykes and CSR works undertaken by NTPC Rihand. All buildings of NTPC Rihand are being constructed using fly ash bricks only.

b. We further propose that manufacturing, transportation and use of clay bricks shall be banned by concerned authorities in the region to promote manufacturing and use of fly ash bricks as per the provisions of Fly Ash Notification.

II. Procurement of 03 nos. of BTAP rakes: To promote offtake of dry fly ash NTPC Rihand has procured 03 nos. of BTAP rakes for transportation of fly ash in bulk quantity by cement industries and other potential users in economical and environment friendly manner. 1st rake comprising of 53 BTAP wagons has been delivered by the manufacturer in July'2020. MoU has been signed with M/s Reliance Cement (RCCPL) on 12.06.2020 for supply of approx 1.2 Lac MT fly ash per annum through BTAP rakes. Supply o fly ash through BTAP is expected from 01.01.2021. Delivery of 2nd & 3rd BTAP rake is expected by 31.12.2020 & 31.03.2021 respectively.

III. Supply of pond ash to road construction projects: Following initiatives has been taken for utilization of pond ash of Rihand in road construction works. The entire cost of ash transportation shall be borne by NTPC Rihand for these road projects.

a. MoU has been signed with NHAI – Varanasi for supply of 02 Lac CuM of pond ash to NH – 56 bypass road at Varanasi. Supply of fly ash under MoU has been started from 26.06.2020, till date approx. Till date approx. 1.5 Lac MT of pond ash has been supplied to NHAI - Varanasi.

b. Approval has been obtained from NHAI - Varanasi for supply of another 15.5 Lac CuM pond ash to NHAI road project at Varanasi in NH – 29 and NH – 56. Contract for supply of 5.5 Lac Cubic Meter of pond ash already awarded, work is expected to be started from 10.11.2020. Proposals for pond ash transportation of remaining 10 Lac CuM are under tendering and award.

c. Contract awarded for supply of 0.5 Lac CuM of pond ash to PWD Chhattisgarh for its utilization in construction of bypass road near Wadrafnagar. Supply of pond ash is expected to be started from 01.12.2020.

IV. Pilot project for transportation of wet fly ash in BOXN railway wagons*:* In order to establish a new avenue of ash utilization, NTPC Rihand has given permission to M/s ACC Ltd. for transportation of conditioned fly ash in 10 rakes of tarpaulin covered BOXN wagons. **This initiative of NTPC Rihand is first of its kind** and 03 rakes of conditioned fly ash have been dispatched on 10.08.2020, 13.08.2020 & 16.09.2020.

Approx. 35000 MT of ash utilization is envisaged in above pilot project. In addition to above, till date we have transported 02 rakes of conditioned fly ash in BOXN wagons M/s Dalmia Cement Bharat, Assam. Based on the outcome of pilot project regular permission will be given to cement industries for transportation of wet fly ash through BOXN wagons.

V. Backfilling of abandoned stone quarries: In compliance of directives of oversight committee, we have submitted our application dtd. 11.09.2019 to Hon'ble District Collector – Sonbhadra for allocation of abandoned stone quarries of Dalla area. Follow up meetings have been held with District collector 20.09.2019, 27.02.2020, 30.09.2020 for allocation of abandoned stone quarry to NTPC Rihand. As directed by Hon'ble oversight committee we have again submitted our request letter on 30.09.2020 for allocation of abandoned stone quarries for back filling with pond ash. It is further requested that NTPC Rihand is the largest power plant of Uttar Pradesh with higher responsibilities towards society, as a central PSU, it requires more avenues of ash utilization in comparison to other power plants of the region to comply with the directions of Hon'ble NGT. Hence we earnestly request to approve allocation of at least 02 abandoned stone quarries to NTPC Rihand for its back filling with pond ash.

VI. Development of Ash Park at Varanasi: To enable clay brick manufacturers of Varanasi region to switch over to ash brick manufacturing NTPC Rihand has developed an Ash Park at Varanasi from where fly ash is supplied in 40 KG bags to Ash Brick manufacturing units of Varanasi region so that use of fly ash bricks can be promoted in Varanasi. First lot of Fly Ash packed in bags has been dispatched to Varanasi on 06.06.2019 and Ash Park Depot – Varanasi has been formally inaugurated and made functional on 13.06.2019. However, no substantial fly ash offtake was evidenced from the ash brick manufacturers of Varanasi region.

VII. Providing fly ash to brick manufacturers upto 300 Kms radius: To promote manufacturing and utilization of fly ash bricks in the region, NTPC Rihand has already moved proposal for supply of fly ash to brick manufacturer located upto 300 Kms from NTPC Rihand. Above proposal is under re - tendering.

NTPC TANDA

To achieve the target of the 100% ash utilization NTPC Tanda is making sincere efforts for ash utilization in following area:

1. Pond ash utilization for construction of road projects being executed by NHAI and UPEIDA.

NTPC Tanda has signed MOU with NHAI and UPEIDA as detailed below:

(i) NHAI Varanasi NH-233 Pkg-II & III : The MOU was signed on 20.03.2018 with NHAI Varanasi for NH-233 Pkg-II &III for transportation of 11.70 Lacs M3 of pond ash for one year which was further extended for one year upto 19.03.2020. Out of above approx. 6.50

Lacs M3 has been utilized till March 2020. To meet its commitment NTPC-Tanda has awarded the balance work for NH-233 for ash transportation of approx. 5.40 Lacs M3. The work has already been started by the agency since 14.09.2020.

(ii) NHAI Gorakhpur : MOU was signed with NHAI Gorakhpur on 06.04.2018 for transportation of approx. 3.50 Lacs M3. Out of which approx. 3.05 Lacs M3 has been transported upto Jan 2020.

(iii) UPEIDA-PIU-IV to VIII : Five MOUs were signed on 21.06.2019 for transportation of approx. 16.73 Lacs M3 of ash. The ash transportation for all the five packages is in progress. However for economical utilization of funds NTPC Tanda has adopted competitive bidding and is in the advance stage of finalization of tendering process.

(iv) NHAI Varanasi - Ghazipur Section of NH-29, Package-II, III & IV : Under this initiatives NTPC Tanda is in the process of awarding the contract for 12.09 Lacs M3 of ash for NHAI Varanasi - Ghazipur Section of NH-29. For Pkg-II the work has already been started.

2. Dry Fly Ash utilization in Cement Industry: Auctions for sale of Approx. 4.0 Lacs MT of Fly Ash for utilization in cement industry on annual basis. NTPC Tanda has signed long terms MOU on 18.02.2019 for 15 years for selling 2.40 Lacs MT of fly ash to M/s UltraTech Cement Ltd. and balance of Approx. 1.60 Lacs MT of Fly ash is being issued to other agencies.

3. Ash filling being used as backfill in low lying areas : NTPC Tanda is using ash as back fill material in its low lying plant & township areas and issuing pond ash free of cost to various agencies for using as backfill material in the various residential, commercial and industrial units coming up in the vicinity of NTPC-Tanda. During Financial Year 2019-20 apporx. 1.70 Lacs MT of ash were used in low lying areas.

4. Use of fly ash in brick manufacturing and Providing fly ash to brick manufacturers :

NTPC Tanda has installed 02 nos. of fully – automatic fly ash brick plants. Presently approx. 25000 fly ash bricks / day are being manufactured. These bricks are fully utilized in plant, townships, ash dykes and CSR works undertaken at station. All buildings at station are being constructed using fly ash bricks only. Also to promote manufacturing and utilization of fly ash bricks in the region, NTPC Tanda is issuing fly ash to brick manufacturer free of cost.

NTPC Unchahar

- 100% Fly ah is being utilized in the manufacturing of bricks, tiles, construction of road projects by NHAI/UPEIDA and also supplied to cement industries and brick manufacturers etc.

- Four nos. of brick manufacturing machines are installed in the premises of NTPC Unchahar. About 10,000 bricks are manufactured per day which are fully utilized in the construction activities of the Plant/Township premises.
- Pond ash is being utilized in the construction of roads by NHAI/UPEIDA under National Asset Building Program

4. *What is the unit-wise quantum of generated flyash, disposed flyash, pond ash, bottom ash and ash utilization? How much stock of ash left for disposal in every TPP?*

Status of Fly Ash Disposal and Utilization

Name of the Plant	**Year**	**Composition of Flyash**	**Generation of Flyash**		**Bottom & Coarse Ash**		**Ash Utilization**		**Category Wise Utilization**					
			MT	**%**	**MT**	**%**	**MT**	**%**	**Brick**	**Roads**	**Mine Filling**	**Cement**	**Landfill**	**Others**
NTPC Shaktinagar	Apr'20-Oct'20	Annexure-1	1298114	80%	324529	20%	377574	25.46%	2778	252006	00	00	115800	7000
NTPC Rihand	Apr'20-Oct'20	Annexure-2	2057897	80%	514474	20%	1323468	51.45%	109016	135790	00	37201	427431	160060
NTPC-Tanda	Apr'20-Oct'20	Annexure-3	761131	80	190283	20	825023	86.72	3547	573280	0	155019	93177	0
FGUPP UNCHAHAR,	Apr'20-Oct'20	Annexure-4	833398	80	208349	20	958207	91.98	17798 MT	559144 MT	0 MT	285476 MT	0 MT	95789 MT
MUNPL Meja	Apr'20-Oct'20	*Testing shall be done in Nov'2020*	337862	80%	84466	20%	91413	27.5	2901	0	0	88512	0	0

S.No.	Name of the Plant	Ash Pond is present (Yes=1/ No=2)	Water Overflowing from the pond (Yes=1/No=2)	Primary Reason for Overflow	Any temporary arrangement made? (Yes=1/ No=2)	What temporary action taken to stop the overflow?	Action Plan	Observations
1	NTPC Shaktinagar	1	2	NA	2	NA	NA	--
2	NTPC Rihand	1	2	NA	2	NA	NA	--
3	NTPC-Tanda	1	2	NA	2	NA	NA	--
4	Feroze Gandhi Unchahar Thermal Power Plant	1	2	N/A	2	N/A	NA	--
5	MUNPL Meja	01	02	NA	2	N/A	NA	--

5. *Has Environmental Compensation been levied on any of your units? If yes, then mention status with reference to specific TPPs in the State of U.P.?*

NTPC Singrauli

a. With reference to the NGT order dated 12.02.2020 in OA No. 117/2014 in the matter of Shri Shantanu Sharma Vs. Union of India & Ors, CPCB vide letter dated 02.07.2020 has imposed EC of Rs. 10.76 Crores on NTPC Shaktinagar. In this regard it is submitted that NTPC Ltd. has filed Civil Appeal No. 2713/2020 in Hon'ble Supreme Court for the order dated 12.02.2020 of Hon'ble NGT. Hon'ble Supreme court vide order dated 21.07.2020 has **granted stay** for submission of EC as directed by Hon'ble NGT **(Annexure – 5 stay on EC).**

b. Hon'ble NGT vide order dated 11.10.2019 in O.A. No. 453/2019 in the matter of Shri Anjani Jaiswal vs. Union of India & Ors. has imposed an Environmental Compensation of Rs. 27.00 Lacs on NTPC Shaktinagar . NTPC Shaktinagar has filed Civil Appeal vide Diary No. 1197/2020 and case no. 2983/2020 in Hon'ble Supreme Court for the order dated 11.10.2019 of Hon'ble NGT. Hon'ble Supreme court vide order dated 08.10.2020 has **granted stay** for submission of EC as directed by Hon'ble NGT **(Annexure-6 Singrauli Stay on EC 27 lac)**.

NTPC Rihand

c. With reference to the NGT order dated 12.02.2020 in OA No. 117/2014 in the matter of Shri Shantanu Sharma Vs. Union of India & Ors, CPCB vide letter dated 02.07.2020 has imposed EC of Rs. 15.39 Crores on NTPC Rihand. In this regard it is submitted that NTPC Ltd. has filed Civil Appeal No. 2713/2020 in Hon'ble Supreme Court for the order dated 12.02.2020 of Hon'ble NGT. Hon'ble Supreme court vide order dated 21.07.2020 has granted stay for submission of EC as directed by Hon'ble NGT **(Annexure – 5 Stay on EC).**

d. Hon'ble NGT vide order dated 11.10.2019 in O.A. No. 453/2019 in the matter of Shri Anjani Jaiswal vs. Union of India & Ors. has imposed an Environmental Compensation of Rs. 45.90 Lacs on NTPC Rihand. NTPC Rihand has filed Civil Appeal vide Diary No. 1197/2020 and case no. 2983/2020 in Hon'ble Supreme Court for the order dated 11.10.2019 of Hon'ble NGT. Hon'ble Supreme court vide order dated 08.10.2020 has granted stay for submission of EC as directed by Hon'ble NGT **(Annexure-7 Rihand Stay on EC)**.

NTPC Tanda

NO Environmental Compensation has been levied on NTPC Tanda Super Thermal Power Station.

Feroze Gandhi Unchahar Thermal Power Plant

With reference to the NGT order dated 12.02.2020 in OA No. 117/2014 regarding, Environmental Compensation of Rs 63.95 Lakh was levied on NTPC Unchahar for non-utilisation of 100% fly ash by Thermal Power Plants by CPCB vide letter Ref No.:B-33014/7/2020/IPC-II/TPP/ dated 02.07.2020.

In this regard it is submitted that NTPC Ltd. has filed Civil Appeal No. 2713/2020 in Hon'ble Supreme Court for the order dated 12.02.2020 of Hon'ble NGT. Hon'ble Supreme court vide order dated 21.07.2020 has granted stay for submission of EC as directed by Hon'ble NGT **(Annexure – 5 Stay on EC).**

MUNPL (Meja)

With reference to the NGT order dated 12.02.2020 in CPCB vide letter dated 02.07.2020 has imposed EC of Rs. 5.65 Crores on MUNPL, Meja. In this regard a letter dated 11.08.2020 is submitted as per NTPC Ltd. filed Civil Appeal No. 2713/2020 in Hon'ble Supreme Court for the order dated 12.02.2020 of Hon'ble NGT. Hon'ble Supreme court vide order dated 21.07.2020 has granted stay for submission of EC as directed by Hon'ble NGT.**(Annexure -8 Meja Stay on EC)**

6. *What is the unit-wise status of implementation of CPCB Guidelines, 2019 for Utilization/Disposal of Fly Ash for Reclamation of Low Lying Areas and in Stowing/ Back filling of Abandoned Mines/ Quarries?*

   Status- Ash Utilisation action plan mentioned at Sr. No.3. Regarding reclamation of Low Lying Areas and in Stowing/ Back filling of Abandoned Mines/ Quarries the pit head stations status is as below:

   NTPC Singrauli

   Status- NTPC Shaktinagar has been allotted (2nos.) stone queries. Location and area details of stone query awaited for further necessary NOC.

   NTPC Rihand

   Status: Meeting was held in relation with allotment of abandoned mines but allotment yet to be done.

   Stowing/ Back filling of Abandoned Mines/ Quarries are not applicable to NTPC Tanda, Unchahar (FGUTPP) and Meja (MUNPL)

7. *Has CPCB's Action Plan been implemented in your units?*

   Status: Ash utilization is being done as per the Guidelines of CPCB.

8. *What steps have been taken for Fly ash disposal? Have you explored its disposal in mounds and/or backfilling of ash in abandoned mines as per the CPCB Guidelines? Please give unit-wise description.*

   Status: Initiatives taken by NTPC stations/projects for utilization of ash is given in the status of point no. 03.

   Further at NTPC Singrauli and Rihand, identification of land for creation of ash mound is to be done. It is submitted that for developing ash mound detailed scientific and engineering studies are required in addition to the additional land requirement and huge capital expenditure. Hence it is requested that development of Ash Mound may also be considered as ash utilization by MoEF&CC and Hon'ble NGT. CPCB may issue guidelines for creation of ash mound.

9. *What is the present status of structural safety of Flyash dykes in your Thermal Power Plants? What measures have been taken to ensure that no breach takes place? Please give unit-wise description.*

NTPC Singrauli

Status: All the Ash dykes in NTPC are constructed with approved Engineering design & drawings. We have also conducted third party assessment of our ash dykes through IIT – Roorkee. As per the report of IIT – Roorkee ash dykes of **NTPC Singrauli, Rihand and Unchahar** ash dykes are 'Technically Sound and Structurally Sustainable Report is attached as Annexure-9, Annexure-10, Annexure-11). The Status with respect to ash dykes of Tanda and Meja (MUNPL) are given below:

Tanda- For structural safety of dykes, Dr.N.K.Samadhiya, Expert (Professor of Geotechnical department) from IIT - Roorkee has visited site on 03.10.2020. Report awaited in Nov-2020.

Meja (MUNPL)- The third party assessment through IIT – Roorkee is likely to be done in Nov/Dec'2020 (Approval process of its work contract in progress).

Following are the details of ash dyke design, operation and maintenance practices to avoid any type of breaches:

NTPC Singrauli

- Ash dykes of NTPC Shaktinagar are of 'Up Stream Raising' with good foundation base of earth and rocks pitching.
- The dedicated Corporate Engineering team is having technical expertise of designing the ash dykes as per relevant Indian Standard Codes.
- Ash dykes of NTPC Shaktinagar are designed considering factor of safety of more than 1.5. Corporate Engineering team after details site visit and survey provides the detailed engineering design and specifications for each dyke and also for its subsequent raisings.
- Ash dykes are designed by our CC Engg as pervious entity and for lean ash slurry discharge. The residual water is expected to go to overflow lagoon from ash dyke through decanting wells. Ash slurry is discharge is done through 300/350 mm dia MS pipes in garlanding fashion from all sides of dyke in such a manner so that the ash slurry is filled near dyke bund first in order support the dyke structure's stability. During this initial phase, the seepage water, which is coming in the toe drain collected in low lying area pit and is pumped to Over Flow lagoon for recycling. is pumped back to dyke/Overflow lagoon. After some time, when all

the adjacent area of bund is filled, then negligible water comes out in toe drains and all the water flows directly from dyke to overflow lagoon and subsequently recycled through AWRS pumps.

- Additionally the ash dyke management team of NTPC Shaktinagar is continuously monitoring and maintaining the ash dyke on regular basis.
- The toe drain & outer slope of dykes are regularly cleaned of ash/bushes to keep watch on ash dykes. An ash dyke committee comprising of senior members visits the dyke on fortnightly basis to assess its condition.
- Necessary stock of sand, sand bags, aggregate, boulder etc is kept at site to counter any emergency situation. Regular ash utilization is being done to keep our ash dykes in healthy condition.

NTPC Rihand

Following are the details of ash dyke design, operation and maintenance practices to avoid any type of breaches:

- Ash dykes of NTPC Rihand are of 'Central Line Design' with good foundation base of rocks and earth.
- The dedicated Corporate Engineering team is having technical expertise of designing the ash dykes as per relevant Indian Standard Codes.
- Ash dykes of NTPC Rihand are designed considering factor of safety of more than 1.5. Corporate Engineering team after details site visit and survey provides the detailed engineering design and specifications for each dyke and also for its subsequent raisings.
- Ash dykes are designed by CC Engg as pervious entity and for lean ash slurry discharge. The residual water is expected to go to overflow lagoon from ash dyke through decanting wells. Ash slurry is discharge is done through 450/400 mm dia MS pipes & 512 mm dia cast basalt pipes in garlanding fashion from all sides of dyke in such a manner so that the ash slurry is filled near dyke bund first. During this initial phase, the seepage water, which is coming in the toe drain is pumped back to dyke/overflow lagoon. After some time, when all the adjacent area of bund is filled, then negligible water comes out in toe drains and all the water flows directly from dyke to overflow lagoon and subsequently to plant through AWRS pumps.
- Additionally the ash dyke management team of NTPC Rihand is continuously monitoring and maintaining the ash dyke on regular basis.
- The toe drain & outer slope of dykes are regularly cleaned of ash/bushes to keep watch on ash dykes. An ash dyke committee comprising of senior members visits the dyke on monthly basis to assess its condition.

- Necessary stock of sand, sand bags, aggregate, boulder etc. is kept at site to counter any emergency situation. Regular ash utilization is being done to keep our ash dykes in healthy condition.

NTPC Tanda

- The dedicated Corporate Engineering team is having technical expertise of designing the ash dykes as per relevant Indian Standard Codes.
- Monthly visit of Dyke is being done by Ash Dyke Management Committee for ensuring the healthiness of Dyke and records maintained.
- Necessary stock of sand, sand bags, aggregate, boulder etc. is kept at site to counter any emergency situation. Regular ash utilization is being done to keep our ash dykes in healthy condition.
- The toe drain & outer slope of dykes are regularly cleaned of ash/bushes to keep watch on ash dykes. An ash dyke committee comprising of senior members visits the dyke on monthly basis to assess its condition.

NTPC Unchahar (FGUTPP)

- Ash slurry is being discharged in Lagoon-2 of Arkha dyke, the decanted water is recycled to Plant through AWRS system installed.
- Raising of ash dyke lagoon-1 is being done for increasing the capacity of dyke.
- Monthly visit of Dyke is being done by Ash Dyke Management Committee for ensuring the healthiness of Dyke and records maintained.
- Necessary stock of sand, sand bags, aggregate, boulder etc. is kept at site to counter any emergency situation. Regular ash utilization is being done to keep our ash dykes in healthy condition.
- The toe drain & outer slope of dykes are regularly cleaned of ash/bushes to keep watch on ash dykes. An ash dyke committee comprising of senior members visits the dyke on monthly basis to assess its condition.

Meja (MUNPL)

Following are the details of ash dyke design, operation and maintenance practices to avoid any type of breaches:

- The dedicated Corporate Engineering team is having technical expertise of designing the ash dykes as per relevant Indian Standard Codes.

- Ash dykes of MUNPL,Meja : Lagoon-I-HCSD (for fly ash disposal); Lagoon-II-BA (for Bottom ash disposal); Lagoon-III-BA (for Bottom ash disposal); are designed considering factor of safety of more than 1.5. Corporate Engineering team after details site visit and survey provides the detailed engineering design and specifications.
- Additionally the ash dyke management team of MUNPL, Meja is continuously monitoring and maintaining the ash dyke on regular basis.
- The toe drain & outer slope of dykes are regularly inspected to keep watch on ash dykes, An ash dyke committee comprising of senior members visits the dyke on monthly basis to assess its condition. As the plant is new and fully operational since May'2020, our ash dykes toe drains are in dry condition.

10. What safety measures are being taken by your TPPs for reducing pollution in transportation? Specify the type of vehicle (i.e. closed/ open) and load carried.

S. No.	Name and Location of Power Plants	Fuel used	Transportation by railway/ road	Installation of CCTV Camera (at exit point) (Yes=1; No=2)	Have any environmental impact (Yes=1; No=2)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Remarks
1	NTPC Shaktinagar	Coal from linked mines of NCL	Railway (through own MGR Railway system)	01	2	1	NA	NA	Cameras are installed in the track hopper area.
2	NTPC Rihand	Coal from linked mines of NCL	Railway (through own MGR Railway system)	01	2	1	NA	NA	Cameras are installed in the track hopper area.
3	NTPC Tanda	Coal from linked mines of CCL	Railway	01	2	1	NA	NA	Cameras are installed.

4	FGUTPP Unchahar	Coal from linked mines of CCL & BCCL	Railway	1	2	1	2	2	Cameras are installed in the track hopper and WT area.
5	MUNP L Meja	Coal from linked mines of SECL,N CL/ CCL/ ECL	Railway	2	2	1	NA	NA	Cameras installation proposals in progress.

Note: Provide specific details or information in the remarks column

11. What steps have been taken for reduction of coal transportation?

NTPC stations/projects are transporting coal from their linked mines through own railway systems (Merry Go Round System) and through Railway Network. No coal is transported through road.

12. What steps are being taken for Ash dyke management in TPPs?

Status: Details are provided in the status given for point no. 09.

13. Is there Zero discharge from ash dyke in respective TPPs?

Status: Zero discharge is maintained from the ash dykes in all the stations.

14. Do you have any reservoir? If yes, then specify the capacity and the quality of water.

Status: No reservoir at NTPC Singrauli and NTPC Rihand and NTPC Unchahar.

NTPC Tanda

Details of Reservoir

Reservoir-A : Capacity - 217000 M3

Reservoir-B : Capacity - 154000 M3

Water quality testing is done by third party and reports are enclosed as annexure-…...

Meja (MUNPL)

Details of Reservoir

Lagoon-I: Capacity: 2 Lakhs Cum;

Lagoon-II: Capacity: 1.6 Lakhs Cum.

Air and Water quality testing is done by third party and reports are submitted to UPPCB regularly

15. *What is the air and water quality of the reservoir and other water bodies including groundwater?*

Status: Already mentioned in question-14. Ambient Air and Water Quality including ground water is being regularly monitored by authorized laboratory and reports are submitted to UPPCB regularly.

16. *Have the TPPs installed CAAAQMS? If yes, specify in the given table*.

S. No.	Name and Location of Power Plants	Total Installed Capacity (Unit-wise)	CAA QMS installed (Yes=1; No=2)	Ash Water Recycling System (AWRs) and Electrostatic Precipitators (ESPs) installed (Yes=1; No=2)	Timeline for installation (dd/mm/yy)	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized (Yes=1; No=2)	Remarks
1	NTPC Shaktinagar	2000 MW	1	1	NA	1	NA	NA	
2	NTPC Rihand	3000 MW	1	1	NA	1	NA	NA	
3	Tanda Super Thermal Power Station	1100 MW And *U#6 (660 MW) : under construction	1	1	NA	1	NA	NA	
4	Unchahar (FGUTPP)	1550 MW	1	1	NA	1	NA	NA	
5	MUNPL, Meja	660 MW And 660 MW Unit#2 COD expected in Dec'20	1	1	N/A	1	N/A	N/A	

Note: Provide specific details or information in the remarks column

17. *Provide the structural details of ash dyke and their adequacy for handling of Fly Ash generated.*

    Status: Already mention at question -9

18. *What is status of action taken by TPPs for third party assessment of Ash Dyke?*

    Status: Already mention at question -9

19. *What is the future plan of Thermal Power Plants for disposal of the stored Fly-Ash as well as the currently generated Fly-Ash?*

    Status: Details of initiatives of NTPC stations/ projects for ash utilization are provided in the status given for point no. 03.

20. *What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines?*

    Status: Details are provided in the status given for point no. 08.

21. *Any other information pertaining to the TPP run by your organization?*

    Status: We earnestly request Hon'ble NGT / CPCB directive for mixing of 25% pond ash in the overburden dumps of the coal mines of NCL as well as for back filling of the voids of opencast coal mines of NCL so that we can achieve 100% ash utilization on sustainable basis.

सीएसआईआर–केन्द्रीय खनन एवं ईंधन अनुसंधान संस्थान
(वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद)
बरवा रोड, धनबाद - 826 015, झारखण्ड, भारत
एक आई एस ओ 9001 प्रमाणित संस्थान

CSIR-Central Institute of Mining and Fuel Research
(Council of Scientific and Industrial Research)
Barwa Road, Dhanbad - 826 015, Jharkhand, India
An ISO 9001 Certified Institute

Central Institute of Mining & Fuel Research
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IIMR/19-20/UT/05

Dated: 01.04.2019

Ref. No. 031/O&M(Chem)/1099 Dated: 23.01.2019
Source : NTPC Singrauli
Dy. Manager (Chem)
NTPC-SSTPS, Shaktinagar
Dist. Sonebhadra (U.P.) 231222

CSIR-CIMFR, DC TEST REPORT 01.04.19 INDUSTRY INTERFACE

Sl. No.	Sample particular as stated by the party	CIMFR Gasification No	SiO_2 (%)	Al_2O_3 (%)	Fe_2O_3 (%)	CaO (%)	MgO (%)	TiO_2 (%)	K_2O (%)	Na_2O (%)	P_2O_5 (%)	SO_3 (%)
1	AR/DEC /2018	XRF/NTPC/SING /1099	61.52	25.88	8.08	0.70	0.67	1.55	0.84	0.06	0.17	0.53

Remarks: Sampling is not done by CSIR-CIMFR, DC, Dhanbad

Major elemental oxides of ash are reported after normalization based on ignited sample.

Instrument used: XRF (Panalytical MagiX PW 2424)

01.4.19.

प्रभारी / HEAD
इन्डस्ट्री इन्टरफेस / INDUSTRY INTERFACE
सीएसआईआर–सीआईएमएफआर / CSIR-CIMFR

सीएसआईआर–केन्द्रीय खनन एवं ईंधन अनुसंधान संस्थान
(वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद)
बरवा रोड, धनबाद - 826 015, झारखण्ड, भारत
एक आई एस ओ 9001 प्रमाणित संस्थान

CSIR-Central Institute of Mining and Fuel Research
(Council of Scientific and Industrial Research)
Barwa Road, Dhanbad - 826 015, Jharkhand, India
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DI/TR/19-20/07/05

CSIR-CIMFR, DC TEST REPORT INDUSTRY INTERFACE

25.03.19

REPORT ON ANALYSIS

To
Dr. Prashant Sukla
Dy Manager (Chem)
Singrauli Super Thermal Power Station
PO. Shaktinagar
Dist. Sonebhadra (UP)
PIN 231 222

Dated: 19.03.2019

Ref. No. : 031/O&M/Chem./1099 dated 23/01/2019

Sampling not done by CIMFR

CIMFR Sample No			Inor 59/19							
Details of Sample(As Stated)			Coal sample							
Hg (µg/kg)	As (µg/g)	Se (µg/g)	Cu (µg/g)	Ni (µg/g)	Cr (µg/g)	Cd (µg/g)	Zn (µg/g)	Co (µg/g)	Pb (µg/g)	Cl (µg/g)
79	0.83	0.05	37.8	16.4	17.8	ND	27.3	3.5	8.9	602

ND = Not Detected

25.03.19

प्रधान/HEAD
इन्डस्ट्री इन्टरफेस/INDUSTRY INTERFACE
सीएसआईआर–सीआईएमएफआर/CSIR-CIMFR

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(A unit of Shriram Scientific and Industrial Research Foundation)

19, University Road, Delhi – 110007 (India)
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Website : www.shriraminstitute.org
E-mail id : customercare@shriraminstitute.org

TEST CERTIFICATE

NO : C1/0000235481

TC-5444

Issued To :
Client Code : (SONE01N1452)
NTPC (RIHAND)
NTPC RIHAND PO RIHANDNAGAR, DIST. SONEBHADRA (UP)
SONEBHADRA
UTTAR PRADESH-231 223
Kind Attn: MR. UMESH KUMAR SRIVASTAVA,ADDL. GENERAL MANAGER (FQA)

Date : 11-11-2020
Job No : 2009-1-181-2852
Booking No : RG2021/1/4804
Booking Date : 28-09-2020
Customer Ref No. : REF. NO. : 070/FQA//2020/1498
Customer Ref Dt. : 15-09-2020
ULR NO. : TC544420000012248F

ONE SEALED SAMPLE DESCRIBED AS FLY ASH,FROM SOURCE : SAMPLE NO.1, LOCATION -UNIT NO.4, ESP FIELD NO.1, DATE OF SAMPLING: 11.09.2020, UNIT NO.#4, CAPACITY OF UNIT: 500MW, NAME OF STATION: RIHAND, DECLARED AS" SAMPLES HAVE BEEN COLLECTED & SEALED JOINTLY, SEALED THUS, WAS RECEIVED. NTPC FQA

(The sampling was not carried out by Shriram Institute fo Industrial Research. The sample particulars provided in certificate are based on declaration by the Sponsor).

2009-1-181-2852

Results

Discipline Chemical
Group Building Material

S.No.	Name of Parameter	Observed Value	IS: Requirement [3812(Part 1)-2013, RA 2017]		Conformity
A.	**Chemical Parameters**		Siliceous	Calcareous	
1	Silicon dioxide (as SiO2)+Aluminium oxide (as Al2O3)+Iron Oxide (as Fe2O3), % by mass	96.3	70 Min.	50 Min.	Yes
2	Silicon dioxide (as SiO2), % by mass	67.2	35 Min.	25 Min.	Yes
3	Magnesia (as MgO), % by mass	0.4	5.0 Max.	5.0 Max.	Yes
4	Total Sulphur as sulphur trioxide (as SO3),% by mass	0.3	3.0 Max.	3.0 Max.	Yes
5	Loss on ignition, % by mass	0.6	5.0 Max.	5.0 Max.	Yes
6	Total chlorides, % by mass	0.03	0.05 Max.	0.05 Max.	Yes
7	Available Alkalies as equivalent sodium oxide (Na2O), % by mass	0.3	1.5 Max.	1.5 Max.	Yes
8	Reactive Silica,% by mass	36.8	20 Min.	20 Min.	Yes

AUTHORISED SIGNATORY
EMPLOYEE CODE:(5117)

Scanned copies/photocopies or any other copies should be authenticated by reference to the original report.

Phone : 91-11-27000100, 27667267, 27667860 Fax : 91-11-27667207

Centre for Cement Research & Independent Testing
National Council for Cement and Building Materials
(Under the Administrative Control of Ministry of Commerce & Industry, Govt. of India)
34 Km Stone, Delhi-Mathura Road (NH-2), Ballabgarh - 121 004, Haryana, India

सीमेंट अनुसंधान और स्वतंत्र परीक्षण केन्द्र
राष्ट्रीय सीमेंट एवं भवन सामग्री परिषद्
(भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के प्रशासनिक नियंत्रणाधीन)
34 कि.मी. स्टोन, दिल्ली-मथुरा रोड (एन.एच.-2), बल्लभगढ़ 121004, हरियाणा, भारत

(ISO 9001 : 2015)

• दूरभाष / Phone : +91-129-4192237 (D), 4192222, 2242051 • फैक्स / Fax : +91-129-2242100
• ई-मेल / E-mail : crtb@ncbindia.com, ncbcrt2@gmail.com • वेब / Web : www.ncbindia.com

स्पीड पोस्ट

संधर्भ : सी.आर.टी./आई.एन.टी.

दिनांक : 19 फरवरी, 2020
27

सेवा में

श्री दिलीप चक्रबर्ती
एजीएम (कैमिस्ट्रि)
एनटीपीसी लिमिटेड
टांडा थर्मल पावर प्रोजेक्ट
पोस्ट ऑफिस : विद्युत नगर जिला-अंबेडकर नगर - 224238
(उत्तर प्रदेश)

विषय : टेस्टिंग ऑफ कोल & कोल अश

संदर्भ : पत्र सं. एनटीपीसी/टांडा/थर्ड पार्टी कोल एनालिसिस दिनांक 28-12-2019

महोदय,

उपर्युक्त विषय पर आपके उल्लिखित संदर्भाधीन पत्र में अपेक्षित सूचना इस पत्र के साथ संलग्न की जाती है।

संलग्न : यथोक्त

भवदीय

संजीव कुमार चतुर्वेदी

डॉ संजीव कुमार चतुर्वेदी
विभागाध्यक्ष
(सीमेन्ट अनुसंधान एवं स्वतंत्र परिक्षण केन्द्र)

टेस्ट रिपोर्ट न. ITL/004948 से ITL/004950

Centre for Cement Research & Independent Testing
National Council for Cement and Building Materials
(Under the Administrative Control of Ministry of Commerce & Industry, Govt. of India)
34 Km Stone, Delhi-Mathura Road (NH-2) Ballabgarh - 121 004, Haryana, India

सीमेंट अनुसंधान और स्वतंत्र परीक्षण केन्द्र
राष्ट्रीय सीमेंट एवं भवन सामग्री परिषद्
(भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के प्रशासनिक नियंत्रण के अधीन)
34 कि.मी. स्तंभ, दिल्ली मथुरा रोड (एन.एच.-2), बल्लभगढ़-121 004, हरियाणा, भारत

(ISO 9001 : 2015)

• दूरभाष / Phone : +91-129-4192237 (D), 4192222, 2242051 • फैक्स / Fax : +91-129-2242100
• ई-मेल / E-mail : crtb@ncbindia.com, ncbcrt2@gmail.com • वेब / Web : www.ncbindia.com

SPEED POST

Ref: CRT/TNT
19 Feb, 2020

Sh Dilip Chakraborty
AGM (Chemistry)
NTPC Limited
Tanda Thermal Power Project
P.O: Vidyut Nagar, Dist – Ambedkar Nagar - 224238
(U.P)

Sub: Testing of Coal Ash & Coal

Dear Sir,

With reference to your NTPC/Tanda/Third Party Coal Analysis dated 28-12-2019 we are enclosing our test reports on the above mentioned subject samples.

A customer feedback form is enclosed herewith. Kindly submit your objective assessment of our services and suggestion if any.

Thanking you

Yours faithfully
for National Council for Cement and Building Materials

Dr S K Chaturvedi
Head of Centre
Centre for Cement Research and Independent Testing

Test Report No: ITL/004948 to ITL/004950

राष्ट्रीय सीमेन्ट एवं भवन सामग्री परिषद्
(भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के शासनाधीन)
NATIONAL COUNCIL FOR CEMENT AND BUILDING MATERIALS
(Under the Administrative Control of Ministry of Commerce & Industry, Government of India)

TC-5296

TESTING LABORATORIES (NCB/TL/QM/TRF-1.1)

INDEPENDENT TESTING LABORATORIES

TEST REPORT

ULR - TC529620100000204P
No. : ITL/004948
Date : 12/02/2020

Customer Address	**NTPC LIMITED (TANDA)** TANDA THERMAL POWER PROJECT, P.O.: VIDYUT NAGAR, DIST- AMBEDKAR NAGAR, U.P.- 224238
Reference	NTPC/TANDA/THIRD PARTY COAL ANALYSIS, DTD 28/12/19
Sample	*Said to be* Coal Ash
Identification	AF-27-12-19
Condition of Sample	UnSealed with ID Tag
Date of Receipt	01/01/2020 **Laboratory Mark -** ITLL7588/1/1
Period of Testing	20/01/2020 - 05/02/2020
Tested for Conformity to Discipline	Chemical Testing **Group** Solid Fuels

SI No	Test Name		Test Method	Test Results	
1	Loss on Ignition		IS:1727:1967	0.50	% by mass
2	Silica		IS:1727:1967	60.29	% by mass
3	Iron Oxide		IS:1727:1967	5.69	% by mass
4	Alumina		IS:1727:1967	27.69	% by mass
5	Calcium Oxide		IS:1727:1967	1.08	% by mass
6	Magnesium Oxide		IS:1727:1967	0.99	% by mass
7	Sulphuric Anhydride		IS:1727:1967	0.59	% by mass
8	Alkalies	Sodium Oxide	NCB STD(MS-14-2010)	0.18	% by mass
		Potassium Oxide	NCB STD(MS-14-2010)	1.30	% by mass
		Eq. as Na2O	NCB STD(MS-14-2010)	1.04	% by mass
9	Chloride		IS 4032:1985	0.005	% by mass
10	Titanium dioxide		NCB STD(MS-14-2010)	1.44	% by mass
11	Phosphorous penta Oxide		NCB STD(MS-14-2010)	0.27	% by mass
12	Manganic Oxide		NCB STD(MS-14-2010)	0.05	% by mass
13	Pyritic Sulphur*		ASTM C-25: 2017	0.03	% by mass

********** ********* END OF THE TEST REPORT **********

NOTE: The parameter marked with an * is not accredited by NABL

Conditions

1. Results given above refer only to the sample supplied.
2. The Report is being issued on the specific understanding that NCB will not in any way be involved in any action following the interpretation of the above results.
3. This report shall not be reproduced except in full without written approval from NCB.
4. Sample shall be retained for 90 days after reporting the results.
5. This report does not imply that the sample/material is approved or endorsed by NCB or NAB.

Scientist/s

Dr D Yadav
Authorised Signatory

Centre for Cement Research and Independent Testing

राष्ट्रीय सीमेन्ट एवं भवन सामग्री परिषद्
(भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के शासनाधीन)
NATIONAL COUNCIL FOR CEMENT AND BUILDING MATERIALS
(Under the Administrative Control of Ministry of Commerce & Industry, Government of India)

TC-5296

TESTING LABORATORIES

(NCB/TL/QM/TRF-1.1)

INDEPENDENT TESTING LABORATORIES

TEST REPORT

ULR - TC529620100000205F
No. : ITL/004949
Date : 12/02/2020

Customer Address	**NTPC LIMITED (TANDA)** TANDA THERMAL POWER PROJECT, P.O.: VIDYUT NAGAR, DIST- AMBEDKAR NAGAR, U.P.- 224238
Reference	NTPC/TANDA/THIRD PARTY COAL ANALYSIS, DTD. 28/12/19
Sample	*Said to be* Coal.
Identification	AF-27-12-19
Condition of Sample	UnSealed with ID Tag
Date of Receipt	01/01/2020 **Laboratory Mark -** ITLL7588/2/1
Period of Testing	04/02/2020 - 07/02/2020
Tested for Conformity to Discipline	Mechanical Testing **Group** Solid Fuels

SI No	Test Name	Test Method	Test Results
1.	Hardgrove Grindability Test.	IS:4433:1979	69

********** END OF THE TEST REPORT **********

Conditions

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2. The Report is being issued on the specific understanding that NCB will not in any way be involved in any action following the interpretation of the above results.
3. This report shall not be reproduced except in full without written approval from NCB.
4. Sample shall be retained for 90 days after reporting the results.
5. This report does not imply that the sample/material is approved or endorsed by NCB or NABL.

Scientist/s

Dr D Yadav
Authorised Signatory

Centre for Cement Research and Independent Testing

राष्ट्रीय सीमेन्ट एवं भवन सामग्री परिषद्
(भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के शासनाधीन)
NATIONAL COUNCIL FOR CEMENT AND BUILDING MATERIALS
(Under the Administrative Control of Ministry of Commerce & Industry, Government of India)

TC-5296

TESTING LABORATORIES (NCB/TL/QM/TRF-1.1)

INDEPENDENT TESTING LABORATORIES

TEST REPORT

ULR - TC529620100000206P
No. : ITL/004950
Date : 12/02/2020

Customer Address	**NTPC LIMITED (TANDA)** TANDA THERMAL POWER PROJECT, P.O.: VIDYUT NAGAR, DIST- AMBEDKAR NAGAR, U.P.- 224238
Reference	NTPC/TANDA/THIRD PARTY COAL ANALYSIS, DTD. 28/12/19
Sample	*Said to be* Coal
Identification	AF 27 12-19
Condition of Sample	UnSealed with ID Tag
Date of Receipt	01/01/2020 **Laboratory Mark -** ITLL/588/3/1
Period of Testing	06/01/2020 - 12/02/2020
Tested for Conformity to Discipline	Chemical Testing **Group** Solid Fuels

SI No	Test Name		Test Method	Test Results	
1	Moisture Content (ADB)*		IS:1350(Pt-1):1984	3.83	% by mass
2	Moisture Content (EQB)*		IS:1350(Pt-1):1984	4.14	% by mass
3	Proximate Analysis (ARB)	Total Moisture Content*	IS:1350(Pt-1):1984	8.10	% by mass
		Ash Content	IS:1350(Pt-1):1984	38.49	% by mass
		Volatile Matter	IS:1350(Pt-1):1984	20.99	% by mass
		Fixed Carbon	IS:1350(Pt-1):1984	32.42	% by mass
4	Gross Calorific Value (ARB)		IS:1350(Pt-2):2017	3939	Kcal/Kg
5	Ultimate Analysis(ARB)..	Carbon	IS 16512:2018	43.81	% by mass
		Hydrogen	IS 16509:2018	3.81	% by mass
		Nitrogen	IS 16512:2018	0.84	% by mass
		Sulphur	IS 16509:2018	0.39	% by mass
		Mineral Matter	Calculated	42.34	% by mass
		Oxygen (By Difference)	Calculated	0.71	% by mass
6	Heating Microscope Analysis*	Initial Deformation Temp.	Heating Microscope	1368	oC
		Sphere Temp.	Heating Microscope	1547	oC
		Hemisphere Temp.	Heating Microscope	1565	oC
		Flow Temp.	Heating Microscope	>1565	oC

********** ******** END OF THE TEST REPORT **********

NOTE: The parameter marked with an * is not accredited by NABL

Conditions

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2. The Report is being issued on the specific understanding that NCB will not in any way be involved in any action following the interpretation of the above results.
3. This report shall not be reproduced except in full without written approval from NCB.
4. Sample shall be retained for 90 days after reporting the results.
5. This report does not imply that the sample/material is approved or endorsed by NCB or NABL.

Scientist/s

Authorised Signatory

Centre for Cement Research and Independent Testing

NTPC LTD /एन टी पी सी लिमिटेड

NETRA/नेत्रा

PLOT No -3,Ecotech-II,Greater NOIDA-201308

Environment Science Laboratory/पर्यावरण विज्ञान प्रयोगशाला

Test Report/जाँच रिपोर्ट

1. Test Report No.	: NETRA/ESG/XRF/Unchahar/11/2019
2. Test Report Date	: 08.11.2019
3. Name of the Client	: Ms. Manisha Rajput, Mgr.(Chem-UCR), NTPC- Unchahar
4. IOM/Letter Ref. No.	: UCR/O&M/CHEM/2019 Dtd.25.09.2019
5. Sampling station/Location	: NTPC- Unchahar
6. Nature of Sample	: Bottom Ash sample
7. NETRA Reference No	: 9340 dtd. 27.09.2019
8. LAB Entry No.	: E-473
9. Date of receipt of sample	: 27.09.2019
10. Nature of test	: Elemental analysis
11. Date of Testing	: 08.11.2019
12. Details of Test Procedure	: ED-XRF elemental analysis
13. Enclosure	: Nil
14. Total no. of pages	: 01

ANALYSIS RESULTS:

S. No.	Sample Description	Condition	Na2O	MgO	Al2O3	SiO2	P2O5	SO3	K2O	CaO	TiO2	MnO	Fe2O3
		Unit	%										
1 (E473)	Bottom Ash sample	Bottom ash	0.21	0.85	24.05	59.91	0.22	0.19	1.55	0.90	1.73	0.03	6.29

(.....)
Dr N K Soni /डॉ एन के सोनी
Manager (NETRA)
(Test in-charge)

(.....)
Dr M Malik /डॉ एम मलिक
Addl. General Manager (NETRA)
(Authorized signatory)

Note:

a) The results are related only to the sample(s) received.
b) The report shall not be reproduced except in full, without the written approval of NETRA, NTPC
c) Corrections/Erasing invalidate the test report
d) Any anomalies /discrepancies in the test report should be brought to our notice within 1 week from the date of issue of test report and the sample will thereafter be disposed off.

एनटीपीसी NTPC

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Government of India Enterprise)

केन्द्रीय कार्यालय/Corporate Centre

Ref.: AM/ NGT/EC
Date: 22-07-2020

To

Shri Nazimuddin
Division Head –IPC-II
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

Sub.: Stay given by Hon'ble Supreme Court on demand notices issued against Environment Compensation (EC) on the basis of Hon'ble NGT orders dated 12.02.2020

Dear Sir,

This has reference to the Hon'ble National Green Tribunal (NGT) order dated 12-02-2020 wherein directive was given to CPCB to compute and levy Environmental Compensation (EC) in accordance with the formula referred in the said order w.r.t. individual TPPs in accordance with law. In compliance to Hon'ble NGT order, CPCB has issued demand notices to various NTPC TPPs.

NTPC has filed a Civil Appeal in Hon'ble Supreme Court vide no CA - 2713/2020 for stay on above-mentioned Hon'ble NGT orders. NTPC has also filed IA vide 59147/2020 for stay on demand notices issued by CPCB. Hon'ble Supreme Court vide its order dated 21-07-2020 granted stay on the recovery of EC in pursuance of Hon'ble NGT order. Copy of Hon'ble Supreme Court order is attached herewith for kind information please.

Yours faithfully

22/07/2020

(Bharat Bhushan Chugh)
GM (Ash Management Group)

Encl.: A/a

ITEM NO.1 Virtual Court 4 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).1692-1693/2020

M/S ARAVALI POWER CO. PVT. LTD. Appellant(s)

VERSUS

VEDPRAKASH & ANR. Respondent(s)

(ONLY C.A. NO. 2713/2020 TO BE LISTED ON 21.7.2020)

WITH
C.A. No. 2713/2020 (XVII)
(WITH IA No. 59150/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 59148/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 64390/2020 - STAY APPLICATION, IA No. 59147/2020 - STAY APPLICATION)

Date : 21-07-2020 This appeal was called on for hearing today.

CORAM :
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Tushar Mehta, SG
Mr. Shailesh Madiyal, AOR
Mr. Sudhanshu Prakash, Adv.

Mr. Gaurav, AOR

For Respondent(s) Mr. Adarsh Tripathi, Adv.
Mr. Anish Gupta, Adv.
Mr. Nikhil Khandpal, Adv.
Mr. Gaurav Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 2713/2020

Signature Not Verified
Digitally signed by ARJUN BISHT
Date: 2020.07.21 19:02:51 IST
Reason:

Issue notice.

2 Dasti, in addition, is permitted.

3 Tag with Civil Appeal Nos 1692-1693 of 2020.

4 Mr Tushar Mehta, learned Solicitor General, states that in the Civil Appeals in which notices have previously been issued by the Court, no interim orders were sought for stay of the demand since no demands had been raised. In the present case, it has been submitted that a demand notice has been issued on the basis of the order of the National Green Tribunal[1].

5 We direct that pending further orders, there shall be a stay of recovery in pursuance of the impugned order of the NGT.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER

एनटीपीसी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Govt. of India Enterprises)
सिंगरौली / Singrauli

031/EMG/2020

Date: 09.10.2020

To,
Regional Officer,
U P Pollution Control Board,
Robertsganj, Sonebhadra

Sub: Information regarding Stay by Hon'ble Supreme Court for deposition of Environmental compensation in the matter of Hon'ble NGT order OA 453/2019 dtd 24.05.2019.

Dear Sir,

This has reference to Subject matter, it is to mention here that, NTPC Shaktinagar filed a petition jointly with NTPC Rihand in Hon'ble Supreme court vide CA-2983/2020 (diary No. 1197/2019) regarding environmental compensation, in pursuance of Hon'ble NGT order OA 453/2019 dtd 24.5.2020. It is to submit that, a BG of Rs. 10.8 Lacs has been submitted to UPPCB in compliance of specific condition No. 2 of air and water consent with regard to Environmnetal compensation of Rs. 27 Lacs vide letter ref No. H 42339/C-2 /NGT-40/ON-453/2019 dated 4.10.2019 of CEO-2, UPPCB.

Hon'ble Supreme Court vide its order dated 08.10.2020 has granted **stay on recovery of environmental compensation** in above matter of Hon'ble NGT order OA 453/2019 dtd 24.5.2019. Copy of Hon'ble Supreme court order is attached herewith for kind information please.

Thanking You,

Yours faithfully,

S. Manna

(Sudeep Manna)
AGM (EMG)
SUDEEP MANNA सुदीप मन्ना
AGM(EMG) अपर महा प्रबन्धक(ईएमजी)
NTPC Singrauli एन.टी.पी.सी. सिंगरौली
Shaktinagar 231222 शक्तिनगर 231222

Encl: as above

Copy to : 1. Chief Environmental Officer, Circle-2, UPPCB Lucknow
2. Regional Director (North), Zonal Office, CPCB,Lucknow

ITEM NO.1+2 Court 3 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3122/2020

VINDHYACHAL SUPER THERMAL POWER STATION Appellant(s)

VERSUS

ANJANI JAISWAL & ORS. Respondent(s)

(IA No. 83700/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)
(IA No. 83702/2020 - EXEMPTION FROM FILING O.T.)
(IA No. 83701/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
(IA No. 83699/2020 - STAY APPLICATION)

with
Civil Appeal No. 2983 of 2020
(I.A.No. 74503/2020-Exemption from filing c/c of the impugned Judgment)(I.A.No. 74504/2020 – exemption from filing O.T.)
(I.A.No. 74502/2020 – Permission to file additional documents/facts/annexures)(I.A.No. 74501/2020 – stay application)

Date : 08-10-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Tushar Mehta, Solicitor General
Mr. Shailesh Madiyal, AOR
Mr. Sudhanshu Prakash, Adv.
Mr. Sarthak Bhardwaj, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

There shall be stay of recovery in the meantime.

Tag the matters along with Civil Appeal Nos. 4251-4252 of 2019.

Signature Not Verified
Digitally signed by Jayant Kumar Arora
Date: 2020.10.08 16:52:25 IST
Reason:

(JAYANT KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER

SUPREME COURT OF INDIA

|| यतो धर्मस्ततो जयः ||

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- Default List
- Interlocutary Application

Diary Number | Case Number | Party Name | AOR | Court / Tribunal | Free Text

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Case Type	Number	Year	
CIVIL APPEAL	2983	2020	Submit

Diary No.- 1197 - 2020

RIHAND SUPER THERMAL POWER STATION vs. ANJANI JAISWAL

Case Details

Diary No.	**1197/2020** Filed on 09-01-2020 06:34 PM **[SECTION: XVII]**	**PENDING**
Case No.	C.A. No. 002983 - / 2020 Registered on 24-08-2020 (Verified On 11-08-2020)	
Present/Last Listed On	**08-10-2020 [HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN, HON'BLE MR. JUSTICE NAVIN SINHA and HON'BLE MR. JUSTICE K.M. JOSEPH]**	
Status/Stage	Pending - (Motion Hearing [FRESH (FOR ADMISSION) - CIVIL CASES]) List along with case (C.A.Nos.4251 to 4252 of 2019), Notice Issued and Stay Granted-Ord dt:08-10-2020	
Tentatively case may be listed on **(likely to be listed on)**	23-11-2020 (Computer generated)	
Category	1503-Appeal Against Orders Of Statutory Bodies : Tribunals	
Act		
Petitioner(s)	1 RIHAND SUPER THERMAL POWER STATION STATION, P. O. - RIHAND NAGAR, DISTRICT SONEBHADRA , DISTRICT: THROUGH ITS ADDITIONAL GENERAL ,SONBHADRA , UTTAR PRADESH 2 SINGRAULI SUPER THERMAL POWER STATION THROUGH ITS DEPUTY MANAGER PO SHAKTINAGAR , DISTRICT: SONEBHADRA ,SONBHADRA , UTTAR PRADESH	

एनटीपीसी
NTPC
A Maharatna Company

एन टी पी सी लिमिटेड
NTPC Limited

रिहन्द / RIHAND

संदर्भ संख्या / Ref. no.: 070/EMG/AU/UPPCB/2020 दिनांक / Date: 09.10.2020

The Chief Environment Officer (Circle – 2),
Uttar Pradesh Pollution Control Board
T.C. – 12 V., Vibhuti Khand
Gomti Nagar, Lucknow
Pin: 226 010

Subject: Stay granted by Hon'ble Supreme Court for the direction of Hon'ble NGT regarding imposing compensation for damages caused to environment in case no. O.A. 453/2019 in the matter of Shri Anjani Jaiswal vs. Union of India & Ors.

Dear Sir,

With reference to subject referred case and directions of Hon'ble NGT, U.P. Pollution Control Board vide letter ref. H42337/C-2/NGT-40/OAN-453/2019 dated 04.10.2019 has directed us for submitting an amount of Rs. 45.90 Lacs as compensation for the damages caused to environment as per the report of committee constituted of Hon'ble NGT in subject referred case.

In this regard, it is submitted that we had filed a civil appeal vide diary number 1197/2020 dtd. 09.01.2020 and case no. 2983/2020 in Hon'ble Supreme Court to grant stay against above order of Hon'ble NGT.

It is submitted that after hearing Hon'ble Supreme Court has granted stay for submission of subject referred environment compensation vide order dated 08.10.2020. Copy of the order of Hon'ble Supreme Court is enclosed herewith as ready reference.

Above is for your kind information please.

Thanking you

Yours faithfully,

09/10/20

(V.K. Atteri)
AGM (EMG/AU)

Copy:

The Member Secretary
Uttar Pradesh Pollution Control Board
T.C. – 12 V., Vibhuti Khand
Gomti Nagar, Lucknow
Pin: 226 010

रिहन्द सुपर थर्मल पावर प्रोजेक्ट, पोओ - रिहंदनगर, जिला – सोनभद्र (उ.प्र.), पिन – 231 223, टेली / Tel: 05446-242021
Rihand Super Thermal Power Project, PO: Rihand Nagar, Dist: Sonebhadra (UP), Pin: 231 223, Fax: 05446-242115
पंजीकृत कार्यालय एनटीपीसी भवन, स्कोप कॉम्पलेक्स, 07 इन्स्टीटयूशनल एरीया, लोधी रोड, नई दिल्ली - 110 003
Regd Office: NTPC Bhawan, Scope Complex, 7, Institutional Area, Lodhi Road, New Delhi – 110 003

Regional Director – North
Central Pollution Control Board
PICUP Bhawan, Ground Floor,
Vibhuti Khand, Gomti Nagar,
Lucknow – 221 010 (UP)

The Regional Officer,
Uttar Pradesh Pollution Control Board
Uttar Mohall, House no. 162, Near Chandi hotel
Robertsganj, Sonebhadra (UP)
Pin: 231 216

ITEM NO.1+2 Court 3 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3122/2020

VINDHYACHAL SUPER THERMAL POWER STATION Appellant(s)

VERSUS

ANJANI JAISWAL & ORS. Respondent(s)

(IA No. 83700/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)
(IA No. 83702/2020 - EXEMPTION FROM FILING O.T.)
(IA No. 83701/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
(IA No. 83699/2020 - STAY APPLICATION)

with
Civil Appeal No. 2983 of 2020
(I.A.No. 74503/2020-Exemption from filing c/c of the impugned Judgment)(I.A.No. 74504/2020 – exemption from filing O.T.)
(I.A.No. 74502/2020 – Permission to file additional documents/facts/annexures)(I.A.No. 74501/2020 – stay application)

Date : 08-10-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Tushar Mehta, Solicitor General
Mr. Shailesh Madiyal, AOR
Mr. Sudhanshu Prakash, Adv.
Mr. Sarthak Bhardwaj, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

There shall be stay of recovery in the meantime.

Tag the matters along with Civil Appeal Nos. 4251-4252 of 2019.

(JAYANT KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER



SUPREME COURT OF INDIA (/)

|| यतो धर्मस्ततो जयः ||

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Case Information (click here)

Diary Number	Case Number	Party Name	AOR	Court / Tribunal	Free Text

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Case Type	Number	Year	
CIVIL APPEAL	2983	2020	Submit

Diary No.- 1197 - 2020

RIHAND SUPER THERMAL POWER STATION vs. ANJANI JAISWAL

Case Details

Diary No.	**1197/2020** Filed on 09-01-2020 06:34 PM **[SECTION: XVII]** **PENDING**
Case No.	C.A. No. 002983 - / 2020 Registered on 24-08-2020 (Verified On 11-08-2020)
Present/Last Listed On	**08-10-2020 [HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN, HON'BLE MR. JUSTICE NAVIN SINHA and HON'BLE MR. JUSTICE K.M. JOSEPH]**
Status/Stage	Pending - (Motion Hearing [FRESH (FOR ADMISSION) - CIVIL CASES]) List along with case (C.A.Nos.4251 to 4252 of 2019), Notice Issued and Stay Granted-Ord dt:08-10-2020
Tentatively case may be listed on **(likely to be listed on)**	23-11-2020 (Computer generated)
Category	1503-Appeal Against Orders Of Statutory Bodies : Tribunals
Act	
Petitioner(s)	1 RIHAND SUPER THERMAL POWER STATION STATION, P. O. - RIHAND NAGAR, DISTRICT SONEBHADRA , DISTRICT: THROUGH ITS ADDITIONAL GENERAL ,SONBHADRA , UTTAR PRADESH 2 SINGRAULI SUPER THERMAL POWER STATION THROUGH ITS DEPUTY MANAGER PO SHAKTINAGAR , DISTRICT: SONEBHADRA ,SONBHADRA , UTTAR PRADESH
Respondent(s)	1 ANJANI JAISWAL S/D/W/Thru:- ARJUN PRASAD JAISWAL R/O. LIG COLONY, SINGRAULI C/O. RAMLALLU BAISWAR DISTRICT SINGRAULI ,SINGRAULI , MADHYA PRADESH 2 UNION OF INDIA MINISTRY OF ENVIRONMENT AND FOREST THRUGH ITS CHAIRMAN/SECRETARY THRUGH ITS CHAIRMAN/SECRETARY PARYAVARAN BHAWAN ALIGANJ, JOR BAGH ROAD ,NEW DELHI , DELHI 3 CENTRAL POLLUTION CONTROL BOARD THROUGH ITS CHAIRMAN PARVESH BHAWAN CBD-CUM OFFICE COMPLEX EAST ARJUN NAGAR ,NEW DELHI , DELHI 4 STATE OF MADHYA PRADESH THROUGH ITS PRINCIPAL SECRETARY (ENVIRONMENT) E-5 ARERA COLONY PARYAVARAN PARISAR ,BHOPAL , MADHYA PRADESH 5 MADHYA PRADESH POLLUTION CONTROL BOARD THROUGH ITS CHAIRMAN/SECRETARTY E-5 ARERA COLONY PARYAVARAN PARISAR ,BHOPAL , MADHYA PRADESH 6 THE STATE OF UTTAR PRADESH THROUGH ITS CHIEF SECRETARY ROOM NO 601 BAPU BHAWAN SECRETARIAT VIDHAN SABHA MARG ,LUCKNOW , UTTAR PRADESH 7 UTTAR PRADESH POLLUTION CONTROL BOARD THROUGH ITS CHAIRMAN/SECRETARTY PICUP BHAWAN, II FLOOR VIBHUTI KHAD, GOMTI NAGAR ,LUCKNOW , UTTAR PRADESH

मेजा ऊर्जा निगम प्रा० लिमिटेड
एनटीपीसी लिमिटेड एवं उ०प्र० राज्य विद्युत उत्पादन निगम लि० का संयुक्त उपक्रम
MEJA URJA NIGAM (P) LIMITED
(A Joint Venture of NTPC Ltd. & UPRVUN Limited)

प्रयागराज
Prayagraj

Ref.No.MUNPL/2020-21/50/886

Dated: 11/08/2020

To

Shri Nizamuddin
Division Head – IPC-II
Central Pollution Control Board,
Parivesh Bhawan, Eash Arjun Nagar,
DELHI -110032

Sub: Stay given by Hon'ble Supreme Court on demand notices issued against Environment Compensation (EC) on the basis of Hon'ble NGT orders dated 12.02.2020

Ref.: Your Letter no. B-33014/7/2020/IPC-II/TPP/2016 dated 02.07.2020

Dear Sir,

This has reference to the Hon'ble National Green Tribunal (NGT) order dated 12.02.2020 wherein directive was given to CPCB to compute and levy Environmental Compensation (EC) in accordance with the formula referred in the said order w.r.t. individual TPPs in accordance with law. In compliance to Hon'ble NGT order, CPCB has issued demand notice to MTPP, MUNPL-Meja vide above referred letter.

NTPC has filed a Civil Appeal in Hon'ble Supreme Court vide no.CA-2713/2020 for stay on above mentioned Hon'ble NGT orders. NTPC has also filed IA vide 59147/2020 for stay on demand notices issued by CPCB. Hon'ble Supreme Court vide its order dated 21.07.2020 granted stay on the recovery of EC in pursuance of Hon'ble NGT order. Copy of Hon'ble Supreme Court order is attached with for kind information please.

Regards,

For & on behalf of MTPP, MUNPL-Meja,

Encl: As above.

(Asim Kumar Samanta)
Chief Executive Officer

ITEM NO.1 Virtual Court 4 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).1692-1693/2020

M/S ARAVALI POWER CO. PVT. LTD. Appellant(s)

VERSUS

VEDPRAKASH & ANR. Respondent(s)

(ONLY C.A. NO. 2713/2020 TO BE LISTED ON 21.7.2020)

WITH
C.A. No. 2713/2020 (XVII)
(WITH IA No. 59150/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 59148/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 64390/2020 - STAY APPLICATION, IA No. 59147/2020 - STAY APPLICATION)

Date : 21-07-2020 This appeal was called on for hearing today.

CORAM :
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Tushar Mehta, SG
Mr. Shailesh Madiyal, AOR
Mr. Sudhanshu Prakash, Adv.

Mr. Gaurav, AOR

For Respondent(s) Mr. Adarsh Tripathi, Adv.
Mr. Anish Gupta, Adv.
Mr. Nikhil Khandpal, Adv.
Mr. Gaurav Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 2713/2020

Signature Not Verified
Digitally signed by ARJUN BISHT
Date: 2020.07.21 19:02:51 IST
Reason:

Issue notice.

2 Dasti, in addition, is permitted.

3 Tag with Civil Appeal Nos 1692-1693 of 2020.

4 Mr Tushar Mehta, learned Solicitor General, states that in the Civil Appeals in which notices have previously been issued by the Court, no interim orders were sought for stay of the demand since no demands had been raised. In the present case, it has been submitted that a demand notice has been issued on the basis of the order of the National Green Tribunal[1].

5 We direct that pending further orders, there shall be a stay of recovery in pursuance of the impugned order of the NGT.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER

भारतीय प्रौद्योगिकी संस्थान रुड़की
INDIAN INSTITUTE OF TECHNOLOGY ROORKEE
सिविल अभियांत्रिकी विभाग
DEPARTMENT OF CIVIL ENGINEERING
रुड़की – 247 667, उत्तराखण्ड, भारत
ROORKEE-247 667, UTTARAKHAND, INDIA
Fax/फैक्स: 01332-275568, 273560
Tele/फोन : 01332-284319, 285219
E-mail/ई–मेल : civil@iitr.ac.in

Dr. N. K. Samadhiya
Professor
samadhiyank@gmail.com
nksamfce@iitr.ac.in

No. CED/GTE/NKS/ 412
Dated December 04 , 2019

CERTIFICATE OF STABILITY OF NTPC-SSTPS ASH DYKES

NTPC-SSTPS Ash Dykes
Location: Shahpur, MP.

S1: 2nd raising in service.

S2: 1st raising under construction.

SSTPS ash dykes (namely S1 & S2) were visited on 15.11.19 and subsequently thorough analysis was done with respect to Structural Stability of the Dykes.

Based on analysis, it is certified that both dykes of NTPC-SSTPS are "***Technically Sound and Structurally Sustainable***".

Samadhiya

(N K Samadhiya)

भारतीय प्रौद्योगिकी संस्थान रूड़की
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No. CED/GTE/NKS/ 3101
Dated January 31 , 2020

CERTIFICATE OF STABILITY OF NTPC-RIHAND ASH DYKES

NTPC-Rihand Ash Dykes
Mitihini: Lagoon I and II
Central: Lagoon I and II

The NTPC Rihand ash dykes were visited on 10.01.2020 and subsequently thorough analysis was done with respect to Structural Stability of the Dykes. On the basis of the analysis and Ash Dykes Inspection reports, it is certified that all the ash dykes namely Mitihini: Lagoon I and II and Central: Lagoon I and II of NTPC-RIHAND are "***Technically Sound and Structurally Sustainable***".

Samadhiya

(N K Samadhiya)

भारतीय प्रौद्योगिकी संस्थान रुड़की
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Dr. N. K. Samadhiya
Professor
samadhiyank@gmail.com
nksamfce@iitr.ac.in

No. CED/GTE/NKS/ 1206
Dated June 12 , 2020

To,
Er. Om Prakash Gupta
DGM (O&M-Civil)
Feroz Gandhi Unchahar Thermal Power Project
NTPC, UNCHAHAR

Sub: Final Report on Site Visit and Technical assessment w.r.t. stability Study of the starter Dykes (U1 and U2) of FGUTPP, Arkha Village

Dear Sir,

Please find attached herewith the report entitled "Final Report on Site Visit and Technical Assessment on Stability of Starter Dykes (U1 and U2) of FGUTPP,Unchahar"

Please feel free to write for any queries.

Thanking you,

Yours faithfully

Samadhiya

(N. K. Samadhiya)

FINAL REPORT ON SITE VISIT AND TECHNICAL ASSESSMENT ON STABILITY OF STARTER DYKES (U1 AND U2) OF FGUTPP UNCHAHAR

N K Samadhiya
V A Sawant

Sponsored by
FGUTPP, NTPC
Unchahar

Department of Civil Engineering
Indian Institute of Technology
Roorkee – 247 667

JUNE 2020

FINAL REPORT ON SITE VISIT AND TECHNICAL ASSESSMENT ON STABILITY OF STARTER DYKES (U1 AND U2) OF FGUTPPUNCHAHAR

N K Samadhiya and V A Sawant
Professor, Department of Civil Engineering, IIT Roorkee

1.0 INTRODUCTION

Er. Om Prakash Gupta DGM (O&M-Civil) NTPC Ltd., Feroz Gandhi Unchahar Thermal Power Project (FGTPP), Unchahar, Uttar Pradesh vide e-mailed letter No. O&M/Civil/Plant/2019/229 dated April 08, 2019, requested Prof N. K.Samadhiya, Department of Civil Engineering, Indian Institute of Technology (IIT) Roorkee for Site Visit and Technical assessment on stability of starter dykes embankment (U1 and U2) of NTPC, FGUTPP at Arkha Village. The proposal was given by Dr. N.K. Samadhiya, Professor, Department of Civil Engineering, IIT Roorkeevide letter No. CED/GTE/NKS/2804 dated April 28, 2019. The acceptance of the proposal was communicated by Er. Mohd Anwar Ansari, NTPC, vide Purchase Order No. 4000224755-026-1006Dated 07.08.2019Accordingly, a two member team comprising Prof. N. K. Samadhiya and Prof. V. A. Sawant visited the Ash-Ponds U1 and U2 and its surroundings on 27th September 2019 to assess the stability of the embankment and provide remedial measures for strengthening the embankment, if any. During the site visit, the team had technical discussions with Er. Om Prakash Gupta DGM (O&M-Civil) and Er. Arun Kumar, Manager (O&M Civil), NTPC Ltd. FGTPP, Unchahar.

A report based on the site visit and the stability analyses carried out for assumed values of material parameters was submitted in November 2019. It was recommended to carry out detailed soil investigation program in order to ascertain the geotechnical parameters for the dykes.

A detailed soil investigation has been carried out by FGTPP Unchahar, to ascertain the geo-technical parameters for the dyke in line with the investigation program as suggested in the earlier report. The geotechnical investigation report has been forwarded to the authors on June 02, 2020. This report includes the updated stability analyses using the strength parameters provided in geotechnical investigation report.

2.0 BRIEF ABOUT DYKES

Feroz Gandhi Unchahar Thermal Power Project (FGTPP), Unchahar, is located at Unchahar, District Raebareli (UP) having two dykes in Arkha village area. Arkha ash dyke area consists 02nos of ash dykes. The 1st raising of dyke U1 is under construction. The NTPC took over the plant from Uttar Pradesh Rajya Vidyut Nigam Limited in 1992.

The FGTPP officials have shared the drawings 9 no. 10056-UNC-W-4005 and 1440-330-POC-C-050) of the ash ponds. Fig.1 shows the site plan of dykes U1 and U2. The initial cross section of the starter dyke is shown in Fig 2. The section on D/S side got reduced due to erosion etc, which was later strengthened by FGTPP, NTPC around year 2002. The present cross section of the starter dyke is shown in Fig 3.

It was informed that the height of the starter dyke is varying between 10m to 12m depending upon the topography. The subsequent raisings shall be of 3m height each. The construction of the embankment for starter dyke is with locally available earth whereas the raisings shall be constructed with ash (compacted to 95% of MDD) with 500 mm thick earth cover. The embankment height was increased by extending the downstream slope of the embankment on to the inner side of the pond after the pond got filled up with ash.

3.0 SITE OBSERVATIONS

Following observations were made during site Visit.

1. No distress was observed/reported by the officials in both the dykes.
2. A small portion of soil, at one of the locations, on the D/S slope got eroded. However, no signs of failure of the embankment were observed. The IIT team suggested to monitor the embankment slope periodically.
3. The rock toes placed at the bottom of the dykes were found intact and no seepage was seen through rock toes.

4.0 GEOTECHNICAL INVESTIGATION PROGRAM

4.1 Suggested Investigation Program

Following investigation program was suggested.

a. Borehole with Standard Penetration Tests in boreholes at 1.5m interval up to 20.0m from the top of starter dyke, density determination — 10 Nos.

b. Borehole with Standard Penetration Tests in boreholes at 1.5m interval up to 9.0m from the top of all the raisings, density determination — 10 Nos.
c. Laboratory tests including classification tests, moisture content determination, direct shear and unconfined compression tests, permeability tests etc.

4.2 Investigation Program Carried Out

The field investigation work at the site, all along the starter dyke, was carried out from 17-03-2020 to 25-03-2020 by the Anu Soil laboratory Lucknow. The investigation work comprised of 10 boreholes of 150 mm diameter within the proposed layout of the structure. The depth of bore hole varied from 4.00-16.00 meter. Standard Penetration Test (SPT) was conducted in the boreholes at every 1.50 m interval and change of strata as per specifications. Undisturbed Soil Samples (UDS) were collected from the boreholes at every 1.5 m interval and change of strata as per sampling specifications. The relevant laboratory tests to determine the engineering characteristics of sub-soils were conducted.

4.3 Physical and Engineering Properties of Starter Dyke Material

The results of laboratory tests and bore hole log charts of bore holes indicate that the strata at the starter dyke is found to comprise of both cohesive as well as non-cohesive soil. The cohesive type soil comprises of either silty clay of low and medium plasticity and compressibility or clayey silt soil of low plasticity and compressibility belonging to 'CL', 'CI' and 'CL-ML', 'ML' group of IS classification and having 82 to 97 percent material finer than 75 micron. Whereas, the non-cohesive type soil is found to comprise of either sandy silt 'ML' type soil or silty sand 'SM' type soil' and having 25 to 76 percent fines. The results of classification tests indicate that the natural soil stratum present at the site is found to comprise of both fine-grained soils (clayey soil) and coarse-grained soils (sandy soil).

The S.P.T. values obtained in the respective clayey layer are found to range from 7 to 31 indicating that of 'MEDIUM' to 'VERY-STIFF' consistency. Whereas, the S.P.T. values obtained in the respective sandy layer region are found to range from 9 to 27 indicating that of 'Medium' to 'Dense' relative density. The water table depth varies from 4.0 to 10.5 meter below existing ground level.

5.0 STABILITY OF DYKES

The stability of the starter dykes has been checked for static and dynamic conditions as per IS:7894 for both the dykes. The stability analyses have been carried out using Bishop Simplified method. SLIDE program of RocScience has been used. The stability analysis has been carried out for starter dykes.

There is a lot of variation in the properties of soil strata available at different depths in the boreholes. A total number of 32 laboratory test results on the strength parameters are reported in the geotechnical investigation report of Anu Soil lab, Lucknow. Out of 32, 19 belongs to sandy strata and remaining 13 belongs to clayey strata. Therefore, average strength parameters have been judiciously obtained for different materials of the dyke and considered for the stability analysis of the starter dyke.

Foundation soil:

Cohesion, c = 25.99 kN/m^2

Angle of internal friction, Ø = 15.5°

Bulk unit weight = 18.83 kN/m^3

Starter Dyke

Core Material

Cohesion, c = 10.79 kN/m^2

Angle of internal friction, Ø = 23.5°

Bulk unit weight = 17.55 kN/m^3

Shell Material

Cohesion, c = 0 kN/m^2

Angle of internal friction, Ø = 29°

Bulk unit weight = 16.67 kN/m^3

Lagoon ash

The investigations were not carried out on the lagoon ash. Therefore, following typical values have been adopted.

Cohesion, c = 0 kN/m^2

Angle of internal friction, Ø = 27°

Bulk unit weight = 11.00kN/m^3

The ash disposal areas are located in Earthquake Zone-III as per IS:1893. Following coefficients have been considered in the analysis:

Horizontal coefficient of earthquake acceleration , α_h= 0.12

Vertical coefficient of earthquake acceleration ,α_v= 0.06

Following geometrical parameters have been considered:

Dyke Height

Starter dyke=12.0m (Max)

Free board= 1.0m

Dyke slope:

Slope of 2.5H:1.0V with berms of width 3m as shown in Fig. 3. The top width of dykes has been considered as 6.0 m.

The stability analyses have been carried out using Bishop Simplified method. SLIDE program of RocScience has been used.The stability analyses have been carried out for following conditions:

1. Starter dyke in dry condition-static
2. Starter dyke in seepage condition-static
3. Starter dyke in seepage and earthquake without Lagoon ash condition-Dynamic
4. Starter dyke with Lagoon ash condition-Dynamic

The results of the stability analyses in the graphical form are presented in Figs. 4 to 7.

The factors of safety, for the different cases analyzed, are summarized in Table as follows.

Case	Factor of Safety	
	Local	Global
Dry condition- static	1.335	2.625
Only seepage- static	1.272	1.924
Seepage and earthquake without lagoon ash-dynamic	0.975	1.260
Seepage , earthquake with lagoon ash- dynamic	1.018	1.221

As can be seen from the table, the global factors of safety for static condition are more than 1.5 for dry and seepage condition and for various dynamic conditions are greater than 1.2. The local factors of safety are also close to 1.3 in static condition and close to 1.0 for dynamic condition. Even for the worst possible cases of seepage

and earthquake loading, which are most unlikely to occur at the same time, factors of safety close to 1.0. Therefore, the dykes are said to be **SAFE** and **STABLE.**

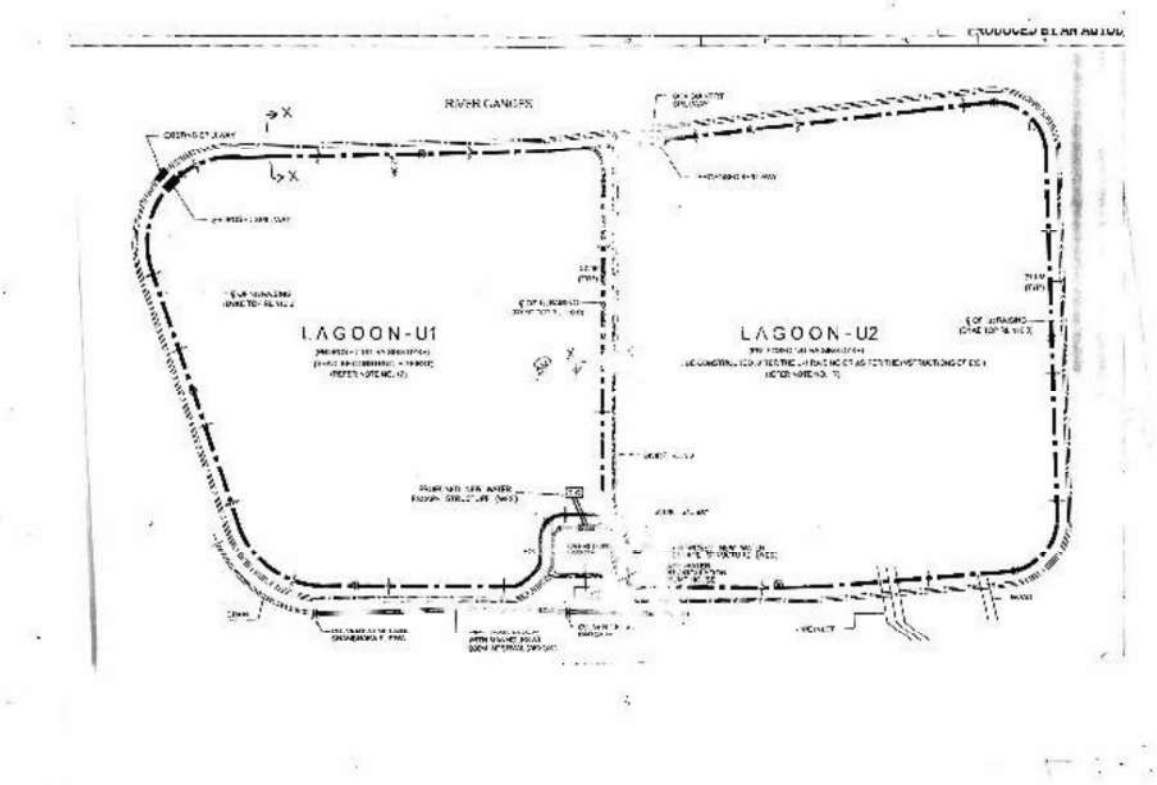


Fig 1 Layout plan of dykes U1 and U2

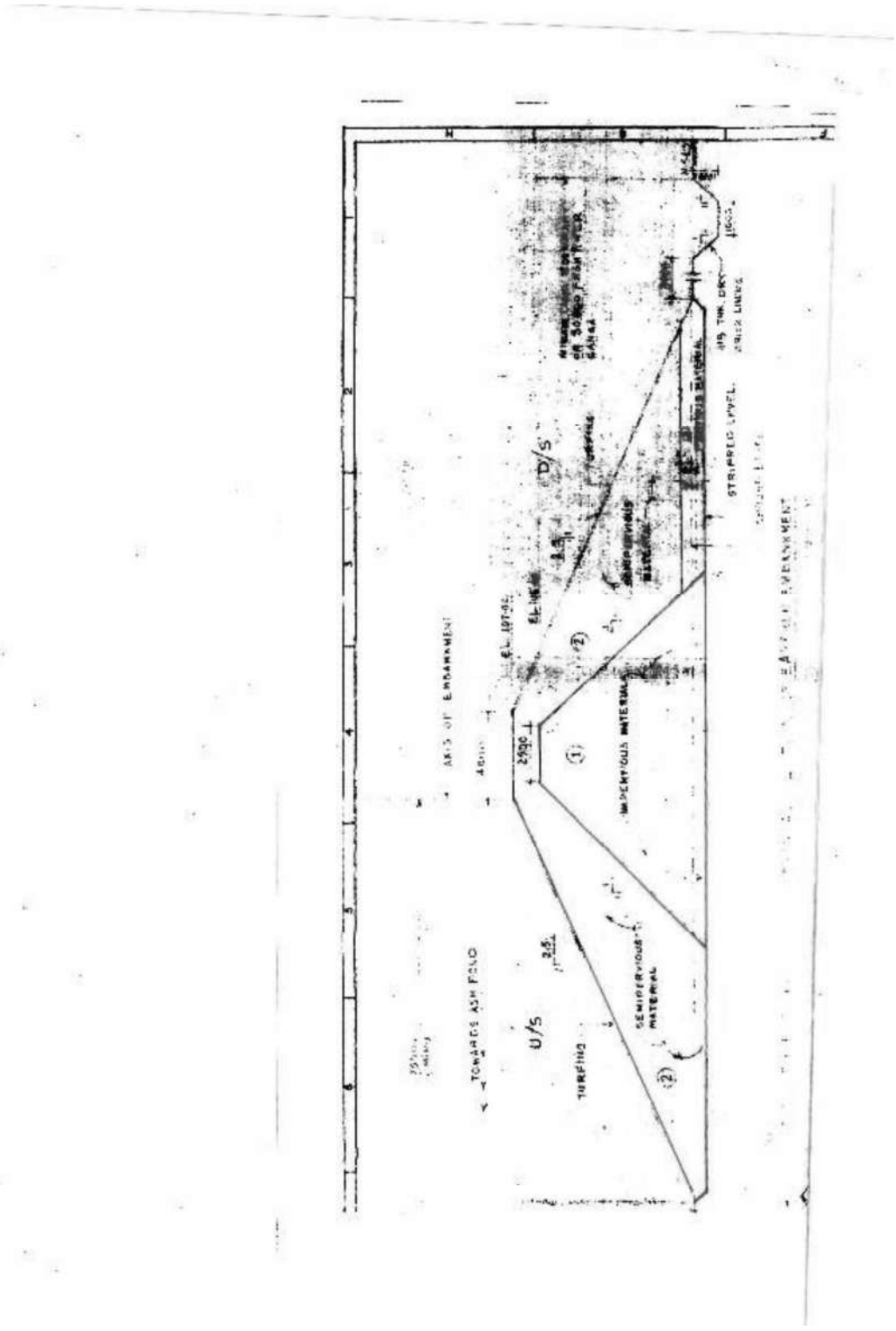


Fig 2.Typical initial cross section of the starter dykes U1 and U2

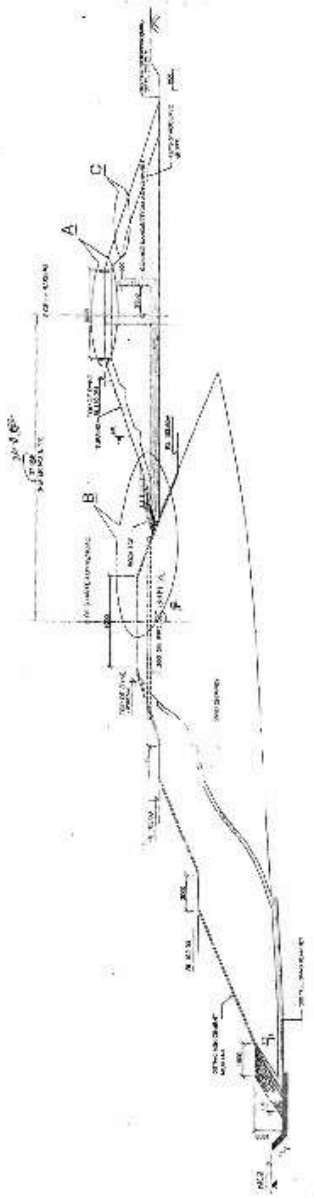


Fig 3.Typical strengthened cross section of the starter dykes U1 and U2

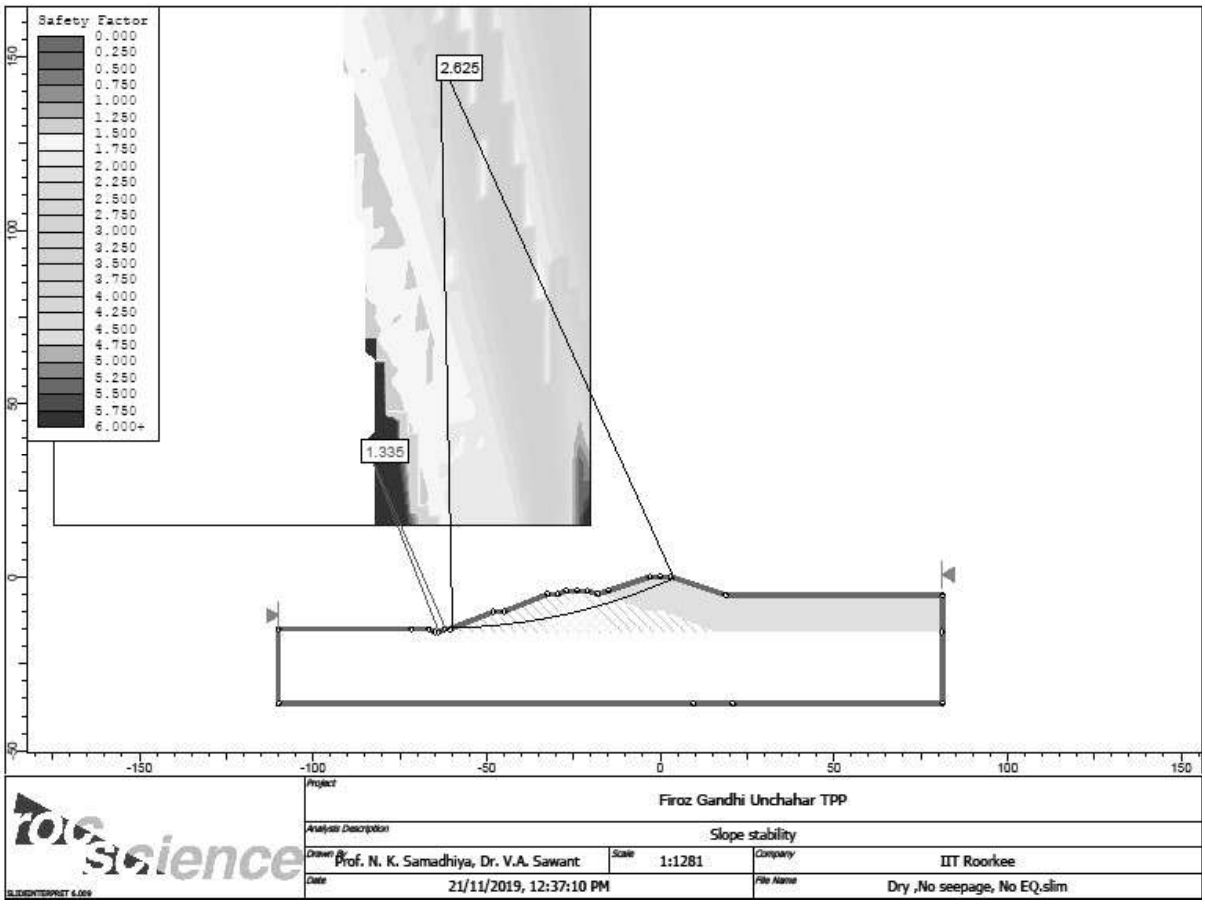


Fig 4 Static Stability analysis of starter dykes U1 and U2- Dry Condition

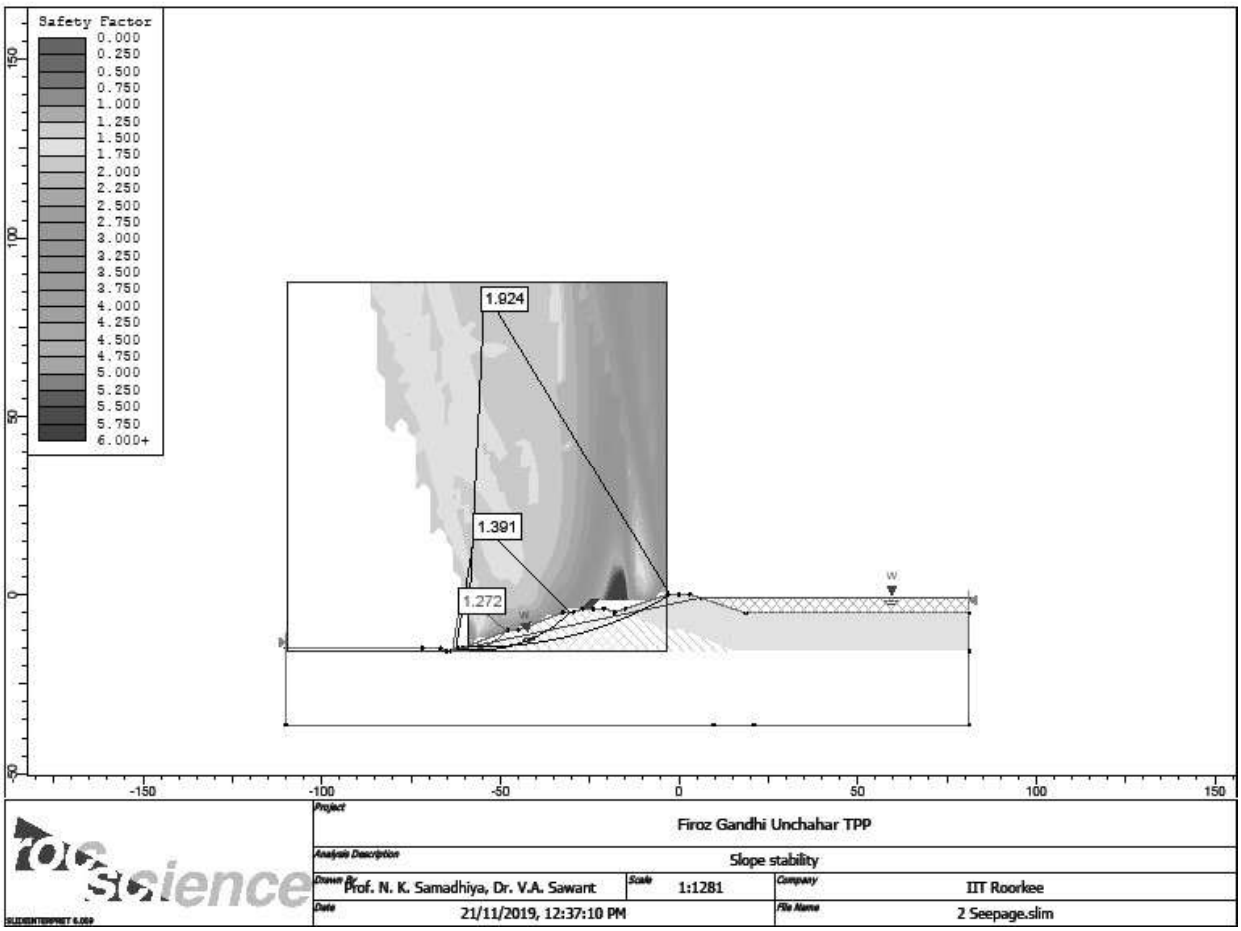


Fig 5 Static Stability analysis of starter dykes U1 and U2- Seepage Condition

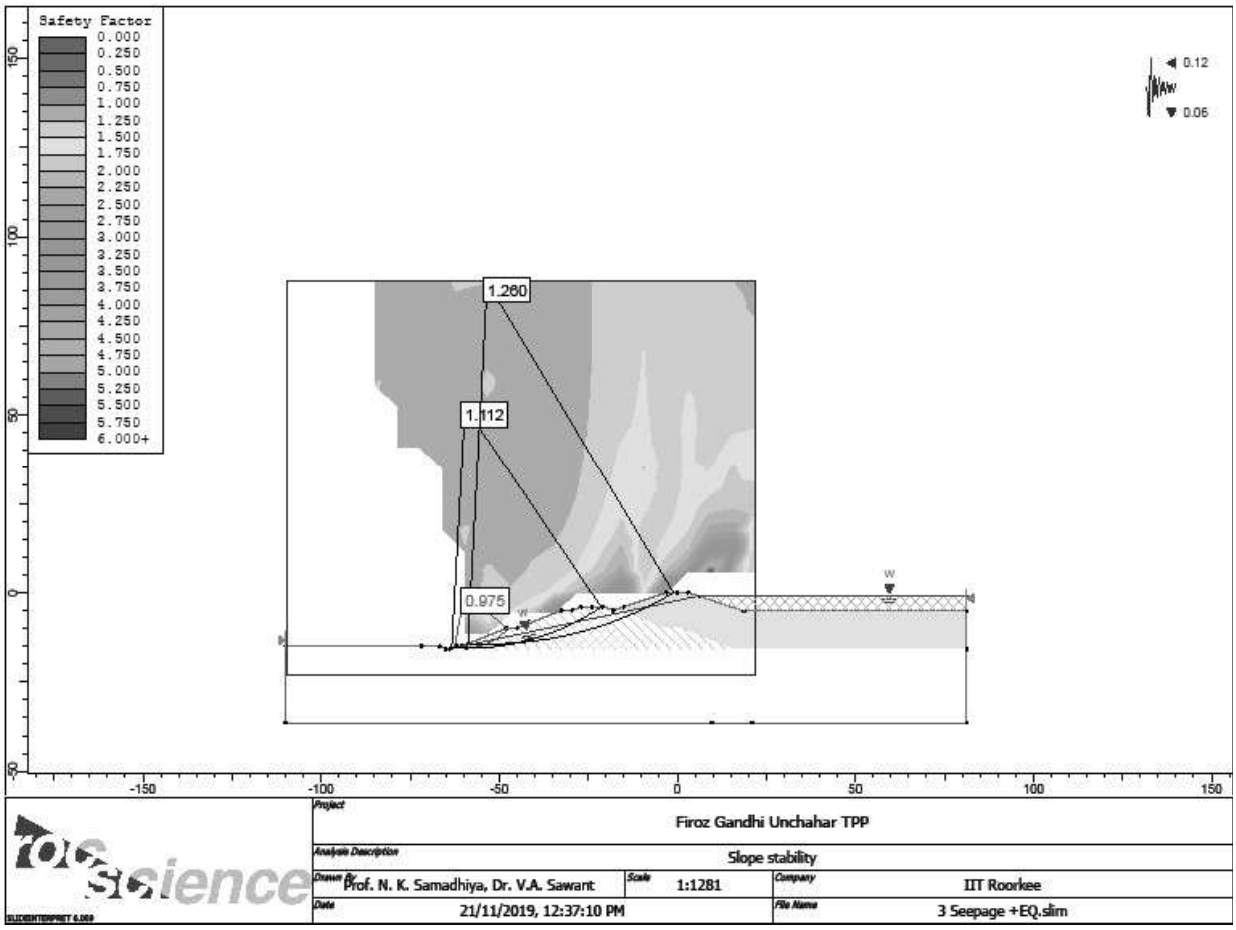


Fig 6 Dynamic Stability analysis of starter dykes U1 and U2- Seepage and Earthquake Condition

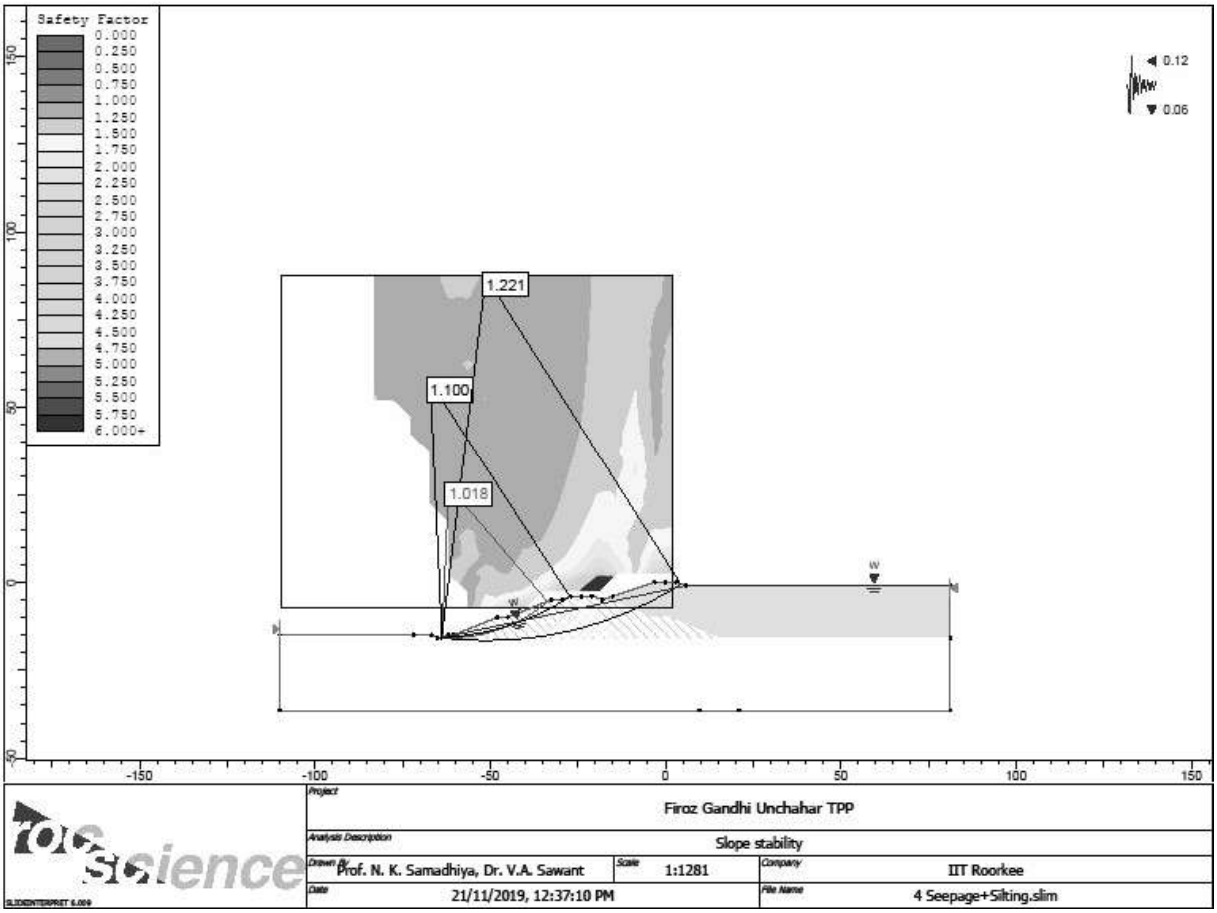


Fig 7 Dynamic Stability analysis of starter dykes U1 and U2- Seepage and Earthquake Condition- filled with Lagoon Ash

Dr. N. K. Samadhiya
Professor
samadhiyank@gmail.com
nksamfce@iitr.ac.in

No. CED/GTE/NKS/
Dated June , 2020

To,
Er. Om Prakash Gupta
DGM (O&M-Civil)
Feroz Gandhi Unchahar Thermal Power Project
NTPC, UNCHAHAR

Sub: Final Report on Site Visit and Technical assessment w.r.t. stability Study of the starter Dykes (U1 and U2) of FGUTPP, Arkha Village

Dear Sir,

Please find attached herewith the report entitled **"**Final Report on Site Visit and Technical Assessment on Stability of Starter Dykes (U1 and U2) of FGUTPP,Unchahar"

Please feel free to write for any queries.

Thanking you,

Yours faithfully

(N. K. Samadhiya)

Appendix- XIV

Justice RajesKumar

Former Judge, Allahabad High Court
Former Chairperson, Debts Recovery Appellate Tribunal, Kolkata
Chairman, Oversight Committee of National Green Tribunal
New Delhi (Environment Monitoring Committee)

Residence : "Krishnalaya"
3C,Tashkand Marg,
Near St. Joseph's College,
(In front of Shakuntala Hospital),
Prayagraj-211001
Tel. : 0532-2407805
Mob. 9415235009, 7388908877
E-mail: kumarjusticerajes@gmail.com

Date: 28.04.2019

To,

The Chairman,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi – 110001

Subject: Progress Report of NGT Committee In the Matter of OA No. 164 of 2018 (Ashwani Kumar Dubey vs. Union of India and others)

Sir,

I am sending herewith the Progress Reports in the above cases for the kind perusal of the Bench.

Rajes Kr.

(Justice Rajes Kumar)
Chairman
Oversight Committee

Before the Hon'ble National Green Tribunal in compliance of the Hon'ble NGT order dated 28.8.2018 in O.A. No. 164/2018, Ashwani Kumar Dubey vs. Union of India and others.

Progress Report dated 28.06.2019

In compliance of the order, the meeting of the Committee was held on 07.06.2019 at Circuit House, Prayagraj. A copy of the Minutes of the meeting is enclosed herewith.

(1) Installation of CAAQMS in Thermal Power Plants:-

Almost in all the Thermal Power Plants CAAQMS has been installed and connected with the CPCB and MPPCB and UPPCB.

In case of Anpara Thermal Power Station, they are not able to install the required CAAQMS despite the time being granted. The Committee proposed to impose penalty/compensation of rupees five lacs and directed the Power Plant to install the CAAQMS within a period of three months. Hon'ble NGT may pass the necessary order.

NTPC, Vindhya Nagar has already installed 04(four) CAAQMS and sought time upto 31st December, 2019 for the installation of 01(one) CAAQMS which has been allowed.

(2) Fly Ash:-

There is a positive response from the users of the fly ash and the producers of the fly ash in disposal of fly ash.

NHAI agreed with the NTPC to use the fly ash in the construction of the road and NTPC has also agreed to supply fly ash free of cost up to the range of 300 kilometres. In some of the cases, MoU have also been executed.

Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar stated that they could achieve the disposal of fly ash up to 60% this year in comparison to current disposal of 35%.

The Committee was of the view that fly ash could be substantially used in manufacturing of bricks. The Committee in this regard observed as follows:

"Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar states that they are producing 100000 bricks per day by using the fly ash and the cement. We find that the other units of NTPC have no such set-up for the manufacturing

of fly ash bricks. We direct all the units of NTPC to install the manufacturing units of bricks being manufactured by the use of fly ash and cement. This direction may be complied with within the period of two months.

It is suggested by the representative of NTPC that the Central Government as well as the State Government(s) may be directed to issue the notification to make use of fly ash bricks mandatory in their projects and also use fly ash for purposes of filling of the lands. He further states that the red bricks manufactured out of the soil is creating great pollution. The bricks are manufactured by burning/firing, where coal is used producing smokes containing coal contents which is causing air pollution. He further states that land after the operation of kiln and surrounding land becomes Banzar land because of the firing. Moreover, they are getting coal by road transport which is prohibited by the Hon'ble NGT. The Committee recommends to the Hon'ble NGT to pass appropriate orders to ban the manufacturing of red bricks by use of clay/soil and burning by coal.

Committee further directs Chairman CPCB to pursue the matter with the Central Government and State Governments for the issue of Notification in respect of use of Fly ash as stated above.

Shri Vijay Atri, GM, NTPC Rihand states that the plant has opened Fly Ash Dump at Varanasi to facilitate the supply of fly ash to the bricks manufacturers, tiles manufacturers etc. As per plan, the plant will transport fly ash from the plant to the Varanasi Fly Ash Dump Area by road in bags and thereafter supply it to the manufacturers. This will sufficiently raise the disposal of fly ash.

Shri Pandey, President of the Brick kiln Owners' Federation states that in the state of U.P. the total number of brick kilns is about 20000, which are running, out of which about 7000 brick kilns are running illegally without any licence and legal authorisation. He requested that this aspect of the matter may also be taken note and the operation of the illegal brick kilns must be stopped. The Committee directs the Regional Director, CPCB to look into the matter and collect the report in this regard.

Filling of Fly ash in Grobi Mine:-

Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar states that after the execution of MOU with the NCL and the completion of all the formalities, the matter has been referred to the Ministry of Environment and Forests, New Delhi for environment clearance in the month of February, 2019. The matter is still pending. He stated that the Ministry of Environment and Forests, New Delhi has raised several queries, out of which compliance of most of queries have been made by furnishing the requisite reply. But some of the queries are of such a nature which requires sufficient time. It is

submitted that the plant is ready to give all sorts of undertakings which will not affect the environment in any manner if they may be allowed to fill the fly ash in the abandoned Gorbi mine as an interim measure and, meanwhile, they will give the reply and may complete the details of the other queries.

The Committee is of the view that the utilisation of fly ash is an important issue and has direct impact on the environment, resulting the air pollution. Even the PMO has raised a great concern about the disposal of the fly ash and issued various notifications giving rebate and concessions for the utilisation of the fly ash. The Gorbi mine has been declared abandoned in the year 1998. By great efforts and persuasion NCL agreed for filling fly ash in the abandoned Gorbi mines and in respect thereof a MOU has been executed. Shri Tiwari states that in case the plant will be allowed to fill fly ash in the abandoned Gorbi mines, then 10 years production of fly ash will be consumed and it will sufficiently clear the environment. In the facts and circumstances, we request the Ministry of Environment and Forests to look into the matter in the interest of the public and the environment expeditiously and without raising any technical objections and after taking the undertakings from the plants they may be allowed to fill the fly ash in the Gorbi mines expeditiously. If possible, the Ministry may allow the plant on a pilot basis on submission of SOP. Committee requests the Chairman CPCB New Delhi to pursue the matter with the Ministry of Environment.

Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar states that since last two months they have utilised 60000 M.T. of fly ash by supplying it free of cost to the various brick manufacturers and the other private persons for the purposes of filling of their land and they have further planned to supply another 60000 M.T. of fly ash in the next coming two months. He further states that they are going to open a Fly ash Park at Rewa in State of Madhya Pradesh to facilitate the supply of fly ash to the cement manufacturers as well as the brick manufacturers, tile manufacturers, etc.

Shri Mukesh Mittal, Vice President of Renusagar Thermal Power Plant states that there is 100% utilisation of the fly ash generated in their power plant. He read the details of the fly ash used in the financial years 2017-18 and 2018-19. He is directed to submit the details to the Committee. The Committee further directs to the other Captive Power Plants as well as the other Power Plants to give the details of the fly ash generated and utilised in the financial years 2017-18 and 2018-19 by 30.06.2019."

(3) Transportation of coal:

The transportation of coal by road has been completely stopped. The information was received from the District Magistrate, Sonbhadra that the road transportation by the NCL has been completely stopped which resulted a substantial check on the air pollution.

(4) Utilisation/Disposal of Red Mud:

Hindalco Industries has stated the future plan for the utilisation of 20% of the Red Mud generated. They submitted a Plan.

(5) Shifting of Mercury bearing brine sludge:

M/s Grasim Industries Ltd. is manufacturing Caustic Soda. Admittedly, in the manufacturing of Caustic Soda, Mercury was one of the items which was obtained as a sludge in the process of the manufacturing. On the objection being raised, it is the case of the Company that they have completely changed the process of manufacturing of Caustic Soda, in which no Mercury is coming out as a bye product in the form of sludge since 2012. However, admittedly a huge stock of the mercury bearing brine sludge/waste which was obtained as a bye product during the course of manufacturing prior to 2012, has been stored in the premises of the Company. Mercury is a hazardous goods. The Hon'ble NGT in its order dated 28.8.2018 directed the Industry to shift the mercury from the factory premises to TSDF immediately. The direction was as follows:

" There is also an urgent need for the preparation of an action plan by the industry to shift the mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF in consultation with the UP State Pollution Control Board. It may be stated that storage of hazardous mercury bearing brine sludge and the muck contaminated with chlorinated chemicals inside the premises is not permitted by the prevailing Hazardous Waste Management Rules, 2016 and, therefore, to be shifted to a suitable TSDF immediately."

Admittedly, the aforesaid direction has not been complied with. In some of the meetings, the Company requested time to take steps but subsequently its representative stated that they have stored the mercury sludge properly in a manner wherein no leakage or any kind of environmental effect may take place. He further stated that it would be difficult to shift the mercury from the premises to the TSDF. He also stated that TSDF will also store mercury sludge in the same manner in which they have stored.

Today, the representative of the Company stated that they have moved an Application before the Hon'ble NGT for the modification of the order dated 28.8.2018 and the said application is on the board for hearing on 19.7.2019. He requested that the matter may be taken up after 19th July, 2019.

It may be stated that in the meeting dated 23.11.2018 the Company expressed their difficulty in shifting the mercury waste/sludge from the premises to TSDF. The Committee categorically stated that they have no

power to modify the order and the Company can approach the NGT for the modification of the order. It may be mentioned here that in the earlier meetings the R.O. Sonbhadra was directed to get the sample of the Dongia nullah and also find out the source of the water.

It may be mentioned here that the Committee has visited the Dongia nullah in district Sonbhadra and has taken out the sample of the flowing water. The said sample was analysed by the Central Pollution Control Board in their lab in which the mercury was found. In this regard, a report was submitted. In the report, the mercury was .0452 mg. per litre while the standard as per the E/Rules 1986 the permissible limit is .01 mg. per litre.

In the survey report of Dongia nullah prepared by Shri Rajesh Singh, Scientific Assistant, _____Senior Engineer, Dr. S.C. Shukla Assistant Scientific Officer and submitted by Shri Radhey Shyam, R.O. Sonbhadra, wherein it is reported that in the column of waste source, discharge in nulla was from M/s Grasim Industries Ltd., Renukoot. In this way, the survey report demonstrates that the waste water discharge found from M/s. Grasim Industries Ltd. is in Dongia nullah.

At the time of the meeting, a query was made from Shri Avinash Rai, representative of the Company, that whether there is any another source from where the mercury may come to Dongia nullah. He stated that to his knowledge, there is none but it may be possible that some discharges may be coming from other sources. The Committee is of the view that most probably the discharge of mercury in the Dongia nullah may be from the Grasim Industries wherein the mercury sludge is stored. The Committee is of the view that on the facts and circumstances the Hon'ble NGT has categorically directed the industry to shift the mercury waste brine sludge from the premises to TSDF, Kanpur and they have not been allowed to store mercury bearing brine sludge in their premises. Nine months have gone but the mercury bearing brine sludge has not yet been shifted. The order of the NGT has not been complied with. The Company is not able to show that the NGT has modified its order and, in the circumstances, the Committee is of the view that the Company has clearly violated the order of the Hon'ble NGT. In these circumstances, we propose to levy the penalty/compensation of rupees one crore which will be subject to the approval by the Hon'ble NGT.

The issue relating to the shifting of mercury bearing brine sludge by M/s Grasim Industries Ltd. has been referred in detail in the Minutes of the meeting. The Committee found that despite the direction given by the Hon'ble NGT for shifting of mercury from the premises of the factory to TSDF Kanpur although nine months have been passed but the mercury bearing brine sludge has not yet been shifted and the direction of the Hon'ble NGT has not been complied. In the circumstances, the Committee

found that the Company has clearly violated the order of the Hon'ble NGT and proposed to levy the penalty/compensation of rupees one crore. Let the Hon'ble NGT may pass the appropriate order.

(6) **Water supply**: Shri Faneendra Rai, Executive Engineer, U.P. Jal Nigam states that the construction work for the supply of drinking water is in progress. The civil work for 2 STPs is in progress and the Pipeline of 18 kilometers have been laid. The work of construction of Overhead tanks will also start from the next week. The D.M., Sonbhadra states that he has visited the construction place and found that the work is in progress. We request the Jal Nigam to expedite the matter.

(7) **Auri Morh-Shaktingar four lane road**: We have heard the Executive Engineer, PWD and SDO Forest. The D.M., Sonbhadra informed that he is looking into the matter which is already in the process of completion and all the formalities are likely to be completed within a month and thereafter the construction will immediately start.

(8) **Stone crushers**: The complete survey of the area where stone crushers were installed was made by the Regional Officer, Sonbhadra. There was lot of confusion about the number of crushers installed. Now, on verification he has given the report which is enclosed herewith. The District Magistrate, Sonbhadra has been directed to ask the owner to remove the super structure where the unit was found closed or was found illegally operating without proper approval. The other stone crushers which are legally operating are asked to follow the guidelines. The R.O. was directed to inspect and verify whether the operating stone crushers are following the guidelines, or not, and submit report accordingly. Due to the sealing of the illegal operation of the stone crushers the substantial air pollution has been checked and on a step being taken to compel the other legally operating crushers to follow the guidelines, the air pollution may likely to be checked substantially.

(9) **Plantation**: N.T.P.C., N.C.L. and Industries have been directed to ensure plantation of big trees around their plant.

D.M. Sonbhadra has planned to develop stone crusher area as an Industrial Park wherein plantation shall be carried on around the area.

The Committee is of the view that the regular monitoring on the above issues are required. In the absence of the regular monitoring, the action taken by the Committee may be frustrated.

Rajes Kumar

(Justice Rajes Kumar)
Chairman
Oversight Committee

emailed to S.K Gupta CPCB, LKO. on 13/06/19

The minutes of meeting of Oversight Committee under Chairmanship of Hon'ble Justice (Retd.) Shri Rajes Kumar, Allahabad High Court held on dated 07.06.2019 at Circuit House, Prayagraj in compliance of Hon'ble NGT order dated 28/8/2018 in O.A. No. 164/2018, Ashwani Kumar Dubey vs. Union of India and others.

The attendance sheet of Committee Members and stake holders is enclosed.

(1) <u>Installation of CAAQMS in Thermal Power Plants:</u>-

Shri J.P. Nigri, Singrauli, Madhya Pradesh states that they have already submitted an Affidavit for the installation of CAAQMS. Shri S.K. Bagri, President of the Company, states that they have installed the required CAAQMS and also connected with the CPCB server and MPPCB server, although he stated that they have given it in writing to the concerned Authority but he has no evidence in this regard. He is directed to file an Affidavit in this regard within the period of one week with the Regional Officer, MPPCB and a copy thereof to the Chairman of the Committee.

Shri Amitosh Verma, Assistant Vice President of Reliance Shasan Thermal Power Station states that they have already installed 3 CAAQMS since 2014 and they have also connected with the CPCB server and MPPCB server. Shri H.K. Sharma, Director, MPPCB endorses the statement.

Shri Manoj Kumar Sharma, M.D. Essar Power Plant states that in their unit 4 CAAQMS are installed and they shall be connected with the CPCB server and MPPCB server shortly. Shri H.K. Sharma, Director, MPPCB endorses the statement.

Shri Rajiv Kumar, Executive Director, Obra Thermal Power Station states that despite best efforts being made till today they are not able to install the required CAAQMS; however, they are trying their best to install the same as early as possible. He seeks three months' time to install. Hon'ble NGT vide orders dated 28.8.2018 has already directed the Thermal Power Plant to install CAAQMS and connect it with the CPCB server and MPPCB server. In an earlier meeting held by the Oversight Committee the time had been sought to install CAAQMS and inspite of their assurances to do so, the time is being sought again. It appears to be a case of negligence and ignoring the direction of the NGT. We propose to impose penalty/compensation of Rs.5 lacs and direct the power plant to install the CAAQMS within a period of three months, failing which the Committee will consider to levy higher penalty.

Shri N.N. Tripathi, Superintending Engineer, Anpara Thermal Power Station states that despite best efforts being made till today they are not able to install the required CAAQMS; however, they are trying their best to install the same as early as possible. He seeks three months' time to install. Hon'ble NGT vide orders dated 28.8.2018 has already directed the Thermal Power Plant to install CAAQMS and connect it with the CPCB server and MPPCB server. In an earlier meeting held by the Oversight Committee the time had been sought to install CAAQMS and inspite of their assurances to do so, the time is being again sought. It appears to be a case of negligence and ignoring the direction of the NGT. We propose to impose penalty/compensation of Rs.5 lacs and direct the power plant to install the CAAQMS within a period of three months, failing which the Committee will consider to levy higher penalty.

Shri Vijay Kumar Tiwari, Manager, Lanco Thermal Power Plant stated that the plant has already installed the required CAAQMS and complied with the direction of the NGT and has connected the CAAQMS with the CPCB server and UPPCB server also.

Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar states that the plant has to install one additional CAAQMS, for which three months time has been given in the meeting of 1st March, 2019. He submitted that the order has been placed but due to the non-availability of the budget the same could not be installed. He stated that he has been informed that the budget has been sanctioned and he will install one additional CAAQMS by 31st October, 2019. He stated that 03 CAAQMS have already been installed and one more CAAQMS has also been installed at the premises which is common to the NTPC Shaktinagar Power Plant. In this way, 04 CAAQMS are already in operation. We propose to give time and direct the plant to install one additional CAAQMS by 31st October, 2019.

Shri V.M. Rajan, General Manager, NTPC Shaktinagar states that 02 CAAQMS have been installed in their premises and one CAAQMS is being shared with NTPC Vindhya Nagar. He further stated that the NTPC Shakti Nagar is very close to NTPC Vindhya Nagar and 01 CAAQMS installed in the premises of NTPC Vindhya Nagar serves the purposes of NTPC Shaktinagar. In this way, they have achieved the object and complied with the direction of the NGT.

Shri Rajan Kumar, GM (Operation & Maintenance), NTPC Rihand states that they have already installed the required CAAQMS and complied with the requirement.

Shri Mukesh Mittal, Vice President of Hindalco states that Renusagar Thermal Power Plant is a subsidiary unit of Hindalco. He states that 01 CAAQMS has already been installed in the plant. The distance from

Renusagar Thermal Power Plant and Lanco Thermal Power Plant is only 1.9 kilometers and 02 CAAQMS units are already installed in the premises of Lanco Thermal Power Plant. All the 03 CAAQMS serve the purposes. They are regularly giving the data to the UPPCB and CPCB. Let the R.O. UPPCB may verify whether the above installed CAAQMS will achieve the purposes, or not. A report may be submitted within a week.

Shri Diwakar Srivastava, GM Environment, NCL states that the total 09 CAAQMS have been installed by them, out of which 04 CAAQMS have been connected with the CPCB server and the UPPCB server and the rest will also be connected within a short time.

(2) Fly Ash:-

Shri Pankaj Mishra, General Manager, NHAI, Varanasi states that at present NHAI has 18 projects for the road construction. The Corporate Office of the NHAI has issued a circular that in the construction of roads, NHAI should/ must use fly ash generated in power plants. In pursuance thereof, they are approaching the power plants for the supply of fly ash. He states that various units of NTPC agreed to supply fly ash free of cost up to the range of 300 kilometers. Some of the NTPC plants have already executed MOU for the supply of fly ash.

The various representatives of NTPC - Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar , Shri V.M. Rajan, General Manager, NTPC Shaktinagar, Shri Arun Kumar Singh, NTPC state that for the transportation of fly ash they have gone for e-tendering. They further state that the e-tendering is on per kilometre basis and once the transportation charges per kilometre are settled, it will be applicable to all the parties for one financial year and they need not to go for e-tendering again and again. The process of completion of e-tendering is taking some time, which is likely to be completed within three months. We direct that the entire process in this regard may be completed within a period of three months so that the disposal of fly ash may start immediately.

The representatives of the NTPC state that on the supply of fly ash to the NHAI, they will be able to achieve the further disposal of at least 25%, apart from the current disposal of 35%.

The disposal of fly ash is very important aspect related to the environment. Because of the generation of the fly ash, the pollution level of the air has gone so high that in case of wind flow it would be difficult to take breath and on the consideration of this aspect of the matter, this area has been declared as the critically polluted area. People of this area are suffering from Asthama, Bronchitis and so many other diseases because of presence of fly ash in the air. Therefore, the Committee is not ready to compromise with the

situation. The Committee directs the fly ash generators to take further steps apart from all those they have already taken for the disposal of the fly ash.

Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar states that they are producing 100000 bricks per day by using the fly ash and the cement. We find that the other units of NTPC have no such set-up for the manufacturing of fly ash bricks. We direct all the units of NTPC to install the manufacturing units of bricks being manufactured by the use of fly ash and cement. This direction may be complied with within the period of two months.

It is suggested by the representative of NTPC that the Central Government as well as the State Government(s) may be directed to issue the notification to make use of fly ash bricks mandatory in their projects and also use fly ash for purposes of filling of the lands. He further states that the red bricks manufactured out of the soil is creating great pollution. The bricks are manufactured by burning/firing, where coal is used producing smokes containing coal contents which is causing air pollution. He further states that land after the operation of kiln and surrounding land becomes Banzar land because of the firing. Moreover, they are getting coal by road transport which is prohibited by the Hon'ble NGT. The Committee recommends to the Hon'ble NGT to pass appropriate orders to ban the manufacturing of red bricks by use of clay/soil and burning by coal.

Committee further directs Chairman CPCB to pursue the matter with the Central Government and State Governments for the issue of Notification in respect of use of Fly ash as stated above.

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Filling of Fly ash in Grobi Mine:-

Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar states that after the execution of MOU with the NCL and the completion of all the formalities, the matter has been referred to the Ministry of Environment and Forests, New Delhi for environment clearance in the month of February, 2019. The matter is still pending. He stated that the Ministry of Environment and Forests, New Delhi has raised several queries, out of which compliance of most of queries have been made by furnishing the requisite reply. But some of the queries are of such a nature which requires sufficient time. It is submitted that the plant is ready to give all sorts of undertakings which will not affect the environment in any manner if they may be allowed to fill the fly ash in the abandoned Gorbi mine as an interim measure and, meanwhile, they will give the reply and may complete the details of the other queries.

The Committee is of the view that the utilisation of fly ash is an important issue and has direct impact on the environment, resulting the air pollution. Even the PMO has raised a great concern about the disposal of the fly ash and issued various notifications giving rebate and concessions for the utilisation of the fly ash. The Gorbi mine has been declared abandoned in the year 1998. By great efforts and persuasion NCL agreed for filling fly ash in the abandoned Gorbi mines and in respect thereof a MOU has been executed. Shri Tiwari states that in case the plant will be allowed to fill fly ash in the abandoned Gorbi mines, then 10 years production of fly ash will be consumed and it will sufficiently clear the environment. In the facts and circumstances, we request the Ministry of Environment and Forests to look into the matter in the interest of the public and the environment expeditiously and without raising any technical objections and after taking the undertakings from the plants they may be allowed to fill the fly ash in the Gorbi mines expeditiously. If possible, the Ministry may allow the plant on a pilot basis on submission of SOP. Committee requests the Chairman CPCB New Delhi to pursue the matter with the Ministry of Environment.

Shri A.K. Tiwari, E.D., NTPC, Vindhya Nagar states that since last two months they have utilised 60000 M.T. of fly ash by supplying it free of cost to the various brick manufacturers and the other private persons for the purposes of filling of their land and they have further planned to supply another 60000 M.T. of fly ash in the next coming two months. He further states that they are going to open a Fly ash Park at Rewa in State of Madhya Pradesh to facilitate the supply of fly ash to the cement manufacturers as well as the brick manufacturers, tile manufacturers, etc.

Shri Mukesh Mittal, Vice President of Renusagar Thermal Power Plant states that there is 100% utilisation of the fly ash generated in their power plant. He read the details of the fly ash used in the financial years 2017-18 and 2018-19. He is directed to submit the details to the Committee. The

Committee further directs to the other Captive Power Plants as well as the other Power Plants to give the details of the fly ash generated and utilised in the financial years 2017-18 and 2018-19 by 30.06.2019.

(3) Transportation of coal:

Hon'ble NGT vide order dated 28.8.2018 has prohibited NCL to transport coal by road. This order of the NGT has not been challenged by NCL immediately after passing the order. The other users have also been prohibited to transport coal by road. In the meeting dated 1st March, 2019, the Essar, Lanco and some of the other Thermal Power Plants requested some time to transport coal by road till they make the other arrangement. No request whatsoever was made by NCL for the transportation of coal by road. The Committee in the meeting observed that this committee cannot sit over the order of the Hon'ble NGT. However, as an interim measure in the public interest allowed two months to the users of the coal to transport coal by road so that their production may not suffer and, meanwhile, they have been directed to make the necessary arrangement.

It appears that the NCL moved an Application before Hon'ble NGT for the review of the order dated 28.8.2018. The said application has been rejected as 'not maintainable' by the Hon'ble NGT vide order dated 24.01.2019. The Hon'ble NGT has further observed that transporting of coal in the area will be hazardous. Thereafter, NCL filed the SLP being SLP D No.5032 of 2019. The Hon'ble Supreme Court vide order dated 22.04.2019 condoned the delay, issued the notice and stated that "*status quo* as of today shall be maintained in the meantime".

NCL states that by virtue of the order of the Hon'ble Supreme Court they are entitled to transport coal by road. It may be mentioned here that Essar Limited has also filed an Application before the Hon'ble NGT seeking permission to transport coal by road for the reasons stated in the petition. The Hon'ble NGT vide order dated 21st May, 2019 sought the report from CPCB and State Pollution Control Board and fixed the matter for consideration on 19th May, 2019. The Hon'ble NGT has not granted any interim order in favour of Essar Limited.

The Committee is of the view that the order of the '*status quo*' passed by the Hon'ble Supreme Court does not give right to NCL to transport coal by road. By the order dated 28.8.2018 Hon'ble NGT has completely prohibited the NCL from transporting coal by road. This order of the Hon'ble Tribunal has not been challenged by the NCL within a reasonable time. This order of the Hon'ble NGT continued till the order passed by the Hon'ble Supreme Court. It is further made clear that at no stage Hon'ble NGT or the Oversight Committee has allowed any time to the NCL to transport coal by road. In the circumstances, the Committee is of the view that when the order

of '*status quo*' was passed by the Hon'ble Supreme Court, the order of the NGT dated 28.8.2018 was in operation which has prohibited the NCL to transport coal by road in as much as order of NGT dated 28.8.2018 has not been stayed by the Hon'ble Supreme Court. Therefore, by the order of '*status quo as of today*' the order of the NGT dated 28.8.2018 is in operation prohibiting the transportation of coal by road.

NCL, D.M. Sonbhadra and Singrauli U.P. and M.P. are directed to comply with the direction of Hon'ble NGT strictly and direct all concerned authorities to stop, check and seize the vehicle loaded with coal. NCL is directed to install CCTV at the Exit point. It is made clear that in case if NCL is found transporting coal by road effecting environment they shall be subject to heavy penalty. R.O. and D.M. Sonbhadra and Singrauli U.P. and M.P. are directed to give report in this regard on day to day basis.

(4) Utilisation/Disposal of Red Mud:

Hindalco Industries: Shri Mukesh Mittal, Vice President of the Company stated that 04 Piezo meters have been installed. A sample of ground water has been taken by the CGWBD Laboratory. The report is awaited. He submitted a letter written to the Regional Director, Central Water Board in this regard regarding the TCLP test of the Red Mud. It is informed that the work has been given to IRTC Lucknow and report in this regard shall be submitted within 15 days. With regard to Red Mud Shri Mittal stated that they have a plan to utilise 20% of the Red Mud generated in this area. Main use of the Red Mud is in the Cement Industry. They are going to construct a Railway station inside the premises for the loading of the Red Mud and further exploring its utility. Shri Mittal is directed to submit a complete plan for the utilisation of the Red Mud in the coming year. Meanwhile, Shri S.K. Gupta, Regional Director UPPCB may also make an enquiry from the other Aluminium Industries across the country as well as outside the country and find out how they are disposing of the Red Mud.

(5) Shifting of Mercury bearing brine sludge:

M/s Grasim Industries Ltd. is manufacturing Caustic Soda. Admittedly, in the manufacturing of Caustic Soda, Mercury was one of the items which was obtained as a sludge in the process of the manufacturing. On the objection being raised, it is the case of the Company that they have completely changed the process of manufacturing of Caustic Soda, in which no Mercury is coming out as a bye product in the form of sludge since 2012. However, admittedly a huge stock of the mercury bearing brine sludge/waste which was obtained as a bye product during the course of manufacturing prior to 2012, has been stored in the premises of the Company. Mercury is a hazardous goods. The Hon'ble NGT in its order

dated 28.8.2018 directed the Industry to shift the mercury from the factory premises to TSDF immediately. The direction was as follows:

" There is also an urgent need for the preparation of an action plan by the industry to shift the mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF in consultation with the UP State Pollution Control Board. It may be stated that storage of hazardous mercury bearing brine sludge and the muck contaminated with chlorinated chemicals inside the premises is not permitted by the prevailing Hazardous Waste Management Rules, 2016 and, therefore, to be shifted to a suitable TSDF immediately."

Admittedly, the aforesaid direction has not been complied with. In some of the meetings, the Company requested time to take steps but subsequently its representative stated that they have stored the mercury sludge properly in a manner wherein no leakage or any kind of environmental effect may take place. He further stated that it would be difficult to shift the mercury from the premises to the TSDF. He also stated that TSDF will also store mercury sludge in the same manner in which they have stored.

Today, the representative of the Company stated that they have moved an Application before the Hon'ble NGT for the modification of the order dated 28.8.2018 and the said application is on the board for hearing on 19.7.2019. He requested that the matter may be taken up after 19th July, 2019.

It may be stated that in the meeting dated 23.11.2018 the Company expressed their difficulty in shifting the mercury waste/sludge from the premises to TSDF. The Committee categorically stated that they have no power to modify the order and the Company can approach the NGT for the modification of the order. It may be mentioned here that in the earlier meetings the R.O. Sonbhadra was directed to get the sample of the Dongia nullah and also find out the source of the water.

It may be mentioned here that the Committee has visited the Dongia nullah in district Sonbhadra and has taken out the sample of the flowing water. The said sample was analysed by the Central Pollution Control Board in their lab in which the mercury was found. In this regard, a report was submitted. In the report, the mercury was .0452 mg. per litre while the standard as per the E/Rules 1986 the permissible limit is .01 mg. per litre.

In the survey report of Dongia nullah prepared by Shri Rajesh Singh, Scientific Assistant, _____Senior Engineer, Dr. S.C. Shukla Assistant Scientific Officer and submitted by Shri Radhey Shyam, R.O. Sonbhadra, wherein it is reported that in the column of waste source, discharge in nulla was from M/s Grasim Industries Ltd., Renukoot. In this

way, the survey report demonstrates that the waste water discharge found from M/s. Grasim Industries Ltd. is in Dongia nullah.

At the time of the meeting, a query was made from Shri Avinash Rai, representative of the Company, that whether there is any another source from where the mercury may come to Dongia nullah. He stated that to his knowledge, there is none but it may be possible that some discharges may be coming from other sources. The Committee is of the view that most probably the discharge of mercury in the Dongia nullah may be from the Grasim Industries wherein the mercury sludge is stored. The Committee is of the view that on the facts and circumstances the Hon'ble NGT has categorically directed the industry to shift the mercury waste brine sludge from the premises to TSDF, Kanpur and they have not been allowed to store mercury bearing brine sludge in their premises. Nine months have gone but the mercury bearing brine sludge has not yet been shifted. The order of the NGT has not been complied with. The Company is not able to show that the NGT has modified its order and, in the circumstances, the Committee is of the view that the Company has clearly violated the order of the Hon'ble NGT. In these circumstances, we propose to levy the penalty/compensation of rupees one crore which will be subject to the approval by the Hon'ble NGT.

(6) **Water supply**: Shri Faneendra Rai, Executive Engineer, U.P. Jal Nigam states that the construction work for the supply of drinking water is in progress. The civil work for 2 STPs is in progress and the Pipeline of 18 kilometers have been laid. The work of construction of Overhead tanks will also start from the next week. The D.M., Sonbhadra states that he has visited the construction place and found that the work is in progress. We request the Jal Nigam to expedite the matter.

(7) **Auri Morh-Shaktingar four lane road**: We have heard the Executive Engineer, PWD and SDO Forest. The D.M., Sonbhadra informed that he is looking into the matter which is already in the process of completion and all the formalities are likely to be completed within a month and thereafter the construction will immediately start.

(8) **Stone crushers**: Matter discussed, R.O. seeks some time to furnish the report.

Rajes Kumar

(Justice Rajes Kumar)
Chairman
Oversight committee

Appendix- XV

कमांक	उद्योग का नाम व पता	उत्पाद व उत्पादन क्षमता	उत्प्रवाह शुद्धिकरण हेतु स्थापित व्यवस्था	उत्सर्जन नियंत्रण हेतु स्थापित व्यवस्था	फ्लाई ऐष के नियंत्रण हेतु व्यवस्था
1.	मै0 अनपरा थर्मल पावर स्टेषन, युनिट–अ, अनपरा, सोनभद्र।	3x210 MW	स्थापित	ESP कम दक्षता का स्थापित है।	ऐष पाण्ड स्थापित है।
2.	मै0 अनपरा थर्मल पावर स्टेषन, युनिट–ब, अनपरा, सोनभद्र।	2x500 MW	स्थापित	ESP कम दक्षता का स्थापित है।	ऐष पाण्ड स्थापित है।
3.	मै0 हिण्डालको इण्ड0 लि0 (पावर डिवीजन), रेनूकूट, सोनभद्र।	741.7 MW	स्थापित	ESP स्थापित है।	ऐष पाण्ड स्थापित है।
4.	मै0 आदित्या बिड़ला केमिकल्स (इण्डि0) लि0, पावर प्लाण्ट, रेनूकूट, सोनभद्र।	2x25 MW	स्थापित	ESP स्थापित है।	ऐष पाण्ड स्थापित है।
5.	मै एन0टी0पी0सी0, रिहन्द नगर, सोनभद्रं	प्रथम चरण 2x500 MW द्वितीय चरण 2x500 MW	स्थापित	ESP स्थापित है।	ऐष पाण्ड स्थापित है।
6.	मै एन0टी0पी0सी0, शक्ति नगर, सोनभद्रं	2x500 MW 5x200 MW	स्थापित	ESP स्थापित है।	ऐष पाण्ड स्थापित है।
7.	मै0 ओबरा थर्मल पावर स्टेषन, यूनिट–अ, ओबरा, सोनभद्र	5x50 MW 3x100 MW	स्थापित नहीं	APCS अक्षम है।	ऐष पाण्ड स्थापित है।
8.	मै0 ओबरा थर्मल पावर स्टेषन, यूनिट–ब, ओबरा, सोनभद्र	5x200 MW	स्थापित नहीं	APCS अक्षम है।	ऐष पाण्ड स्थापित है।
9.	मै0 लैंको अनपरा पावर लि0, अनपरा, सोनभद्र।	2x600 MW	स्थापित नहीं	ESP स्थापित है।	ऐष पाण्ड स्थापित है।
10.	मै0 एन0टी0पी0 टाण्डा, अम्बेडकर नगर	4x110 MW	स्थापित	ESP स्थापित है।	स्थापित ऐष डाइक/ब्रिक किल्न एवं जे0पी0 सीमेंट

11.	मै0 बजाज इनर्जी प्रा0 लि0 कुन्दरकी गोण्डा	90 MW	शुगर युनिट की ई0टी0पी0 का प्रयोग	ESP स्थापित है।	ड्राई ऐष पॉण्ड
12.	मै0 बजाज इनर्जी प्रा0 लि0 ईटइमैदा, उतरौला, बलरामपुर	90 MW	शुगर युनिट की ई0टी0पी0 का प्रयोग	ESP स्थापित है।	ड्राई ऐष पॉण्ड
13.	मै0 रोजा पावर सप्लाई कं0 लि0 युनिट–1, हरदोई रोड, शाहजहॉपुर	2x300 MW	स्थापित	ESP स्थापित है।	ऐष पाण्ड स्थापित है।
14.	मै0 रोजा पावर सप्लाई कं0 लि0, युनिट–2, हरदोई रोड, शाहजहॉपु	2x300 MW	स्थापित	ESP स्थापित है।	ऐष पाण्ड स्थापित है।
15.	मै0 बजाज एनर्जी लि0, ग्राम व पोस्ट मकसूपुर, शाहजहॉपुर	90 MW	कार्यरत सह इकाई के द्वारा शुद्धिकृत किया जाता है	ESP स्थापित है।	ऐष सीमेंट बनाने वाली इकाइयों को दिया जाता है।
16.	मै0 बजाज एनर्जी लि0, ग्राम बरखेडा, बीसलपुर, पीलीभीत	90 MW	कार्यरत सह इकाई के द्वारा शुद्धिकृत किया जाता है	ESP स्थापित है।	ऐष सीमेंट बनाने वाली इकाइयों को दिया जाता है।
17.	हरदुआगंज तापीय विद्युत परियोजना, कासिमपुर, अलीगढ़	220 MW	ई0टी0पी0 स्थापित नहीं	स्थापित नहीं	स्लरी प्लाण्ट स्थापित
18.	नेषनल थर्मल पावर कार्पो0, फिरोजगांधी थर्मल पावर प्रोजेक्ट, उच्चाहार, रायबरेली	210x5 MW	ई0टी0पी0 स्थापित	ESP स्थापित है।	ऐषपाण्ड/ सीमेंट बनाने वाली इकाइयों को दिया जाता है।
19.	मै0 एनटीपीसी लि0 मै0 औरैया गैस पावर स्टेषन औरैया।	652 MW प्राकृतिक गैस/ नैप्था बेस्ट	ई0टी0पी0/ एस0टी0पी0 स्थापित	APCS है।	लागू नहीं
20.	मै0 पनकी थर्मल पावर (उ0प्र0 राज्य विद्युत उत्पादन निगम लि0), पनकी, कानपुर	110x2 MW	ई0टी0पी0/ एस0टी0पी0 स्थापित	ESP है।	wet disposal system

21.	मै0 पारीछा थर्मल पावर स्टेषन, पारीछा, झॉसी	110x2 MW, 210x2 MW, 250x2 MW	ई0टी0पी0 स्थापित	ESP है।	wet disposal system Ash Pond & Dry Ash evaluation system
22.	मै0 एनटीपीसी लि0 दादरी, गोतमबुद्ध नगर।	1198.8021 Million Units/Month coal based 440.5135 Million Units/Month coal based	ई0टी0पी0/ए स0टी0पी0 स्थापित	ESP on coal Turbines	Fly ash is being used as 1. waste land development 2. for cement industries brick kilns. 3. Road/rail embankments.
23.	ललितपुर पावर जनरेशन ललितपुर, झांसी।	660x3 MW	ई0टी0पी0 स्थापित	ESP है।	
24.	प्रयागराज पावर इलाहाबाद।	660x3 MW	ई0टी0पी0 स्थापित	ESP है।	

Received On- 24.08.2020
by DoK.

Appendix-XVI

कार्यालय जिलाधिकारी, सोनभद्र

संदर्भ संख्या Gr-11465/स्था-58/SBD/2020 दिनांक 07/08/2020

प्रेषक,

एस0 राजलिंगम,
जिलाधिकारी, सोनभद्र।

मा0 एन0जी0टी0 प्रकरण

सेवा में,

प्रमुख सचिव (पर्यावरण),
उ0प्र0 शासन,
लखनऊ।

विषयः— **मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या—164/2018 अश्विनी कुमार दुबे बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक—28.08.2018 के अनुक्रम में ओवर साईट कमेटी के निर्देश दिनांक—24.12.2019 एवं पर्यावरण अनुभाग—2, उ0प्र0 शासन के कार्यालय ज्ञाप दिनांक—12.02.2019 द्वारा दिये गये निर्देशों के अनुपालन के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक पर्यावरण अनुभाग, उ0प्र0 शासन के कार्यालय ज्ञाप संख्या—85/55—पर्या—2—19—29(रिट)/2018, दिनांक—12.02.2019 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या—164/2018 अश्विनी कुमार दुबे बनाम यूनियन ऑफ इण्डिया व अन्य में दिनांक—28.08.2018 को पारित आदेश में सिंगरौली, सोनभद्र के प्रदूषण की निगरानी हेतु ओवर साईट कमेटी का गठन किया गया है। उक्त कमेटी की दिनांक—27.12.2018 एवं दिनांक—28.02.2019 को सम्पन्न बैठक के दौरान दिये गये निर्देशों तथा पर्यावरण अनुभाग—2 के कार्यालय ज्ञाप दिनांक—12.02.2019 के अनुपालन में जनपद—सोनभद्र में स्थापित स्टोन क्रशर उद्योगों की जाँच समिति के माध्यम से कराकर भौतिक सत्यापन कराते हुए उद्योगों के नाम, पते, स्थापना वर्ष, जियो को—आर्डिनेट्स, वायु प्रदूषण नियंत्रण हेतु स्थापित व्यवस्थायें इत्यादि की विस्तृत जाँच रिपोर्ट तैयार की गयी थी। सभी स्टोन क्रशर उद्योगों से स्थापना वर्ष के सत्यापन सम्बन्धी अभिलेख प्रस्तुत करने हेतु दैनिक समाचार पत्रों "दैनिक जागरण" एवं "अमर उजाला" में क्रमशः दिनांक—24.02.2019 एवं दिनांक—09.03.2019 को विज्ञप्ति प्रकाशित कराया गया था एवं दिनांक 27.06.2019 को सभी स्टोन क्रशर मालिकों/एसोसिएशन के पदाधिकारियों की सम्पन्न बैठक में उद्यमियों के अनुरोध को देखते हुए उद्योगों से स्थापना वर्ष के सम्बन्ध मे आवश्यक अभिलेख प्रस्तुत किये जाने हेतु एक सप्ताह का अतिरिक्त समय प्रदान किया गया था।

उक्त समयावधि तक उद्योगों से प्राप्त अभिलेखों तथा समिति द्वारा किये गये स्थलीय निरीक्षण आख्याओं के आधार पर 384 स्टोन क्रशर उद्योगों की स्टेटस रिपोर्ट अन्तर्विभागीय समिति द्वारा प्रस्तुत की गयी थी, जिसका विवरण पत्र संख्या—जी113353/ओवर साईट पत्रा0/2019, दिनांक—01.09.2019 द्वारा आपको एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित की गयी थी।

निर्धारित तिथि के उपरान्त 22 स्टोन क्रशर उद्यमियों द्वारा स्थापना वर्ष के सत्यापन सम्बन्धी अभिलेख प्रस्तुत करते हुए अनुरोध किया गया है कि उनका उद्योग दिनांक—05.08.2000 से पूर्व स्थित है। उद्यमियों द्वारा अपना प्रत्यावेदन अध्यक्ष महोदय, ओवर साईट कमेटी के समक्ष भी प्रस्तुत किया गया था, जिसके परिप्रेक्ष्य में अध्यक्ष महोदय ने अपने पत्र दिनांक—24.12.2019 के माध्यम से पूर्व में गठित समिति द्वारा उक्त प्रत्यावेदनों की सूक्ष्म जांच कराने तथा विलम्ब से प्रस्तुत प्रत्यावेदनों का कारण ज्ञात करने हेतु अपनी स्वीकृति प्रदान की गयी थी।

क्रमशः पृष्ठ 2 पर...

अध्यक्ष महोदय, ओवर साईट कमेटी की उक्त स्वीकृति के आलोक में अधोहस्ताक्षरी के कार्यालय आदेश संख्या–जी 113856/सा0–58/मा0 ओवर साईट/2020 दिनांक–16.01.2020 द्वारा प्रत्यावेदनों सघन एवं सूक्ष्म रूप से जाँच करने हेतु मुख्य विकास अधिकारी, सोनभद्र की अध्यक्षता में 5 सदस्यीय समिति का गठन किया गया था। समिति द्वारा उद्योगों से प्राप्त प्रत्यावेदनों का सूक्ष्म एवं सघन रूप से परीक्षण किया गया। उद्यमियों द्वारा विलम्ब से प्रत्यावेदन प्रस्तुत किये जाने का कारण स्वास्थ्य सम्बन्धी समस्या एवं कार्मिकों की अवकाश पर होना बताया गया है। प्रत्यावेदनों की जाँच हेतु गठित समिति की दिनांक–20.02.2020 को सम्पन्न हुई बैठक में यह निर्णय लिया गया था कि अभिलेखों का सत्यापन सम्बन्धित विभागों से करा लिया जाये। उक्त के अनुपालन में उद्योगों के अभिलेखों का सत्यापन, सम्बन्धित विभागों द्वारा कराया गया है।

उद्योगों से प्राप्त प्रत्यावेदनों/प्रपत्रों तथा प्राप्त सत्यापन आख्याओं के आधार पर समिति द्वारा 22 स्टोन क्रशर उद्योगों का स्टेटस रिपोर्ट प्रस्तुत किया गया है। जनपद स्तर पर गठित समिति द्वारा प्रस्तुत की आख्या के आधार पर उद्योगों का संक्षिप्त विवरण निम्नानुसार है:–

No of Stone Crusher units which have submitted document after due time and are covered in 264 list, submitted in Honb'le High Court.	**10**
No of Stone Crusher Units which have submitted document after due time and are not covered in 264 list, submitted in Honb'le High Court.	**12**
Total Units	**22**
No of Stone Crusher units which have submitted document after due time and are established before 05.8.2000 and documents are verified.	**22**
No of Stone Crusher units which have submitted document after due time and are claiming to be established before 05.8.2000 but documents are not verified.	**0**
Total Units	**22**

अतः जनपद स्तर पर गठित समिति द्वारा प्रस्तुत किये गये 22 स्टोन कशर उद्योगों का हस्ताक्षरित विस्तृत विवरण पत्र के साथ संलग्न कर आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय,

संलग्नकः– उपरोक्तानुसार।

(एस0 राजलिंगम)
जिलाधिकारी,
सोनभद्र

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपिः– निम्नलिखित को 22 स्टोन कशर उद्योगों का विवरण संलग्न कर अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित :–

1. अध्यक्ष महोदय, ओवर साईट कमेटी, एन0जी0टी0, नई दिल्ली।
2. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, टी0सी0 12वीं, विभूति खण्ड, गोमती नगर, लखनऊ।

जिलाधिकारी,
सोनभद्र

District Level Committee Report

of 22 Stone Crusher Units

in District Sonbhadra,

Which Have Submitted Documents Regarding Establishment

After Due Time

in Compliance of Over Site Committee Recommendation

in the Matter of

OA No. 164 of 2018 Ashwani Kumar Dubey

V/s Union of India And Others

ARY CHART OF 22 STONE CRUSHER UNITS IN DISTRICT SONBHADRA WHICH HAVE SUBMITTED DOCUMENTS REGARDING ESTABLISHMENT AFTER DUE TIME

Crusher Units covered in 264 list, submitted in Honb'le High Court	**10**
Crusher Units not covered in 264 list, submitted in Honb'le High Court	**12**
Total Units	**22**
Crusher units which are established before 05.8.2000 and documents are verified.	**22**
Crusher units which are claiming to be established before 05.8.2000 but documents are not verified.	**0**
Total Units	**22**

tails of 22 Stone Crusher units in District Sonbhadra which have submitted documents after due time

ADDRESS OF THE INDUSTRY	NAME OF PARTNER/PROPRIETOR/DIRECTOR	GLOBAL POSITIONING OF UNIT		STATUS OF AIR POLLUTION CONTROL SYSTEM DURING JOINT SURVEY								TYPE OF DOCUMENT ISSUED BY THE DEPARTMENT	YEAR OF ESTABLISHMENT ON THE BASIS OF DATE OF LETTER ISSUED	YEAR OF ESTABLISHMENT ON THE BASIS OF DATE OF COMMENCEMENT OF BUSINESS MENTIONED IN TIN/DIC ETC LETTERS	WHETHER UNIT IS COVERED IN 264 LIST SUBMITTED (YES/NO)	REGION FOR DELAY IN SUBMISSION OF APPLICATION	Status of Document Verification
				COVERING OF AIR POLLUTION SOURCES													
		LATITUDE	LONGITUDE	Primary jaw crusher(Yes/No)	Secondry jaw crusher(Yes/No)	Jharna (vibrater)(Yes/No)	Product storage point(Yes/No)	Conveyer belts(Yes/No)	Status of Water Sprinkler(Installed/ Not installed)	Status Of Wind Breaking Wall-Installed /Partially Installed/Not Installed	D.G. Sets (Yes/No)						
3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	SHRI DADY GUPTA PARTNER	24.488607	83.012946	Yes	Yes	Yes	No	No	Installed	Not installed	Yes	Zila Panchayat Letter, DIC REGISTRATION	1999	1999	NO	Health Problem	Document Verified
VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	SHRI K.N.GUPTA PARTNER	24.488677	83.014281	No	No	No	No	No	Damaged condition	Partially installed	No	Zila Panchayat Letter, DIC REGISTRATION	1998	1998	NO	Health Problem	Document Verified
VILLAGE-BILLI, RASPHADHI, TEHSIL-ROBERTSGANJ, SONEBHADRA	SHRI K.N.GUPTA PROP.	24.488542	83.014552	Yes	Yes	Yes	Yes	No	Installed	Partially installed	Yes	Zila Panchayat Letter, DIC REGISTRATION	1998	1998	NO	Health Problem	Document Verified
BILLI MARKUNDI, OBRA, SONBHADRA	SHRI SIDDHARTH MISHRA	24.469314	83.019252	Yes	Yes	Yes	Yes	No	Installed	Not installed	No	Zila Panchayat Letter, Plant & Machinery, Tin of Sales Tax.	1999	1999	NO	Health Problem	Document Verified
VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	SMT. SWARN KAOUR, PROPRIETOR	24.473613	83.010772	Yes	Yes	Yes	Yes	No	Installed	Partially installed	Yes	Zila Panchyat Letter, Plant & Machinery , DIC REGISTRATION	1999	1999	NO	Health Problem	Document Verified

3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
ANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	SHRI KUNDAN SINGH, PARTNER	24.455382	83.033420	No	No	70	No	No	Not installed	Partially installed	NO	Zila Panchyat Letter, Tin of Sales Tax. Society Reg., DIC REGISTRATION	1999	1999	NO	Health Problem	Document Verified
VILLAGE-BILLI, PO-OBRA,TEHSIL-ROBERTSGANJ, SONEBHADRA	SHRI SUNEEL SRIVASTAVA, PARTNER	24.479912	83.016842	No	No	Yes	Yes	No	Not installed	Not installed	No	Plant & Machinery , DIC registration, Zila Panchyat Letter, Registrar of companies, Income Tax Return	1994	1994	NO	Health Problem	Document Verified
ILLI MARKUNDI, OBRA, SONBHADRA	SMT. POONAM SINGH, PARTNER	24.478465	83.019314	Yes	Yes	Yes	Yes	No	Installed	Partially installed	Yes	Salte Tax , Zila Panchyat Letter	1985	1985	yes	Health Problem	Document Verified
VILLAGE- VARDIYA, CHOPAN, TEHSIL-ROBERTSGANJ, SONEBHADRA	SHRI SANJAY KUMAR AGRAWAL, PROP.	24.508558	82.997418	Yes	Yes	Yes	Yes	No	Installed	Partially installed	Yes	Zila Panchyat Letter, DIC registration, Tin of Sales Tax.	1997	1997	yes	Health Problem	Document Verified
ILL-VARDIYA, CHOPAN, SONBHADRA	SMT AARTI DEVI, PARTNER	24.505978	82.998793	No	No	No	No	No	Not installed	Not installed	No	Plant & Machinery , Zila Panchyat Letter	1999	1999	NO	Health Problem	Document Verified
BARI DALLA, SONEBHADRA	SHRI SHIV KUMAR, PROPRIETOR	24.466114	83.024982									Plant & Machinery, Salte Tax	1999	1999	NO	Health Problem	Document Verified
BARI DALLA, SONBHADRA	SHRI ON PRAKASH, PARTNER	24.471858	83.031910	80%	Yes	Yes	Yes	Yes	Installed	Partially installed	No	Plant & Machinery DIC Registration	1997	1997	NO	Health Problem	Document Verified
BARI DALLA, SONBHADRA	SHRI UMAKANT, SECRETARY	24.471444	83.027760	Yes	Yes	No	Yes	No	Installed	Partially installed	Yes	Plant & Machinery Electricity bill	1999	1999	yes	Health Problem	Document Verified
BARI DALLA, SONBHADRA	SHRI UPENDRA KUMAR RAI, PROPRIETOR	24.471301	83.032521	80%	80%	Yes	Yes	No	Installed	Partially installed	Yes	Society Reg. Receipt of Electricity Deptt. Tin of Sales Tax.	May, 2000	May, 2000	yes	Health Problem	Document Verified

3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
PATEL NAGAR, ,KOTHA TOLA, DALLA, SONBHADRA	SHRI VIMAL KUMAR SINGH PROP.	24.456896	83.031934	No	No	Yes	No	No	Not installed	Not installed	Yes	Plant & Machinery DIC Registration	1999	1999	yes	Health Problem	Document Verified
BILLI MARKUNDI, BARI DALLA, SONBHADRA	SHRI TEJ KUMARI MISHRA, PARTNER	24.465431	83.025582	Yes	Yes	Yes	Yes	Yes	Not installed	Partially installed	Yes	Plant & Machinery Tin of Sales Tax, , DIC REGISTRATION	1999	1999	yes	Health Problem	Document Verified
VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	Razia Begam Partner	24.472478	83.010977	No	Yes	Yes	Yes	No	Installed	Partially installed	No	Plant & Machinery, Tin of Sales Tax, , DIC REGISTRATION	1999	1999	yes	Concerning staff on leave	Document Verified
VILLAGE-BILLI, TEHSIL-ROBERTSGANJ, SONEBHADRA	Mr.Awadhesh Kumar Pandey	24.478932	83.016610	Yes	Yes	Yes	Yes	No	Damaged condition	Not installed	Yes	DIC Registration, UPPCB letter	1990	1990	yes	Health Problem	Document Verified
LANGADA MOD, PATEL NAGAR, DALLA, SONBHADRA	SHRI MANISH KUMAR SOOD, PARTNER	24.458638	83.037046	No	No	No	No	No	Not installed	Partially installed	NO	Plant & Machinery , Zila Panchyat Letter, DIC REGISTRATION	1999	1999	yes	Health Problem	Document Verified
VILLAGE-BILLI, RASPAHADI, TEHSIL-ROBERTSGANJ, SONEBHADRA	Smt. Pushpa. Singh	24.483370	83.011068	No	No	No	No	No	Installed	Installed	Yes	Plant & machinery Jila Panchyat letter	1999	1999	NO	Health Problem	Document Verified
BARI DALLA, SONBHADRA	SHRI CHHEDI LAL PROP.	24.4702460	83.032566	Yes	80%	Yes	Yes	Yes	Installed	Partially installed	Yes	Plant & Machinery Zila Panchyat Letter, DIC REGISTRATION	May, 2000	May, 2000	yes	Health Problem	Document Verified
BILLI MARKUNDI, OBRA, SONBHADRA	SHRI PRABHAT KUMAR KESHARI, PARTNER	24.477689	83.019464	Yes	Yes	Yes	Yes	No	Installed	Partially installed	Yes	Zila Panchyat Letter, Electricity Connection (Awarding to Electricity Deptt. Unit is Established in 1987 in the Name of M/s Amit Stone Crusher)	1987	1987	NO	Health Problem	Document Verified

S.D.O. Chopan.

18/5/2020 RO UPPCB

EE, BDP Rihand

Mining officer Sidhi.

CDO 27.5.20

(6)

कार्यालय जिलाधिकारी, सोनभद्र

कार्यालय आदेश

पत्रांक: G/13852/स0-ख0/मा0 ओवरसाइट/2020 दिनांक– 16/01/2020

मा0 राष्ट्रीय हरित अधिकरण, नई–दिल्ली द्वारा ओ0ए0 सं0–164/2018 अश्वनी कुमार दुबे बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक–28.08.2018 के अनुक्रम में गठित ओवर साईट कमेटी के निर्देश दिनांक–24.12.2019 के अनुपालन में जनपद–सोनभद्र के सिंगरौली क्रिटिकली पॉल्यूटेड क्षेत्र में स्थापित स्टोन क्रशर उद्योगों द्वारा निर्धारित समय–सीमा के उपरान्त स्थापना वर्ष के सम्बन्ध में उ0प्र0 प्रदूषण नियंत्रण बोर्ड, जिला प्रशासन एवं ओवर साईट कमेटी के समक्ष प्रस्तुत किये गये प्रत्यावेदनों की सघन एवं सुक्ष्म रूप से जाँच करने तथा पूर्व में निर्धारित मानक के अलावा विलम्ब से प्रस्तुत किये गये प्रत्यावेदनों का कारण स्पष्ट करने हेतु जिलास्तर पर निम्नानुसार समिति गठित की जाती है :–

1. मुख्य विकास अधिकारी, सोनभद्र – अध्यक्ष
2. प्रभागीय वनाधिकारी, ओबरा, वन प्रभाग, ओबरा, सोनभद्र – सदस्य
3. जिला खनन अधिकारी, सोनभद्र – सदस्य
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र – सदस्य
5. अधिशासी अभियन्ता, उ0प्र0 राज्य विद्युत उत्पादन निगम लि0, सोनभद्र – सदस्य

उपरोक्त समिति के सदस्यों को निर्देशित किया जाता है कि निर्धारित समय–सीमा के उपरान्त स्टोन क्रशर उद्योगों से प्राप्त प्रत्यावेदनों की जाँच कर स्पष्ट संस्तुति सहित आख्या अधोहस्ताक्षरी को प्रस्तुत करना सुनिश्चित करें।

(एस0 राजलिंगम)
जिलाधिकारी,
सोनभद्र

प्रतिलिपि:–समिति के सदस्यों को अनुपालन हेतु।

16/1/2020
जिलाधिकारी,
सोनभद्र

E-MAIL

Justice Rajes Kumar

Former Judge, Allahabad High Court
Former Chairperson, Debts Recovery Appellate Tribunal, Kolkata
Chairman, Oversight Committee of National Green Tribunal
New Delhi (Environment Monitoring Committee)

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Prayagraj-211001
Tel. : 0532-2407805
Mob. 9415235009, 7388908877
E-mail: kumarjusticerajes@gmail.com

Date: 24.12.2019

To,

The District Magistrate,
Sonbhadra

Received your letter dated 16.12.2019, by which you have sought approval of the committee constituted by you to examine the papers filed by the various stone crushers belated.

After the telephonic talk with the other Members of the Committee, the Committee approves the constitution of the committee to examine the cause of the delay and conduct deep enquiry of the papers filed by the stone crushers to establish their eligibility for the operation of the crushers.

(Justice Rajes Kumar)
Chairman
Oversight Committee, NGT, New Delhi

1430
30-12-19

road transportation. In view of the Supreme Court interim order, the NCL and the users, namely, Power Plant etc. are transporting coal by road on trucks.

It was contended by the public representatives that during the period when coal transportation through road was stopped, the entire road was free from pollution and the coal dust emission during the course of transportation was substantially reduced. The villagers were very happy and the accident which was taking place every day was virtually gone down. Public representatives state that after the order of Hon'ble Supreme Court they have nothing to say, but they stated that at present the truck loaded with the coal covers the coal by plastic sheets, which in the course of transportation either tears or shifts from the from the place. As a result, the coal become open and become a cause of pollution. They suggested that if the transportation of coal may take place by a truck fully covered by the iron sheets from the top having small holes for air, it will restrict the pollution.

The Committee is of the view that the suggestion has a substance. The suggestion is workable as well as will reduce the air pollution which is causing due to transportation of the coal. The truck owners transporting the coal by making small arrangement in their truck can help in reducing the pollution.

In view of the above, having regard to the interim order passed by the Hon'ble Supreme Court, permitting the road transportation of coal, we direct the stake-holders to transport coal by road having arrangement in their trucks to shut the opening by steel plates with small holes for air. This arrangement will also substantially check the overloading which is a matter of great concern nowadays in the maintenance of roads.

In view of above, we allow the stake-holders two months' time to make the necessary arrangement, as stated above, in their trucks transporting the coal by road.

Rajes Kumar

Justice Rajes Kumar (Rtd.)
Chairman
Oversight Committee

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 93/जि0पं0/कर अनु0/ 2020–2021 दिनांक 16 मई, 2020

प्रमाण पत्र

मे0,सुरेन्द्र नाथ मिश्रा
बिल्ली मारकुण्ड़ी
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक––07–05–2020 के सम्बन्ध में अवगत कराना है कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 1999–2000 से वर्ष 2018–19 तक लाइसेंस शुल्क जमा किया गया है। तत्कम में प्रमाणित किया जाता है कि मे0, सुरेन्द्र नाथ मिश्रा प्रो0 श्री सिद्धार्थ मिश्रा पुत्र श्री सुरेन्द्र नाथ मिश्रा बिल्ली मारकुण्डी जनपद–सोनभद्र में वर्ष 1999–2000 से स्टोन क्रेशर (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी
जिला पंचायत सोनभद्र।
जिला पंचायत, सोनभद्र

OBI/ASO
16/5/2020

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 865 जि0पं0 / कर अनु0 / 2019–2020 दिनांक 21 अक्टूवर,2019

प्रमाण पत्र

मे0 विष्णू स्टोन वर्क्स
रासपहाडी बिल्ली ओबरा
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक–19–10–2019 के सम्बन्ध में अवगत कराना है कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 1999–2000 से वर्ष 2018–19 तक कर व लाइसेंस शुल्क जमा किया गया है। तत्क्रम में प्रमाणित किया जाता है कि मे0 विष्णू स्टोन वर्क्स पार्टनर श्रीमती बेबी गुप्ता रासपहाडी बिल्ली ओबरा_जनपद–सोनभद्र में वर्ष 1999–2000 से स्टोन केशर (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी,
जिला पंचायत सोनभद्र।

अपर मुख्य अधिकारी
जिला पंचायत, सोनभद्र

बेबी गुप्ता

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 864/जि0पं0/कर अनु0/ 2019–2020 दिनांक 21 अक्टूबर,2019

प्रमाण पत्र

मे0 सारादह स्टोन वर्क्स यूनिट द्वितीय
रासपहाडी बिल्ली ओबरा
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक–18–10–2019 के सम्बन्ध में अवगत कराना है कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 1999–2000 सें वर्ष 2018–19 तक कर व लाइसेंस शुल्क जमा किया गया है। तत्क्रम में प्रमाणित किया जाता है कि मे0 सारादह स्टोन वर्क्स यूनिट द्वितीय पार्टनर श्री कृष्णा नन्द मुप्ता रासपहाडी बिल्ली ओबरा जनपद–सोनभद्र में वर्ष 1999–2000 से स्टोन केशर (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी,
जिला पंचायत, सोनभद्र।

अपर मुख्य अधिकारी
जिला पंचायत, सोनभद्र

(1)

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 829/जि0पं0/कर अनु0/ 2019–2020 दिनांक 14 अक्टूबर,2019

प्रमाण पत्र

मे0 सारादह स्टोन वर्क्स
रासपहाडी बिल्ली ओबरा
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक–25–09–2019 के सम्बन्ध में अवगत कराना है कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 1998–1999 से वर्ष 2018–19 तक कर व लाइसेंस शुल्क जमा किया गया है। तत्कम में प्रमाणित किया जाता है कि मे0 सारादह स्टोन वर्क्स पार्टनर श्री कृष्णा नन्द गुप्ता रासपहाडी बिल्ली ओबरा जनपद–सोनभद्र में वर्ष 1998–1999 से स्टोन केशर (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी,
जिला पंचायत सोनभद्र

अपर मुख्य अधिकारी
जिला पंचायत, सोनभद्र

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 567/जि0पं0/कर अनु0/ 2019–2020 दिनांक 06 अगस्त, 2019

प्रमाण पत्र

मे0,सिंह स्टोन केसिंग कम्पनी
बिल्ली मारकुण्डी ओबरा,
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक––20–05–2019 के सम्बन्ध में अवगत कराना है कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 1999–2000 से वर्ष 2018–19 तक का व लाइसेंस शुल्क जमा किया गया है। तत्कम में प्रमाणित किया जाता है कि मे0,सिंह स्टोन केसिंग कम्पनी पार्टनर श्रीमती स्वर्णकौर बिल्ली मारकुण्डी ओबरा जनपद–सोनभद्र में वर्ष 1999–2000 से स्टोन केशर (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी,
जिला पंचायत, सोनभद्र।

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 18/जि0पं0/क्र0अनु0/ 2019-2020 दिनांक 09 अक्टूबर, 2019

प्रमाण पत्र

मे0मॉ गायत्री स्टोन वर्क्स (प्रा0लि0) यूनिट–2
बिल्ली ओबरा,
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक––01–10–2019 के सम्बन्ध में अवगत कराना है कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 1997–1998 से वर्ष 2018–19 तक कर व लाइसेंस शुल्क जमा किया गया है। तत्क्रम में प्रमाणित किया जाता है कि मे0,मॉ गायत्री स्टोन वर्क्स (प्रा0लि0)यूनिट–2 पार्टनर श्री श्रवण कुमार पुत्र श्री हरेकृष्ण चौधरी एवं श्री सुनील श्रीवास्तव पुत्र स्व0 राजीव लोचन बिल्ली ओबरा जनपद–सोनभद्र में वर्ष 1997–1998 से स्टोन केशर (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी,
जिला पंचायत सोनभद्र।

अपर मुख्य अधिकारी
जिला पंचायत, सोनभद्र

(5)

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 861 /जि0पं0/कर अनु0/ 2019–2020 दिनांक 19 अक्टूबर, 2019

प्रमाण पत्र

मे0,एस0एस0 कन्स्ट्रक्शन वर्क्स,
वर्दिया चोपन,
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक––09–10–2019के सम्बन्ध में अवगत कराना है, कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 1997–98 से वर्ष 2018–19 तक कर व लाइसेंस शुल्क जमा किया गया है। तत्कम में प्रमाणित किया जाता है कि मे0,एस0एस0 कन्स्ट्रक्शन वर्क्स, पार्टनर श्री संजय कुमार अग्रवाल पुत्र गिरधारी लाल अग्रवाल व अनिता अग्रवाल पत्नी श्री संजय अग्रवाल, वर्दिया, चोपन जनपद–सोनभद्र में वर्ष 1997–1998 से स्टोन केशर (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी
जिला पंचायत सोनभद्र।
सोनभद्र

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 863/जि0पं0/कर अनु0/ 2019–2020 दिनांक 7/ अक्टूबर, 2019

प्रमाण पत्र

मे0 आर0के0 स्टोन वर्क्स केशिंग कं0,
वर्दिया (चोपन)
जनपद–सोनभद्र।

आपके प्रार्थना पत्र एवं सपथ पत्र दिनांक–19–10–2019 के सम्बन्ध में अवगत कराना है कि पूर्व में फर्म महावीर इन्टर प्राइजेज पार्टनर श्री राजेश कुमार गोयल जो वर्ष 1999–2000 से वर्ष 2004–2005 तक कार्यरत थी। दिनांक– 20–01–2005 से परिवर्तित नाम मे0 आर0के0 स्टोन वर्क्स केशिंग कं0 पार्टनर श्रीमती आरती वर्दिया (चोपन) जनपद–सोनभद्र हो गया। फर्म द्वारा जिला पंचायत सोनभद्र में वर्ष 1999–2000 से वर्ष 2018–19 तक कर व लाइसेंस शुल्क जमा किया गया है। तत्कम में प्रमाणित किया जाता है कि उपरोक्तानुसार वर्ष 1999–2000 से स्टोन केशर (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी,
जिला पंचायत सोनभद्र।
जिला पंचायत, सोनभद्र

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक/149/ जि0पं0 / फर्म इन्0 / 2019-2020 दिनांक 30 दिसम्बर 2019

प्रमाण-पत्र

मे0 सी0एस0 इन्फ्रा कन्स्ट्र0 लि0
बिल्डी मारकुण्डी, ओबरा
जनपद-सोनभद्र।

प्रमाणित किया जाता है कि मे0 सी0एस0 इन्फ्रा कन्स्ट्र0लि0 मैनेजिंग डायरेक्टर श्रीमती पुष्पा देवी पत्नी श्री उमाशंकर सिंह, बिल्डी मारकुण्डी, ओबरा, जनपद-सोनभद्र ने वर्ष 1999-2000 से अब तक कार्य (कार्य) किया है।

पुष्पा सिंह

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 853 /जि0पं0/कर अनु0/ 2019–2020 ; 8 अक्टूबर, 2019

प्रमाण पत्र

मे0,राधा स्वामी सेवा समिति,
बारीडाला,
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक––06–10–2019के सम्बन्ध में अवगत कराना है, कि आप द्वारा जिला पंचायत सोनभद्र में [illegible]9–2000 से वर्ष 2018–19 तक कर व लाइसेंस शुल्क जमा किया गया है। तद्नुसार प्रमाणित किया जाता है कि मे0,राधा स्वामी सेवा समिति पार्टनर श्री छेदीलाल पुत्र श्री विश्वनाथ बारीडाला जनपद–सोनभद्र में वर्ष 1999–2000 से स्टोन केशर (प्लान्ट) संचालित है।

[illegible]र मुख्य अधिकारी,
जिला पंचायत सोनभद्र।
अपर मुख्य अधिकारी
जिला पंचायत, सोनभद्र

18/10/19

कार्यालय जिला पंचायत सोनभद्र।

पत्रांक 325/जि0पं0/कर अनु0/ 2020–2021 दिनांक 30 जुलाई ,2020

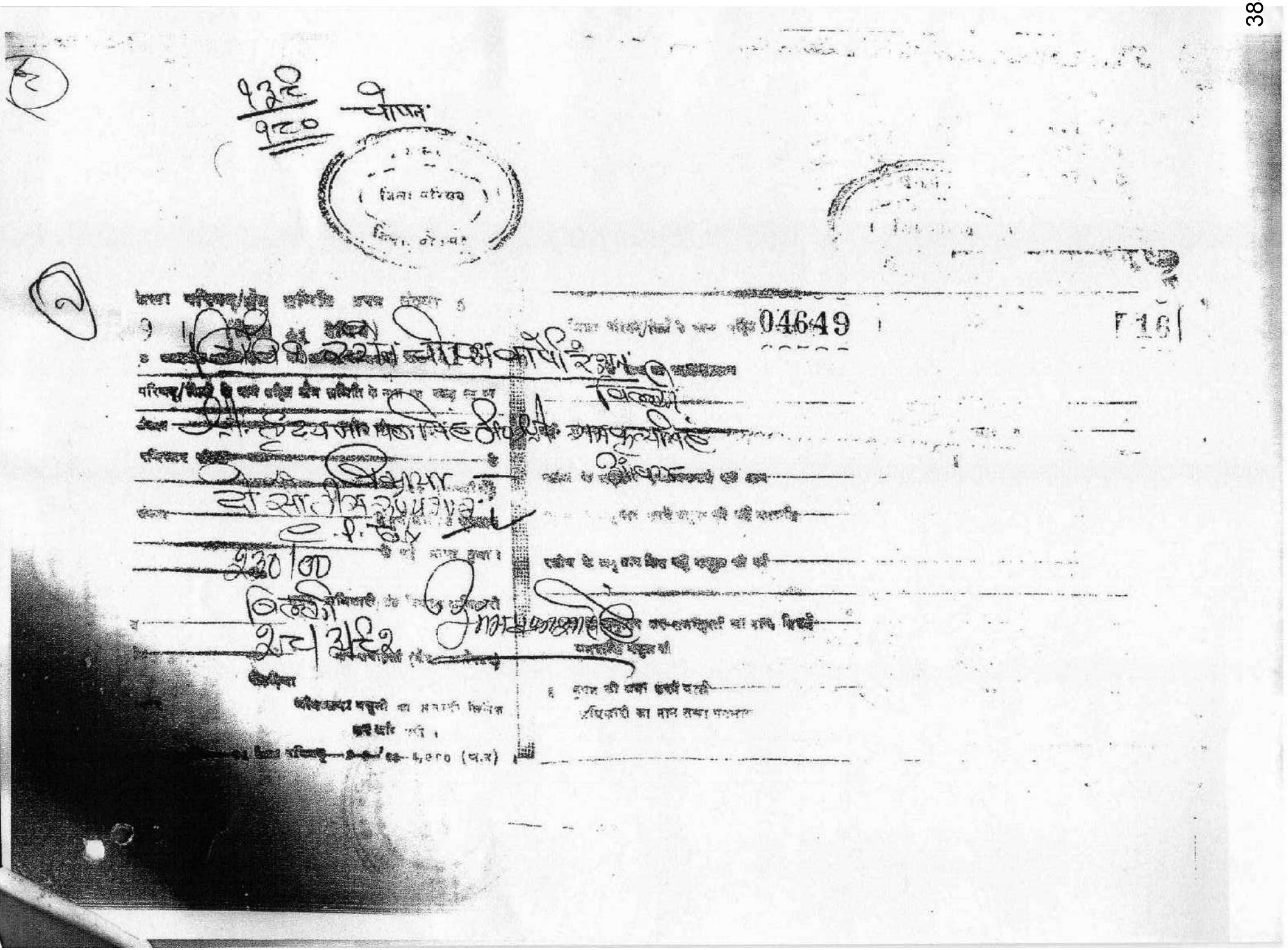
प्रमाण पत्र

मे0 जय श्री कृष्णा स्टोन
बिल्ली–ओबरा
जनपद–सोनभद्र।

आपके प्रार्थना पत्र दिनांक–09–06–2020 के सम्बन्ध में अवगत कराना है कि आप द्वारा जिला पंचायत सोनभद्र में वर्ष 2000–2001 से वर्ष 2019–20 तक कर व लाइसेंस शुल्क जमा किया गया है। तत्कम में प्रमाणित किया जाता है कि मे0 जय श्री कृष्णा स्टोन पार्टनर श्रीमती रजिया बेगम पत्नी निजाम खॉ सा0– बिल्ली ओबरा जनपद–सोनभद्र में वर्ष 2000–2001 से स्टोन क्रेशर (प्लान्ट) संचालित है।

अपर मुख्य अधिकारी,
जिला पंचायत सोनभद्र।

OB/AJO
31/7/2020



FORM - XI

[Certificate of Registration under Rule - 52 of the UPVAT Rules, 2008]

Registration Certificate

09615104700



M/S JAI SHRI KRISHANA STONE whose principal place of business is situated at BILLI, MARKUNDI SONEBHADRA BILLI, MARKUNDI located in Commercial Tax Circle/Sector Mirzapur / Sonbhadra Sector-1, AC subject to provisions of the Uttar Pradesh Value Added Tax Act, 2007, is hereby registered as a dealer and 09615104700 is allotted as its Taxpayer's Identification Number [TIN]. This Registration Certificate is valid with effect from 26-Jul-2007 till the business is discontinued.

Nature of Business	WholeSaler, Retailer, Manufaoturer STONE GRIT & BHASSI
Place of branches in U.P. & outside U.P.	NIL
Description of Taxable Commodity	1., Other (Includes River sand and grit)
Proprietor and Director Name & Address	1., DURGA DEVI, BILLI, MARKUNDI SONEBHADRA 2., RAJ KUMARI, BILLI, MARKUNDI SONEBHADRA 3., RAZIA BEGAM, BILLI, MARKUNDI SONEBHADRA

Place: Sonebhadra
Date: 29-Dec-2010

Registering Authority
Signature and seal

(1)

1040

कार्यालय बिक्री कर अधिकारी–खण्ड

मीरजापुर।

दिनांक १९८५

सर्व श्री [redacted]

उत्तर प्रदेश बिक्री कर अधिनियम / केन्द्रीय बिक्री कर अधिनियम के अन्तर्गत आपको आवंटित पंजीयन क्रमांक [redacted] के स्थान पर नया प्रान्तीय / केन्द्रीय पंजीयन क्रमांक [redacted] आवंटित कर दिया गया है। दिनांक १-६-८५ के बाद आप अपने समस्त अभिलेखों में एवं कार्यालय द्वारा मांगी गयी सूचना के संदर्भ में इसी पजीयन क्रमांक का उल्लेख करें। दिनांक १-६-८५ के पश्चात पुराने पंजीयन क्रमांकों का उपयोग अवैध माना जायेगा।

बिक्री कर अधिकारी–खण्ड
मीरजापुर।

(38)

1040
24-8-85

कार्यालय बिक्री कर अधिकारी—खण्ड

मीरजापुर।

दिनांक १९८५

सर्व श्री .....

उत्तर प्रदेश बिक्री कर अधिनियम / केन्द्रीय बिक्री कर अधिनियम के अन्तर्गत आपको आवंटित पंजीयन क्रमांक ..... के स्थान पर नया प्रान्तीय / केन्द्रीय पंजीयन क्रमांक ..... आवंटित कर दिया गया है। दिनांक १-६-८५ के बाद आप अपने समस्त अभिलेखों में एवं कार्यालय द्वारा मांगी गयी सूचना के संदर्भ में इसी पंजीयन क्रमांक का उल्लेख करें। दिनांक १-६-८५ के पश्चात पुराने पंजीयन क्रमांकों का उपयोग अवैध माना जायेगा।

बिक्री कर अधिकारी-खण्ड
मीरजापुर।

(2)

डिप्टी कमिश्नर वाणिज्यकर
खण्ड–1/2 सोनभद्र।

प्रमाण पत्र

[illegible] जाता है कि सर्व श्री प्रिया विकास समिति पटेल नगर, डाला [illegible] न0 09915200978 है का पंजीयन बोल्डर/गिट्टी के निर्माण [illegible] उपयोगकृत है। जिसका वैधता तिथि 28.10.1999 से प्रभावी है।

वाणिज्यकर अधिकारी
खण्ड–1/2 सोनभद्र।

कार्यालय डिप्टी कमिश्नर वाणिज्य कर खण्ड 1/2 सोनभद्र

रूप-पत्र (फार्म) 15

(उत्तर प्रदेश व्यापार-कर अधिनियम, 1948 ई० की धारा 57 देखिये)

उत्तर प्रदेश व्यापार-कर रूल्स संख्या 15, 1948 ई० की धारा (ब) के अधीन

रजिस्ट्री का प्रमाण-पत्र

पूरा नाम [illegible]

रजिस्टर की संख्या [illegible]

[illegible] को [illegible] (रजिस्टर) करता हूँ।

यह रजिस्ट्री 31 मार्च [illegible] तक [illegible] के लिए [illegible] है और व्यापार [illegible]

रूपये [illegible]

रूप तथा उपाधि से किया जाता है।

निम्नलिखित व्यक्ति हैं :—

(1) [illegible] (2) [illegible] (3) [illegible]

(4) [illegible] (5) [illegible]

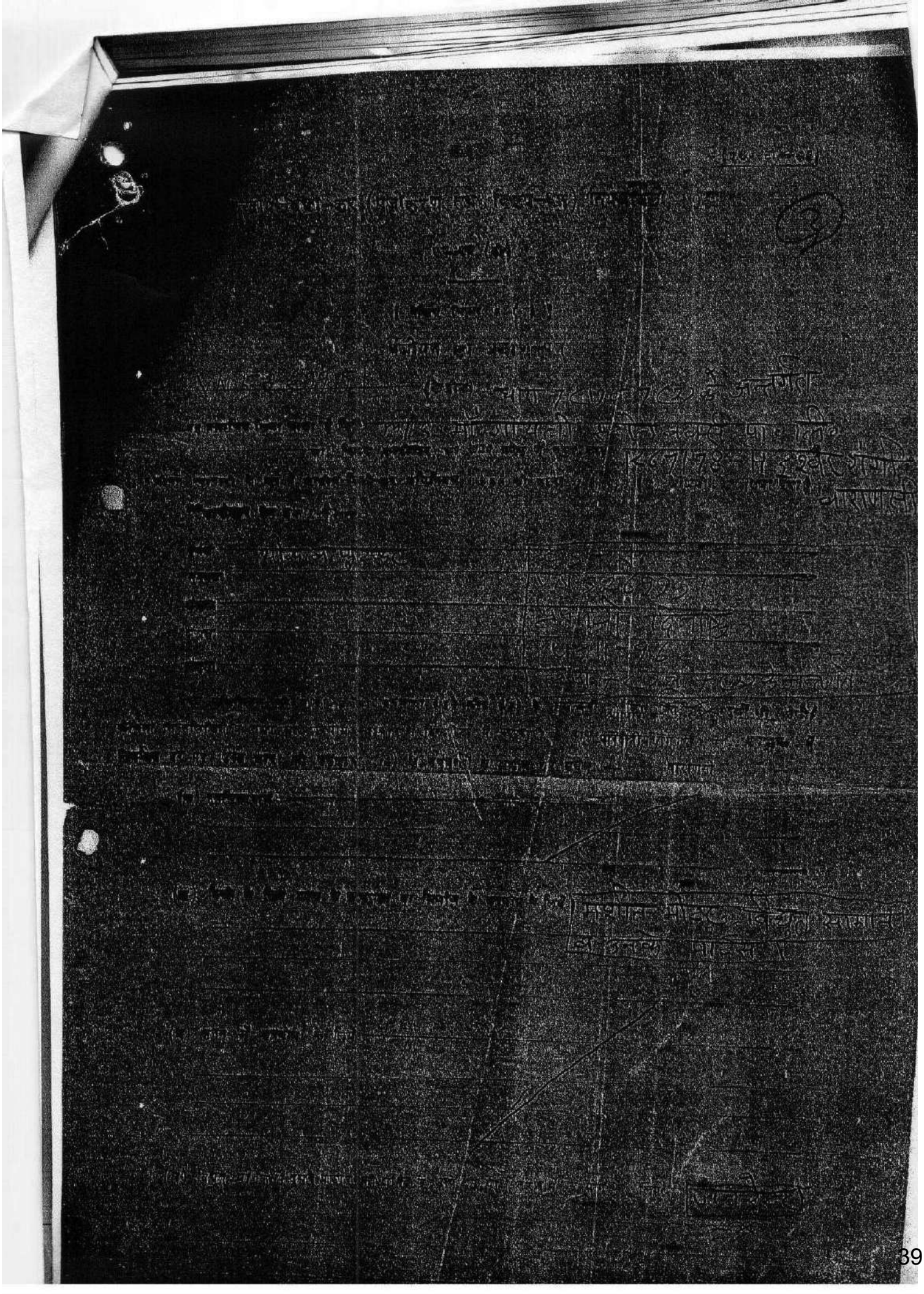
फर्म के इतिहास/साझेदारों के [illegible]

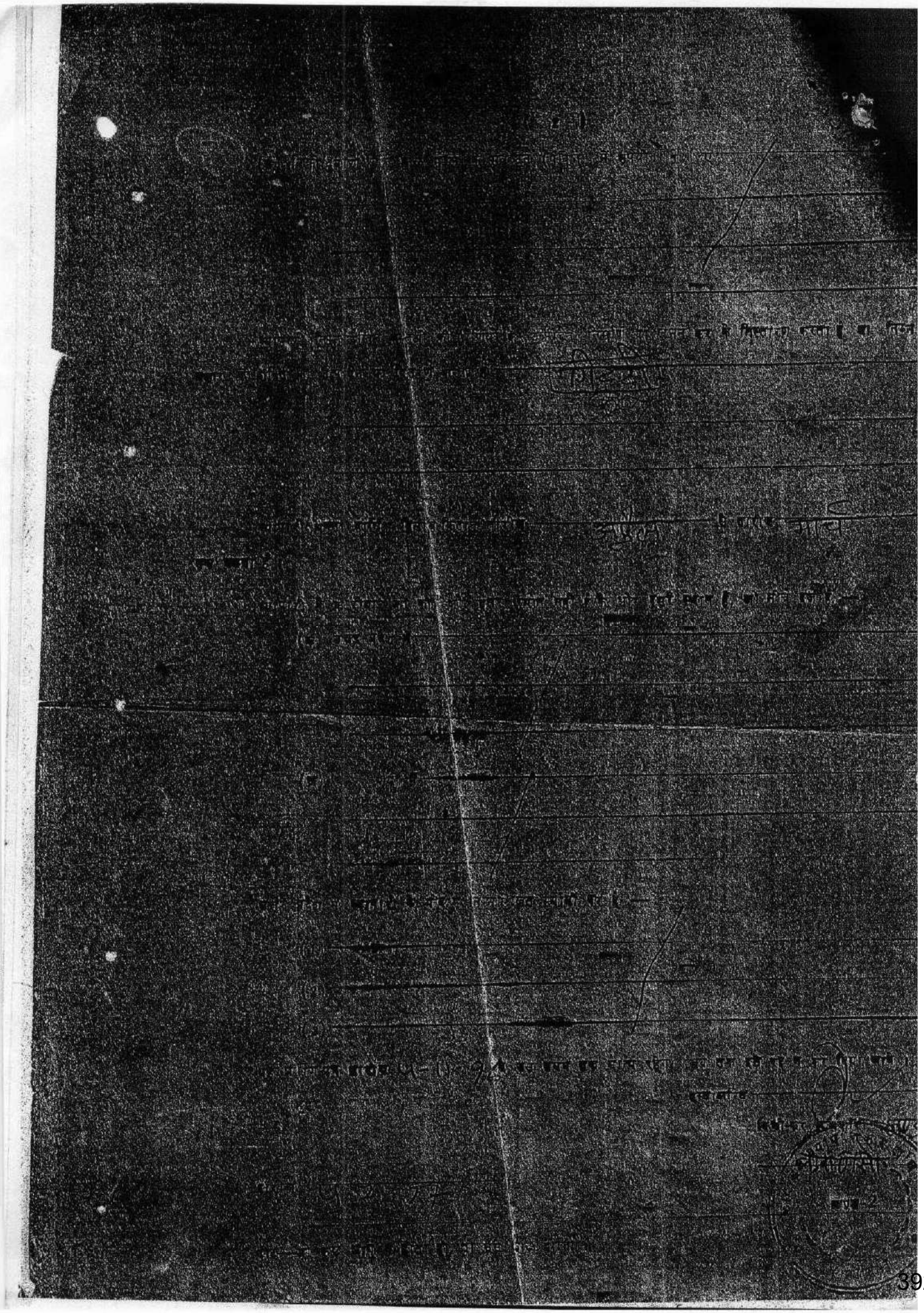
जो [illegible] हैं :—

[illegible]

[illegible]

[illegible]





उ०प्र० वि० कर-नियम 56-11-P6 निपत्र सं० टी० टी०—15

रूप-पत्र (फार्म) 15

(उत्तर प्रदेश व्यापार-कर नियम, 1948 ई० का नियम 57 देखिए)

उत्तर प्रदेश व्यापार-कर ऐक्ट संख्या 15, 1948 ई० की धारा (क) के वधीन रजिस्ट्री का प्रमाण-पत्र

पुस्तक-संख्या ——

क्रम-संख्या P-65

रजिस्टर की संख्या VN 048/1958

मैं उमाशंकर पी० के० (सहायक व्यापार-कर अधिकारी (सर्किल)/उप-[illegible] (सर्किल) का व्यापार-कर अधिकारी/सहायक व्यापार-कर अधिकारी, एतद्द्वारा श्री/सर्व श्री सुरेश चन्द्र अग्रवाल को 96-97 कर-निर्धारण वर्षों के लिए निबद्ध (रजिस्टर) करता हूँ।

यह रजिस्ट्री 31 मार्च तक प्रभावशील रहेगी। व्यापार का मुख्य स्थान [illegible] है और व्यापार मैसर्स गोपाल ट्रेडिंग कम्पनी के नाम तथा उसके से किया जाता है।

निम्नलिखित शाखाएं हैं—

(1) [illegible] (2) [illegible] (3) [illegible]

(4) —— (5) ——

फर्म के भागीदार/सदस्यों के नाम व पूरे पते निम्न हैं—

[illegible]

तारीख 4/11/04

व्यापार-कर अधिकारी

मुहर —— मंडल (जिला)

[illegible]-2001—10,620 पुस्तकें (जान) 1

फार्म A — 114219

"1994"

(रियायती दर)

रूप-2 प्रपत्र

प्रदेश व्यापार-कर नियम, 1948 के नियम 25-ख का उ

के तीसरी प्रति

करने का कार्यालय

करने का दिनांक 18/3/97

व्यापारी का नाम जिसे जारी किया जाये Vijaya Gayatri Stone Works Pvt. Ltd. Dhaner Bhanpur Rajgarh

और उसके मान्यता के प्रमाण-पत्र की संख्या 1238.

जब से मान्यता का प्रमाण-पत्र बंध हो 4-11-96

निर्गमन प्राधिकारी की मुहर

व्यापार कर अधिकारी

सेवा में,

निकेता (व्यापारी) M/s. Bhagwati Stone Works Pvt Ltd, Mirpur Bangar Ajgarwalla Engineers

प्रमाणित किया जाता है कि निम्नलिखित विशिष्ट माल, जिसके लिये मैंने/हमने आवेदन किया था (अपील) संख्या 15/DE/MZP/96-97 dt. 10.4.96 के आदेश किया था और जिसका निर्णय संख्या 38 दिनांक 28.3.97

व्यापार कर अधिकारी द्वारा किया गया है और जो चालान बीजक संख्या 38 दिनांक 28.3.97

में उल्लेख किया गया है वह विशिष्ट संख्या दिनांक

उक्त विशिष्ट माल मेरा/हमारा व्यापार (व्यवसाय) स्थान से ही भेजा जायगा।

प्रमाणित किया जाता है कि उक्त मान्यता का प्रमाण-पत्र संख्या 1238

जो मुझे/हमें व्यापार-कर अधिकारी, सीकर से संख्या द्वारा

दिनांक को जारी किया गया था और जो दिनांक 4.11.96

से प्रभावी है।

प्रमाणित किया जाता है कि मैं/हम

(पूरा पता) पर नाम तथा उपाधि (Style) से व्यापार

करता हूं/करते हैं।

कर लिये गये माल का पूरा विवरण

क्रम	परिमाण		मूल्य
	संख्या	वजन	
	2 Nos.		Rs. 10,82,994.00

पर हस्ताक्षर करने वाले व्यक्ति के हस्ताक्षर

प्रपत्र सं० टी० डी०—13 R.9.09.67893

रूप-पत्र (फार्म) 15

(उत्तर प्रदेश व्यापार-कर नियम, 1948 ई० का नियम 57 देखिए)

उत्तर प्रदेश व्यापार-कर ऐक्ट संख्या 15, 1948 ई० की धारा (क) के अधीन

रजिस्ट्री का प्रमाण-पत्र S/96

पुस्तक संख्या VL0066095

क्रम-संख्या

रजिस्टर की संख्या

मैं [illegible] हल्का (सर्किल) /उप-हल्का (सब-सर्किल) का व्यापार-कर अधिकारी, सहायक व्यापार-कर अधिकारी, एतद्द्वारा श्री /सर्वश्री [illegible] को 96-1999 कर-निर्धारण वर्षों के लिए निबंधक (रजिस्टर) करता हूं।

यह रजिस्ट्री 31 मार्च 2002 तक प्रभावशील रहेगी। व्यापार का मुख्य स्थान [illegible] है और व्यापार सुरेन्द्र नाथ मिश्रा बिल्ली सोनभद्र नाम तथा उपाधि से किया जाता है।

निम्नलिखित शाखाएं हैं :—

(1) —/— (2) —/— (3) —/—

(4) —/— (5) —/—

फर्म के मालिक/साझीदारों के नाम व पूरे पते निम्न हैं :—

सुरेन्द्र नाथ मिश्रा S/o श्री पतेश्वर प्रसाद मिश्रा

बोधा सोनभद्र

व्यापार कर अधिकारी

सुरक्षा [illegible]
व्यापार-कर अधिकारी

तारीख 20-5-1999

मंडल (सर्किल)

'95—500 पुस्तकें (जाब)।

सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 09EUEPS3552K1Z2

1.	**Legal Name**	SHIV KUMAR SINGH			
2.	**Trade Name, if any**	S.S RANJAN STONE			
3.	**Constitution of Business**	Proprietorship			
4.	**Address of Principal Place of Business**	DALLA, DALLA, DALLA, Sonbhadra, Uttar Pradesh, 231207			
5.	**Date of Liability**	01/12/2017			
6.	**Period of Validity**	From	01/12/2017	To	NA
7.	**Type of Registration**	Regular			
8.	**Particulars of Approving Authority**	Centre			

Signature

Signature Not Verified
Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1
Date: 2017.12.14 17:16:46 IST

Name	JAGAT SINGH RANA
Designation	Superintendent
Jurisdictional Office	Sonbhadra Sector-2, AC
9. Date of issue of Certificate	14/12/2017

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 14/12/2017 e jurisdictional authority.

120
03.10.19

कार्यालय असिस्टेंट कमिश्नर वाणिज्य कर

खण्ड–1, सोनभद्र।

प्रमाण पत्र

प्रमाणित किया जाता है कि सर्वश्री एस0एस0कन्सट्रक्शन वर्क्स वरदिया चोपन सोनभद्र [illegible] पैन नं0 0951510021? है का पंजीयन गिट्टी निर्माण हेतु दिनांक 10/12/1993 को प्राप्त किया गया था।

2/10/2019

(धनंजय कुमार सिंह)
असिस्टेंट कमिश्नर वाणिज्य कर
खण्ड–1, सोनभद्र।

FORM - XI

Department of Commercial Taxes, Government of Uttar Pradesh

[See sub-rule (8) and (10) of Rule - 32 of the UPVAT Rules, 2008]

After Amendment w.e.f. 15/05/2017

09515100217S



M/S S. S CONSTRUCTION WORKS whose principal place of business is situated at VARDIA CHOPAN SONEBHADRA,CHOPAN SONEBHADRA located in Commercial Tax Circle/Sector Mirzapur / Sonbhadra Sector-1, CTO subject to provisions of the Uttar Pradesh Value Added Tax Act, 2007, is hereby registered as a dealer and 09515100217S is allotted as its Taxpayer's Identification Number [TIN]. This Registration Certificate is valid with effect from 10-Dec-1993 till the business is discontinued.

Nature of Business: WholeSaler, Retailer, Manufadurer, GRIT, BOLDER, BHASSI

Place of branches in U.P. & outside U.P.

Description of Trade/Commodity

1. Other (includes River sand and grit)

Prop./Partner/Director Name

1. ANITA AGRAWAL
2. SANJAY KUMAR AGRAWAL

Place : Sonebhadra
Date : 18-May-2017

Registering Authority
Digitally Signed by
Ajay Kumar
53469573
Sonbhadra Sector-1 ,AC
18-May-2017

केन्द्रीय बिक्री कर (रजिस्ट्रीकरण और आवर्त) नियम, 1957

रजिस्ट्रीकरण का प्रमाण पत्र

After Amendment W.e.f. - 10/08/2015

098152011110 (केन्द्रीय)

क्रमांक

यह प्रमाणित किया जाता है कि M/S SATYAM STONE GRAMODOG SEWA SAMITI का, जिनके कारोबार का ब्यौरा प्रदेश में मुख्य स्थान BARI DAULA SONEBHADRA , DALLA SONEBHADRA में है, पंजीयन व्यापारी के रूप में केन्द्रीय विक्रय कर अधिनियम, 1956 की धारा 7(2) के अधीन कर लिया गया है।

कारोबार इस प्रकार है-

GRIT BHASSI

पूर्णतः

मुख्यतः

अंशतः

उक्त अधिनियम की धारा 8 की उपधारा (1) और (3) से प्रयोजनों के लिये निर्दर्शित वस्तुओं की श्रेणी/श्रेणियां निम्नलिखित है तथा अन्तर्राज्यीय व्यापार के सिलसिले में व्यापारी के हाथ इनकी बिक्री पर उस उपधारा में निर्दर्शित दर पर उक्त धारा की उपधारा (4) के उपबन्धों के अधीन कर लगेगा-

(क) पुनर्विक्रयार्थ

1. Electrical goods, instruments, appliances, apparatus and equipments, parts, components and accessories thereof other than those mentioned in schedule 1, 2, 3 or 4

2. Machinery and spare parts of machinery other than those mentioned in schedule 1, 2, 3 or 4 jaw crusher loder hemm tipper generator and spare parts and crusher equipment

(ख) बिक्री के लिये माल के उत्पादन या निर्माण के उपयोग के लिये-

1. Machinery and spare parts of machinery other than those mentioned in schedule 1, 2, 3 or 4

(ग) खनन में उपयोग के लिये Nil

(घ) विद्युत या किसी दूसरे प्रकार की शक्ति के उत्पादन या वितरण में उपयोग के लिये-

Nil

(ङ) बिक्री दुबारा बिक्री वाले माल के संवेष्टन (पैकिंग) में उपयोग के लिये-

Nil

(च) दूरसंचार नेटवर्क में उपयोग के लिये-

Nil

केन्द्रीय बिक्री कर (रजिस्ट्रीकरण और आवर्त) नियम, 1957

रजिस्ट्रीकरण का प्रमाण पत्र

After Amendment w.e.f. 10/08/2015

क्रमांक 09815201111C (केन्द्रीय)

यह प्रमाणित किया जाता है कि M/S SATYAM STONE GRAMODOG SEWA SAMITI का, जिनके कारोबार का उत्तर प्रदेश में मुख्य स्थान BARI DALLA SONEBHADRA , DALLA SONEBHADRA में है, पंजीयन व्यापारी के रूप में केन्द्रीय विक्रय-कर अधिनियम, 1956 की धारा 7(2) के अधीन कर लिया गया है।

कारोबार इस प्रकार है-

पूर्णतः GRIT BHASSI

मुख्यतः

अंशतः

उक्त अधिनियम की धारा 8 की उपधारा (1) और (3) से प्रयोजनों के लिये निर्देशित वस्तुओं की श्रेणी/श्रेणियां निम्नलिखित है तथा अन्तर्राज्यीय व्यापार के सिलसिले में व्यापारी के हाथ इनकी बिक्री पर उस उपधारा में निर्देशित दर पर उक्त धारा की उपधारा (1) के उपबन्धों के अधीन कर लगेगा-

(क) पुनर्विक्रयार्थ

1. Electrical goods, instruments, appliances, apparatus and equipments; parts, components and accessories thereof other than those mentioned in schedule 1, 2, 3 or 4

2. Machinery and spare parts of machinery other than those mentioned in schedule 1, 2, 3 or 4 jaw crusher loder hemm tipper generator and spare parts and crusher equipment

(ख) बिक्री के लिये माल के उत्पादन या विनिर्माण के उपयोग के लिये-

1. Machinery and spare parts of machinery other than those mentioned in schedule 1, 2, 3 or 4

(ग) खनन में उपयोग के लिये Nil

(घ) विद्युत या किसी दूसरे प्रकार की शक्ति के उत्पादन या वितरण में उपयोग के लिये-

Nil

(ङ) बिक्री दुबारा बिक्री वाले माल के संवेष्टन (पैकिंग) में उपयोग के लिये-

Nil

(च) दूरसंचार नेटवर्क में उपयोग के लिये-

Nil

सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 09AAPPU2084H1Z4

1.	**Legal Name**	UMAKANT			
2.	**Trade Name, if any**	M/S BHARDWAJ GRAMODYOG VIKASH SAMITI			
3.	**Constitution of Business**	Proprietorship			
4.	**Address of Principal Place of Business**	BARI, DALLA, DALLA, Sonbhadra, Uttar Pradesh, 231207			
5.	**Date of Liability**	01/07/2017			
6.	**Period of Validity**	From	16/05/2018	To	NA
7.	**Type of Registration**	Regular			
8.	**Particulars of Approving Authority**				

Signature

Signature Not Verified
Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1
Date: 2018.05.16 00:33:27 IST

Name	
Designation	
Jurisdictional Office	
9. Date of issue of Certificate	16/05/2018

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 16/05/2018 .

FORM - XI

Department of Commercial Taxes, Government of Uttar Pradesh
[See sub-rule (8) and (10) of Rule - 32 of the UPVAT Rules, 2008]

Certificate of Registration and Allotment of TIN

After Amendment w.e.f. - 07/08/2015

09815201111C



M/S SATYAM STONE GRAMODOG SEWA SAMITI whose principal place of business is situated at BARI DALLA SONEBHADRA,DALLA SONEBHADRA located in Commercial Tax Circle/Sector Mirzapur / Sonbhadra Sector-2, AC subject to provisions of the Uttar Pradesh Value Added Tax Act, 2007, is hereby registered as a dealer and 09815201111C is allotted as its Taxpayer's Identification Number [TIN]. This Registration Certificate is valid with effect from 17-May-2000 till the business is discontinued.

Nature of Business	WholeSaler, Retailer, Manufacturer , TIPPER HEMM AND SPARE PARTS BHASSI
Place of branches in U.P. & outside U.P.	
Description of Trade/Commodity	1. Other, Including concrete boulders 2. River sands and grit
Prop./Partner/Director Name & Address	1. UPENDRA KUMAR RAI , PROP , BARI DALLA SONEBHADRA

Place : Sonbhadra
Date : 10/Aug/2015

Registering Authority
Signature and Seal

8/10/2015 2:53

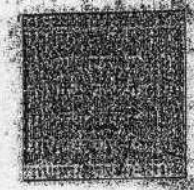
FORM - XI

Department of Commercial Taxes, Government of Uttar Pradesh
[See sub-rule (8) and (10) of Rule - 32 of the UPVAT Rules, 2008]

Certificate of Registration and Allotment of TIN

After Amendment w.e.f. - 07/08/2015

09815201111C



M/S SATYAM STONE GRAMODOG SEWA SAMITI whose principal place of business is situated at BARI DALLA SONEBHADRA,DALLA SONEBHADRA located in Commercial Tax Circle/Sector Mirzapur / Sonbhadra Sector-2, AC subject to provisions of the Uttar Pradesh Value Added Tax Act, 2007, is hereby registered as a dealer and 09815201111C is allotted as its Taxpayer's Identification Number [TIN]. This Registration Certificate is valid with effect from 17-May-2000 till the business is discontinued.

Nature of Business	WholeSaler, Retailer, Manufacturer , TIPPER HEMM AND SPARE PARTS BHASSI
Place of branches in U.P. & outside U.P.	
Description of Trade/Commodity	1. Other, including concrete boulders 2. River sands and grit
Prop./Partner/Director Name & Address	1. UPENDRA KUMAR RAI , PROP. , BARI DALLA SONEBHADRA

Place : Sonebhadra
Date : 10/08/2015

Registering Authority
Signature and Seal

8/10/2015 2:53

सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 09AGWPA3127G1ZD

1.	**Legal Name**	RAM NARESH AGRAHARI			
2.	**Trade Name, if any**	M/S SAROJ STONE PRODUCT			
3.	**Constitution of Business**	Proprietorship			
4.	**Address of Principal Place of Business**	BARI, DALLA, DALLA, Sonbhadra, Uttar Pradesh, 231207			
5.	**Date of Liability**	27/01/2019			
6.	**Period of Validity**	From	27/01/2019	To	NA
7.	**Type of Registration**	Regular			
8.	**Particulars of Approving Authority**				

Signature

Signature Not Verified
Digitally signed by DG GOODS AND SERVICES TAX NETWORK(2)
Date: 2019.01.31 00:31:23 IST

Name	
Designation	
Jurisdictional Office	
9. Date of issue of Certificate	31/01/2019

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 31/01/2019 .

प्रधानीदिनी - 01-04-2000

फार्म सं० टी० डी०—13

रूप-पत्र (फार्म) 15

(उत्तर प्रदेश व्यापार-कर नियम, 1948 ई० का नियम 57 देखिए)

उत्तर प्रदेश व्यापार-कर ऐक्ट संख्या 15, 1948 ई० की धारा (क) के अधीन

रजिस्ट्री का प्रमाण-पत्र

पुस्तक संख्या K-212 — 6

क्रम-संख्या — 10

रजिस्टर की संख्या — RC-0067306

मैं रॉबर्ट्सगंज, सोनभद्र हल्का (सर्किल) /उप-हल्का (सब-सर्किल) का व्यापार-कर अधिकारी/सहायक व्यापार-कर अधिकारी, एतद्द्वारा श्री/सर्वश्री तेज प्रताप सिंह को 2000-2001 कर-निर्धारण वर्षों के लिए निबद्ध (रजिस्टर) करता हूं।

यह रजिस्ट्री 31 मार्च 2002 तक प्रभावशील रहेगी। व्यापार का मुख्य स्थान रॉबर्ट्सगंज है और व्यापार/कारबार तेज प्रताप स्टोर्स नाम से किया जाता है।

निम्नलिखित दाखाएं हैं :—

(1) — (2) — (3) —

(4) — (5) —

फर्म के मालिक/साझीदारों के नाम व पूरे पते निम्न हैं :—

श्री तेज प्रताप सिंह पुत्र श्री [illegible] सिंह

निवासी [illegible]

व्यापार कर अधिकारी

खण्ड रॉबर्ट्सगंज

सोनभद्र

तारीख 1-1-2000

व्यापार-कर अधिकारी

मुद्रक [illegible] (संख्या)

4—'95—500 पुस्तकें (आब)।

प्रथमावेदिनी - 01-04-2000 (1)

प्रपत्र सं० टी० डी०—13

रूप-पत्र (फार्म) 15

(उत्तर प्रदेश व्यापार-कर नियम, 1948 ई० का नियम 57 देखिए)

उत्तर प्रदेश व्यापार-कर ऐक्ट संख्या 15, 1948 ई० की धारा (क) के अधीन

रजिस्ट्री का प्रमाण-पत्र

पुस्तक संख्या K-21 — 6

क्रम-संख्या — 10

रजिस्टर की संख्या — RC-0067306

मैं गौरीगंज सीतापुर हल्का (सर्किल) /उप-हल्का (सब-सर्किल) का व्यापार-कर अधिकारी/सहायक व्यापार-कर अधिकारी, एतद्द्वारा श्री /सर्वश्री लाल प्रताप सिंह को [illegible] कर-निर्धारण वर्षों के लिए निबद्ध (रजिस्टर) करता हूं।

यह रजिस्ट्री 31 मार्च 2001 तक प्रभावशील रहेगी। व्यापार का मुख्य स्थान गौरीगंज है और व्यापार लाल प्रताप स्टोर्स नाम तथा उपाधि से किया जाता है।

निम्नलिखित शाखाएं हैं :—

(1) / (2) / (3) /

(4) / (5) /

फर्म के मालिक/साझीदारों के नाम व पूरे पते निम्न हैं :—

श्री लाल प्रताप सिंह S/o श्री [illegible] प्रसाद सिंह

निवासी गौरीगंज सीतापुर

व्यापार कर अधिकारी

खण्ड 1 गौरीगंज

सीतापुर

व्यापार-कर अधिकारी

व्यापार कर

दिनांक 4-5-2000

मुहर

पंजीयन (सर्किल)

4—'95—500 पुस्तकें (बाब)।

Duplicate

(3)

प्रपत्र उ० दे० (नियम 13)

रूप पत्र (फार्म) 15

(नियम के नियम 5 तथा 1948 ई० का नियम 5 देखें)

उत्तर प्रदेश सेमाल्टेड [illegible] 1948 ई० की धारा (5) के अधीन

[illegible]

[illegible]

[illegible]

प.सं. 125 (2)

दिनांक-15-10-19

कार्यालय डिप्टी कमिश्नर वाणिज्य कर
खण्ड–1, सोनभद्र।

प्रमाण पत्र

प्रमाणित किया जाता है कि सर्वश्री मां विन्ध्यवासिनि सेवा समिति बिल्ली मारकुण्डी सोनभद्र फर्म आर जी नं0–0068635 प्रभावी दिनांक–01.07.2000 को दिनांक–01.04.2006 से हस्तान्तरण करने की सुचना के आधार पर सर्वश्री जय श्री कृष्णा स्टोन बिल्ली मारकुण्डी सोनभद्र मे दिनांक–24.06.2006 को हस्तान्तरण करते हुए जिसका टिन नं0– 09615104700 है का पंजीयन केसर से निर्मित गिट्टी हेतु प्राप्त किया गया है जिसका GSTIN-09CBXPK8924K1ZM है फर्म वर्तमान में चल रहीं है। उक्त फर्म में साझिदार निम्न व्यक्ति है–

Name	Fathers Name	Status	Nationality
RAJ KUMARI	PRASHURAM YADAV	1/3	Indian
RAZIA BEGAM	NIZAM KHAN	1/3	INDIAN
DURGA DEVI	SATYA NARAYAN MISHRA	1/3	INDIAN

15-10-19

वाणिज्य कर अधिकारी
खण्ड–1, सोनभद्र।

(3)

प्रपत्र सं० दो० टी०—13

रूप पत्र (फार्म) 15

(उत्तर प्रदेश [illegible] नियम, 1948 के नियम [illegible])

उत्तर प्रदेश व्यापार कर [illegible], 1948 की धारा [illegible] के अधीन

पुस्तक संख्या

क्रमांक संख्या

रजिस्ट्रेशन

मैं, [illegible] (सर्किल) [illegible]

(सब सर्किल) का [illegible]

की/सर्वश्री [illegible]

नयों के लिए सिलक (शिलांट) [illegible]

स्थान [illegible] और [illegible]

नाम [illegible]

निम्नलिखित आधार पर—

(1) [illegible] (2) [illegible] (3) [illegible]

(4) [illegible] (5) [illegible]

कर के मालिक दायित्व से मैं

नलि के रूप से [illegible]

[illegible]

[illegible]

वाणिज्य कर अधिकारी

[illegible]

-3-2001—10,570

प.सं. 125 (2)

कार्यालय डिप्टी कमिश्नर वाणिज्य कर दिनांक-15-10-19
खण्ड–1, सोनभद्र।

प्रमाण पत्र

प्रमाणित किया जाता है कि सर्वश्री मां विन्ध्यवासिनि सेवा समिति बिल्ली मारकुण्डी सोनभद्र फर्म आर जी नं0–0068635 प्रभावी दिनांक–01.07.2000 को दिनांक–01.04.2006 से हस्तान्तरण करने की सुचना के आधार पर सर्वश्री जय श्री कृष्णा स्टोन बिल्ली मारकुण्डी सोनभद्र मे दिनांक–24.06.2006 को हस्तान्तरण करते हुए जिसका टिन नं0– 09615104700 है का पंजीयन केसर से निर्मित गिट्टी हेतु प्राप्त किया गया है जिसका GSTIN-09CBXPK8924K1ZM है फर्म वर्तमान में चल रहीं है। उक्त फर्म में साझिदार निम्न व्यक्ति है–

Name	Fathers Name	Status	Nationality
RAJ KUMARI	PRASHURAM YADAV	1/3	Indian
RAZIA BEGAM	NIZAM KHAN	1/3	INDIAN
DURGA DEVI	SATYA NARAYAN MISHRA	1/3	INDIAN

15-10-19
वाणिज्य कर अधिकारी
खण्ड–1, सोनभद्र।

डिप्टी कमिश्नर (कर०नि०) सोनभद्र वाणिज्य कर

अस्थाई पंजीकरण प्रमाण-पत्र

जिला उद्योग अधिकारी

दिनांक

विषय : उद्योग इकाई का अस्थाई पंजीकरण

महोदय,

आपके आवेदन पत्र दिनांक के संदर्भ में

आपके प्रस्तावित इकाई हेतु अस्थाई पंजीकरण प्रदान की जाती है।

इकाई का विवरण निम्नानुसार है :

उत्पादन पंजीकरण —

उत्पादित होने वाली वस्तुओं का विवरण —

यह पंजीकरण — से — तक मान्य होगा।

इस तिथि के उपरांत यह प्रमाण पत्र स्वतः निरस्त हो जाएगा।

भवदीय

( )

120
03.10.19

कार्यालय सहायक आयुक्त वाणिज्य कर

खण्ड–1, सोनभद्र।

प्रमाण पत्र

प्रमाणित किया जाता है कि सर्वश्री एस0एस0कन्सट्रक्शन वर्क्स वरदिया चोपन सोनभद्र [illegible] 0665151002217 है का पंजीयन गिट्टी निर्माण हेतु दिनांक 10/12/1993 को [illegible] किया गया था।

2/10/2019

(धनंजय कुमार सिंह)
असिस्टेंट कमिश्नर वाणिज्य कर
खण्ड–1, सोनभद्र।

प.सं. 125 (2)

कार्यालय डिप्टी कमिश्नर वाणिज्य कर दिनांक-15-10-19
खण्ड–1, सोनभद्र।

प्रमाण पत्र

प्रमाणित किया जाता है कि सर्वश्री मां विन्ध्यवासिनि सेवा समिति बिल्ली मारकुण्डी सोनभद्र फर्म आर जी नं0–0068635 प्रभावी दिनांक–01.07.2000 को दिनांक–01.04.2006 से हस्तान्तरण करने की सुचना के आधार पर सर्वश्री जय श्री कृष्णा स्टोन बिल्ली मारकुण्डी सोनभद्र मे दिनांक–24.06.2006 को हस्तान्तरण करते हुए जिसका टिन नं0– 09615104700 है का पंजीयन केसर से निर्मित गिट्टी हेतु प्राप्त किया गया है जिसका GSTIN-09CBXPK8924K1ZM है फर्म वर्तमान में चल रहीं है। उक्त फर्म में साझिदार निम्न व्यक्ति है–

Name	Fathers Name	Status	Nationality
RAJ KUMARI	PRASHURAM YADAV	1/3	Indian
RAZIA BEGAM	NIZAM KHAN	1/3	INDIAN
DURGA DEVI	SATYA NARAYAN MISHRA	1/3	INDIAN

10.19
वाणिज्य कर अधिकारी
खण्ड–1, सोनभद्र।

क्षेत्रीय कार्यालय
REGIONAL OFFICE
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

सन्दर्भ सं0 Ref. No. G-114325/PMO-SB/SBO/2020

दिनांक Date 04/06/2020

सेवा में,

वाणिज्यकर अधिकारी,
खण्ड–1,
सोनभद्र।

विषयः– आपके पत्र संख्या–125, दिनांक–15.10.2019 के सत्यापन के सम्बन्ध में।

महोदय,

कृपया आपके कार्यालय द्वारा जारी उपरोक्त पत्र (छाया प्रति संलग्न) का सन्दर्भ ग्रहण करना चाहें। उक्त के सम्बन्ध में अवगत कराना है कि दिनांक–04.06.2020 को जिलाधिकारी महोदय, सोनभद्र द्वारा उक्त अभिलेख के अवलोकनोपरान्त निर्देशित किया गया है कि उक्त अभिलेख का सत्यापन करा लिया जाये।

अतः आपसे अनुरोध है कि संलग्न प्रमाण–पत्र का सत्यापन कर सत्यापन आख्या एक सप्ताह के अन्दर इस कार्यालय को प्रेषित करने का कष्ट करें।

भवदीय

(राधेश्याम)
क्षेत्रीय अधिकारी

संलग्नक–उपरोक्तानुसार।

प्रतिलिपिः– जिलाधिकारी महोदय, सोनभद्र को सूचनार्थ सादर प्रेषित।

4/6/2020
क्षेत्रीय अधिकारी

कार्यालय– म0सं0 162, उत्तर मोहाल (निकट चण्डी होटल)
राबर्ट्सगंज–सोनभद्र (231216)
फोन नं0– 05444–222464
फैक्स नं0– 05444–222464
ई–मेल– rosonbhadra@uppcb.com

Office H. N. 162, Uttar Mohal (Near Chandi Hotel)
Robertsganj, Sonbhadra (231216)
Phone No. : 05444-222464
Fax No. : 05444-222464
E-mail Id : rosonbhadra@uppcb.com

पत्रांक/167/असि0 कमि0 वा0 कर/ खण्ड-2 / सोनभद्र / दिनांक- 19.03.2020

कार्यालय-डिप्टी कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री भारद्वाज ग्रामोद्योग विकास समिति, बारीडाला, सोनभद्र टीन 09815201879 है, का पंजीयन गिट्टी निर्माण हेतु दिनांक 20.11.1999 से प्रभावी है।

19-3-2020
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

पत्रांक/ 168 /असि0 कमि0 वा0 कर/ खण्ड-2 / सोनभद्र / दिनांक- 19.03.2020

कार्यालय-डिप्टी कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री ओम स्टोन क्रसिंग कम्पनी यूनिट-2 पटेलनगर डाला, सोनभद्र टीन 09615106553 है, का पंजीयन गिट्टी निर्माण हेतु दिनांक 14.07.1999 से प्रभावी है।

19-3-2020
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

क्रमांक/ 162/असि0 कमि0 वा0 कर/ खण्ड–2 / सोनभद्र /दिनॉक– 18.03.2020

कार्यालय–डिप्टी कमिश्नर वाणिज्य कर
खण्ड–2 सोनभद्र ।

:–प्रमाण पत्र–:

प्रमाणित किया जाता है कि सर्वश्री सत्यम स्टोन ग्रामोद्योग सेवा समिति ,बासी डाला सोनभद्र टिन–09815201111 है, का पंजीयन गिट्टी निर्माण हेतु दिनॉक 17.05.2000 से प्रभावी है।

18.03.2020
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड–2 सोनभद्र ।

20/3/2020

03/07/2020

प्रेषक,

असिस्टेंट कमिश्नर वाणिज्य कर
खण्ड–1, सोनभद्र ।

सेवा में,

क्षेत्रीय अधिकारी
सोनभद्र।

पत्रांक 76 /डिप्टीकमि0वा0क0खण्ड–1सोनभद्र दिनांक 02-07-2020

महोदय,

आप अपने कार्यालय के पत्र सं0 114326 दिनांक 04/06/2020 का संदर्भ ले जो सर्वश्री एस0एस0 कन्सट्रक्शन वर्क्स वरदिया चोपन टिन नं0 09515100217S का प्रमाण पत्र से संबंधित है उक्त क्रम में अवगत कराना है कि पत्र सं0 180 दिनांक 03/10/2019 कार्यालय अभिलेखानुसार जारी व सत्यापित है।

असिस्टेंट कमिश्नर वाणिज्य कर
खण्ड–1,सोनभद्र।

प्रतिलिपिः– जिलाधिकारी महोदय को सादर सूचनार्थ प्रेषित।

असिस्टेंट कमिश्नर वाणिज्य कर
खण्ड–1,सोनभद्र।

02/ASO
06/7/2020

पत्रांक/ II (iii)/असि0कमि0वा0कर/खण्ड-2/सोनभद्र/दिनांक 09-06-2020

कार्यालय-डिप्टी कमिश्नर वाणिज्यकर
खण्ड-2, सोनभद्र

सेवा में,

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

विषय- पत्रांक नं0-जी 114324/सा0-58/एस0बी0डी0/2020 दिनांक 04.06.2020 के सम्बन्ध में।

महोदय,

कृपया आपके कार्यालय द्वारा जारी पत्रांक-जी114324 के सम्बन्ध में यह स्पष्ट करना है कि उक्त प्रमाण पत्र पत्रांक 168 दिनांक 19.03.2020, पत्रांक 162 दिनांक 18.03.2020, पत्रांक 167 दिनांक 19.03.2020, पत्रांक 166 दिनांक 19.03.2020 विभाग द्वारा जारी किये गये है। जिसकी प्रमाणित प्रति आपके समक्ष प्रस्तुत है।

संलग्नक-प्रमाण पत्र की प्रति।

09-06-2020

असिस्टेंट कमिश्नर वाणिज्यकर
खण्ड-2 सोनभद्र

पत्रांक/ 168 /असि0कमि0वा0कर/खण्ड-2/सोनभद्र/दिनांक 19.03.2020

कार्यालय-डिप्टी कमिश्नर वाणिज्यकर
खण्ड-2, सोनभद्र

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री ओम स्टोन क्रशिंग कम्पनी यूनिट-2 पटेलनगर डाला सोनभद्र टीन 09615106553 है का पंजीयन गिट्टी निर्माण हेतु दिनांक 14.07.1999 से प्रभावी है।

19-03-2020

असिस्टेंट कमिशनर वाणिज्यकर
खण्ड-2 सोनभद्र

पत्रांक/ 162 /असि0कमि0वा0कर/खण्ड-2/सोनभद्र/दिनांक 18-03-2020

कार्यालय-डिप्टी कमिश्नर वाणिज्यकर
खण्ड-2, सोनभद्र

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री सत्यम स्टोन ग्रामोद्योग सेवा समिति बारी डाला सोनभद्र टीन 09815201111 है का पंजीयन गिट्टी निर्माण हेतु दिनांक 17.05.2000 से प्रभावी है।

18-03-2020

असिस्टेंट कमिश्नर वाणिज्यकर
खण्ड-2 सोनभद्र

पत्रांक/167/असि0कमि0वा0कर/खण्ड-2/सोनभद्र/दिनांक 19-03-2020

कार्यालय-डिप्टी कमिश्नर वाणिज्यकर
खण्ड-2, सोनभद्र

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री भारद्वाज ग्रामोद्योग विकास समिति बारी डाला सोनभद्र टीन 09815201879 है. का पंजीयन गिट्टी निर्माण हेतु दिनांक 20.11.1999 से प्रभावी है।

19-03-2020
असिस्टेंट कमिश्नर वाणिज्यकर
खण्ड-2 सोनभद्र

पत्रांक/166/असि0कमि0वा0कर/खण्ड-2/सोनभद्र/दिनांक 19-03-2020

कार्यालय-डिप्टी कमिश्नर वाणिज्यकर
खण्ड-2, सोनभद्र

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री एस0एस0 रंजन स्टोन बारी डाला सोनभद्र टीन 09115203316 है का पंजीयन गिट्टी निर्माण हेतु दिनांक 27.07.1996 से प्रभावी है।

19-03-2020
असिस्टेंट कमिश्नर वाणिज्यकर
खण्ड-2 सोनभद्र

पत्रांक/ 166 /असि0 कमि0 वा0 कर/ खण्ड-2 / सोनभद्र / दिनांक- 19.03.2020

कार्यालय-डिप्टी कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री एस0एस0 रंजन स्टोन, बारीडाला, सोनभद्र टीन 09115203316 है, का पंजीयन गिट्टी निर्माण हेतु दिनांक 27.07.1996 से प्रभावी है।

19-3-2020
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

पत्रांक/ 166 /असि0 कमि0 वा0 कर/ खण्ड-2 / सोनभद्र / दिनांक- 19.03.2020

कार्यालय-डिप्टी कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री एस0एस0 रंजन स्टोन, बारीडाला, सोनभद्र टीन 09115203316 है, का पंजीयन गिट्टी निर्माण हेतु दिनांक 27.07.1996 से प्रभावी है।

19-3-2020
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

पत्रांक/ 167 /असि0 कमि0 वा0 कर/ खण्ड-2 / सोनभद्र / दिनांक- 19.03.2020

कार्यालय-डिप्टी कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री भारद्वाज ग्रामोद्योग विकास समिति, बारीडाला, सोनभद्र टीन 09815201879 है, का पंजीयन गिट्टी निर्माण हेतु दिनांक 20.11.1999 से प्रभावी है।

19-3-2020
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

OBL/ ASO
26/3/2020

पत्रांक/ 168 /असि0 कमि0 वा0 कर/ खण्ड-2 / सोनभद्र / दिनांक- 19.03.2020

कार्यालय-डिप्टी कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

:-प्रमाण पत्र-:

प्रमाणित किया जाता है कि सर्वश्री ओम स्टोन क्रसिंग कम्पनी यूनिट-2 पटेलनगर डाला, सोनभद्र टीन 09615106553 है, का पंजीयन गिट्टी निर्माण हेतु दिनांक 14.07.1999 से प्रभावी है।

19-3-2020
असिस्टेन्ट कमिश्नर वाणिज्य कर
खण्ड-2 सोनभद्र।

Form No:03

GOVERNMENT OF UTTAR PRADESH

OFFICE OF THE Deputy Commissioner Of Industries

DISTRICT INDUSTRIES CENTER ,SONBHADRA

Acknowledgement PART-II

STONE WORKS Pvt. Ltd.-2 (DIRECTOR - SUNIL SRIVASTAVA), HAS FILLED MEMORANDUM FOR A ENTERPRISE SETUP AT THE ADDRESS BILLI , OBRA , SONEBHADRA FOR THE ITEM / ITEMS INDICATED BELOW AS P FORM NO. 03244 AND ALLOCATED ENTREPRENEURS MEMORANDUM NO. AS BELOW:

/ ITEMS TO BE MANUFACTURED / SERVICE TO BE PROVIDED:

Items Of Manufacture / Types Of Service To Be Rendered	Capacity In Case Of Manufacture	Unit	Initial Date Production / Commenceme Of Service
Stone, chip	250.00000	Tonne	14/06/1998

Sl No.	Investment In Plant And Machinery	Unit
	26.50000	Rs In Lakh

NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOF ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK SITE CLEARANCE / LICENSE / PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL VERNMENT / STATE GOVERNMENT / UT ADMINISTRATION /COURT ORDERS.

DATE OF CHANGE OF CATEGORY FROM MICRO / SMALL TO MALL / MEDIUM OR VICE VERSA : (DD/MM/YYYY)

6. DATE OF ISSUE : 12/05/2015 (DD/MM/YYYY)

7. NATURE OF ACTIVITY(MANUFACTURING -1,SERVICES-2) : 1

8. CATEGORY OF ENTERPRISES (MICRO-1,SMALL-2,MEDIUM-3) : 2

9. ENTERPRENEURS MEMORANDUM NUMBER : 0 9 0 7 0 1 2 0 3 2 4 4 PART-II / 2015

(FIRST TWO BOXES ARE FOR STATE/UT CODE,NEXT THREE BOXES ARE FOR DISTRICT CODE ,SIXTH AND SEVENTH BOXES ARE FOR CATEGORY OF ENTERPRISE (SIX BOX FOR INDICATING MANUFACTURING OR SERVICE AND SEVENTH BOX FOR INDICATING MICRO OR SMALL OR MEDIUM) AND LAST FIVE BOXES ARE FOR EM NUMBER)

DATE:- 12/05/2015

PLACE:- SONBHADRA

DEPUTY COMMISSIONER OF INDUSTRIES

DISTRICT INDUSTRIES CENTER

SONBHADRA

This is a computer generated letter hence no signature is required. You can use this document in your further dealing.

WARNING : ANY WRONG INFORMATION OR VIOLATION OF ANY EXISTING CENTRAL/STATE GOVERNMENT ACT, AUTHORITY IS EXPLICITLY PROHIBITED EITHER NEGLIGENTLY OR OTHERWISE, SUCH ACKNOWLEDGEMENT OBTAINED, WILL BE INVALID AND SHALL HAVE NO LEGAL CLAIMS.

Form No:03

GOVERNMENT OF UTTAR PRADESH

OFFICE OF THE Deputy Commissioner Of Industries

DISTRICT INDUSTRIES CENTER ,SONBHADRA

Acknowledgement PART-II

STONE WORKS Pvt. Ltd. 2 (DIRECTOR - SUNIL SRIVASTAVA), HAS FILLED MEMORANDUM FOR A ENTERPRISE SETUP AT THE ADDRESS BILLI , OBRA , SONBHADRA FOR THE ITEM / ITEMS INDICATED BELOW AS P FORM NO. 03244 AND ALLOCATED ENTREPRENEURS MEMORANDUM NO. AS BELOW:

ITEMS TO BE MANUFACTURED / SERVICE TO BE PROVIDED:

	Items Of Manufacture / Types Of Service To Be Rendered	Capacity In Case Of Manufacture	Unit	Initial Date Production / Commenceme Of Service
	Stone, chip	250.00000	Tonne	14/06/1998

Sl. No.	Investment In Plant And Machinery	Unit
	26.50000	Rs In Lakh

NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOF ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK SITE CLEARANCE / LICENSE / PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL / GOVERNMENT / STATE GOVERNMENT / UT ADMINISTRATION /COURT ORDERS.

5. DATE OF CHANGE OF CATEGORY FROM MICRO / SMALL TO SMALL / MEDIUM OR VICE VERSA : (DD/MM/YYYY)

6. DATE OF ISSUE : 12/05/2015 (DD/MM/YYYY)

7. NATURE OF ACTIVITY(MANUFACTURING -1,SERVICES-2) : 1

8. CATEGORY OF ENTERPRISES (MICRO-1,SMALL-2,MEDIUM-3) : 2

9. ENTERPRENEURS MEMORANDUM NUMBER : 0 9 0 7 0 1 2 0 3 2 4 4 PART-II / 2015

(FIRST TWO BOXES ARE FOR STATE/UT CODE,NEXT THREE BOXES ARE FOR DISTRICT CODE ,SIXTH AND SEVENTH BOXES ARE FOR CATEGORY OF ENTERPRISE (SIX BOX FOR INDICATING MANUFACTURING OR SERVICE AND SEVENTH BOX FOR INDICATING MICRO OR SMALL OR MEDIUM) AND LAST FIVE BOXES ARE FOR EM NUMBER)

DATE:- 12/05/2015

PLACE:- SONBHADRA

DEPUTY COMMISSIONER OF INDUSTRIES

DISTRICT INDUSTRIES CENTER

SONBHADRA

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WARNING : ANY WRONG INFORMATION OR VIOLATION OF ANY EXISTING CENTRAL/STATE GOVERNMENT ACT, AUTHORITY IS EXPLICITLY PROHIBITED EITHER NEGLIGENTLY OR OTHERWISE, SUCH ACKNOWLEDGEMENT OBTAINED, WILL BE INVALID AND SHALL HAVE NO LEGAL CLAIMS.

DISTRICT INDUSTRIES CENTRE, SONEBHADRA

ACKNOWLEDGEMENT "PART-II"

1- M/S *SINGH STONE CRUSHING COMPANY, PROP. SMT. SWARN KAUR* HAS FILED MEMORANDUM FOR A *STONE GRITTS* (MANUFACTURING) ENTERPRISES AT THE ADDRESS *BILLI MARKUNDI, SONEBHADRA* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. *I32* AND ALLOCATED ENTERPREURS' MEMORANDUM NO. AS BELOW:

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production commencement of service
1	*STONE GRITTS*	*Rs. 50.00 Lacs*	*16-10-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of investment
1.	*Rs 34.00 Lacks*	*16-10-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT IN ITSELF CONFER ANY LEGAL RIGHT THE ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATIONS SPECIFICALLY UNDER THE LAWS OF CENTRAL GOVERNMENT STATE GOVERNMENT/ UT ADMINISTRATION CODE ORDERS

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA: D D M M Y Y Y Y — 0 0 0 0 0 0 0 0

6- DATE OF ISSUE: D D M M Y Y Y Y — 0 4 0 8 2 0 0 9

7- NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2): 1

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3): 2

9- ENTERPRENEURS MEMORANDUM NUMBER: 0 9 | 0 7 0 | 1 2 | 1 0 3 2 | PART-II

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (sixth box for indicting manufacturing or service and seventh box for indicating micro or small or medium) and last five boxes are for serial number]

DATE : 04-08-2009
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

DISTRICT INDUSTRIES CENTRE, SONEBHADRA

ACKNOWLEDGEMENT "PART-II"

1- M/S ***SHRI SARADAH STONE WORKS,*** PROP. ***SRI KRISHNAND GUPTA*** HAS FILED MEMORANDUM FOR A ***STONE GRITS*** (MANUFACTURING) ENTERPRISES AT THE ADDRESS ***BILLI MARKUNDI, SONEBHADRA.*** FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. ***234*** AND ALLOCATED ENTERPREURS' MEMORANDUM NO. AS BELOW:

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production/ commencement of service
1.	***STONE GRITS***	***Rs. 50.00 Lacks***	***12-01-1999***

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of Investment
1.	***Rs. 35.00 Lacks***	***16-05-1998***

(ADD ADDITIONAL SHEET IF REQUIRED)

4- **NOTE :** THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/ LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/ STATE GOVERNMENT/ UT ADMINISTRATION/ COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA.

D	D	M	M	Y	Y	Y	Y
0	0	0	0	0	0	0	0

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y	Y
0	6	1	1	2	0	0	9

7- NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2) **1**

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3) **2**

9- ENTERPRENEURS MEMORANDUM NUMBER

0	9	0	7	0	1	2	0	1	1	5	1

PART-II

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (sixth box for indicting manufacturing or service and seventh box for indicating micro or small or medium) and last five boxes are for EM number]

DATE : 06-11-2009
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

DISTRICT INDUSTRIES CENTRE, SONEBHADRA

ACKNOWLEDGEMENT (UDYAM-II)

1- M/S *SRI SARADAH STONE WORKS-II , PART. SRI KRISHNA NAND GUPTA* HAS FILED MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT THE ADDRESS *BILLI MARKUNDI, SONEBHADRA.* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. 267 AND ALLOCATED ENTERPREURS' MEMORANDUM NO. AS BELOW:

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production/ commencement of service
1.	*STONE GRITS*	*Rs.50.00 Lacs*	*12-01-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of Investment
1.	*Rs. 39.00 Lacs*	*15-08-1998*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/ LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/ STATE GOVERNMENT/ UT ADMINISTRATION/ COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA

D	D	M	M	Y	Y	Y	Y
0	0	0	0	0	0	0	0

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y	Y
0	2	1	2	2	0	0	9

7- NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2)

1

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3)

2

9- ENTERPRENEURS MEMORANDUM NUMBER

0	9	0	7	0	-	1	2	0	1	1	8	4

PART-II

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (sixth box for indicting manufacturing or service and seventh box for indicating micro or small or medium) and last five boxes are for EM number]

DATE : 02-12-2009

PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

DISTRICT INDUSTRIES CENTRE, SONEBHADRA
ACKNOWLEDGEMENT "PART-II"

1- *M/S VISHNU STONE WORKS*, PROP. *SRI VIKASH KUMAR KESHARI* HAS FILED MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT THE ADDRESS *BILLI OBERA, SONEBHADRA* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. *2/2* AND ALLOCATED ENTERPREURS' MEMORANDUM NO. AS BELOW:

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production/ commencement of service
1.	*STONE GRITS*	*Rs. 50.00 Lacs*	*10-05-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of Investment
1.	*Rs. 32.00 Lacs*	*11-11-1998*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/ LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/ STATE GOVERNMENT/ UT ADMINISTRATION/ COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA.

D	D	M	M	Y	Y	Y	Y
0	0	0	0	0	0	0	0

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y	Y
1	2	1	1	2	0	0	9

7- NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2)

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3)

9- ENTERPRENEURS MEMORANDUM NUMBER

0	9	0	7	0	1	2	0	1					PART-II

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (sixth box for indicting manufacturing or service and seventh box for indicating micro or small/ medium) and last five boxes are for EM number]

DATE : 12-11-2009
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

जिला उद्योग केन्द्र, सोनभद्र

अभिस्वीकृति भाग–2

मेसर्स *प्रताप स्टोन वर्क्स, प्रोपराइटर श्री तेज प्रताप मिश्रा* ने नीचे उपदर्शित मद/मदों के लिए पता *बारी, जगत, सोनभद्र* पर एक *स्टोन क्रिंदस* (विनिर्माण) उद्यम फाइल किया है और प्रारूप संख्या *277* तथा आवंटित उद्यमी ज्ञापन संख्या में यथा कथित *15–09–1999* (तारीख) से क्रियाकलाप प्रारम्भ किया है जो निम्नानुसार है :
विनिर्मित की जाने वाली मद/मदों/प्रदान की जाने वाली सेवा के ब्यौरे।

क्र.सं.	विनिर्माण की मदें/की जाने वाली सेवा के प्रकार	विनिर्माण की दशा में क्षमता
1.	*स्टोन क्रिंदस*	*रु0 50.00 लाख*
2.	.....	.....
3.	.....	.....

(यदि अपेक्षित हो तो अतिरिक्त सीट लगा दें)

जारी करनें की तारीख — दिन दिन मास मास वर्ष वर्ष वर्ष वर्ष

0	3	–	0	3	–	2	0	0	9

क्रियाकलाप की प्रकृति (विनिर्माण–1, सेवा–2) [1]

उद्यम का प्रवर्ग (सूक्ष्म–1, लघु–2, मध्यम–3) [1]

उद्यमी ज्ञापन संख्या [0 9] [0 7 0] [1 1] [0 8 0 1] भाग–2

(पहले दो खाने राज्य/संघ राज्य क्षेत्र के कोड के लिए, अगले तीन खाने जिला कोड के लिए, छठा और सातवां खाना उद्यम प्रवर्ग के लिए (छठा खाना विनिर्माण या सेवा के लिए और सातवां खाना सूक्ष्म या लघु या मध्यम बताने के लिए है) और अंतिम पांच खाने उद्यमी ज्ञापन संख्या के लिए है।)

टिप्पणी : इस अभिस्वीकृति का जारी किया जाना कोई विधिक अधिकार प्रदान नहीं करता है। उद्यम को केन्द्रीय सरकार/राज्य सरकार/संघ राज्य क्षेत्र प्रशासनों की विधियों/न्यायालय आदेशों के अधीन नियत कानूनी बाध्यता के अधीन अपेक्षित अनापत्ति/अनुज्ञप्ति/परमिट प्राप्त करना अपेक्षित है।

तारीख : *03–03–2009*
स्थान : *रावर्ट्सगंज, सोनभद्र*

महाप्रबन्धक
जिला उद्योग केन्द्र
सोनभद्र

DISTRICT INDUSTRIES CENTRE, SONEBHADRA

ACKNOWLEDGEMENT "PART-II"

1- M/S *SAROJ STONE PRODUCTS, PARTNER SRI OM PRAKASH KESHARI* HAS FILED MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT THE ADDRESS *BARI, DALLA, SONEBHADRA.* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. *102* AND ALLOCATED ENTERPREURS' MEMORANDUM NO. AS BELOW:

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production/ commencement of service
1.	*STONE GRITS*	*Rs. 50.00 Lacks*	*10-03-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of Investment
1.	*Rs. 29.00 Lacks*	*12-12-1998*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- **NOTE :** THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/ LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/ STATE GOVERNMENT/ UT ADMINISTRATION/ COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA.

D	D	M	M	Y	Y	Y	Y
0	0	0	0	0	0	0	0

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y	Y
2	2	0	7	2	0	0	9

7- NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2)

1

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3)

2

9- ENTERPRENEURS MEMORANDUM NUMBER

0	9	0	7	0	1	1	0	1	0	1	9	PART-II

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (sixth box for indicting manufacturing or service and seventh box for indicating micro or small or medium) and last five boxes are for EM number]

DATE : 22-07-2009
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

DISTRICT INDUSTRIES CENTRE, SONEBHADRA
ACKNOWLEDGEMENT "PART-II"

1- M/S *MAHAVEER INTERPRISES, PART. SRI RAJESH KUMAR GOYAL* HAS FILED MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT THE ADDRESS- *BARDIYA CHOPAN, SONEBHADRA.* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. 311 AND ALLOCATED ENTERPREURS' MEMORANDUM NO. AS BELOW:

2-. DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production/ commencement of service
1.	*STONE GRITS*	*Rs. 50.00 Lacs*	*21-04-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of Investment
1.	*Rs. 29.00 Lacs*	*16-07-1998*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- **NOTE :** THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/ LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/ STATE GOVERNMENT/ UT ADMINISTRATION/ COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA.

D	D	M	M	Y	Y	Y	Y
0	0	0	0	0	0	0	0

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y	Y
3	0	0	1	2	0	1	0

7- NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2)

1

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3)

2

9- ENTERPRENEURS MEMORANDUM NUMBER

0	9	0	7	0	1	2	0	1	2	2	8	PART-II

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (sixth box for indicting manufacturing or service and seventh box for indicating micro or small or medium) and last five boxes are for EM number]

DATE : 30-01-2010
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

Scanned by CamScanner

पत्रांक 2898-99 / जि.उ.अ.के. (सो.द्र.) / प्र.से. / Nov / 99 दिनांक

(6)

क्षेत्रीय प्रबन्धकारी
उ.प्र. स्टेट ब्रिज कार्पोरेशन
आवास विकास कालोनी
सेक्टर नं- 3, सेक्टर-10
इंदिरा इलाहाबाद।

कार्यालय
महाप्रबन्धक
जिला उद्योग केन्द्र
सोनभद्र।
दिनांक- 21/12000

कृपया उक्त पत्र के साथ मे० प्रिया विकास समिति, सचिव श्री अमरजीत सिंह, कार्यालय विल्ली मारकुण्डी सोनभद्र। द्वारा प्रस्तुत भूमि प्रमाण पत्र हेतु आवेदन पत्र 3 प्रतियों में संलग्नक सहित भूमि हेतु आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है

संलग्नक- उपरोक्तानुसार।

महाप्रबन्धक
जिला उद्योग केन्द्र
सोनभद्र।

पत्रांक _____ तद्दिनांक दिनांक-
प्रतिलिपि मे० प्रिया विकास समिति, विल्ली मारकुण्डी सोनभद्र को सूचनार्थ।

महाप्रबन्धक
जिला उद्योग केन्द्र
सोनभद्र।

APPENDIX NO. 3

Post Act

DUE No. ____

(4)

(M) Prov. Regn.

directorate of Industries
Sonebhadra
State:- Uttar Pradesh

Dated 26.10.94

Sud Provisional Ragistration of a proposed SSI Unit.

Ref—Your application No ..... Dated .....

Dear Sir,

With reference to the above following provisional SSI Registration Number has been allotted to your unit.

20	[illegible]	00376	Prov	SSI	Dat	26.10.1994

Factory Location—

The provisional registration number is alloted for the following proposed Manufacturing

1— 2— 2

3— 4—

The period of validity of this number is one year from the date of Issue ofthe letter If you are not able to complete all the required formalities before the expiry of validity period you should apply for getting the validity period extended one moth befor the date of validity of the rigistration

This pravisional registration number is allotted to you subject to no guarentee for a supply of required raw Materials

Yours faithfully
GENERAL MANAGER
District Industries Centre
Sonebhadra

No ... D. I. C. (M) of date

Copy forwarded to the followings

1— Jt Director of Industries, (EZ,) Varanasi
2— Director of Industries U. P. (R.M. Section-8), Kanpur
3— Uttar Pradesh financial corpn. Varanasi

GENERAL MANAGER

जिला उद्योग केन्द्र, सोनभद्र

अभिस्वीकृति–भाग–2

मेसर्स *प्रताप स्टोन वर्क्स, प्रोपराइटर श्री तेज प्रताप मिश्रा* ने नीचे उपदर्शित मद/मदों के लिए पता *बारी, जरहा, सोनभद्र* पर एक *स्टोन स्प्रिट्स* (विनिर्माण) उद्यम फाइल किया है और प्रारूप संख्या *277* तथा आवंटित उद्यमी ज्ञापन संख्या में यथा कथित *15–09–1999* (तारीख) से क्रियाकलाप प्रारम्भ किया है जो निम्नानुसार है :

विनिर्मित की जाने वाली मद/मदों/प्रदान की जाने वाली सेवा के ब्यौरे।

क्र.सं.	विनिर्माण की मदें/की जाने वाली सेवा के प्रकार	विनिर्माण की दशा में क्षमता
1.	*स्टोन स्प्रिट्स*	*रु0 50.00 लाख*
2.	.....	.....
3.	.....	.....

(यदि अपेक्षित हो तो अतिरिक्त सीट लगा दें)

जारी करनें की तारीख — दिन दिन मास मास वर्ष वर्ष वर्ष वर्ष

0	3	-	0	3	-	2	0	0	9

क्रियाकलाप की प्रकृति (विनिर्माण–1, सेवा–2) [1]

उद्यम का प्रवर्ग (सूक्ष्म–1, लघु–2, मध्यम–3) [1]

उद्यमी ज्ञापन संख्या [0 9] [0 7 0] [1 1] [0 8 0 1] भाग–2

(पहले दो खाने राज्य/संघ राज्य क्षेत्र के कोड के लिए, अगले तीन खाने जिला कोड के लिए, छठा और सातवां खाना उद्यम प्रवर्ग के लिए (छठा खाना विनिर्माण या सेवा के लिए और सातवां खाना सूक्ष्म या लघु या मध्यम बताने के लिए है) और अंतिम पांच खाने उद्यमी ज्ञापन संख्या के लिए है।)

टिप्पणी : इस अभिस्वीकृति का जारी किया जाना कोई विधिक अधिकार प्रदान नहीं करता है। उद्यम को केन्द्रीय सरकार/राज्य सरकार/संघ राज्य क्षेत्र प्रशासनों की विधियों/न्यायालय आदेशों के अधीन नियत कानूनी बाध्यता के अधीन अपेक्षित अनापत्ति/अनुज्ञप्ति/परमिट प्राप्त करना अपेक्षित है।

तारीख : *03–03–2009*
स्थान : *रावर्ट्सगंज, सोनभद्र*

महाप्रबन्धक
जिला उद्योग केन्द्र,
सोनभद्र

DISTRICT INDUSTRIES CENTRE, SONEBHADRA

ACKNOWLEDGEMENT "PART-II"

1- M/S *JAI SRI KRISHNA STONE, PART. SMT. RAJIA BEGUM* HAS FILED MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT THE ADDRESS *BILLI, OBRA, SONEBHADRA.* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. *83* AND ALLOCATED ENTERPREURS' MEMORANDUM NO. AS BELOW:

2- . DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production/ commencement of service
1.	*STONE GRITS*	*Rs. 50.00 Lacks*	*10-05-2000*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of Investment
1.	*Rs. 37.00 Lacks*	*05-08-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- **NOTE :** THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/ LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL COVERNMENT/ STATE GOVERNMENT/ UT ADMINISTRATION/ COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA.

D	D	M	M	Y	Y	Y	Y
0	0	0	0	0	0	0	0

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y	Y
1	1	0	6	2	0	0	9

7- NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2)

1

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3)

2

9- ENTERPRENEURS MEMORANDUM NUMBER

0	9	0	7	0	1	2	0	1	0	0	0	PART-II

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (sixth box for indicting manufacturing or service and seventh box for indicating micro or small or medium) and last five boxes are for EM number]

DATE : 11-06-2009
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

General Manager
District Industries Centre
Sonebhadra

GOVERNMENT OF UTTAR PRADESH

Duplicate

DIRECTORATE OF INDUSTRIES

Registation as a Small Scale Industrial Unit

CERTIFICATE

This is to certify that M/s KRISHNA STONE CRUSHING CO MPANY
R/O BILLE. UNCHAI TOLA, MIRZAPUR : (Office addres)
a Proprietorship/Partnership/Private Limited/public Limited Concern is a small Scale Industrial Unit registered with this Directorate and is allotted the following Registration Number :—

No.						Dated		
20	33580	PMR	SSI	11		01	02	1985

for the Factory located at BICHI CHAK TOLA ORAI
for manufacturing/processing of the following items :—

Sl. No.	Name of Item (s) Mfd.	Sl. No.	Name of Item (s) Mfd.
1	STONE Grits	6	x x x
2	" " "	7	
3	" " "	8	
4	" " "	9	x x x
5		10	

Date of commencement of production : 2 April 1980

Place : MIRZAPUR

Office Seal

GENERAL MANAGER,
DISTRICT INDUSTRIES CENTRE
MIRZAPUR

Subsequent Addition or Deletion of Item :

Date	Name of Item (s)	Addition/Deletion

Sign. of Regn. Authority.

1—(1) This registration is valid for the factory location, proprietorship and constitution of the Unit, as at the time of issue of this certificate.

(2) This registration is liable to revocation or cancellation in the event of any misuse or unauthorised diversion of any allotted imported material, as determined by the Director of Industries, U. P. or in the event of violation of any of the conditions of registration.

(3) This certificate should be prominently displayed on the factory premises of the Unit.

No 13116(3) D.I.C. (M) Dated 1/2/85

Copy forwarded to :-

1- The Unit concerned at above given address.
2- The D.I. (Sechan-8) G. T. Road Kanpur.
3

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
MIRZAPUR

Form No:03264

GOVERNMENT OF UTTAR PRADESH

OFFICE OF THE Deputy Commissioner Of Industries

DISTRICT INDUSTRIES CENTER ,SONBHADRA

Acknowledgement PART-II

M/s MAA LAXMI STONE PRODUCT (Formerly- M/S LAXMI TRADING Co.) (PARTNER - MANISH SOOD) , HAS FILLED MEMORANDUM FOR A MANUFACTURING ENTERPRISE SETUP AT THE ADDRESS VILL.- LANGDA MORE , DALLA , SONEBHADRA FOR THE ITEM / ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO 03264 AND ALLOCATED ENTREPRENEURS MEMORANDUM NO. AS BELOW.

2. DETAILS OF ITEM / ITEMS TO BE MANUFACTURED / SERVICE TO BE PROVIDED:

Sr No.	Items Of Manufacture / Types Of Service To Be Rendered	Capacity In Case Of Manufactire	Unit	Initial Date Of Production / Commencement Of Service
1.	STONE QUARRYING (BY HAND)	40000.00000	Tonne	12/11/1999
2.	Stone, chip	20000.00000	Tonne	12/11/1999

3.

Sr No.	Investment In Plant And Machinery	Unit
1.	26.00000	Rs in Lakh

4. NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOF ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE / LICENSE / PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT / STATE GOVERNMENT / UT ADMINISTRATION /COURT ORDERS.

5. DATE OF CHANGE OF CATEGORY FROM MICRO / SMALL TO SMALL / MEDIUM OR VICE VERSA : - (DD/MM/YYYY)

6. DATE OF ISSUE : 17/06/2015 (DD/MM/YYYY)

7. NATURE OF ACTIVITY(MANUFACTURING -1,SERVICES-2) : 1

8. CATEGORY OF ENTERPRISES (MICRO-1 ,SMALL-2 MEDIUM-3) : 2

9. ENTERPRENEURS MEMORANDUM NUMBER : 0 9 0 7 0 1 2 0 3 2 6 4 PART-II / 2015

(FIRST TWO BOXES ARE FOR STATE/UT CODE,NEXT THREE BOXES ARE FOR DISTRICT CODE ,SIXTH AND SEVENTH BOXES ARE FOR CATEGORY OF ENTERPRISE (SIX BOX FOR INDICATING MANUFACTURING OR SERVICE AND SEVENTH BOX FOR INDICATING MICRO OR SMALL OR MEDIUM) AND LAST FIVE BOXES ARE FOR EM NUMBER)

DEPUTY COMMISSIONER OF INDUSTRIES

DISTRICT INDUSTRIES CENTER

SONBHADRA

DATE:- 17/06/2015

PLACE:- SONBHADRA

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WARNING : ANY WRONG INFORMATION OR VIOLATION OF ANY EXISTING CENTRAL/STATE GOVERNMENT ACT, AUTHORITY IS EXPLICITLY PROHIBITED EITHER NEGLIGENTLY OR OTHERWISE, SUCH ACKNOWLEDGEMENT OBTAINED, WILL BE INVALID AND SHALL HAVE NO LEGAL CLAIMS.

DISTRICT INDUSTRIES CENTRE, SONEBHADRA
ACKNOWLEDGEMENT "PART-II"

1- M/S *RADHA SWAMI SEWA SAMITY, SACHIV- SRI CHHEDI AGRAHARI* HAS FI MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT ADDRESS- *BARI DALLA, SONEBHADRA* FOR THE ITEM/ITEMS INDICATED BELOW AS THE FACTS STATED IN FORM NO. 41 AND ALLOCATED ENTERPREURS' MEMORANI NO. AS BELOW:

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of productio commencement of servi
1.	*STONE GRITS*	*Rs. 25.00 Lacs*	*15-06-2000*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of Investme
1.	*Rs. 12.50 Lacs*	*06/2000*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- **NOTE** : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. T ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/LICENCE/ PERMIT REQUIR UNDER STATUTORY OBLIGATIONS STIPULATED UNDER THE LAWS OF CENTR GOVERNMENT, STATE GOVERNMENT, ADMINISTRATION, COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA:

D	D	M	M	Y	Y	Y
0	0	0	0	0	0	0

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y
1	8	0	5	2	0	1

7- NATURE OF ACTIVITY
(MANUFACTURING-1, SERVICES-2)

8- CATEGORY OF ENTERPRISES
(MICRO -1, SMALL -2, MEDIUM -3)

9- ENTERPRENEURS MEMORANDUM NUMBER

0	9	0	7	0	1	1	0	1	7	5	4

PART-I

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for categor of enterprise (sixth box for indicting manufacturing or service and seventh box for indicating micro or small o medium) and last five boxes are for EM number]

DATE : 18-5-2011
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

(5)

कार्यालय–उपायुक्त उद्योग,जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, सोनभद्र

प्रमाण–पत्र

प्रमाणित किया जाता है कि मे0 एस0एस0 कन्सट्रक्शन वर्क्स,पार्टनर श्री संजय कुमार अग्रवाल,बरदिया चोपन,सोनभद्र के विभिन्न विभागो द्वारा उपलब्ध कराये गये अभिलेखो एवं कार्यालय में उपलब्ध अभिलेख के आधार पर इकाई के उत्पादन की तिथि 15.06.1997 है।

उपायुक्त उद्योग
जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र,
सोनभद्र

APPENDIX NO. 3

Post Act

DUE No. _____

D. I. C. (M) Prov. Regn.

Directorate of Industries
Sonebhadra
State:- Uttar Pradesh

Dated 26.10.94

To M/s [illegible]

Sub Provisional Ragistration of a proposed SSI Unit.

Ref—Your application No _____ Dated _____

Dear Sir,

With reference to the above following provisional SSI Registration Number has been allotted to your unit.

20	58	00376	Prov	SSI	Dated	26.10.1994

Factory Location— [illegible]

The provisional registration number is alloted for the following proposed Manufacturing

1— [illegible]

2— [illegible]

3— [illegible]

4— [illegible]

The period of validity of this number is one year from the date of Issue ofthe letter if you are not able to complete all the required formalities before the expiry of validity period you should apply for getting the validity period extended one moth befor the date of validity of the rigistration

This pravisional registration number is allotted to you subject to no guarentee for a supply of required raw Materials

Yours faithfully
GENERAL MANAGER
District Industries Centre
Sonebhadra

No — D. I. C. (M) of date

Copy forwarded to the followings

1— Jt Director of Industries, (EZ,) Varanasi
2— Director of Industries U. P. (R.M. Section-8), Kanpur
3— Uttar Pradesh financial corpn. Varanasi

GENERAL MANAGER
District Industries Centre
sonebhadra

Form No:03264

GOVERNMENT OF UTTAR PRADESH

OFFICE OF THE Deputy Commissioner Of Industries

DISTRICT INDUSTRIES CENTER ,SONBHADRA

Acknowledgement PART-II

M/s MAA LAXMI STONE PRODUCT (Formerly- M/S LAXMI TRADING Co.) (PARTNER - MANISH SOOD) , HAS FILLED MEMORANDUM FOR A MANUFACTURING ENTERPRISE SETUP AT THE ADDRESS VILL.- LANGDA MORE , DALLA , SONEBHADRA FOR THE ITEM / ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO 03264 AND ALLOCATED ENTREPRENEURS MEMORANDUM NO. AS BELOW:

DETAILS OF ITEM / ITEMS TO BE MANUFACTURED / SERVICE TO BE PROVIDED:

Sr No.	Items Of Manufacture / Types Of Service To Be Rendered	Capacity In Case Of Manufacture	Unit	Initial Date Of Production / Commencement Of Service
1.	STONE QUARRYING (BY HAND)	40000.00000	Tonne	12/11/1999
2.	Stone, chip	20000.00000	Tonne	12/11/1999

Sr No.	Investment In Plant And Machinery	Unit
1.	26.00000	Rs in Lakh

4. **NOTE :** THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOF ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE / LICENSE / PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT / STATE GOVERNMENT / UT ADMINISTRATION /COURT ORDERS.

5. DATE OF CHANGE OF CATEGORY FROM MICRO / SMALL TO SMALL / MEDIUM OR VICE VERSA : (DD/MM/YYYY)

6. DATE OF ISSUE: 17/06/2015 (DD/MM/YYYY)

7. NATURE OF ACTIVITY(MANUFACTURING -1,SERVICES-2): 1

8. CATEGORY OF ENTERPRISES (MICRO-1,SMALL-2,MEDIUM-3): 2

9. ENTERPRENEURS MEMORANDUM NUMBER: 0 9 0 7 0 1 2 0 3 2 6 4 PART-II / 2015

(FIRST TWO BOXES ARE FOR STATE/UT CODE,NEXT THREE BOXES ARE FOR DISTRICT CODE ,SIXTH AND SEVENTH BOXES ARE FOR CATEGORY OF ENTERPRISE (SIX BOX FOR INDICATING MANUFACTURING OR SERVICE AND SEVENTH BOX FOR INDICATING MICRO OR SMALL OR MEDIUM) AND LAST FIVE BOXES ARE FOR EM NUMBER)

DATE:- 17/06/2015

PLACE:- SONBHADRA

DEPUTY COMMISSIONER OF INDUSTRIES

DISTRICT INDUSTRIES CENTER

SONBHADRA

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DISTRICT INDUSTRIES CENTRE, SONEBHADRA

ACKNOWLEDGEMENT "PART-II"

(2)

1- M/S *SRI SARADAH STONE WORKS-II , PART. SRI KRISHNA NAND GUPTA* HAS FILED MEMORANDUM FOR A *STONE GRITS* (MANUFACTURING) ENTERPRISES AT THE ADDRESS *BILLI MARKUNDI, SONEBHADRA.* FOR THE ITEM/ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO. 267 AND ALLOCATED ENTERPREURS' MEMORANDUM NO. AS BELOW:

2- DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/SERVICE TO BE PROVIDED.

Sl.No.	Items of Manufacture/Type of Service to be rendered	Capacity in case of manufacture	Initial date of production/ commencement of service
1.	*STONE GRITS*	*Rs.50.00 Lacs*	*12-01-1999*

(ADD ADDITIONAL SHEET IF REQUIRED)

3- DETAILS OF PLANT AND MACHINERY AS PER DATE-WISE INVESTMENT

Sl.No.	Investment in Plant & Machinery/Equipments	Date of Investment
1.	*Rs. 39.00 Lacs*	*15-08-1998*

(ADD ADDITIONAL SHEET IF REQUIRED)

4- NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISES IS REQUIRED TO SEEK REQUISITE CLEARANCE/ LICENCE/ PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVERNMENT/ STATE GOVERNMENT/ UT ADMINISTRATION/ COURT ORDERS.

5- DATE OF CHANGE OF CATEGORY FROM MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA.

D	D	M	M	Y	Y	Y	Y
0	0	0	0	0	0	0	0

6- DATE OF ISSUE

D	D	M	M	Y	Y	Y	Y
0	2	1	2	2	0	0	9

7- NATURE OF ACTIVITY (MANUFACTURING-1, SERVICES-2) **1**

8- CATEGORY OF ENTERPRISES (MICRO -1, SMALL -2, MEDIUM -3) **2**

9- ENTERPRENEURS MEMORANDUM NUMBER

0	9	0	7	0	1	2	0	1	1	8	4

PART-II

[First two boxes are for State/UT code, next three boxes are District code, sixth and seventh boxes are for category of enterprise (sixth box for indicting manufacturing or service and seventh box for indicating micro or small or medium) and last five boxes are for EM number]

DATE : 02-12-2009
PLACE : Robertsganj

GENERAL MANAGER
DISTRICT INDUSTRIES CENTRE,
SONEBHADRA

Form No:03244

(3)

GOVERNMENT OF UTTAR PRADESH
OFFICE OF THE Deputy Commissioner Of Industries
DISTRICT INDUSTRIES CENTER ,SONBHADRA
Acknowledgement PART-II

...LL STONE WORKS Pvt. Ltd.-2 (DIRECTOR - SUNIL SRIVASTAVA), HAS FILLED MEMORANDUM FOR A ...NTERPRISE SETUP AT THE ADDRESS BILLI , OBRA , SONEBHADRA FOR THE ITEM / ITEMS INDICATED BELOW AS PER ...D IN FORM NO 03244 AND ALLOCATED ENTREPRENEURS MEMORANDUM NO. AS BELOW:

...M / ITEMS TO BE MANUFACTURED / SERVICE TO BE PROVIDED:

	Items Of Manufacture / Types Of Service To Be Rendered	Capacity In Case Of Manufacture	Unit	Initial Date Of Production / Commencement Of Service
1	Stone, chip	250.00000	Tonne	14/06/1998

Sl No.	Investment In Plant And Machinery	Unit
1	26.50000	Rs In Lakh

NOTE : THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOP ANY LEGAL RIGHT THE ENTERPRISE IS REQUIRED TO SEEK ...SITE CLEARANCE / LICENSE / PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL ...VERNMENT / STATE GOVERNMENT / UT ADMINISTRATION /COURT ORDERS.

5. DATE OF CHANGE OF CATEGORY FROM MICRO / SMALL TO ...MALL / MEDIUM OR VICE VERSA : (DD/MM/YYYY)

6. DATE OF ISSUE : 12/05/2015 (DD/MM/YYYY)

7. NATURE OF ACTIVITY(MANUFACTURING -1,SERVICES-2) : 1

8. CATEGORY OF ENTERPRISES (MICRO-1,SMALL-2,MEDIUM-3) : 2

9. ENTERPRENEURS MEMORANDUM NUMBER : 0 9 0 7 0 1 2 0 3 2 4 4 | PART-II | / | 2015

(FIRST TWO BOXES ARE FOR STATE/UT CODE,NEXT THREE BOXES ARE FOR DISTRICT CODE ,SIXTH AND SEVENTH BOXES ARE FOR CATEGORY OF ENTERPRISE (SIX BOX FOR INDICATING MANUFACTURING OR SERVICE AND SEVENTH BOX FOR INDICATING MICRO OR SMALL OR MEDIUM) AND LAST FIVE BOXES ARE FOR EM NUMBER)

DATE:- 12/05/2015

PLACE:- SONBHADRA

DEPUTY COMMISSIONER OF INDUSTRIES

DISTRICT INDUSTRIES CENTER

SONBHADRA

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संलग्नक (3)

(5)

पत्रांक 2898-99 / जि0उ0के0 (सो0) / प्र0से0 / No of pages

(6)

सेवा में प्रबन्धकारी
उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड
नागरिक विकास कालोनी
सेक्टर नं- 3, सेक्टर-10
गाजियाबाद।

कार्यालय
महाप्रबन्धक
जिला उद्योग केन्द्र
सोनभद्र।

दिनांक- 21/12/2000

महोदय,

कृपया उक्त पत्र के साथ मे0 प्रिया विकास समिति, सचिव श्री अमरजीत सिंह, कार्यालय विन्ध्य नारकुण्डी सोनभद्र। द्वारा प्रस्तुत जलापत्ति प्रमाण पत्र हेतु आवेदन पत्र - 3 प्रतियों में संलग्नक सहित जानकारी हेतु आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है

संलग्नक- उपरोक्तानुसार।

महाप्रबन्धक
जिला उद्योग केन्द्र
सोनभद्र।

पत्रांक _____ दिनांक-

प्रतिलिपि- मे0 प्रिया विकास समिति, विन्ध्य नारकुण्डी सोनभद्र को सूचनार्थ।

महाप्रबन्धक
जिला उद्योग केन्द्र
सोनभद्र।

सोसाइटी के नवीनीकरण का प्रमाण – पत्र

नवीकरण संख्या 18 /2008–09

फाइल संख्या V-22532

एतद्द्वारा प्रमाणित किया जाता है कि राधा स्वामी सेवा समिति

बारी डाला, सोनभद्र

को दिये गये रजिस्ट्रीकरण प्रमाण – पत्र संख्या 829/1999–2000

27–11–1999 को दिनांक 27–11–2004 से पॉच वर्ष

की अवधि के लिए नवीकृत किया गया है ।

1300/– रूपये की नवीकरण फीस सम्यक् रूप से प्राप्त हो गयी है ।

दिनांक 30–04–2008

सोसाइटी के रजिस्ट्रार
उत्तर प्रदेश ।

सोसाइटी के नवीकरण का प्रमाण-पत्र

नवीकरण संख्या ३४९ 20०८-07

फाइल संख्या V-२८७२

एतद्द्वारा प्रमाणित किया जाता है कि [redacted]

को दिये गये रजिस्ट्रीकरण प्रमाण-पत्र संख्या 26, 2००८-२००

दिनांक [redacted] को दिनांक 05-८-2०२5 से पांच वर्ष

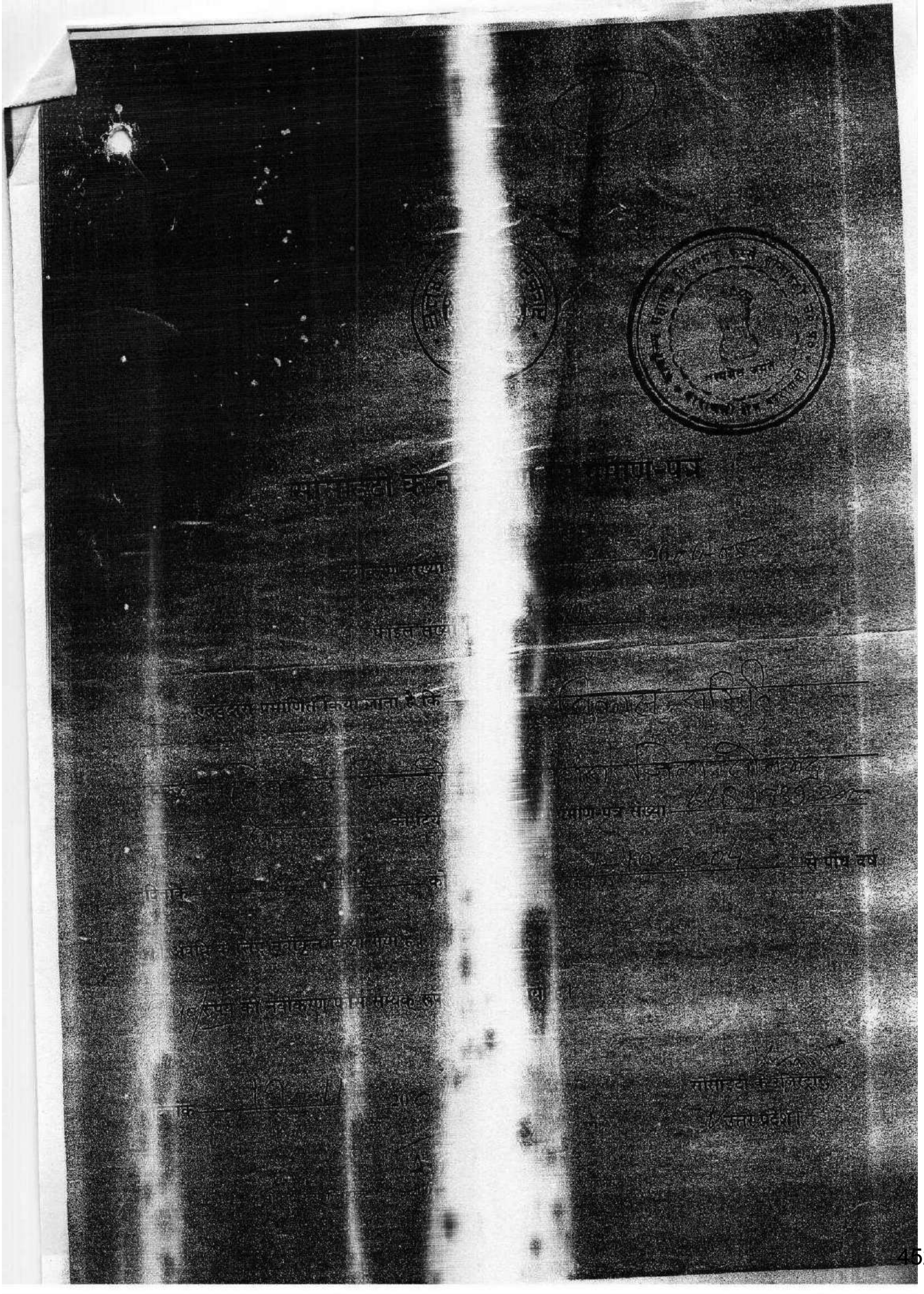
की अवधि के लिए नवीकृत किया गया है।

4,6% रुपये की नवीकरण फीस सम्यक् रूप से प्राप्त हो गयी है।

दिनांक 25-८-20०८

सोसाइटी के रजिस्ट्रार
उत्तर प्रदेश।

Printed at Government Press, Allahabad - 25.9.2004 (1352)-50000



452

आयकर विभाग, वाराणसी

आयकर अधिनियम 1961 की धारा–143 (1) (ए) के अधीन सूचना

निर्धारण वर्ष 1999

स्थिति (स्टेटस)

महोदय/महोदया,

कृपया आप अपने उपरोक्त वर्ष की आयकर विवरणी का सन्दर्भ लें। आयकर अधिनियम 1961 की धारा–143 (1) (ए) के अधीन कुल देय आयकर तथा उस पर ब्याज/प्रतिदाय एवं उस पर ब्याज इस प्रकार निर्धारित किया गया है :–

आय की गणना

कुल आय पर आयकर	NIL
अतिरिक्त कर की धारा–143 (1) (ए)	
योग	
घटाया :–	
जमा 20% (धारा 88)	
शेष देय कर	
ब्याज :–	
234-ए के अधीन ब्याज	
234-बी के अधीन ब्याज	

(हस्ताक्षर राय)
आयकर सहायक आयुक्त वार्ड–2
निर्धारण अधिकारी
वा रा प सी

ACKNOWLEDGEMENT

Assessment Year

Ward/Circle/Special Range

Name

Date of incorporation

Address

Income	Code	
10. Income from house property	130	
11. a/ Profit from business or profession other than 11.b)		
b/ Speculation profit		
c/ Speculation loss		
d/ Profit/loss from new industry adjusted		
e/ Deductions claimed under Section	Code	Amount

12. Nature of business/profession:

12. Capital gains:

Upto 15/6	186	
16/6-15/9	186	
16/9-15/12	182	
16/12-15/3	183	
16/3-15/6	184	
Total	185	

12.b B/ Capital loss adjusted

12.c Balance capital gains:

13. Income from other sources other than 13.b)

13.b Income from race horses

13.c B/ loss adjusted against 13.b

14. a/ House property loss adjusted

15. Gross total income

16. Deductions u/ch VI-A (See page 2 of the return)

Section	Code	Amount	Section	Code	Amount

17. Total income rounded off	185	
18. Income for rate purpose u/s 164(1)	187	
19. Net agricultural income or any other income for rate purpose	188	
20. Book profit computed under section 115JA	189	

Tax	
300	
Tax at normal rates:	
310	
320	
330	
340	
350	
360	

26. Interest u/s 234A/ 234B/234C — 314

26. Self-assessment and other pre-paid taxes:

Date	Amount	
	333	

27. Tax & interest payable — 300

28. Refund due, if any — 351

29. Losses/allowances to be carried forward:

Nature of loss/allowance	U/s	Amount
Business dep loss carried forward		5,39,110/-

30. No. of documents attached with return

Date: 29.12.99

Signature of the person who has signed the return

For M/s Gayatri Stone Works (P) Ltd.

To be filled in by receiving official

Receipt No.:
Name:
Designation:
Signature:
A.O. Code:

Date: 31-12-99

Stamp

* See footnotes in the return form

कार्यालय अधिशासी अभियन्ता
विद्युत वितरण खण्ड
पूर्वांचल विद्युत वितरण निगम लिमिटेड
राबर्ट्सगंज–सोनभद्र
CIN : U31200UP2003SGC027461

पत्रांक : 1133 /वि0वि0खं0रा0/ दिनांक 30.4. 2019

विषय : संयोजन के फर्जीकरण की तिथि के सम्बन्ध में।

श्री जयप्रकाश केशरवानी,
बिल्ली, ओबरा,
सोनभद्र।

उपरोक्त विषयक अपने पत्र दिनांक 29–04–2019 का संदर्भ ग्रहण करें, जो अधिशासी अभियन्ता, विद्युत वितरण खण्ड, पिपरी द्वारा आपके संयोजन संख्या : 4301/010734 की तिथि उपलब्ध कराये जाने के आशय से इस कर्यालय को अग्रसारित है।

उपरोक्त के सम्बन्ध में अवगत् कराना है कि कार्यालय में उपलब्ध अभिलेखों के अनुसार संयोजन संख्या : 4301/010734 दिनांक 14–03–1987 को मे0 अमित स्टोन क्रेशर्स, ग्राम व पोस्ट बिल्ली के नाम से निर्गत् किया गया है।

(एस0के0 सिंह)
अधिशासी अभियन्ता

राशि :

7000 2- 6840 3- 17200 4- 6800 5- 10760 6- 10080
11360 8- 11600 9- 10440 10- 9600 11- 10547 12- 6680

4301	010734	1039	0AD0303	141106	300906	301006	1	28 1106	031206	

M10	DD . ROBERTSGANJ	62	T6.05/90.7				CASH

011475	009315	IDF	40.00		10547		10547		ASD

जयप्रकाश केशरी JAIPRAKASH KESHARI
फुलेश्वर प्रसाद FULESWAR PRASAD
बिल्ली BILLI
पो बिल्ली PO BILLI

बिल का विवरण	मूल्य रु.मे
1. राशि 3,90/0.00/3.90	41133.30
2. फिक्स्ड/डिमाण्ड चार्जेज 72.4	5500.88
3. वित्तीय कर 0.09	949.23
4. मीटर किराया	
5. पॉवर फैक्टर/लेट पेमेन्ट चार्ज (-) 14031987	
6. अस्थाई जमा समायोजन जमा (-)	
7. [illegible] (+)	
8. कोई अन्य अधिभार	
9. कुल वार्षिक योग(1 से 8 का योग)	
10. विलम्ब भुगतान अधिभार	47583.41
11. अधिभार की माफी (-)	269.03
12. डिमाण्ड पेनाल्टी	
13. कुल निर्धारण राशि*	
14. अन्य देय	
15.	
16. 48000.00/30090	6/03847534

अस्थाई जमा संख्या	अस्थाई कुल जमा	कुल मद	10547MT

	विल संशोधन	इन ऑफ एकाउन्ट में स्थानान्तरित
	200.00	-22700.00

चरण	मीटर पाठ्य	विद्युत कर	अधिभार
पूर्व पाठ्य तक			
वर्तमान पाठ्य	79871.77		

अवधि	कुल बकाया विद्युत मूल्य	कुल बकाया विद्युत कर	कुल बकाया अधिभार
	17	18	19
37	79871.77		

जमानत पर ब्याज	डिसऑनर्ड चेक	कुल देय रु. में
(-) 20	21	9 से 21 का योग
		77744.00

पर्यन्त पाठ्य/कि.वा.	[illegible]	निर्धारण पर विद्युत कर	निर्धारण शुल्क पर ब्याज	कुल निर्धारण राशि*

भुगतान देय, तिथि तक अवश्य कर दें अन्यथा भारतीय विद्युत अधिनियम 2003 की धारा 56 के अंतर्गत [illegible] दर्शाई तिथि अथवा उसके पश्चात् बिना किसी अतिरिक्त सूचना के विद्युत विच्छेदन किया जा सकता है।

अधिशासी अभियन्ता

विद्युत की चोरी अपराध है। इसकी सूचना देकर रोकथाम में मदद करें

पावती

पूर्वांचल विद्युत वितरण निगम लिमिटेड

मूल प्रति
उपभोक्ता प्रयोग हेतु

4301/10734

पुस्तक सं. 0038620 105/एस0 पी0 आई0 के0 रसीद सं. 40

जमाखाता(इकाई का नाम).....

1. उपभोक्ता का नाम व पता Jai Prakash Keshari Billi
2. खण्ड संकेत .....3.लेजर फोलियो/बुक सं. .....4.सर्विस कनेक्शन सं.....
5. प्राप्त राशि/(अंको में)रू. .....(शब्दों में)रू. .....
6. वास्ते(1)विद्युत मूल्य रू. 41,000-00
   (2)विद्युत कर रू. .....
   (3)मीटर किराया रू. Early Bill Received
   (4)अन्य.....
   (5)बकाया रू. 11,000-00
   कुल योग रू. .....
   छूट रू. .....
   शुद्ध देय रू. .....

स्थान.....
दिनांक..... 28/11/06

संग्रह कर्ता का नाम एवं पद की मुहर

126 HP

उत्तर प्रदेश राज्य विद्युत परिषद

द्वितीय प्रति

स. 787098 98/जी० एस० पी० एल० रसीद सं 46

या खाता (इकाई का नाम)

उपभोक्ता का नाम व पता Pawan Kumar Rai

सर्विस कनेक्शन सं. MK Sahyog (J. Sec/Comm) / धुकासि

प्राप्त राशि/(अंकों में) रु० Seventy Seven Rupees Only

बाबत (1) विद्युत मूल्य रु० Rs. Six hundred fifty only

(2) बिद्युत कर रु०

(3) मीटर किराया रु०

(4) अन्य PF 650-

(5) बकाया रु०

कुल योग रु०

छूट रु०

शुद्ध देय रु०

[redacted]

स्थान

दिनांक

संग्रह कर्ता का नाम एवं पद की मुहर

नोट :- यह रसीद तभी मान्य होगी जब इस पर संग्रह कर्ता के हस्ताक्षर हों

Billing Month : 05/2019 Consumer No/Account No : 419001015

SHOW BACK SEND SMS

PURVANCHAL VIDYUT VITRAN NIGAM LIMITED
ELECTRICITY BILL CUM NOTICE

Name: ARDWAJ GRAMODYOG
Address: BARI PIPRI

Father Name:
Phone Number:

Circle:	Group No/Book No: 0/4401	Bill No : 5151190504093919	Amount Payable: 338478.00
Division:	Connection No: 419001015	Issue Date: 04/05/2019	Bill Due Date: 19/05/2019
Sub Division: EDSD-OBRA	A/C No: 751745236377	Bill Month: MAY-2019	Amount Payable By Due Date: 338478.00
SS Code:	Old A/C No: M404401034444	Division Name: EDSD-OBRA	Security Required: 1.00
DT Code:	Area:		

Connection Details

Supply Voltage: 400.0 V
Metering Voltage: 0.0
Contracted Demand: 110.00 KVA
75% of Cont. Demand: 82.50
Billable Demand(KVA): 150.00
CT/PT Ratio:
Org Type/Power Factor: - / 0.61

Tariff Code: HV-2
Supply Type: HV21T
Meter-Make: Secure
In-Operative Balance:
Disc. Date: 26/05/2019
Cons Security(Rs): 1.00
Process:

Meter No	Actual Demand	Bill Basis	Slot/Time Period	Previous		Current		Period	DIFF	Meter Status	M.F.	Billed Units	Rmrk
UPU23152	249.28	MU	TOD1/05:00-11.00	02-Apr-2019	33722.8	03-May-2019	34560.9	1	838.10	MU	6	5028.6	OK
UPU23152	249.28	MU	TOD2/11:00-17.00	02-Apr-2019	87699.25	03-May-2019	89152.45	1	1453.20	MU	6	8719.2	OK
UPU23152	249.28	MU	TOD3/17:00-23.00	02-Apr-2019	39029.8	03-May-2019	40166.3	1	1136.50	MU	6	6819	OK
UPU23152	249.28	MU	TOD4/23:00-05.00	02-Apr-2019	91425.5	03-May-2019	91799.95	1	374.45	MU	6	2246.7	OK
UPU23152	249.28	MU	KVA	02-Apr-2019	249.28	03-May-2019	274.28	1	25	MU	6	150	OK
UPU23152	249.28	MU	KWH	02-Apr-2019	155321.35	03-May-2019	157267.5	1	1946.15	MU	6	11676.9	OK
											Total KVAH	22813.5	

Arrears Details (Rs)

Category	Amount (Rs)
Energy Arrears	95402.38
ED Arrears	5979.81
LPSC Arrears	2919.81
Misc Arrears	0.00
Total Arrears	104302.00

Last Payment Status

	Amount (Rs)
Receipt No.	348000.00
Receipt Date	3550263003 1902020058
Payment Mode	30/03/2019
Cash	348000.00

Bill Details(Rs)

Energy/Demand & Misc Charges	Units	Rates	Amount
Demand Charges	150.0	250.000	37500.00
Energy Charges TOD-1	5028.6	5.650	28411.59
Energy Charges TOD-2	8719.2	6.650	57982.68
Energy Charges TOD-3	6819	7.650	52166.35
Energy Charges TOD-4	2246.7	6.650	14940.560
Energy Charges			153500.18
Amt To Cover Min Charges			0.00
LT metering Surcharge			0.00
A) Total Energy Charges			181000.18
ExcDmd Penalty	40.00	500.000	20000.00
B) Additional Charges			20000.00
Current LPSC			675.89
Arrear LPSC			0.00
C) Late Payment Surcharge			675.89
Electricity Duty	7.5 % Of EC+FC/DC+Minimum charges		14325.01
Regulatory Surcharge1			0.00
Regulatory Surcharge2			8174.82
Other Misc. Charges/Assesment	4.28 % Of EC+FC/DC+Minimum charges		0.00
Tariff Adjustments/Seasonal Charges			0.00/0.00
Debit	CCBR Adjustments Current/Arrears		0.00/0.00
Credit	CCBR Adjustments Current/Arrears		0.00/0.00
D) Total Misc Charges			22499.83
Solar Heater Rebate			0.00
Rural Rebate for Energy & Demand Charges			0.00
SD Interest			0.00
Due Date Rebate/Progressive			0.00/0.00
E) Rebates			0.00
Current Gross Amount (Before Arrear & LPS) (A+B+C+D-E)			234175.90

Adjustments

EC ADJ Amount	0.00
ED ADJ Amount	0.00
Security Deposit Interest	0.00
Installment Amount	0.00
(A) Installment No	

Total Amount Payable:

338478.00

Three Lakhs Thirty Eight Thousand Four Hundered Seventy Eight

Prepared By Bill Clerk | Checked By AE(R) / DA (R) | EXECUTIVE ENGINEER :EDSD-OBRA

1. Penalties/Rebates charged in this bill are corresponding to the period of Demand.
2. All Payments are to be made In Cash/Demand-Draft/Cheque drawn in favour of EXECUTIVE ENGINEER :
3. In case of Cheque Dishonored or Draft is not realized :-
   A. Consumer shall pay the bill within 7 days in cash on receipt of information from Division.
   B. Consumer shall pay the late Payment Surcharge as well as charge on account of dishonored cheque/non realized draft.
   C. On two instance of dishonored Cheque, Payment shall be accepted in cash/draft till the end of FY.

HISTORY DMD/READING (01-06)

Demand	Kvah Reading
134.52	6862.8
3.36	
5.16	1659
141.84	7085.1
134.76	5113.8
127.44	6258

HISTORY DMD/READING (07-12)

Demand	Kvah Reading

PRINT

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मूल प्रति
उत्तर प्रदेश राज्य विद्युत परिषद
रसीद सं० 06
3 लेजर फोलियो / बुक में
(शब्दों में) रुपया

U.P.S.T.No.RG. 0047826 CASH MEMO Ph. 23047
C S.T.No.RG. 5012211

M. S. Trader

Authorised dealer :- Fenner, Alaska V Belt, Everset Tools, Ashoka Hand Pump Spare & Tools Unique Brand Coupinig, SKF / F A G Bearig

No. 990 Date 20/5/1992

M/s. ... [illegible]

S.N.	DESCRIPTION	QTY.	Rate	Amount Rs.	P.
(1)	[illegible]	1 set	174000	174000	
			Total-	174000	=

FOR M.S. TRADER

[illegible]

(8) 26/5

M. S. Trader
67, Ashok Nagar
Ghaziabad (U.P.)

T.T. No. AD 0302285 Dated 16-9-97
S. T. No. AD 5158333 Dated 24-1-98

PHONE : 440124

[redacted]/Proforma Invoice

E. N. 618

Date 05/05/2000

E. S. N.

Model 6R1080TA

C. N. Date 125 kVA

C. N.

Kirloskar Service Centre

BJV Engineering Works

Gensets * Motors * Pump Sets * Industrial Panels

Office - 37/4, Stanly Road, Unchavagarhi, Allahabad

M/S Radha Swami Sewa Samiti
Bari Dala Sonbhradra

S. No.	Part No.	Description	Qty.	Unit Price	Amount
1)	03.01.90.10.00	A V M Pad	06	600.00	3600
2)		Belt	02	275	550.
3)		Mobile oil / MICO Arad	20 ltr	90.00 B/ltr	1800.
4)		Diesel Filter set	01	195.00	195
5)		Filter Air	01	1400.00	1400.
6)		Lub oil Filter	02 Nos	210.00	420.
7)	06.805.21	Brush Carbon	08	202.00	1616.
(8)	Self Starter Repairing with material				1400.
(9)	Repairing and Rewinding change for stop solonoid switch				600.
(10)	Labour, Testing and Serving change for 125 KVA D.G Set				2000.
					13581

Terms and Condition

(1) Price - The above Prices are Ex Godown/for ..... X .....

(2) Delivery - shall be effected with in ..... X ..... weeks/Ready stock Subject to Prior sale and force majure conditions

(3) Payment ..... 100% Advance .....

(4) Validity ..... X .....

Yours Faithfully

B.J.V. Engineering Works

CHOPRA BROTHERS

ELECTRICAL ENGINEERS & MACHINERY MERCHANTS

AUTHORISED DISTRIBUTORS FOR

KIRLOSKAR Electric Motors, Pumpsets, Safe, Oil Engines,

M.E.I. Alternator, CLLK Switchgears and Standard Switchboards, Transformers

Alternators, Generating Sets, BEACON Monoblocks etc.

2663, (N.) MARKET, BHAGWANJI BHARCHANAND MARG, (G.B. ROAD), DELHI-6

Phone { 2776416 / 2768421 / 2736548 / Res. 6103083 }

Fax : 011-2761922

Invoice No. 33060

Dated 15/03/2000

M/s Radha Krishna Seva Samiti

Near Tulsi Sabhagar (U.P.)

Your Order No. _____ Dated _____ Challan or G/R No. _____ Dated _____

From _____ To _____ Nature of Transport _____

Freight _____ Weight _____ Documents through _____

QTY.	PARTICULARS	RATE	AMOUNT Rs.	P.
1	One Set Kirloskar Make Genset 12.5 KVA	Good	195000-	
			195000	

E & O.E

Goods once sold will not be taken back on any account. In case of Future reassessment of sales tax on this transaction by the authorities, the tax levied will be claimed from you. Our responsibility ceases when the goods are delivered to the party or the carriers. Disputes, if any, subject to Delhi jurisdiction only. Interest @ 24% per annum will be charged on bill if not paid within 7 days.

For CHOPRA BROTHERS

T. No. LC/25/012263/12/75

Phone : Off : 7776466
3559471
52 32 45
Res. : 5[illegible]5083
Fax : 91-011-7778408

CHOPRA BROTHERS

ELECTRICAL ENGINEERS & MACHINERY MERCHANTS
AUTHORISED DISTRIBUTORS FOR :
KIRLOSKAR Electric Motors, Pumping Sets, Oil Engines,
M.E.I. Starters, LT/LK Switchgears and Standard Switchgears, Transformers
Alternators, Generating Sets, BEACON Monoblocks etc.
2863, RAJ MARKET, SHAHGANJ SHARDHANAND MARG, (G.B. ROAD), DELHI-6

Dated 18/03/1999

INVOICE N35181

M/s. C.S. Infraconstruction Ltd.
Vishal Khand, Gomti Nagar Lucknow

Your Order No _____ Dated _____ Challan or G/R No _____ Dated _____
From _____ To _____ Nature of Transport _____
Freight _____ Weight _____ Documents through _____

QTY.	PARTICULARS	RATE	AMOUNT Rs. P.
1"	1 set Assembled Jacket 140 FUA	205000/-	205000-
			205000
	E & O.E		

Goods once sold will not be taken back on any account. In case of Future assessment of sales tax on this transaction by the authorities, the tax levied will be recovered from you. Our responsibility ceases when the goods are delivered to the party or the carriers. Disputes, after if any, subject to Delhi Jurisdiction. Interest @ 24% per annum will be charged on bill if not paid on presentation.

For CHOPRA BROTHERS

Yogi Rite



उत्तर प्रदेश UTTAR PRADESH

04AE 615241

शपथ पत्र

समक्ष :

क्षेत्रीय अधिकारी

उ0प्र0 प्रदूषण नियंत्रण बोर्ड,

सोनभद्र।

मैं शपथकर्ता श्रीमती बेबी गुप्ता पत्नी श्री कृष्णानन्द गुप्ता उम्र 38 वर्ष, निवासी बिल्ली, ओबरा, जनपद–सोनभद्र की रहने वाली हूँ। मैं मेसर्स विष्णु स्टोन वर्क्स, बिल्ली, रासपहाड़ी, ओबरा, जनपद–सोनभद्र नामक स्टोन क्रशर की पार्टनर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करती हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स मेसर्स विष्णु स्टोन वर्क्स, बिल्ली, रासपहाड़ी, ओबरा, जनपद–सोनभद्र के आ0नं0–5258क पर स्थापित है। उद्योग स्थल के सम्बन्ध में खतौनी एवं लीज एग्रीमेन्ट की छायाप्रति अवलोकनार्थ संलग्न है। स्टोन क्रशर वर्ष 1999 से स्थापित है।
2. यह कि मेरे सुपुत्र का का स्वास्थ्य अत्यधिक खराब होने के कारण बच्चे के ईलाज हेतु विगत कई महीनों से देहरादुन में रह रही थी। राज्य बोर्ड द्वारा स्टोन क्रशरों के स्थापना तिथि के सम्बन्ध में प्रकाशित विज्ञापन का संज्ञान नहीं हो पाया, जिसके कारण साक्ष्य प्रस्तुत नहीं किया जा सका था।
3. यह कि उक्त प्रकरण का संज्ञान होने पर तत्काल मेरे द्वारा स्टोन क्रशर के दिनांक–05.08.2000 से पूर्व स्थापित होने का साक्ष्य क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र में दिनांक–21.10.2019 को जमा किया गया।
4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। अतएव मेरे उक्त उद्योग को दिनांक–05.08.2000 से पूर्व स्थापित स्टोन क्रशरों की वैध सूची में सम्मिलित किया जाये। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 04 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।



शपथकर्ता

बेबी गुप्ता

(श्रीमती बेबी गुप्ता)

पार्टनर

मेसर्स विष्णु स्टोन वर्क्स

ग्राम–बिल्ली, रासपहाड़ी, ओबरा, सोनभद्र।



उत्तर प्रदेश UTTAR PRADESH

शपथ पत्र

04AE 615242

समक्ष :

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

सोनभद्र।

मैं शपथकर्ता कृष्णानन्द गुप्ता पुत्र स्व0 भगवान प्रसाद गुप्ता उम्र 41 वर्ष, निवासी बिल्ली, ओबरा, जनपद–सोनभद्र का रहने वाला हूँ। मैं मेसर्स सारादह स्टोन वर्क्स (यूनिट–2), ग्राम–रासपहाड़ी, बिल्ली, ओबरा, जनपद–सोनभद्र नामक स्टोन क्रशर का प्रोपराइटर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स सारादह स्टोन वर्क्स, ग्राम ग्राम–रासपहाड़ी, बिल्ली, ओबरा, जनपद–सोनभद्र के आ0नं0–5257 पर स्थापित है। उद्योग स्थल के सम्बन्ध में खतौनी अवलोकनार्थ संलग्न है। स्टोन क्रशर वर्ष 1998 से स्थापित है।
2. यह कि मेरे पिता जी का स्वास्थ्य अत्यधिक खराब होने के कराण उनके ईलाज हेतु विगत कई महीनों से दिल्ली में रह रहा था तथा दिनांक–17.06.2019 को पिता जी के ईलाज के दौरान ही उनकी मृत्यु हो गयी। राज्य बोर्ड द्वारा स्टोन क्रशरों के स्थापना तिथि के सम्बन्ध में प्रकाशित विज्ञापन का संज्ञान नहीं होने के कारण साक्ष्य प्रस्तुत नहीं किया जा सका था।
3. यह कि उक्त प्रकरण का संज्ञान होने पर तत्काल मेरे द्वारा स्टोन क्रशर के दिनांक–05.08.2000 से पूर्व स्थापित होने का साक्ष्य क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र में दिनांक–19.10.2019 को जमा किया गया।
4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। अतएव मेरे उक्त उद्योग को दिनांक–05.08.2000 से पूर्व स्थापित स्टोन क्रशरों की वैध सूची में सम्मिलित किया जाये। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दु सं0 01 से 04 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

शपथकर्ता

(कृष्णानन्द गुप्ता)
प्रोपराईटर
मेसर्स सारादह स्टोन वर्क्स (यूनिट–2)
ग्राम–रासपहाड़ी, बिल्ली, ओबरा, सोनभद्र।

NOTARY Vaibhav Naresh Gupta Distt.-Varanasi Regd. No. 9486 GOVT. OF INDIA 12/12/19



उत्तर प्रदेश UTTAR PRADESH

शपथ पत्र

04AE 615243

समक्ष :

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

सोनभद्र।

मैं शपथकर्ता कृष्णानन्द गुप्ता पुत्र स्व0 भगवान प्रसाद गुप्ता उम्र 41 वर्ष, निवासी बिल्ली, ओबरा, जनपद–सोनभद्र का रहने वाला हूँ। मैं मेसर्स सारादह स्टोन वर्क्स (यूनिट–1), ग्राम–रासपहाड़ी, बिल्ली, ओबरा, जनपद–सोनभद्र नामक स्टोन क्रशर का प्रोपराइटर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स सारादह स्टोन वर्क्स, ग्राम ग्राम–रासपहाड़ी, बिल्ली, ओबरा, जनपद–सोनभद्र के आ0नं0–5257 पर स्थापित है। उद्योग स्थल के सम्बन्ध में खतौनी अवलोकनार्थ संलग्न है। स्टोन क्रशर वर्ष 1998 से स्थापित है।
2. यह कि मेरे पिता जी का स्वास्थ्य अत्यधिक खराब होने के कराण उनके ईलाज हेतु विगत कई महीनों से दिल्ली में रह रहा था तथा दिनांक–17.06.2019 को पिता जी के ईलाज के दौरान ही उनकी मृत्यु हो गयी। राज्य बोर्ड द्वारा स्टोन क्रशरों के स्थापना तिथि के सम्बन्ध में प्रकाशित विज्ञापन का संज्ञान नहीं होने के कारण साक्ष्य प्रस्तुत नहीं किया जा सका था।
3. यह कि उक्त प्रकरण का संज्ञान होने पर तत्काल मेरे द्वारा स्टोन क्रशर के दिनांक–05.08.2000 से पूर्व स्थापित होने का साक्ष्य क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र में दिनांक–19.10.2019 को जमा किया गया।
4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। अतएव मेरे उक्त उद्योग को दिनांक–05.08.2000 से पूर्व स्थापित स्टोन क्रशरों की वैध सूची में सम्मिलित किया जाये। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 04 तक में दी गयी जानकारीं पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

शपथकर्ता

(कृष्णानन्द गुप्ता)
प्रोपराईटर
मेसर्स सारादह स्टोन वर्क्स (यूनिट–1)
ग्राम–रासपहाड़ी, बिल्ली, ओबरा, सोनभद्र।

14-02-2020

उ0प्र0 प्रदूषण नियंत्रण बोर्ड
डायरी नं0- 6759 67/2020
प्राप्ति का दिनांक 20/02/2020
हस्ताक्षर

सेवा में,

क्षेत्रीय कार्यालय,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
जनपद–सोनभद्र।
पता–रावर्ट्सगंज, सोनभद्र।

विषय– उक्त अभिलेख को बिलम्ब से देने का कारण के संदर्भ में।

महोदय,

निवेदन है कि प्रार्थी सुरेन्द्र नाथ मिश्रा जो फर्म मे0 सुरेन्द्र नाथ मिश्रा (स्टोन क्रसर) के मालिक हैं। उनका स्वास्थ्य खराब होने के कारण उनकी मृत्यु दिनांक 19.04.2017 को हो गयी थी। उनके दोनो बच्चे नाबालिग हैं। मैं श्याम सुन्दर मिश्र पुत्र स्व0 पतंगी राम मिश्रा उनका बड़ा भाई हूँ। मेरा भी स्वास्थ्य खराब होने के कारण समय पर अभिलेख कार्यालय में जमा नहीं कर पाया जो कि देर में जमा किया गया। मैं भी दिल्ली अपोलो हास्पिटल मे इलाज करा रहा था और एडमिट था। जिसकी छायाप्रति साथ में संलग्न है।

अभिलेख में आराजी नम्बर 4476 ख है जिसकी छायाप्रति पहले ही जमा कर दी गयी है फिर भी खतौनी की छायाप्रति साथ में संलग्न है।

अतः आपसे निवेदन है कि मैंने कोई भी बात छिपाई नहीं है जिसका प्रमाण साथ में संलग्न है। इसलिए प्रदूषण का अनापत्ति प्रमाण पत्र को स्वीकृति देने की कृपा करें।

दिनांक– 14/02/2020

फर्म

मे0 सुरेन्द्र नाथ मिश्रा
बिल्ली मारकुण्डी, सोनभद्र

वास्ते– श्यामसुन्दर मिश्रा

10/02/2020



Ticket Rs 10.00

उत्तर प्रदेश UTTAR PRADESH

40AD 276905

Mohd Naim Siddique
Notary
Robertsganj-Sonebhadra

समक्ष :

शपथ पत्र

श्रीमान् क्षेत्रीय प्रदुषण नियंत्रण बोर्ड
जनपद–सोनभद्र।

शपथ पत्र द्वारा–श्याम सुन्दर मिश्रा पुत्र स्व0 पतंगी राम मिश्रा, निवासी मेन मार्केट, ओबरा, परगना–अगोरी, तहसील–रावर्ट्सगंज, जनपद–सोनभद्र।

शपथग्राही शपथ पूर्वक निम्नलिखित बयान करता है–

दफा 1:– यह कि शपथग्राही उपरोक्त नाम व पते का निवासी है।

दफा 2:– यह कि मे0 सुरेन्द्रनाथ मिश्रा प्रो0–सिद्धार्थ मिश्रा निवासी बिल्ली मारकुण्डी, परगना–अगोरी, तहसील–रावर्ट्सगंज, जनपद–सोनभद्र का प्रोपराइटर सिद्धार्थ मिश्रा बजरिए संरक्षक हम शपथग्राही हूँ।

दफा 3:– यह कि मेरे द्वारा स्थापित उद्योग मे0 सुरेन्द्रनाथ मिश्रा निवासी बिल्ली मारकुण्डी, परगना–अगोरी, तहसील–रावर्ट्सगंज, जनपद–सोनभद्र के आराजी सं0–4476ख पर स्थापित है तथा स्टोन कशर के आराजी सं0–4476ख से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है मेरा कशर स्टोन कशर वर्क सन् 1999–2000 से संचालित है।

दफा 4: यह कि हम शपथग्राही के भाई स्व0 सुरेन्द्रनाथ मिश्रा पुत्र स्व0 पतंगी राम मिश्रा जो हम शपथग्राही के भाई रहे तथा उनकी मृत्यु दिनांक–19.04.2017 को हो गयी तथा उनके लड़के सिद्धार्थ मिश्रा नाबालिग रहे जिसकी वजह से सम्पूर्ण अभिलेख की जानकारी लड़को को नहीं हो



श्याम सुन्दर मिश्रा

पायी तथा हम शपथग्राही की दिनांक–14.01.2019 को इन्द्रप्रस्त मेडिकल अपोलो हास्पिटल, नई दिल्ली में हम शपथग्राही का इलाज चल रहा था तथा अभी भी हम शपथग्राही का इलाज चल रहा है। जिसकी वजह से हम शपथग्राही उक्त तिथि तक आपके कार्यालय में उपलब्ध साक्ष्य/अभिलेख समय से आपके कार्यालय में प्रस्तुत नहीं कर सका। स्वास्थ्य ठीक होने के बाद हम शपथग्राही को प्रकरण का संज्ञान होने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया है। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रति अवलोकनार्थ प्रेषित।

दफा 5:– यह कि हम शपथग्राही का उद्योग अपर मुख्य अधिकारी जिला पंचायत सोनभद्र द्वारा वर्ष 1999–2000 तक 2018–19 तक कर व लाइसेन्स शुल्क जमा किया गया है, जिसका प्रमाण पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

दफा 6:– यह कि मेरा उद्योग द्वारा समस्त पर्यावरण मानको का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमत प्राप्त होने के उपरान्त ही किया जायेगा।

दफा 7:– यह कि शपथग्राही शपथ पूर्वक बयान करता है कि शपथ पत्र की दफात् 1 ता 6 में लिखी गयी समस्त बातें सत्य व सही है, कोई बात झूठ व छिपायी नहीं गयी है, ईश्वर मेरी मदद करें।

दिनांकः– 14/1/2020

ह0 शपथग्राही

श्यामसुन्दर मिश्रा

श्यामसुन्दर मिश्रा
मे0 सुरेन्द्रनाथ मिश्रा
प्रो0–सिद्धार्थ मिश्रा
निवासी बिल्ली मारकुण्डी,
परगना–अगोरी,
तहसील–रावर्ट्सगंज,
जनपद–सोनभद्र।

NOTARY
Mchd. Naim Siddiqui
Tehsil Robertsganj
Distt. Sonebhadra
Reg. No.-
29/13/2000
Valid up to-
21 OCT 2023
OF U.P. (INDIA)



उत्तर प्रदेश UTTAR PRADESH

FA 948995

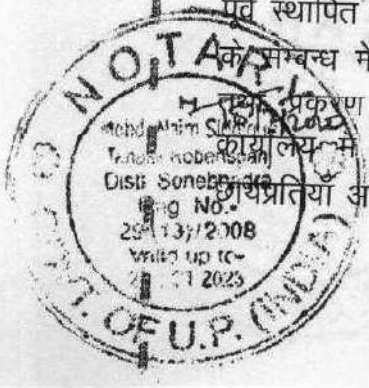
Ticket Rs 10 00
Mohd Naim Siddique
Notary
Robertsganj-Sonebhadra

शपथ पत्र
समक्ष :
क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र ।

मैं दलबीर सिंह पुत्र स्व० जरनैल सिंह, उम्र 42 वर्ष, निवासी बिल्ली, ओबरा, सोनभद्र (उ०प्र०) का मूल निवासी हूँ। मैं मेसर्स सिंह स्टोन क्रसिंग कं० बिल्ली मारकुण्डी, ओबरा, सोनभद्र तहसील–राबर्ट्सगंज, जनपद–सोनभद्र नामक स्टोन क्रशर का पार्टनर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स सिंह स्टोन क्रसिंग कं०, बिल्ली मारकुण्डी, ओबरा, सोनभद्र तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी नं०–4890क पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या 4890क से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999–2000 से संचालित है।

2. यह कि मेरा माह–फरवरी, 2019 में दयानंद मेडिकल कॉले एवं अस्पताल, लुधियाना, पंजाब में इलाज करानें तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक– 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हॉस्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने पर प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।



शेष पेज 2/–पर

Dalbir Singh
दे सिंह DAW

3. यह कि मेरे उद्योग को अपर मुख्य अधिकारी, जिला पंचायत, सोनभद्र द्वारा वर्ष 1999–2000 से वर्ष 2018–19 तक कर व लाईसेन्स शुल्क जमा किया गया है, जिसका प्रमाण–पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

5. यह कि आपके पत्र सं0–जी0 113964/ओवर साईट/2020 दिनांक–10.02.2020 के सन्दर्भ में वाँछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवाश में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

शपथकर्ता

(दलबीर सिंह)
पार्टनर
मेसर्स सिंह स्टोन कसिंग कं0
बिल्ली मारकुण्डी, ओबरा,
तहसील–राबर्ट्सगंज,
जनपद–सोनभद्र



उत्तर प्रदेश UTTAR PRADESH

21AE 543566

Ticket Rs. 10.00
P. Jeet Singh
Notary Sonebhadra

शपथ पत्र

समक्ष,

श्रीमान् क्षेत्रिय अधिकारी
उ0प्र0प्रदूषण नियंत्रण बोर्ड सोनभद्र।

शपथ पत्र द्वारा– श्री कुन्दन सिंह पुत्र श्री जय देव सिंह निवासी भीलवाड़ा, राजस्थान फर्म स्वामी मे0 प्रिया विकाश स्टोन प्रोडक्ट (पूर्व नाम–प्रिया विकास समीति) लगड़ा मोड डाला, जनपद–सोनभद्र उ0प्र0।

शपथग्राही शपथ पूर्वक निम्नलिखित बयान करता है–

दफा 1– यह कि शपथग्राही उपरोक्त नाम व पते का निवासी है तथा उपरोक्त फर्म का स्वामी है।

दफा 2– यह कि शपथग्राही का स्वास्थ्य ठीक न होने के कारण दिनांक 05.08.2000 से पूर्व स्थापित होने का साक्ष्य आपके कार्यालय में प्रस्तुत नहीं कर सका था क्योंकि शपथग्राही का स्वास्थ्य ठीक न होने के कारण स्थापना वर्ष के सम्बन्ध में उपरोक्त फर्म का साक्ष्य जो कि पेपर के माध्यम से सूचना दी गयी थी उसका संज्ञान न होने के कारण साक्ष्य आपके समक्ष प्रस्तुत नहीं किया जा सका।

दफा 3– यह कि शपथग्राही का स्वास्थ्य ठीक होते ही स्थापित वर्ष के सम्बन्ध में अपने समस्त साक्ष्यों को जो कि इस बात का प्रमाण है कि उपरोक्त फर्म दिनांक 05.08.2000 से पूर्व की स्थापित एवं संचालित है। इस सम्बन्ध में समस्त साक्ष्य शपथग्राही ने आपके कार्यालय में अवलोकनार्थ प्रस्तुत है।

दफा 4– यह कि शपथग्राही उद्योग द्वारा समस्त पर्यावरण के मानकों का अनुपालन करते हुए प्लांट को संचालित करता है एवं पूर्व में वायु एवं जल सहमति आपके कार्यालय से प्राप्त है।

दफा 5– यह कि शपथग्राही का संदर्भ वांछित सूचना उपरोक्तानुसार प्रस्तुत है।

दफा 6– यह कि शपथग्राही शपथ पूर्वक बयान करता है कि शपथ पत्र की दफा 1 ता 5 में लिखी गयी समस्त बातें सत्य व सही है कोई बात झूठी या छिपायी नहीं गयी है। परमेश्वर मेरी मदद करे।

दिनांक–

ह0 शपथग्राही

18/02/2020

उ0प्र0 प्रदूषण नियंत्रण बोर्ड-सोनभद्र
डायरी नं0 G5574/20
प्राप्ति का दिनांक 20/02/2020
हस्ताक्षर

सेवा में,

श्रीमान् क्षेत्रीय अधिकारी महोदय
उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड
जनपद-सोनभद्र।

विषयः- माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा गठित ओवर साईट कमेटी के निर्देशों के अनुपालन में वाँछित सूचना उपलब्ध कराने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने संख्या जी 113968/ओवर साईट/2020 दिनांक-10-02-22020 का सन्दर्भ ग्रहण करने की कृपा करें, जिसके माध्यम से विलम्ब से अभिलेख प्रस्तुत किये जाने का कारण स्पष्ट करते हुए उद्योग स्थल के आराजी संख्या से सम्बन्धित अभिलेख प्रस्तुत करने हेतु निर्देशित किया गया है। उक्त के सम्बन्ध में आप द्वारा वाँछित सूचना संलग्न नोटरी सत्यापित शपथ-पत्र दिनांक-18-02-2020 को मूल रूप में संलग्न करते हुए निम्नवत् दिया जा रहा है :-

1. मेरा उद्योग मेसर्स माँ गायत्री स्टोन वर्क्स प्रा०लि०(युनिट-२), बिल्ली मारकुण्डी, ओबरा, तहसील-राबर्ट्सगंज, जनपद-सोनभद्र के आराजी नं०-5029, 5030ख पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या-5029,5030 ख से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1998-1999 से संचालित है।

2. मेरा माह-फरवरी, 2019 में प्रभु ईश्वर चिकित्सालय, वाराणसी में इलाज करवाने तथा मेरा स्वास्थ्य ठीक न होने के कारण दिनांक-05-08-2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हॉस्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।

OBE/Ano
18/02/2020

3. उद्योग को अपर मुख्य अधिकारी, जिला पंचायत, सोनभद्र लाईसेन्स शुल्क जमा किया गया है, जिसका प्रमाण-पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः आपके अवलोकनार्थ संलग्न है।

4. उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

अतः आपसे अनुरोध है कि मेरे उद्योग मेसर्स माँ गायत्री स्टोन वर्क्स प्रा०लि०(युनिट-२), बिल्ली मारकुण्डी, ओबरा, तहसील-राबर्ट्सगंज, जनपद-सोनभद्र को दिनांक-05-08-2000 से पूर्व स्थापित स्टोन क्रशरों की वैध सूची में सम्मिलित करते हुए आगे संचालन की अनुमति प्रदान करने की कृपा करें।

प्रार्थी
सुनील श्रीवास्तव
(सुनील श्रीवास्तव)
डायरेक्टर
मेसर्स माँ गायत्री स्टोन वर्क्स
प्रा०लि०(युनिट-२),
बिल्ली मारकुण्डी, ओबरा,
तहसील-राबर्ट्सगंज, जनपद-सोनभद्र

संलग्नक :-

1- नोटरी सत्यापित शपथ-पत्र दिनांक-18-02-2020 मूल रूप में।
2- भूमि सम्बन्धी खतौनी/रजिस्ट्री पेपर की छायाप्रतियाँ।
3- स्वास्थ्य खराब होने के सम्बन्ध में अभिलेखों की छायाप्रतियाँ।



उत्तर प्रदेश UTTAR PRADESH

FB 013288

Ticket 10-00
Shanto Deo Pandey
Notary
18.02.2020

शपथ पत्र
समक्ष :
क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र ।

मैं सुनील श्रीवास्तव पुत्र स्व0 राजीव लोचन, उम्र 52 वर्ष, निवासी ए 6/34, सदर महल, मुकीम गंज, जनपद–वाराणसी (उ0प्र0) का मूल निवासी हूँ। मैं मेसर्स माँ गायत्री स्टोन वर्क्स प्रा0लि0(युनिट–2), बिल्ली मारकुण्डी, ओबरा, सोनभद्र तहसील–राबर्ट्सगंज, जनपद–सोनभद्र नामक स्टोन क्रशर का डायरेक्टर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स माँ गायत्री स्टोन वर्क्स प्रा0लि0(युनिट–2), बिल्ली मारकुण्डी, ओबरा, सोनभद्र तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी नं0–5029, 5030 ख पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या 5029, 5030 ख से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1998–1999 से संचालित है।

2. यह कि मेरा माह–फरवरी, 2019 में प्रभु ईश्वर चिकित्सालय, प्रहलादघाट, वाराणसी में इलाज कराने तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक– 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हॉस्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।

शेष पेज 2/–पर

Sunil Srivastava 18/2/20

3. यह कि मेरे उद्योग को अपर मुख्य अधिकारी, जिला पंचायत, सोनभद्र द्वारा वर्ष 1998–1999 से वर्ष 2018–19 तक कर व लाईसेन्स शुल्क जमा किया गया है, जिसका प्रमाण–पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

5. यह कि आपके पत्र सं0–जी0 113968/ओवर साईट/2020 दिनांक–10.02.2020 के सन्दर्भ में वाँछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवाश में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

NOTARY GOVT. OF U.P. IND.

Tripathi
18.02.2020

शपथकर्ता
सुनील श्रीवास्तव

(सुनील श्रीवास्तव)
डायरेक्टर
मेसर्स माँ गायत्री स्टोन वर्क्स
प्रा0लि0(युनिट–2),
बिल्ली मारकुण्डी, ओबरा,
तहसील–राबर्ट्सगंज,
जनपद–सोनभद्र

प्रभु ईश्वर चिकित्सालय

गाजियाबाद, उत्तरप्रदेश मो.+9410884228

समय प्रातः 10 से 12.30 बजे तक
सायं 6 बजे से 8.30 बजे तक
रविवार सदैव बन्द

(ISO)

दिनांक 24-1-2019

बाह्य रोग चिकित्सक एवं सिविल सर्जन

This is certify that Mr Sunil Srivastava
Son of Late Sri Rajeev Lochan Srivastava
R/o A 6/36 Sadar Mohal Mookerjee, Kasganj
was under my treatment since 5-4-2019
to 26-9-2019. He was suffering from
Typhoid fever followed by Jaundice (viral
Hepatitis). In between he was also suffering
from fever. So I advise him to take complete
bed rest. His signature is given below
and attested by me.

Signature Attested

Dr. [illegible] Sharma
Physician & Surgeon

24-9-2019

Dr. [illegible] Sharma
Physician & Surgeon



उत्तर प्रदेश UTTAR PRADESH

शपथ-पत्र

FB 031276

श्रीमान् क्षेत्रीय प्रदूषण अधिकारी महोदय/ प्रदूषण नियंत्रण कार्यालय
जनपद- सोनभद्र (उ0प्र0)

शपथ पत्र द्वारा- पूनम सिंह पत्नी श्री सुनिल कुमार सिंह निवासीनी- बिल्ली ओबरा, जनपद-सोनभद्र (उ0प्र0)
प्रोपराईटर फर्म - मे0 विवेक स्टोन चिप्स कारपोरेशन, बिल्ली ओबरा सोनभद्र

शपथग्राहिणी/ग्र शपथ पूर्वक निम्न स्पष्टीकरण दे रही है :-

आप द्वारा प्रेषित नोटिस सं0- जी।।3967/ओबरासाइट/2020 के प्रत्युत्तर में स्पष्टीकरण-

1- यहकि शपथग्राहिणी उपरोक्त फर्म की स्वामिनी है।एवं उपरोक्त नाम व पते की निवासिनी है।

2- यहकि शपथग्राहिणी बीमार होने के कारण स्थापनावर्ष अभिलेख समय से प्रस्तुत करने में असमर्थ रही ।

3- यहकि शपथग्राहिणी स्वास्थ्य ठीक होने के पश्चात स्थापना वर्ष सम्बन्धित अभिलेख फर्म (मे0 विवेक स्टोन चिप्स कारपोशन, बिल्ली-ओबरा सोनभद्र) श्रीमान् जी के समक्ष प्रस्तुत कर रही है।

यहकि शपथग्राहिणी के निजी जानकारी में दफा-1 से लगायत दफा-3 तक के कथन सत्य एवं सही है। कोई भी बात झूठ व छिपायी नहीं गयी है। परमेश्वर मेरी मदद करें ।

दिनांक :- 02-03-2020

ह0- शपथग्राहिणी

पूनम सिंह



उत्तर प्रदेश UTTAR PRADESH

FB 014118

Ticket Rs. 10/-
(P. N. Soney)
Notary Sonebhadra

शपथ पत्र
समक्ष :
क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र ।

मैं संजय कुमार अग्रवाल पुत्र गिरधारी लाल अग्रवाल, उम्र 48 वर्ष, निवासी 302, ब्लाक बी, त्रिदेवधाम अपार्टमेंट, सामने घाट, लंका, जनपद–वाराणसी (उ0प्र0) का मूल निवासी हूँ। मैं मेसर्स एस0एस0 कंस्ट्रक्शन वर्क्स, बर्दिया, चोपन, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र नामक स्टोन क्रशर का पार्टनर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स एस0एस0 कंस्ट्रक्शन वर्क्स, बर्दिया, चोपन, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी नं0–944 क मि,944 ग मि,938 क मि पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या 944 क मि, 944 ग मि,938 क मि से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999–2000 से संचालित है।

2. यह कि मेरा माह–फरवरी, 2019 में पनसिया अस्पताल, बी–36/44 एफ0के0 कबीर नगर, दुर्गाकुण्ड, वाराणसी में इलाज कराने तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक– 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हॉस्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।

शेष पेज 2/–पर

संजय कुमार अग्रवाल



उत्तर प्रदेश UTTAR PRADESH

FB 032478

2 Tickets Rs. 10/-
(P. N. Sonby)
Notary Sonebhadra

शपथ पत्र
समक्ष :
क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र ।

मैं शपथकर्ता आरती देवी पत्नी नारायन प्रसाद, उम्र 49 वर्ष, निवासी चोपन बाजार, चोपन, जनपद–सोनभद्र (उ0प्र0) की मूल निवासी हूँ। मैं मेसर्स आर0के0 स्टोन वर्क्स क्रसिंग कं0, बर्दिया, चोपन, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र नामक स्टोन क्रशर की प्रोपराईटर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स आर0के0 स्टोन वर्क्स क्रसिंग कं0, बर्दिया, चोपन, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी नं0–956 ड0 पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या 956 ड0 से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999–2000 से संचालित है।

2. यह कि मेरा माह–फरवरी, 2019 में सामुदायिक स्वास्थ्य केन्द्र, चोपन, सोनभद्र में इलाज तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक–05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हॉस्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।

शेष पेज 2/–पर

आरती

3. यह कि मेरे उद्योग को अपर मुख्य अधिकारी, जिला पंचायत, सोनभद्र के पत्र सं0–863/जी0पं0/कर0अनु0/2019–20 दिनांक–21.10.2019 द्वारा वर्ष 1999–2000 से वर्ष 2018–19 तक कर व लाईसेन्स शुल्क जमा किया गया है, जिसका प्रमाण–पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

5. यह कि आपके पत्र सं0–जी0 113969/ओवर साईट/2020 दिनांक–10.02.2020 के सन्दर्भ में वाँछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।



शपथकर्ता

(आरती देवी)
पार्टनर
मेसर्स आर0के0 स्टोन वर्क्स कसिंग कं0,
बर्दिया, चोपन, तहसील–राबर्ट्सगंज,
जनपद–सोनभद्र

(15)

21/10/19



उत्तर प्रदेश UTTAR PRADESH

FA 942392

शपथ–पत्र

शपथकर्ता शपथपूर्वक श्रीमान क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र के सम्मुख निम्नलिखित बयान करता हूँ

शपथकर्ता आरती देवी पत्नी श्री नारायन प्रसाद, चोपन बाजार, चोपन, सोनभद्र

वास्ते–आर0के0 स्टोन वर्क्स क्रसिंग कंपनी(पूर्व नाम मे0 महावीर इण्टरप्राइजेज), ग्राम–बर्दिया, चोपन, सोनभद्र

उ0प्र0 प्रदूषण नियंत्रण बोर्ड-सोन
डायरी नं0.....
प्राप्ति का दिनांक 21/10/19
हस्ताक्षर.....

Tickets Rs. 10/-
(R N. Soney)
Notary Sonebhadra

विषय:–ओवर साइट कमेटी द्वारा दिनांक 03.10.2019 को उक्त संदर्भित सीज/सील स्टोन क्रशर प्लांट को खोलने एवं वैध सूची में सम्मिलित किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। उक्त के संबंध में सादर अवगत कराना है कि प्रार्थिनी आरती देवी पत्नी श्री नारायन प्रसाद निवासी चोपन बाजार, चोपन, सोनभद्र का उक्त क्रशर प्लांट मेसर्स– **आर0के0 स्टोन वर्क्स क्रसिंग कंपनी(पूर्व नाम मे0 महावीर इण्टरप्राइजेज), ग्राम–बर्दिया, चोपन, सोनभद्र** की प्रोपराइटर हूँ।

CB/ASO
21.10.19

उक्त के संदर्भ में निम्नलिखित निवेदन है:–

1. यह कि उक्त फर्म आपके यहां गिट्टी निर्माण एवं बिक्री हेतु पंजीकृत है।
2. यह कि उक्त फर्म मे0 **आर0के0 स्टोन वर्क्स क्रसिंग कंपनी(पूर्व नाम मे0 महावीर इण्टरप्राइजेज), ग्राम–बर्दिया, चोपन, सोनभद्र** के नाम से पंजीकृत है जिसका मुख्यालय चोपन, सोनभद्र है। उक्त फर्म पूर्व में जनरेटर के द्वारा संचालित की जाती थी। क्योंकि व्यवसाय का स्तर बहुत ही छोटा था। इस सम्बन्ध में मे0 सुधीर एण्ड कंपनी, मेन रोड, कजाकपुरा, वाराणसी द्वारा क्रय किये गये जनरेटर का बिल दिनांक 16.03.1999 को एक बिल भी जारी है। जिससे यह प्रमाणित होता है कि उक्त फर्म 05.08.2000 से पूर्व की है।
3. यह कि उक्त फर्म द्वारा अपने स्टोन क्रशर पर प्रदूषण नियंत्रण सम्बन्धित जैसे स्प्रिंकलर सिस्टम, बाउण्ड्रीवॉल, ग्रीनबेल्ट, मेटालिक रोड, कवर्ड प्राइमरी एवं सेकेण्डरी एवं वाटर मीटर लगा हुआ है। उनका पूर्णतः पालन किया जाता है।
4. यह कि उक्त फर्म जिला पंचायत, सोनभद्र द्वारा निर्गत प्रमाण पत्र दिनांक 21.10.2019 के अनुसार 1999 से आज तक समस्त शुल्क जमा किया गया, जिससे यह प्रमाणित होता है कि उक्त प्लांट 05.08.2000 के पूर्व से स्थापित है।
5. उक्त दफा 01 से 05 तक सत्य एवं सही है तथा मेरे द्वारा कोई भी तथ्य छुपाया नहीं गया है ईश्वर मेरी मदद करे।

दिनांक–21.10.2019

ह0 शपथ ग्राही
आरती

21/10/19



उत्तर प्रदेश UTTAR PRADESH

19AE 623735

Tickets Rs. /-
(P. N. Soney)
Notary Sonebhadra

शपथ पत्र

समक्ष

क्षेत्रीय अधिकारी

उ0प्र0 प्रदूषण नियंत्रण बोर्ड

सोनभद्र

मैं शपथकर्ता शिवकुमार सिंह पुत्र प्रेमनारायण सिंह उम्र लगभग 40 वर्ष निवासी बारी डाला सोनभद्र (उ0प्र0) की मूल निवासी हूं। मैं मे0 एस0एस0 रंजन स्टोन बारी डाला तहसील राबर्ट्सगंज, जनपद-सोनभद्र नामक स्टोन क्रशर की स्वामी हूं।

शपथग्राही शपथपूर्वक निम्नलिखित बयान करता हूं-

1. यह कि मेरे द्वारा स्थापित उद्योग **मे0एस0एस0 रंजन स्टोन बारी डाला सोनभद्र** के स्वयं की जमीन पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999-2000 से संचालित है।

2. यह कि मेरा फरवरी 2019 से राबर्ट्सगंज सोनभद्र के इलाज तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नही कर सका था। हास्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रतियां अवलोकनार्थ प्रस्तुत है।

3. यह कि मेरा उद्योग वर्ष 2000 से पूर्व का है। जिसके सम्बन्ध में जनरेटर का बिल पूर्व में जमा किया गया था एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

4. यह कि में उद्योग द्वारा समस्त पर्यावरण मानको का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त होने के उपरान्त ही किया जायेगा।

5. यह कि आपके पत्र सं0- 6311.3.2...20 /ओवर साईट/2020 दिनांक 10.02.2020 के संदर्भ में वांछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दू सं0-1 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करे।

दिनांक- 26/2/2020

शिवकुमार सिंह

ह0 शपथकर्ता



उत्तर प्रदेश UTTAR PRADESH

19AE 623739

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Notary Sonebhadra

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क्षेत्रीय अधिकारी

उ0प्र0 प्रदूषण नियंत्रण बोर्ड

सोनभद्र

मैं शपथकर्ता ओमप्रकाश केशरी उम्र लगभग 55 वर्ष निवासी बारी डाला सोनभद्र (उ0प्र0) की मूल निवासी हूं। मैं मे0 सरोज स्टोन प्रोडक्ट, बारी डाला तहसील राबर्ट्सगंज, जनपद-सोनभद्र नामक स्टोन क्रशर की स्वामी हूं। शपथग्राही शपथपूर्वक निम्नलिखित बयान करता हूं-

1. यह कि मेरे द्वारा स्थापित उद्योग मे0 सरोज स्टोन प्रोडक्ट बारी डाला सोनभद्र के स्वयं की जमीन पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999-2000 से संचालित है।
2. यह कि मेरा फरवरी 2019 से राबर्ट्सगंज सोनभद्र के इलाज तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नही कर सका था। हास्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रतियां अवलोकनार्थ प्रस्तुत है।
3. यह कि मेरा उद्योग वर्ष 2000 से पूर्व का है। जिसके सम्बन्ध में जनरेटर का बिल पूर्व में जमा किया गया था एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।
4. यह कि मैं उद्योग द्वारा समस्त पर्यावरण मानको का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त होने के उपरान्त ही किया जायेगा।
5. यह कि आपके पत्र सं0-G.11.39.7/..... /ओवर साईट/2020 दिनांक 10.02.2020 के संदर्भ में वांछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दू सं0-1 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करे।

दिनांक 26/2/2020

ओमप्रकाश केशरी

ह0 शपथकर्ता



उत्तर प्रदेश UTTAR PRADESH

19AE 623738

7 Tickers Rs. 10/-
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Notary Sonebhadra

शपथ पत्र

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उ0प्र0 प्रदूषण नियंत्रण बोर्ड

सोनभद्र

मैं शपथकर्ता राजेश कुमार पुत्र रमाकान्त उम्र लगभग 35 वर्ष निवासी बारी डाला सोनभद्र (उ0प्र0) की मूल निवासी हूं। मैं मे0 भारद्वाज ग्रामोद्योग विकास समिति, बारी डाला तहसील राबर्ट्सगंज, जनपद-सोनभद्र नामक स्टोन क्रशर की स्वामी हूं।

शपथग्राही शपथपूर्वक निम्नलिखित बयान करता हूं-

1. यह कि मेरे द्वारा स्थापित उद्योग मे0 भारद्वाज ग्रामोद्योग विकास संस्थान बारी डाला सोनभद्र के स्वयं की जमीन पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999-2000 से संचालित है।
2. यह कि मेरा फरवरी 2019 से राबर्ट्सगंज सोनभद्र के इलाज तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नही कर सका था। हास्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रतियां अवलोकनार्थ प्रस्तुत है।
3. यह कि मेरा उद्योग वर्ष 2000 से पूर्व का है। जिसके सम्बन्ध में जनरेटर का बिल पूर्व में जमा किया गया था एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।
4. यह कि में उद्योग द्वारा समस्त पर्यावरण मानको का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त होने के उपरान्त ही किया जायेगा।
5. यह कि आपके पत्र सं0-CTE/397.2..... /ओवर साईट/2020 दिनांक 10.02.2020 के संदर्भ में वांछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दू सं0-1 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करे।

दिनांक- 26/2/2020

राजेश कुमार

ह0 शपथकर्ता



उत्तर प्रदेश UTTAR PRADESH FA 975761

समक्ष–श्रीमान् क्षेत्रीय अधिकारी (उ0प्र0 प्रदूषण नियंत्रण बोर्ड), सोनभद्र
शपथ पत्र द्वारा– उमाकान्त पुत्र श्री ईश्वर प्रसाद निवासी बारीडाला सोनभद्र।
विषय– प्रत्यावेदन प्रस्तुत करने के सम्बन्ध में।

महोदय,

उक्त संदर्भ में निम्नलिखित निवेदन है-

1. यह कि शपथग्राही पता उपरोक्त का निवासी है एवं शपथग्राही मेसर्स भारद्वाज ग्रामोद्योग विकास संस्थान का फर्म स्वामी है जिसके द्वारा गिट्टी निर्माण एवं बिक्री का कार्य होता है।
2. यह कि शपथग्राही की फर्म दिनांक 05.08.2000 से पूर्व की है। इस सम्बन्ध में जनरेटर का बिल जमीन की रजिस्टरी की कापी एवं अन्य कागजात भी प्रस्तुत किये जा रहे है। जिससे यह प्रमाणित होता है कि उक्त फर्म दिनांक 05.08.2000 से पूर्व की है एवं शपथग्राही की फर्म पूर्व में मे0 उमा स्टोन वर्क्स के नाम से पंजीकृत थी। जिसकी प्रतिलिपि आपके समक्ष प्रस्तुत है।
3. यह कि शपथग्राही को पूर्व में किसी प्रत्यावेदन की जानकारी नही थी जो कि आपके समक्ष प्रस्तुत किया जाना था। क्योंकि शपथग्राही के बेटे की बहू की तबीयत अस्वस्थ्य होने के कारण भी अपना प्रत्यावेदन दाखिल नही कर सका। अब अपना प्रत्यावेदन समस्त संलग्नकों के साथ दाखिल कर रहा है।
4. यह कि मेसर्स भारद्वाज ग्रामोद्योग विकास संस्थान बारी डाला की कन्सेंट जल एवं वायु दिनांक 31.12.2022 तक है जो कि दिनांक 27.02.2018 को सहमति आदेश प्राप्त है। जिसकी प्रति संलग्न है।
5. यह कि शपथग्राही प्रदूषण नियंत्रण बोर्ड के समस्त मानको को पूर्ण करते हुये अपने क्रशर यूनिट को संचालित करता है। शपथग्राही फर्म ने विंडब्रेकिंग वाल, स्प्रिंगल सिस्टम, ग्रीन बेल्ट, प्राइमरी एवं सेकेंड़री झरना टीनशेड से कवर्ड है एवं समय-समय पर जारी दिशा निर्देशों का पालन किया जाता है।
6. यह कि शपथग्राही के प्रत्यावेदन स्वीकार कर उचित एवं आवश्यक कार्यवाही करने की कृपा करे। जिससे शपथग्राही फर्म अपने व्यवसाय को सुचारू रूप से संचालित कर सके।

Tickets Rs. [illegible]
(P. N. Soney)
Notary Sonebhadra



दिनांक- 5/2/2019

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उत्तर प्रदेश UTTAR PRADESH 19AE 623737

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सोनभद्र

मैं शपथकर्ता उपेन्द्र कुमार राय पुत्र मंगला प्रसाद राय उम्र लगभग 43 वर्ष निवासी बारी डाला सोनभद्र (उ0प्र0) की मूल निवासी हूं। मैं मे0 सत्यम स्टोन ग्रामोद्योग सेवा समिति बारी डाला तहसील राबर्ट्सगंज, जनपद-सोनभद्र नामक स्टोन क्रशर की स्वामी हूं।

शपथग्राही शपथपूर्वक निम्नलिखित बयान करता हूं-

1. यह कि मेरे द्वारा स्थापित उद्योग मे0 सत्यम स्टोन ग्रामोद्योग सेवा समिति बारी डाला सोनभद्र के स्वयं की जमीन पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999-2000 से संचालित है।
2. यह कि मेरा फरवरी 2019 से राबर्ट्सगंज सोनभद्र के इलाज तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नही कर सका था। हास्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रतियां अवलोकनार्थ प्रस्तुत है।
3. यह कि मेरा उद्योग वर्ष 2000 से पूर्व का है। जिसके सम्बन्ध में जनरेटर का बिल पूर्व में जमा किया गया था एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।
4. यह कि में उद्योग द्वारा समस्त पर्यावरण मानको का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त होने के उपरान्त ही किया जायेगा।
5. यह कि आपके पत्र सं0-....6111/32.7.4. /ओवर साईट/2020 दिनांक 10.02.2020 के संदर्भ में वांछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दू सं0-1 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करे।

उपेन्द्र कुमार राय

ह0 शपथकर्ता

दिनांक- 24/2/2020



उत्तर प्रदेश UTTAR PRADESH FA 920023

समक्ष-श्रीमान् क्षेत्रीय अधिकारी (उ0प्र0 प्रदूषण नियंत्रण बोर्ड), सोनभद्र
शपथ पत्र द्वारा- श्री उपेन्द्र कुमार राय पुत्र श्री मंगलाप्रसाद राय निवासी बारीडाला सोनभद्र।
विषय- प्रत्यावेदन प्रस्तुत करने के सम्बन्ध में।

महोदय,

उक्त संदर्भ में निम्नलिखित निवेदन है-

1. यह कि शपथग्राही पता उपरोक्त का निवासी है एवं शपथग्राही मेसर्स सत्यम स्टोन ग्रामोद्योग सेवा समिति का फर्म स्वामी है जिसके द्वारा गिट्टी निर्माण एवं बिक्री का कार्य होता है।
2. यह कि शपथग्राही की फर्म दिनांक 05.08.2000 से पूर्व की है। इस सम्बन्ध में बिजली का बिल जमीन की रजिस्टरी की कापी एवं अन्य कागजात भी प्रस्तुत किये जा रहे है। जिससे यह प्रमाणित होता है कि उक्त फर्म दिनांक 05.08.2000 से पूर्व की है।
3. यह कि शपथग्राही को पूर्व में किसी प्रत्यावेदन की जानकारी नही थी जो कि आपके समक्ष प्रस्तुत किया जाना था। क्योंकि शपथग्राही के पत्नी की तबीयत अस्वस्थ्य होने के कारण भी अपना प्रत्यावेदन दाखिल नही कर सका। अब अपना प्रत्यावेदन समस्त संलग्नकों के साथ दाखिल कर रहा है।
4. यह कि मे0 सत्यम स्टोन ग्रामोद्योग सेवा समिति बारी डाला की कन्सेंट जल एवं वायु दिनांक 31.12.2022 तक है जो कि दिनांक 17.02.2018 को सहमति आदेश प्राप्त है। जिसकी प्रति संलग्न है।

यह कि शपथग्राही प्रदूषण नियंत्रण बोर्ड के समस्त मानको को पूर्ण करते हुये अपने क्रशर यूनिट को संचालित करता है। शपथग्राही फर्म ने बिंडब्रेकिंग वाल, स्प्रिंगल सिस्टम, ग्रीन बेल्ट, प्राइमरी एवं सेकेंडरी झरना टीनशेड से कवर्ड है एवं समय-समय पर जारी दिशा निर्देशों का पालन किया जाता है।

6. यह कि शपथग्राही के प्रत्यावेदन स्वीकार कर उचित एवं आवश्यक कार्यवाही करने की कृपा करे। जिससे शपथग्राही फर्म अपने व्यवसाय को सुचारू रूप से संचालित कर सके।

दिनांक- 21/02/19

हo शपथग्राही
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सोनभद्र

मैं शपथकर्ता विमल कुमार सिंह पुत्र स्व0 रमाशंकर सिंह उम्र लगभग 51 वर्ष निवासी पटेल नगर डाला सोनभद्र (उ0प्र0) की मूल निवासी हूं। मैं मे0 ओम स्टोन क्रेसिंग कम्पनी यूनिट-2 पटेनगर डाला तहसील राबर्ट्सगंज, जनपद-सोनभद्र नामक स्टोन क्रशर की स्वामी हूं।

शपथग्राही शपथपूर्वक निम्नलिखित बयान करता हूं-

1. यह कि मेरे द्वारा स्थापित उद्योग मे0 ओम स्टोन क्रेसिंग कम्पनी यूनिट-2 पटेनगर डाला सोनभद्र के स्वयं की जमीन पर स्थापित है। स्टोन कशर स्थल के आराजी संख्या से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999-2000 से संचालित है।
2. यह कि मेरा फरवरी 2019 से राबर्ट्सगंज सोनभद्र के इलाज तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नही कर सका था। हास्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रतियां अवलोकनार्थ प्रस्तुत है।
3. यह कि मेरा उद्योग वर्ष 2000 से पूर्व का है। जिसके सम्बन्ध में बिजली का बिल पूर्व में जमा किया गया था एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।
4. यह कि में उद्योग द्वारा समस्त पर्यावरण मानको का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त होने के उपरान्त ही किया जायेगा।
5. यह कि आपके पत्र सं0-.6.11.3.9.7.5... /ओवर साईट/2020 दिनांक 10.02.2020 के संदर्भ में वांछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दू सं0-1 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करे।

विमल कुमार सिंह
ह0 शपथकर्ता

दिनांक- 26/2/2020



उत्तर प्रदेश UTTAR PRADESH 74AD 959877

सेवा में श्रीमान् क्षेत्रीय अधिकारी (उ0प्र0 प्रदूषण नियंत्रण बोर्ड), सोनभद्र

शपथ पत्र द्वारा- विमल कुमार सिंह पुत्र श्री स्व0 रमाशंकर सिंह निवासी पटेलनगर डाला सोनभद्र।

विषय- प्रत्यावेदन प्रस्तुत करने के सम्बन्ध में।

महोदय,

उक्त संदर्भ में निम्नलिखित निवेदन है-

1. यह कि शपथग्राही पता उपरोक्त का निवासी है एवं शपथग्राही मेसर्स ओम स्टोन क्रशिंग कम्पनी डाला सोनभद्र का फर्म स्वामी है जिसके द्वारा गिट्टी निर्माण एवं बिक्री का कार्य होता है।
2. यह कि शपथग्राही की फर्म दिनांक 05.08.2000 से पूर्व की है। इस सम्बन्ध में जनरेटर का बिल जमीन की रजिस्टरी की कापी एवं अन्य कागजात भी प्रस्तुत किये जा रहे है। जिससे यह प्रमाणित होता है कि उक्त फर्म दिनांक 05.08.2000 से पूर्व की है एवं शपथग्राही की फर्म पूर्व से संचालित है एवं खतौनी से भी प्रमाणित होता है कि उक्त फर्म दिनांक 05.08.2000 से पूर्व की है।
3. यह कि शपथग्राही को पूर्व में किसी प्रत्यावेदन की जानकारी नही थी जो कि आपके समक्ष प्रस्तुत किया जाना था। क्योंकि शपथग्राही के माता जी की तबीयत अस्वस्थ्य होने के कारण भी अपना प्रत्यावेदन दाखिल नही कर सका। अब अपना प्रत्यावेदन समस्त संलग्नकों के साथ दाखिल कर रहा
4. यह कि मेसर्स ओम स्टोन क्रशिंग कम्पनी डाला सोनभद्र की कन्सेंट जल एवं वायु दिनांक 04.01.2011 को जारी की गयी थी जिसकी सहमति प्रति आपके समक्ष प्रस्तुत है एवं मेरा उद्योग वैध उद्योगो की सूची में सम्मिलित था।
5. यह कि शपथग्राही प्रदूषण नियंत्रण बोर्ड के समस्त मानको को पूर्ण करते हुये अपने क्रशर यूनिट को संचालित करता है। शपथग्राही फर्म ने बिंडब्रेकिंग वाल, स्प्रिंगल सिस्टम, ग्रीन बेल्ट, प्राइमरी एवं सेकेंडरी झरना टीनशेड से कवर्ड है एवं समय-समय पर जारी दिशा निर्देशों का पालन किया जाता है।
6. यह कि शपथग्राही के प्रत्यावेदन स्वीकार कर उचित एवं आवश्यक कार्यवाही करने की कृपा करे। जिससे शपथग्राही फर्म अपने व्यवसाय को सुचारू रूप से संचालित कर सके।

दिनांक- 4/01/2019

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सोनभद्र।

मैं रजिया बेगम पत्नी निजाम खाँ, उम्र– 52 वर्ष, बिल्ली, ओबरा, जनपद– सोनभद्र (उ0प्र0) की मूल निवासिनी हूं। मैं मे0 जय श्रीकृष्णा स्टोन, बिल्ली मारकुण्डी, ओबरा, सोनभद्र, तहसील– राबर्ट्सगंज, जिला– सोनभद्र नामक स्टोन क्रशर की पार्टनर हूं।

मैं शपथपूर्वक निम्नलिखित बयान करती हूं–

1. यह कि मेरे द्वारा स्थापित मे0 जय श्रीकृष्णा स्टोन, बिल्ली मारकुण्डी, ओबरा, तहसील– राबर्ट्सगंज, जिला– सोनभद्र के आ0सं0– 4647, 4648, 4649 पर स्थापित है। स्टोन क्रशर स्थल की आराजी संख्या– 4647, 4648, 4649 से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। यह मेरा स्टोन क्रशर वर्ष– 1999–2000 से संचालित है।

2. यह कि मेरा माह– फरवरी 2019 में स्वास्थ्य खराब होने के कारण इलाज चल रहा था। मेरा स्वास्थ्य ठीक न होने के कारण दिनांक– 05.08.2000 से पूर्व उद्योग स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सकी थी। स्वास्थ्य खराब होने में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग की स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायाप्रतियां अवलोकनार्थ प्रस्तुत है।

Dr. Bipathi



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सोनभद्र ।

मैं अवधेश कुमार पाण्डेय पुत्र स्व0 रामनाथ पाण्डेय, उम्र 66 वर्ष, निवासी सेक्टर 07, निकट जैन मंदिर, ओबरा, सोनभद्र (उ0प्र0) का मूल निवासी हूँ। मैं मेसर्स श्री बालाजी स्टोन प्रोडक्ट(पूर्वनाम कृष्णा स्टोन कसिंग कं0), बिल्ली मारकुण्डी, ओबरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र नामक स्टोन क्रशर का पार्टनर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स श्री बालाजी स्टोन प्रोडक्ट, बिल्ली मारकुण्डी, ओबरा, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी नं0–5020 पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या 5020 से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1990 से संचालित है।

2. यह कि मेरा मार्च–अप्रैल, 2019 में मे0 एम0जी0एम0 अस्पताल एवं रिसर्च सेंटर, प्रयागराज में इलाज कराने तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक– 05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हॉस्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।

शेष पेज 2/–पर

अवधेश कुमार पाण्डेय

3. यह कि मेरे उद्योग को क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झूंसी, प्रयागराज से स्थापना हेतु वर्ष, 1990 में अनापत्ति प्रमाण–पत्र निर्गत किया गया था, जिसका प्रमाण–पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

5. यह कि आपके पत्र सं0–जी0 113977/ओवर साईट/2020 दिनांक–10.02.2020 के सन्दर्भ में वाँछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवाश में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

शपथकर्ता

अवधेश कुमार पाण्डेय

(अवधेश कुमार पाण्डेय)
पार्टनर
मेसर्स श्री बालाजी स्टोन प्रोडक्ट(कृष्णा स्टोन क्रसिंग कं0)
बिल्ली मारकुण्डी, ओबरा,
तहसील–राबर्ट्सगंज,
जनपद–सोनभद्र

सेवा में,

माननीय न्यायमूर्ति (सेवानिवृत्त) श्री राजेश कुमार
उच्च न्यायालय इलाहाबाद/ अध्यक्ष ओवर साइट कमेटी
एन.जी.टी. नई दिल्ली।

विषय- मेसर्स छात्र शक्ति इंफ्रास्ट्रक्चर लिमिटेड बिल्ली मारकुंडी ओबरा सोनभद्र को उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा जारी वैध सूची में सम्मिलित किए जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने की कृपा करें उक्त के संबंध में आपको अवगत कराना है कि मेरा उद्योग मेसर्स छात्र शक्ति स्टोन वर्क्स बिल्ली मारकुंडी ओबरा सोनभद्र दिनांक 05/08/2000 के पूर्व से स्थापित एवं संचालित है। मेरे संज्ञान में आया है कि पूर्व में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा दैनिक समाचार पत्रों के माध्यम से जनपद सोनभद्र में स्थापित एवं संचालित स्टोन क्रशर के स्थापना तिथि के संबंध में विज्ञापन प्रकाशित हुआ था, जिसके माध्यम से उद्योग स्थापना के संबंध में प्रपत्र जमा किए जाने हेतु कहा गया था। उक्त के संबंध में आपको अवगत कराना है कि मेरे क्रशर उद्योग मेसर्स छात्र शक्ति स्टोन वर्क्स बिल्ली मारकुंडी ओबरा सोनभद्र का लेखा रेख संचालन आदि समस्त कार्य श्री प्रमोद सिंह मैनेजर द्वारा किया जाता है। जिनके विज्ञापन प्रकाशन के समयावधि में बीमार हो जाने तथा इलाज लखनऊ में होने के कारण विज्ञप्ति की सूचना संज्ञान में नहीं आ सका जिसके कारण मेरे द्वारा अपने क्रशर उद्योग कि मेसर्स छात्र शक्ति स्टोन वर्क्स बिल्ली मारकुंडी ओबरा सोनभद्र की स्थापना दिनांक 05/08/2000 से पूर्व स्थापित होने के संबंध में साक्ष्य प्रस्तुत नहीं किया जा सका था। तथा उक्त अवधि में मेरा उद्योग बंद रहा। मैं या मेरा मैनेजर विगत एक वर्ष से जनपद सोनभद्र में नहीं आए है। महोदय जी आपको अवगत कराना है कि उक्त प्रकरण संज्ञान में आते ही मैं अपने स्टोन क्रेशर की स्थापना के संबंध में साक्ष्य तैयार करना प्रारम्भ कर दी हूँ। जिसे एक सप्ताह के भीतर क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड जनपद सोनभद्र में जमा करा दिया जाएगा। वर्तमान में स्टोन क्रशर उद्योग में प्रदूषण नियंत्रण समस्त व्यवस्थाएं स्थापित हैं मेरे उद्योग द्वारा पर्यावरण के सभी मानकों का अनुपालन किया जाएगा। अतः आपसे विनम्र निवेदन है कि मेरे उद्योग को भी स्टोन क्रशर उद्योगों के वैध सूची में सम्मिलित करने की कृपा करें। प्रार्थीनी आपका सदा आभारी रहेगी।

दिनांक -23/12/2019

प्रार्थीनी
पुष्पा सिंह

(पुष्पा सिंह)
मैनेजिंग डायरेक्टर
मेसर्स छात्र शक्ति स्टोन वर्क्स
बिल्ली मारकुंडी ओबरा
जनपद-सोनभद्र

(मे. एस. इंफ्रास्ट्रक्चर लि.)
सोनभद्र

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शपथ पत्र
समक्ष :
क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र ।

मैं शपथकर्ता छेदीलाल पुत्र स्व0 विश्वनाथ प्रसाद, उम्र 64 वर्ष, निवासी मोहल्ला तेलियागंज, तहसील–सदर, जनपद–मीरजापुर (उ0प्र0) का मूल निवासी हूँ। मैं मेसर्स राधास्वामी सेवा समिति, बारी, डाला, बिल्ली–मारकुण्डी, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र नामक स्टोन क्रशर का प्रोपराईटर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स राधास्वामी सेवा समिति, बारी, डाला, बिल्ली–मारकुण्डी, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी नं0–7383 पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या 7383 से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999–2000 से संचालित है।

2. यह कि मेरा माह–फरवरी, 2019 में सिटी हॉस्पिटल बरिया घाट, वासलीगंज, मीरजापुर में आँख का ऑपरेशन कराने तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक–05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। हॉस्पिटल द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।

शेष पेज 2/–पर

3. यह कि मेरे उद्योग को अपर मुख्य अधिकारी, जिला पंचायत, सोनभद्र के पत्र सं0–853/जी0पं0/कर0अनु0/2019–20 दिनांक–18.10.2019 द्वारा वर्ष 1999–2000 से वर्ष 2018–19 तक कर व लाईसेन्स शुल्क जमा किया गया है, जिसका प्रमाण–पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। मेरे उद्योग को की बोर्ड मुख्यालय, लखनऊ के पत्र दिनांक–19.06.2015 द्वारा वर्ष 2019 तक की अवधि हेतु सशर्त सहमति जल एवं वायु निर्गत किया गया था। उक्त की छायाप्रतियाँ अवलोकनार्थ संलग्न है। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त प्राप्त होने के उपरान्त ही किया जायेगा।

5. यह कि आपके पत्र सं0–जी0 113979/ओवर साईट/2020 दिनांक–10.02.2020 के सन्दर्भ में वाँछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

13/02/2020

शपथकर्ता

(छेदीलाल) 13/02/2020

प्रोपराईटर

मेसर्स राधास्वामी सेवा समिति,

बारी, डाला, बिल्ली–मारकुण्डी

तहसील–राबर्ट्सगंज,

जनपद–सोनभद्र



उत्तर प्रदेश UTTAR PRADESH FB 031824

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शपथ पत्र

समक्ष :

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड,

सोनभद्र ।

मैं शपथकर्ता प्रभात कुमार केशरी पुत्र श्री गोपाल जी प्रसाद केशरी, उम्र 44 वर्ष, निवासी आर्य समाज रोड, तहसील–राबर्ट्सगंज, ओबरा, जनपद–सोनभद्र (उ0प्र0) का मूल निवासी हूँ। मैं मेसर्स कृष्णा स्टोन प्रोडक्ट, बिल्ली–मारकुण्डी, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र नामक स्टोन क्रशर का पार्टनर हूँ। मैं शपथपूर्वक निम्नलिखित बयान करता हूँ :–

1. यह कि मेरे द्वारा स्थापित उद्योग मेसर्स कृष्णा स्टोन प्रोडक्ट, बिल्ली–मारकुण्डी, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र के आराजी नं0–4477ख पर स्थापित है। स्टोन क्रशर स्थल के आराजी संख्या 4477ख से सम्बन्धित अभिलेख अवलोकनार्थ संलग्न है। मेरा स्टोन क्रशर वर्ष 1999–2000 से संचालित है।

2. यह कि मेरा माह–फरवरी, 2019 में डॉ0 जी0एन0 पाठक, नियर–आर्य समाज मन्दिर, ओबरा, सोनभद्र में ईलाज चह रहा था। तत्पश्चात् मेरा स्वास्थ्य ठीक न होने के कारण दिनांक–05.08.2000 से पूर्व स्थापित होने का साक्ष्य प्रस्तुत नहीं कर सका था। क्लीनिक द्वारा स्वास्थ्य खराब होने के सम्बन्ध में पूर्व में साक्ष्य आपके कार्यालय में प्रस्तुत किया गया था। स्वास्थ्य ठीक होने तथा प्रकरण संज्ञान में आने पर उद्योग के स्थापना वर्ष के सम्बन्ध में साक्ष्य आपके कार्यालय में जमा किया गया था। पुनः स्वास्थ्य खराब होने के सम्बन्ध में साक्ष्य की छायप्रतियाँ अवलोकनार्थ प्रस्तुत है।

शेष पेज 2/–पर

MANOJ DHAR
(Advocate)
Tahasil Robertsganj
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23 (15) 2008
Valid up to-

प्रभात कुमार केशरी

3. यह कि मेरे उद्योग को अपर मुख्य अधिकारी, जिला पंचायत, सोनभद्र के पत्र सं0–288/जी0पं0/कर0अनु0/2019–20 दिनांक–04.06.2019 द्वारा वर्ष 1999–2000 से वर्ष 2018–19 तक कर व लाईसेन्स शुल्क जमा किया गया है, जिसका प्रमाण–पत्र एवं अन्य साक्ष्य पूर्व में आपके कार्यालय में प्रस्तुत की गयी थी तथा पुनः अवलोकनार्थ संलग्न है।

4. यह कि मेरे उद्योग द्वारा समस्त पर्यावरण मानकों का अनुपालन किया गया है तथा भविष्य में भी किया जायेगा। उद्योग का संचालन राज्य बोर्ड से सहमति प्राप्त होने के उपरान्त ही किया जायेगा।

5. यह कि आपके पत्र सं0–जी0 113960/ओवर साईट/2020 दिनांक–10.02.2020 के सन्दर्भ में वाँछित सूचना उपरोक्तानुसार प्रस्तुत है।

उपरोक्त सूचनायें मेरे द्वारा पूर्ण होश हवास में दी गयी है। उपरोक्त बिन्दु संख्या 01 से 05 तक में दी गयी जानकारी पूर्णतया सत्यनिष्ठा से दी गयी है। मेरे द्वारा कोई भी तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

26.02.2020

शपथकर्ता

(प्रभात कुमार केशरी)
पार्टनर
मेसर्स कृष्णा स्टोन प्रोडक्ट,
बिल्ली–मारकुण्डी तहसील–राबर्ट्सगंज,
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MANOJ OHAR
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Tahasil Robertsganj
Distt. Sonabhadra
Reg. No.-
29 (16) 2008
Valid up to-
21.06.2021

Compliance status of various directives issued by "Oversight Committee"

in the matter of Hon'ble NGT orders in O.A. No. 164/2018 (Earlier O.A. No. 276/2013) Ashwani kumar Dubey vs. Union of India and Ors.

Prepared by :

Regional Office,
UP Pollution Control Board,
Sonbhadra

(For VC dated 23.07.2020)

Compliance status of various directives issued by "Oversight Committee" in the matter of Hon'ble NGT orders in O.A. No. 164/2018 (Earlier O.A. No. 276/2013) Ashwani Kumar Dubey vs. Union of India and Others

Sr.No.	Directions/ Discussion Points	Compliance Status
	100 % Utilization and disposal of Fly Ash	➢ **M/s NTPC Rihandnagar** had utilized 31.04% fly ash in year 2017-18, 37.1% in year 2018-19 & 41.76% in year 2019-20 up to May, 2019. M/s NTPC Rihandnagar has four numbers semi automatic fly ash brick manufacturing plant & two number fully automatic Fly Ash Brick Plants. About 30000-40000 Fly Ash bricks are manufactured in a day by the industry and utilized in their own plans and other construction activities under C.S.R. ➢ M/s NTPC Rihandnagar has developed 1 no. Fly Ash park at Varanasi with two number fly ash bagging machine for providing Fly Ash to local Bricks manufacturers. For transportation of Fly Ash 3 no. of BTAP rake purchase order has been placed in Jan, 2019. First rake procurement is expected to be received by 31.12.2019. For use of Fly Ash in Cement Industries/ Asbestos Industries at Satana, Katani regions, rates of incentive is under approval. ➢ **NTPC Shaktinagar** had utilized 30.38% Fly Ash in year 2017-18, 35.21% Fly Ash in year 2018-19 & 33.92% Fly Ash in Year 2019-20 up to May, 2019. ➢ NTPC Shaktinagar has initiated proposal for supply of pond ash in NHAI road project NH-7 between Varanasi to Hanumana which is under administrative approval . Supply of bottom ash in road project may be commence by month of September, 2019 and same has been communicated to NHAI. ➢ NTPC Shakti Nagar has installed 5 No. ash brick manufacturing plants in its own premises. Further contract is under process of tendering for 2 nos. more ash brick plant for enhance production capacity of fly ash bricks . ➢ **M/s UPRVNL, Anpara** has utilized fly ash about 5.59% in year 2018-19. The industry has utilized fly ash in the Month of Jan, 2019 about 4.19% and about 10.69% in the month of February, 2019 and 21.73% utilized in the month of March, 2019. About 18.34% Fly Ash has been utilized in the month of April, 2019

		as per information given by the industry. ➢ **M/s Hindalco Industries Ltd. (Power division) Renusagar, Sonbhadra** has utilized about 72.8 % fly ash in financial year 2018-19. Industry has supplied 43334 MT flyash to road project NH-39 through M/s Techno in financial year 2018-19 and has paid its transportation cost. As per information given by the industry they are supplying fly ash free of cost to brick kiln owners, Brick making plants , reclaiming Low lying areas by ash filling and road projects. ➢ **M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra** has utilized 28.3% in financial year 2018-19 and compare to 7.3% in financial year 2017-18. The industry also approach to NCL and NHAI for fly ash utilization. ➢ **M/s Obra Thermal Power Plants, Obra, Sonbhadra** representative has informed that 8.6 % fly ash is supplied to M/s Ultratech Cement Ltd., Dala, Sonbhadra.
1.	**Environmental Compensation (EC) imposed on the non-compliant Thermal Power Plants:**	**M/s NTPC Ltd. Shaktinagar, Sonbhadra** EC of Rs 27,00,000.00 imposed due to non compliance of Air (Prevention & Control of Pollution) Act, 1981 ➢ **M/s NTPC Ltd. Rihand nagar (Stage-I, II, III), Sonbhadra** EC of Rs 45,90,000.00 imposed due to non compliance of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 ➢ **M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra** **(a)** EC of Rs 6,11,40,000.00 imposed due to non compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 (b) On the basis of inspection made by Hon'ble Chairman and Members of Oversight committee on dated 15.12.2019 show cause notice has been issued on dated 16.01.2020 for imposing of Environmental Compensation of Rs 41,10,000 to Thermal Power Plants. ➢ **M/s Lanco Anpara Power limited, Anpara, Sonbhadra** EC of Rs 23,70,000.00 imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974. The Thermal Power Plant have deposited the UPPCB share of Rs. 9,48,000 as EC on dated 30.12.2019 ➢ **M/s UPRVUNL Obra Unit-B, Sonbhadra** EC of Rs 6,11,40,000.00 imposed due to non compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974

2.	**Reclamation of Low Lying Areas and in Stowing/Back filling of Abandoned Mines/Quarries being complied:**	➢ District Magistrate, Sonbhadra has conducted a meeting on dated 20.09.2019 with Thermal Power Plant's representative regarding filling of fly ash in abandoned stone quarries. S.M.O, Mining Department, Sonbhadra has stated that there are total 07 abandoned stone quarries mines in Dalla but were disputed due to non gazette notification under section-20 of Indian Forest Act. 1927and published gazette notification dated 15.06.2020 of Ministry of Environment, Forest& Climate Change, Govt. of U.P.. District Magistrate, Sonbhadra has allotted/reserved abandoned stone quarries in Dalla for M/s UPRVUNL Anpara and Obra for filling of fly ash.
3.	**Has CPCB action plan implemented:**	➢ Utilization/disposal of fly ash for reclamation of Low Lying area and in Stowing/ Back filling of abandoned Mines/ Quarries are under process. M/s Hindalco Industries Ltd. (Aluminum division), Renukoot & M/s UPRVUNL Anpara, Sonbhadra have applied for CTE from UPPCB, for filling of Low Lying Area which is under process.
4.	**Status of Action taken report of joint committee comprising of MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district sonbhadra (U.P.) are causing damage to the Environment:**	**Joint committee comprising of MOEF & CC, CPCB and UPPCB has taken following action against Thermal Power Stations operating in District Sonbhadra causing damage to the Environment.** ➢ **M/s NTPC Ltd. Shaktinagar, Sonbhadra** EC of Rs 27,00,000.00 imposed due to non compliance of Air (Prevention & Control of Pollution) Act, 1981 ➢ **M/s NTPC Ltd. Rihand nagar (Stage-I, II, III), Sonbhadra** EC of Rs 45,90,000.00 imposed due to non compliance of Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 ➢ **M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra** EC of Rs 6,11,40,000.00 imposed due to non compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 ➢ **M/s Lanco Anpara Power limited, Anpara, Sonbhadra** EC of Rs 23,70,000.00 imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974-

		➢ **M/s UPRVUNL ObraUnit-B, Sonbhadra** EC of Rs 6,11,40,000.00 imposed due to non compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974
5.	**Present status of the followings:** **(a) Fly Ash disposal generated in the Thermal Power Plants (From MDs of TPPs/NTPCs)**	➢ **M/s NTPC Rihandnagar** had utilized 31.04% fly ash in year 2017-18, 37.1% in year 2018-19 & 41.76% in year 2019-20 up to May, 2019. M/s NTPC Rihandnagar has four numbers semi automatic fly ash brick manufacturing plant & two number fully automatic Fly Ash Brick Plants. About 30000-40000 Fly Ash bricks are manufactured in a day by the industry and utilized in their own plans and other construction activities under C.S.R. ➢ M/s NTPC Rihandnagar has developed 1 no. Fly Ash park at Varanasi with two number fly ash bagging machine for providing Fly Ash to local Bricks manufacturers. For transportation of Fly Ash 3 no. of BTAP rake purchase order has been placed in Jan, 2019. First rake procurement is expected to be received by 31.08.2020. For use of Fly Ash in Cement Industries/ Asbestos Industries at Satana, Katani regions, rates of incentive is under approval. ➢ **NTPC Shaktinagar** had utilized 30.38% Fly Ash in year 2017-18, 35.21% Fly Ash in year 2018-19 & 33.92% Fly Ash in Year 2019-20 up to May, 2019. ➢ NTPC Shaktinagar has initiated proposal for supply of pond ash in NHAI road project NH-7 between Varanasi to Hanumana which is under administrative approval . Supply of bottom ash in road project may be commenced by month of September, 2019 and same has been communicated to NHAI. ➢ NTPC Shakti Nagar has installed 5 No. ash brick manufacturing plants in its own premises. Further contract is under process of tendering for 2 nos. more ash brick plant for enhance production capacity of fly ash bricks . ➢ **M/s UPRVNL, Anpara** has utilized about 5.59% in year 2018-19. The industry has utilized fly ash in the Month of Jan, 2019 about 4.19% and about 10.69% in the month of February, 2019 and 21.73% utilized in the month of March, 2019. About 18.34% Fly Ash has been utilized in the month of April, 2019 as per information given by the industry. ➢ **M/s Hindalco Industries Ltd. (Power division) Renusagar, Sonbhadra** has utilized about 72.8 % fly ash in financial year 2018-19. Industry has supplied to road project NH-39 through M/s Techno with paying transportation cost in financial year 2018-19 and quantity was about 43334 MT. As per information given by the industry they are supplying fly ash free of cost to brick kiln owners, Brick making plant and Low lying areas ash filling and road projects. ➢ **M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra** has utilized 28.3% in financial year 2018-19 and

		compare to 7.3% in financial year 2017-18. The industry also approach to NCL and NHAI for fly ash utilization. **M/s Obra Thermal Power Plants, Obra, Sonbhadra** representative has informed that 8.6 % fly ash is supplied to M/s Ultratech Cement Ltd., Dala, Sonbhadra.
	(b) Fly Ash disposal in mounds and backfilling of ash in abandoned mines as per the CPCB guidelines.	➢ District Magistrate, Sonbhadra has conducted a meeting on dated 20.09.2019 with Thermal Power Plant's representative regarding filling of fly ash in abandoned stone quarries. S.M.O, Mining Department, Sonbhadra has stated that there are total 07 abandoned stone quarries mines in Dalla but were disputed due to non gazette notification under section-20 of Indian Forest Act. 1927and published gazette notification dated 15.06.2020 of Ministry of Environment, Forest& Climate Change, Govt. of U.P.. District Magistrate, Sonbhadra has allotted/reserved abandoned stone quarries in Dalla for M/s UPRVUNL Anpara and Obra for filling of fly ash. ➢ Utilization/disposal of fly ash for reclamation of Low Lying area and in Stowing/ Back filling of abandoned Mines/ Quarries are under process. M/s Hindalco Industries Ltd. (Aluminum division), Renukoot & M/s UPRVUNL Anpara, Sonbhadra have applied for CTE from UPPCB, for filling of Low Lying Area which is under process.
	(c) Report of the CPCB regarding cost apportionment for de silting/ restoration of Rihand Reservoir as recommended by the CPCB.	➢ A letter has been sent to Executive Engineer/ Suptd. Engineer, Rihand Dam, Civil division, Irrigation Department, Pipari, Sonbhadra on dated 24.12.2019 for it's compliance. No reply is received to State Board till now from Irrigation Department.
	(d) Status of Anpara TPS and Lanco-Anpara Power Plants Ash Pond with respect to overflow discharge into Rihand Reservoir.	On the basis of inspection made by Hon'ble Chairman and Members of Oversight committee on dated 15.12.2019 show cause notice has been issued to UPRVUNL, Anpara on dated 16.01.2020 for imposing of Environmental Compensation of Rs 41,10,000 to Thermal Power Plants. Recommendation has been send to Head Office Lucknow vide letter no. G114035/Anpara Thermal/ 2020 dated 29.02.2020 to take action against aforesaid TPP under section 33A of Water (Prevention & Control of Pollution) Act. 1974 with imposing EC for Rs. 41,10,000/-
	(e) The maintenance of the capacity and quality of the water of Rihand Reservoir along with its preservation	Reply from Irrigation Department is awaited.
	(f) The breach of Fly Ash dyke in U.P. Rajkiya Vidyut Utpadan Nigam Limited, Anpara, Lanco Thermal Power Plant	➢ **M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra** (a) EC of Rs 6,11,40,000.00 imposed due to non compliance of EPA 1986, Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974

	and its measures.	(b) On the basis of inspection made by Hon'ble Chairman and Members of Oversight committee on dated 15.12.2019 show cause notice has been issued on dated 16.01.2020 for imposing of Environmental Compensation of Rs 41,10,000 to Thermal Power Plants. ➢ **M/s Lanco Anpara Power limited, Anpara, Sonbhadra** EC of Rs 23,70,000.00 imposed due to non compliance of Water (Prevention & Control of Pollution) Act, 1974. The Thermal Power Plant have deposited the UPPCB share of Rs. 9,48,000 as EC on dated 30.12.2019
6.	**Present status of the liability for environmental compensation in respect of UPRVUNL, Anpara.**	➢ On the basis of inspection made by Hon'ble Chairman and Members of Oversight committee on dated 15.12.2019 show cause notice has been issued to UPRVUNL, Anpara on dated 16.01.2020 for imposing of Environmental Compensation of Rs 41,10,000 to Thermal Power Plants. The units has given explanation of show cause notice that overflow took place due to heavy rain in the area and they have started raising the height of the ash dyke walls. Further action is under consideration.
7.	**Present Status of the Performance Guarantee to furnish the existing status of ambient air quality and water quality of Rihand reservoir and other water bodies including ground water.**	**Status of CAAQMS installed/under process by Thermal Power Plants situated in district-Sonbhadra are as follows:-** ➢ M/s NTPC Rihandnagar has already been installed three numbers of CAAQMS & connected with server of CPCB. ➢ M/s NTPC Shaktinagar has already been installed 2 no. CAAQMS in U.P. and 1 no. CAAQMS in M.P. which is common for SSTTPS and VSTPP. ➢ M/s Lanco Anpara Power Limited, Anpara has already been installed 2 no. CAAQMS & 1 no. CAAQMS is commonly installed by M/s Lanco Power Project Limited and M/s Hindalco Industries (Power division) Renusagar. ➢ M/s UPRVUNL Anpara & M/s UPRVUNL Obra has sent proposal to their HQ, Lucknow for installation of CAAQMS as informed by the industries. A survey has been conducted by officials of UPPCB, Sonbhadra regarding installation of two additional CAAQMS each in Anpara (near railway station/ Hanuman mandir/ old Japani Colony) and another in Renusagar residential Area by Hindalco Industries Ltd. (Power Division), Renusagar, Sonbhadra. Regarding this context recommendation has already been sent to Ho'ble Justice (Rtd.) Shri Rajes Kumar, Chairman, Oversight Committee. ➢ UPPCB, Sonbhadra officials has collected water samples from Rihand Reservoir on dated 10.06.2020 and deposited to Central Lab. UPPCB, Lucknow for analysis. Analysis report is enclosed. Regular monitoring of Rihand Reservoir is conducted by UPPCB under NWMP on monthly basis and data uploaded on NWMP Portal of CPCB.

8.	**Present status of the reports on the issue of environmental compensation regarding 10 units in the State of Uttar Pradesh. The committee seeks information from SPCB in accordance with law to recover the compensation assessed.**	**Sr. no.**	**Name of Industry**	**EC Imposed**	**EC amount received**	**Remarks**
		1.	M/s NTPC Ltd. Shaktinagar, Sonbhadra	Rs. 27,00,000/-	Not received	The Industry have filed a civil appeal vide diary no. 1197/2020 to grant stay against EC in Hon'ble Supreme court on dated 09.01.2020 matter as on date is sub-Judice.
		2.	M/s NTPC Ltd. Rihand nagar (Stage-I, II, III), Sonbhadra	Rs. 45,90,000/-	Not received	The Industry have filed a civil appeal vide diary no. 1197/2020 to grant stay against EC in Hon'ble Supreme court on dated 09.01.2020 matter as on date is sub-Judice.
		3.	M/s UPRVUNL Anpara-A, B, D, Anpara, Sonbhadra	Rs. 6,11,40,000/-	Not received	--
		4.	M/s Lanco Anpara Power limited, Anpara, Sonbhadra	Rs. 23,70,000/-	UPPCB share of EC for Rs. 9,48,000/- is deposited on dated 30.12.2019.	--
		5.	M/s UPRVUNL ObraUnit-B, Sonbhadra	Rs. 6,11,40,000/-	Not received	--
		6.	M/s NCL Khadia Project, khadia, Sonbhadra	Rs. 1,24,80,000/-	Not received	Hon'ble Supreme Court has passed following order in the matter of civil appeal no. 9035/2019 on dated 06.12.2019 ".....There shall be stay of recovery in the mean time....."
		7.	M/s NCL, Bina Project, Bina, Sonbhadra	Rs. 64,50,000/-	Not received	Hon'ble Supreme Court has passed following order in the matter of civil appeal no. 9035/2019 on dated

						06.12.2019 ".....There shall be stay of recovery in the mean time....."
		8.	M/s NCL Duddhichua Project, Duddhichua, Sonbhadra	Rs. 1,30,20,000/-	Not received	Hon'ble Supreme Court has passed following order in the matter of civil appeal no. 9035/2019 on dated 06.12.2019 ".....There shall be stay of recovery in the mean time....."
		9.	M/s NCL Kakari Project, Kakari, Sonbhadra	Rs. 64,50,000/-	Not received	Hon'ble Supreme Court has passed following order in the matter of civil appeal no. 9035/2019 on dated 06.12.2019 ".....There shall be stay of recovery in the mean time....."
		10.	M/s NCL Krishnshila Project, Krishnshila, Sonbhadra	Rs. 6,11,40,000/-	Not received	Hon'ble Supreme Court has passed following order in the matter of civil appeal no. 9035/2019 on dated 06.12.2019 ".....There shall be stay of recovery in the mean time....."

Compliance status of various directives issued by "Oversight Committee"

in the matter of Hon'ble NGT orders in O.A. No. 164/2018 (Earlier O.A. No. 276/2013) Ashwani Kumar Dubey V/s. Union of India and Ors.

Prepared by :

Regional Office,
U.P Pollution Control Board,
Sonbhadra

(For V.C. dated 25.09.2020)

Compliance status of various directives issued by "Oversight Committee" in the matter of Hon'ble NGT orders in O.A. No. 164/2018 (Earlier O.A. No. 276/2013) Ashwani Kumar Dubey V/s. Union of India and Others.

Sr. No	Directions/ Discussion Points	Compliance Status
1	What steps have been taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF&CC under the provisions of EP Act requiring **100% utilization and disposal of fly ash**? (From UPVUN, NTPCs/ TPPs/ UPPCB)	➢ **M/s NTPC Rihandnagar** had utilized 31.04% fly ash in year 2017-18, 37.1% in year 2018-19, 43.18 % in financial year 2019-20 & 56.22 % in year 2020-21 up to August, 2020. M/s NTPC Rihandnagar has four numbers semi automatic fly ash brick manufacturing plant & two number fully automatic Fly Ash Brick Plants. Presently about 30000 Fly Ash bricks are manufactured in a day by the industry and utilized in their own plant and other construction activities under C.S.R. M/s NTPC Rihandnagar have developed 1 no. Fly Ash park at Varanasi. To enable clay brick manufacturers of Varanasi region to switch over ash brick manufacturing NTPC Rihand has developed an Ash Park at Varanasi from where fly ash in supplied in 40 KG bags to ash Brick manufacturing units of Varanasi region so that use of fly ash brick bricks can be promoted in Varanasi. First lot of fly ash packed in bags has been dispatched to Varanasi on 06.06.2019 and Fly ash Park Depot- Varanasi has been formally inaugurated and made functional on 13.06.2019. However, no substantial fly ash off take was evidenced from the ash brick manufacturers of Varanasi region. M/s NTPC Rihandnagar has promoted 03 nos. of BTAP rakes for transportation of fly ash in bulk quantity by cement industries and other potential users in economical and environment friendly manner. MoU has been signed with M/s Reliance Cement on dated 12.06.2020 for supply of approx. 1.2 lac MT fly ash per annum through BTAP rakes. MoU has been signed with NHAI, Varanasi for supply of 2 lac cubic meter of pond ash to NH-56 bypass road at Varanasi . Supply of fly ash under MoU has been started from dated 26.06.2020. ➢ **NTPC Shaktinagar** has utilized 30.38% Fly Ash in year 2017-18, 35.21% Fly Ash in year 2018-19, 39.24 Fly Ash in Year 2019-20 & 17.45 Fly Ash in Year 2020-21. NTPC Shaktinagar has started supply of pond ash to NHAI, Varanasi-Hanumana road at NTPC cost. Ash being used in land development within NTPC premises and ash dyke raising. Ash bricks being manufactured with 05 ash brick machines. Balance ash is being disposed into ash dyke in scientific manner in wet form.

		➢ **M/s UPRVNL, Anpara** has been utilized about 5.59% in year 2018-19. The industry has been utilized fly ash in the Month of April, 2019 about 18.33%, May, 2019 about 4.19%, June, 2019 is 3.24% , July, 2019 is 2.73%, August, 2019 is 3.23%, Sept, 2019 is 1.603%, Oct, 2019 is 1.73% , Nov, 2019 is 2.43, June,2020 is 38.1%, July 2020 is 29.9%, and August 2020 is 24.98%, as per information given by the industry. ➢ **M/s Hindalco Industries Ltd. (Power division) Renusagar, Sonbhadra** has been utilized about 100 % fly ash in financial year 2019-20 and 76 % fly ash has been utilized in financial 2020-21 till August, 2020 as informed by the industry. Industry has also informed that currently fly ash is being utilized in following sectors : **I.** Fly ash is being utilized by cement making companies.(M/s Jaypee Cement, M/s Prism Cement, M/s Shree Cement, M/s Eco Cement. M/s Ultratech Cement, Dalla; M/s Birla Corporation and some other cement making companies). **II.** Fly ash is being utilized by Brick making companies (M/s Suresh Enterprises, M/s Power Engg. Associates, & M/s Manish Enterprises) **III.** Fly ash is being utilized by unit in their Brick making plant for making fly ash bricks. **IV.** Fly ash is being used by cement sheet making companies (M/s Ramco Industries, M/s UAL, . Jaunpur, & M/s Hyderabad Industries) **V.** Fly ash is being utilized in cement plaster at its own civil jobs. ➢ **M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra** has been utilized 28.39% in financial year 2019-20 and 27.07 % fly ash has been utilized in financial 2020-21 till June, 2020. ➢ **M/s Obra Thermal Power Plants, Obra, Sonbhadra** has informed that average utilization of fly ash through M/s Ultratech Factory is about 12000 MT/Month and average utilization of fly ash through brick manufacture is about 120 MT/Month. Remaining ash is being safely disposed in the ash dyke in the form of ash slurry. The industry has informed that MOU for lifting 4500MT/Day fly ash almost in final stage with M/s ACC Limited. Industry has also inform that average ash generation during last 4 months is about 1,14000 MT/month. about 8.6 % fly ash is being supplying to M/s Ultratech Cement Ltd., Dala, Sonbhadra.

<table>
<tr>
<td>2</td>
<td>What is present status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater? (From UPPCB and CPCB)</td>
<td>➢ The Ambient air Quality around the Anpara, Sonbhadra is as below (Data from manual monitoring system):-
<table>
<tr><th>Sr. No.</th><th>Month</th><th>PM 10 (µg/NM^3)</th><th>NO_2(µg/NM^3)</th><th>SO_2(µg/NM^3)</th></tr>
<tr><td>1</td><td>March, 2020</td><td>162</td><td>27.40</td><td>17.58</td></tr>
<tr><td>2</td><td>April , 2020</td><td>126.5</td><td>21.35</td><td>13.45</td></tr>
<tr><td>3</td><td>May, 2020</td><td>129</td><td>24.48</td><td>14.76</td></tr>
<tr><td>4</td><td>June, 2020</td><td>122.5</td><td>24.20</td><td>14.76</td></tr>
<tr><td>5</td><td>July, 2020</td><td>115</td><td>23.67</td><td>14.49</td></tr>
<tr><td>6</td><td>August, 2020</td><td>107.58</td><td>23.46</td><td>14.01</td></tr>
<tr><td></td><td>Average Value</td><td>127</td><td>24.09</td><td>14.84</td></tr>
</table>
➢ The water Quality of Rihand Reservoir and Water bodies are attached.</td>
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<tr>
<td>3</td>
<td>De-silting of Rihand reservoir needs to be undertaken on scientific basis and cost recovered in the manner apportioned by CPCB. Apart from desilting, structural improvement of the dykes needs to be simultaneously taken up. What is the present Status? (From UPPCB/CPCB)</td>
<td>➢ As per information given by Executive Engineer Rihand Dam, Civil Division, Pipari vide letter no. 297/R.C.D./camp-16 date 18.06.2019, an estimate Rs. 69,09,000 is received from Ministry of Water Resources, River Development & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on dated 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation, Division, U.P. Hydro Power Nigam Ltd. Pipari, Sonbhadra for its full payment. As per MoM of Oversight Committee held on dated 27.12.2018, it has been directed to polluters that expanses should be afforded by the polluters which are mainly surrounding companies.</td>
</tr>
<tr>
<td>4</td>
<td>Present status of development of fly ash mounds and back filling of the abandoned mines and also cost apportionments for</td>
<td>➢ Information has not been provided by any industry under jurisdiction of UPPCB regarding filling of fly ash in Gorbi mines.
➢ District Magistrate Sonbhadra have allotted 5 abandoned stone quarries to M/s UPRVUNL Anpara and Obara for filling of fly ash.
➢ Ministry of water resources River development and Ganga rejuvenation Central Water & Power Research have</td>
</tr>
</table>

	desilting and restoration of Rihand reservoir. (From CPCB, TPPs/ NTPCs/UPRVUNL)	asses amount of Rs. 69.09 lac for the Hydrographic/capacity survey of Rihand Reservoir (Copy Enclosed). Latest information is required in form EE, Irrigation department, Rihand Reservoir.
5	What is the present status regarding the study to assess sediment volume at various places in the reservoir as per the direction given by Hon'bleNGT. (From CPCB & U.P. Irrigation Department)	➢ As per information given by Executive Engineer Rihand Dam, Civil Division, Pipari vide letter no. 297/R.C.D./camp-16 date 18.06.2019, an estimate Rs. 69,09,000 is received from Ministry of Water Resources, River Development & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on dated 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation, Division, U.P. Hydro Power Nigam Ltd. Pipari, Sonbhadra for its full payment. As per MoM of Oversight Committee held on dated 27.12.2018, it has been directed to polluters that expanses should be afforded by the polluters which are mainly surrounding companies.
6	What steps has been taken by Anpara TPS and Lanco-Anpara power plants to stop ash pond overflow discharge into Rihand reservoir as per the direction of Hon'ble NGT. (From NTPCs/ UPR VUNL)	➢ Show case notice vide letter dated 16.01.2020 have been issued by UPPCB to M/s UPRVUNL Anpara, Sonbhadra to stop ash pond over flow discharge into Rihand Reservoir and to imposed EC of Rs. 41.10 Lac. Conformation letter dated 29.02.2020 have been sent to UPPCB, Head Office for imposing EC of Rs. 41.10 Lac.
7	What steps have been taken by TPPs and UPRVUNL for transportation of coal as per the direction of Hon'ble NGT.(From NTPCs/ UPRVUNL/ Hindalco Industries)	➢ M/s NTPC Rihandnagar and M/s NTPC Shaktinagar- Coal transportation is being done through MGR (merry go round) system. ➢ M/s Anpara Thermal Power Plants (Unit-A,B & D) Anpara, Sonbhadra- Coal transportation is being done by railway wagon. ➢ M/s Obra Thermal Power Plants, Unit-B, Obra, Sonbhadra- Coal transportation is being done by railway wagon. ➢ M/s Lanco Anpara Power Ltd. Anpara, Sonbadra- Approximate 90% Coal is being transported by railway wagon and balance 10% coal is being transported through road. ➢ M/s Hindalco Industries Power Division has installed belt pipe conveyor (BPC) system from Krishnshila coal mine of about 4.65 KM. for Coal transportation. Industry is transporting approximate 80% Coal through BPC and balance 20% transported through road.

<table>
<tr><td></td><td></td><td>➢ NCL has approached Hon'ble Supreme Court for obtaining relaxation in transportation of coal by road against NGT order dated 28-08-2018 and 24-01-2019.
➢ Hon'ble Supreme Court has passed the following order.
".....Status quo, as of today, shall be maintained in the meantime. "
➢ Deadline given by Oversight Committee was dated 30.04.2019 and in the meantime vide order dated 22.04.2019 Hon'ble Supreme Court has Ordered for status quo.
➢ Notice were issued to NCLs & RTO, Sonbhadra vide Regional Office, UPPCB, Sonbhadra letter dated 30.04.2019 & D.M. Sonbhadra letter dated 02.05.2019 for compliance of orders passed by Hon'ble Supreme Court & Hon'ble NGT.
➢ NCLs had stopped the transportation of coal by road after the Oversight Committee meeting on 07.06.2019.
➢ Coal transportation has been restarted by NCL's in compliance of order passed by Hon'ble Supreme Court in Civil Appeal Dairy no. (s) 17015/2019 on dated 01-07-2019. Content of order are as follows:-
"Status quo order passed by this court on 22.04.2019 is verified to mean that transportation by road will continue in the meanwhile."</td></tr>
<tr><td>8</td><td>Any EC imposed on the non-compliant TPPs (the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016) (From CPCB)</td><td>➢ Details of EC Imposed on TPP's;-
<table>
<tr><th>S.No.</th><th>Name of industry (M/s)</th><th>EC Imposed in ₹</th></tr>
<tr><td>1</td><td>M/s NTPC Thermal Power Plant, at Shaktinagar, Sonebhadra (U.P.)</td><td>27,00,000</td></tr>
<tr><td>2</td><td>M/s NTPC Thermal Power Plant at Rihandnagar, Sonebhadra (U.P.)</td><td>45,90,000</td></tr>
<tr><td>3</td><td>M/s U.P. Power Corporation Ltd, Thermal Power Plant, Obra, Sonebhadra (U.P.)</td><td>6,11,40,000</td></tr>
<tr><td>4</td><td>M/s U.P. Power Corporation Ltd, Thermal Power Plant, Anpara, Sonebhadra (U.P.)</td><td>6,11,40,000</td></tr>
<tr><td>5</td><td>M/s LANCO Anpara Power Ltd, Thermal Power Plant, Anpara, Sonebhadra (U.P.)</td><td>23,70,000</td></tr>
</table></td></tr>
<tr><td>9</td><td>Present status regarding health status of the citizens of the affected areas and the trend of diseases related to pollution (From Health Secretary of UP)</td><td>➢ Information are related to Health Department.</td></tr>
</table>

10	Present status of shifting of Mercury brine sludge and muck. (From UPPCB/ M/s Grasim Industry)	➢ As per information given by the industry in compliance of Hon'ble NGT order dated 19.08.2019 in O.A no. 164/2018, the industry has deposited Rs. 1.0 Crore to CPCB vide letter dated 29.07.2019 ➢ As per information given by the industry regarding shifting of hazardous waste mercury bearing brine sludge stay order have been taken from Honb'le Court.on 05.11.2019. The main content of the order is as below:- ".....The CPCB has given report dated 26.09.2019 in compliance to order dated 19.07.2019. The CPCB has recommended payment of compensation of Rs. 155,42,85,300/- (One hundred fifty five crore forty two lac eighty five thousand three hundred). Since it is pointed out that vide order dated 04.11.2019 the Hon'ble Supreme Court has directed deferment of the proceedings, we defer the proceedings till the matter is decided by the Hon'ble Supreme Court...." ➢ Further information are required from M/s Grasim Industry, Renukoot, Sonbhadra.
11	Present status on ban of manufacturing of red bricks by use of clay/soil and by burning of coal with a view to facilitate more disposal of fly ash in brick manufacturing. (From MoEF&CC/ CPCB/ Hindalco Industries)	➢ As per information given by the M/s Hindalco industry they are supplying fly ash free of cost to brick kiln owners, Brick making plant and Low lying areas ash filling and road projects. ➢ M/s NTPC Shakti Nagar has installed 5 No. ash brick manufacturing plants in its own premises. Further contract is under process of tendering for 2 nos. more ash brick plant for enhance production capacity of fly ash bricks . ➢ M/s NTPC Rihandnagar has four numbers semi automatic fly ash brick manufacturing plant & two number fully automatic Fly Ash Brick Plants. About 30000-40000 Fly Ash bricks are manufactured in a day by the industry and utilized in their own plans and other construction activities under C.S.R. ➢ M/s Hindalco Industries Ltd. (Power division) Renusagar, Sonbhadra are supplying fly ash free of cost to brick kiln owners, Brick making plant and Low lying areas ash filling and road projects.
12	Are CPCB Guidelines of May 2019 for Utilization/Disposal of Fly ash for Reclamation of Low Lying Areas and regarding	➢ M/s UPRVUNL Anpara, Sonbhadra and M/s Hindalco Industries have applied one application each for disposal for fly ash for reclamation of Low Lying Area. Similarly M/s UPRVUNL Obara, Sonbhadra have applied 03 applications for disposal for fly ash for reclamation of Low Lying Area. All application are under consideration.

<table>
<tr><td></td><td>Stowing/Back filling of Abandoned Mines/Quarries being complied with? (From UPPCB/ CPCB/ DM, Sonbhadra/ NTPCs/ UPRVUNL)</td><td></td></tr>
<tr><td>13</td><td>CPCB's action plan has been implemented?</td><td>➢ Anpara Action Plan is being implemented. Point wise Compliance report of Anpara Action Plan is attached.</td></tr>
<tr><td>14</td><td>What is the status of action taken report of Joint Committee comprising members from MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district Sonebhadra (U.P.) are causing damage to the environment? (From UPPCB/ CPCB/ MOEF&CC)</td><td>➢ Details of Action taken report have been submitted to Hon'ble NGT. As per the recommendation of joint committee report , Environment Compensation imposed on all TPP's are as below:-
<table>
<tr><th>S.No.</th><th>Name of industry (M/s)</th><th>EC Imposed in ₹</th></tr>
<tr><td>1</td><td>M/s NTPC Thermal Power Plant, at Shaktinagar, Sonebhadra (U.P.)</td><td>27,00,000</td></tr>
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<tr><td>5</td><td>M/s LANCO Anpara Power Ltd, Thermal Power Plant, Anpara, Sonebhadra (U.P.)</td><td>23,70,000</td></tr>
</table></td></tr>
</table>

15	**Present status of the following regarding Anpara TPS:**	
	a) The breach of Flyash dyke in U.P.RajkiyaVidyutNirmanAnpara, Lanco Thermal Power Plant and its measures. (From UPVUNL/NTPCs/ CPCB)	a) The overflow of fly ash from ash dyke pond of M/s UPRVUNL Anpara has not been fully stopped.
	b) Zero discharge from ash dyke and constraints in Anpara TPS	b) As per latest inspection, unit is not maintaining Zero discharge from ash dyke.
	c) Ash Utilization in stone quarry of Anpara TPS	c) District Magistrate Sonbhadra has allotted 07 Stone quarries to M/s UPRVUNL Obra & Anpara, Sonbhadra for utilization of fly ash. There was dispute between forest department and revenue department of title of abandoned mines, which have been resolve.
	d) Ash filing in Low lying area of Anpara TPS	d) M/s UPRVUNL Anpara, Sonbhadra hase applied one application for disposal for fly ash for reclamation of Low Lying Area and M/s UPRVUNL Obara, Sonbhadra have applied 03 applications for disposal for fly ash for reclamation of Low Lying Area. All application are under consideration
	e) Other avenues for ash disposal/ utilization of Anpara TPS	e) Information are required form E-mail.
	f) Present status of the liability for environmental compensation in respect of UPVUNL, Anpara. (UPPCB/ Anpara TPS)	f) Show case notice dated 16.01.2020 have been issued to M/s UPRVUNL Anpara, Sonbhadra to stop ash pond over flow discharge into Rihand Reservoir and to imposed EC of Rs. 41.10 Lac. Conformation letter dated 29.02.2020 have been sent to UPPCB, Head Office for imposing EC of Rs. 41.10 Lac. Earlier EC of Rs. 6,11,40,000 has been imposed in compliance of Joint Committee recommendation.

16	Present status of the Performance Guarantee to be furnished regarding ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater and status of CAAQMS installed/under process by Thermal Power Plants (From NTPCs/ UPRVUNL/ UPPCB/CPCB)	**Performance Guarantee** Following Bank Guarantee have been deposited by the TPP's as a Performance Guarantee regarding ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater are as ➢ Bank guarantee of Rs. 30 Lac. have been submitted by M/s UPRVUNL, Anpara-A, B & D for utilization of fly ash & installation of OCEMS etc. ➢ Bank guarantee of Rs. 18.4 Lac. have been submitted by M/s NTPC Rihand Nagar for compliance of CTO condition. ➢ Bank guarantee of Rs. 10.8 Lac. have been submitted by M/s NTPC Shakti Nagar for compliance of CTO condition. **CAAQMS installed** ➢ M/s NTPC Rihandnagar has already been installed three numbers of CAAQMS & connected with server of CPCB. ➢ M/s NTPC Shaktinagar has already been installed 2 no. CAAQMS in U.P. and 1 no. CAAQMS in M.P. which is common for SSTTPS and VSTPP. ➢ M/s Lanco Anpara Power Limited, Anpara has already been installed 2 no. CAAQMS & 1 no. CAAQMS is commonly installed by M/s Lanco Power Project Limited and M/s Hindalco Industries (Power division) Renusagar. ➢ M/s UPRVUNL Anpara & M/s UPRVUNL Obra has been sent proposal to their HQ, Lucknow for installation of CAAQMS as informed by the industries. A survey has been conducted by officials of UPPCB, Sonbhadra regarding installation of two additional CAAQMS each in Anpara (near railway station/ Hanuman mandir/ old Japani Colony) and another in Renusagar residential Area by Hindalco Industries Ltd. (Power Division), Renusagar, Sonbhadra. Regarding this context recommendation has already been sent to Ho'ble Justice (Rtd.) Shri Rajes Kumar, Chairman, Oversight Committee. ➢ M/s Hindalco industries Ltd. (Aluminum Division), Renukoot, M/s Grasim industries Ltd., Renukoot & M/s Birla carbon (India) Pvt. Ltd., Renukoot have commonly installed one number of CAAQMS at Renukeshvar temple, Renukoot and link with server of CPCB. ➢ M/s Ultratech Cement Ltd. have installed one number of CAAQMS in residential premises.

<table>
<tr>
<td>17</td>
<td>Present status of the reports on the issue of environmental compensation regarding 10 units in the State of Uttar Pradesh. (From SPCB/ UPPCB)</td>
<td>Status of EC imposed to 05 TPP's & 05 Coal Mines:-
<table>
<tr><th>S.No</th><th>Name of industry (M/s)</th><th>EC Imposed in ₹</th></tr>
<tr><td>1</td><td>M/s NTPC Thermal Power Plant, at Shaktinagar, Sonebhadra (U.P.)</td><td>27,00,000</td></tr>
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<tr><td>6</td><td>M/s Northern Coal Fields Limited (NCL) Project Dudhichua, Sonebhadra (U.P.)</td><td>1,30,20,000</td></tr>
<tr><td>7</td><td>M/s Northern Coal Fields Limited (NCL) Project Kakri, Sonebhadra (U.P.)</td><td>64,50,000</td></tr>
<tr><td>8</td><td>M/s Northern Coal Fields Limited (NCL) Project Bina, Sonebhadra (U.P.)</td><td>64,50,000</td></tr>
<tr><td>9</td><td>M/s Northern Coal Fields Limited (NCL) Project Khadia, Sonebhadra (U.P.)</td><td>1,24,80,000</td></tr>
<tr><td>10</td><td>M/s Northern Coal Fields Limited (NCL) Project Krishnashila, Sonebhadra (U.P.)</td><td>6,11,40,000</td></tr>
<tr><td></td><td>Total</td><td>23,14,80,000</td></tr>
</table>
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</tr>
<tr>
<td>18</td>
<td>All Thermal Power Plants have been directed by Hon'ble NGT to discuss about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed. In this regard:
a) What are structural details of Ash Dykes and their adequacy for handling of Fly Ash generated. Present Status?
b) Present status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs.</td>
<td>a) Information regarding adequacy of ash dyke is require from industries. Earlier industries had submitted affidavit regarding adequacy of ash dyke.

b) Information regarding third party assessment of ash dyke is require from industries.</td>
</tr>
</table>

	c) Thermal Power Plants directed to submit their roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash. What is the present Status?	c) Information regarding roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash is require from industries.
	d) What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mineowners or to the concerned Authority in this regard.	d) Information has not been provided by any industry of Sonbhadra regarding filling of fly ash in Gorbi mines. District Magistrate Sonbhadra has allotted 5 abandoned stone quarries to M/s UPRVUNL Anpara and Obara for filling fly ash.
	e) Preparation of DPR for project of desilting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle. Present Status?	e) As per information given by Executive Engineer Rihand Dam, Civil Division, Pipari vide letter no. 297/R.C.D./camp-16 date 18.06.2019, an estimate Rs. 69,09,000 is received from Ministry of Water Resources, River Development & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on dated 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation, Division, U.P. Hydro Power Nigam Ltd. Pipari, Sonbhadra for payment. As per MoM of Oversight Committee held on dated 27.12.2018, it has been directed to polluters that expanses should be afforded by the polluters which are mainly surrounding companies.
	f) Whether the dispute of title of abandoned mines between Forest Department and Revenue Department has been resolved due to which its allotment is being delayed? Please mention the name of vacant mines.	f) i- As per information of Forest & Mine department, after publication of section 20 of Forest Act in the month of March 2020, the dispute of abandoned mines (located at Arazi no. 7536 having area about 60 hectare) between Forest Department and Revenue Department has been resolved, ii- Now all 52 abandoned stone quarries are under the jurisdiction of forest department (list enclosed). iii- DFO Obra has informed that NOC has been issued to M/s UPRVUNL Obra for filling ash dyke into abandoned stone quarries. iv- M/s UPRVUNL Obra has applied 3 CTE application on Nivesh Mitra Portal for filling ash dyke into abandoned stone quarries and applications are under consideration.

REGIONAL OFFICE
U.P. POLLUTION CONTROL BOARD,
SONBHADRA

Water quality of Rihand reservoir and other water bodies including groundwater

Sr. No.	Sampling Point	Date of Sampling	Parameter														
			pH	Suspended solids	Total dissolved solids	Fluoride (as F-)	D.O	B.O.D	C.O.D	Total Chromium (as Cr)	Copper (as Cu)	Cadmium	Lead	Iron (as Fe)	Nickel (as Ni)	Zink	Total coliform
1	Dongia Nala meeting point, Rihand Reservoir near Khatel, Sonbhadra	10.06.2020	6.85	81.8	1380.0	0.587	2.46			0.025	0.022	0.027	0.299	0.175	0.056	0.054	930.0
2	Borewell Kanoriya Chemical, Renukoot, Sonbhadra	10.06.2020	7.35	32.0	1078.0	0.897				0.0564	0.0142	0.0176	0.1864	0.129	0.1098	0.0342	110.0
3	Hand Pump Kotagate, Singrauli Super Thermal Power Plant, Sonbhadra	10.06.2020	7.91	30.0	296.0	0.564				0.0196	Nil	0.0046	0.058	1.240	0.0353	0.0264	
4	Hand Pump Vill. Chetawa, myorpur near Shyam Kartik Sharma, House, Sonbhadra	10.06.2020	6.35	28.0	476.0	0.35				0.0358	0.0028	0.0066	0.0496	3.991	0.0404	1.413	
5	Hand Pump Murdhawa Industrial area, SKI Corban Black, Renukoot, Sonbhadra	10.06.2020	7.77	26.0	3586.0	0.50				0.0402	0.0134	0.008	0.1034	0.5096	0.0656	0.2102	
6	Hand Pump Bedhndiha, Near Asarfilal House, Myorpur, Sonbhadra	10.06.2020	6.97	24.0	364.0	0.98				0.0348	0.0026	0.0062	0.0594	0.7504	0.326	0.0489	
7	Rihand Reservoir Near Intak Channel of SSTPS, Shaktinagar, Sonbhadra	10.06.2020	7.73	50.0	118.0		5.34	3.0	11.6	0.043	0.007	0.004	0.035	0.139	ND	0.055	490.0
8	Rihand Reservoir D/s near Rihand D/s bridge, Renukoot, Sonbhadra	10.06.2020	7.70	46.0	302.0		5.88	2.8	10.4	ND	0.003	0.005	0.077	0.135	0.01	0.056	7000.0

20.9.2019 को जिलाधिकारी सोनभद्र की अध्यक्षता में फ्लाई ऐश निस्तारण के सम्बन्ध में आहूत बैठक की कार्यवृत्ति।

दिनांक–20.9.2019 को जिलाधिकारी सोनभद्र की अध्यक्षता में एन0टी0पी0सी0 शक्तिनगर, रिहन्द व हिण्डालको एवं ओबरा /अनपरा ताप विद्युत परियोजना के प्रतिनिधियों के साथ पावर प्लान्ट से निकलने वाले फ्लाई ऐश के निस्तारण व उपयोग के सम्बन्ध में बैठक आहूत की गयी। बैठक में निम्नवत अधिकारी उपस्थित थे–

1. [illegible] सिंह, अपर जिलाधिकारी, सोनभद्र।
2. [illegible] उप जिलाधिकारी रावर्ट्सगंज।
3. [illegible] कुमार राय, खान अधिकारी, सोनभद्र।
4. [illegible] गुप्ता, स0महाप्रबन्धक(पर्यावरण) एन0टी0पी0सी0 शक्तिनगर।
5. अरविन्द कुमार सिंह, मैनेजर पर्यावरण,रेनुसागर पावर डिवीजन।
6. कुलदीप शर्मा, जी0एम0 आपरेशन।
7. ए0एन0सिंह, सीनियर मैनेजर, एनटीपीसी एसएसटीपीएस।
8. वी0के0अत्री, ए0जी0एम0(ईएमएल)एन0टी0पी0सी0रिहन्द।
9. अखिलेश कुमार, सहा0अभियंता, ओबरा टी0पी0एस0।
10. कुमार गौरव, अधिशासी अभियन्ता, ओबरा टी0पी0एस0।
11. संजय कुमार, अनपरा थर्मल पावर स्टेशन।

1. बैठक में परियोजना प्रतिनिधियों द्वारा बताया गया कि मा0एन0जी0टी0 में दायर [illegible] 164/2018 में पारित आदेश दिनांक 28.8.2018 के अनुपालन में [illegible] श्री राजेश कुमार उच्च न्यायालय, इलाहाबाद की अध्यक्षता [illegible] 2.9.19 को एन0टी0पी0सी0 विन्ध्यनगर में आयोजित बैठक में थर्मल पावर [illegible] से निकलने वाले फ्लाई ऐश को परित्यक्त स्टोन क्वैरी में सुरक्षित तरीके से [illegible] करने हेतु निर्देश दिये गये हैं। जिसके अनुसार पावर प्लान्ट से निकलने वाली फ्लाई ऐश का निस्तारण किया जाना है। थर्मल पावर प्लान्ट कम्पनीज द्वारा स्टोन माइन्स की खदानों व गड्ढों में फ्लाई ऐश से भरने के बाद उस पर वृक्षारोपण कराये जाने का आश्वासन दिया गया।

2. बैठक में खान अधिकारी द्वारा बताया गया कि यूपिडा द्वारा एक्सप्रेस–वे का निर्माण कार्य कराया जा रहा है। एक्सप्रेस–वे के निर्माण में फ्लाई ऐश का उपयोग किया जा सकता है। परियोजनाओं को फ्लाई ऐश का उपयोग करने हेतु एन0एच0ए0आई0 के साथ–साथ यूपिडा से भी सम्पर्क करना चाहिये।

3. [illegible] शक्तिनगर रोड का चौड़ीकरण होना है। इसमें भी फ्लाई ऐश [illegible] किया जा सकता है।

4. खान अधिकारी द्वारा अवगत कराया गया कि माइन्स खदानों को फ्लाई ऐश से [illegible] पूर्व माइन्स डायरेक्टर से अनुमति लेने की आवश्यकता होगी। बैठक में परियोजना प्रतिनिधियों को निर्देशित किया गया कि फ्लाई ऐश के निस्तारण हेतु परियोजनाओं को प्रदूषण नियन्त्रण बोर्ड, वन व अन्य सम्बन्धित विभागों से एन0ओ0सी0 लेने की आवश्यकता है।

5— बैठक में एन0टी0पी0सी0, हिण्डालको, ओबरा व अनपरा तापीय परियोजना द्वारा फ्लाई ऐश के निस्तारण हेतु डाला क्षेत्र की परित्यक्त खदानों की मांग की गयी। डाला क्षेत्र की अधिकांश परित्यक्त खदानें, राजस्व व वन विभाग के अधीन हैं, उसमें फ्लाई ऐश भरे जाने की मांग एन0टी0पी0सी0 व अन्य परियोजनाओं द्वारा की गयी है। अतिरिक्त कलेक्टर द्वारा जमीन आवंटन की कार्यवाही 15 दिनों में करने के निर्देश दिये गये हैं। बैठक में उपस्थित वरिष्ठ खान अधिकारी श्री कमलेश कुमार राय, द्वारा अवगत कराया गया कि डाला क्षेत्र में वर्ष 2016 में हुये वन, राजस्व व खनिज विभाग के संयुक्त सीमांकन के अन्तर्गत प्राप्त रिपोर्ट के अनुसार 7 पट्टों को राजस्व विभाग के अधीन बताया गया। बाद में वन विभाग द्वारा अवगत कराया गया कि वन बन्दोबस्त अधिकारी व अपर जिला जज द्वारा धारा 4 भा0व0अधि0 के अन्तर्गत नोटिफाइड कुछ गाटों को पृथक किया गया है, जिसे संयुक्त टीम द्वारा संज्ञान में नहीं लिया गया। इसलिये यह स्थिति बन रही है कि संयुक्त सीमांकन में 7 पट्टे जो राजस्व विभाग के अधीन बताया जाता है वह अन्तिम नहीं है, परन्तु धारा–20 के नोटिफिकेशन के उपरान्त ही यह स्पष्ट होगा कि वह किस विभाग के अधीन है। अतः इन 7 पट्टों पर भी परियोजनाओं को वन विभाग; राजस्व विभाग व प्रदूषण नियंत्रण बोर्ड व अन्य सम्बन्धित विभागों से एन0ओ0सी0/अनुमति लेना होगा।

उपरोक्त 7 गाटों के अतिरिक्त डाला क्षेत्र में लगभग 60हे0 क्षेत्रफल में स्टोन क्वेरी संचालित है, जो वन विभाग के अधीन होने के कारण वन विभाग में आवेदन करना होगा। ओबरा व अनपरा ताप विद्युत परियोजनाएं, राज्य सरकार के उपकम होने के कारण इनको वरीयता दिया जाना उचित होगा। बैठक में दिये गये निर्देशानुसार यह भूमि फ्लाई ऐश भरने हेतु ओबरा व अनपरा परियोजनाओं हेतु निम्न शर्तों के साथ सुरक्षित किया जाना उचित है–

1. परियोजना द्वारा वन विभाग, प्रदूषण नियंत्रण बोर्ड, खनिज विभाग व सम्बन्धित अन्य प्राधिकरण/ विभागों से एन0ओ0सी0/अनुमति लिया जायेगा।
2. एन0ओ0सी0/अनुमति लेने के उपरान्त जब भी माइन्स खदानों में फ्लाई ऐश भरा जायेगा, उस पर प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित मानक का पूर्ण रूप से पालन किया जायेगा व मिट्टी का आवरण देकर वृक्षारोपण द्वारा कराया जायेगा।

अन्त में सभी को धन्यवाद ज्ञापित करते हुये बैठक की कार्यवाही समाप्त की

जिलाधिकारी,
सोनभद्र।

कार्यालय जिलाधिकारी, सोनभद्र।

संख्या–291(1–8)/डी0एल0आर0सी0–फ्लाई ऐश/2019, दिनांक– 27 सितम्बर, 2019

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– अपर जिलाधिकारी, सोनभद्र।
2– क्षेत्रीय वनाधिकारी, वन प्रभाग, ओबरा।
3– वरिष्ठ खान अधिकारी, सोनभद्र को आवश्यक कार्यवाही हेतु प्रेषित।
4– क्षेत्रीय अधिकारी, क्षेत्रीय प्रदूषण नियंत्रण बोर्ड, सोनभद्र।
5– महाप्रबन्धक, तापीय विद्युत परियोजना, ओबरा व अनपरा।
6– महाप्रबन्धक, एनटीपीसी, रिहन्द/शक्तिनगर।
7– महाप्रबन्धक, रेनुसागर पावर डिवीजन, रेनुसागर, सोनभद्र।

जिलाधिकारी,
सोनभद्र।

प्रेषक,
अधिशासी अभियंता
रिहन्द बाँध सिविल खण्ड
पिपरी - सोनभद्र

सेवा में,
अधीक्षण अभियंता
विद्युत उत्पादन मण्डल
उ०प्र० जल विद्युत निगम लि०
पिपरी - सोनभद्र

पत्रांक :- 295 / आर० सी० डी० / कैम्प-16 / दिनांक 18/06/2019

विषय :- Hydrographic Survey for Capacity Assessment of Rihand Reservoir at Somebhadra, Uttar Pradesh

सन्दर्भ :- Hyd. Inst/MSB/Rihand/05/2019/TC/490/237 दिनांक 06/6/2019

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र के क्रम में अवगत कराना है कि मिनिस्ट्री आफ वाटर रिसोर्सेज, सेन्ट्रल वाटर एण्ड पावर रिसर्च स्टेशन खड़क वासला पुणे द्वारा रिहन्द रिजरवायर के कैपसिटी सर्वे कार्य हेतु रु० 69,09,000.00 (रुपये उनहत्तर लाख नौ हजार) मात्र का प्राक्कलन भेजा गया है। जिसकी छायाप्रति संलग्न है।

अतः आपसे अनुरोध है कि प्राक्कलित धनराशि रु० 69,09,000.00 (रुपये उनहत्तर लाख नौ हजार) मात्र उपलब्ध कराने का कष्ट करें। उक्त कार्य हेतु एन० जी० टी० द्वारा रिहन्द रिजरवायर के कैपसिटी सर्वे की रिपोर्ट बार-बार माँगी जा रही है। कार्य की अनिवार्यता को ध्यान में रखते हुए उपरोक्त धनराशि उपलब्ध कराने का कष्ट करें ताकि कार्य कराया जा सके एवं रिपोर्ट उच्चाधिकारियों को प्रेषित की जा सके।

अधिशासी अभियन्ता
रिहन्द बाँध सिविल खण्ड
पिपरी सोनभद्र
18.06.019

पत्रांक :- 295 / आर० सी० डी० / कैम्प-16 / दिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1- मुख्य अभियंता (सोन) सिंचाई एवं जल संसाधन विभाग उ०प्र० सिंगरौली।
2- मुख्य अभियंता (परि० एवं अनु०) 12 वाँ तल शक्ति भवन विस्तार 14 अशोक मार्ग लखनऊ।
3- अधीक्षण अभियंता सिंचाई कार्य मण्डल ओबरा - सोनभद्र।
4- अधिशासी अभियंता विद्युत उत्पादन खण्ड उ०प्र० जल विद्युत निगम लि० पिपरी जनपद - सोनभद्र।

अधिशासी अभियन्ता
रिहन्द बाँध सिविल खण्ड

डायरी संख्या 595
17-6-2019

SPEED POST

भारत सरकार
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय
केन्द्रीय जल और विद्युत अनुसंधान शाला
खडकवासला, पुणे 411024

Government of India
Ministry of Water Resources,
River Development & Ganga Rejuvenation
CENTRAL WATER & POWER RESEARCH
STATION
Khadakwasla, Pune - 411 024

PH: 020-24103378 Fax: 020-24381004 Email: cro_tc@cwprs.gov.in Web: www.cwprs.gov.in

No. Hyd.Inst/MSB/Rihand/05/2019/TC/490/237

Date: 06 JUN 2019
7 JUN 2019

To,
Executive Engineer
Rihand Dam, Civil Section
Pipri- Sonbhadra
Uttar Pradesh-403521

सेवा में,
अधिशासी अभियन्ता
रिहन्द बाँध, सिविल खण्ड
पिपरी, सोनभद्र
उत्तर प्रदेश- 403521

Subject: - Hydrographic Survey for Capacity Assessment of Rihand Reservoir at Sonbhadra, Uttar Pradesh

Reference: -(1) Your letter no. 2452/R.S.D./N.G.T dated 30.01.2019
(2) Your letter no. 2514/R.S.D./N.G.T dated 18.02.2019

Sir

This is to acknowledge with thanks the receipt of above referred letters regarding conducting Hydrographic Survey for Capacity Assessment of Rihand Reservoir at Sonbhadra, Uttar Pradesh. CWPRS would be glad to take up the studies in accordance with the identified scope. An estimate towards is enclosed in duplicate for your acceptance and approval.

Cost of Studies Rs: 69,09,000/-

One copy of the estimate, duly countersigned in token of your approval and acceptance for the amount of **Rs. 69,09,000 /-(Rupees Sixty Nine Lakhs Nine Thousand Only)** *E-PAYMENT ARE TO BE MADE STRICTLY UPON REGISTERING AT* https://bharatkosh.gov.in/UserRegistration.aspx and following necessary steps thereon, as a onetime process for all future payment. E-PAYMENT BY ANY OTHER MEANS SHALL NOT BE ENTERTAINED. The remitter must read the guidelines and follow the same while making payments (https://bharatkosh.gov.in/static/UserGuide.aspx). The details of the E-payment MUST be informed to this office in the Proforma given in Form-E through email at cpc.cwprs-pune@gov.in with a copy to cro_tc@cwprs.gov.in and paocwprs@gmail.com or by Fax on 020-24381004.

The work will be taken up only on receipt of sanction to the estimate and deposit of the full amount. For any clarification in the matter, you may contact Shri S. D. Kanade, Scientist E (020-24103206) or Shri M. S. Bist, Scientist C, Hydraulic Instrumentation (020-24103313).

"Goods and service Tax @ 18% is applicable to the service provided by CWPRS, Pune. These service fall under the reverse charge mechanism as per section 9(3) of CGST Act 2017. Therefore, the recipients of the services shall pay GST @ 18%. CWPRS GSTN registration number is 27AAATC7523J1ZO and service area code (SAC) is 998349. The PAN no. of CWPRS is AAATC7523J. A certificate along with the approval acceptance and GST number is to be submitted to CWPRS along with payment of the estimated amount." The subject services have been categorized as "Scientific & Technical Consultancy".

CWPRS being Government of India Organization under the Ministry of Water Resources, no tax is deductible at source in accordance with Section 196 of the Income Tax Act. 1961. Moreover, no deduction may be made from the payment towards Professional Tax Service Charges, A58DD Commission, etc.

Thanking you and assuring you of the best of our services.

(एल. आर. रंगनाथ) 06/06/2019
वैज्ञानिक 'डी'
तकनीकी समन्वय प्रभाग
कृते निर्देशक के.ज. और वि.अ.शा.

परित्यक्त खदानो (Abandoned mines) का सूची

क्र0 सं0	पट्टाधारक/पक्षकार का नाम	गाटा संख्या	रकबा (एकड़ में)
1	2	2	3
1	सुखम्भर उपाध्याय	7536घ मि0	1.25
2	शिवजी राम नरेश	7536घ मि0	2.46
3	जगदीश प्रसाद बंसल	7536घ मि0	1.25
4	ओम प्रकाश सिंह	7536घ मि0	0.62
5	ब्रदी नाथ पाण्डेय	7536घ मि0	2.64
6	जर्नादन सिंह	7536घ	1.87
7	जर्नादन सिंह/सेम्पलेक्स कं0	7536घ मि0	1.87
8	इन्दर सिंह	7536	5.00
9	विरेन्द्र बहादुर सिंह	7536घ	0.62
10	गिरिश नरायण सिंह	7536घ	1.78
11	बृज देव सिंह	7536घ मि0	1.87
12	रंगनाथ	7536घ	3.12 एवं 1.87
13	संत कुमार त्रिपाठी	7536घ मि0	1.32
14	शम्भू नाथ त्रिपाठी	7536घ	1.32
15	फूल सिंह	7536घ मि0	1.78
16	कैलाश सिंह	7536घ	3.50
17	शम्भू नाथ	7536घ मि0	3.30
18	शम्भू नाथ	7536घ मि0	2.50
19	सत्य पाल अग्रवाल	7536	1.25

1	2	2	3
20	अनिल कुमार सिंह	7536	4.65
21	सुरेन्द्र कुमार सूद	7536	2.50
22	ज्यूत नरायण सिंह	7536घ	1.23
23	रूद्र प्रकाश पाण्डेय	7536	2.50
24	नरेश कुमार	7536	1.68
25	फैज अहमद	4478	1.23
26	रमेश चन्द्र पाण्डेय	7536घ मि0	1.23
27	राधेश्याम	7536घ	2.50
28	यशवन्त सिंह	7536घ	1.25
29	महावीर प्रसाद अग्रवाल	3567/7347	0.625
30	रमेश चन्द्र राय	7536घ	8.91
31	गणेश शंकर पाण्डेय	7536	1.17
32	महेन्द्र प्रसाद दूबे	7536घ	1.02
33	गुलाब चन्द्र मिश्रा	7536घ	1.55
34	महेन्द्र प्रताप दूबे	7536घ	0.62
35	रजा स्टोन प्रोडक्ट्स प्रो0 एच.एस. खान पुत्र अजीमुल हक खान नि0–ओबरा, सोनभद्र।	सा0 3567 हा0 7536ग	1.12
36	श्री हंसराज अग्रवाल पुत्र श्री छबील चन्द्र अग्रवाल निवासी–चोपन, जनपद–सोनभद्र।	7536घ	0.75
37	यूनाइटेड क्रे0 पा0 जसप्रीत सिंह पुत्र श्री निर्मल सिंह नि0–बिल्ली गारकुण्डी बारीडाला, सोनभद्र।	7536घ मि.	4.35
38	सुलक्खन सिंह पुत्र श्री आत्मा सिंह नि0–बिल्ली मारकुण्डी, जनपद– सोनभद्र।	7536घ मि.	1.50
39	मे0 पूजा स्टोन क्रे0 कं0 पा0–श्री रामधनी सिंह निवासी ग्राम–बिल्ली मारकुण्डी, तहसील–रावर्ट्सगंज, जनपद – सोनभद्र।	7536 मि0	1.32
40	चन्द्रभान अग्रवाल पुत्र गंगा विशन अग्रवाल नि0–ओबरा, सोनभद्र ।	सा03567 हा0 7536ग	1.05
41	श्री ज्यूत सिंह पुत्र श्री बटूक सिंह निवासी ग्राम–बिल्ली मारकुण्डी, तहसील–रावर्ट्सगंज, जनपद–सोनभद्र।	7536घ	3.35
42	श्री अवधेश कुमार पुत्र श्री ईश्वर प्रसाद	7536ग	2.81
43	शुभम स्टोन कं0 प्रो0 मुकेश कुमार पुत्र राम रूवरूप गर्ग नि0–चोपन, सोनभद्र।	सा0 3567 हा0 7536ग	1.50
44	श्री सत्यपाल अग्रवाल पुत्र श्री शिव नारायण अग्रवाल निवासी ग्राम–बिल्ली मारकुण्डी, तहसील–रावर्ट्सगंज, जनपद–सोनभद्र।	7536	1.25
45	विनोद बिहारी राय पुत्र श्री उमाशंकर राय	7536मि0	1.87
46	श्री पंकज सिंह पुत्र श्री चन्द्रशेखर सिंह निवासी गजराज नगर ओबरा, सोनभद्र।	7536	1.50
47	दिनेश कुमार सिंह पुत्र श्री राम कृपाल सिंह	7536	1.25

1	2	2	3
48	रामयश सिंह पुत्र बूटन सिंह	7536	2.00
49	श्री अनिल कुमार मौर्या पुत्र श्री कन्हैया लाल मौर्या नि0–ग्राम मनौवा, पो0–खमरिया, मीरजापुर	सा0 1950 हा0 4471	1.50
50	जय माँ दुर्गा स्टोन क्रे0क0 पा0 जीतनरायण अग्रहरी पुत्र अमर नाथ अग्रहरी नि0–ओबरा, सोनभद्र।	4478	2.27
51	अपना स्टोन वर्क्स पा0 ज्युत नरायण सिंह नि0–पटेल नगर डाला सोनभद्र।	सा0 3567 हा0 7536ग	1.05
52	मे0 काल्सी स्टोन प्रो0ड0 प्रो0–श्री सिरमौर सिंह पुत्र श्री बलबन्त सिंह निवासी ग्राम–बिल्सी मारकुण्डी, तहसील–राबर्ट्सगंज, जनपद–सोनभद्र।	7536 मि0	0.62

POINT WISE
COMPLIANCE REPORT OF
ANPARA ACTION PLAN
SONBHADRA

Prepared by :

Regional Office,
U.P Pollution Control Board,
Sonbhadra

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 2

S. No.	Action point	Unit of Measurement of progress	Implementing agencies	Implementation status (% completed)	Details	Action completion date as per city action plan[@]	Deviation from targeted timelines if any	Expected date of completion	Total cost	Remarks
1	Launch extensive drive against polluting vehicles for ensuring strict compliance	No. of challans/Penalty Imposed	R.T.O/Traffic Police	Ongoing	➢ Two PUC in Robertsganj, One PUC in Anpara & One PUC in Chopan are working for Pollution checkup of vehicles. ➢ A-Total no. of 8067 vehicles challans in financial year 2019-20 out of which under extensive drive against polluting vehicles challan are as follows :- i. No. of vehicles without fitness challan-1063 ii. No. of vehicles challan against pollution-756 iii. No. of vehicles challan due to overloading-2504. ➢ B-Total no. of 1616 vehicles challans in financial year 2020-21 (from dt. 01.04.2020 to 30.06.2020) out of which under extensive drive against polluting vehicles challan are as follows :- i. No. of vehicles without fitness challan-41 ii. No. of vehicles challan against pollution-89 ii. No. of vehicles challan due to overloading-1250	As regular activity	N/A	Ongoing	N/A	Regular drives carried out for ensuring compliances
2	Launch public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicles, lane discipline, etc.	N/A	R.T.O/ Traffic Police	Ongoing	➢ Public awareness camp conducted during road safety week. A lane driving workshop conducted to trained people and instructor of driving training school road safety week is organize one every three months in which public awareness campaign regarding control of air pollution is launched. Date of last road safety week dt 14-10-2019 to 20-10-2019, 11-11-2019 to 17-11-2019, 11-01-2020 to 17-01-2020 & 22-06-2020 to 28-06-2020.	As regular activity	N/A	Ongoing	Rs. 1.5 Lac	Regular drives carried out for ensuring compliances
3	Prevent parking of vehicles in the non-designated areas	No. of Challans	Traffic Police/ Nagar Palika	Ongoing	➢ No. of vehicles found: 57 ➢ No. of vehicles penalized: 42 ➢ Amount (Rs) received as penalty: 4500	As regular activity	N/A	Ongoing	N/A	Regular drives being carried out by Traffic Police.
4	Prepare & implement action plan to check fuel adulteration and random monitoring of fuel quality data	No. of adulterated samples	District Supply Officer/Oil companies	Ongoing	➢ Meeting was conducted regarding regular inspection and sampling of diesel / petrol outlets and regular use of mobile lab for oil quality testing with the sales managers of the oil company operating in the district. Regular monitoring of adulteration of diesel / petrol retail outlays in the Anpara area by	30 days	N/A	Ongoing	N/A	Regular drives carried out for ensuring compliances

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 3

					mobile labs at retail outlets is conducted by the oil managers of the three oil companies and the results are shared with the district administration. ➢ **There are 10 Petrol Pumps of Indian Oil Corporation Ltd., Hindustan Petroleum Corporation Ltd & Bharat Petroleum Corporation Ltd. Samples have been collected from all 10 petrol pumps in the year 2020 and report are awaited.**					
5	Prepare & implement plan for widening of roads and improvement of infrastructure for decongestion of road	Km/No. of Roads (widened)	Nagar Nigam	35%	➢ Widening and strengthening of Aurimore to Shakti Nagar four lane State Highway no 5A of distance 18.287 km in District-Sonbhadra has been started by PWD to control traffic congestion and air pollution.	90 days	Additional Widening Projects undertaken	Up to March 2021	Rs.121.59 Cr	Road Widening and strengthening is carried out to minimize decongestion of road.
6	Steps for promoting battery operated vehicles including establishment of charging stations.	No. of battery operated vehicles/Charging Stations	Transport Department/Nagar Nigam & Development Authorities	NA	➢ About 50 E-Rickshaws are operational to control vehicular pollution. ➢ Population of Anpara city is less, so electricity operated buses are not feasible.	120 days	NA	Completed	Rs. 65 Lac	Population of Anpara city is less, so electricity operated buses are not feasible.
7	Install weigh in motion bridges at the borders of cities/towns and States to prevent overloading of vehicles	No. of weigh bridges	Transport Department	100% completed	➢ 18 weigh in motion bridges are established at Lorhi toll plazas and 10 at Hathi Nala toll plaza on State Highway in Sonbhadra.	180 days	N/A	Completed	Rs. 2.8 Cr.	-
8	Synchronize traffic movements/Introduce intelligent traffic systems for lane-driving	No. of ITMS Sectors	Traffic Police	NA	➢ Routine action ➢ Population of Anpara city is less, so there is no traffic congestion problem.	180 days	N/A	NA	N/A	-
9	Installation of remote sensor based PUC system	Number	Traffic Police	100%	➢ All 4 PUC Centers are working and online. ➢ There is no requirement of remote sensor based PUC system	180 days	N/A	N/A	N/A	-
10	Prepare plan for creation of green buffers along the traffic corridors. Plantation of specific types of species	Plantation No.	Nagar Nigam/GDA/Forest Department	80% is completed with green cover	➢ There are sufficient plantation in the both side of the roads. ➢ Widening and strengthening of Aurimore to Shakti Nagar four lane State Highway no 5A of	90 days	Due to road strengthening work	365 days	N/A	-

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 4

	of plants which are helpful in pollution control.				distance 18.287 km in District-Sonbhadra is going on after completion of work plantation of specific types of species of plants are proposed which are helpful in pollution control.					
11	Maintain potholes free roads for free-flow of traffic	Plantation No.	Forest Department/Horticulture/Nagar Nigam & Development Authorities	90%	➢ All roads are in good condition and pot hole free. ➢ **As Widening and strengthening of Aurimore to Shakti Nagar four lane is on progress by M/s Jawar Construction Ltd., Haryana. Therefore maintenance of potholes free roads for free-flow of traffic is being done in the same cost by the company.**	90 days & as regular activity afterwards.	N/A	90 days	N/A	-
12	Introduce water fountains at major traffic intersection, wherever feasible	Pothole free Road length/Pothole Nos.	Nagar Nigam/ Development Authorities	NA	➢ Population of city is less, so there are no one major traific intersection points. Hence water fountains not feasible here	90 days and thereafter continue as regular activity	NA	NA	NA	-
13	Greening of open areas, gardens, community places, schools and housing societies	No. of intersections	Nagar Nigam	100%	➢ A total of 24 Lacs saplings have been planted against a target of 11 Lacs plantation. At present there is about 55% forest covered area in Anpara Tesil-Duddhi Sonbhadra as telephonic information furnished by DFO, Renukoot	90 days	NA	NA	Rs. 7.0 Cr	-
14	Blacktopping of metalled road including pavement of road shoulders	Number of plants	Forest Department	90% Completed	➢ All roads are in good condition and pot hole free.	180 days	N/A	90 days	N/A	-

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 5

15	Use of treated effluent of STPs in Pollution Control Measure such as watering of Plants, sprinkling for dust suppression purposes.	Km./No. of Metalled Roads	Nagar Nigam	100%	➢ M/s N.T.P.C. Ltd., Singrauli Super Thermal Power Station, Shaktinagar, M/s NTPC Ltd, Rihand Nagar, Sonbhadra, M/s Hindalco Industry Ltd. (Aluminium Division) Renukoot, M/s Grasim Industries ltd (Chemical and Captive Power Plant), Renukoot, M/s UPRVUNL Anpara-A, B & D, M/s Lanco Anpra Power Ltd., M/s Hindalco Industries Ltd. (Power Division), Renusagar has installed STP and treated effluent is being used for watering of plant, and sprinkling for dust suppression purposes. ➢ **M/s NTPC Rihand Nagar have STP of 3.5 MLD capacity.** ➢ **M/s NTPC Ltd., Singrauli Super Thermal Power Station, Shaktinagar have STP of 3.2 MLD capacity.** ➢ **M/s Ultratech Cement Ltd. (Unit Dalla Cement Works) Dalla have STP of 0.8 MLD capacity.** ➢ **M/s Hindalco Industries Ltd. (Renusagar Power Division) Renusagar have STP of 12 MLD capacity.** ➢ **M/s Lanco Anpara Power Ltd. Anpara have STP of 0.6 MLD capacity.** ➢ **M/s U.P. Rajya Vidyut Utpadan Nigam Ltd, Anpara (Unit A, B & D), Anpara have STP of 4.8 MLD capacity.** ➢ **M/s Hindalco Industries Ltd. (Aluminum Division) Renukoot have STP of 24 MLD.** ➢ **M/s Birla Carbon India Pvt. Ltd. Renukoot have STP of 0.25 MLD capacity.** ➢ **M/s Grasim Industries have STP of 1.4 MLD capacity.** ➢ ***Thus toal capacity of all STP's is 50.55 MLD and treated water is being partially used in gardening and irrigation purposes.***	90 days	NA	NA	**Rs. 5.3 Crore/ year**	-

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 6

16	Wall to Wall pavement for control of dust from road. Design the footpath pavement/tiles having capacity to grow grass in between.	MLD reused/No. of STPs/No. of tankers	Nagar Nigam	Ongoing	➢ **Designing of footpath pavement/tiles was not proposed in Strengthening and widening of Aurimore-Shakti Nagar Road, which is under construction. As per telephonic talk with Asstt. Engr. PWD, estimated cost of footpath pavement is about Rs. 17 Cr. and it is is not sanctioned.**	180 days and thereafter continue as regular activity	Additional Widening of road projects	Up to March 2021	**Rs 17 Cr.**	**Sanction of extra budget for footpath pavement/ tiles is required.**
17	Strict enforcement of supply of coal to the thermal power stations and industries by railway wagons only	No. of stretches/Km. of W2W paving	Nagar Nigam	Ongoing	➢ **M/s N.T.P.C. Ltd., Singrauli Super Thermal Power Station, Shaktinagar, M/s NTPC Ltd, Rihand Nagar, Sonbhadra, M/s UPRVUNL Anpara-A, B & D, and M/s UPRVUNL, Obra, Ms Hindalco Industries (Aluminum Division) have 100% supply of coal through Railway wagons.** ➢ **As per information received from NCL's by telephonic talk, NCL's supply 90 % coal to industries via Fuel Supply Auction (FSA) by railway wagons and remaining 10% coal is supply to industries via E-auction by road. This policy is decided by Coal India Limited. According to above policy of NCL's M/s Lanco Anpra Power Ltd. and M/s Hindalco Industries Ltd. (Power Division), Renusagar gets about 20-25% Coal via road.** ➢ **Transportation of coal by road shall be stopped when E-auction policy of Govt. of India shall be erased.**	60 days and thereafter as regular activity	NA	Ongoing	NA	-
18	Launch extensive drive against open burning of biomass, crop residue, garbage, leaves, etc.	No. of Challans/ Penalty	Nagar Nigam	Ongoing	➢ Special drive against open burning of biomass crop residue, garbage, leaves, etc. has been conducted from time to time by 03 flying squad of different department members constituted by District Magistrate, Sonbhadra on dated 16.10.2019. ➢ **There was not a single case of burning of biomass, crop residue, garbage, leaves, etc found in Anpara, Sonbhadra.**	90 days and thereafter continue as regular activity	NA	Ongoing	NA	**No cases of open burning of biomass, crop residue, garbage, leaves are found**

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 7

19	Regular check and control of burning of municipal sold wastes	No. of Teams	Nagar Nigam	Ongoing	➢ Regular check and control of burning of municipal solid wastes is being conducted by local bodies. ➢ **Three no of burning cases were found and warning are issued but penalty have not been imposed.**	90 days and thereafter continue as regular activity	NA	Ongoing	NA	**Three no of burning cases were found and warning are issued and penalty have not been imposed.**
20	Proper collection of horticulture waste (biomass) and its disposal following composting-cum-gardening approach	No. of Composting Pits	Nagar Nigam	NA	➢ Population of city is less, so there no horticulture waste (biomass) disposal issue.	90 days and thereafter continue as regular activity	NA	NA	NA	-
21	Ensure ban on burning of agriculture waste and crop residues and its implementation	No. of implements/ No. Of challans	Agriculture Department & UPPCB	100%	➢ Deputy Director Agriculture, Sonbhadra has organized awareness workshop for farmers regarding burning of biomass, crop residue, More information required from Nagar Palika. ➢ A ban on burning of agriculture waste and crop residue has been imposed by the Environment Department under provisions of Air act on 28.10.2015. ➢ Govt. order dated 10.02.2017 has been issued by the Department of Agriculture to ensure the use of combined harvesting machine and straw ripper wth binder to restrict burning of agricultural residual waste. ➢ A scheme of "Promotion of Agriculture Mechanization for In-Situ management of crop residue is being run since financial year 2018-19 with the support of Government of India. ➢ There has been 36% reduction in burning incidents in year 2019 compared to year 2018, 52% less as compared to year 2017 and 56% less as compared to year 2016. The State will take all steps to prevent the stubble burning completely in the State in the next paddy harvesting season. ➢ Additionally, an order dated 05.01.18 has been issued by UPPCB for using a minimum 20% of bio briquette as fuel in the boiler depending upon its availability	180 days	NA	NA	NA	-
22	Door to Door collection of segregated waste by	Percentage of D2D collection	Nagar Nigam	Tendering process of	➢ Door to Door collection of waste is done by NGO i.e Prakriti Paryawarn sanrakshan	90 days	NA	November 2020	Rs. 33.67	-

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 8

	agency and then its disposal directly in plant without dumping it on land.			MRF center is under process	sansthan from Lucknow. ➢ Rs 33.67 Lac been sanctioned from Directorate to develop Material Recovery Facility Center (MRF) and work is under process and will be develop very soon.				Lac	
23	Establishment of composting pits in Parks/ residential societies etc for management of biodegradable waste.	No. of pits/parks	Nagar Nigam/GDA	100%	➢ Two Parks comes into Nagar Palika Parishad and , composting pits are available in both parks.	90 days	NA	NA	NA	-
24	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	No. of plots identified	Nagar Nigam/GDA	NA	➢ There are no one development societies working either Pvt or Govt. sector.	90 days	NA	NA	NA	-
25	Establishment of online emission monitoring equipments in the stacks of the industries (Thermal Power Stations). Connect it to server of CPCB & SPCB)	No. of OCEMS	UPPCB	100%	➢ All industries such as M/s UPRVUNL, Anpara-A (3x210 MW), B(2x500 MW) & D (2x500 MW), M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra (2x600 MW) and M/s Hindalco Industries Ltd., (Power Division) Renusagar (840 MW), M/s N.T.P.C. Ltd., Rihand Nagar (Stage I, II, III) , M/s N.T.P.C. Ltd., Shakti nagar, Sonbhadra have installed OCEMS and are connected to CPCB & UPPCB server. ➢ M/s UPRVUNL, Obra Unit-A is closed & Unit-B is operational (5x200 MW i.e. Unit 9, 10, 11, 12 & 13) in which Unit 9, 10 & 11 have installed OCEMS and are connected to CPCB & UPPCB. ➢ M/s Hindalco Industries Ltd. (Aluminum Division) Renukoot Sonbhadra have installed OCEMS at 22 No. of Stack and are connected to CPCB &UPPCB server. ➢ M/s Grasim Industries Ltd (Chemical & Captive Power) Renukoot have installed OCEMS at Stack of Captive Power Plant and are connected to CPCB & UPPCB server. SMS alerts are being revived & notices are being send to defaulters for achieving norms.	180 days	N/A	N/A	N/A	Regular inspections being carried out to ensure that OCEMS are working properly and connected to server.
26	Up gradation of Electrostatic Precipitators installed in the Thermal Power Stations in order to bring PM emission concentration below 100mg/M3	No. of OCEMS	UPPCB	100%	➢ M/s UPRVNL, Anpara-A & B have Proposed for retrofitting and augmentation of ESPs for achieving the PM emission Norms. Tender have been open for unit-B and bid is under evaluation process through NTPC. Unit-D is already achieving PM value less than 50 mg/Nm3. ➢ M/s Lanco Anpara Power Ltd., Anpara, Sonebhadra is achieving PM value less than 50	180 days	N/A	31.10.2022.	N/A	Regular Inspections being carried out to ensure that APCS are working properly and

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 9

					mg/Nm3. ➢ M/s Hindalco Industries Ltd., (Power Division) Renusagar, Sonbhadra is achieving PM value less than 100 mg/Nm3. ➢ M/s NTPC Ltd. Rihand Nagar (Stage-I & II) is achieving PM value less than 100 mg/Nm3 and Stage-III is achieving PM value less than 50 mg/Nm3. ➢ M/s N.T.P.C. Ltd., Shaktinagar, Sonbhadra is achieving PM value less than 150 mg/Nm3 and have to achieve PM value less than 100 mg/ Nm3 by 31.12.2021. ➢ M/s UPRVUNL, Obra Unit -A is closed & Unit-B (5x200 MW i.e. Unit 9, 10, 11, 12 & 13) is operational. Unit 9, 10 & 11. have been upgraded for achieving PM value less than 100 mg/Nm3. Unit 12 & 13 are under renewal and maintenance.					achieving norms.
27	Ensure supply of beneficiated coal having ash content below 34% to the power stations on quarterly average basis	No of units	UPPCB	100%	➢ Northern Coal Fields Ltd., Khadia, Bina, Krishnashila, Kakri & Duddichua has send the report regarding ash content present in coal as per test report ash content present in coal is less than 34% .	60 days	N/A	Completed	N/A	-
28	Engage a third party to check the ash content in the coal	No of units	UPPCB	100%	➢ M/s UPRVNL, Anpara-A,B & D has engaged M/s CSIR-Central Institute of Mining and Fuel Research Barwa Road, Dhanbad-826015, Jharkhand for carrying out the study of ash content in Coal as third party. As per report ash content is 34.47%. ➢ M/s Larco Anpara Power Ltd., Anpara, has engaged M/s Ecomen Laboratories Pvt. Ltd., Aliganj Lucknow for carrying out study of ash content in Coal as third party. ➢ M/s Hindalco Industries Ltd., (Power Division) Renusagar, Sonbhadra has engaged M/s IND RESEARCH & DEVELOPMENT HOUSE PVT. LTD., C-10, 2nd floor, Sector-6, Noida-201301 (U.P.) for carrying out study of ash content in Coal as third party. As per report dated 26.04.2019, 19.05.2019 and 13.06.2019 ash content is 34 %. ➢ M/s NTPC Ltd. Rihand Nagar (Stage-I, II & III) has engaged M/s CSIR-Central Institute of Mining and Fuel Research, Barwa Road, Dhanbad-826015, Jharkhand, India, for carrying out study of ash content in the coal. As per	60 days, and thereafter, as regular activity	N/A	Completed	N/A	-

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 10

					report dated 05-07-2019, 06-07-2019 & 07-07-2019, the ash content are found below 34%. ➢ M/s N.T.P.C. Ltd., Shaktinagar, Sonbhadra has engaged M/s CSIR-Central institute of Mining and Fuel Research, Barwa Road, Dhanbad-826015, Jharkhand, India as a third party to check the ash content in the coal as per report ash content is 34.44%. ➢ M/s UPRVUNL, Obra has engaged M/s CSIR-Central Institute of Mining and Fuel Research, Barwa Road, Dhanbad-826015, Jharkhand, India as a third party to check the ash content in the coal. As per report the ash content are found below 34%.					
29	Monitoring of industrial emission including real time online monitoring through OCEMS (Online Continuous Emission Monitoring System) and live camera feed to take action against non-complying industrial units.	No. of OCEMS	UPPCB	100%	**OCEMS** ➢ All industries such as M/s UPRVUNL, Anpara-A (3x210 MW), B(2x500 MW) & D (2x500 MW), M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra (2x600 MW) and M/s Hindalco industries Ltd., (Power Division) Renusagar (840 MW), M/s N.T.P.C. Ltd., Rihand Nagar (Stage I, II, III) , M/s N.T.P.C. Ltd., Shakti nagar, Sonbhadra have installed OCEMS and are connected to CPCB & UPPCB server. ➢ M/s UPRVUNL, Obra Unit-A is closed & Unit-B is operational (5x200 MW i.e. Unit 9, 10, 11, 12 & 13) in which Unit 9, 10 & 11 have installed OCEMS and are connected to CPCB & UPPCB. ➢ M/s Hindalco Industries Ltd. (Aluminum Division) Renukoot Sonbhadra have installed OCEMS at 22 No. of Stack and are connected to CPCB & UPPCB server. ➢ M/s Grasim Industries Ltd (Chemical & Captive Power) Renukoot have installed OCEMS at Stack of Captive Power Plant and are connected to CPCB & UPPCB server. ➢ SMS alerts are being revived & notices are being send to defaulters for achieving norms. **WEB CAMERA** ➢ Web camera have been installed by M/s UPRVNL, Anpara at over flow point of AWRS and OCEMS are installed at outlet point of ETP in Unit-D. ➢ Web cameras and OCEMS are installed by M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra	60 days, and thereafter, regular activity	N/A	NA	N/A	Regular inspections being carried out to ensure that OCEMS are working properly and connected to server.

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 11

					at outlet of ETP & STP. ➢ Web cameras and OCEMS are installed by M/s Hindalco Industries Ltd., (Power Division) Renusagar, Sonbhadra at outlet of ETP, STP and over flow Point of AWRS. ➢ M/s NTPC Rihand Nagar have installed Web camera at stage-I, ETP & AWRS and OCEMS are installed at ETP of Stage-I, II & III. ➢ M/s Hindalco Industries Ltd. (Aluminum Division) Renukoot Sonbhadra have installed OCEMS at ETP & STP connected to CPCB & UPPCB server. Web Camera is also installed at outlet of ETP and connected to CPCB & UPPCB server. ➢ M/s Grasim Industries Ltd (Chemical & Captive Power) Renukoot have installed Web Camera at Outlet Of ETP and connected to CPCB & UPPCB server. ➢ SMS alerts are being received & notices are being send to defaulters for achieving norms. ➢ **ENVIRONMENTAL COMPENSATION** ➢ Environmental Compensation of Rs. 6.11 Cr. is imposed on M/s UPRVUNL Anpara & M/s UPRVUNL Obra and M/s Northern Coal Fields Limited (NCL) Krishnashila each unit for violating Norms. ➢ Environmental Compensation of Rs. 1.30 Cr. is imposed on M/s Northern Coal Fields Limited (NCL), Dudhichua for violating Norms. ➢ Environmental Compensation of Rs. 1.25 Cr. is imposed on M/s Northern Coal Fields Limited (NCL) Khadia for violating Norms. ➢ Environmental Compensation of Rs. 0.65 Cr. is imposed on M/s Northern Coal Fields Limited (NCL) Bina and Kakari each for violating Norms. ➢ Environmental Compensation of Rs. 0.46 Cr. is imposed on M/s NTPC Thermal Power Plant at Rihandnagar for violating Norms. ➢ Environmental Compensation of Rs. 0.27 Cr. is imposed on M/s NTPC Thermal Power Plant, at Shaktinagar for violating Norms. ➢ Environmental Compensation of Rs. 0.24 Cr. is imposed on M/s LANCO Anpara Power Ltd, Anpara for violating Norms.					

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 12

30	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries. The bank guarantee shall be forfeited in case of any violation. Verification of these conditions to be carried out by UPPCB/selected Third Party Institutions/Quality control agencies etc.	No. of Units furnishing BG	UPPCB	Ongoing	➢ Bank guarantee of Rs. 10 Lac. have been submitted by M/s UPRVUNL, Anpara-A & B for utilization of fly ash & installation of OCEMS etc. ➢ Bank guarantee of Rs. 18.4 Lac. have been submitted by M/s NTPC Rihand Nagar for compliance of CTO condition. ➢ Bank guarantee of Rs. 10.8 Lac. have been submitted by M/s NTPC Shakti Nagar for compliance of CTO condition. ➢ M/s UPRVUNL Anpara & Obra unit has obtained CTO from UPPCB. EC of Rs. 6.11 Cr is imposed on each units for violating Norms. ➢ Others units are complying CTO/CTE conditon. ➢ Verification of CTO/CTE conditions are being carried out by selected third party institutions/agencies such as BHU/NEERI/ IIT/CDRI etc by the UPPCB.	60 days, and thereafter, regular activity	N/A	Ongoing	N/A	-
31	Installation of web cams and OCEMS in Grossly Polluting Industries.	No.of Webcams	UPPCB	100%	➢ Web camera have been installed by M/s UPRVNL, Anpara at over flow point of AWRS and OCEMS are installed at outlet point of ETP in Unit-D. ➢ Web cameras and OCEMS are installed by M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra at outlet of ETP & STP. ➢ Web cameras and OCEMS are installed by M/s Hindalco Industries Ltd., (Power Division) Renusagar, Sonbhadra at outlet of ETP, STP and over flow Point of AWRS. ➢ M/s NTPC Rihand Nagar have installed Web camera at stage-I, ETP & AWRS and OCEMS are installed at ETP of Stage-I, II & III. ➢ M/s Hindalco Industries Ltd. (Aluminum Division) Renukoot Sonbhadra have installed OCEMS at ETP & STP connected to CPCB & UPPCB server. Web Camera is also installed at outlet of ETP and connected to CPCB & UPPCB server. ➢ M/s Grasim Industries Ltd (Chemical & Captive Power) Renukoot have Installed Web Camera at Outlet Of ETP and connected to CPCB &UPPCB server. ➢ SMS alerts are being received & notices are being send to defaulters for achieving norms.	60 days	N/A	Ongoing	N/A	-
32	Enforcement of Construction & Demolition Rules 2016. Fine should be imposed on defaulting units.	No. of challans/Penalty imposed	Urban Development/Development Authorities	Ongoing	➢ Provisions of Construction & Demolition Rules 2016 are being implemented. ➢ There are not any major construction activities such as group housing etc in Anpara.	15 days , and thereafter, continue as regular activity	N/A	Ongoing	N/A	-

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 13

33	Control measures for fugitive emissions from material handling, conveying and screening operations through water sprinkling, curtains, barriers and dust suppression units;	No. of challans/Penalty imposed	Urban Development/Development Authorities	Ongoing	➢ Provisions of Construction & Demolition Rules 2016 are being implemented. ➢ There are not any major construction activities such as group housing etc in Anpara.	15 days , and thereafter, continue as regular activity	N/A	Ongoing	N/A	-
34	Ensure carriage of construction material in closed/covered vessels	No. of challans/Penalty imposed	Development authorities/ Regional Transport Department	Ongoing	➢ Enforcement authority instructed to take action against vehicles transporting construction material uncovered (open). Challans are being monitored. ➢ About 47 vehicles have been challaned which were committed in violation of Rule.	15 days , and thereafter, continue as regular activity	N/A	Ongoing	N/A	-
35	All construction areas must be covered to avoid dispersion of particulate matter	No. of challans/ Penalty imposed	Nagar Nigam/Development Authorities	Ongoing	➢ Provisions of Construction & Demolition Rules 2016 are being implemented. ➢ There are not any major construction activities such as group housing etc in Anpara.	30 days	N/A	Ongoing	N/A	-
36	Air Quality Index to be calculated and disseminated to the people through website and other media (on maximum fortnightly basis for manually operated monitoring stations and real time basis for continuous monitoring stations	No. of CAAQMS Stations	UPPCB	Ongoing	AQI data is available for all 15 non-attainment cities. AQI data from manual monitoring station is available on UPPCB website monthly while real time data from CAAQMS is available on national portal (Sameer App) maintained by CPCB. The current status of monitoring stations in Anpara is: AAQMS: Existing 00, Required 01 (CAAQMS); Existing 02, Required 01 (Manual) 03 CAAQMS Installed- 03 (a) CAAQMS installed by M/s Lanco Infratech-02. (b) CAAQMS installed by M/s Lanco Infratech and M/s Renusagar Power Company jointly-01 (c) Number of parameters being monitored presently-05 Upgradation of above CAAQMS is proposed for 08 parameters till September-2020 and link to the CPCB, Delh server for AQI for public domain.	15days, and thereafter, continue as regular activity	N/A	N/A	N/A	-
37	Street vendors are to be controlled strictly in respect of removing their wastes and debris before leaving the site of operation	Challans	Nagar Nigam/ Development Authorities	Ongoing	➢ Street vendors have been instructed to remove their waste/debris before leaving. 100 Dustbins have been put by NP for controlling littering. 250 dustbins are being purchased. ➢ **There were no defaulter cases found and no such penalty have been imposed.**	30 days	N/A	N/A	N/A	-
38	Complete ban on littering of streets with municipal solid wastes (MSW). Segregation	Challans	Nagar Nigam/Development	Ongoing	➢ Waste is collected and disposed on identified sites, using **25 Tri-vehicles.**	30 days	N/A	N/A	N/A	-

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 14

	& source collection at source of MSW to be implemented.		Authorities		➢ Segregation of waste needs to be further strengthened. ➢ **There was no defaulter cases found and no such penalty have been imposed.**					
39	If Air Quality Index found severe or above grade, ensure availability of masks to public for protection.	No. of Severe Days	Nagar Nigam	Ongoing	➢ Information regarding status of Air Quality is shared with Public and Departments. ➢ Presently no scheme of providing masks to citizens has been initiated by Nagar Palika. ➢ Industrial units of Anpara have distributed about 30,000 masks to public for protection.	90 days	N/A	N/A	N/A	-
40	Plying of electric buses for public transport including establishment of sufficient charging stations.	No. of Electric Buses	Transport Department	Ongoing	➢ At present 50 battery operated E-Rickshaws are plying in Sonbhadra to control vehicular pollution.	360 days	03 Months	November 2020	**Rs 65 Lac.**	-
41	Prepare plan for construction of expressways/bypasses to avoid congestion due to non-destined vehicles.	No.	N.H.A.I./PWD	35%	➢ Widening and strengthening of Aurimore to Shakti Nagar Highway in District-Sonbhadra has been started by PWD to control traffic congestion and air pollution.	360 days	Additional Widening Projects undertaken	Up to March 2021	Rs.121.59 Cr	Road Widening and strengthening is carried out to minimize decongestion of road.
42	Construction of peripheral road around the city to avoid congestion.	No.	N.H.A.I./PWD	100% (EPE) NPR Under Consideration	➢ There is no need of of peripheral road around the Anpara city as total population of city is about 20000. ➢ Widening and strengthening of Aurimore to Shakti Nagar four lane State Highway no 5A of distance 18.287 km in District-Sonbhadra is going on after completion of work plantation of specific types of species of plants are proposed which are helpful in pollution control.	360 days	Additional Widening Projects undertaken	Up to March 2021	Rs.121.59 Cr	Road Widening and strengthening is carried out to minimize decongestion of road.
43	Arrangement of Multilevel Parking Facilities	Capacity/No.	Nagar Nigam/Development Authorities	NA	➢ There is no need of Multilevel Parking in Anpara city as total population of city is about 20000.	360 days	N/A	N/A	N/A	-
44	Development/Strengthening of Bike zone/Cycle zone at metro/railways/bus stations from where travelers hire bi-cycle to reach the destination.	Km./No.	Nagar Nigam/Development Authorities	Ongoing	➢ At present there is no scope of Development/Strengthening of Bike zone/Cycle zone at metro/railways/bus stations as population density is very less.	360 days	N/A	N/A	N/A	-
45	Initiate steps for retrofitting of particulate filters in diesel vehicles, when BS-VI fuels are available	N/A	Vehicle Manufacturing Companies/Ministry of Road Transport &	N/A	➢ Only BS-VI vehicles registered in U.P. w.e.f. 01.04.2020	360 days	N/A	N/A	N/A	N/A

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 15

			Highways (MoRTH)							
46	Use of Bioethanol in the city/urban transport system/waste to energy.	No. of Stations	Transport Depaitment	Ongoing	➢ To promote City/urban transport system still waiting to launching of vehicles to be run on ethanol fuel.	360 days	N/A	N/A	N/A	N/A
47	Implementation of maintaining at least 33% forest cover area in the city in master plan.	No. of saplings planted	Nagar Nigam/Development Authorities	100%	➢ A total of 24 Lacs saplings have been planted against a target of 11 Lacs plantation. At present about 55% forest covered area in Tesil-Duddhi as information furnished by DFO, Renukoot	360 days	N/A	N/A	Rs. 7 Cr	N/A
48	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	No./Km of brick lined nullahs	Irrigation Department/ Forest department/NMCG	Not Submitted	➢ **As per information received from Executive Engineer, Irrigation department on telephonic talk, there are no canal's in Anpara, Sonbhadra. There are only some natural nullah's, Which are coverd in forest area. Brick lining work on nullah's site are not possible. There are sufficient plantation on nullah's site.**	360 days	N/A	N/A	N/A	-
49	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc	No.of facilities	Nagar Nigam	Not Submitted	No Carcass disposal plant is operational.	360 days	N/A	N/A	N/A	-
50	Installation of CAAQMS by polluting units/institutions etc. under "Polluters Pay Principles".	No.installed	UPPCB	100%	➢ Complied with. ➢ Polluting units have been identified under polluters pay principle and directed to install CAAQMS Two CAAQMS are installed by M/s Lanco Anpara Power Ltd., Anpara and 01 CAAQMS is installed jointly by M/s Lanco Anpara Power Ltd., Anpara & M/s Hindalco Industries Ltd. (Power Division), Renusagar	360 days	N/A	N/A	N/A	-
51	Tree Plantation for mitigation of air pollution based open location of pollution sources and Wind rose data	No. of saplings planted	Forest department/Development Authority/IMD/Regional Office & UPPCB	100%	➢ A total of 24 Lacs saplings have been planted against a target of 11 Lacs plantation. At present about 55% forest covered area in Tesil-Duddhi as information furnished by DFO, Renukoot	360 days	N/A	N/A	N/A	-
52	Environmental aspects should be included during preparation of master plan for development of city.	NA	Urban Development/Development Authorites	N/A	➢ Environmental aspects being taken into consideration at State level planning as well as under SADA plans.	360 days	N/A	360 days	N/A	-
53	Builders should leave 33% area for green belt in	No.	Urban Development/Develo	Ongoing	➢ There are no development societies working either Pvt or Govt. sector. Industrial units as well	Within a reasonable	N/A	N/A	N/A	-

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

	residential colonies. Plantation should be dore as per Office order No. H16405/ 220/2018/02 dated 16.02.2018 available on website of the Board .i.e.,www.uppcb.com.		pment Authorities/ housing companies		as forest department are complying and at present about 55% forest covered area in Tesil-Duddhi as information furnished by DFO, Renukoot	timeframe				
54	Source Apportionment, Emission Inventory & Carrying Capacity Assessment	SA/EI report	UPPCB	Ongoing	➢ Work order for carrying out SA/EI study has been awarded to IIT Kanpur in February 2020 with a timeline of October 2020	Source Apportionment Study is being carried out by IIT Delhi	Yes	Oct-21		
55	Establish an Air Quality Management Division at SPCB/PCC Head Quarters to oversee air quality management activities in the State and interact with CPCB	N/A	UPPCB	N/A	➢ Online Air Quality monitoring cell is established by Central Lab laboratory of UPPCB at T.C. 12V, Vibhut Khand, Gomati Nagar, Lucknow and it is operational properly.	within a reasonable time	N/A	N/A	N/A	-
56	Set-up and publicize helpline in the city/town as well as SPCB/PCC HQ for complaints against reported non-compliance	Complaint redressal status	UPPCB	Ongoing	The state has a functional portal "Integrated Grievance Redressal System" (IGRS) for Redressal of complaints. **Swachh Vayu App** has been developed by UPPCB and is operational since June 2020.No compliant has been received in Swachh Vayu App for Anpara as on 23.07.2020	within a reasonable time	N/A	N/A	N/A	Apart from redressing complaints on PCB portal, regular monitoring of complaints of other agencies is also done. Information regarding pending complaints is shared on regular basis.
57	Engage with concerned authorities on continual basis for maximizing coverage of LPG/PNG for domestic and commercial cooking with target of 100% coverage	Km./No. of Connections	District Supply Officer	Ongoing	➢ Awareness camps regarding the free gas connections under the Ujjwala scheme and the use of domestic gas have been organised by the Noda Officer Ujjwala Scheme in Anpara area. ➢ Almost 70% families in Anpara area have the domestic gas connection.	within a reasonable time	N/A	N/A	N/A	-

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

TABLE 4 : PROGRESS FOR IMPLEMENTATION OF ACTION PLAN (ANPARA) 17

					▸ Ujjwala scheme of Anpara region is almost in a state of saturation and there is an effort to reduce the use of wood to fuel the area through normal gas connections. ▸ An action plan is being made by the administration to make smokeless chulhas available to non-gas connection holders. Hotel / Dhaba owners in the area are encouraged to stop using wood and use commercial gas cylinders.					
58	Monitoring of DG sets and action against violations Fine should be imposed on defaulters.	Penalty Imposed/Closure	UPPCB,	Ongoing	▸ ***Anpara is small town, though*** **random inspection and monitoring is being carried out and action is taken against the defaulting units. Notices have been issued to some industria/commercial activities. No such penalty have been imposed till now.**	within a reasonable time	N/A	N/A	N/A	-
59	To ensure 24 X 7 electricity supply in order to minimize use of D.G. sets.	NA	UPRVUNL	Ongoing	▸ Power companies are trying their best to ensure 24 X 7 electricity supply in order to minimize use of D.G. sets in Anpara.	within a reasonable time	N/A	N/A	N/A	-

For further details on the information given in Table 4 for Jhansi City action plan Pease refer ***Annexure- 21***

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 / Ref. No 133773 /C-2/NGT-48/2020 दिनाँक / Date 30-9-2020

सेवा में,

श्री अनूप चन्द्र पाण्डेय, सदस्य
मा0 ओवरसाइट कमेटी,
पर्यावरण निदेशालय, विनीत खण्ड–1
गोमती नगर,
लखनऊ।

विषय– मा0 ओवरसाइट कमेटी की दिनांक 25.09.2020 को आहूत वीडियो कान्फ्रेंसिंग के दौरान दिये गये निर्देशों के अनुपालन में वांछित सूचना प्रेषित किये जाने के सम्बंध में।

महोदय,

कृपया दिनांक 25.09.2020 को मा0 ओवरसाइट कमेटी की सम्पन्न वीडियो कान्फ्रेंसिंग का संदर्भ लेने का कष्ट करें। उक्त बैठक में मैसर्स अनपरा थर्मल पावर प्रोजेक्ट, सोनभद, मैसर्स हिण्डाल्को इण्डस्ट्रीज लि0, रेनूकूट, सोनभद्र तथा मैसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लि0, ओबरा सोनभद्र के 02 स्थापनार्थ सहमति (सी0टी0ई0) आवेदन पत्रों के सम्बंध में स्टेटस चाहा गया था। प्रश्नगत उद्योगों के सी0टी0ई0 आवेदन पत्रों का स्टेटस निम्नानुसार है–

1. **मैसर्स अनपरा थर्मल पावर प्रोजेक्ट, सोनभद्र**

उद्योग द्वारा जनित फ्लाई ऐश को आराजी संख्या 16238, डिबुलगंज, सोनभद्र के low-lying area में वैज्ञानिक रूप से निस्तारित किये जाने हेतु सी0टी0ई0 आवेदन प्रस्तुत किया गया है। क्षेत्रीय अधिकारी की आख्यानुसार प्रस्तावित स्थल रिहन्द रिजर्वायर के निकट स्थित है। उद्योग को एच0एफ0एल0 से प्रस्तावित स्थल की दूरी के सम्बंध में सिंचाई विभाग की आख्या उपलबध कराये जाने हेतु आनलाइन क्लेरीफिकेशन हेतु निर्देशित किया गया है, जोकि अभी तक अप्राप्त है। सिंचाई विभाग की रिपोर्ट प्राप्त होने पर आवेदन पत्र का गुण–दोष के आधार पर निस्तारण किया जा सकेगा।

2. **मैसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लि0, ओबरा सोनभद्र**

उद्योग द्वारा ड्राई ऐश को ग्राम चकेरी से सेक्टर–2 व 3 सोनभद्र के low-lying area में वैज्ञानिक रूप से निस्तारित किये जाने हेतु सी0टी0ई0 आवेदन प्रस्तुत किया गया है। उद्योग के आवेदन पत्र एवं क्षेत्रीय अधिकारी की आख्या के परीक्षणोपरान्त निम्न बिन्दुओं पर सूचनायें प्राप्त किये जाने हेतु उद्योग को आनलाइन क्लेरीफिकेशन हेतु निर्देशित किया गया है–

1. Industry has not uploaded the land use certificate issued by competent authority.
2. As per Regional Office report, Renuka river is situated at a distance of 400 meter in west direction from the proposed site. Report regarding HFL of water body of Irrigation department is not submitted by the industry.
3. Industry has not submitted the detailed design drawing and Technical Report for disposal of dry ash at proposed site.
4. The technical feasibility report of reputed technical institution is required for scientific disposal of dry ash as per the MoEF&CC notification dated 28-08-2020 regarding ash disposal.
5. Detailed proposal of APCS for controlling emission from the disposal of Dry ash in low lying area.

उद्योग से उपरोक्त सूचनायें प्राप्त होने पर आवेदन पत्र का गुण–दोष के आधार पर निस्तारण किया जा सकेगा।

PTO

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3. **मैसर्स उ0प्र0 राज्य विद्युत उत्पादन निगम लि0, ओबरा सोनभद्र**

उद्योग द्वारा ड्राई ऐश को लोहरी टोल प्लाजा एवं सर्किट हाउस, सोनभद्र के निकट के low-lying area में वैज्ञानिक रूप से निस्तारित किये जाने हेतु सी0टी0ई0 आवेदन प्रस्तुत किया गया है। उद्योग के आवेदन पत्र एवं क्षेत्रीय अधिकारी की आख्या के परीक्षणोपरान्त निम्न बिन्दुओं पर सूचनायें प्राप्त किये जाने हेतु उद्योग को आनलाइन क्लेरीफिकेशन हेतु निर्देशित किया गया है–

1- Proposed site is at a distance of about 500 meter from Bhilahi Dam and about 100 meter from school and forest land. Proponent has not submitted NOC of Forest department and land records.

2- Technical study report from any reputed organization about safely disposal of Fly Ash is required to ensure that there is no possibility of the Leaching of the contaminant in to the Bhilahi Dam and ground water.

3- Detailed proposal of APCS for controlling emission from the disposal of Dry ash in low lying area.

4- Industry has not uploaded the land use certificate issued by competent authority.

5- As per Regional Office report, Bhilai Reservoir (water body) is situated at a distance of approx. 500 meter in north-west direction from the proposed site. Report regarding HFL of water body of Irrigation department is not submitted by the industry.

6- Industry has not submitted the detail design drawing and Technical Report for disposal of dry ash at proposed site.

उद्योग से उपरोक्त सूचनायें प्राप्त होने पर आवेदन पत्र का गुण–दोष के आधार पर निस्तारण किया जा सकेगा।

4. **मैसर्स हिण्डाल्को इण्डस्ट्रीज लि0, रेनूकूट, सोनभद्र**

उद्योग द्वारा जनित ड्राई ऐश/बाटम ऐश को आराजी सं0 445 प 447 ग्राम मुधर्वा, तहसील–दुद्धी, सोनभद्र के low-lying area में वैज्ञानिक रूप से निस्तारित किये जाने हेतु सी0टी0ई0 आवेदन प्रस्तुत किया गया है। क्षेत्रीय अधिकारी की आख्यानुसार प्रस्तावित स्थल पर ड्राई ऐश के निस्तारण हेतु वन विभाग से अनापत्ति प्रमाण पत्र प्रेषित नहीं किया गया है। उद्योग को वन विभाग की एन0ओ0सी0 उपलब्ध कराये जाने आनलाइन क्लेरीफिकेशन हेतु निर्देशित किया गया है, जोकि अभी तक अप्राप्त है। वन विभाग की एन0ओ0सी0 प्राप्त होने पर आवेदन पत्र का गुण–दोष के आधार पर निस्तारण किया जा सकेगा।

सादर सूचनार्थ प्रेषित।

भवदीय

(अजय कुमार शर्मा)
मुख्य पर्यावरण अधिकारी (वृत्त–2)

Compliance status of various directives issued by "Oversight Committee"

in the matter of Hon'ble NGT orders in O.A. No. 164/2018 (Earlier O.A. No. 276/2013) Ashwani Kumar Dubey V/s. Union of India and Ors.

Prepared by :

Regional Office,
U.P Pollution Control Board,
Sonbhadra

(For V.C. dated 29.01.2021)

Compliance status of various directives issued by "Oversight Committee" in the matter of Hon'ble NGT orders in O.A. No. 164/2018 (Earlier O.A. No. 276/2013) Ashwani Kumar Dubey V/s. Union of India and Others.

Sr. No	Directions/ Discussion Points	Compliance Status
1	What steps have been taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF & CC under the provisions of EP Act requiring 100% utilization and disposal of fly ash? (From UPRVUNL/ NTPCs/ TPPs/ UPPCB)	➢ **M/s NTPC Rihandnagar** has utilized 31.04% fly ash in year 2017-18, 37.1% in year 2018-19, 43.18 % in financial year 2019-20 & 51.04 % in year 2020-21 up to December, 2020. M/s NTPC Rihandnagar has 02 numbers semi automatic fly ash brick manufacturing plant & two number fully automatic Fly Ash Brick Plants. Presently about 24000 Fly Ash bricks are manufactured in a day by the industry and utilized in their own plant and other construction activities under C.S.R. M/s NTPC Rihandnagar have developed 1 no. Fly Ash park at Varanasi. To enable clay brick manufacturers of Varanasi region to switch over ash brick manufacturing NTPC Rihand has developed an Ash Park at Varanasi from where fly ash in supplied in 40 KG bags to ash Brick manufacturing units of Varanasi region so that use of fly ash brick bricks can be promoted in Varanasi. Fly Ash Brick manufacturing units of Varanasi have been closed temporarily due to no substantial fly ash offtake. M/s NTPC Rihandnagar has Procurement of 03 nos. of BTAP rakes: To promote offtake of dry fly ash NTPC Rihand has procured 03 nos. of BTAP rakes at the cost of Rs. 67 Crores for transportation of fly ash in bulk quantity by cement industries and other potential users in economical and environment friendly manner. 1st rake comprising of 53 BTAP wagons has been delivered by the manufacturer in July'2020, second rake has been delivered in December'20. MoU has been signed with M/s Reliance Cement (RCCPL) on 12.06.2020 for supply of approx 1.2 Lac MT fly ash per annum through BTAP rakes. First rake of 53 BTAP wagons containing approx. 3000 MT of fly ash has been flagged off on 09.12.2020 for NTPC Dadri from where the fly ash has been supplied to the user. Second rake of fly ash has been sent on 22.12.2020 to RCCPL cement plant. Delivery of 3rd BTAP rake is expected by 31.03.2021. Supply of fly ash through BTAP wagons by NTPC Rihand is the first of its kind initiative in the country.

		➢ **NTPC Shaktinagar** has utilized 30.38% Fly Ash in year 2017-18, 35.21% Fly Ash in year 2018-19, 39.24 Fly Ash in Year 2019-20 & 30 % Fly Ash in Year 2020-21. NTPC Shaktinagar has started supply of pond ash to NHAI, Varanasi-Hanumana road at NTPC cost. Ash being used in land development within NTPC premises and ash dyke raising. Ash bricks being manufactured with 05 ash brick machines. Balance ash is being disposed to ash dyke in scientific manner in wet form. ➢ **M/s UPRVNL, Anpara** has utilized fly ash about 5.07% in 2018-19, about 3.69 % in 2019-20, and about 27.69 % in 2020-21(up to December2020), as per information provided by the industry. ➢ **M/s Hindalco Industries Ltd. (Power division) Renusagar, Sonbhadra** has utilized about 100 % fly ash in financial year 2019-20 and 100 % fly ash has been utilized in financial 2020-21 till December, 2020 as informed by the industry. Industry has also informed that currently fly ash is being utilized in following sectors :- **I.** Fly ash is being utilized by cement making companies.(M/s Jaypee Cement, M/s Prism Cement, M/s Shree Cement, M/s Eco Cement. M/s Ultratech Cement, Dalla; M/s Birla Corporation and some other cement making companies). **II.** Fly ash is being utilized by Brick making companies (M/s Suresh Enterprises, M/s Power Engg. Associates, & M/s Manish Enterprises) **III.** Fly ash is being utilized by our own Brick making plant for making fly ash bricks. **IV.** Fly ash is being used by cement sheet making companies (M/s Ramco Industries, M/s UAL, . Jaunpur, & M/s Hyderabad Industries) **V.** Fly ash is being utilized in cement plaster at our own civil jobs. ➢ **M/s Lanco Anpara Power Ltd., Anpara, Sonbhadra** has utilized about 28.39% fly ash in financial year 2019-20 and 27.07 % fly ash has been utilized in financial 2020-21 till December, 2020. **M/s Obra Thermal Power Plants, Obra, Sonbhadra** has informed that average utilization of fly ash through M/s Ultratech Cement Factory is about 12000 MT/Month and average utilization of fly ash through brick manufacture is about 150 MT/Month. Remaining ash is being safely disposed in the ash dyke in the form of ash slurry. The industry has informed that MOU for lifting 4500 MT/Day fly ash almost is in final stage with M/s ACC Limited. Industry has also inform that study work

<table>
<tr><td></td><td></td><td>through MNNIT Allahabad is going on for back filling of ash in low lying areas of Lodhi Toll Plaza and Obra Sector-2 & 3 and also in abandoned Stone Quarries. After getting Technical Feasibility Report from MNNIT, Allahabad tendering process for backfilling of ash in these areas shall be finalized.</td></tr>
<tr><td>2</td><td>What is present status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater ? (From UPPCB/ CPCB)</td><td>➢ The Ambient air Quality around the Anpara, Sonbhadra is as below (Data from manual monitoring system):-
<table>
<tr><th>Sr. No.</th><th>Month</th><th>PM 10 (µg/NM^3) (100 µg/NM^3)</th><th>NO_2(µg/NM^3) (80 µg/NM^3)</th><th>SO_2(µg/NM^3) (80 µg/NM^3)</th></tr>
<tr><td>1</td><td>March, 2020</td><td>162.0</td><td>27.40</td><td>17.58</td></tr>
<tr><td>2</td><td>April , 2020</td><td>126.5</td><td>21.35</td><td>13.45</td></tr>
<tr><td>3</td><td>May, 2020</td><td>129.0</td><td>24.48</td><td>14.76</td></tr>
<tr><td>4</td><td>June, 2020</td><td>122.5</td><td>24.20</td><td>14.76</td></tr>
<tr><td>5</td><td>July, 2020</td><td>115.0</td><td>23.67</td><td>14.49</td></tr>
<tr><td>6</td><td>August, 2020</td><td>107.6</td><td>23.46</td><td>14.01</td></tr>
<tr><td>7</td><td>September 2020</td><td>110.0</td><td>24.05</td><td>13.51</td></tr>
<tr><td>8</td><td>October 2020</td><td>126.0</td><td>26.20</td><td>16.81</td></tr>
<tr><td>9</td><td>November 2020</td><td>163.47</td><td>28.85</td><td>17.97</td></tr>
<tr><td>10</td><td>December 2020</td><td>196.0</td><td>28.67</td><td>18.70</td></tr>
<tr><td></td><td>Average Value</td><td>126</td><td>24.09</td><td>14.84</td></tr>
</table>
➢ The water Quality of Rihand Reservoir Up Stream-
<table>
<tr><th>Sr. No.</th><th>Month</th><th>pH</th><th>BOD (mg/l)</th><th>COD(mg/l)</th><th>TSS(mg/l)</th><th>TDS (mg/l)</th><th>Total Coli form (MPN)</th></tr>
<tr><td>1</td><td>Sept- 2020</td><td>8.17</td><td>2.90</td><td>7.60</td><td>78</td><td>142</td><td>1700</td></tr>
<tr><td>2</td><td>Oct- 2020</td><td>8.25</td><td>2.40</td><td>7.20</td><td>98</td><td>170</td><td>1400</td></tr>
<tr><td>3</td><td>Nov-2020</td><td>8.32</td><td>2.10</td><td>6.80</td><td>106</td><td>178</td><td>1100</td></tr>
<tr><td>4</td><td>Dec- 2020</td><td>-</td><td>-</td><td>-</td><td>-</td><td>-</td><td>-</td></tr>
</table></td></tr>
</table>

	Average Value	**8.25**	**2.47**	**7.20**	**94**	**163**	**1400**

- The water Quality of Rihand Reservoir **Down Stream-**

Sr. No.	Month	pH	BOD (mg/l)	COD(mg/l)	TSS(mg/l)	TDS (mg/l)	Total Coli form (MPN)
1	Sept- 2020	8.30	3.40	10.80	86	140	4300
2	Oct- 2020	8.37	3.30	9.60	112	186	3400
3	Nov-2020	8.45	3.90	9.20	118	194	3100
4	Dec- 2020	-	-	-	-	-	-
	Average Value	**8.47**	**3.53**	**9.87**	**105**	**173**	**3600**

- The water Quality Other Water bodies is as below-

Water quality of Rihand reservoir and other water bodies including groundwater

Sr. No.	Sampling Point	Date of Sampling	Parameter														
			pH	Suspended solids	Total dissolved solids	Fluoride (as F-)	D.O	B.O.D	C.O.D	Total Chromium (as Cr)	Copper (as Cu)	Cadmium	Lead	Iron (as Fe)	Nickel (as Ni)	Zink	Total coliform
1	Dongia Nala meeting point, Rihand Reservoir near Khatal, Sonbhadra	10.06.2020	6.85	81.8	1880.0	0.587	2.46			0.025	0.022	0.027	0.299	0.175	0.056	0.054	930.0
2	Borewell Kanoriya Chemical, Renukoot, Sonbhadra	10.06.2020	7.35	32.0	1078.0	0.897				0.0564	0.0142	0.0176	0.1864	0.129	0.1098	0.0342	110.0
3	Hand Pump Kotagate, Singrauli Super Thermal Power Plant, Sonbhadra	10.06.2020	7.93	30.0	296.0	0.564				0.0396	Nil	0.0046	0.058	1.240	0.0353	0.0264	
4	Hand Pump Vill. Chetawa, myorpur near Shyam Kartik Sharma, House, Sonbhadra	10.06.2020	6.35	28.0	476.0	0.35				0.0358	0.0028	0.0066	0.0896	3.991	0.0404	1.413	
5	Hand Pump Murdhawa Industrial area, SKI Corban Black, Renukoot, Sonbhadra	10.06.2020	7.77	26.0	3586.0	0.50				0.0402	0.0134	0.008	0.1034	0.5096	0.0656	0.2102	
6	Hand Pump Badhndiha, Near Asarfilal House, Myorpur, Sonbhadra	10.06.2020	6.97	24.0	364.0	0.98				0.0348	0.0026	0.0062	0.0594	0.7504	0.326	0.0469	
7	Rihand Reservoir Near Intak Channel of SSTPS, Shaktinagar, Sonbhadra	10.06.2020	7.73	50.0	118.0		5.34	3.0	11.6	0.043	0.007	0.004	0.035	0.139	ND	0.055	490.0
8	Rihand Reservoir D/s near Rihand D/s bridge, Renukoot, Sonbhadra	10.06.2020	7.70	46.0	102.0		5.88	2.8	10.4	ND	0.003	0.005	0.077	0.185	0.01	0.056	7000.0

3	De-silting of Rihand reservoir needs to be undertaken on scientific basis and cost recovered in the manner apportioned by CPCB. Apart from desilting, structural improvement of the dykes needs to be simultaneously taken up. Present Status? (From UPPCB/CPCB)	➢ As per information given by Executive Engineer Rihand Dam, Civil Division, Pipari vide letter no. 297/R.C.D./camp-16 date 18.06.2019, an estimate Rs. 69,09,000 is received from Ministry of Water Resources, River Development & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on dated 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation, Division, U.P. Hydro Power Nigam Ltd. Pipari, Sonbhadra for its full payment. As per MoM of Oversight Committee held on dated 27.12.2018, it has been directed to polluters that expanses should be afforded by the polluters which are mainly surrounding companies. ➢ As per information given by Executive Engineer Rihand Dam, Civil Division, Pipari, payment of Rs. 69,09,000 have been made to Central Water and Power Research Station(CWPRS) Khadakwasla Pune Maharashtra for study. Study work have been postponed due to COVID19 and high water level in Rihand Reservoir and is expected to start in Jan-2021. Further information is awaited from Executive Engineer Rihand Dam, Civil Division, Pipari.
4	Present status of development of fly ash mounds and back filling of the abandoned mines and also cost apportionments for desilting and restoration of Rihand reservoir. (From CPCB/ TPPs/NTPCs/UPRVUNL)	➢ District Magistrate Sonbhadra have allotted 5 abandoned stone quarries to M/s UPRVUNL Anpara and Obara for filling of fly ash. Another 5 abandoned stone quarries have been orally allotted to NTPCs, Lanco and Renusagar TPP. ➢ Study work through MNNIT Allahabad is being carried out by UPRVUNL Obra for back filling of ash in low lying areas of Lodhi Toll Plaza and Obra Sector-2 & 3 and also in abandoned Stone Quarries. After getting Technical Feasibility Report from MNNIT, Allahabad tendering process for backfilling of ash in these areas shall be finalized. ➢ As per information given by Executive Engineer Rihand Dam, Civil Division, Pipari, payment of Rs. 69,09,000 have been made to Central Water and Power Research Station(CWPRS) Khadakwasla Pune Maharashtra for study. Study work have been postponed due to COVID19 and high water level in Rihand Reservoir and is expected to start in Jan-2021. Further information is awaited from Executive Engineer Rihand Dam, Civil Division, Pipari.
5	What is the present status regarding the study to assess sediment volume at various places in the reservoir as per the direction given by Hon'ble NGT ? (From CPCB/ Irrigation Department, U.P.)	➢ As per information given by Executive Engineer Rihand Dam, Civil Division, Pipari vide letter no. 297/R.C.D./camp-16 date 18.06.2019, an estimate Rs. 69,09,000 is received from Ministry of Water Resources, River Development & Ganga Rejuvenation Central Water & Power Research Station, Pune dated 06.06.2019 to Executive Engineer, Rihand Dam, Sonbhadra for acceptance and approval. Letter has been issued on dated 18.06.2019 by Executive Engineer, Rihand Dam, Sonbhadra to Executive Engineer, Electricity Generation, Division, U.P. Hydro Power Nigam Ltd.

		Pipari, Sonbhadra for its full payment. As per MoM of Oversight Committee held on dated 27.12.2018, it has been directed to polluters that expanses should be afforded by the polluters which are mainly surrounding companies. ➢ U.P. Hydro Power Nigam Ltd have made payment of Rs. 69,09,000 to Central Water and Power Research Station (CWPRS) for capacity survey of RR. Work is getting late due to COVID 19 epidemic and flood in RR. Further information is awaited from Executive Engineer Rihand Dam, Civil Division, Pipari.
6	What steps have been taken by Anpara TPS and Lanco-Anpara Power Plants to stop ash pond overflow discharge into Rihand reservoir as per the direction of Hon'ble NGT. (From NTPCs/ UPRVUNL)	➢ Show case notice vide letter dated 16.01.2020 have been issued by UPPCB to M/s UPRVUNL Anpara, Sonbhadra to stop ash pond over flow discharge into Rihand Reservoir and to imposed EC of Rs. 41.10 Lac. Conformation letter dated 29.02.2020 have been sent to UPPCB, Head Office for imposing EC of Rs. 41.10 Lac. ➢ Joint Recommendation of CPCB & UPPCB have been send to head office UPPCB for imposing EC of Rs.60.60 Lac (From dated 01.08.2019 to 18.02.2020) for violation of Environmental Act. ➢ Presently unit has stopped the ash pond overflow discharge into Rihand reservoir.
7	What steps have been taken by TPPs and UPRVUNL for transportation of coal as per the direction of Hon'ble NGT. (From NTPCs/ UPRVUNL/ Hindalco Industries)	➢ M/s NTPC Rihandnagar and M/s NTPC Shaktinagar- Coal transportation is being done through MGR (merry go round) system. ➢ M/s Anpara Thermal Power Plants (Unit-A,B & D) Anpara, Sonbhadra- Coal transportation is being done by railway wagon. ➢ M/s Obra Thermal Power Plants, Unit-B, Obra, Sonbhadra- Coal transportation is being done by railway wagon. ➢ M/s Lanco Anpara Power Ltd. Anpara, Sonbadra- Approximate 90% Coal is being transported by railway wagon and balance 10% coal is being transported through road. ➢ M/s Hindalco Industries Power Division has installed belt pipe conveyor (BPC) system from Krishnshila coal mine of about 4.65 KM. for Coal transportation. Industry is transporting approximate 80% Coal through BPC and balance 20% transported through road. ➢ NCL has approached Hon'ble Supreme Court for obtaining relaxation in transportation of coal by road against Hon'ble NGT order dated 28-08-2018 and 24-01-2019. ➢ Hon'ble Supreme Court has passed the following order order dated 22.04.2019. "....**Status quo, as of today, shall be maintained in the meantime.** " ➢ Deadline given by Oversight Committee was dated 30.04.2019 and in the meantime Hon'ble Supreme Court has ordered for status quo. ➢ Notice were issued to NCLs & RTO, Sonbhadra vide Regional Office, UPPCB, Sonbhadra letter dated 30.04.2019 & D.M. Sonbhadra letter dated 02.05.2019 for compliance of orders passed by

<table>
<tr><td></td><td></td><td>Hon'ble Supreme Court & Hon'ble NGT.
➢ NCLs had stopped the transportation of coal by road after the Oversight Committee meeting on 07.06.2019.
➢ Coal transportation has been restarted by NCL's in compliance of order passed by Hon'ble Supreme Court in Civil Appeal Dairy no. (s) 17015/2019 on dated 01-07-2019. Content of order are as follows:-
"Status quo order passed by this court on 22.04.2019 is verified to mean that transportation by road will continue in the meanwhile."</td></tr>
<tr><td>8</td><td>Any EC imposed on the non-compliant TPPs (the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016). (From CPCB)</td><td>➢ Details of EC Imposed on TPP's;-
<table>
<tr><th>S.No.</th><th>Name of industry (M/s)</th><th>EC Imposed in ₹</th></tr>
<tr><td>1</td><td>M/s NTPC Thermal Power Plant, at Shaktinagar, Sonebhadra (U.P.)</td><td>27,00,000</td></tr>
<tr><td>2</td><td>M/s NTPC Thermal Power Plant at Rihandnagar, Sonebhadra (U.P.)</td><td>45,90,000</td></tr>
<tr><td>3</td><td>M/s U.P. Power Corporation Ltd, Thermal Power Plant, Obra, Sonebhadra (U.P.)</td><td>6,11,40,000</td></tr>
<tr><td>4</td><td>M/s U.P. Power Corporation Ltd, Thermal Power Plant, Anpara, Sonebhadra (U.P.)</td><td>6,11,40,000</td></tr>
<tr><td>5</td><td>M/s LANCO Anpara Power Ltd, Thermal Power Plant, Anpara, Sonebhadra (U.P.)</td><td>23,70,000</td></tr>
</table></td></tr>
<tr><td>9</td><td>Present status regarding health status of the citizens of the affected areas and the trend of diseases related to pollution arises from TPPs. (From Health Secretary, UP)</td><td>➢ Information are related to Health Department.</td></tr>
<tr><td>10</td><td>Present status of shifting of Mercury brine sludge and muck. (From UPPCB/ Grasim Industry)</td><td>➢ About 19870 MT legacy hazardous waste mercury bearing sludge is stored inside the M/s Grasim Industry premises.
➢ As per information given by the industry in compliance of Hon'ble NGT order dated 19.08.2019 in O.A no. 164/2018, the industry has deposited Rs. 1.0 Crore to CPCB vide letter dated 29.07.2019
➢ As per information given by the industry regarding shifting of hazardous waste mercury bearing brine sludge stay order have been taken from Honb'le Court on 05.11.2019. The main content of the order is as below:-
".....The CPCB has given report dated 26.09.2019 in compliance to order dated 19.07.2019. The CPCB has recommended payment of compensation of Rs. 155,42,85,300/- (One hundred fifty five</td></tr>
</table>

		crore forty two lac eighty five thousand three hundred). Since it is pointed out that vide order dated 04.11.2019 the Hon'ble Supreme Court has directed deferment of the proceedings, we defer the proceedings till the matter is decided by the Hon'ble Supreme Court…." ➢ Further information are required from M/s Grasim Industry, Renukoot, Sonbhadra.
11	Present status on ban of manufacturing of red bricks by use of clay/soil and by burning of coal with a view to facilitate more disposal of fly ash in brick manufacturing. (From MoEF&CC/ CPCB/ Hindalco Industries)	➢ As per information given by the M/s Hindalco industry they are supplying fly ash free of cost to brick kiln owners, Brick making plant and Low lying areas ash filling and road projects. ➢ M/s NTPC Shakti Nagar has installed 5 No. ash brick manufacturing plants in its own premises. Further contract is under process of tendering for 2 nos. more ash brick plant for enhance production capacity of fly ash bricks. ➢ M/s NTPC Rihandnagar has four numbers of semi automatic fly ash brick manufacturing plant & two number fully automatic Fly Ash Brick Plants. About 30000-40000 Fly Ash bricks are manufactured in a day by the industry and utilized in their own plans and other construction activities under C.S.R. ➢ M/s Hindalco Industries Ltd. (Power division) Renusagar, Sonbhadra are supplying fly ash free of cost to brick kiln owners, Brick making plant and Low lying areas ash filling and road projects. ➢ Further information are required from units.
12	Are CPCB Guidelines of May 2019 for Utilization/Disposal of Fly ash for Reclamation of Low-Lying Areas and regarding Stowing/Back filling of Abandoned Mines/Quarries being complied with? (From UPPCB/ CPCB/ DM, Sonbhadra/ NTPCs/ UPRVUNL)	➢ M/s UPRVUNL Anpara, Sonbhadra have obtained one NOC for reclamation of Low Lying Area and M/s UPRVUNL Obara, Sonbhadra have obtained three NOC for reclamation of Low Lying Area for disposal of fly ash.
13	CPCB's action plan has been implemented ?	➢ Anpara Action Plan is being implemented. Point wise Compliance report of Anpara Action Plan is attached.
14	Has the Task Force of Ministry of Power and Ministry of Coal prepare list of abandoned mines/quarries for mine back filling purposes to the CPCB. CPCB may notify the same accordingly for use by the TPPs as per applicable guidelines and permission from UPPCB?	➢ Information are required from Ministry of Power, Ministry of Coal and CPCB.

<table>
<tr>
<td>15</td>
<td>What is the status of action taken report of Joint Committee comprising members from MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district Sonebhadra (U.P.) are causing damage to the environment ? (From UPPCB/ CPCB/ MOEF&CC)</td>
<td>

Joint committee report of first quarter(August to October 2020), have been submitted to Hon'ble NGT. As per the recommendation of earlier joint committee report , Environment Compensation imposed on all TPP's are as below:-

<table>
<tr><th>.No</th><th>Name of industry (M/s)</th><th>EC Imposed in ₹</th></tr>
<tr><td>1</td><td>M/s NTPC Thermal Power Plant, at Shaktinagar, Sonebhadra (U.P.)</td><td>27,00,000</td></tr>
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</table>

Joint committee report of first quarter (From August 2020 to October 2020) have been submitted to Honorable NGT.

</td>
</tr>
<tr>
<td>16</td>
<td>Has the joint Committee comprising of MoEF&CC, CPCB, IIT Roorkee send the quarterly progress report on recommendations of Expert Committee of NITI Aayog for enhanced utilization of fly ash in various sectors: mines, roads, cement, industries and bricks etc. with its implementation status.?</td>
<td>Information are concern to joint Committee comprising of MoEF & CC, CPCB, IIT Roorkee</td>
</tr>
<tr>
<td>17</td>
<td>What steps have been taken by NTPCs to promote off take of dry fly ash as well as the problem of transportation of fly ash in bulk quantity ?</td>
<td>Information are required from NTPC</td>
</tr>
<tr>
<td>18</td>
<td>What action has been taken by NTPCs for supply of fly ash to brick</td>
<td>Information are required from NTPC</td>
</tr>
</table>

	manufacturers located within 300 km radius from NTPCs in the State of UP ?	
19	As per earlier meeting dated 25.09.2020, the Oversight Committee directed General Manager, NTPCs; Director, UPRVUNL and District Administration, in order to enhance fly ash utilization levels, to provide the list of wastelands available within 100 kms of NTPCs in the State. Present Status ?	Information are required from NTPC & UPRVUNL
20	What action has been taken by NTPC Shaktinagar to repair the AWRS dislodged pipeline and to stop discharge of decant water of the dykes as per recommendation by the Committee?(FromNTPC Shaktinagar)	Repairing work of AWRS dislodged pipeline have been completed and discharge of decant water of the dykes is stopped.
21	Has all the TPPs develop RCC wall around the power plants?	TPPs have not develop RCC wall around the power plant.
22	The Committee observed that 04 mines in Dalla-Bari area had been identified as undisputed and District Administration has allotted these mines to UPRVUNL in which Obra TPS of UPRVUNL will start filling ash after obtaining NOC from UPPCB. Dispute of ownership between Revenue department and Forest department for other mines is still to be resolved. It is recommended that UPPCB issues NOC to UPRVUNL within 15 days so that work may start. Furthermore, regarding other mines a	UPPCB have issued NOC to UPRVUNL. Regarding other mines, status shall be provided by mining department Sonbhadra ?

	meeting to be conducted in chairmanship of concerned District Magistrates and officials from Forest and Revenue Department in this month. Present status ?	
23	What action has been taken on the project on priority basis by the Irrigation Department regarding natural drain (Morcha Nala). Present status? (Ref: Assessment report received from IIT- BHU has been sent to Corporation HQ. Corporate HQ is waiting for action on the said proposal from the Irrigation Department)	Information regarding diversion of natural drain (Morcha Nala) is concern to Irrigation Department and UPRVUNL. Further information are required from UPRVUNL.
24	Present status of the following regarding Anpara TPS: a) The breach of Fly ash dyke in U.P. Rajkiya Vidyut Utpadan Nirman Anpara, Lanco Thermal Power Plant and its measures. (From UPVUNL/ NTPCs/ CPCB) b) Zero discharge from ash dyke and constraints in Anpara TPS c) Ash utilization in stone quarry of Anpara TPS d) Ash filing in Low lying area of Anpara TPS e) Other avenues for ash disposal/utilization of Anpara TPS f) What action has been taken by the Irrigation and Water Resources Department, UP for ensuring	a) The overflow of fly ash from ash dyke pond of M/s UPRVUNL Anpara is fully stopped. b) As per latest inspection, unit is maintaining Zero discharge from ash dyke. c) District Magistrate Sonbhadra has allotted 07 Stone quarries to M/s UPRVUNL Obra & Anpara, Sonbhadra for utilization of fly ash. There was dispute between forest department and revenue department of title of abandoned mines, which have been resolve. d) NOC for one sites have been issued to M/s UPRVUNL Anpara, Sonbhadra for disposal for fly ash for reclamation of Low Lying Area. NOC for three sites have been issued to M/s UPRVUNL Obara, Sonbhadra for disposal for fly ash for reclamation of Low Lying Area. e) Information are required form UPRVUNL Anpara. f) Conformation letter dated 29.02.2020 have been sent to UPPCB, Head Office for imposing EC of Rs. 41.10 Lac. Earlier EC of Rs. 6,11,40,000 has been imposed in compliance of Joint Committee recommendation.

	compliance of the direction of Hon'ble NGT regarding liability for Environmental Compensation in respect of UPRVUNL Anpara? (Irrigation and Water Resources Department, UP /CPCB/UPPCB/ Anpara TPS)	
25	Present status of the Performance Guarantee to be furnished regarding ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater and status of CAAQMS installed/under process by Thermal Power Plants (From NTPCs/ UPRVUNL/ UPPCB/CPCB)	**Performance Guarantee** Following Bank Guarantee have been deposited by the TPP's as a Performance Guarantee regarding ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater are as below- ➢ Bank guarantee of Rs. 30 Lac. have been submitted by M/s UPRVUNL, Anpara-A, B & D for utilization of fly ash & installation of OCEMS etc. ➢ Bank guarantee of Rs. 18.4 Lac. have been submitted by M/s NTPC Rihand Nagar for compliance of CTO condition. ➢ Bank guarantee of Rs. 10.8 Lac. have been submitted by M/s NTPC Shakti Nagar for compliance of CTO condition. **CAAQMS installation** ➢ M/s NTPC Rihandnagar has already been installed three numbers of CAAQMS & connected with server of CPCB. ➢ M/s NTPC Shaktinagar has already been installed 2 no. CAAQMS in U.P. and 1 no. CAAQMS in M.P. which is common for SSTTPS and VSTPP. ➢ M/s Lanco Anpara Power Limited, Anpara has already been installed 2 no. CAAQMS & 1 no. CAAQMS is commonly installed by M/s Lanco Power Project Limited and M/s Hindalco Industries (Power division) Renusagar. ➢ M/s UPRVUNL Anpara & M/s UPRVUNL Obra have installed CAAQMS. ➢ A survey has been conducted by officials of UPPCB, Sonbhadra regarding installation of two additional CAAQMS each in Anpara (near railway station/ Hanuman mandir/ old Japani Colony) and another in Renusagar residential Area by Hindalco Industries Ltd. (Power Division), Renusagar, Sonbhadra. Regarding this context recommendation has already been sent to Ho'ble Justice (Rtd.) Shri Rajes Kumar, Chairman, Oversight Committee. ➢ M/s Hindalco industries Ltd. (Aluminum Division), Renukoot, M/s Grasim industries Ltd.,

<table>
<tr><td></td><td></td><td>Renukoot & M/s Birla carbon (India) Pvt. Ltd., Renukoot have commonly installed one number of CAAQMS at Renukeshvar temple, Renukoot and link with server of CPCB.
➢ M/s Ultratech Cement Ltd. have installed one number of CAAQMS in residential premises.</td></tr>
<tr><td>26</td><td>As per the observation by the Committee that EC had been imposed on 10 industrial units but UPPCB's share has been recovered only from one unit. Rest all the industries have filed an appeal in Hon'ble Supreme Court and are pending and stay has been granted in all such cases. Present status? (From CPCB/ UPPCB)</td><td>➢ Status of EC imposed to 05 TPP's & 05 Coal Mines:-
<table>
<tr><th>S.No</th><th>Name of industry (M/s)</th><th>EC Imposed in ₹</th></tr>
<tr><td>1</td><td>M/s NTPC Thermal Power Plant, at Shaktinagar, Sonebhadra (U.P.)</td><td>27,00,000</td></tr>
<tr><td>2</td><td>M/s NTPC Thermal Power Plant at Rihandnagar, Sonebhadra (U.P.)</td><td>45,90,000</td></tr>
<tr><td>3</td><td>M/s U.P. Power Corporation Ltd, Thermal Power Plant, Obra, Sonebhadra (U.P.)</td><td>6,11,40,000</td></tr>
<tr><td>4</td><td>M/s U.P. Power Corporation Ltd, Thermal Power Plant, Anpara, Sonebhadra (U.P.)</td><td>6,11,40,000</td></tr>
<tr><td>5</td><td>M/s LANCO Anpara Power Ltd, Thermal Power Plant, Anpara, Sonebhadra (U.P.)</td><td>23,70,000</td></tr>
<tr><td>6</td><td>M/s Northern Coal Fields Limited (NCL) Project Dudhichua, Sonebhadra (U.P.)</td><td>1,30,20,000</td></tr>
<tr><td>7</td><td>M/s Northern Coal Fields Limited (NCL) Project Kakri, Sonebhadra (U.P.)</td><td>64,50,000</td></tr>
<tr><td>8</td><td>M/s Northern Coal Fields Limited (NCL) Project Bina, Sonebhadra (U.P.)</td><td>64,50,000</td></tr>
<tr><td>9</td><td>M/s Northern Coal Fields Limited (NCL) Project Khadia, Sonebhadra (U.P.)</td><td>1,24,80,000</td></tr>
<tr><td>10</td><td>M/s Northern Coal Fields Limited (NCL) Project Krishnashila, Sonebhadra (U.P.)</td><td>6,11,40,000</td></tr>
<tr><td></td><td>Total</td><td>23,14,80,000</td></tr>
</table>
➢ Further information are required from industries.</td></tr>
<tr><td>27</td><td>All Thermal Power Plants have been directed by Hon’ble NGT to discuss about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed. In this regard:
a) What are structural details of Ash</td><td>a) Information regarding adequacy of ash dyke is require from industries. Earlier industries had</td></tr>
</table>

	Dykes and their adequacy for handling of Fly Ash generated. Present Status? b) Present status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs. c) Thermal Power Plants directed to submit their roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash. What is the present Status? d) What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mine owners or to the concerned Authority in this regard. e) Preparation of DPR for project of de-silting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle. Present Status? f) Whether the dispute of title of abandoned mines between Forest Department and Revenue Department has been resolved due to which its allotment is being delayed? Please mention the name of vacant mines.	submitted affidavit regarding adequacy of ash dyke. b) Information regarding third party assessment of ash dyke is require from industries. c) Information regarding roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash is require from industries. d) Information has not been provided by any industry of Sonbhadra regarding filling of fly ash in Gorbi mines. District Magistrate Sonbhadra has allotted 5 abandoned stone quarries to M/s UPRVUNL Anpara and Obara for filling fly ash. Further information are required from units. e) Electricity Generation, Division, U.P. Hydro Power Nigam Ltd. Pipari, Sonbhadra has paid an amount of Rs. 69,09,000 to Central Water & Power Research Station (CWPRS) Pune for study and preparation of DPR for project of de-silting the Rihand Reservoir and bearing of expenditure. Further information are required from irregation department. f) i- As per information of Forest & Mine department, after publication of section 20 of Forest Act in the month of March 2020, the dispute of abandoned mines (located at Arazi no. 7536 having area about 60 hectare) between Forest Department and Revenue Department has been resolved, ii- Now all 52 abandoned stone quarries are under the jurisdiction of forest department. iii- DFO Obra has informed that NOC has been issued to M/s UPRVUNL Obra for filling ash dyke into abandoned stone quarries. iv- Three CTE have been issued to M/s UPRVUNL Obra for filling ash dyke into abandoned stone quarries. v- Further information are required from UPRVUNL.

Appendix-XIX

Note on compliance of order dated 14.07.2020 (Para 10, Para 11 & Para 12) of Hon'ble NGT

Hon'ble NGT vide order dated 14.07.2020 in O.A. No. 164/2018 in the matter of Ashwani Kumar Dubey Vs Union of India and Ors. directed for i) some tasks to be performed by the concerned TPPs and ii) re-constitution of Oversight Committees (OCs) having State PCBs as the nodal agency for the respective States. Action taken by CPCB in respect of Para 10 (i to vii), Para 11 and Para 12 are as given as under:

NGT directions (Para)		**Action taken by CPCB**
Para 10 (i, ii, iv, v, vii)	:	CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to take appropriate action for ensuring compliance of these directions of Hon'ble NGT by the concerned power plants.
Para 10 (iii)	:	CPCB vide letter dated 09.09.2020 requested the Irrigation & Water Resources Department, U.P. to take appropriate action for ensuring compliance of the direction of Hon'ble NGT.
Para 10 (vi)	:	CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to ensure compliance of the direction of Hon'ble NGT to assess environmental compensation in respect of UPRVUNL Anpara and NTPC Vindhyachal, respectively.
Para 11 & Para 12	:	CPCB vide letter dated 09.09.2020 requested UPPCB & MPPCB to ensure timely submission of quarterly reports by reconstituted OCs to Hon'ble NGT, with first such report giving status as on 31.10.2020 by 15.11.2020.

Points of Discussion in VC Meeting dated 25.09.2020 in OA No. 164/2018 (Earlier OA No. 276/2013) in re: Ashwani Kumar Dubey Vs. Union of India & Ors.

The issue for consideration in O.A 164/2018 is regarding acute pollution and destruction to environment being caused by activities of thermal power plants in District Sonebhadra in the State of UP.

ISSUES

1. What steps have been taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF&CC under the provisions of EP Act requiring **100% utilization and disposal of fly ash**? (From UPVUN, NTPCs/ TPPs/ UPPCB)

2. What is present status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater? (From UPPCB and CPCB)

   Comments: Status may be provided by UPPCB.

3. De-silting of Rihand reservoir needs to be undertaken on scientific basis and cost recovered in the manner apportioned by CPCB. Apart from desilting, structural improvement of the dykes needs to be simultaneously taken up. What is the present Status? (From UPPCB/CPCB)

   Comments: Hon'ble NGT had directed in Para 10(iii) of the order dated 14.07.2020 that *'Report of the CPCB regarding Cost apportionment for desilting/restoration of Rihand Reservoir is accepted and further steps, including further study be undertaken as recommended by the CPCB. The U.P. Irrigation Department may coordinate such study'.* CPCB vide letter dated 09.09.2020 has also requested the Irrigation & Water Resources Department, U.P. to take appropriate action for ensuring compliance of the direction of Hon'ble NGT.

4. Present status of development of fly ash mounds and back filling of the abandoned mines and also cost apportionments for desilting and restoration of Rihand reservoir. (From CPCB, TPPs/NTPCs/UPRVUNL)

Comments:

i) Cost apportionment formula for siltation study for possible desilting and restoration of Rihand reservoir accepted by NGT

ii) Backfilling of the abandoned mines: MoEF&CC has issued Office Memorandum dated 28.08.2019 to all SPCBs/PCCs forwarding "Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries" which was apprised to NGT.

5. What is the present status regarding the study to assess sediment volume at various places in the reservoir as per the direction given by Hon'ble NGT. (From CPCB & U.P. Irrigation Department).

Comments: CPCB vide letter dated 09.09.2020 has also requested the Irrigation & Water Resources Department, U.P. to take appropriate action for ensuring compliance of the direction of Hon'ble NGT. Status may be provided by U.P. Irrigation Department.

6. What steps has been taken by Anpara TPS and Lanco-Anpara power plants to stop ash pond overflow discharge into Rihand reservoir as per the direction of Hon'ble NGT.(From NTPCs/ UPRVUNL)

7. What steps have been taken by TPPs and UPRVUNL for transportation of coal as per the direction of Hon'ble NGT.(From NTPCs/ UPRVUNL/ Hindalco Industries)

8. Any EC imposed on the non-compliant TPPs (the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016). (From CPCB)

Comments: In compliance of the Hon'ble NGT order dated 12.02.2020, CPCB computed the amount of Environmental Compensation for individual TPPs for non-

utilization of 100% fly ash for years 2018 (2018-19) and 2019 (2019-20), respectively, and informed EC amount to concerned TPPs vide letter dated 02.07.2020. The details of Environmental Compensation amount computed w.r.t. these 05 TPPs located in Sonebhadra, U.P. namely NTPC Singrauli STPS, NTPC Rihand STPS, UPRVUNL Anpara A, B & D TPS, Lanco Anpara C TPS and UPRVUNL Obra TPS, are annexed.

NTPC for all its plants approached Supreme Court against the above and recovery of EC has been stayed. Several other plants, including UPRVNL have also approached Supreme Court.

9. Present status regarding health status of the citizens of the affected areas and the trend of diseases related to pollution. (From Health Secretary of UP)

10. Present status of shifting of Mercury brine sludge and muck. (From UPPCB/ M/s Grasim Industry)

11. Present status on ban of manufacturing of red bricks by use of clay/soil and by burning of coal with a view to facilitate more disposal of fly ash in brick manufacturing. (From MoEF&CC/ CPCB/ Hindalco Industries)

Comments: Draft notification dated 25.02.2019 is under finalisation in MoEF&CC

12. Are CPCB Guidelines of May 2019 for Utilization/Disposal of Fly ash for Reclamation of Low Lying Areas and regarding Stowing/Back filling of Abandoned Mines/Quarries being complied with? (From UPPCB/ CPCB/ DM, Sonbhadra/ NTPCs/ UPRVUNL)

Comments: MoEF&CC has issued Office Memorandum dated 28.08.2019 to all SPCBs/PCCs forwarding "Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries" which was apprised to NGT. Status of any proposal from power plants in the area may be provided by SPCBs

13. CPCB's action plan has been implemented?

Comments: This points pertain to action plans to achieve 100% ash utilisation within 2 years i.e. 2019-20 and 2020-21. However NGT also decided to levy penalty after the cut off date 31.12.2017. Accordingly, CPCB computed the EC for two years 20118-19 and 2019-20

14. What is the status of action taken report of Joint Committee comprising members from MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district Sonebhadra (U.P.) are causing damage to the environment? (From UPPCB/ CPCB/ MOEF&CC)

Comments: Status may be submitted by joint committees for SPCBs.

15. **Present status of the following regarding Anpara TPS:**

a) The breach of Flyash dyke in U.P. Rajkiya Vidyut Nirman Anpara, Lanco Thermal Power Plant and its measures. (From UPVUNL/NTPCs/ CPCB)
b) Zero discharge from ash dyke and constraints in Anpara TPS
c) Ash Utilization in stone quarry of Anpara TPS
d) Ash filing in Low lying area of Anpara TPS
e) Other avenues for ash disposal/utilization of Anpara TPS
f) Present status of the liability for environmental compensation in respect of UPVUNL, Anpara. (UPPCB/ Anpara TPS)

Comments: Status may be submitted by Anpara TPS.

16. Present status of the **Performance Guarantee** to be furnishedregarding ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater and status of CAAQMS installed/under process by Thermal Power Plants (From NTPCs/ UPRVUNL/ UPPCB/CPCB)

Comments: Status may be submitted by UPPCB.

17. Present status of the reports on the issue of environmental compensation regarding **10 units in the State of Uttar Pradesh**. (From SPCB/ UPPCB)

18. All Thermal Power Plants have been directed by Hon'ble NGT to discuss about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed. In this regard:

a) What are structural details of Ash Dykes and their adequacy for handling of Fly Ash generated. Present Status?

b) Present status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs.

c) Thermal Power Plants directed to submit their roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash. What is the present Status?

d) What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mineowners or to the concerned Authority in this regard.

e) Preparation of DPR for project of desilting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle. Present Status?

f) Whether the dispute of title of abandoned mines between Forest Department and Revenue Department has been resolved due to which its allotment is being delayed? Please mention the name of vacant mines.

Annexure

Name of TPPs	Capacity 2018-19 (MW)	% Ash Utilization in 2018-19	EC for 2018 (2018-19), (in Rs.)	Capacity 2019-20 (MW)	% Ash Utilization in 2019-20	EC for 2019 (2019-20), (in Rs.)	Total EC for 2018 (2018-19) & 2019 (2019-20), (in Rs.)
NTPC Singrauli STPS	2000	35.21	5,55,37,327	2000	39.24	5,20,78,177	10,76,15,504
UPRVUNL Anpara A, B & D TPS	2630	5.29	10,67,54,945	2630	3.90	10,83,17,861	21,50,72,805
NTPC Rihand STPS	3000	37.10	8,08,71,807	3000	43.18	7,30,48,312	15,39,20,119
UPRVUNL Obra TPS	1000	11.59	3,78,90,660	1000	7.94	3,94,54,554	7,73,45,215
Lanco Anpara C TPS	1200	22.03	4,00,99,031	1200	22.71	3,97,49,245	7,98,48,276

Appendix- XX

Inputs for RD-Lucknow on Points of Discussion in OS Committee meeting 29.01.2021 in respect of O.A. No. 164/2018 Ashwani Kumar Dubey Vs Union of India & Ors.

Issue No.		Inputs for RD-Lucknow
3, 4 (Part), 5 & 27(e)	:	a) CPCB letter dated 09.09.2020 to UPPCB & MPPCB (**Annexure I**) b) CPCB letter dated 09.09.2020 to Irrigation & Water Resources Department, U.P. (**Annexure II**).
8 & 13	:	CPCB report dated 04.09.2020 filed in Hon'ble NGT (**Annexure III**).
4 (Part) & 12	:	a) MoEF&CC Office Memorandum dated 28.08.2019 in this regard **(Annexure IV)**. b) CPCB letter dated 30.09.2020 to concerned SPCBs **(Annexure V)**.
26	:	Vindhyachal NTPC has filed an appeal in Hon'ble Supreme Court in this matter. CPCB has filed counter affidavit in its response.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

E-MAIL & SPEED POST

B-33014/07/2020/IPC-II/TPP/ September 09, 2020

To,

1. The Member Secretary,
   Uttar Pradesh Pollution Control Board
   H. No. TC-12 V, Vibhuti Khand,
   Gomti Nagar, **Lucknow - 226 010**, U.P.

2. The Member Secretary,
   Madhya Pradesh Pollution Control Board
   Paryavaran Parisar, E-5, Arera Colony
   Bhopal - 462 016, Madhya Pradesh

Sub: Hon'ble NGT Order dated 14.07.2020 in O.A. No. 164/2018 in the matter of Ashwani Kumar Dubey Vs Union of India and Ors. – reg.

Sir,

Please refer to the order of Hon'ble NGT, Principal Bench, New Delhi dated 14.07.2020 in O.A. No. 164/2018 in the matter of Ashwani Kumar Dubey Vs Union of India and Ors. (copy enclosed). As per Para 10(vi) of the said order (to be read with related paras, Hon'ble NGT had directed that *'The liability for environmental compensation in respect of UPRVUNL, Anpara and NTPC Vindhyachal may be assessed by Joint Committee of CPCB and the State PCB within two months. The nodal agency will be the State PCB for coordination and compliance'*.

It is to inform that nominees of RD-Lucknow and RD-Bhopal of CPCB were supposed to participate in the Joint Committee to assess environmental compensation in respect of UPRVUNL Anpara and NTPC Vindhyachal, respectively.

It is requested to ensure compliance of the above mentioned direction of Hon'ble NGT and provide progress report in the matter to this office at the earliest.

Encl: As above

Yours faithfully,

[Nazimuddin]
Divisional Head-IPC-II

Copy to:

1. The Regional Director - North Central Pollution Control Board PICUP Bhawan, Ground Floor, Vibhuti Khand, Gomti Nagar, **Lucknow – 226 010**, U.P. : For information and necessary action.

2. The Regional Director - Central Central Pollution Control Board Parivesh Bhawan, Paryavaran Parisar, E-5, Arera Colony, **Bhopal – 462 016** : For information and necessary action.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

E-MAIL & SPEED POST

B-33014/07/2020/IPC-II/TPP/ September 09, 2020

To,

The Chief Engineer,
Irrigation & Water Resources Department,
Sinchai Bhawan Cantonment Road,
Udayganj, Husainganj,
Lucknow – 226 001, Uttar Pradesh

Sub: Hon'ble NGT Order dated 14.07.2020 in O.A. No. 164/2018 in the matter of Ashwani Kumar Dubey Vs Union of India and Ors. – reg.

Sir,

Please refer to the order of Hon'ble NGT, Principal Bench, New Delhi dated 14.07.2020 in O.A. No. 164/2018 in the matter of Ashwani Kumar Dubey Vs Union of India and Ors.. As per Para 10(iii) of the above order, Hon'ble NGT had directed that *'Report of the CPCB regarding Cost apportionment for desilting/restoration of Rihand Reservoir is accepted and further steps, including further study be undertaken as recommended by the CPCB. The U.P. Irrigation Department may coordinate such study'.*

It is requested to take appropriate action for ensuring compliance of the above mentioned direction of Hon'ble NGT. The report of CPCB and copy of NGT order dated 14.07.2020 are attached for ready reference.

Encl: As above

Yours faithfully,

[Nazimuddin]
Divisional Head-IPC-II

Copy to:

The Member Secretary, : For information.
Uttar Pradesh Pollution Control Board
H. No. TC-12 V, Vibhuti Khand,
Gomti Nagar, **Lucknow - 226 010**, U.P.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

Principal Bench, New Delhi

O.A No. 117/2014

With

O.A No. 499/2014

With

O.A No. 102/2014

In The Matter of:-

Shantanu Sharma — **Applicant(s)**

Vs.

Union of India & Ors. — **Respondent (s)**

With

Anupam Raghav & Anr. — **Applicant(s)**

Vs.

Union of India & Ors. — **Respondent(s)**

With

Sandplast (India) Ltd. & Ors. — **Applicant(s)**

Vs.

MoEF & Ors. — **Respondent(s)**

Index

Sr. No.	Particulars	Page No.
1.	**Report** of the Central Pollution Control Board in the matter of O.A No. 117/2014 with O.A. No. 499/2014 with O.A. No. 102/2014 titled as Shantanu Sharma Vs. UOI & Ors. with Anupam Raghav & Anr. Vs. UOI & Ors. with Sandplast (India) Ltd. & Ors. Vs. MoEF & Ors. in compliance to Hon'ble NGT order dated 27.01.2020.	
2.	**Annexure- I**: Compilation of responses of plants.	
3.	**Annexure –II:** CPCB's comments on plants responses and copy of letter to 96 plants.	

4.	**Annexure –III:** List of 21 abandoned mines of CIL and SCCL which are available for offer for backfilling purpose.	
5.	**Annexure –IV:** Hon'ble NGT Order dated 27.01.2020.	

(Nazimuddin)
Additional Director
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi- 110032

Dated: - 04.09.2020
Place: - Delhi

Report of the Central Pollution Control Board

In compliance of the Order dated 27.01.2020 of Hon'ble National Green Tribunal, Principal Bench, (uploaded on NGT website on 12.02.2020) in O.A. 117/2014, O.A. 499/2014 & O.A. 102/2014

1. Directions to CPCB in Order dated 27.01.2020

Hon'ble National Green Tribunal, Principal Bench passed the Order dated 27.01.2020, in Original Applications O.A. 117/2014 Shantanu Sharma Versus Union of India & Ors, O.A. 499/2014 Anupam Raghav & Anr. Versus Union of India & Ors and & O.A. 102/2014 Sandplast (India) Ltd. & Ors. Versus MoEF & Ors, which is be read with the earlier order dated 20.11.2018.

Hon'ble NGT in the Order dated 27.01.2020:

i) examined the notification of Government of India related to thermal power plant ash utilisation dated 14.09.1999 and its successive amendments dated 27.08.2003, 03.11.2009 and 27.01.2016 in Para 4, Para 6 to 12, and Para 15 of the Order dated 27.01.2020, and concluded in Para 25 and Para 31 that as per the notification and its successive amendments, 100% ash utilisation was to be ensured by all plants by 31.12.2017 and that the Polluter Pays principle has to be applied from the cut-off date of 31.12.2017,

ii) perused the report and recommendations of Committee formed by earlier order dated 20.11.2018 in Para 22 and Para 23 of the Order dated 27.01.2020, and accepted the Environmental Compensation formula suggested by the Committee with certain modifications (Para 24),

iii) directed CPCB that "For the non-compliant TPPs, environmental compensation needs to be determined w.e.f. the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016" and "CPCB may accordingly compute and levy Environmental Compensation in accordance with the formula referred to above w.r.t. individual TPPs in accordance with law and submit compliance report to this Tribunal before the next date". in Para 32b) and c) of the Order dated 27.01.2020

2. Compliance of the order for computation and levying EC

In compliance of the above order CPCB obtained ash utilisation data from thermal power plants, which is available in terms of financial year, and based on the data received from the plants computed Environmental Compensation (EC) for plants which were observed to have not achieved 100% ash utilisation for years 2018 (2018-19) and 2019 (2019-20) and informed the concerned 112 thermal power plants vide letter dated 02.07.2020 about the computation for individual plants on the following format and asked them to deposit the Environmental Compensation amount to CPCB within 30 days:

Capacity 2018-19 (MW)	% Ash Utilization in 2018-19	**EC for 2018 (2018-19), (in Rs.)**	Capacity 2019-20 (MW)	% Ash Utilization in 2019-20	**EC for 2019 (2019-20), (in Rs.)**	**Total EC for 2018 (2018-19) & 2019 (2019-20)**, (in Rs.)

Out of the concerned 112 plants, 2 plants have deposited the Environmental Compensation, 102 plants have requested for exempting from depositing the Environmental Compensation based on various grounds, which include stay granted by Hon'ble Supreme Court in some cases, and 8 plants have not responded. CPCB has compiled the responses of the plants in a table which is annexed as **Annexure-I.**

a) four plants which did not submit ash utilisation data earlier but submitted it subsequently informing 100% ash utilisation are also mentioned in the list of 116 (112+4) at S. No. 3, 4, 77 and 94

b) the two plants which have deposited EC are mentioned at S. No. 90 and 91

c) four plants mentioned at S. No. 33, 36, 87 and 113, have informed that there were some mistake in the data submitted earlier and the utilisation was actually 100%

d) two plants at S. No. 32 and 105 have requested to modify the computation of EC on grounds which are acceptable (difference in plants capacity in first case and interchange of 2017-18 and 2018-19 data in the second case)

e) the eight plants which have not responded are mentioned at S. No. 2, 29, 48, 66, 76, 86, 92 and 101

It is submitted that no action is needed on part of CPCB in case of the four and two plants mentioned at a) and b) above, whereas CPCB shall issue letters regarding revoking EC and modifying EC to the four and two plants, respectively, mentioned at c) and d) above.

It is further submitted that CPCB has examined the responses of the remaining plants also which have requested for exempting from depositing the Environmental Compensation based on various grounds and prepared comments on salient common points of the responses. CPCB is sending these comments to the concerned remaining 96 plants vide letters dated 04.09.2020. Copy of CPCB's comments and letter to 96 plants are collectively annexed as **Annexure-II**

3. Compliance on other directions

Para 32. c.

It is submitted that the Task Force has identified and finalised a list of 21 abandoned mines of CIL and SCCL which are available for offer for backfilling purpose (**Annexure-III**).

Para 32. f. & g.

It is submitted that the reports of the committees are under finalisation.

Para 32. h.

It is submitted that CPCB has monitored the ash utilisation status for 2018-19 and 2019-20 and computed and levied EC as per directions of Hon'ble NGT.

***

SPEED POST

B-33014/7/2020/IPC-II/TPP/ 1916-2044

July 02, 2020

To,

(As per list enclosed - I)

Sub: Levying Environmental Compensation for non-utilization of 100% fly ash by Thermal Power Plants according to Hon'ble NGT order dt. 12.02.2020 in O.A. No. 117/2014 – reg.

Sir,

In the matter of O.A. No. 117/2014 Hon'ble NGT, Principal Bench, New Delhi vide order dated 12.02.2020 has noted the Environmental Compensation formula submitted by the Committee constituted by MoEF&CC, which is based on CPCB recommendation (Para 23) and has accepted it with certain changes (Para 24). Hon'ble NGT has directed CPCB "to compute and levy Environmental Compensation in accordance with the formula (referred in Para 24 of the order) w.r.t. individual TPPs in accordance with law and submit compliance report to this Tribunal before the next date" (Para 32 c).

In compliance of the above mentioned order of Hon'ble NGT, CPCB has computed the amount of Environmental Compensation for individual TPPs for non-utilization of 100% fly ash by Thermal Power Plants for years 2018 (2018-19) and 2019 (2019-20), respectively. The Environmental Compensation amount computed for your plant is as under:

Capacity 2018-19 (MW)	% Ash Utilization in 2018-19	EC for 2018 (2018-19), (in Rs.)	Capacity 2019-20 (MW)	% Ash Utilization in 2019-20	EC for 2019 (2019-20), (in Rs.)	Total EC for 2018 (2018-19) & 2019 (2019-20), (in Rs.)
As per list enclosed - I.						

It is requested to deposit the above Environmental Compensation amount to "CPCB NGT EC75" - UBI A/c No. 532702010009078, which may be done within 30 days.

Yours faithfully,

[Nazimuddin]
Divisional Head-IPC-II

Copy to:

1. Sh. A N Singh, Additional Director (HSM Division)
   Ministry of Environment, Forest & Climate Change
   Jal Wing, Indira Paryavaran Bhawan
   Jor Bagh Road, **New Delhi – 110 003**

2. The Member Secretary,
   State Pollution Control Board
   (As per list enclosed - A)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.....
दिनांक 02/07

O/C

A. List of SPCBs

1. The Member Secretary
   Andhra Pradesh Pollution Control Board
   D. No. 33-26-14 D/2, Near Sunrise Hospital,
   Pushpa Hotel Centre, Chalamalavari Street,
   Kasturibaipet, **Vijayawada - 520 010**

2. The Member Secretary
   Pollution Control Board- Assam,
   Bamunimaidam,
   Guwahati - 781 021,
   Assam

3. The Member Secretary
   Bihar State Pollution Control Board
   Parivesh Bhawan, Plot No. NS-B/2,
   Paliputra Industrial Area, Patliputra,
   Patna - 800 023 Bihar

4. The Member Secretary
   Chhattisgarh State Environment Conservation Board,
   Paryavas Bhawan, North Block Sector-19,
   Atal Nagar, **Raipur - 492 002,** Chhattisgarh

5. The Member Secretary
   Gujarat Pollution Control Board
   Paryavaran Bhawan, Sector 10-A,
   Gandhi Nagar 382 010, Gujarat

6. The Member Secretary
   Haryana State Pollution Control Board
   C-11, Sector-6, **Panchkula- 134109,**
   Haryana

7. The Member Secretary
   Jharkhand State Pollution Control Board
   T.A. Bldg., HEC, P. O. Dhurwa,
   Ranchi-834 004 (Jharkhand)

8. The Member Secretary
   Karnataka State Pollution Control Board
   "Parisara Bhawan", #49,4th & 5th Floor,
   Church Street, **Bangalore 560 001**

9. The Member Secretary
   Madhya Pradesh Pollution Control Board
   Paryavaran Parisar, E-5, Arera Colony
   Bhopal 462 016, Madhya Pradesh

10. The Member Secretary
Maharashtra Pollution Control Board,
Kalpataru Points, 3rd & 4th Floor,
Sion Matunga Scheme Road No.6 Opp. Cine Planet,
Sion Circle, Sion (E), **Mumbai-400 022**

11. The Member Secretary
Odisha State Pollution Control Board
Paribesh Bhawan, A-118, Nilakantha Nagar
Unit VIII **Bhubaneswar - 751 012,**
Odisha

12. The Member Secretary
Punjab Pollution Control Board
Vatavaran Bhawan, Nabha Road
Patiala 147 001, Punjab

13. The Member Secretary
Rajasthan Pollution Control Board,
A-4, Institutional Area,
Jalana Dungri, **Jaipur 302 004,**
Rajasthan

14. The Member Secretary
Tamil Nadu Pollution Control Board
76, Anna Salai, Guindy Industrial Estate,
Race View Colony, Guindy,
Chennai - 600 032, Tamil Nadu

15. The Member Secretary
Telangana State Pollution Control Board
Paryavaran Bhawan,
A-III, Industrial Estate, Sanathnagar,
Hyderabad - 500 018

16. The Member Secretary
Uttar Pradesh Pollution Control Board
IIIrd Floor PICUP Bhawan
Vibhuti Khand, Gomti Nagar,
Lucknow - 226 020, UP

17. The Member Secretary
West Bengal Pollution Control Board
Paribesh Bhawan, 10-A, Block LA,
Sector III, Salt Lake City,
Kolkata-700 091

I. List of TPPs and details of EC Levied on TPPs by CPCB

Sl. No.	Name	State	Capacity 2018-19 (MW)	% Ash Utilization in 2018-19	EC for 2018 (2018-19), (in Rs.)	Capacity 2019-20 (MW)	% Ash Utilization in 2019-20	EC for 2019 (2019-20), (in Rs.)	Total EC for 2018 (2018-19) & 2019 (2019-20), (in Rs.)
1	Vijaywada, APPGCL, Dr. NTTPS	Andhra Pradesh	1760	103.90	0	1760	98.70	984248	984248
2	Rayalseema, APPGCL	Andhra Pradesh	1650	84.06	11273631	1650	86.40	9619734	20893365
3	Simhapuri TPS	Andhra Pradesh	600	100.00	0	600	Yet to submit data		Yet to submit data
4	Thamminapatnam, Meenakshi Energy Pvt. Ltd.	Andhra Pradesh	300	621.81	0	300	Yet to submit data		Yet to submit data
5	Damodaran Sanjeeviah TPS	Andhra Pradesh	1600	65.31	23785771	1600	51.41	33316961	57102733
6	Sembcorp Eenrgy India Ltd. (Sembcorp Gayatri TPP)	Andhra Pradesh	1320	69.05	17511563	1320	50.47	28019315	45530878
7	M/s. Sembcorp Energy India Limited, Painampuram	Andhra Pradesh	1320	75.33	13954469	1320	79.17	11785586	25740054
8	Vizag TPP, Hinduja NPCL	Andhra Pradesh	1040	256.55	0	1040	44.23	24857674	24857674
9	Bongaigaon Thermal Power Project, NTPC	Assam	500	30.76	14837283	750	45.39	17553443	32390726
10	Kahalgaon, NTPC	Bihar	2340	48.36	51788588	2340	76.53	23536060	75324648
11	Muzaffarpur, NTPC	Bihar	610	40.56	15539269	610	75.68	6358818	21898087
12	Barh, NTPC	Bihar	1320	50.07	28245010	1320	67.01	18664189	46909199
13	Nabi Nagar TPS, BRBCL	Bihar	750	34.42	21080529	750	49.82	16130879	37211407
14	Nabi Nagar Power G.C.	Bihar	0	NA	0	660	51.09	13835454	13835454
15	Barauni TPS, NTPC	Bihar	720	15.00	26228550	720	18.00	25301411	51529961
16	Hasdeo Thermal Power Station, Korba West	Chhattisgarh	1340	50.72	28301727	1340	100.06	0	28301727
17	Korba, NTPC	Chhattisgarh	2600	51.09	54503470	2600	67.01	36764658	91268128
18	Korba, EAST CSPGCL	Chhattisgarh	240	108.85	0	240	64.80	3620850	3620850
19	Marwa , CSPGCL	Chhattisgarh	1000	24.99	32148537	1000	59.35	17419767	49568304
20	Sipat, NTPC	Chhattisgarh	2980	49.54	64448200	2980	49.10	65007687	129455887
21	Lara STPP, NTPC	Chhattisgarh	800	100.00	0	800	0.29	34185375	34185375
22	Lanco Amarkantak	Chhattisgarh	600	50.05	12844844	600	68.11	8200484	21045328
23	Kasaipalli, ACB	Chhattisgarh	270	100.00	0	270	96.51	403269	403269
24	D B Power Ltd.	Chhattisgarh	1200	72.49	14147581	1200	83.81	8328376	22475957
25	Akaltara, Mahanadi Power	Chhattisgarh	1800	91.02	6930109	1800	108.54	0	6930109
26	Uchpinda, RKM Power	Chhattisgarh	1080	90.54	4377450	1440	95.34	2873392	7250842
27	Raipur Energen (GMR) Adani	Chhattisgarh	1370	91.20	5166894	1370	100.16	0	5166894
28	Maruti Clean Coal & Power Ltd.	Chhattisgarh	300	100.00	0	300	97.44	328645	328645

29	SCPL Ratija, Spectrum Coal & Power	Chhattisgarh	100	99.37	26909	100	96.59	146149	173058
30	Nawapara TPS, TRN Energy	Chhattisgarh	600	74.25	6622410	600	67.89	8258078	14880488
31	Dr. Shyama Prasad Mukherjee TPS, Korba	Chhattisgarh	500	32.81	14398026	500	34.01	14141230	28539256
32	SKS Ispat, Binjkote TPS	Chhattisgarh	1200	90.91	4676247	1200	100.00	0	4676247
33	Gandhinagar, GSPCL	Gujarat	630	92.17	2114234	630	456.51	0	2114234
34	Ukai, GSPCL	Gujarat	1110	82.41	8369400	1110	85.34	6972986	15342386
35	Wanakbori, GSPCL	Gujarat	1470	93.10	4347826	2270	112.92	0	4347826
36	Sabarmati TPP, Torrent	Gujarat	362	80.72	2991293	362	135.66	0	2991293
37	GSECL, Bhavnagar TPP	Gujarat	500	87.33	2714883	500	96.52	745557	3460440
38	OPG Power Gujarat Ltd, Bhadreshwar VPL	Gujarat	300	99.12	113386	300	80.05	2565552	2678937
39	Mundra, Tata Power, Coastal	Gujarat	4150	93.89	10864369	4150	112.76	0	10864369
40	Rajeev Gandhi TPS, Hissar	Haryana	1200	60.89	20112715	1200	106.96	0	20112715
41	Bokaro A & B, DVC	Jharkhand	710	39.48	18415583	710	156.64	0	18415583
42	Tenughat Thermal Power Station	Jharkhand	420	130.61	0	420	66.02	6115510	6115510
43	Chandrapura, DVC	Jharkhand	630	97.42	696371	630	97.68	627085	1323457
44	Koderma, DVC	Jharkhand	1000	99.32	292629	1000	92.07	3398789	3691418
45	Mahadeo Prasad STPP, Adhunik Power	Jharkhand	540	85.00	3471456	540	97.77	516473	3987929
46	JOJOBERA T.P.CO.	Jharkhand	427.5	87.93	2211712	427.5	128.35	0	2211712
47	Raichur, KPCL	Karnataka	1720	70.15	22006421	1720	81.71	13480023	35486444
48	Bellari, KPCL	Karnataka	1700	147.40	0	1700	72.17	20275851	20275851
49	NTPC Kudgi	Karnataka	2400	64.65	36360023	2400	100.45	0	36360023
50	Yermarus TPP	Karnataka	1600	N.O.	0	1600	8.37	62833931	62833931
51	Amarkantak, MPPGCL	M.P	210	66.42	3021867	210	100.84	0	3021867
52	Birsingpur, MPPGCL, Sanjay Gandhi TPS	M.P	1340	71.96	16102100	1340	99.59	235604	16337704
53	Satpura, MPPGCL	M.P	1330	30.43	39657526	1330	63.72	20677954	60335480
54	Vindhyachal, NTPC	M.P	4760	32.12	138475198	4760	32.07	138571807	277047006
55	Gadarwara STPP, NTPC	M.P	800	NA	0	800	0.54	34102085	34102085
56	Khargone STPS, NTPC	M.P	0	NA	0	660	6.64	26406970	26406970
57	Sasan, RPL	M.P	3960	29.68	119349798	3960	52.37	80841040	200190839
58	Mahan, Essar Power MP	M.P	1200	86.42	6984899	1200	78.79	10909617	17894515
59	Bina, J P Power	M.P	500	87.99	2572735	500	87.15	2753035	5325770
60	SHREE SINGAJI MPPGCL	M.P	1860	12.17	70012864	2520	18.19	88355392	158368256

61	Nigrie, J P Associates	M.P	1320	88.62	6436367	1320	109.57	0	6436367
62	Jhabua Seioni	M.P	600	70.24	7651732	600	83.13	4338331	11990063
63	Trombay, Tata Power	Maharashtra	750	100.00	0	750	98.97	329488	329488
64	Khaperkheda, Mahagenco	Maharashtra	1340	28.48	41074670	1340	55.96	25293049	66367719
65	Koradi , Mahagenco	Maharashtra	2400	29.19	72837685	2400	42.56	59085339	131923023
66	Bhusawal, Mahagenco	Maharashtra	1210	95.44	2362699	1210	101.12	0	2362699
67	Chandrapur Super TPS, Chandrapur	Maharashtra	2920	24.35	94676402	2920	21.75	97921351	192597753
68	Paras, Mahagenco	Maharashtra	500	68.76	6693273	500	112.43	0	6693273
69	Sai Wardha, Warora	Maharashtra	540	104.17	0	540	34.76	15099045	15099045
70	JSW Ratnagiri, Nandiwade	Maharashtra	1200	100.53	0	1200	99.49	261661	261661
71	Mouda, NTPC	Maharashtra	2320	90.21	9736305	2320	100.61	0	9736305
72	Tirora, Adani Power	Maharashtra	3300	84.45	21995391	3300	90.87	12908222	34903614
73	Talcher Kaniha, NTPC	Odisha	3000	50.19	64046718	3000	67.28	42073375	106120092
74	IB Valley, Jharsuguda (U-1,2)	Odisha	420	33.86	11904350	420	66.50	6029495	17933845
75	IB Valley, Jharsuguda (U-3,4)	Odisha	0	NA	0	1320	17.34	46759638	46759638
76	Derang , JIPL	Odisha	1200	68.99	15947447	1200	65.97	17501125	33448572
77	Ropar PPCL, Guru Gobind Singh TPS	Punjab	840	313.62	0	840	Yet to submit data		Yet to submit data
78	Lehra Mohabbat,PPCL	Punjab	920	86.32	5394832	920	114.88	0	5394832
79	Rajpura, Nabha Power	Punjab	1400	90.70	5577239	1400	139.69	0	5577239
80	Goindwal Sahib, GVK Power	Punjab	540	100.00	0	540	79.65	4708480	4708480
81	Kota, RRVUNL	Rajasthan	1240	100.03	0	1240	84.62	8172066	8172066
82	Chhabra TPS, RRVUNL	Rajasthan	1000	104.14	0	1000	81.30	8012641	8012641
83	Chhabra SCTPP, RRVUNL	Rajasthan	660	100.00	0	1320	33.50	37619837	37619837
84	North-Chennai, Tangedco, NCTPS	Tamilnadu	630	66.16	9136815	630	121.55	0	9136815
85	North-Chennai, Tangedco, Stage - II	Tamilnadu	1200	103.70	0	1200	97.31	1385948	1385948
86	Mettur TPS	Tamilnadu	840	81.72	6580681	840	104.05	0	6580681
87	Mettur Extn. Tangedco	Tamilnadu	600	94.49	1416687	600	90.21	2518530	3935217
88	Neyveli Lignite, NLC TPS-1	Tamilnadu	500	66.34	7212287	500	61.41	8269810	15482097
89	Vallur, NTPC	Tamilnadu	1500	67.53	20871097	1500	121.02	0	20871097
90	Mutiara, Coastal Energy	Tamilnadu	1200	100.26	0	1200	99.98	10832	10832
91	IL&FS TPP, Cuddalore	Tamilnadu	1200	99.22	400379	1200	102.73	0	400379
92	Kothagudem O&M TPS, TSGENCO (1-4 stage)	Telangana	720	41.42	18075458	720	34.43	20233453	38308911

93	Kothagudem V Stage TPS, TSGENCO	Telangana	500	19.24	17305248	500	Yet to submit data		Yet to submit data
94	Kothagudem VI Stage TPS, TSGENCO	Telangana	500	105.34	0	500	Yet to submit data		Yet to submit data
95	SINGARENI TPP	Telangana	1200	102.71	0	1200	98.90	563377	563377
96	Kakatiya, TSGENCO	Telangana	1100	101.33	0	1100	94.31	2683107	2683107
97	Singrauli, NTPC	Uttar Pradesh	2000	35.21	55537327	2000	39.24	52078177	107615504
98	Anpara A, B & D, UPVUNL	Uttar Pradesh	2630	5.29	106754945	2630	3.90	108317861	215072805
99	Rihand, NTPC	Uttar Pradesh	3000	37.10	80871807	3000	43.18	73048312	153920119
100	Unchahar, NTPC	Uttar Pradesh	1550	117.98	0	1550	90.37	6395376	6395376
101	Paricha, UPVUNL	Uttar Pradesh	1140	72.20	13581050	1140	100.44	0	13581050
102	Obra B, UPVUNL	Uttar Pradesh	1000	11.59	37890660	1000	7.94	39454554	77345215
103	Harduaganj, UPVUNL	Uttar Pradesh	610	96.64	878549	610	97.87	556078	1434627
104	Anpara C, Lanco Power	Uttar Pradesh	1200	22.03	40099031	1200	22.71	39749245	79848276
105	Prayagraj Power Generation C, Ltd	Uttar Pradesh	1980	60.48	33538395	1980	90.13	8373624	41912019
106	NTPC Meja, MUNL	Uttar Pradesh	660	0.22	28222857	660	0.02	28280129	56502986
107	Farakka, NTPC	West Bengal	2100	79.03	18870296	2100	128.61	0	18870296
108	Mezia, DVC	West Bengal	2340	73.90	26176020	2340	70.09	29993629	56169649
109	Durgapur Steel TPS, DVC	West Bengal	1000	73.48	11365324	1000	65.72	14690728	26056052
110	Durgapur TPS, DVC	West Bengal	210	7.66	8310307	210	7.95	8284704	16595011
111	Raghunathpur, DVC	West Bengal	1200	9.76	46408680	1200	12.89	44798073	91206752
112	Durgapur Projects Ltd.	West Bengal	550	87.29	2996838	550	92.23	1830579	4827417
113	Santaldih, WBPDCL	West Bengal	500	101.25	0	500	86.62	2867775	2867775
114	Sagardighi, WBPDCL	West Bengal	1600	186.76	0	1600	74.19	17698508	17698508
115	Barkeshwar, WBPDCL	West Bengal	1050	116.98	0	1050	96.98	1360841	1360841
116	Bandel, WBPDCL	West Bengal	335	89.23	1546113	335	101.83	0	1546113

Notes:

1 **5 TPPs are yet to submit fly ash data for year 2019-20. Environmental Compensation amount will be computed and levied by CPCB in their case after submission of the said data.**

2 Units commissioned in March 2019 have not been added in capacity of TPP during year 2018-19. Capacity of TPPs as on Dec 2018 has been mentioned and considered for EC.

3 Units commissioned in March 2019 are as follows:

Uchpinda TPP, RKM Power	4 (360)	Mar-19
Bongaigaon TPP, NTPC	3 (250)	Mar-19
Shree Singaji TPP (Phase-II), MPPGCL	4 (660)	Mar-19
Dishergarh TPP, IPCL	12	Mar-19
Gadarwara TPP, NTPC	1 (800)	Mar-19
Chhabra SCTPP, RRVUNL	6 (660)	Mar-19

Solapur STPP, NTPC	2 (660)	Mar-19

4 Units commissioned in year 2019-20 (Added in capacity of 2019-20, except Darlipalli NTPC for which data not available):

Nabinagar STPP, NTPC	1 (660)	Jul-19
IB Valley TPP, OPGCL	3 (660)	Jul-19
IB Valley TPP, OPGCL	4 (660)	Aug-19
Tanda TPS Stage -II, NTPC	5 (660)	Sep-19
Khargone STPP, NTPC	1 (660)	Sep-19
Wanakbori TPS, GSECL	8 (800)	Oct-19
Neyveli New TPP, NLC India Ltd.	1 (500)	Dec-19
Darlipali SPTS, NTPC	1 (800)	Dec-19

5 Units commissioned in March 2020 have not been added in capacity of TPP during year 2019-20. Capacity of TPPs as on Dec 2019 has been mentioned and considered for EC.

6 Units commissioned in March 2020 are as follows:

Suratgarh TPS, RRVUNL	7 (660)	Mar-20
Khargone STPP, NTPC	2 (660)	Mar-20

7 Chhabra SCTPP, RRVUNL has mentioned fly ash available in ash pond as on 31.03.2019 as Nil. It is possible that the unit would have generated little/no ash during 2018-19. Therefore 100% utilization has been considered for 2018-19 and no EC levied on that year utilization.

8 Lara STPP, NTPC has mentioned fly ash available in ash pond as on 31.03.2020 as same which has been disposed in ash pond during year 2019-20. It is possible that the unit would have generated little ash/no ash during 2018-19. Therefore, 100% utilization has been considered for 2018-19 and no EC levied on that year utilization.

F. No. 22-13/2019-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)
*****

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated: 28th August, 2019

Office Memorandum

Sub: Change in conditions stipulated in the Environmental Clearances of Thermal Power Plants and Coal Mines in line with the Fly Ash Notification and subsequent amendments - reg.

The Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 mandates the requirement of prior environmental clearance to the projects/activities listed in the schedule to the said Notification. These projects/activities have been categorized under category A or B and require appraisal/and approval by the respective regulatory authorities (MoEF&CC/SEIAAs) at the Central/State level.

2. As per the provisions of the EIA Notification, 2006, read with subsequent amendments, mining of minerals is covered under Category A/B of the Schedule to the EIA Notification, 2006 based on their areal extent, and thus requiring prior environmental clearance from the concerned regulatory authority.

3. Based on the proposals submitted by the project proponent and recommendations of the sectoral Expert Appraisal Committee, mining projects and thermal power plants were granted Environmental Clearance by the Ministry/State Environment Impact Assessment Authorities (SEIAAs) from time to time, subject to compliance of certain terms and conditions as environmental safeguards necessitated at that stage, which also included the condition for backfilling of mines voids, use/disposal of fly ash in low lying areas, etc.

4. In order to address the environmental concerns of fly ash and to improve its utilization, MoEF&CC has issued a Notification on 14th September, 1999 and subsequent amendments issued vide Notifications dated 27th August, 2003, 3rd November, 2009 and 25th January, 2016 from time to time.

The Fly Ash Notification issued vide S.O.2804 (E) dated 3rd November, 2009 provides for mandatory use of fly ash in the external overburden dump, backfilling or stowing of mines. The main concern is poor fly ash utilization by the pithead power plants mainly because of limited potential in cement industries/road projects and non-utilization of fly ash in stowing and overburden in coal mines.

5. An Expert Committee was constituted for developing a focussed strategy for best utilization of flyash to manufacture end products. The Committee has made recommendations for enhanced utilization of flyash in various sectors viz. mines, roads, bricks manufacturing, cement manufacturing, etc. During an Inter-ministerial consultation held on 21st January, 2019 under the Chairmanship of Secretary (EF&CC), recommendations of the Expert Committee were accepted, which *inter-alia* included the following:-

a) MoEF&CC should revisit the conditions stipulated in the existing environmental clearances of Thermal Power Plants for flyash utilization and modify them in consonance with the flyash notification.
b) Appropriate conditions need to be incorporated in the environmental clearances for utilization of flyash in mines backfilling/stowing.

6. The matter has been examined in the Ministry. Further, the matter has been also been referred to the EAC (Thermal Power Projects) in its meeting held on 28.5.2019 and 12.7.2019. The EAC mentioned that though the Flyash Notification, 1999 and subsequent amendments allow the unrestricted use of flyash in abandoned mines, low lying areas, soil conditioner in agriculture, there are no specific guidelines/methodology available for safe disposal of flyash so as to minimize the damage to the environment. In absence of methodology, EAC has been examining the proposals on case to case basis and recommending for disposal of flyash in abandoned mines. Further, the EAC has also expressed the concerns over the long term impacts of flyash disposal on groundwater, soil quality and impact on associated flora and fauna. Now, the guidelines for disposal of fly ash utilisation in low lying areas and mine voids have been prepared by the Central Pollution Control Board and placed before the EAC (Thermal Power and Coal Mining) in its meeting held on 12.7.2019.

7. In view of the recommendations of the EAC (Thermal Power) in its meeting held on 12.7.2019, after careful examination of the matter and to meet the objectives of the Fly Ash Notification, 1999 & its amendments, the Ministry hereby stipulates the following conditions in the existing Environmental Clearances of Thermal Power Plants and Coal mines which have valid Environmental Clearance accorded by the Ministry/SEIAA, that will replace the existing conditions (Specific & General) which prohibited the use of fly ash in abandoned mines/low lying areas/soil conditioner in agriculture:

i. The guidelines prepared by CPCB for disposal of flyash for reclamation of low lying areas and in stowing/backfilling of abandoned mines/quarries shall be followed during disposal of ash in abandoned or working mines, as annexed.

ii. There should at least be clearance of 500 m of safe distance be maintained from River and water body in case of ash disposal in abandoned mines to prevent embankment failures and flyash flowing into the nearby water body.

iii. The top layer of the flyash disposal area in the abandoned mines shall be kept moist during disposal.

iv. Top layer of the disposed area should have 70 cm overburden or gravels/stones and then 30 cm sweet soil cover. Subsequently, the vegetation shall be raised on the soil cover.

v. Bioaccumulation and bio-magnification tests shall be conducted on surrounding flora and fauna (tree leaves, vegetation, crop yields and cattle population) during pre-monsoon and post monsoon to find out any trace metals escaped through groundwater or runoff.

vi. Surface runoff and supernatant water, in any case shall not be let into the surrounding areas. It shall be collected by providing adequate drains around the mine. The supernatant water along with surface runoff shall be treated and re-used for mixing ash and plant operations.

vii. To the extent possible, only decanted water from mine, make up water from treated effluents such as cooling tower blow down and treated sewage water shall be used for making ash slurry.

viii. Flyash to be used as soil conditioner in agriculture needs and to be applied in controlled manner to limit excessive application so as to prevent soil degradation. The optimize proportion of ash to be applied which is to be certified by the State Agricultural Universities/Colleges based on the soil testing.

ix. Approval from DGMS shall be obtained before disposing the ash in the mine voids.

x. Technology for conversion of fly ash into coarse granules for stowing in the underground mines to be explored.

xi. All the power plants should install different silos for dry collection of flyash.

xii. Records pertaining to details of month-wise quantity of flyash disposed and water consumption along with nature/source of water shall be maintained and submitted to Ministry/Regional Office annually.

xiii. Before starting the disposal of ash into mine voids, the NOC/Permission from the mine owner is to be obtained incase the mine closure activities are not completed or State Government incase the mine has been handed over to the State Govt. after its closure. A copy of such NOC/Permission is to be submitted to the Ministry and its Regional Offices.

8. This issues with the approval of the Competent Authority.

(Dr. S. Kerketta)
Director, IA Division

To

1. The Chairman, Central Pollution Control Board (CPCB)
2. The Chairman/Member Secretaries all the Expert Appraisal Committees
3. The Chairman /Member Secretaries of all the SEIAAs/SEACs
4. The Chairman/Member Secretaries of all SPCBs/UTPCCs
5. All the Power Plant Operators/ Coal Mining Operators who were accorded Environmental Clearance.
6. All the ROs of MoEF&CC.
7. All the Officers of I.A. Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary(EF&CC)
4. PPS to SS(AKJ) / AS (RSP)
5. Sr.PPS to JS (GM)/ JS(NK)
6. Website of MoEF&CC.
7. Guard file.

Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries



Central Pollution Control Board
March, 2019

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Appendix	Guidelines for disposal of flyash in open cast mines along with Over Burden (OB)
References	1.Guidelines for Reclamation of Low Lying Areas and Abandoned Quarries with Ash , August 2017, Odisha Pollution control board

2. Guidelines for Low Lying area development using Ash, ash Policy 2015, NTPC Ltd.

3. Permission of DGMS to M/s JSPL & JPL for disposing ash in coal mines

Guidelines for disposal/utilisation of flyash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries

1.0 Introduction:

Management of huge quantity of ash (fly ash, bottom ash and pond ash) generated from coal fired Thermal Power Plants (TPPs) is a serious environmental challenge. Ash generation from coal or lignite based thermal power plants, has increased from 40 Million tonne per year in 1993-94, to more than 200 Million tonne per year in 2017-18 and is projected to increase to 275 Million Tons / year by 2032.

The ash generation in coal and lignite based thermal power plants in various forms such as dry ash, bottom ash, pond ash and mound ash that are required to be managed in such a manner that it does not affect the environment. Utilisation of ash for reclamation of low lying areas and abandoned quarries is recognised as an alternate option and therefore, MoEF&CC has issued a notification to address utilisation off ash for various purposes including these two options

The Ministry of Environment, Forest and Climate Change (MoEF&CC) issued the Fly Ash notification on 14th September, 1999, which has subsequently been amended in 2003, 2009 and 2016. The Fly Ash notification (1999) mandates the use of fly ash for the purpose of manufacturing ash-based products such as cement, concrete blocks, bricks, panels or any other material and for construction of roads, embankments, dams or for any other construction activity within a radius of 300 km from thermal power stations (TPPs). Besides, it also mandates use of fly ash in mines backfilling or stowing of mines within a distance of 50 km.

2.0 Status of fly ash utilisation:

Since 1999 when flyash utilisation was made mandatory, the utilization of fly ash has increased from 6.64 million-ton in 1996-97 to 147.7 million-ton in 2017-18. Fly ash generation and utilization in 2017-18 from 182 coal/lignite based TPPs of various power utilities in the country was 220.7 and 147.7 million-ton, respectively. The percentage of fly ash utilization during 2017-18 has been 66.9%. During 2017-18, out of total fly ash generation, 35.6 % of total fly ash was used in the cement sector, followed by 14.28 % in making bricks & tiles, 11.57 % stored in ash dyke raising,

7.99% in mine filling, 16.85 % in reclamation of low lying area, 5.43 % in roads & embankments, 1.34% in concrete making, 0.21 % in agriculture, 6.73 % in others and 33.1% remained as unutilized fly ash.

Mine reclamation represents a potential beneficial use of flyash that has been receiving increased attention in recent years. Coal mining operations have produced both open pits and deep underground mine voids that can be filled by flyash. Placement of flyash into deep mines can provide structural support to abate subsidence, and placement of flyash in surface mines or other open pits can aid in restoring mined land to beneficial use. The use of flyash as mine backfill may provide the additional benefit of limiting impacts of acid mine drainage (AMD). Mostly flyashe is alkaline material that can neutralize acidic water and/or inhibit production of acid. Placement of fly ash may also reduce the permeability of mine strata and divert water away from acid-generating materials. Although flyash possess these beneficial physical and chemical properties, there are concerns regarding potential for release of toxic chemicals in the leachates from the fly ash. Therefore, scientifically sound fly ash management is needed so that environmental concerns can be adequately and reliably identified and addressed.

3.0 Need of Guidelines:

Ministry of Environment and Forests and Climate Change (MoEF&CC) vide Notification No. S.O. 763 (E) dated 14th September 1999, last amended on 25th January, 2016 issued following directions for reclamation low lying area and stowing of mines;

i. No agency, person or organization shall within a radius of three hundred Kilometres of a coal or lignite based thermal power plant undertake or approve or allow reclamation and compaction of low-lying areas with soil; only ash shall be used for compaction and reclamation.

ii. Soil required for top or side covers of embankments of roads or flyovers shall be excavated from the embankment site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with fly ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of embankment project.

iii. No person or agency shall within fifty kilometers (by road) from coal or lignite based Thermal Power Plants, undertake or approve stowing of mine without using at least 25 % of fly ash on weight to weight basis, of the total stowing materials used and this shall be done under the guidance of the Director General of Mines Safety (DGMS).

iv. No person or agency shall within fifty kilometers (by road) from coal or lignite based Thermal Power Plants, undertake or approve external dump of mining Over Burden (OB) without using at least 25 % of ash on volume to volume basis of the total materials used for external dump of overburden and same percentage in upper benches of back filling of opencast mines and this shall be done under the guidance of the Director General of Mines Safety (DGMS);

v. All agencies undertaking construction of roads of flyover bridges and reclamation and compaction of low lying areas, including Department of Road Transport and Highways (DORTH), National Highways Authority of India (NHAI), Central Public Works Department (CPWD), State Public Works Department and other State Government Agencies, shall within a period of four months from the publication of this Notification " make provisions in their tender documents, schedules of approved materials and rates as well as technical documents for implementation of this Notification, including those relating to soil borrow area or pit".

vi. The pond ash should be made available free of any charge as is as where basis to manufacturers of bricks, blocks, tiles including clay flyash bricks production manufacturer's units, farmers, central and the state road construction agencies, Public Works Department and to agencies engaged in backfilling or stowing of mines.

Though, flyash utilisation has gained momentum progressively over the years, further efforts are required to explore new areas of ash utilisation. With suitable safeguards, mine backfilling including disposal of flyash in abandoned quarries and road construction specially in the construction of National Highways and Expressways could be the major mode of flyash utilisation in the near future as these areas have vast potential. It would perhaps be desirable that the concerned Ministries should take steps in sorting out the bottlenecks such as declaring a list of abandoned mines, making adequate provisions in respective schedules for flyash utilisation by the Indian Road Congress & construction agencies etc.

MoEF & CC vide letter dated 01.03.2019 asked CPCB to come out with guidelines based on Odisha Pollution Control Board experience for reclamation of low lying areas and abandoned quarries with ash as recommended by the Expert Committee that was constituted by Niti Aayog vide O.M. No. 25 (11)/2014-Minerals dated 12.06.2018 for developing a focus strategy for best utilisation of fly ash to manufacture end products recommended.

The scope of guidelines covers transportation and disposal of flaysh in low lying areas and abandoned quarries in an environmentally friendly manner.

4.0 Loading/unloading and transportation of flyash

4.1 Current Practice for Handling & Disposal of Flyash & Bottom ash (within the power plant)

Flyash is collected in dry form from ESP hopper and disposed either in dry form or through wet slurry form. While, bottom ash collected at the bottom of boiler and is disposed in wet slurry form into the ash ponds.

Following technologies are conventionally used for handling & disposal of flyash and bottom ash collected from ESPs hoppers and boiler bottom respectively within the plant or upto the ash pond area:

I. Dry Pneumatic conveying
II. Dry (moist) Conveying system through belt conveyor/tube belt conveyor
III. High concentration slurry disposal system
IV. Medium concentration slurry disposal system
V. Lean concentration slurry disposal system

Amongst the above technologies, Dry Pneumatic conveying, Medium concentration slurry disposal system, High concentration slurry disposal system, and Dry (moist) Conveying system through belt conveyor/tube belt conveyor are preferable as compared to Lean concentration slurry disposal system.
The dry ash is typically conveyed pneumatically from the ESP or filter fabric hoppers to storage silos where it is kept dry, pending utilization or further processing, or to a system where the dry ash is mixed with water and conveyed (sluiced) to an on-site storage pond. Fly ash is stored in silos, domes and other bulk storage facilities. Fly ash can be transferred using air

slides, bucket conveyors and screw conveyors, or it can be pneumatically conveyed through pipelines under positive or negative pressure conditions.

Dry fly ash collected is also be suitably moistened with water and wetting agents, as applicable, using specialized equipment (conditioned) and hauled in covered dump trucks for special applications such as structural fills. Water conditioned fly ash can also be suitably stockpiled at jobsites. Exposed stockpiled material must be kept moist or suitably covered to prevent fugitive emission.

The dry bottom ash removal and its transportation is certainly more environment friendly, compared to that of wet ash removal and transport system.

4.2 Guidelines for loading, unloading, storage, transportation of flyash

The power plants need to maximise dry collection of fly ash & bottom ash and also adopt adequate measures to prevent fugitive dust emission during loading, unloading, storage, transportation and various uses of dry as well as ash bottom ash and pond ash. Following guidelines are, therefore, suggested for prevention of pollution and augmentation of flyash utilisation

4.2.1 Maximise dry collection of fly ash and bottom ash

a. Coarse fly ash from first field of ESP hoppers need to be collected and stored separately.

b. Fine fly ash from second field onwards of ESP Hoppers should be collected separately. For some specific usage, fine fly ash may be passed through Classifier for further separation of fine fly ash and stored in separate silo.

c. Bottom ash which is not utilised presently could also be collected in dry form and converted into a valuable resource if processed to match the end use specification. Wet collection & disposal of bottom ash should be minimised as far as possible

4.2.2 Loading, Unloading and Storage

Installation of Bag Filters with dry flyash collection and storage in Silos at loading and unloading points are standard practices at both locations i.e loading at power plant site as well as at the unloading point at user's site. Suggestions for further improvement in existing practices are as under:

a. Current practice of loading of fly ash in Bulkers/Tankers requires improvement at the stage of loading of fly ash in Tankers. The opening of telescopic chutes at the loading end should be air tight and confined to avoid fugitive dust emission.

b. The Pollution Control Equipment / Cascade Filters, attached with fly ash loading chute should be periodically cleaned along with regular scheduled maintenance of bag filter to avoid choking and malfunctioning of Bag Filter. It would mitigate the dust emission during loading of fly ash.

c. Malfunctioning of level sensors can be avoided, with regular maintenance, to prevent over filling of fly ash in Tankers .

d. The Weigh Bridge to be installed under fly ash loading chute to fill just the required quantity of fly ash in tankers so that overflow/spillage of fly ash in open areas is avoided which otherwise results in heavy fugitive emission all around.

e. Opening of tankers need to be properly locked during transportation of fly ash. Automatic opening / closing system need to be installed without fail.

f. Current practice of unloading of fly ash from tanker to storage hopper through pneumatic system is fairly good. Otherwise, the leakage of fly ash will occur at bends and joints of transportation pipe line. The fly ash being abrasive in nature causes damage at bends and joint locations. Fly ash should, therefore be transported through PVC coated pipes to avoid abrasion otherwise it may lead to leakage of flyash. The mechanical unloading system should be envisaged to avoid high pressure and dust leakage from unloading pipe lines. As far as possible, number of bends should be minimised.

g. The fly ash storage silo should be of or coated with anti-abrasive or anti-corrosive material. It is better to provide concrete silo/hopper to avoid leakages.

h. Proper functioning of all the level sensor of Storage Hopper to be ensured to avoid any possible spillage from Hopper opening.

i. The Bag Filter made of anti-abrasive material/cloth be provided with telescopic chute.

j. Dumping of ash in Ash pond should be done mechanically in moist condition so that ash does not get air borne and pose fugitive dust problem.

k. The bottom ash discharged from boiler bed, may be transported pneumatically in dry form / in slurry form to the ash pond

4.2.3 Transportation

Fly ash transportation has many challenges like distance to be transported, form of ash i.e. dry or wet ash, user's requirement, economic feasibility, requirement of surrounding vicinity and many other site specific issues. In any case, control of dust emission during transportation is prime concern and more challenging being a non-point source of pollution and larger area coverage due to movement from one place to other passing through various receptors. As flyash is used by different users for different purposes such as cement manufacturing, brick manufacturing, mine back filling, road construction and filling of low lying area, the handling and transportation have to accordingly decided. Following modes of transportation and precautions are suggested for mine back filling and development of low lying areas by disposal of flyash or bottom ash to avoid fugitive dust emission:

a. Transportation for abandoned mine back filling

I. Pipe conveyors, wherever feasible, based on the topography of the area should be used.

II. Tankers/ railway wagons/ bulkers or mechanically designed covered trucks need to be used

III. Thermal Power Plants using wet ash disposal, if permitted can transport ash slurry directly to abandoned mine through ash slurry pipe line.

b. Transportation for filling of low lying area

I. Tankers/ bulkers or mechanically designed covered Trucks need to be used.

In no case, flyash or bottom ash shall be transported by open trucks / trollies irrespective of distance or end use. Thermal power plants and fly ash user agency shall collectively ensure that fly ash or bottom ash is transported in environmentally sound manner by following the guidelines mentioned in para 4.2.3 & 4.2.4.

4.2.4 General Code of Practices for Maintenance of roads, vehicles and conditioning of flyash

a. Roads inside power plant and that of flyash user agency should be paved and plantation of adequate width should be done at both sides. Mechanised road sweepers should be deployed. In addition, adequate arrangements for water sprinkling should be made to suppress fugitive dust emission, if any.

b. Thermal power plants and user agencies should make arrangements (two stages) for washing of wheels of the vehicles (bulkers/trucks) before deployed for fly ash ransportation.

c. Pond ash to be transported should be conditioned with water to maintain minimum of 15% moisture at the disposal point so that ash does not get air borne and cause fugitive emission.

d. Adequate free board in trucks should be kept to avoid overflow/spillage during transportation.

e. In case of any spillage enroute during transportation of fly ash, the agency shall ensure that spilled ash is collected and transported to the disposal/usage site immediately.

f. All the bulkers and trucks responsible for carrying fly ash should be with valid Pollution Under Control certificates.

g. Provision should be preferably made for weighing of fly ash loaded into tankers/ railway wagons/bulkers etc under the silo.

h. The speed limit of vehicles carrying flyash should be strictly enforced and it should not exceed 40 km per hour.

i. State Pollution Control Boards shall clearly indicate mode of transportation and method of loading and unloading while granting the consent.

j. Transportation of flyash through thickly populated areas should be avoided as far as possible.

k. General awareness/ training programmes be organised regularly for tanker operating staff like drivers and cleaners on the impact of hazards of fly ash.

5.0 Reclamation of Low Lying area using Ash

Filling of Low lying areas inside the plant premises and outside within 300 km. of power plant may be taken up using ash. Low lying area reclamation with ash should be taken up adopting standard practices as per 2015 technical specification mentioned in NTPC Policy. Following steps should be taken up prior to initiate low lying area developmental activities.

5.1 Preconditions:

5.1.1 **Consent from land owner:** Consent/ permission should be obtained in writing from the land owner before start of work.

5.1.2 **Permission from Regulatory authority:** Power plant/ land owner/ agency shall obtain statutory permission from regulatory authorities such as SPCB as per the requirement.

5.1.3 **Prevention of pollution:** Suitable methods should be adopted and necessary arrangement should be made to prevent pollution during excavation of pond ash at ash pond, filling area and during transportation of ash.

5.1.4 **Soil Cover on the top of ash fill:** As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling. If it is not possible to do so, only the minimum quantity of soil required for the purpose of cover shall be excavated from the soil borrow area. The voids so created due to removal of soil shall be filled up with ash with proper compaction and covered at top with soil cover. About 300-500 mm thick soil layer shall be placed over the ash fill area. This should be done as an integral part of low lying area development work.

5.1.6 **Restrictions :**

Reclamation of area by ash shall not be permitted in the following areas :

i. Flood plain area/Ecologically Sensitive Areas.
ii. Agriculture land / area.
iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.
iv. Gochar Kisan Land.

5.2 Preparation of filling area

5.2.1 The entire area meant to receive the ash and earth filling shall be stripped by minimum 150 mm. The exact depth of stripping shall be decided by the Engineer-in-Charge depending upon nature of top soil and the vegetation present. All organic matter, vegetation, roots, stumps, bushes, rubbish, swamp materials, etc. shall be removed from the site. The stripping material and other unsuitable materials as referred above shall be kept away from the area to be filled up so that these do not get mixed up with filling material and disposed off to a place as decided by the Engineer-in-Charge.

5.2.2 Levelling

All existing undulations, holes, cavities and excavations made for plate load rests and other soil investigations, etc. shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S–2720 (Part-VII). This would result in a levelled surface upon which layer wise filling of compacted ash can be done.

5.2.3 Protection of pond or water body adjoining or within the working site: If any pond or water body exists within or adjoining the low lying area /quarry then an earthen embankment of the cross-section as given in the Figure below be constructed around the pond or water body to protect it from
spilling of ash or ingress of surface runoff into it.



Cross- section of water body protection embankment

The soil used for the embankment should neither be granular nor black cotton soil. It should be of good quality for geo-technical application. Soil should be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work. After attaining the desired height, the disposal area should be thoroughly compacted, graded followed by soil cover at least 15 cm thickness for proper reclamation of the land by grass turfing or appropriate plantation.

5.3 Excavation of pond ash from borrow area

5.3.1 Borrow Area-location

The location and permissible depth of excavation of the Borrow areas for pond ash shall be got specifically approved from concerned Thermal Power Station. The boundaries and permissible depth of excavation so approved shall be strictly followed and no deviation shall be allowed. Similarly, routes for movement of all ash transportation vehicles, water tankers, equipment, etc. shall be got approved from Thermal Power Station. These shall be strictly followed and no deviation shall be allowed.

The excavation surfaces and surface of waste materials shall be left in a reasonably smooth and even condition. All the excavations within the ash pond shall be at a minimum slope of 4 (Horizontal): 1(Vertical)

5.3.2 Site Clearance

All areas required for borrowing shall be cleared of all trees and stumps, roots, bushes, rubbish and other objectionable material. Particular care shall be taken to exclude all organic matter from the ash to be placed in the fill. The cleared areas shall be maintained free of vegetation growth during the progress of the work.

5.3.3 Stripping

Borrow area shall be stripped of top layer by a depth of minimum 150 mm. The exact depth of stripping shall be decided by the Engineer-in-charge depending upon nature of top layer and the vegetation present.

5.3.4 Borrow area watering & dewatering

The natural moisture content of material in the borrow areas as well as the optimum moisture corresponding to the Proctor's maximum dry density for the material in the particular borrow area shall be obtained from laboratory tests. Additional moisture, if required, shall be introduced into the borrow area by watering well in advance of excavation to ensure uniformity of moisture content. If in any borrow area before or during excavation there is excess moisture, steps shall be taken to reduce the moisture by the selective excavation to secure the materials of required moisture content by excavating drainage ditches, by all owing adequate time for drying or by other means. To avoid formation of pools in the borrow areas during excavation operations, drainage ditches from borrow areas to the nearest outlets shall be excavated so as to obtain homogeneous mix. In general, all materials from a particular borrow area shall be mixture of materials obtained for the full depth of cut.

5.3.5 Earth cover in Borrow Area

It shall be the responsibility of Thermal Power plant to arrange sweet soil from approved external borrows areas. The earth cover material shall consist of sandy loam free of admixture of stiff clay, refuse, stumps, roots, rock, bushes, weeds or any other material which would be detrimental to the proper development of vegetation growth. It shall not contain stone of size 25 mm and over . The loamy top soil shall be of healthy crops, grass or other plant growth, that is of good quality and reasonably free draining. Other specifications for Borrow area e.g. site clearance, stripping, Borrow area watering/De-watering etc. shall be as per relevant clauses of Borrow area for ash as outlined above i.e clause nos. 5.3.1 to 5.3.4.

5.4 Filling with pond ash

5.4.1 Placement

After the area has been prepared and levelled, pond ash excavated from Borrow areas having required moisture content shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability. No stones, cobbles or rock fragments, having maximum dimensions more than 100 mm shall be placed in the fill. Stones and

cobbles shall be removed either at the borrow pit site before it is used as soil cover.

5.4.2 Procedure

The material shall be placed in the fill in continuous horizontal layers, stretching right across the whole section, not more than 300 mm in compacted thickness and rolled as herein specified. The length of one layer shall not exceed 150 meters at one stretch. The layers shall be compacted in strips overlapping not less than 600 mm, if the rolled surface of any fill is found to be too wet for proper compaction, it shall be raked up, allowed to dry, or shall be worked with a harrow or any other approved equipment to reduce the moisture content to the required amount and then it shall be re-compacted before the next layer of ash is placed. Ash surfaces are likely to become dry in short intervals especially during hot and dry weather and hence enough moisture shall be added between difference passes to ensure proper compaction

5.4.3 Compaction

The compaction of each layer shall be carried out so as to achieve maximum in–situ dry density 95% of maximum dry density (MDD) of the material found out as per I.S 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made. Required number of passes shall be made so as to achieve desired compaction. Number of passes required shall be verified through trials tests before actual execution of work. The broad specifications of vibratory rollers required for the purpose is as follows:

a)Static Weight = 6 to 10 t
b)Static Linear Load = 20 – 35 kg/cm
c)Frequency = 18 – 30 Hz (1100 to 1800 vibrations/ minute)
d)Amplitude of vibrations = 0.5 mm to 1.5 mm

5.4.4 Moisture control

So far as practicable, the materials shall be brought to the proper moisture content in the borrow area before excavation. If additional moisture is required, it shall be added at the fill site by sprinkling water before rolling the layer. Thermal Power Plant shall make arrangements for supply of water to the borrow areas as well as to the fill area. If the moisture content is more than requirement, the material shall be spread and allowed to dry

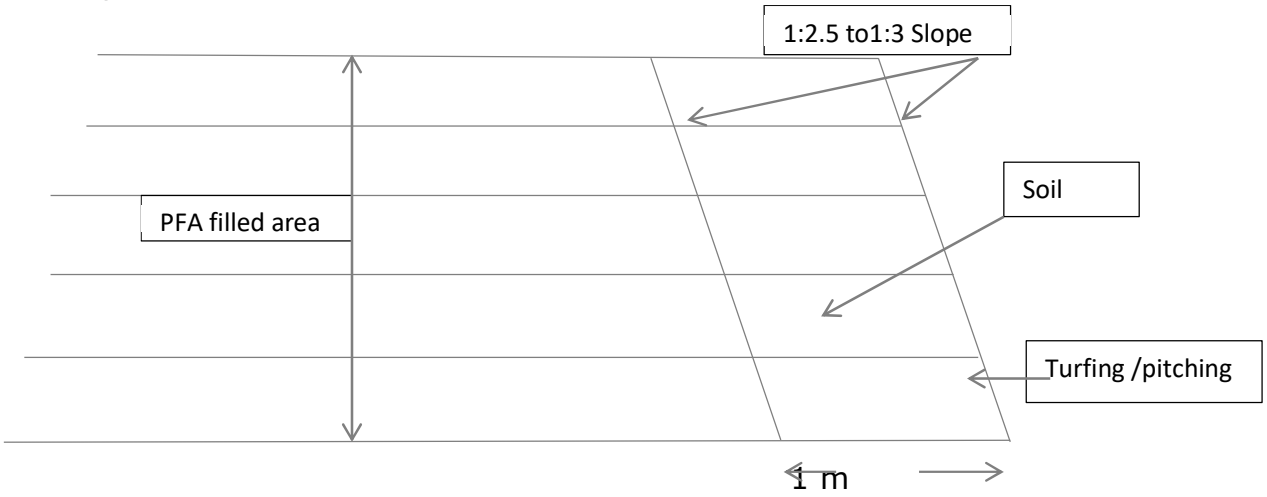
before rolling. The moisture content shall be at most uniform throughout the layer of material and ploughing or other methods of mixing to obtain uniform distribution. If the moisture content is more or less than the range of the required moisture content, or if it is not uniformly distributed throughout the layer, rolling shall be stopped, and shall be started again only when the above conditions are met with.

Fill materials shall be placed only when the weather conditions are satisfactory to permit accurate control of the moisture content in the materials.

5.4.5 **Placement of earth cover in filing area**

Earth cover shall be laid simultaneously with the laying of compacted ash layers and on side slopes. As in the case of ash layers, compacted thickness of earth layers shall not be exceeding 300 mm. As far as top cover of earth is concerned, after the area has been covered with compacted ash up to 500 mm below the required finished level of the area, a compacted layer of 500 mm thickness of suitable earth shall be placed over ash surface. This cover shall be placed in layers, each layer shall be of 250 mm in compacted thickness.

The combined excavation and placing operations shall be such that the materials when compacted in the fill will be blended sufficiently to produce specified degree of compaction on stability. No stones, cobbles or rock fragments, having maximum dimensions more than 25 mm shall be placed in the earth cover. Such stones or cobbles shall be removed either at the borrow pit orbefore it is used as Soil Cover.



Exposed boundary configuration

Other requirements of earth cover laying shall be similar to those of ash laying i.e. as outlined in 5.4.1 to 5.4.4 above.

5.5 Prevention of Pollution

It shall be responsibility of thermal power plant or his contractor that no air borne and water borne pollution shall occur during all stages of operations such as in Borrow areas, during transportation of ash/ earth, during placement of fill material etc. All measures such as water sprinkling covering moist ash/ earth with tarpaulins in open trucks, etc., shall be taken to done care of above.

6.0 Disposal of flyash in voids of abandoned mines

As per notifications 1999 and 2009, power plant shall undertake or approve stowing of mines without using at least 25% of fly ash on weight to weight basis, of the total stowing materials used. Mine void filling on pilot basis is being carried out at the power plants of NTPC Ltd., Bhushan Steel and NALCO in Odisha with prior permission from MoEF & CC and OSPCB. Based on their experience and study conducted by CMPDIL, Ranchi for NTPC Talcher, following methodology is suggested for filling of mine voids with flyash.

6.1 The power plant authority shall carry out following study prior to taking up ash disposal activities in mine void to ensure no change/damage/deterioration in water quality and hydrology in and around the proposed area:

- Ash Characterisation and Leachate Study (Table 1.1)
- Techno-Economic Feasibility Study for disposal of ash into the Quarry
- Topographical Survey of Pipeline Corridor & Mine Void area
- Feasibility of transportation of ash to mine void
- Geotechnical study of the Pipeline Corridor & Mine Void area
- Pre and post filling mine water quality including leachability of metals (Table 1.1)

6.2 Mode of ash transportation to mine void area

One of flowing mode of transport actions of flyash shall be used depending upon the topography of the area:

1. Pipeline using pneumatic conveying system

2. Dumpers/ Trucks
3. Merry Go Round (MGR) System
4. Belt Conveyors in case of dry ash disposal
5. Wet ash (lean slurry or high concentration slurry) through pipeline

6.3 Monitoring:

6.3.1 Regular environmental monitoring to be undertaken during the period of disposal of ash into mine void as well as after the reclamation of mine void. The detailed monitoring programme is given in Tables below:

Table 1.1 : Proposed Monitoring Programme during Disposal of Ash

Samples	Parameters to be Analysed	Frequency
Ash Samples	Chemical Parameters (%): SiO_2, Al_2O_3, Fe_2O_3, K_2O, TiO_2, CaO, MgO, Na_2O, P_2O_5, SO_3 Trace Elements (mg/kg, using TCLP Test): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn Radio-activity (Bq/kg): ^{238}U, ^{236}Ra, ^{232}Th, ^{228}Ra, ^{230}Pb, ^{40}K, ^{137}Cs	Once before initiation of filling
Ash Leachate Analysis	Trace Elements (mg/kg, using TCLP Test): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Once a year
Piezometer Water Samples	Chemical Parameters (mg/l, except, pH and EC): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO_4, NO_3, PO_4, Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Monthly
Mine Water Sample	Same as above	Monthly
Ground Water	Same as above	Twice a year - Pre-monsoon and Post-monsoon
Surface Water Samples	Same as above	Twice a year - Pre-monsoon and Post-monsoon
Soil Samples	Texture, type, pH & cation exchange capacity. Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Once a year

Survey of Flora and Fauna	• Listing of Flora (herbs, shrubs and trees) and Fauna (soil invertebrates and other animals) based on field observations and review of information available • Analysis of trace elements in plants (herbs, shrubs and trees), the invertebrates • Analysis of trace elements in aquatic fauna from the mine void filled with fly ash • Bio-accumulation and Bio-magnification tests	Once in two years

Table 1.2: Proposed Monitoring Programme After Reclamation of Mine void

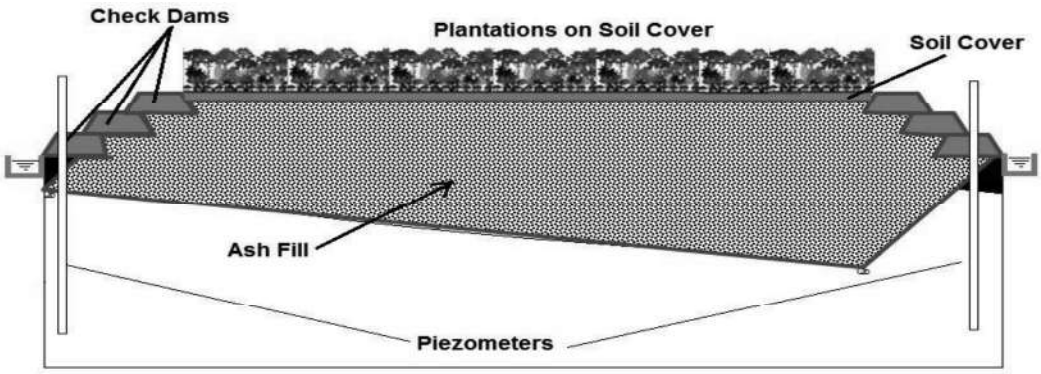
Samples	Parameters to be Analysed	Frequency
Piezometer Water Samples	Chemical Parameters (mg/l, except, pH and EC): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO_4, NO_3, PO_4, Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Twice a year - Pre-monsoon and Post-monsoon
Ground Water Samples	Same as above	Once a year - Pre-monsoon
Surface Water Samples	Same as above	Once a year - Pre-monsoon
Survey of Flora and Fauna	• Listing of Flora (herbs, shrubs and trees) and Fauna (soil invertebrates and other animals) based on field observations and review of information available • Analysis of trace elements in plants (herbs, shrubs and trees), the invertebrates • Analysis of trace elements in aquatic fauna from the mine void filled with fly ash • Bio-accumulation and Bio-magnification tests	Once in five years

In the event of deterioration of environmental quality, the same will be reported to concerned SPCB immediately and suitable preventive/ corrective action will be undertaken.

6.4 Reclamation of Land filled site

After the quarry is filled to the permitted height as per DGMS, the same shall be provided with a soil cover and plantation shall be done with local fast growing species (preferably trees), to make it a part of the overall

post-mining land use pattern envisaged in the mine closure plan The design of surface contours and land profile will be in consonance with the surrounding features. A three tier plantation approach (consisting of large trees, smaller trees and shrubs) will be followed for overall eco-restoration of the area. This will also help in checking the surface run-off, preventing the water from percolation and maintaining the aesthetics beauty of the surrounding in general. A conceptual diagram of the reclaimed mine void is presented below.



Conceptual Plan for Reclamation of Mine Void
(Drawing not to Scale)

During the mine void reclamation, the following measures are to be undertaken:

i. Storm water drains shall be constructed for channelizing the run-off water away from the disposal site.

ii. A 30 cm thick soil cover shall be provided to promote vegetation growth.

iii. For plantation purpose, preference shall be given to both native species and mixed culture. The species will be selected carefully from the following groups for quick reclamation under the guidance of a taxonomist:

- Tree species for fuel wood and timber
- Forestry type tree species.
- Tree species with dense foliage for shade.
- Native species.

iv. However, fruit bearing species shall be avoided.

7.0 Precaution

The following precautionary measures are required for safe working during the reclamation activity:

(i) Appropriate measures should be taken to prevent entry of cattle/livestock inside the disposal area during execution period.
(ii) Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities.
(iii) Water sprinkling for dust suppression during handling of Ash shall be ensured from being air borne.
(iv) After complete reclamation of the site, sign board shall be kept indicating the low lying land / abandoned quarry has been reclaimed with ash. This will help to propagate the message of mine void using ash.

8.0 Regulatory Procedure for Processing the Application for consideration of grant of permission for Reclamation of Low Lying Areas / Abandoned Quarries :

8.1 The activity of reclamation of Low Lying Areas / Abandoned Quarries will be regulated under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air Water (Prevention and Control of Pollution) Act, 1981. The stipulations specified in this guideline is consistent with the provisions of Fly Ash Notification, 1999 and amended thereafter which should be a special condition mentioned in consent order issued under the Water (Water (Prevention and Control of Pollution) Act,1974 and the Air Water (Prevention and Control of Pollution) Act, 1981. Thereafter any deviations from the guidelines shall be treated as violation of both Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and action as deemed proper shall be taken under Consent Administration by the Board.

8.2 Necessary clearances shall be obtained from the concerned agencies such as DGMS, SPCB, IBM, MoC, etc .

Appendix

Guidelines for disposal of flyash in open cast mines along with Over Burden (OB)

As per notifications 1999 and 2009, "No person or agency shall within fifty kilometres (by road) from coal or lignite based Thermal Power Plants, undertake or approve without using at least 25 % of ash on volume to volume basis of the total materials used for external dump of overburden (OB) and same percentage in upper benches of back filling of opencast mines and this ***shall be done under the guidance of the Director General of Mines Safety (DGMS).***

The methodology as approved by Directorate General of Mine Safety (DGMS) in case of M/s JSPL & JPL (RGR/JPL/P-98(1) &(3)/Flyash/18/2014/1518 dated 31.07.2014) may be referred for filling ash in coal mines. **However, for each case separate approval of methodology from DGMS shall be sought**. Following methodology for disposal of flyash in open cast mines along with Over Burden in case of JSPL was approved by DGMS**.**

1.1 Distance of the internal/overbuden dump area from the working faces of mine shall not be less than 100 m.

1.2 The area of filling ash shall be specifically earmarked and the same shall be marked on the plan and dumping fly ash shall be carried out accordingly.

1.3 Height of each deck shall not be more than 30 m and the total height of the dump shall not exceed 90 m.

1.4 The road leading to the dump site for transportation of fly ash shall be independent from the main haul road for transporting OB to the dump site from the mine.

1.5 Method of dumping fly ash

1.5.1 The fly ash shall be dumped in alternate layers/stages, of height not exceeding 5.0 m in each layer/stage.

1.5.2 Initially a row of OB dumps not less than 15.0 m width shall be dumped having height of 5.0 m all around the area proposed for ash dump over a deck (of 30.0 m height) of only overburden dump adequately compacted. A number of such areas shall be formed in a layer/stage wherein the fly ash shall be dumped so that one dump of fly ash is separated by another with 15 m wide over burden dump.

1.5.3 Thereafter, fly ash (25%) and overburden shall be dumped within the area surrounded by such OB dumps. In this manner, the dumping shall be laid in the section/layer of 5.0 m height containing both over burden as well as fly ash so as to form a deck of height not more than 30.0 m , distance between two consecutive decks shall not be less than 30.0 m.

1.5.4 In the next section i.e. immediately above bottom section/stage, only OB dumping shall be made to ensure that the Ash is totally covered and protected from the OB dumps all around.

1.5.5 In the same manner as explained above the alternate layer/section of the over burden and over burden with fly ash shall be dumped. Each layer/stage shall be adequately compacted by dozing.

1.5.6 At the top of the dump i.e. at the final stage, the dump shall be covered with 2.0 m thick soil and adequately compacted by dozing. Adequate precaution against rain fall shall be taken by way of plantation, geo-synthetic, or jute/coir reinforcement and formation of gully drains along the slope of the dump and formation of toe walls and peripheral drains as suggested by the scientific agency conducing geo-technical study. The precaution measures shall periodically be checked for its efficacy.

1.5.7 Plan and section in suitable scale (1:2000) shall be maintained showing the details of the dump both external and interval, height of each deck and dump, distance between the dumps containing fly ash and also the distance from the active working faces, plantation done, gully drains, peripheral drains, toe walls, etc. Such plan shall be signed by the Surveyor and countersigned by the Manager as prescribed in the statute.

1.5.8 Code of practices for transportation, dumping compaction of fly ash as mentioned in para 5(4.2.3 & 5.4.3 of main guidelines), shall be implemented.

1.5.9 **1.6 Dump slope management**

1.6.1 The sides of the OB dumps shall be kept benched and height thereof shall not exceed 30.0 m at an angle of slope not exceeding the angle of repose of the dumped material or 28° whichever is less.

1.6.2 Width of the OB dump shall not be less than 40.0 m which shall also be compacted. The benches shall be laid in such a manner that the overall slope of the dump shall not exceed 21° from horizontal.

1.6.3 The toe of the OB dumps shall be protected or armored in such a manner that the sludge does not flow down into the working faces.

1.6.4 A geotechnical study shall be conducted to assess the stability of the dump and the monitoring of various parameters during the course of dumping and also thereafter till the mine is closed permanently.

1.7**Dust control measures**: The fly ash dumping including the OB dumps shall be kept moist all the time to prevent ash getting airborne. The quality of the Ash shall be chemically and physically tested at least once in every quarter.

1.8 **Surface and ground water quality monitoring**

1.8.1The surface and ground water measurement (Chemical Parameters (mg/l): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO_4, NO_3, PO_4, Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn,Ni, Pb, Zn) shall be carried out once in a year (post monsoon) in consultation with the State Pollution Control Board in order to ensure that no harmful heavy metals or any other chemicals pollute the surface or ground water sources or any other water sources present in the area.

1.9 **Provision of check drains** Proper Check Drains/garland drains having width of adequate size and section shall be made around the OB dumps to ensure that the sludge or waste materials along with the ash does not go into any river, nullah, water streams or any other surface water bodies.

1.10 Impact assessment of flora, fauna, aquatic lives and habitat, water & air quality:

1.10.1 A scientific study shall be carried out by an independent scientific organization to study the impact of Ash filling on Flora, Fauna, Aquatic Life and Habitation (once during the filing and at the end of filling).

1.10.2The Monitoring of all the aforementioned parameters shall be carried out through any accredited institute/organization/Labs and monitoring report shall be submitted to SPCB and DGMS.

1.10.3 A dedicated team of qualified persons headed by senior officer at the level of General Manager shall be established in the mine level, who shall be responsible for the entire ash filling operation, conducing different studies and shall maintain all records as prescribed.

1.10.4Record of every analysis and study shall be maintained in a bound page register kept for the purpose and the same shall be signed by the person in-charge of the operation and countersigned by the manager of the mine. Records shall also be maintained showing the details about the slope of each dump, quantity of ash filled, quantity of overburden removed, etc.

1.10.5Risk Analysis about the risk arising out of ash filling operation shall specifically be conducted at regular intervals and Safety Management Plan including the control mechanism shall be prepared as per the guideline contained in DGMS(Tech)(S&T) Circular No.13 of 2002 dated 31.12.2002 and implemented and the same shall be reviewed time to time

1.10.6In case, any adverse impact is observed, it should be brought to the notice of the DGMS and also to the State Pollution Control Board including the Environment and Forest Ministries of the State and Central Government. No further use of fly ash shall be done in the mine till permitted in writing afresh from DGMS.

*****

Annexure- V

SPEED POST

B-33014/07/2020/IPC-II/TPP/7701-7709 September 30, 2020

To,

The Member Secretary,
State Pollution Control Boards
(As per list enclosed)

Sub: Hon'ble NGT Order dated 12.02.2020 in O.A. Nos. 117, 499, 102/2014 on utilization of fly ash – reg.

Sir,

Please refer to the order of Hon'ble NGT, Principal Bench, New Delhi dated 14.07.2020 in O.A. Nos. 117, 499, 102/2014 on utilization of fly ash. As per Para 32(e) of the above order, Hon'ble NGT had directed that *'Task Force of Ministry of Power and Ministry of Coal may recommend list of abandoned mines/quarries for mine back filling purposes to the CPCB. CPCB may notify the same accordingly for use by the TPPs as per applicable guidelines and permission from State PCBs/PCCs'.*

MoP vide letter no. 9/7/2011-St. Th. (Vol. V) dated 06.07.2020 has forwarded the list of 21 mines identified by the Task Force for offer of backfilling (copy enclosed). MoP has further informed that more abandoned mines in the list may be added as and when identified by the coal subsidiaries and provided to MoP, through the Task Force constituted in NTPC.

In view of the above, MoP letter dated 06.07.2020 enclosing the list of 21 abandoned mines for mine back filling purposes is being forwarded with the request that SPCB may facilitate linkages/MoU between the listed mines, as well as other available abandoned mines in the state, with the nearby power plants. It is further requested that a nodal officer of SPCB may be deputed for this purpose, and progress on the matter may be informed to CPCB on quarterly basis for apprising the MoEF&CC in compliance of the above order.

Encl: As above

Yours faithfully,

(Prashant Gargava)
Member Secretary

Copy to:

1. The Director (HSM Division) : for information.
   Ministry of Environment, Forest & Climate Change
   Jal Wing, Indira Paryavaran Bhawan
   Jor Bagh Road, **New Delhi – 110 003**

2. The Under Secretary (Sh. Nishant Kumar) : for information.
   Ministry of Power,
   Shram Shakti Bhawan, Rafi Marg
   New Delhi

3 PA to CCB

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
NB
8/10/2020

List of State Pollution Control Boards

1. The Member Secretary,
   Chhattisgarh State Environment Conservation Board,
   Paryavas Bhawan, North Block Sector-19,
   Atal Nagar, **Raipur - 492 002,** Chhattisgarh

2. The Member Secretary,
   Jharkhand State Pollution Control Board
   T.A. Bldg., HEC, P. O. Dhurwa,
   Ranchi – 834 004, Jharkhand

3. The Member Secretary
   Madhya Pradesh Pollution Control Board
   Paryavaran Parisar, E-5, Arera Colony
   Bhopal – 462 016, Madhya Pradesh

4. The Member Secretary
   Maharashtra Pollution Control Board,
   Kalpataru Points, 3rd & 4th Floor,
   Sion Matunga Scheme Road No.6 Opp. Cine Planet,
   Sion Circle, Sion (E), **Mumbai – 400 022**

5. The Member Secretary
   Odisha State Pollution Control Board
   Paribesh Bhawan, A-118, Nilakantha Nagar
   Unit VIII, **Bhubaneswar – 751 012,**
   Odisha

6. The Member Secretary
   Telangana State Pollution Control Board
   Paryavaran Bhawan,
   A-III, Industrial Estate, Sanathnagar,
   Hyderabad – 500 018

7. The Member Secretary
   West Bengal Pollution Control Board
   Paribesh Bhawan, 10-A, Block LA,
   Sector III, Salt Lake City,
   Kolkata - 700 091

No. 9/7/2011-St. Th. (Vol. V)
Government of India
Ministry of Power

Shram Shakti Bhawan, Rafi Marg
New Delhi dated 06.07.2020

To,

Member Secretary,
CPCB, Parivesh Bhawan,
East Arjun Nagar, Delhi-110032

Sub:- Hon'ble National Green Tribunal (NGT) Orders dated 12.02.2020 on utilisation of fly ash - reg.

Sir,

I am directed to refer to para 32(e) of the Hon'ble NGT Orders dated 12.02.2020 in OA No. 117,499,102/2014 in which the Hon'ble Court had directed:

"Task Force of Ministry of Power and Ministry of Coal may recommend list of abandoned mines/quarries for mine back filling purposes to the CPCB. CPCB may notify the same accordingly for use by the TPPs as per applicable guidelines and permission from State PCBs/PCCs."

2. It is stated that NTPC is the Convenor of the Task Force which was revitalised by MoP on 10.04.2019 for reviewing and recommending the list of operational mines or abandoned mines/ quarries, for mine backfilling purposes. So far, 21 mines have been identified by CIL and SCCL (copy enclosed) and the same is provided to the Convenor of the Task Force in its 6th meeting held on 20.05.2020. These are the only mines presently identified for offer of backfilling. Further, more abandoned mines in the list may be added as and when identified by the coal subsidiaries and provided to MoP, by the Task Force constituted in NTPC.

3. It is requested to take necessary action in the matter.

4. This issues with the approval of Joint Secretary (Thermal).

Yours faithfully,

Enclosed: as stated.

(Nishat Kumar)
Under Secretary to the Govt. of India
Tel: 23715507, Ext: 212
e-mail- nishat.kumar@nic.in

List of mines identified for fly ash filling in CIL & SCCL										Annexure-I
S. N.	Company	Admin. Areas	Name of Mine	OC/UG	Distt. And State	Area of OC void (Ha.)	Volume of ash that may be accommodated (Approximate) (Lakh Cum.)	Nearby TPP's	Distance from TPP's (kms.)	Availability of Transport infra
1	WCL	Majri	Telwasa OC	OC	CHANDRAPUR(MH)	80.13	200	GMR power, Warora, SaiWardha Power, Warora	39	Road
2		Majri	Dhorwasa OC	OC	CHANDRAPUR(MH)	51.75	100		39	
3		Majri	NavinKunada OC	OC	CHANDRAPUR(MH)	82.6	250		37	
4	SECL	Korba	Manikpur west OC	OC	Korba/C.G	74	210	NTPC & CSPGCL (MoU Signed with NTPC).	20-30	Road
5		Korba	Surakachhar 3&4 pit	UG	Korba/C.G	0	3.3 (1.5 filled up)	NTPC (MoU signed)	20-30	Road
6		Bhatgaon	Dugga	OC	Surajpur/C.G	25	170	NTPC,Korba	250	Road
7		Bishrampur	Bishrampur	OC	Surajpur/C.G	9	17	NTPC, Korba	250	Road
8		Sohagpur	ShardaOC (OPQR & Trench T-1 patch)	OC	Shahdol-Anuppur/M.P	6.0 & 9.0	10.0 & 30.0	ATPS	10	Road
9	NCL	Block-B	Gorbi	OC	Singrauli,MP	26	14	NTPC (MoU signed)	35	Road
10	MCL	Jaganath	South Balanda (Q-2 & Q-3)	OC	Angul, Odhisa	63	147.3 (95 % filled up)	NTPC (Ongoing)	10	Pipeline
11			Jaganath OC, Q-IV	OC		36	170 (3 % filled up)	Bhusan steel (Stopped since Feb-2016 -no permits)	20	EC for pipeline
12			Jaganath OC, Quarry VI & VII	OC		29 & 16= 45.0	64.3 & 39.6 =103.90	NTPC (MoU in process)	10	
13			Jaganath OC, Q-VIII	OC		34.326	178.2	NTPC (MoU in process)	22	
14			South Balanda (Q-1)	OC		20	39.7 (7 L Cu.m filled)	NBVL (Stopped since 2013 - no EC)	10	Road

List of mines identified for fly ash filling in CIL & SCCL										Annexure-I
15		Bharatpur	Bharatpur	OC		90.53	133	NALCO (laying of pipe line in process	12	Pipeline
S. N.	**Company**	**Admin. Areas**	**Name of Mine**	**OC/UG**	**Distt. And State**	**Area of OC void (Ha.)**	**Volume of ash that may be accommodated (Approximate) (Lakh Cum.)**	**Nearby TPP's**	**Distance from TPP's (kms.)**	**Availability of Transport infra**
16	ECL	Mugma	Bajna/ Pusai	OC	Dhanbad,Jharkhand	6	12	MPL,Maithon	10	Road
17	ECL	Satgram	Nimcha	OC	PaschimBardhaman, W.B	25	50	DTPS, Durgapur / MTPS, Mejia	23	Road
18	CCL	Kathara	Govindpur	UG	Bokaro/Jharkhand		0.85 (Bottom ash)	DVC/STPS	10	Road
19	CCL	NK	Dakra (To be available in 2023-24)	OC	Ranchi/Jhrkhand	38.5	214.5	Patratu	45	Road
20	BCCL	WJA	Murulidih (Cluster-XIII)	OC	Dhanbad - Jharkhand	1.6	1.5	CTPP	25	Road
21	SCCL	RG-1	Medapalli OCP (To be closed in 2022-23)	OC	Peddapalli, Telangana	258.31	2164.3	NTPC (Under construction)	5	Road

F. No. 22-13/2019-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)
*****

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated: 28th August, 2019

Office Memorandum

Sub: Change in conditions stipulated in the Environmental Clearances of Thermal Power Plants and Coal Mines in line with the Fly Ash Notification and subsequent amendments - reg.

The Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 mandates the requirement of prior environmental clearance to the projects/activities listed in the schedule to the said Notification. These projects/activities have been categorized under category A or B and require appraisal/and approval by the respective regulatory authorities (MoEF&CC/SEIAAs) at the Central/State level.

2. As per the provisions of the EIA Notification, 2006, read with subsequent amendments, mining of minerals is covered under Category A/B of the Schedule to the EIA Notification, 2006 based on their areal extent, and thus requiring prior environmental clearance from the concerned regulatory authority.

3. Based on the proposals submitted by the project proponent and recommendations of the sectoral Expert Appraisal Committee, mining projects and thermal power plants were granted Environmental Clearance by the Ministry/State Environment Impact Assessment Authorities (SEIAAs) from time to time, subject to compliance of certain terms and conditions as environmental safeguards necessitated at that stage, which also included the condition for backfilling of mines voids, use/disposal of fly ash in low lying areas, etc.

4. In order to address the environmental concerns of fly ash and to improve its utilization, MoEF&CC has issued a Notification on 14th September, 1999 and subsequent amendments issued vide Notifications dated 27th August, 2003, 3rd November, 2009 and 25th January, 2016 from time to time.

The Fly Ash Notification issued vide S.O.2804 (E) dated 3rd November, 2009 provides for mandatory use of fly ash in the external overburden dump, backfilling or stowing of mines. The main concern is poor fly ash utilization by the pithead power plants mainly because of limited potential in cement industries/road projects and non-utilization of fly ash in stowing and overburden in coal mines.

5. An Expert Committee was constituted for developing a focussed strategy for best utilization of flyash to manufacture end products. The Committee has made recommendations for enhanced utilization of flyash in various sectors viz. mines, roads, bricks manufacturing, cement manufacturing, etc. During an Inter-ministerial consultation held on 21st January, 2019 under the Chairmanship of Secretary (EF&CC), recommendations of the Expert Committee were accepted, which *inter-alia* included the following:-

a) MoEF&CC should revisit the conditions stipulated in the existing environmental clearances of Thermal Power Plants for flyash utilization and modify them in consonance with the flyash notification.
b) Appropriate conditions need to be incorporated in the environmental clearances for utilization of flyash in mines backfilling/stowing.

6. The matter has been examined in the Ministry. Further, the matter has been also been referred to the EAC (Thermal Power Projects) in its meeting held on 28.5.2019 and 12.7.2019. The EAC mentioned that though the Flyash Notification, 1999 and subsequent amendments allow the unrestricted use of flyash in abandoned mines, low lying areas, soil conditioner in agriculture, there are no specific guidelines/methodology available for safe disposal of flyash so as to minimize the damage to the environment. In absence of methodology, EAC has been examining the proposals on case to case basis and recommending for disposal of flyash in abandoned mines. Further, the EAC has also expressed the concerns over the long term impacts of flyash disposal on groundwater, soil quality and impact on associated flora and fauna. Now, the guidelines for disposal of fly ash utilisation in low lying areas and mine voids have been prepared by the Central Pollution Control Board and placed before the EAC (Thermal Power and Coal Mining) in its meeting held on 12.7.2019.

7. In view of the recommendations of the EAC (Thermal Power) in its meeting held on 12.7.2019, after careful examination of the matter and to meet the objectives of the Fly Ash Notification, 1999 & its amendments, the Ministry hereby stipulates the following conditions in the existing Environmental Clearances of Thermal Power Plants and Coal mines which have valid Environmental Clearance accorded by the Ministry/SEIAA, that will replace the existing conditions (Specific & General) which prohibited the use of fly ash in abandoned mines/low lying areas/soil conditioner in agriculture:

i. The guidelines prepared by CPCB for disposal of flyash for reclamation of low lying areas and in stowing/backfilling of abandoned mines/quarries shall be followed during disposal of ash in abandoned or working mines, as annexed.
ii. There should at least be clearance of 500 m of safe distance be maintained from River and water body in case of ash disposal in abandoned mines to prevent embankment failures and flyash flowing into the nearby water body.
iii. The top layer of the flyash disposal area in the abandoned mines shall be kept moist during disposal.
iv. Top layer of the disposed area should have 70 cm overburden or gravels/stones and then 30 cm sweet soil cover. Subsequently, the vegetation shall be raised on the soil cover.
v. Bioaccumulation and bio-magnification tests shall be conducted on surrounding flora and fauna (tree leaves, vegetation, crop yields and cattle population) during pre-monsoon and post monsoon to find out any trace metals escaped through groundwater or runoff.
vi. Surface runoff and supernatant water, in any case shall not be let into the surrounding areas. It shall be collected by providing adequate drains around the mine. The supernatant water along with surface runoff shall be treated and re-used for mixing ash and plant operations.
vii. To the extent possible, only decanted water from mine, make up water from treated effluents such as cooling tower blow down and treated sewage water shall be used for making ash slurry.

viii. Flyash to be used as soil conditioner in agriculture needs and to be applied in controlled manner to limit excessive application so as to prevent soil degradation. The optimize proportion of ash to be applied which is to be certified by the State Agricultural Universities/Colleges based on the soil testing.

ix. Approval from DGMS shall be obtained before disposing the ash in the mine voids.

x. Technology for conversion of fly ash into coarse granules for stowing in the underground mines to be explored.

xi. All the power plants should install different silos for dry collection of flyash.

xii. Records pertaining to details of month-wise quantity of flyash disposed and water consumption along with nature/source of water shall be maintained and submitted to Ministry/Regional Office annually.

xiii. Before starting the disposal of ash into mine voids, the NOC/Permission from the mine owner is to be obtained incase the mine closure activities are not completed or State Government incase the mine has been handed over to the State Govt. after its closure. A copy of such NOC/Permission is to be submitted to the Ministry and its Regional Offices.

8. This issues with the approval of the Competent Authority.

(Dr. S. Kerketta)
Director, IA Division

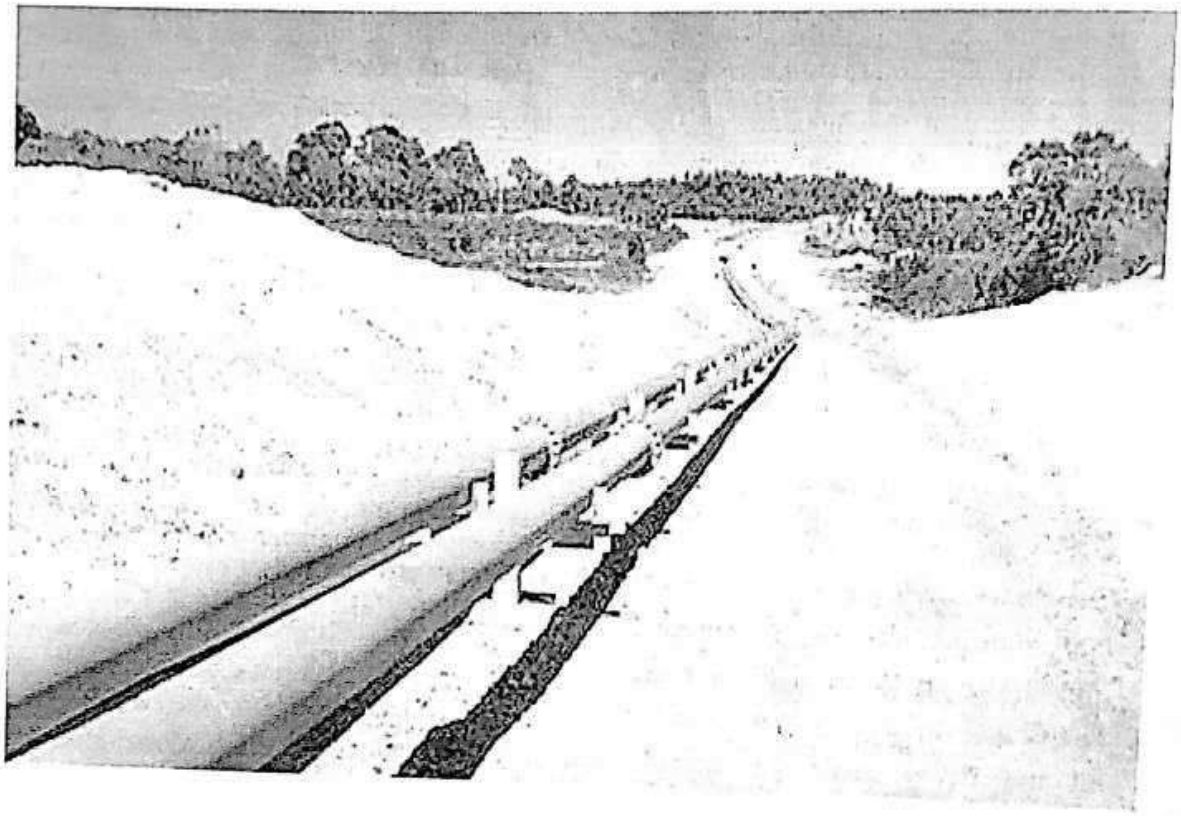
To

1. The Chairman, Central Pollution Control Board (CPCB)
2. The Chairman/Member Secretaries all the Expert Appraisal Committees
3. The Chairman /Member Secretaries of all the SEIAAs/SEACs
4. The Chairman/Member Secretaries of all SPCBs/UTPCCs
5. All the Power Plant Operators/ Coal Mining Operators who were accorded Environmental Clearance.
6. All the ROs of MoEF&CC.
7. All the Officers of I.A. Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary(EF&CC)
4. PPS to SS(AKJ) / AS (RSP)
5. Sr.PPS to JS (GM)/ JS(NK)
6. Website of MoEF&CC.
7. Guard file.

Guidelines for disposal/utilisation of Fly Ash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries



cpcb

Central Pollution Control Board
March, 2019

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2.Guidelines for Low Lying area development using Ash, ash Policy 2015, NTPC Ltd.

3.Permission of DGMS to M/s JSPL & JPL for disposing ash in coal mines

Guidelines for disposal/utilisation of flyash for reclamation of Low Lying Areas and in stowing of Abandoned mines/Quarries

1.0 Introduction:

Management of huge quantity of ash (fly ash, bottom ash and pond ash) generated from coal fired Thermal Power Plants (TPPs) is a serious environmental challenge. Ash generation from coal or lignite based thermal power plants, has increased from 40 Million tonne per year in 1993-94, to more than 200 Million tonne per year in 2017-18 and is projected to increase to 275 Million Tons / year by 2032.

The ash generation in coal and lignite based thermal power plants in various forms such as dry ash, bottom ash, pond ash and mound ash that are required to be managed in such a manner that it does not affect the environment. Utilisation of ash for reclamation of low lying areas and abandoned quarries is recognised as an alternate option and therefore, MoEF&CC has issued a notification to address utilisation off ash for various purposes including these two options

The Ministry of Environment, Forest and Climate Change (MoEF&CC) issued the Fly Ash notification on 14th September, 1999, which has subsequently been amended in 2003, 2009 and 2016. The Fly Ash notification (1999) mandates the use of fly ash for the purpose of manufacturing ash-based products such as cement, concrete blocks, bricks, panels or any other material and for construction of roads, embankments, dams or for any other construction activity within a radius of 300 km from thermal power stations (TPPs). Besides, it also mandates use of fly ash in mines backfilling or stowing of mines within a distance of 50 km.

2.0 Status of fly ash utilisation:

Since 1999 when flyash utilisation was made mandatory, the utilization of fly ash has increased from 6.64 million-ton in 1996-97 to 147.7 million-ton in 2017-18. Fly ash generation and utilization in 2017-18 from 182 coal/lignite based TPPs of various power utilities in the country was 220.7 and 147.7 million-ton, respectively. The percentage of fly ash utilization during 2017-18 has been 66.9%. During 2017-18, out of total fly ash generation, 35.6 % of total fly ash was used in the cement sector, followed by 14.28 % in making bricks & tiles, 11.57 % stored in ash dyke raising,

7.99% in mine filling, 16.85 % in reclamation of low lying area, 5.43 % in roads & embankments, 1.34% in concrete making, 0.21 % in agriculture, 6.73 % in others and 33.1% remained as unutilized fly ash.

Mine reclamation represents a potential beneficial use of flyash that has been receiving increased attention in recent years. Coal mining operations have produced both open pits and deep underground mine voids that can be filled by flyash. Placement of flyash into deep mines can provide structural support to abate subsidence, and placement of flyash in surface mines or other open pits can aid in restoring mined land to beneficial use. The use of flyash as mine backfill may provide the additional benefit of limiting impacts of acid mine drainage (AMD). Mostly flyashe is alkaline material that can neutralize acidic water and/or inhibit production of acid. Placement of fly ash may also reduce the permeability of mine strata and divert water away from acid-generating materials. Although flyash possess these beneficial physical and chemical properties, there are concerns regarding potential for release of toxic chemicals in the leachates from the fly ash. Therefore, scientifically sound fly ash management is needed so that environmental concerns can be adequately and reliably identified and addressed.

3.0 Need of Guidelines:

Ministry of Environment and Forests and Climate Change (MoEF&CC) vide Notification No. S.O. 763 (E) dated 14th September 1999, last amended on 25th January, 2016 issued following directions for reclamation low lying area and stowing of mines;

i. No agency, person or organization shall within a radius of three hundred Kilometres of a coal or lignite based thermal power plant undertake or approve or allow reclamation and compaction of low-lying areas with soil; only ash shall be used for compaction and reclamation.

ii. Soil required for top or side covers of embankments of roads or flyovers shall be excavated from the embankment site and if it is not possible to do so, only the minimum quantity of soil required for the purpose shall be excavated from soil borrow area. In either case, the topsoil should be kept or stored separately. Voids created at soil borrow area shall be filled up with fly ash with proper compaction and covered with topsoil kept separately as above and this would be done as an integral part of embankment project.

iii. No person or agency shall within fifty kilometers (by road) from coal or lignite based Thermal Power Plants, undertake or approve stowing of mine without using at least 25 % of fly ash on weight to weight basis, of the total stowing materials used and this shall be done under the guidance of the Director General of Mines Safety (DGMS).

iv. No person or agency shall within fifty kilometers (by road) from coal or lignite based Thermal Power Plants, undertake or approve external dump of mining Over Burden (OB) without using at least 25 % of ash on volume to volume basis of the total materials used for external dump of overburden and same percentage in upper benches of back filling of opencast mines and this shall be done under the guidance of the Director General of Mines Safety (DGMS);

v. All agencies undertaking construction of roads of flyover bridges and reclamation and compaction of low lying areas, including Department of Road Transport and Highways (DORTH), National Highways Authority of India (NHAI), Central Public Works Department (CPWD), State Public Works Department and other State Government Agencies, shall within a period of four months from the publication of this Notification " make provisions in their tender documents, schedules of approved materials and rates as well as technical documents for implementation of this Notification, including those relating to soil borrow area or pit".

vi. The pond ash should be made available free of any charge as is as where basis to manufacturers of bricks, blocks, tiles including clay flyash bricks production manufacturer's units, farmers, central and the state road construction agencies, Public Works Department and to agencies engaged in backfilling or stowing of mines.

Though, flyash utilisation has gained momentum progressively over the years, further efforts are required to explore new areas of ash utilisation. With suitable safeguards, mine backfilling including disposal of flyash in abandoned quarries and road construction specially in the construction of National Highways and Expressways could be the major mode of flyash utilisation in the near future as these areas have vast potential. It would perhaps be desirable that the concerned Ministries should take steps in sorting out the bottlenecks such as declaring a list of abandoned mines, making adequate provisions in respective schedules for flyash utilisation by the Indian Road Congress & construction agencies etc.

MoEF & CC vide letter dated 01.03.2019 asked CPCB to come out with guidelines based on Odisha Pollution Control Board experience for reclamation of low lying areas and abandoned quarries with ash as recommended by the Expert Committee that was constituted by Niti Aayog vide O.M. No. 25 (11)/2014-Minerals dated 12.06.2018 for developing a focus strategy for best utilisation of fly ash to manufacture end products recommended.

The scope of guidelines covers transportation and disposal of flaysh in low lying areas and abandoned quarries in an environmentally friendly manner.

4.0 Loading/unloading and transportation of flyash

4.1 Current Practice for Handling & Disposal of Flyash & Bottom ash (within the power plant)

Flyash is collected in dry form from ESP hopper and disposed either in dry form or through wet slurry form. While, bottom ash collected at the bottom of boiler and is disposed in wet slurry form into the ash ponds.

Following technologies are conventionally used for handling & disposal of flyash and bottom ash collected from ESPs hoppers and boiler bottom respectively within the plant or upto the ash pond area:

I. Dry Pneumatic conveying
II. Dry (moist) Conveying system through belt conveyor/tube belt conveyor
III. High concentration slurry disposal system
IV. Medium concentration slurry disposal system
V. Lean concentration slurry disposal system

Amongst the above technologies, Dry Pneumatic conveying, Medium concentration slurry disposal system, High concentration slurry disposal system, and Dry (moist) Conveying system through belt conveyor/tube belt conveyor are preferable as compared to Lean concentration slurry disposal system.

The dry ash is typically conveyed pneumatically from the ESP or filter fabric hoppers to storage silos where it is kept dry, pending utilization or further processing, or to a system where the dry ash is mixed with water and conveyed (sluiced) to an on-site storage pond. Fly ash is stored in silos, domes and other bulk storage facilities. Fly ash can be transferred using air

slides, bucket conveyors and screw conveyors, or it can be pneumatically conveyed through pipelines under positive or negative pressure conditions.

Dry fly ash collected is also be suitably moistened with water and wetting agents, as applicable, using specialized equipment (conditioned) and hauled in covered dump trucks for special applications such as structural fills. Water conditioned fly ash can also be suitably stockpiled at jobsites. Exposed stockpiled material must be kept moist or suitably covered to prevent fugitive emission.

The dry bottom ash removal and its transportation is certainly more environment friendly, compared to that of wet ash removal and transport system.

4.2 Guidelines for loading, unloading, storage, transportation of flyash

The power plants need to maximise dry collection of fly ash & bottom ash and also adopt adequate measures to prevent fugitive dust emission during loading, unloading, storage, transportation and various uses of dry as well as ash bottom ash and pond ash. Following guidelines are, therefore, suggested for prevention of pollution and augmentation of flyash utilisation

4.2.1 Maximise dry collection of fly ash and bottom ash

a. Coarse fly ash from first field of ESP hoppers need to be collected and stored separately.

b. Fine fly ash from second field onwards of ESP Hoppers should be collected separately. For some specific usage, fine fly ash may be passed through Classifier for further separation of fine fly ash and stored in separate silo.

c. Bottom ash which is not utilised presently could also be collected in dry form and converted into a valuable resource if processed to match the end use specification. Wet collection & disposal of bottom ash should be minimised as far as possible

4.2.2 Loading, Unloading and Storage

Installation of Bag Filters with dry flyash collection and storage in Silos at loading and unloading points are standard practices at both locations i.e loading at power plant site as well as at the unloading point at user's site. Suggestions for further improvement in existing practices are as under:

a. Current practice of loading of fly ash in Bulkers/Tankers requires improvement at the stage of loading of fly ash in Tankers. The opening of telescopic chutes at the loading end should be air tight and confined to avoid fugitive dust emission.

b. The Pollution Control Equipment / Cascade Filters, attached with fly ash loading chute should be periodically cleaned along with regular scheduled maintenance of bag filter to avoid choking and malfunctioning of Bag Filter. It would mitigate the dust emission during loading of fly ash.

c. Malfunctioning of level sensors can be avoided, with regular maintenance, to prevent over filling of fly ash in Tankers .

d. The Weigh Bridge to be installed under fly ash loading chute to fill just the required quantity of fly ash in tankers so that overflow/spillage of fly ash in open areas is avoided which otherwise results in heavy fugitive emission all around.

e. Opening of tankers need to be properly locked during transportation of fly ash. Automatic opening / closing system need to be installed without fail.

f. Current practice of unloading of fly ash from tanker to storage hopper through pneumatic system is fairly good. Otherwise, the leakage of fly ash will occur at bends and joints of transportation pipe line. The fly ash being abrasive in nature causes damage at bends and joint locations. Fly ash should, therefore be transported through PVC coated pipes to avoid abrasion otherwise it may lead to leakage of flyash. The mechanical unloading system should be envisaged to avoid high pressure and dust leakage from unloading pipe lines. As far as possible, number of bends should be minimised.

g. The fly ash storage silo should be of or coated with anti-abrasive or anti-corrosive material. It is better to provide concrete silo/hopper to avoid leakages.

h. Proper functioning of all the level sensor of Storage Hopper to be ensured to avoid any possible spillage from Hopper opening.

i. The Bag Filter made of anti-abrasive material/cloth be provided with telescopic chute.

j. Dumping of ash in Ash pond should be done mechanically in moist condition so that ash does not get air borne and pose fugitive dust problem.

k. The bottom ash discharged from boiler bed, may be transported pneumatically in dry form / in slurry form to the ash pond

4.2.3 Transportation

Fly ash transportation has many challenges like distance to be transported, form of ash i.e. dry or wet ash, user's requirement, economic feasibility, requirement of surrounding vicinity and many other site specific issues. In any case, control of dust emission during transportation is prime concern and more challenging being a non-point source of pollution and larger area coverage due to movement from one place to other passing through various receptors. As flyash is used by different users for different purposes such as cement manufacturing, brick manufacturing, mine back filling, road construction and filling of low lying area, the handling and transportation have to accordingly decided. Following modes of transportation and precautions are suggested for mine back filling and development of low lying areas by disposal of flyash or bottom ash to avoid fugitive dust emission:

a. Transportation for abandoned mine back filling

I. Pipe conveyors, wherever feasible, based on the topography of the area should be used.

II. Tankers/ railway wagons/ bulkers or mechanically designed covered trucks need to be used

III. Thermal Power Plants using wet ash disposal, if permitted can transport ash slurry directly to abandoned mine through ash slurry pipe line.

b. Transportation for filling of low lying area

I. Tankers/ bulkers or mechanically designed covered Trucks need to be used.

In no case, flyash or bottom ash shall be transported by open trucks / trollies irrespective of distance or end use. Thermal power plants and fly ash user agency shall collectively ensure that fly ash or bottom ash is transported in environmentally sound manner by following the guidelines mentioned in para 4.2.3 & 4.2.4.

4.2.4 General Code of Practices for Maintenance of roads, vehicles and conditioning of flyash

a. Roads inside power plant and that of flyash user agency should be paved and plantation of adequate width should be done at both sides. Mechanised road sweepers should be deployed. In addition, adequate arrangements for water sprinkling should be made to suppress fugitive dust emission, if any.

b. Thermal power plants and user agencies should make arrangements (two stages) for washing of wheels of the vehicles (bulkers/trucks) before deployed for fly ash ransportation.

c. Pond ash to be transported should be conditioned with water to maintain minimum of 15% moisture at the disposal point so that ash does not get air borne and cause fugitive emission.

d. Adequate free board in trucks should be kept to avoid overflow/spillage during transportation.

e. In case of any spillage enroute during transportation of fly ash, the agency shall ensure that spilled ash is collected and transported to the disposal/usage site immediately.

f. All the bulkers and trucks responsible for carrying fly ash should be with valid Pollution Under Control certificates.

g. Provision should be preferably made for weighing of fly ash loaded into tankers/ railway wagons/bulkers etc under the silo.

h. The speed limit of vehicles carrying flyash should be strictly enforced and it should not exceed 40 km per hour.

i. State Pollution Control Boards shall clearly indicate mode of transportation and method of loading and unloading while granting the consent.

j. Transportation of flyash through thickly populated areas should be avoided as far as possible.

k. General awareness/ training programmes be organised regularly for tanker operating staff like drivers and cleaners on the impact of hazards of fly ash.

5.0 Reclamation of Low Lying area using Ash

Filling of Low lying areas inside the plant premises and outside within 300 km. of power plant may be taken up using ash. Low lying area reclamation with ash should be taken up adopting standard practices as per 2015 technical specification mentioned in NTPC Policy. Following steps should be taken up prior to initiate low lying area developmental activities.

5.1 Preconditions:

5.1.1 **Consent from land owner:** Consent/ permission should be obtained in writing from the land owner before start of work.

5.1.2 **Permission from Regulatory authority:** Power plant/ land owner/ agency shall obtain statutory permission from regulatory authorities such as SPCB as per the requirement.

5.1.3 **Prevention of pollution:** Suitable methods should be adopted and necessary arrangement should be made to prevent pollution during excavation of pond ash at ash pond, filling area and during transportation of ash.

5.1.4 **Soil Cover on the top of ash fill:** As per the MOEF&CC gazette notification of ash utilization dated 14-09-1999 and as amendment on dated 27-08-2003 and 03-11-2009, the soil required for soil cover shall be excavated from land fill site itself and kept separately before taking for ash filling. If it is not possible to do so, only the minimum quantity of soil required for the purpose of cover shall be excavated from the soil borrow area. The voids so created due to removal of soil shall be filled up with ash with proper compaction and covered at top with soil cover. About 300-500 mm thick soil layer shall be placed over the ash fill area. This should be done as an integral part of low lying area development work.

5.1.6 **Restrictions :**

Reclamation of area by ash shall not be permitted in the following areas :

i. Flood plain area/Ecologically Sensitive Areas.
ii. Agriculture land / area.
iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.
iv. Gochar Kisan Land.

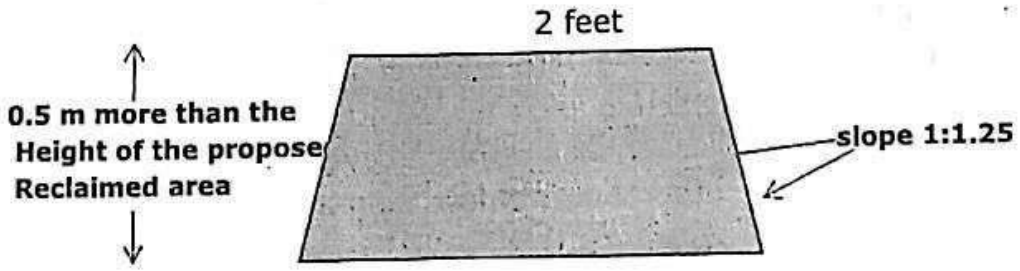
5.2 Preparation of filling area

5.2.1 The entire area meant to receive the ash and earth filling shall be stripped by minimum 150 mm. The exact depth of stripping shall be decided by the Engineer-in-Charge depending upon nature of top soil and the vegetation present. All organic matter, vegetation, roots, stumps, bushes, rubbish, swamp materials, etc. shall be removed from the site. The stripping material and other unsuitable materials as referred above shall be kept away from the area to be filled up so that these do not get mixed up with filling material and disposed off to a place as decided by the Engineer-in-Charge.

5.2.2 Levelling

All existing undulations, holes, cavities and excavations made for plate load rests and other soil investigations, etc. shall be filled with pond ash having requisite moisture content. The ash thus filled shall be compacted with the help of vibratory rollers so as to achieve dry density of not less 95% as per I.S–2720 (Part-VII). This would result in a levelled surface upon which layer wise filling of compacted ash can be done.

5.2.3 Protection of pond or water body adjoining or within the working site: If any pond or water body exists within or adjoining the low lying area /quarry then an earthen embankment of the cross-section as given in the Figure below be constructed around the pond or water body to protect it from
spilling of ash or ingress of surface runoff into it.



Cross- section of water body protection embankment

The soil used for the embankment should neither be granular nor black cotton soil. It should be of good quality for geo-technical application. Soil should be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work. After attaining the desired height, the disposal area should be thoroughly compacted, graded followed by soil cover at least 15 cm thickness for proper reclamation of the land by grass turfing or appropriate plantation.

5.3 Excavation of pond ash from borrow area

5.3.1 Borrow Area-location

The location and permissible depth of excavation of the Borrow areas for pond ash shall be got specifically approved from concerned Thermal Power Station. The boundaries and permissible depth of excavation so approved shall be strictly followed and no deviation shall be allowed. Similarly, routes for movement of all ash transportation vehicles, water tankers, equipment, etc. shall be got approved from Thermal Power Station. These shall be strictly followed and no deviation shall be allowed.

The excavation surfaces and surface of waste materials shall be left in a reasonably smooth and even condition. All the excavations within the ash pond shall be at a minimum slope of 4 (Horizontal): 1(Vertical)

5.3.2 Site Clearance

All areas required for borrowing shall be cleared of all trees and stumps, roots, bushes, rubbish and other objectionable material. Particular care shall be taken to exclude all organic matter from the ash to be placed in the fill. The cleared areas shall be maintained free of vegetation growth during the progress of the work.

5.3.3 Stripping

Borrow area shall be stripped of top layer by a depth of minimum 150 mm. The exact depth of stripping shall be decided by the Engineer-in-charge depending upon nature of top layer and the vegetation present.

5.3.4 Borrow area watering & dewatering

The natural moisture content of material in the borrow areas as well as the optimum moisture corresponding to the Proctor's maximum dry density for the material in the particular borrow area shall be obtained from laboratory tests. Additional moisture, if required, shall be introduced into the borrow area by watering well in advance of excavation to ensure uniformity of moisture content. If in any borrow area before or during excavation there is excess moisture, steps shall be taken to reduce the moisture by the selective excavation to secure the materials of required moisture content by excavating drainage ditches, by all owing adequate time for drying or by other means. To avoid formation of pools in the borrow areas during excavation operations, drainage ditches from borrow areas to the nearest outlets shall be excavated so as to obtain homogeneous mix. In general, all materials from a particular borrow area shall be mixture of materials obtained for the full depth of cut.

5.3.5 Earth cover in Borrow Area

It shall be the responsibility of Thermal Power plant to arrange sweet soil from approved external borrows areas. The earth cover material shall consist of sandy loam free of admixture of stiff clay, refuse, stumps, roots, rock, bushes, weeds or any other material which would be detrimental to the proper development of vegetation growth. It shall not contain stone of size 25 mm and over . The loamy top soil shall be of healthy crops, grass or other plant growth, that is of good quality and reasonably free draining. Other specifications for Borrow area e.g. site clearance, stripping, Borrow area watering/De-watering etc. shall be as per relevant clauses of Borrow area for ash as outlined above i.e clause nos. 5.3.1 to 5.3.4.

5.4 Filling with pond ash

5.4.1 Placement

After the area has been prepared and levelled, pond ash excavated from Borrow areas having required moisture content shall be placed in layers not exceeding 300 mm in compacts thickness. The placing operations shall be such that in strips of 10-15 m of the material when compacted in the fill will be blended sufficiently to produce specified degree of compaction and stability. No stones, cobbles or rock fragments, having maximum dimensions more than 100 mm shall be placed in the fill. Stones and

cobbles shall be removed either at the borrow pit site before it is used as soil cover.

5.4.2 Procedure

The material shall be placed in the fill in continuous horizontal layers, stretching right across the whole section, not more than 300 mm in compacted thickness and rolled as herein specified. The length of one layer shall not exceed 150 meters at one stretch. The layers shall be compacted in strips overlapping not less than 600 mm, if the rolled surface of any fill is found to be too wet for proper compaction, it shall be raked up, allowed to dry, or shall be worked with a harrow or any other approved equipment to reduce the moisture content to the required amount and then it shall be re-compacted before the next layer of ash is placed. Ash surfaces are likely to become dry in short intervals especially during hot and dry weather and hence enough moisture shall be added between difference passes to ensure proper compaction

5.4.3 Compaction

The compaction of each layer shall be carried out so as to achieve maximum in-situ dry density 95% of maximum dry density (MDD) of the material found out as per I.S 2720 (Part VII). To achieve maximum compaction level use of vibratory rollers shall be made. Required number of passes shall be made so as to achieve desired compaction. Number of passes required shall be verified through trials tests before actual execution of work. The broad specifications of vibratory rollers required for the purpose is as follows:

a)Static Weight = 6 to 10 t
b)Static Linear Load = 20 - 35 kg/cm
c)Frequency = 18 - 30 Hz (1100 to 1800 vibrations/ minute)
d)Amplitude of vibrations = 0.5 mm to 1.5 mm

5.4.4 Moisture control

So far as practicable, the materials shall be brought to the proper moisture content in the borrow area before excavation. If additional moisture is required, it shall be added at the fill site by sprinkling water before rolling the layer. Thermal Power Plant shall make arrangements for supply of water to the borrow areas as well as to the fill area. If the moisture content is more than requirement, the material shall be spread and allowed to dry

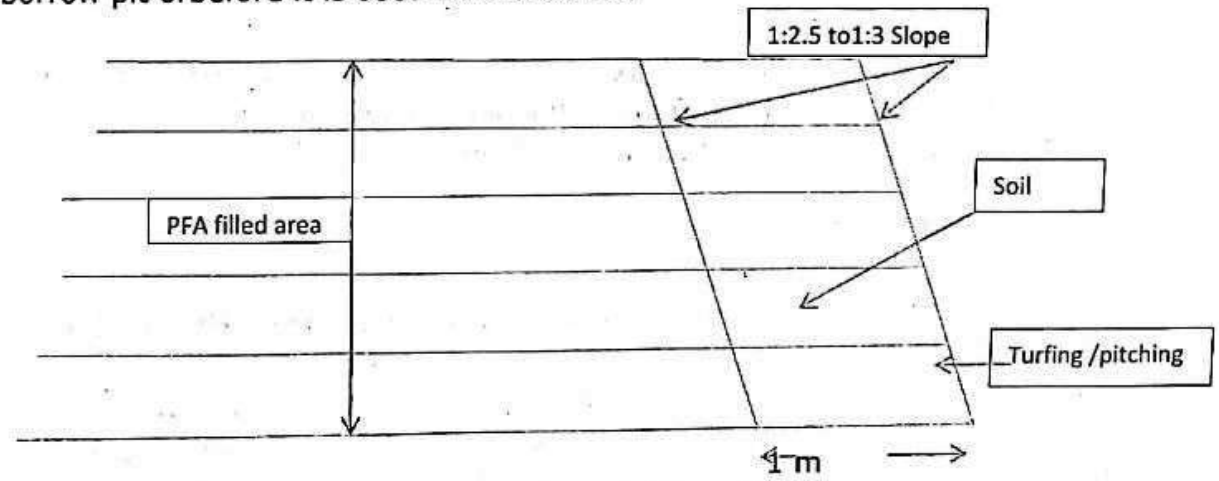
before rolling. The moisture content shall be at most uniform throughout the layer of material and ploughing or other methods of mixing to obtain uniform distribution. If the moisture content is more or less than the range of the required moisture content, or if it is not uniformly distributed throughout the layer, rolling shall be stopped, and shall be started again only when the above conditions are met with.

Fill materials shall be placed only when the weather conditions are satisfactory to permit accurate control of the moisture content in the materials.

5.4.5 **Placement of earth cover in filing area**

Earth cover shall be laid simultaneously with the laying of compacted ash layers and on side slopes. As in the case of ash layers, compacted thickness of earth layers shall not be exceeding 300 mm. As far as top cover of earth is concerned, after the area has been covered with compacted ash up to 500 mm below the required finished level of the area, a compacted layer of 500 mm thickness of suitable earth shall be placed over ash surface. This cover shall be placed in layers, each layer shall be of 250 mm in compacted thickness.

The combined excavation and placing operations shall be such that the materials when compacted in the fill will be blended sufficiently to produce specified degree of compaction on stability. No stones, cobbles or rock fragments, having maximum dimensions more than 25 mm shall be placed in the earth cover. Such stones or cobbles shall be removed either at the borrow pit orbefore it is used as Soil Cover.



Exposed boundary configuration

Other requirements of earth cover laying shall be similar to those of ash laying i.e. as outlined in 5.4.1 to 5.4.4 above.

5.5 Prevention of Pollution

It shall be responsibility of thermal power plant or his contractor that no air borne and water borne pollution shall occur during all stages of operations such as in Borrow areas, during transportation of ash/ earth, during placement of fill material etc. All measures such as water sprinkling covering moist ash/ earth with tarpaulins in open trucks, etc., shall be taken to done care of above.

6.0 Disposal of flyash in voids of abandoned mines

As per notifications 1999 and 2009, power plant shall undertake or approve stowing of mines without using at least 25% of fly ash on weight to weight basis, of the total stowing materials used. Mine void filling on pilot basis is being carried out at the power plants of NTPC Ltd., Bhushan Steel and NALCO in Odisha with prior permission from MoEF & CC and OSPCB. Based on their experience and study conducted by CMPDIL, Ranchi for NTPC Talcher, following methodology is suggested for filling of mine voids with flyash.

6.1 The power plant authority shall carry out following study prior to taking up ash disposal activities in mine void to ensure no change/damage/deterioration in water quality and hydrology in and around the proposed area:

- Ash Characterisation and Leachate Study (Table 1.1)
- Techno-Economic Feasibility Study for disposal of ash into the Quarry
- Topographical Survey of Pipeline Corridor & Mine Void area
- Feasibility of transportation of ash to mine void
- Geotechnical study of the Pipeline Corridor & Mine Void area
- Pre and post filling mine water quality including leachability of metals (Table 1.1)

6.2 Mode of ash transportation to mine void area

One of flowing mode of transport actions of flyash shall be used depending upon the topography of the area:

1. Pipeline using pneumatic conveying system

2. Dumpers/ Trucks
3. Merry Go Round (MGR) System
4. Belt Conveyors in case of dry ash disposal
5. Wet ash (lean slurry or high concentration slurry) through pipeline

6.3 Monitoring:

6.3.1 Regular environmental monitoring to be undertaken during the period of disposal of ash into mine void as well as after the reclamation of mine void. The detailed monitoring programme is given in Tables below:

Table 1.1 : Proposed Monitoring Programme during Disposal of Ash

Samples	Parameters to be Analysed	Frequency
Ash Samples	Chemical Parameters (%): SiO_2, Al_2O_3, Fe_2O_3, K_2O, TiO_2, CaO, MgO, Na_2O, P_2O_5, SO_3 Trace Elements (mg/kg, using TCLP Test): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn Radio-activity (Bq/kg): ^{238}U, ^{236}Ra, ^{232}Th, ^{228}Ra, ^{230}Pb, ^{40}K, ^{137}Cs	Once before initiation of filling
Ash Leachate Analysis	Trace Elements (mg/kg, using TCLP Test): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Once a year
Piezometer Water Samples	Chemical Parameters (mg/l, except, pH and EC): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO_4, NO_3, PO_4, Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Monthly
Mine Water Sample	Same as above	Monthly
Ground Water	Same as above	Twice a year - Pre-monsoon and Post-monsoon
Surface Water Samples	Same as above	Twice a year - Pre-monsoon and Post-monsoon
Soil Samples	Texture, type, pH & cation exchange capacity. Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Once a year

Survey of Flora and Fauna	• Listing of Flora (herbs, shrubs and trees) and Fauna (soil invertebrates and other animals) based on field observations and review of information available • Analysis of trace elements in plants (herbs, shrubs and trees), the invertebrates • Analysis of trace elements in aquatic fauna from the mine void filled with fly ash • Bio-accumulation and Bio-magnification tests	Once in two years

Table 1.2: Proposed Monitoring Programme After Reclamation of Mine void

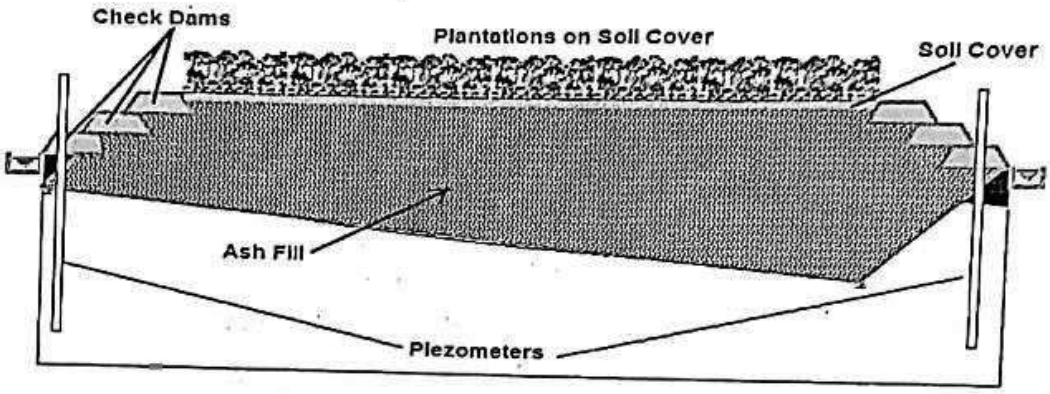
Samples	Parameters to be Analysed	Frequency
Piezometer Water Samples	Chemical Parameters (mg/l, except, pH and EC): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO_4, NO_3, PO_4, Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn, Ni, Pb, Zn	Twice a year - Pre-monsoon and Post-monsoon
Ground Water Samples	Same as above	Once a year - Pre-monsoon
Surface Water Samples	Same as above	Once a year - Pre-monsoon
Survey of Flora and Fauna	• Listing of Flora (herbs, shrubs and trees) and Fauna (soil invertebrates and other animals) based on field observations and review of information available • Analysis of trace elements in plants (herbs, shrubs and trees), the invertebrates • Analysis of trace elements in aquatic fauna from the mine void filled with fly ash • Bio-accumulation and Bio-magnification tests	Once in five years

In the event of deterioration of environmental quality, the same will be reported to concerned SPCB immediately and suitable preventive/ corrective action will be undertaken.

6.4 Reclamation of Land filled site

After the quarry is filled to the permitted height as per DGMS, the same shall be provided with a soil cover and plantation shall be done with local fast growing species (preferably trees), to make it a part of the overall

post-mining land use pattern envisaged in the mine closure plan The design of surface contours and land profile will be in consonance with the surrounding features. A three tier plantation approach (consisting of large trees, smaller trees and shrubs) will be followed for overall eco-restoration of the area. This will also help in checking the surface run-off, preventing the water from percolation and maintaining the aesthetics beauty of the surrounding in general. A conceptual diagram of the reclaimed mine void is presented below.



Conceptual Plan for Reclamation of Mine Void (Drawing not to Scale)

During the mine void reclamation, the following measures are to be undertaken:

i. Storm water drains shall be constructed for channelizing the run-off water away from the disposal site.

ii. A 30 cm thick soil cover shall be provided to promote vegetation growth.

iii. For plantation purpose, preference shall be given to both native species and mixed culture. The species will be selected carefully from the following groups for quick reclamation under the guidance of a taxonomist:

- Tree species for fuel wood and timber
- Forestry type tree species.
- Tree species with dense foliage for shade.
- Native species.

iv. However, fruit bearing species shall be avoided.

7.0 Precaution

The following precautionary measures are required for safe working during the reclamation activity:

(i) Appropriate measures should be taken to prevent entry of cattle/livestock inside the disposal area during execution period.

(ii) Care shall be taken to avoid any kind of nuisance / inconvenience to the public due to such dumping / filling activities.

(iii) Water sprinkling for dust suppression during handling of Ash shall be ensured from being air borne.

(iv) After complete reclamation of the site, sign board shall be kept indicating the low lying land / abandoned quarry has been reclaimed with ash. This will help to propagate the message of mine void using ash.

8.0 Regulatory Procedure for Processing the Application for consideration of grant of permission for Reclamation of Low Lying Areas / Abandoned Quarries :

8.1 The activity of reclamation of Low Lying Areas / Abandoned Quarries will be regulated under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air Water (Prevention and Control of Pollution) Act, 1981. The stipulations specified in this guideline is consistent with the provisions of Fly Ash Notification, 1999 and amended thereafter which should be a special condition mentioned in consent order issued under the Water (Water (Prevention and Control of Pollution) Act,1974 and the Air Water (Prevention and Control of Pollution) Act, 1981. Thereafter any deviations from the guidelines shall be treated as violation of both Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and action as deemed proper shall be taken under Consent Administration by the Board.

8.2 Necessary clearances shall be obtained from the concerned agencies such as DGMS, SPCB, IBM, MoC, etc .

Appendix

Guidelines for disposal of flyash in open cast mines along with Over Burden (OB)

As per notifications 1999 and 2009, "No person or agency shall within fifty kilometres (by road) from coal or lignite based Thermal Power Plants, undertake or approve without using at least 25 % of ash on volume to volume basis of the total materials used for external dump of overburden (OB) and same percentage in upper benches of back filling of opencast mines and this ***shall be done under the guidance of the Director General of Mines Safety (DGMS).***

The methodology as approved by Directorate General of Mine Safety (DGMS) in case of M/s JSPL & JPL (RGR/JPL/P-98(1) &(3)/Flyash/18/2014/1518 dated 31.07.2014) may be referred for filling ash in coal mines. **However, for each case separate approval of methodology from DGMS shall be sought.** Following methodology for disposal of flyash in open cast mines along with Over Burden in case of JSPL was approved by DGMS.

1.1 Distance of the internal/overbuden dump area from the working faces of mine shall not be less than 100 m.

1.2 The area of filling ash shall be specifically earmarked and the same shall be marked on the plan and dumping fly ash shall be carried out accordingly.

1.3 Height of each deck shall not be more than 30 m and the total height of the dump shall not exceed 90 m.

1.4 The road leading to the dump site for transportation of fly ash shall be independent from the main haul road for transporting OB to the dump site from the mine.

1.5 Method of dumping fly ash

1.5.1 The fly ash shall be dumped in alternate layers/stages, of height not exceeding 5.0 m in each layer/stage.

1.5.2 Initially a row of OB dumps not less than 15.0 m width shall be dumped having height of 5.0 m all around the area proposed for ash dump over a deck (of 30.0 m height) of only overburden dump adequately compacted. A number of such areas shall be formed in a layer/stage wherein the fly ash shall be dumped so that one dump of fly ash is separated by another with 15 m wide over burden dump.

1.5.3 Thereafter, fly ash (25%) and overburden shall be dumped within the area surrounded by such OB dumps. In this manner, the dumping shall be laid in the section/layer of 5.0 m height containing both over burden as well as fly ash so as to form a deck of height not more than 30.0 m , distance between two consecutive decks shall not be less than 30.0 m.

1.5.4 In the next section i.e. immediately above bottom section/stage, only OB dumping shall be made to ensure that the Ash is totally covered and protected from the OB dumps all around.

1.5.5 In the same manner as explained above the alternate layer/section of the over burden and over burden with fly ash shall be dumped. Each layer/stage shall be adequately compacted by dozing.

1.5.6 At the top of the dump i.e. at the final stage, the dump shall be covered with 2.0 m thick soil and adequately compacted by dozing. Adequate precaution against rain fall shall be taken by way of plantation, geo-synthetic, or jute/coir reinforcement and formation of gully drains along the slope of the dump and formation of toe walls and peripheral drains as suggested by the scientific agency conducing geo-technical study. The precaution measures shall periodically be checked for its efficacy.

1.5.7 Plan and section in suitable scale (1:2000) shall be maintained showing the details of the dump both external and interval, height of each deck and dump, distance between the dumps containing fly ash and also the distance from the active working faces, plantation done, gully drains, peripheral drains, toe walls, etc. Such plan shall be signed by the Surveyor and countersigned by the Manager as prescribed in the statute.

1.5.8 Code of practices for transportation, dumping compaction of fly ash as mentioned in para 5(4.2.3 & 5.4.3 of main guidelines), shall be implemented.

1.5.9 **1.6 Dump slope management**

1.6.1 The sides of the OB dumps shall be kept benched and height thereof shall not exceed 30.0 m at an angle of slope not exceeding the angle of repose of the dumped material or 28° whichever is less.

1.6.2 Width of the OB dump shall not be less than 40.0 m which shall also be compacted. The benches shall be laid in such a manner that the overall slope of the dump shall not exceed 21° from horizontal.

1.6.3 The toe of the OB dumps shall be protected or armored in such a manner that the sludge does not flow down into the working faces.

1.6.4 A geotechnical study shall be conducted to assess the stability of the dump and the monitoring of various parameters during the course of dumping and also thereafter till the mine is closed permanently.

1.7**Dust control measures**: The fly ash dumping including the OB dumps shall be kept moist all the time to prevent ash getting airborne. The quality of the Ash shall be chemically and physically tested at least once in every quarter.

1.8 Surface and ground water quality monitoring

1.8.1The surface and ground water measurement (Chemical Parameters (mg/l): pH, EC, TDS, Total Alkalinity, Ca, Mg, Na, K, Cl, SO_4, NO_3, PO_4, Trace Elements (mg/l): As, Ba, Cd, Co, Cr, Cu, F, Fe, Hg, Mn,Ni, Pb, Zn) shall be carried out once in a year (post monsoon) in consultation with the State Pollution Control Board in order to ensure that no harmful heavy metals or any other chemicals pollute the surface or ground water sources or any other water sources present in the area.

1.9 **Provision of check drains** Proper Check Drains/garland drains having width of adequate size and section shall be made around the OB dumps to ensure that the sludge or waste materials along with the ash does not go into any river, nullah, water streams or any other surface water bodies.

1.10 Impact assessment of flora, fauna, aquatic lives and habitat, water & air quality:

1.10.1 A scientific study shall be carried out by an independent scientific organization to study the impact of Ash filling on Flora, Fauna, Aquatic Life and Habitation (once during the filing and at the end of filling).

1.10.2The Monitoring of all the aforementioned parameters shall be carried out through any accredited institute/organization/Labs and monitoring report shall be submitted to SPCB and DGMS.

1.10.3 A dedicated team of qualified persons headed by senior officer at the level of General Manager shall be established in the mine level, who shall be responsible for the entire ash filling operation, conducing different studies and shall maintain all records as prescribed.

1.10.4Record of every analysis and study shall be maintained in a bound page register kept for the purpose and the same shall be signed by the person in-charge of the operation and countersigned by the manager of the mine. Records shall also be maintained showing the details about the slope of each dump, quantity of ash filled, quantity of overburden removed, etc.

1.10.5Risk Analysis about the risk arising out of ash filling operation shall specifically be conducted at regular intervals and Safety Management Plan including the control mechanism shall be prepared as per the guideline contained in DGMS(Tech)(S&T) Circular No.13 of 2002 dated 31.12.2002 and implemented and the same shall be reviewed time to time

1.10.6In case, any adverse impact is observed, it should be brought to the notice of the DGMS and also to the State Pollution Control Board including the Environment and Forest Ministries of the State and Central Government. No further use of fly ash shall be done in the mine till permitted in writing afresh from DGMS.

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Guidelines for use of fly ash, bottom ash or pond ash in the manufacture of bricks and other construction activities for utilization of ash by the Thermal Power Plants.

Recently, one complaint was received from the Pawas Golap Dashcroshi Janhit Samiti contending that M/s.Finolex Industries Ltd., Ratnagiri had disposed off fly ash into the pit at 61/5, Mouje Pacheri Agar, Taluka : Guhagar, Dist: Ratnagiri through Jumbo Plastic Bags containing 100 metric ton fly ash. The Sub-Regional Officer, MPCB, Ratnagiri had collected samples from the nallas, water supply to the Pacheri Agar well, stream water of Ramenewadi. The Sub-Regional Officer, MPCB, Ratnagiri had no alternative than to file FIR at Ratnagiri Police Station on account of serious complaints of the said organization.

The Board had directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981 to M/s.Finolex Industries Ltd., Ranpar Gholap, Dist: Ratnagiri vide letter dtd.14/09/2010, directing it to immediately discontinue the disposal of fly ash for dumping outside the factory premises in the quarry and to comply with the consent conditions as well as arrange for covering of the dumped fly ash (non-hazardous solid waste) by putting top soil layer / overburden dump on it as per the prevailing scientific practice within stipulated time and to obtain necessary amendment to the Environment Clearance to dispose off fly ash for mine filling purpose, if it so desires.

Thereafter, M/s.Finolex Industries Ltd. by its reply dtd.30/08/2010 specifically given details in respect of the utilization of the fly ash generated from their activity, stating that their fly ash is "Non-Hazardous Solid Waste" as per the Fly Ash Utilization Notification dtd.14/09/1999 as amended from time to time. It has submitted a copy of the agreement with M/s.Ganraj Road Lines allowing them to make available fly ash generated from their activity for further utilization by way of backfilling in the abandoned mines at the Survey No.61, Hissa No.5 at Village: Pacheri Agar, Tal: Guhagar, Dist: Ratnagiri. It has also submitted the details of the manufacturers, whom fly ash supplied, as per their requisition. M/s.Finolex Industries Ltd. referred to the provisions contained in the Fly Ash Utilization Notification, allowing it to use their fly ash for backfilling in the abandoned mines or pitheads or for any other use and they have not violated any conditions of consent to operate and also not caused any injury to the environment, with a request to withdraw the proposed directions issued to them.

The analysis results in respect of waste samples dumped in the stone mine pit at Survey No.61/5, At Pacheri Agar, Tal: Guhagar, Dist: Ratnagiri collected on 24/08/2010, done by the Maharashtra Pollution Control Board's Regional Laboratory at Chiplun for various parameters show below detectable limits. Therefore, M/s.Finolex Industries Ltd. by its letter dtd.22/11/2010 requested to the Secretary, Environment Department, Govt.of Maharashtra to give wide publicity to the utility value of fly-ash generated in the Power Plants for effective utilization and recycling of resources.

The Ministry of Environment and Forests, Govt. of India has issued directions in the exercise of the powers conferred by Sub-Section 1(1) read with Clause(V) of Sub-Section (2) of Section-3 and Section-5 of the Environment (Protection) Act, 1986 in pursuance of the orders passed by the Hon'ble High Court of Judicature at Delhi in the CWP No.2145/1999 filed by the Centre for Public Interest Litigation, Delhi v/s Union of India dtd.25/8/1999 to the effect that the Central Government to publish the final Notification in respect of fly ash utilization on or before 26th October, 1999. The Central Government therefore issued Notification bearing S.O.763 (E), dtd.14/09/1999, imposing restriction on the manufacturer of clay bricks or tiles or blocks for use in construction activities without mixing atleast 25% of ash (fly ash, bottom ash or pond ash) with soil on weight to weight basis within radius of 50 Kms. from coal or lignite based Thermal Power Plants.

The Ministry of Environment and Forests, Govt. of India has made the Amendments to the said Notification vide S.O. 979(E), dtd.27/10/2003, further imposing restriction on the construction activity within a radius of 50 to 100 kms. from a coal or lignite based Thermal Power Plant to use fly ash bricks or blocks or tiles or clay fly ash bricks or cement fly ash bricks or blocks or similar products or a combination or aggregate of them in such construction as per the minimum percentage (by volume) of the total bricks, blocks and tiles as mentioned in the said Amendment.

The Central Government has further made amendment to the said Notification vide S.O.2804(E), dtd.3/11/2009, prescribing the percentage of fly ash utilization by weight in the building material or products and prescribing the target of fly ash utilization for all coal and, or lignite based Thermal Power Stations and, or expansion units in operation before the date of the said amendment to achieve 100% fly ash utilization within 5 years from the date of issue of the said Notification dtd.3/11/2009. The target date for achieving 100% utilization of fly ash generated from new coal and, or lignite based Thermal Power Stations and, or expansion units commissioned after the date of the said amendment dtd.3/11/2009 shall be within 4 years from the date of commissioning thereof.

As per the Amendment to the Fly Ash Utilization Notification dtd.3/11/2009, it is obligatory on the part of every construction agency including all the construction agencies of Central or State or Local Government and Private or Public Sector within a radius of 100 kms. from a coal or lignite based Thermal Power Plant to use fly ash based products for construction, such as : Cement or Concrete, Fly Ash Bricks or Blocks or Tiles or Clay fly ash bricks, Blocks or Tiles or Cement fly ash bricks or Blocks or similar products or a combination or aggregate of them in every construction project, provided that such Thermal Power Stations shall facilitate the availability of required quality and quantity of fly ash as may be decided by the Expert Committee.

The following are the mandatory provisions of the said Notification dtd.14/09/1999, as amended from time to time for utilization of fly ash generated from the lignite or coal based Thermal Power Plants.

1. Every construction of building activity within a radius of 50 to 100 kms. from a coal or lignite based Thermal Power Plant, shall use fly ash bricks or blocks or

tiles or clay fly ash bricks or cement fly ash bricks or blocks or similar products or a combination or a aggregate of them, 100% by 31/8/2007 and in case of the construction of building activity within a radius of 50 kms., 100% utilization by 31/08/2005.

2. The percentage of fly ash utilization by weight in the building material or products and prescribing the target of fly ash utilization for all coal and, or lignite based Thermal Power Stations and, or, expansion units in operation before the date of the said amendment to achieve 100% fly ash utilization within 5 years from the date of issue of the said Notification dtd.3/11/2009. The target date for achieving 100% utilization of fly ash generated from new coal and, or lignite based Thermal Power Stations and, or expansion units commissioned after the date of the said amendment dtd.3/11/2009 shall be within 4 years from the date of commissioning thereof.

3. No agency, person or organization shall within a radius of 100 kms. of a coal or lignite based Thermal Power Plant allow reclamation and compaction of low-lying areas with soil. Only pond ash shall be used for compaction and such reclamation and compaction is done in accordance with the Bye-Laws, Regulations and Specifications laid down for the same.

4. The Thermal Power Plants have to ensure availability of fair quantity of ash to each user including brick kilns.

Therefore, as per the Amendment to the Fly Ash Utilization Notification dtd.14/09/1999 on 3/11/2009, it is obligatory on the part of all the coal or lignite based Thermal Power Plants to utilize the ash generated in their Power Plants as per the above mandatory provisions, ensuring that 100% fly ash generation percentage utilization is achieved within the stipulated time mentioned in the Table-II and Table-III reproduced hereunder :

All coal and , or lignite based Thermal Power Stations and, or expansion units in operation before the date of this Notification are to achieve the target of fly ash utilization as per the Table-II given below.

Table-II

Sr. No.	Percentage Utilization of Fly Ash	Target Date
1.	At least 50% of fly ash generation	One year from the date of issue of this Notification
2.	At least 60% of fly ash generation	Two years from the date of issue of this Notification
3.	At least 75% of fly ash generation	Three years from the date of issue of this Notification.
4.	At least 90% of fly ash generation	Four years from the date of issue of this Notification
5.	100% fly ash generation	Five years from the date of issue of this Notification.

The unutilized fly ash in relation to the target during a year, if any, shall be utilized within next two years in addition to the targets stipulated for those years and the balance unutilized fly ash accumulated during first five years (the difference between the generation and the utilization target) shall be utilized progressively over next five years in addition to 100% utilization of current generation of fly ash.

New coal and, or lignite based Thermal Power Stations and, or expansion units commissioned after this Notification to achieve the target of fly ash utilization as per Table-III given below.

Table-III

Sr. No.	Fly ash Utilization Level	Target Date
1.	At least 50% of fly ash generation	One year from the date of commissioning.
2.	At least 70% of fly ash generation.	Two years from the date of commissioning.
3.	90% of fly ash generation.	Three years from the date of commissioning.
4.	100% of fly ash generation	Four years from the date of commissioning.

The unutilized fly ash in relation to the target during a year, if any, shall be utilized within next two years in addition to the targets stipulated for these years and the balance unutilized fly ash accumulated during first four years (the difference between the generation and utilization target) shall be utilized progressively over next five years in addition to 100% utilization of current generation of fly ash.

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Points of Discussion: OA No. 164/2018 (Earlier OA No. 276/2013) in re: Ashwani Kumar Dubey Vs. Union of India & Ors.

The issue for consideration in O.A. No. 164/2018 is regarding acute pollution and destruction to environment being caused by activities of thermal power plants in District Sonebhadra in the State of Uttar Pradesh. Compliance status of Anpara TPS is as following:-

ISSUES

1. What steps have been taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF&CC under the provisions of EP Act requiring **100% utilization and disposal of fly ash**? (From UPRVUNL/ NTPCs/ TPPs/ UPPCB)

Reply:-

Anpara TPS

Year	Total Ash Generated in Lac MT	Total Ash Utilized in Lac MT	Remaining ash disposed in ash pond	Percentage Ash Utilization
2015-16	38.67	0.12	38.55	0.32%
2016-17	40.30	0.30	40	0.75%
2017-18	42.13	0.73	41.4	1.74%
2018-19	43.99	2.23	41.76	5.07%
2019-20	36.24	1.41	34.83	3.69%
2020-21 (up to Dec 2020)	25.289	6.77	18.516	27.69%

i. Average ash generation during 2019-20 is about 36.24 Lac ton i.e. approx. 9928 MT/day. (3.02 Lac MT/month)
ii. Average annual utilization of fly ash in year 2019-20 is 1.41 Lac Ton
iii. Remaining ash is being safely disposed in the Ash dyke in the form of Ash slurry.

Apart from above it is to intimate that Anpara TPS is situated in power hub area where 20,000MW (approx) electricity is being generated through different Power Stations resulting in huge quantities of ash being produced. At present in the vicinity of Anpara Thermal Power Station there is no cement factory as well as no major road project running due to which the fly ash utilization from Anpara TPS is on lower side. However following efforts have been made by Anpara TPP for achieving 100 % fly ash utilization:-

a) 04 nos abundant stone quarries in Dala-Bari area have been identified as undisputed and allotted to UPRVUNL by District Administration in which Obra TPS of UPRVUNL will start filling ash after obtaining NOC from UPPCB. Though Anpara TPS is about 70 Km away from these mines therefore Anpara TPS has requested the District Administration to allot abundant stone quarries situated in Village-Sendur which is 20 km far from Anpara TPS. D M have instructed to concerned department to explore suitability / NOC for it. Anpara TPS has also applied to NCL for allotment of abandoned Gorbi mines for disposal of fly ash.

b) Anpara TPS is initiating proposal for developing ash mounds in its vicinity for landscaping work. For this IIT-BHU has submitted feasibility report regarding development of ash mound at the vicinity of ash dyke. Work for preparation of design/drawing/ estimate of mound has been completed and the case for Admn. approval has been sent to UPRVUNL-HQ-Lko for inviting tender..

c) Anpara TPS has invited Expression of Interest for lifting of fly ash from the users.

d) The capacity DFAES of ATPS & B-TPS is to be enhanced along with augmentation of ESPs.

e) About 4.0 Lac MT Pond Ash has been utilized in raising of ash dyke and further 6.0 Lac MT pond ash will be used in next 4 months.

f) After getting consent from UPPCB, Anpara TPS is disposing ash slurry in low lying area (village- Dibulganj). About 1.75 Lac MT coal-ash has been filled upto Dec-2020.

g) 27.69 % Ash has been utilized by Anpara TPS during Apr-2020 to Dec-2020.

2. What is present status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater? (From UPPCB/ CPCB)

Reply:- Not pertaining to Anpara TPS.

3. De-silting of Rihand reservoir needs to be undertaken on scientific basis and cost recovered in the manner apportioned by CPCB. Apart from desilting, structural improvement of the dykes needs to be simultaneously taken up. Present Status? (From UPPCB/CPCB)
Reply:- Not pertaining to Anpara TPS.

4. Present status of development of fly ash mounds and back filling of the abandoned mines and also cost apportionments for desilting and restoration of Rihand reservoir. (From CPCB/ TPPs/NTPCs/UPRVUNL)

Reply:- Anpara TPS is initiating proposal for developing ash mounds in its vicinity for landscaping work. For this IIT-BHU has submitted feasibility report regarding development of ash mound at the vicinity of ash dyke. Work for preparation of design/drawing/ estimate of mound has been completed and the case for Admn. approval has been sent to UPRVUNL-HQ-Lko for inviting tender.

5. What is the present status regarding the study to assess sediment volume at various places in the reservoir as per the direction given by Hon'ble NGT? (From CPCB/ Irrigation Department, U.P.)
Reply:- Not pertaining to Anpara TPS.

6. What steps have been taken by Anpara TPS and Lanco-Anpara Power Plants to stop ash pond overflow discharge into Rihand reservoir as per the direction of Hon'ble NGT. (From NTPCs/ UPRVUNL)

Reply:-There is no ash-water overflow from Anpara-TPS-ash-Dyke into Rihand reservoir wef. 17 Feb 2020 to till date.

The ash dyke raising work (RL 275 M to 280 M for disposal of wet ash) is in progress. The work of one lagoon is likely to be completed upto March-2021 and 2nd lagoon is to be completed upto June-2021.

AWRS of Anpara TPS and Lanco TPS are under full operation.

During the visit of Hon. MP & RO –Sonbhadra on dt 23 Jan 2021, there is no discharge from ash dyke into the Rihand reservoir observed by them.

7. What steps have been taken by TPPs and UPRVUNL for transportation of coal as per the direction of Hon'ble NGT. (From NTPCs/ UPRVUNL/ Hindalco Industries)
   Reply:- Coal is being transported by Anpara TPS through rail transport only (MGR system).
8. Any EC imposed on the non-compliant TPPs (the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016). (From CPCB)
   Reply:- Not pertaining to Anpara TPS
9. Present status regarding health status of the citizens of the affected areas and the trend of diseases related to pollution arises from TPPs. (From Health Secretary, UP)
   Reply:- Not pertaining to Anpara TPS
10. Present status of shifting of Mercury brine sludge and muck. (From UPPCB/ Grasim Industry)
    Reply:- Not pertaining to Anpara TPS
11. Present status on ban of manufacturing of red bricks by use of clay/soil and by burning of coal with a view to facilitate more disposal of fly ash in brick manufacturing. (From MoEF&CC/ CPCB/ Hindalco Industries)
    Reply:- Not pertaining to Anpara TPS
12. Are CPCB Guidelines of May 2019 for Utilization/Disposal of Fly ash for Reclamation of Low-Lying Areas and regarding Stowing/Back filling of Abandoned Mines/Quarries being complied with? (From UPPCB/ CPCB/ DM, Sonbhadra/ NTPCs/ UPRVUNL).
    Reply:- After getting consent from UPPCB, Anpara TPS is disposing ash slurry in low lying area (village- Dibulganj). About 1.75 Lac MT coal-ash has been filled upto Dec-2020.

13. CPCB's action plan has been implemented?
    Reply:- Partially implemented

14. Has the Task Force of Ministry of Power and Ministry of Coal prepare list of abandoned mines/quarries for mine back filling purposes to the CPCB. CPCB may notify the same accordingly for use by the TPPs as per applicable guidelines and permission from UPPCB?
    Reply:- Not pertaining to Anpara TPS

15. What is the status of action taken report of Joint Committee comprising members from MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district Sonebhadra (U.P.) are causing damage to the environment? (From UPPCB/ CPCB/ MOEF&CC)
    Reply:- Not pertaining to Anpara TPS

16. Has the joint Committee comprising of MoEF&CC, CPCB, IIT Roorkee send the quarterly progress report on recommendations of Expert Committee of NITI Aayog for enhanced utilization of fly ash in various sectors: mines, roads, cement, industries and bricks etc. with its implementation status.?
    Reply:- Not pertaining to Anpara TPS

17. What steps have been taken by NTPCs to promote offtake of dry fly ash as well as the problem of transportation of fly ash in bulk quantity.
    Reply:- Not pertaining to Anpara TPS

18. What action has been taken by NTPCs for supply of fly ash to brick manufacturers located within 300 kms radius from NTPCs in the State of UP?
Reply:- Not pertaining to Anpara TPS

19. As per earlier meeting dated 25.09.2020, the Oversight Committee directed General Manager, NTPCs; Director, UPRVUNL and District Administration, in order to enhance fly ash utilization levels, to provide the list of wastelands available within 100 kms of NTPCs in the State. Present Status?
Reply:- Anparqa TPS has requested the District Administration to allot abundant stone quarries situated in Village-Sendur which is 20 km far from Anpara TPS. D M have instructed to concerned department to explore suitability / NOC for it.

20. What action has been taken by NTPC Shaktinagar to repair the AWRS dislodged pipeline and to stop discharge of decant water of the dykes as per recommendation by the Committee? (From NTPC Shaktinagar)
Reply:- Not pertaining to Anpara TPS

21. Has all the TPPs develop RCC wall around the power plants?
Reply:- Anpara Thermal Power Station has got prepared the design and drawing of first raising of ash dyke by IIT Roorkee and the work is under progress accordingly.

22. The Committee observed that 04 mines in Dalla-Bari area had been identified as undisputed and District Administration has allotted these mines to UPRVUNL in which Obra TPS of UPRVUNL will start filling ash after obtaining NOC from UPPCB. Dispute of ownership between Revenue department and Forest department for other mines is still to be resolved. It is recommended that UPPCB issues NOC to UPRVUNL within 15 days so that work may start. Furthermore, regarding other mines a meeting to be conducted in chairmanship of concerned District Magistrates and officials from Forest and Revenue Department in this month. Present status?
Reply:- Not pertaining to Anpara TPS

23. What action has been taken on the project on priority basis by the Irrigation Department regarding natural drain (Morcha Nala). Present status? (Ref: Assessment report received from IIT- BHU has been sent to Corporation HQ. Corporate HQ is waiting for action on the said proposal from the Irrigation Department)
Reply:- Anpara TPS has sent feasibility report submitted by IIT-BHU has been sent to Corporation HQ, in reference to this MD-UPRVUNL has organised the high level meeting with P.S. Irrigation Deptt. and P.S. Forest Deptt. According to decision of the meeting letter has been written to Chairman, CWC-New Delhi & CW&ERC, Khadagwasala, Pune (MS) for technical, financial & environmental study for diversion of various natural drains. (Morcha-nalla etc.)

24. **Present status of the following regarding Anpara TPS:**

a) The breach of Flyash dyke in U.P. Rajkiya Vidyut Nirman Anpara, Lanco Thermal Power Plant and its measures. (From UPVUNL/ NTPCs/ CPCB)
Reply:-No breach of ash dyke has ever taken place in Anpara-TPS. The ash dyke raising work is in progress and has been started from 12 August 2019. The work of one lagoon is likely to be completed upto March-2021 and 2nd lagoon is to be completed upto June-2021.
During the visit of Hon. MP & RO –Sonbhadra on dt 23 Jan 2021, there is no discharge from ash dyke into the Rihand reservoir observed by them .

b) Zero discharge from ash dyke and constraints in Anpara TPS:-

Reply:-From 17 Feb 2020 to till date, there is zero discharge from ash dyke into the Rihand reservoir.
During the last visit of CPCB/UPPCB zero discharge from ash dyke into the Rihand reservoir was observed.

c) Ash Utilization in stone quarry of Anpara TPS
Reply:- 04 nos abundant stone quarries in Dala-Bari area have been identified as undisputed and allotted to UPRVUNL by District Administration in which Obra TPS of UPRVUNL will start filling ash after obtaining NOC from UPPCB. Though Anpara TPS is about 70 Km away from these mines therefore Anparqa TPS has requested the District Administration to allot abundant stone quarries situated in Village-Sendur which is 20 km far from Anpara TPS. D M have instructed to concerned department to explore suitability / NOC for it.

d) Ash filing in Low lying area of Anpara TPS
Reply:- After getting consent from UPPCB, Anpara TPS is disposing ash slurry in low lying area (village- Dibulganj). About 1.75 Lac MT coal-ash has been filled upto Dec-2020.

e) Other avenues for ash disposal/utilization of Anpara TPS
Reply:-
Anpara TPS is initiating proposal for developing ash mounds in its vicinity for landscaping work. For this IIT-BHU was engaged for feasibility study regarding development of ash mound at the vicinity of ash dyke. Work for preparation of design/drawing/ estimate of mound has been completed. Case for approval has been sent to UPRVUNL-HQ-Lko.

f) What action has been taken by the Irrigation and Water Resources Department, UP for ensuring compliance of the direction of Hon'ble NGT regarding liability for Environmental Compensation in respect of UPRVUNL Anpara? (Irrigation and Water Resources Department, UP /CPCB/UPPCB/ Anpara TPS)
Reply:- Environmental compensation amounting to Rs 6.114 Cr and of Rs 21.507 Cr was imposed which has been stayed by Hon. Supreme Court.

25. Present status of the **Performance Guarantee** to be furnished regarding ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater and status of CAAQMS installed/under process by Thermal Power Plants (From NTPCs/ UPRVUNL/ UPPCB/CPCB).

Reply:-The Anpara TPS has installed three CAAQMS for ambient air quality monitoring. All the three CAAQMS are working effectively and linking with CPCB server.
The locations of CAAQMS equipments are:-
1. (Anpara-Colony-Near-Aurimore)
Latitude:- 24.204249
Longitude:- 82.769957
2. (Anpara-ADMIN-Building-Near-Bajrang-Nagar)
Latitude:- 24.208065
Longitude:- 82.783432
3. (Anpara-DTPS-Admin-Building-Coal Handling Plant)
Latitude:- 24.191762
Longitude:- 82.810439
Performance Guarantee for water quality has been submitted to UPPCB**.**

26. As per the observation by the Committee that EC had been imposed on 10 industrial units but UPPCB's share has been recovered only from one unit. Rest all the industries have filed an appeal in Hon'ble Supreme Court and are pending and stay has been granted in all such cases. Present status? (From CPCB/ UPPCB)
Reply:- Not pertaining to Anpara TPS

27. All Thermal Power Plants have been directed by Hon'ble NGT to discuss about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed. **In this regard:**

a) What are structural details of Ash Dykes and their adequacy for handling of Fly Ash generated. Present Status?

Reply:- Anpara Thermal Power Station has got prepared the design and drawing and estimate for first raising of ash dyke by IIT Roorkee

b) Present status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs.

Reply –Third party assessment of Ash Dyke has been got done by MNIT Allahabad and IIT-Roorkee.

c) Thermal Power Plants directed to submit their roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash. What is the present Status?

Reply-

a) 04 nos abundant stone quarries in Dala-Bari area have been identified as undisputed and allotted to UPRVUNL by District Administration in which Obra TPS of UPRVUNL will start filling ash after obtaining NOC from UPPCB. Though Anpara TPS is about 70 Km away from these mines therefore Anparqa TPS has requested the District Administration to allot abundant stone quarries situated in Village-Sendur which is 20 km far from Anpara TPS. D M have instructed to concerned department to explore suitability / NOC for it.
b) Anpara TPS is initiating proposal for developing ash mounds in its vicinity for landscaping work. For this IIT-BHU has submitted feasibility report regarding development of ash mound at the vicinity of ash dyke. Work for preparation of design/drawing/ estimate of mound has been completed and the case for Admn. approval has been sent to UPRVUNL-HQ-Lko for inviting tender.
c) Anpara TPS has invited Expression of Interest for lifting of fly ash from the users.
d) The capacity DFAES of ATPS & B-TPS is to be enhanced along with augmentation of ESPs.
e) About 4.0 Lac MT Pond Ash has been utilized in raising of ash dyke and further 6.0 Lac MT pond ash will be used in next 4 months.
f) After getting consent from UPPCB, Anpara TPS is disposing ash slurry in low lying area (village- Dibulganj). About 1.75 Lac MT coal-ash has been filled upto Dec-2020.

d)What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mine owners or to the concerned Authority in this regard.

Reply-Anpara TPS has requested the District Administration to allot abundant stone quarries situated in Village-Sendur which is 20 km far from Anpara TPS. D M have instructed to concerned department to explore suitability / NOC for it. Anpara TPS officials has done meeting with NCL-officials regarding allotment of abandoned coal mines. Anpara

TPS has also applied to NCL for allotment of abandoned Gorbi mines for disposal of fly ash.

e)Preparation of DPR for project of de-silting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle. Present Status?
Reply:- Not pertaining to Anpara TPS

f)Whether the dispute of title of abandoned mines between Forest Department and Revenue Department has been resolved due to which its allotment is being delayed? Please mention the name of vacant mines.
Reply:- Not pertaining to Anpara TPS

Office of the Chief Engineer (Level-I)
Anpara Thermal Power Station
UP Rajya Vidyut Utpadan Nigam Limited
PO:- Anpara TPS- 231225, Dist:- SoneBhadra (UP)
CIN U40101UP1980SGC005065

Letter No :- 14 /CE(L-I)/ATP/Camp Date:- 6 Jan, 2021.

Subject:- Reply of points framed in the letter no G 114999/OA No 16/2020 dated 27.11.2020 issued by RO-Sonebhadra, UP Pollution Control Board regarding Anpara-TPS, Anpara; Sonebhadra.

The Regional Officer,
Sonbhadra,
UP Pollution Control Board,
ROBERTS GANJ-SONEBHADRA

Kindly refer to the letter no G 114999/OA No 16/2020 dated 27.11.2020 addressed to the The Registrar, National Green Tribunal, New Delhi. The point wise reply regarding Anpara-TPS are as under:-

No	Issues identified by Hon'ble NGT order / Oversight committee.	Compliance Status / Remarks pointed out by Committee (CPCB/UPPCB/SDM) (As on 31.10.2020)	**Reply of Anpara -TPS**
a	To ensure continuous operations of ESPs installed in TPPs. Installation of OCEMS to monitor stack emissions and connect it with CPCB / SPCB server for online data transmission.	i) It is informed that the effective operations of ESPs are ensured. ii) OCEMS are installed in all the operational stacks and connected with CPCB server. iii) As per the OCMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 86 days during which 24371 SMS alerts are generated through OCEMS. (Details attached)	i) All the Units of Anpara-TPS have their own ESPs since their commissioning and all are in operations effectively. ii) Online Continuous Emission Monitoring System (OCEMS) are installed in all the Unit-Stack of Anpara-TPS and linked with CPCB-server. iii) Anpara TPP is committed to follow all the notifications issued by MoEF & CC, CPCB, UPPCB. 1) Anpara-TPP received 242 SMS exceedance alerts during the period 04.08.2020 to 22.12.2020. Anpara TPP will ensure to e-mail the discrepancy to Glense/RO-UPPCB/Scientist E-CPCB. 2) Stack Emission:- It is due to shut down of units, coal ash content, ESPs field out of order, Changes of ESP field, Change of coal mills, Rapping, Soot blowing, Load variation etc. Immediate action is taken by authority to normalize the plant and to lower down the PM-value Unit No 1, 2, 3, 4, 5 below 100 mg/Nm^3 & 6, 7 below 50 mg/Nm^3. 3) D-TPS; ETP-TSS alert:- It is due to turbulence during the pump taken in service, Chang-over of pump. Immediate action is taken by authority to normalize the plant and lower down the TSS-value below 100 mg/lit. The ETP effluent is not being discharged outside the premise, it is recycled in sprinkling in coal handling plant, making ash slurry and utilizing in horticulture etc.

EE, BMD-I BTPS
EE, BMD 'A'
CSE-I ATPS
EE, CAD 'D'

b	Installation of 03 CAAQMS for ambient air monitoring by each TPP and linking it with CPCB / SPCB server.	i) The unit has installed three CAAQMS for ambient air quality monitoring. ii) The sites of this CAAQMS will be visited during next quarter to verify the suitability.	All Three CAAQMS are working effectively and linking with CPCB server. The locations of CAAQMS equipments are:- 1. (Anpara-Colony-Near-Aurimore) Latitude:- 24.204249 Longitude:- 82.769957 2. (Anpara-ADMIN-Building-Near-Bajrang-Nagar) Latitude:- 24.208065 Longitude:- 82.783432 3. (Anpara-DTPS-Admin-Building-Coal Handling Plant) Latitude:- 24.191762 Longitude:- 82.810439 ii) ----
c	To ensure 100 % fly ash utilisation in accordance with MoEF & CC notification dated 31.12.2018 and Hon'ble NGT order dated 12.02.2020 in the matter of OA No 117/2014.	i) As per information the unit has achieved 22.6 % fly ash utilisation during 2020-21. The remaining ash was disposed into the ash dyke.	It is to intimate that Anpara-TPS is situated in power hub area where 20,000 MW (approx) electricity is being generated resulting in huge quantities of ash production. At present in the vicinity of Anpara Thermal Power Project there is no cement factory as well as no major road project running, due to which the fly ash utilization from Anpara TPS is on lower side. However, following efforts have been made by Anpara TPP for achieving 100 % fly ash utilization:- a) Anpara TPS is initiating proposal for developing ash mounds in its vicinity for landscaping work. For this IIT-BHU was engaged for feasibility study regarding development of ash mound at the vicinity of ash dyke. Work for preparation of design/drawing/ estimate of mound has been completed. Case for approval has been sent to UPRVUNL-HQ-Lko. b) Anpara TPS has invited Expression of Interest for lifting of fly ash from the users. c) The capacity DFAES of ATPS & B-TPS is to be enhanced along with augmentation of ESPs. d) About 4.0 Lac MT Pond Ash has been utilized in raising of ash dyke and further 6.0 Lac MT pond ash will be used in next 4 months. e) Low lying area was identified in village- Dibulganj near Anpara TPS to dispose off coal-ash. About 1.75 LAC MT coal-ash has been filled in Dec-2020 Efforts are being made for 100% utilization of ash. i) 22.27 % Ash utilization from Apr-2020 to Nov-2020

		ii) CPCB has submitted affidavit to Hon'ble NGT, wherein the amount of environmental compensation to be recovered for non-compliance of Hon'ble NGT directives is submitted.	ii) N.A
d	To ensure continuous operation of AWRS.	i)The unit has yet to install flow meters to measure quantity of ash slurry disposed in the ash-dyke and amount of water recycled from the ash pond.	AWRS- System at Anpara-TPS are installed and are in working effectively. (24x7) i) LOI No 767/PD-II/BTPS/O-1 dated Dec 18, 2020, M/s Endress + Hausser (India) Pvt Ltd, Mumbai has been issued to supply, Installation, Commissioning Electro Magnetic Flow meters & Ultra Sonic Flow Meters to measure the quantity of water to be mixed to ash to form ash slurry disposed in the ash-dyke and amount of water recycled from the ash pond. Flow meters are expected to be installed upto Sept-2021.
e	Necessary renovation of the ash dykes needs to be carried out in order to prevent breaching of ash pond and spreading of slurry in to surrounding environment and Rihand Reservoir.	i) The ash dyke raising work was in progress at the time of visit. ii) During the visit, as such discharge from ash dyke into the Rihand reservoir was not observed. The camera is also installed to monitor the discharge. iii) The committee also refers Google Earth satellite image dated 13.06.2018 and 27.05.2016 wherein the discharge of ash slurry from ash dyke into the Rihand reservoir is clearly visible. iv) The unit was asked submit CCTV footage of said camera since April 2020 to UPPCB in order to verify the claim of the unit.	Work has been started from 12 August 2019 for raising of Ash Dyke. i) The work for one lagoon is likely to be completed upto March-2021 and 2nd lagoon is upto June-2021. ii) There is zero discharge from ash dyke into the Rihand reservoir. Camera at AWRS has been Installed. AWRS is about 15 Km away from plant area and is at remote location, internet signal in this area are very weak due to which linking to CPCB/UPPCB server is not regular. iii) There is no discharge of Ash slurry from ash dyke to Rihand reservoir as seen by the committee during their visit. iv) Footage could not be captured. However, it will be ensured in future to preserve data and to linked with CPCB-server after availability of network in that area.
f	Control of pollution during coal storage, transportation and handling.	i) The units receive coal through rail and roads. ii) The unit has also installed water sprinklers in coal storage area and dust suppression system at loading – unloading points.	i) The units receive coal through rail only. ii) Regular sprinkling of water in Coal Handling Area and during unloading of wagons and other vulnerable area is being carried out daily (24x7).

EE AHD

EE/ CMD-II

		iii) Substantial fugitive emissions were observed in the coal handling areas. The unit was asked to submit the time bound action plan to control and reduce the fugitive emission during the coal handling & storage.	iii) There is no fugitive emission in coal handling area. However proper preventive measures are being taken to control the coal- dust in vicinity of crusher house of coal handling area by proper sprinkling of water.
g	Achieved ZLD in ETP & STP	i) The unit is recycling the treated wastewater from ETP installed in the new units. ii) whereas the wastewater from neutralization pit from old units are discharged outside the plant premises. iii) Similarly, the treated wastewater from the STP is also discharged in to the drain.	*Anpara TPP is committed to achieve zero discharge {ZLD}.* i) ***DTPS-Plant***:- *process water and Storm water are reaching into Plant-ETP. Treated Plant-STP water is separately used for horticulture works and it is not mixed with ETP and Storm water.* *Plant area ETP & STP effluent is not being discharged outside the premise, it is recycled and used in sprinkling in coal handling plant, making ash slurry and utilizing in horticulture etc* ii) ***A & B-TPS-Plant:-*** Work for installing ETP is *under tendering process at HQ-Lko. Part quantity of this water is being used in Coal Handling Plant for sprinkling and dust separation.* iii) ***STP Colony (Existing)*** :- The *work for joining of CISF complex (which is inside plant area) to STP is under progress. This work also includes recirculation of treated water through pipeline* from existing STP to the Ash Slurry sump for its reuse. The work is likely to be completed upto March-2021. Domestic effluent is treated through STP and the parameters are within the specified limits and partially used for horticulture.
h	Installation of FGD for control of gaseous emissions.	i) The unit is in process to install FGD system for achieving standards Notified for gaseous emissions. ii) The unit is asked to provide copy of time bound action plan submitted to CPCB so that its progress could be verified during next quarter.	i)**Anpara D-TPS:-** LOA No 931/932/933/CE(E&S)UNL/2019-20 Anpara"D" FGD/NOA/FC/SC/TC dt 04.07.2019 has been issued to M/s Beijing SPC Environment Protection Tech Co , China. FGD installation work, to maintain SO_2 below 200 mg/NM^3, is under progress but due to COVID-19 pandemic-Lock down, work is likely to be delayed and is expected to be installed upto June-2022. **FGD-Work**:- a) Test stone column work for ground improvement has been completed. b) Reinforcement cutting and fitting is in progress for BCIS Piles. c) 1270 job stone piles out of 1300 released completed. Work is under progress. ii) **Anpara A & B-TPS**:-Tendering activity for Installation of FGD completed. China firm is L-1 bidder. The case has been sent to MoP for clearance, decision is pending.

	Recommendations of the Committee	Reply of Anpara -TPS
1	The unit can be asked to submit the explanation regarding 24371 SMS generated through OCEMS during three months.	Anpara TPP is committed to follow all the notifications issued by MoEF & CC, CPCB, UPPCB. 1) Anpara-TPP received 242 SMS exceedance alerts during the period 04.08.2020 to 22.12.2020. Anpara TPP will ensure to e-mail the discrepancy to Glense/RO-UPPCB/Scientist E-CPCB. 2)Stack Emission:- It is due to shut down of units, coal ash content, ESPs field out of order, Changes of ESP field, Change of coal mills, Rapping, Soot blowing, Load variation etc. Immediate action is taken by authority to normalize the plant and to lower down the PM-value Unit No 1, 2, 3, 4, 5 below 100 mg/Nm^3 & 6, 7 below 50 mg/Nm^3. D-TPS; ETP-TSS alert:- It is due to turbulence during the pump taken in service, Chang-over of pump. Immediate action is taken by authority to normalize the plant and lower down the TSS-value below 100 mg/lit. The ETP effluent is not being discharged outside the premise, it is recycled in sprinkling in coal handling plant, making ash slurry and utilizing in horticulture etc
2	The unit can be asked to immediately install flow meters to measure amount of ash slurry discharged into the ash-pond and amount of water recovered and recycled from it.	LOI No 767/PD-II/BTPS/O-1 dated Dec 18, 2020, M/s Endress + Hausser (India) Pvt Ltd, Mumbai has been issued to supply, Installation, Commissioning Electro Magnetic Flow meters & Ultra Sonic Flow Meters to measure the quantity of water to be mixed to ash to form ash slurry disposed in the ash-dyke and amount of water recycled from the ash pond. Flow meters are expected to be installed upto Sept-2021.
3	The unit can be asked explanation regarding not achieving ZLD in ETP & STP.	*Anpara TPP is committed to achieve zero discharge {ZLD}.* i) ***DTPS-Plant***:- *process water and Storm water are reaching into Plant-ETP and treated Plant-STP water drain is separate and is not mixed with together.* *Plant area ETP & STP effluent is not being discharged outside the premise, it is recycled in sprinkling in coal handling plant, making ash slurry and utilizing in horticulture etc* ii) ***A & B-TPS-Plant:-*** Work for installing ETP is *under tendering process at HQ-Lko. Part quantity of this water is being used in Coal Handling Plant for sprinkling and dust separation.* iii) ***STP Colony (Existing) :-*** The *work for joining of CISF complex (which is inside plant area) to STP is under progress. This work also includes recirculation of treated water through pipeline* from existing STP to the Ash Slurry sump for its reuse. The work is likely to be completed upto March-2021. Domestic effluent is treated through STP and the parameters are within the specified limits and partially used for horticulture.
4	The unit can be asked to prepare and implement action plan for effective control of fugitive emission from coal handling & storage areas.	There is no fugitive emission in coal handling area. However proper preventive measures are being taken to control the coal-dust in vicinity of crusher house of coal handling area by proper sprinkling of water.

Therefore, it is requested to kindly wave off the points raised in connection to Anpara Thermal Power Plant- Anpara .

(H P Singh)
Chief Engineer, Level-I

Appendix- XXIV

Report on status of Environmental Compliances of Obra Thermal Power Station

The meeting of oversight committee was conducted on dated 23.07.2020 in which representatives of NTPC and UPRVUNL were present. During the meeting it was directed to UPRVUNL to submit report regarding environmental protection and ash utilization of the project. In this regard the report are as under:-

ObraThermal Power Project

Ash Utilisation of Obra TPS:-

Obra TPS is situated in power hub area where 20,000MW (approx) electricity is being generated resulting in huge quantities of ash being produced. At present in the vicinity of Obra Thermal Power Project there is only one cement factory is available which takes only 400 MT/day. Also there is no major road project running in the vicinity of TPS due to which the fly ash utilization from Obra TPS is poor. The ash utilization of Obra TPS is as per table below:-

Year	Total Ash Generated Lac MT	Total Ash Utilized Lac MT	Remaining ash disposed in ash dam	Percentage Ash Utilization
2015-16	**14.77**	**2.92**	**11.85**	**19.77%**
2016-17	**13.85**	**3.83**	**10.02**	**27.66%**
2017-18	**13.26**	**2.25**	**11.01**	**16.97%**
2018-19	**7.80**	**0.90**	**6.9**	**11.58%**
2019-20	**11.14**	**0.86**	**10.28**	**7.71%**
2020-21 (up to June, 2020)	**2.99**	**0.18**	**2.81**	**6.02%**

The following efforts have been made by Obra TPP for achieving 100 % fly ash utilization:-

- MoU for lifting 4500 MT/day fly ash is almost in final stage with M/s ACC Limited. After agreement ash lifting will be done from 5X200MW Obra BTPS, 4 Units of which are under operation as well as from 2X660 MW Obra C Units upon their synchronization. M/s ACC Limited is going to establish its cement plant at Salai Banwa which is approx. 8-10 km away from Obra Thermal Power Station.
- District Administration has assured to provide 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 02 mines is undisputed in which UNL will start filling ash after allotment. In these two mines approx. 2.0 Lac MT ash can be fill. Other 05

mines has dispute of ownership between Revenue department and Forest department after resolving the dispute UPRVUNL will fill the ash approx.. 5.0 Lac MT in these mines.

- District Adminstration has provided a low lying area near Lodhi Toll Plaza near Circuit House for reclamation and development by filling fly ash. After getting NOC from UPPCB and tendering process approx 1.5 Lakh cum fly ash will be filled for land reclamation.
- Obra Colony has low lying area in Sector 2 and 3. Approx 2.4 Lakh cum ash filling will be done in first phase after Tendering process and subsequently about 5-10 Lakh cum shall be utilized for backfilling this low lying area for which NoC from UPPCB is under process.

Request/ Suggestion of UPRVUNL:-

Bearing of transportation cost of pond ash-

In MoEF&CC Gazette notification dated 14.09.1999 and its subsequent amendments dated 03.11.2009 and 25.01.2016, directives has been issued for ash utilization. The following directives has been issued vide MoEF&CC Gazette notification dated 03.11.2009 :-

"10 . The cost of transportation of ash for road construction projects or for manufacturing of ash based products or use as soil conditioner in agriculture activity within a radius of hundred kilometres from a coal or lignite based thermal power plant shall be borne by such coal or lignite based thermal power plant and the cost of transportation beyond the radius of hundred kilometres and up to three hundred kilometres shall be shared equally between the user and the coal or lignite based thermal power plant.

14. The coal or lignite based thermal power plants shall within a radius of three hundred kilometres bear the entire cost of transportation of ash to the site of road construction projects under Pradhan Mantri Gramin Sadak Yojna and assets creation programmes of the government involving construction of buildings, road, dams and embankments."

In compliance of above directives the entire cost of transportation for the construction of road under PMGSY and assets creation programmes of the government involving construction of buildings, road, dams and embankments is to be borne by thermal power plant. Due to bearing of transportation cost the tariff of electricity may increase which shall affect the society of lower income group/below poverty line. Hence it will be better that the transportation cost of ash should be borne by users such as NHAI, PWD, CPWD. NHAI can meet out the transportation cost of pond ash through toll tax. UPRVUNL will provide pond ash to users free of cost.

Filing of ash in low lying area-

MoEF&CC issued directions issued to dispose of pond ash in low lying area with certain

condition but what test are required is not mentioned. Therefore it is suggested that the low-lying area should be allotted with minimum no. of test & study for fly ash dumping in low lying area. This will facilitate filling of ash in low lying area in shortest time possible.

Use of flyash in ash brick and ash based products-

In MoEF&CC notification 03.11.2009 in clause 2(1A) following condition has been mentioned:-

> *"Every construction agency engaged in the construction of building within a radius of hundred kilometres from a coal or lignite based thermal power plant shall use only fly ash based products for constsruction, such as : cement or concrete, fly ash bricks or blocks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them, in every construction project."*

In reference to above condition it is to intimate that the ash brick/ fly ash base product is to be used for construction of building etc. But it is observed that the aforesaid direction is not being obeyed. Hence in view of above the manufacturing of Red Bricks (clay brick) should be stopped in the radius 100 km from the Thermal Power Station. UPRVUNL's Power stations shall provide dry fly ash/ pond ash to these brick manufacturers free of cost.

Development of infrastructure and establishment of cement factory-

At present in the vicinity of Anpara Thermal Power Project there is no cement factory as well as no major road project running due to which the fly ash utilization from Anpara TPS is poor. Therefore it is beneficial for Sonebhadra region if development of road infrastructure projects such as ring road/ bypass road are started which shall facilitate both connectivity of the region as well as it will create avenues for utilization of fly ash/ fly ash based products such as pond ash can be used in road embankment construction etc.

Ash filing in abandoned coal mines-

In MoEF&CC notification 03.11.2009 in clause 8(i) following condition has been mentioned:-

"No person or agency, shall within 50kms (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mines without using at least 25% of fly ash on weight to weight basis , of the total stowing materials used and this shall be done under the guidance of the Director General of Mines Safety(DGMS)."

In view of above guidelines it is to intimate that the major avenues of ash utilization is filing of ash in abandoned coal mines situated near pit head thermal power stations but due to the condition of many long duration studies and tests, it is getting delayed and not possible to utilise ash in these mines by any power plants in this region. Hence a simple and well defined transparent SOP to be made for filling of ash in shortest possible time.

Points of Discussion in VC Meeting dated 25.09.2020 in OA No. 164/2018 (Earlier OA No. 276/2013) in re: Ashwani Kumar Dubey vs. Union of India &Ors.

The issue for consideration in O.A 164/2018 is regarding acute pollution and destruction to environment being caused by activities of thermal power plants in District Sonebhadra in the State of UP.

Obra Thermal Power Project

<table>
<tr><th>Issues</th><th>Status</th></tr>
<tr><td>1. What steps have been taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF&CC under the provisions of EP Act requiring 100% utilization and disposal of fly ash? (From UPVUN, NTPCs/ TPPs/ UPPCB)</td><td>
Obra TPS
<table>
<tr><th>Year</th><th>Total Ash Generated in Lac MT</th><th>Total Ash Utilized in Lac MT</th><th>Remaining ash disposed in ash pond</th><th>Percentage Ash Utilization</th></tr>
<tr><td>2015-16</td><td>14.77</td><td>2.92</td><td>11.85</td><td>19.77%</td></tr>
<tr><td>2016-17</td><td>13.85</td><td>3.83</td><td>10.02</td><td>27.66%</td></tr>
<tr><td>2017-18</td><td>13.26</td><td>2.25</td><td>11.01</td><td>16.97%</td></tr>
<tr><td>2018-19</td><td>7.80</td><td>0.90</td><td>6.9</td><td>11.58%</td></tr>
<tr><td>2019-20</td><td>11.14</td><td>0.86</td><td>10.28</td><td>7.71%</td></tr>
<tr><td>2020-21(up to Aug, 2020)</td><td>5.687</td><td>0.30</td><td>5.387</td><td>5.28%</td></tr>
</table>
i. Presently only 4 units of 200 MW of Obra BTPS are under operation.
ii. Average ash generation during last 4 months has been 3800 MT/day. (114000 MT/month)
iii. Average utilization of fly ash through UltraTech cement factory is 400 MT/day (12000 MT/month)
iv. Average utilization through Brick manufacturer is 4 MT/day (120 MT/month)
v. Remaining ash is being safely disposed in the Ash dyke in the form of Ash slurry.
Apart from above it is to intimate that Obra TPS is situated in power hub area where 20,000MW (approx) electricity is being generated resulting in huge quantities of ash being produced. At present in the vicinity of Obra Thermal Power Project there is only one cement factory is available which takes only 400 MT/day. Also there is no major road project running in the vicinity of TPS due to which the fly ash utilization from Obra TPS is poor. However following efforts have been made by Obra TPP for achieving 100 % fly ash utilization:-
i. MoU for lifting 4500 MT/day fly ash is almost in final stage with M/s ACC Limited. After agreement ash lifting will be done from 5X200MW Obra BTPS, 4 Units of which are under operation as well as from 2X660 MW Obra C Units upon their synchronization. M/s ACC Limited is going to establish its cement plant at Salai Banwa which is approx. 8-10 km away from Obra Thermal Power Station.
ii. District Administration had marked 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 4 mines of Area 3.6 Acre has been allotted by Mining department and NOC from Revenue department and Forest department has been obtained for filling dry fly ash/ Pond ash. For obtaining NOC from UPPCB a online application was applied through Nivesh Mitra on 3 Sep 2020, in which UNL will start filling ash after NOC and tendering process. In these 4 mines approx. 3.0 Lac MT ash can be filled.
iii. District Administration has provided a low lying area near Lodhi Toll Plaza near Circuit House for reclamation and development by filling fly ash. For obtaining NOC from UPPCB an online application was applied through Nivesh Mitra on 6 Aug 2020 and will be obtained soon. After getting NOC from UPPCB and tendering process approx 1.5 Lakh cum fly ash will be filled for land reclamation.
iv. Obra Colony has low lying area in Sector 2 and 3. Approx 2.4 Lakh cum ash filling will be done in first phase. For obtaining NOC from UPPCB an online application was applied through Nivesh Mitra on 5 Aug 2020 and will be obtained soon. After getting NOC and Tendering process subsequently about 5-10 Lakh cum shall be utilized for backfilling this low lying area.
</td></tr>
<tr><td>2. What is present status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater? (From UPPCB and CPCB)</td><td>N/A</td></tr>
<tr><td>3. De-silting of Rihand reservoir needs to be undertaken on scientific basis and cost recovered in the manner apportioned by CPCB. Apart from desilting, structural improvement of the dykes needs to be simultaneously taken up. What is the present Status? (From UPPCB/CPCB)</td><td>N/A</td></tr>
</table>

4. Present status of development of fly ash mounds and back filling of the abandoned mines and also cost apportionments for desilting and restoration of Rihand reservoir. (From CPCB, TPPs/NTPCs/UPRVUNL)	District Administration had marked 7 nos. abandoned stone quarries in Billi Markundi area (Area 8.4 Acre) out of which 4 mines of Area 3.6 Acre has been allotted by Mining department and NOC from Revenue department and Forest department has been obtained for filling dry fly ash/Pond Ash. For obtaining NOC from UPPCB a online application was applied through Nivesh Mitra on 3 Sep 20202, in which UNL will start filling ash after NOC and tendering process. In these 4 mines approx. 3.0 Lac MT ash can be filled.
5. What is the present status regarding the study to assess sediment volume at various places in the reservoir as per the direction given by Hon'bleNGT. (From CPCB & U.P. Irrigation Department)	N/A
6. What steps has been taken by Anpara TPS and Lanco-Anpara power plants to stop ash pond overflow discharge into Rihand reservoir as per the direction of Hon'ble NGT.(From NTPCs/ UPRVUNL)	N/A
7. What steps have been taken by TPPs and UPRVUNL for transportation of coal as per the direction of Hon'ble NGT.(From NTPCs/ UPRVUNL/ Hindalco Industries)	Coal is being transported by Obra TPS through rail transport only (MGR system). Obra thermal power project never transported coal though road.
8. Any EC imposed on the non-compliant TPPs (the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016). (From CPCB)	N/A
9. Present status regarding health status of the citizens of the affected areas and the trend of diseases related to pollution. (From Health Secretary of UP)	N/A
10. Present status of shifting of Mercury brine sludge and muck. (From UPPCB/ M/s Grasim Industry)	N/A
11. Present status on ban of manufacturing of red bricks by use of clay/soil and by burning of coal with a view to facilitate more disposal of fly ash in brick manufacturing. (From MoEF&CC/ CPCB/ Hindalco Industries)	N/A
12. Are CPCB Guidelines of May 2019 for Utilization/Disposal of Fly ash for Reclamation of Low Lying Areas and regarding Stowing/Back filling of Abandoned Mines/Quarries being complied with? (From UPPCB/ CPCB/ DM, Sonbhadra/ NTPCs/ UPRVUNL)	Yes, According to CPCB Guidelines NOC from Concerned departments i.e. Mining, Forest and Revenue has been obtained for Abandoned Stone mines and an online application has been applied through Nivesh Mitra on 3 Sep 2020. For filling ash in low lying area at location near Lodhi Toll plaza and low lying area of Obra Sector 2 and 3 an online application have been applied through Nivesh Mitra on 6 Aug 2020 and 5 Aug 2020 respectively
13. CPCB's action plan has been implemented?	NOC from UPPCB for filling of ash in abandoned stone quarries/ Lodhi Toll plaza/ low lying area of Obra Sector 2 and 3 is still awaited. After getting the approval from UPPCB the filling of ash shall be done in accordance with guideline issued by CPCB in March 2019.
14. What is the status of action taken report of Joint Committee comprising members from MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district Sonebhadra (U.P.) are causing damage to the environment? (From UPPCB/ CPCB/ MOEF&CC)	N/A
15. **Present status of the following regarding Anpara TPS:**	N/A
a) The breach of Flyash dyke in U.P. Rajkiya Vidyut Nigam Anpara, Lanco Thermal Power Plant and its measures. (From UPVUNL/ NTPCs/ CPCB)	
b) Zero discharge from ash dyke and constraints in Anpara TPS	
c) Ash Utilization in stone quarry of Anpara TPS	
d) Ash filing in Low lying area of Anpara TPS	
e) Other avenues for ash disposal/utilization of Anpara TPS	

f) Present status of the liability for environmental compensation in respect of UPVUNL, Anpara. (UPPCB/ Anpara TPS)	
16. Present status of the **Performance Guarantee** to be furnished regarding ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater and status of CAAQMS installed/under process by Thermal Power Plants (From NTPCs/ UPRVUNL/ UPPCB/CPCB)	1. CAAQMS has already been installed at Obra TPS and online continuous data are linked to the CPCB server. Obra TPS is maintaining the Ambient air quality parameters as notified by MoEF&CC 2. Industrial effluent is being treated in ETP to ensure the quality of water and parameters such as pH, TSS and Temperature are being continuously monitored through EQMS.
17. Present status of the reports on the issue of environmental compensation regarding **10 units in the State of Uttar Pradesh**. (From SPCB/ UPPCB)	In this regard it is submitted that Obra TPS filed a Civil Appeal before Hon'ble Supreme Court against imposed EC and Hon'ble Supreme Court has granted stay on the same.
18. All Thermal Power Plants have been directed by Hon'ble NGT to discuss about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed. In this regard:	Obra Thermal Power Station has got prepared the design and drawing of first raising of ash dyke by IIT Roorkee. Affidavit regarding stability of Ash dyke has also been submitted to UPPCB.
a) What are structural details of Ash Dykes and their adequacy for handling of Fly Ash generated. Present Status?	At present the construction work of first raising of ash dyke is in progress. The raising is being done by placing stone filled up gabion box in layered manner on outer face of dyke and inner slope of dyke is being done by filling of good earth in 1:2.5 slope. Apart from this horizontal filter , sand chimney, toe drain, decantation well etc. are also being provided for the structural safety of dyke. Upstream slope of dyke is protected by brick lining over the layer of sand. The structural design and drawing of dyke have been prepared by IIT Roorkee who is reputed institute in the field of civil engineering.
b) Present status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs.	A request letter has been applied to NEERI for assessment of Ash Dyke and provided technical data as desired by them. It was informed telephonically by NEERI that they will send offer after 26 Sep 2020 when their Director will come back from abroad.
c) Thermal Power Plants directed to submit their roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash. What is the present Status?	Presently about 8-10 % ash has been utilized from Cement/Brick manufacturers. Rest ash is safely disposed into Ash Dyke. Obra TPS has plan to dispose fly ash in low lying areas as well as in abandoned stone mines.This will help to increase the utilization of flyash about 20-25%. Further we are in the final stage of agreement with ACC limited for lifting of flyash for their proposed manufacturing plant. After installation of Cement manufacturing plant in about 2 years we shall be in position to achieve the ash utilization uopto 100%.
d) What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mine owners or to the concerned Authority in this regard.	The NOC from various departments i.e Mines, Revenue and Forest has been obtained for 4 nos abandoned stone mines of area 3.6 acre. An online application for getting NOC from UPPCB has also been submitted through Nivesh Mitra on 3 Sep 2020.
e) Preparation of DPR for project of desilting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle. Present Status?	N/A
f) Whether the dispute of title of abandoned mines between Forest Department and Revenue Department has been resolved due to which its allotment is being delayed? Please mention the name of vacant mines.	04 mines in Dala- Bari area have been identified as undisputed and District Administration has allotted these mines to UPRVUNL in which Obra TPS of UPRVUNL will start filling ash after obtaining NOC from UPPCB. Dispute of ownership between Revenue department and Forest department for other mines is still to be resolved.

सन्दर्भ संख्या / Ref No.:070/EMG/NGT/ 2020 दिनांक / Date: 27.01.2021

To,
The Chairman
Oversight Committee

Sub: Status of points of discussion pertaining to NTPC Rihand for the proposed meeting dated 25.09.2020 of the Oversight Committee constituted by Hon'ble NGT in O.A. No. 164/2018 in the matter of Shri Ashwini Kr. Dubey vs. Union of India & Ors.

Dear Sir,

This is with reference to the points of discussion of the meeting of oversight committee constituted by Hon'ble NGT for subject purpose scheduled to be held on 25.09.2020. In this regard, please find herewith the latest status of discussion points at NTPC Rihand.

1. *Steps taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF&CC under the provisions of EP Act requiring 100% utilization and disposal of fly ash?.*

Status: Following is the ash generation and ash utilization details at NTPC Rihand.

Year	Ash Generated (MT)	Ash Utilized (MT)	Ash Utilization %
2016 -17	4854028	750825	15.47%
2017 – 18	4345599	1348941	31.04 %
2018 – 19	3515893	1304383	37.10 %
2019 – 20	3901727	1684947	43.18 %
Apr'20 – Dec'20	3093475	1578763	51.04 %

Following action are being taken at NTPC Rihand for enhancing ash utilization:

i. NTPC Rihand has installed 02 nos. of semi – automatic fly ash brick plants and 02 nos. of fully automatic ash brick plants. Presently approx. 24000 fly ash bricks / day are being manufactured at NTPC Rihand these bricks are fully utilized in plant, townships, ash dykes and CSR works undertaken by NTPC Rihand. All buildings of NTPC Rihand are being constructed using fly ash bricks only.

ii. *Procurement of 03 nos. of BTAP rakes*: To promote offtake of dry fly ash NTPC Rihand has procured 03 nos. of BTAP rakes at the cost of Rs. 67 Crores for

transportation of fly ash in bulk quantity by cement industries and other potential users in economical and environment friendly manner. 1st rake comprising of 53 BTAP wagons has been delivered by the manufacturer in July'2020, second rake has been delivered in December'20. MoU has been signed with M/s Reliance Cement (RCCPL) on 12.06.2020 for supply of approx 1.2 Lac MT fly ash per annum through BTAP rakes. First rake of 53 BTAP wagons containing approx. 3000 MT of fly ash has been flagged off on 09.12.2020 for NTPC Dadri from where the fly ash has been supplied to the user. Second rake of fly ash has been sent on 22.12.2020 to RCCPL cement plant. Delivery of 3rd BTAP rake is expected by 31.03.2021. **Supply of fly ash through BTAP wagons by NTPC Rihand is the first of its kind initiative in the country.**

iii. *Supply of pond ash to road construction projects*: Following initiatives has been taken for utilization of pond ash of Rihand in road construction works. The entire cost of ash transportation shall be borne by NTPC Rihand for these road projects.

- MoU has been signed with NHAI – Varanasi for supply of 02 Lac CuM of pond ash to NH – 56 bypass road at Varanasi. Supply of fly ash under MoU has been started from 26.06.2020.
- Contract awarded for supply of 5.5 Lac CuM of pond ash to NH – 56 bypass road project of NHAI at Varanasi. Work is in progress.
- Approval has been obtained from NHAI - Varanasi for supply of 10 Lac CuM pond ash to NHAI road project at Varanasi in NH – 29. Tendering for subject work has already been done and the bids are under evaluation.
- Contract awarded for supply of 0.5 Lac CuM of pond ash to PWD Chhattisgarh for its utilization in construction of bypass road near Wadrafnagar (Chhattisgarh) and the work is in progress.

iv. *Pilot project for transportation of wet fly ash in BOXN railway wagons:* In order to establish a new avenue of ash utilization, NTPC Rihand has given permission to M/s ACC Ltd. for transportation of fly ash in 10 rakes of tarpaulin covered BOXN wagons. **This initiative of NTPC Rihand is first of its kind** and 05 rakes of fly ash have been dispatched to different cement plants of ACC Ltd. located in Madhya Pradesh, Uttar Pradesh, Punjab and Uttarakhand. Approx. 35000 MT of ash utilization is envisaged in above pilot project. In addition to above we have also given permission to M/s Dalmia Cement Bharat for transportation of fly ash through BOXN wagons to their plant located near Guwahati and till date 02 rakes

of BOX-N wagons has been dispatched to Dalmia Cement plant located as Nagaon, Assam. Based on the outcome of pilot project regular permission will be given to cement industries for transportation of wet fly ash through BOXN wagons.

v. *Providing fly ash to brick manufacturers upto 300 Kms radius*: To promote manufacturing and utilization of fly ash bricks in the region, NTPC Rihand has already moved proposal for supply of fly ash to brick manufacturer located upto 300 Kms from NTPC Rihand. Above proposal is under re - tendering.

vi. *Low lying area filling using pond ash*: NTPC Rihand is undertaking the works of low lying area filling on NTPC land as well as Private Land using pond ash and making earth cover on ash filled area. In order to enhance fly ash utilization levels, NTPC Rihand has proposed for low lying area filling upto the distance of 100 Kms with entire cost of ash filling to be borne by NTPC Rihand. It is further submitted that District Administration may also provide the list of wasteland available within 100 kms of NTPC Rihand for it reclamation using pond ash.

vii. *Backfilling of abandoned stone quarries:* In compliance of directives of oversight committee, we have submitted our application dtd. 11.09.2019, 30.09.2020 and 29.10.2020 to District Administration for allocation of abandoned stone quarries of Dalla area. In meeting dated 30.09.2020 01 stone quarry has been allocated Letter of allocation of abandoned stone quarries for back filling purpose is awaited. It is further requested that NTPC Rihand is the largest power plant of Uttar Pradesh with higher responsibilities towards society, as a central PSU, it requires more avenues of ash utilization in comparison to other power plants of the region to comply with the directions of Hon'ble NGT. Hence we earnestly request to approve allocation of at least 02 abandoned stone quarries to NTPC Rihand for its back filling with pond ash.

viii. *Development of Ash Park at Varanasi*: To enable clay brick manufacturers of Varanasi region to switch over to ash brick manufacturing NTPC Rihand has developed an Ash Park at Varanasi from where fly ash is supplied in 40 KG bags to Ash Brick manufacturing units of Varanasi region so that use of fly ash bricks can be promoted in Varanasi. First lot of Fly Ash packed in bags has been dispatched to Varanasi on 06.06.2019 and Ash Park Depot – Varanasi has been formally inaugurated and made functional on 13.06.2019. However, no substantial fly ash offtake was evidenced from the ash brick manufacturers of Varanasi region due to which we are forced to closed the Ash Park Contract.

2. *Present status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater.*

Status: This point pertains to CPCB and UPPCB. It is also submitted that ambient air quality at NTPC Rihand is within the prescribed limits.

3. *De-silting of Rihand reservoir needs to be undertaken on scientific basis and cost recovered in the manner apportioned by CPCB. Apart from desilting, structural improvement of the dykes needs to be simultaneously taken up. What is the present Status?*
Status: This point pertains to CPCB and UPPCB. It is also submitted that we have conducted third party audit of our all ash dykes by IIT – Roorkee during the year 2020. As per the report of IIT – Roorkee our ash dykes are 'Safe & Sustainable'. Copy of the certificate issued by IIT – Roorkee is enclosed as Annexure – 01**.** It is also submitted that we have already awarded the assignment of ash dyke stability study for the year 2021 to IIT – Hyderabad. Visit of experts of IIT – Hyderabad is expected in third week of Feb'21.

4. *Present status of development of fly ash mounds and back filling of the abandoned mines and also cost apportionments for desilting and restoration of Rihand reservoir.*

Status:

It is submitted that for developing ash mound detailed scientific and engineering studies are required in addition to the additional land requirement and huge capital expenditure. Hence it is requested that development of Ash Mound may also be considered as ash utilization by MoEF&CC and Hon'ble NGT. CPCB may issue guidelines for creation of ash mound.

In compliance of directives of oversight committee, we have submitted our application dtd. 11.09.2019, 30.09.2020 and 29.10.2020 to District Administration for allocation of abandoned stone quarries of Dalla area. Letter of allocation of abandoned stone quarries for back filling purpose is awaited. It is further requested that NTPC Rihand is the largest power plant of Uttar Pradesh with higher responsibilities towards society, as a central PSU, it requires more avenues of ash utilization in comparison to other power plants of the region to comply with the directions of Hon'ble NGT. Hence we earnestly request to approve allocation of at least 02 abandoned stone quarries to NTPC Rihand for its back filling with pond ash.

5. *Present status regarding the study to assess sediment volume at various places in the reservoir as per the direction given by Hon'ble NGT.*

   Status: This point pertains to CPCB and U.P. Irrigation Department.

6. *Steps taken by Anpara TPS and Lanco-Anpara power plants to stop ash pond overflow discharge into Rihand reservoir as per the direction of Hon'ble NGT.*

   Status: This point pertains to Anpara TPS and Lanco- Anpara.

7. *What steps have been taken by TPPs and UPRVUNL for transportation of coal as per the direction of Hon'ble NGT.*

   Status: It is submitted that NTPC Rihand is transporting coal from the linked mines of Northern Coalfields Ltd. (NCL) through Merry-Go-Round (MGR) Railway system. NTPC Rihand is not transporting any coal through road.

8. *EC imposed on the non-compliant TPPs (the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016).:*

   Status: With reference to the NGT order dated 12.02.2020 in OA No. 117/2014 in the matter of Shri Shantanu Sharma Vs. Union of India & Ors, CPCB vide letter dated 02.07.2020 has imposed EC of Rs. 15.39 Crores on NTPC Rihand. In this regard it is submitted that NTPC Ltd. has filed Civil Appeal No. 2713/2020 in Hon'ble Supreme Court against the order dated 12.02.2020 of Hon'ble NGT. Hon'ble Supreme court vide order dated 21.07.2020 has granted stay for submission of EC as directed by Hon'ble NGT. Copy of the order of Hon'ble Supreme Court is enclosed as **Annexure – 02.**

9. *Present status regarding health status of the citizens of the affected areas and the trend of diseases related to pollution*.

   Status: This point pertains to Deptt. of Health, Govt. of Uttar Pradesh.

10. *Present status of shifting of Mercury brine sludge and muck.*

    Status: This point pertains to Grasim Industries Ltd.

11. *Present status on ban of manufacturing of red bricks by use of clay/soil and by burning of coal with a view to facilitate more disposal of fly ash in brick manufacturing.*

Status: NTPC Rihand has installed 02 nos. of semi – automatic fly ash brick plants and 02 nos. of fully automatic ash brick plants. Presently approx. 24000 fly ash bricks / day are being manufactured at NTPC Rihand these bricks are fully utilized in plant, townships, ash dykes and CSR works undertaken by NTPC Rihand. All buildings of NTPC Rihand are being constructed using fly ash bricks only.

12. *Implementation of CPCB Guidelines of May 2019 for Utilization/Disposal of Fly ash for Reclamation of Low Lying Areas and in Stowing/Back filling of Abandoned Mines/Quarries:*

Status: In compliance of directives of oversight committee, we have submitted our application dtd. 11.09.2019, 30.09.2020 and 29.10.2020 to District Administration for allocation of abandoned stone quarries of Dalla area. Letter of allocation of abandoned stone quarries for back filling purpose is awaited. CPCB guidelines shall be followed.

13. *Implementation of CPCB Action Plan:*

Status: Ash Utilization action plan submitted to joint committee in the subject case is being implemented.

14. *Has the Task Force of Ministry of Power and Ministry of Coal prepare list of abandoned mines/quarries for mine back filling purposes to the CPCB. CPCB may notify the same accordingly for use by the TPPs as per applicable guidelines and permission from UPPCB?*

Status: We earnestly request the concerned authorities to provide the list of abandoned coal mines & stone quarries to us so that we may take up the work of back filling of these mines in phased manner. Additionally we further request oversight committee to provide the over burden dumps of operating coal mines of NCL for mixing of 25% fly ash as per the provisions of 'Fly Ash Notification' of MoEF & CC dated 03.11.2009.

15. *Status of action taken report of Joint Committee comprising of MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district Sonebhadra (U.P.) are causing damage to the environment:*

Status: This point pertains to UPPCB / CPCB. It is further submitted that we are complying with all specified standards and we are not causing any damage to the environment.

16. *Has the joint Committee comprising of MoEF&CC, CPCB, IIT Roorkee send the quarterly progress report on recommendations of Expert Committee of NITI Aayog for enhanced utilization of fly ash in various sectors: mines, roads, cement, industries and bricks etc. with its implementation status.?*

Status: This point doesn't pertains to NTPC Rihand.

17. *What steps have been taken by NTPCs to promote offtake of dry fly ash as well as the problem of transportation of fly ash in bulk quantity.*

Status: In addition to activities deliberated in the status of agenda point no. 01 following new initiatives have been undertaken at NTPC Rihand to promote offtake of dry fly ash:

i. *Procurement of 03 nos. of BTAP rakes*: To promote offtake of dry fly ash NTPC Rihand has procured 03 nos. of BTAP rakes at the cost of Rs. 67 Crores for transportation of fly ash in bulk quantity by cement industries and other potential users in economical and environment friendly manner. 1st rake comprising of 53 BTAP wagons has been delivered by the manufacturer in July'2020, second rake has been delivered in December'20. MoU has been signed with M/s Reliance Cement (RCCPL) on 12.06.2020 for supply of approx 1.2 Lac MT fly ash per annum through BTAP rakes. First rake of 53 BTAP wagons containing approx. 3000 MT of fly ash has been flagged off on 09.12.2020 for NTPC Dadri from where the fly ash has been supplied to the user. Second rake of fly ash has been sent on 22.12.2020 to RCCPL cement plant. Delivery of 3rd BTAP rake is expected by 31.03.2021. **Supply of fly ash through BTAP wagons by NTPC Rihand is the first of its kind initiative in the country.**

ii. *Supply of pond ash to road construction projects*: Following initiatives has been taken for utilization of pond ash of Rihand in road construction works. The entire cost of ash transportation shall be borne by NTPC Rihand for these road projects.

- MoU has been signed with NHAI – Varanasi for supply of 02 Lac CuM of pond ash to NH – 56 bypass road at Varanasi. Supply of fly ash under MoU has been started from 26.06.2020.
- Contract awarded for supply of 5.5 Lac CuM of pond ash to NH – 56 bypass road project of NHAI at Varanasi. Work is in progress.
- Approval has been obtained from NHAI - Varanasi for supply of 10 Lac CuM pond ash to NHAI road project at Varanasi in NH – 29. Tendering for subject work has already been done and the bids are under evaluation.

- Contract awarded for supply of 0.5 Lac CuM of pond ash to PWD Chhattisgarh for its utilization in construction of bypass road near Wadrafnagar (Chhattisgarh) and the work is in progress.

iii. *Pilot project for transportation of wet fly ash in BOXN railway wagons:* In order to establish a new avenue of ash utilization, NTPC Rihand has given permission to M/s ACC Ltd. for transportation of fly ash in 10 rakes of tarpaulin covered BOXN wagons. **This initiative of NTPC Rihand is first of its kind** and 05 rakes of fly ash have been dispatched to different cement plants of ACC Ltd. located in Madhya Pradesh, Uttar Pradesh, Punjab and Uttarakhand. Approx. 35000 MT of ash utilization is envisaged in above pilot project. In addition to above we have also given permission to M/s Dalmia Cement Bharat for transportation of fly ash through BOXN wagons to their plant located near Guwahati and till date 02 rakes of BOX-N wagons has been dispatched to Dalmia Cement plant located as Nagaon, Assam.

iv. *Use of fly ash based Geopolymer in construction of road:* This idea of promoting ash utilization has been given by NTPC Ltd. for which consultancy has been provided by NTPC's research wing NETRA. This idea has been implemented at NTPC Rihand and construction of 200 meters of road has been done using geopolymer concrete and the road is working satisfactorily. Similar type of Geopolymer roads are under implementation at NTPC Ramagundam and NTPC Farakka.

v. *NTPC Grand Challenge for Ash Utilization Idea:* In order to promote ash utilization NTPC Ltd. has launched '*Grand Challenge for Ash Utilization Idea'* to explore innovative technologies of enhancing ash utilization. Several entries have been received through above competition out of which 03 best ideas have been selected for implementation in the first phase. Status of implementation of ideas of NTPC's Grand Ash Challenge is given in Annexure – 03.

18. *What action has been taken by NTPCs for supply of fly ash to brick manufacturers located within 300 Kms radius from NTPCs in the State of UP?*

Status: NTPC Rihand is already providing fly ash from the ash silos to the ash brick manufacturers of the region. To promote manufacturing and utilization of fly ash bricks in the region, NTPC Rihand has already moved proposal for supply of fly ash to brick

manufacturer located upto 300 Kms from NTPC Rihand. Above proposal is under re - tendering.

19. *As per earlier meeting dated 25.09.2020, the Oversight Committee directed General Manager, NTPCs; Director, UPRVUNL and District Administration, in order to enhance fly ash utilization levels, to provide the list of wastelands available within 100 kms of NTPCs in the State. Present Status?*

Status: We earnestly request District Administration to provide the list of wastelands available within 100 kms of our power plant to take up the wok of its filling with pond ash in phased manner.

20. *What action has been taken by NTPC Shaktinagar to repair the AWRS dislodged pipeline and to stop discharge of decant water of the dykes as per recommendation by the Committee? (From NTPC Shaktinagar)*

Status: This point pertains to NTPC Shaktinagar.

21. *Has all the TPPs develop RCC wall around the power plants?*

Status: Ash dykes of NTPC Rihand has been constructed with approved engineering design provided by corporate centre. Construction of RCC wall around the dyke is not envisaged in the engineering design. Third party assessment of ash dykes has also been carried out through IIT – Roorkee and as per the assessment report ash dykes of NTPC Rihand are "Technically Sound and Structurally Sustainable". Copy of the certificate of IIT – Roorkee is enclosed as Annexure – 01. It is also submitted that we have already awarded the assignment of ash dyke stability study for the year 2021 to IIT – Hyderabad. Visit of experts of IIT – Hyderabad is expected in third week of Feb'21.

22. *The Committee observed that 04 mines in Dalla-Bari area had been identified as undisputed and District Administration has allotted these mines to UPRVUNL in which Obra TPS of UPRVUNL will start filling ash after obtaining NOC from UPPCB. Dispute of ownership between Revenue department and Forest department for other mines is still to be resolved. It is recommended that UPPCB issues NOC to UPRVUNL within 15 days so that work may start. Furthermore, regarding other mines a meeting to be conducted in chairmanship of concerned District Magistrates and officials from Forest and Revenue Department in this month. Present status?*

Status: In compliance of directives of oversight committee, we have submitted our application dtd. 11.09.2019, 30.09.2020 and 29.10.2020 to District Administration for allocation of abandoned stone quarries of Dalla area. Letter of allocation of abandoned stone quarries for back filling purpose is awaited. It is further requested that NTPC Rihand

is the largest power plant of Uttar Pradesh with higher responsibilities towards society, as a central PSU, it requires more avenues of ash utilization in comparison to other power plants of the region to comply with the directions of Hon'ble NGT. Hence we earnestly request to approve allocation of at least 02 abandoned stone quarries to NTPC Rihand for its back filling with pond ash.

23. *What action has been taken on the project on priority basis by the Irrigation Department regarding natural drain (Morcha Nala). Present status? (Ref: Assessment report received from IIT- BHU has been sent to Corporation HQ. Corporate HQ is waiting for action on the said proposal from the Irrigation Department)*

Status: This point pertains to U.P. Irrigation Deptt.

24. *Point nos. 24 (a) to 24 (f):*

Status: These points pertains to Anpara TPS.

25. *Present status of the Performance Guarantee to furnish the existing status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater and status of CAAQMS installed/under process by Thermal Power Plants:*

Status: It is submitted that NTPC Rihand has already installed 03 nos. of Continuous Ambient Quality Monitoring Stations (AAQMS) and these are operational since the year 2010.

26. *Present status of the reports on the issue of environmental compensation regarding 10 units in the State of Uttar Pradesh The committee seeks information from SPCB in accordance with law to recover the compensation assessed:*

Status: Bank guarantee of Rs. 18.36 Lacs has been submitted to U.P. Pollution Control Board as UPPCB share of the total compensation amount of Rs. 45.90 Lacs imposed by Hon'ble NGT vide order dated 11.10.2019 in O.A. No. 453/2019. NTPC Rihand has also filed a petition in Hon'ble Supreme court vide diary no. 1197/2020 dated 09.01.2020 and case no. 2983/2020 against above order. Hon'ble Supreme Court vide order dated 08.10.2020 has granted stay for above order dated 11.10.2019 of Hon'ble NGT. Copy of the order of Hon'ble Supreme Court is enclosed as Annexure – 04.

27. *All Thermal Power Plants have been directed by Hon'ble NGT to discuss about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed. In this regard:*

a. What are structural details of Ash Dykes and their adequacy for handling of Fly Ash generated. Present Status?

Status: Details of structural details and adequacy for handling of Fly Ash generated is given in Annexure – 05.

b. Present status of the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERI, IITs.

Status: Third party assessment of ash dykes of NTPC Rihand has been done through IIT – Roorkee during January'2020. As per the certificate of IIT – Roorkee the ash dykes of NTPC Rihand are "Technically Sound and Structurally Sustainable". Copy of the certificate of IIT – Roorkee is enclosed as Annexure – 01. **.** It is also submitted that we have already awarded the assignment of ash dyke stability study for the year 2021 to IIT – Hyderabad. Visit of experts of IIT – Hyderabad is expected in second third of Feb'21. Copy of affidavit regarding safety of ash dykes is enclosed as Annexure – 06.

c. Thermal Power Plants directed to submit their roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash.

Status: Details of road map to enhance ash utilization has been given in the status of point no. 01.

d. What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mine owners or to the concerned Authority in this regard.

Status: In compliance of directives of oversight committee, we have submitted our application dtd. 11.09.2019, 30.09.2020 and 29.10.2020 to District Administration for allocation of abandoned stone quarries of Dalla area. Letter of allocation of abandoned stone quarries for back filling purpose is awaited. It is further requested that NTPC Rihand is the largest power plant of Uttar Pradesh with higher responsibilities towards society, as a central PSU, it requires more avenues of ash utilization in comparison to other power plants of the region to comply with the directions of Hon'ble NGT. Hence we earnestly request to approve allocation of at least 02 abandoned stone quarries to NTPC Rihand for its back filling with pond ash.

e. Preparation of DPR for project of desilting the Rihand Reservoir and bearing of expenditure by TPPs of the area on polluter pay principle. Present Status?

Status: This point pertains to U.P. Irrigation Deptt.

f. Whether the dispute of title of abandoned mines between Forest Department and Revenue Department has been resolved due to which its allotment is being delayed? Please mention the name of vacant mines?

Status: This point pertains to Mining Deptt., Govt. of U.P.

Thanking you,

Yours faithfully,

27.01.2021

(K.N. Reddy)
General Manager (O&M)

Copy To,
Regional Officer
U.P. Pollution Control Board,
H. No. – 162, Uttar Mohal, Near Chandi Hotel
Roberstganj, Sonebhadra
Pin – 231 216

भारतीय प्रौद्योगिकी संस्थान रूड़की
INDIAN INSTITUTE OF TECHNOLOGY ROORKEE
सिविल अभियांत्रिकी विभाग
DEPARTMENT OF CIVIL ENGINEERING
रुड़की – 247 667, उत्तराखण्ड, भारत
ROORKEE-247 667, UTTARAKHAND, INDIA
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Dr. N. K. Samadhiya
Professor
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nksamfce@iitr.ac.in

No. CED/GTE/NKS/ 3101
Dated January 31 , 2020

CERTIFICATE OF STABILITY OF NTPC-RIHAND ASH DYKES

NTPC-Rihand Ash Dykes
Mitihini: Lagoon I and II
Central: Lagoon I and II

The NTPC Rihand ash dykes were visited on 10.01.2020 and subsequently thorough analysis was done with respect to Structural Stability of the Dykes. On the basis of the analysis and Ash Dykes Inspection reports, it is certified that all the ash dykes namely Mitihini: Lagoon I and II and Central: Lagoon I and II of NTPC-RIHAND are "***Technically Sound and Structurally Sustainable***".

Samadhiya

(N K Samadhiya)

एनटीपीसी NTPC

एन टी पी सी लिमिटेड
(भारत सरकार का उद्यम)
NTPC Limited
(A Government of India Enterprise)

केन्द्रीय कार्यालय/Corporate Centre

Ref.: AM/ NGT/EC
Date: 22-07-2020

To

Shri Nazimuddin
Division Head –IPC-II
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

Sub.: Stay given by Hon'ble Supreme Court on demand notices issued against Environment Compensation (EC) on the basis of Hon'ble NGT orders dated 12.02.2020

Dear Sir,

This has reference to the Hon'ble National Green Tribunal (NGT) order dated 12-02-2020 wherein directive was given to CPCB to compute and levy Environmental Compensation (EC) in accordance with the formula referred in the said order w.r.t. individual TPPs in accordance with law. In compliance to Hon'ble NGT order, CPCB has issued demand notices to various NTPC TPPs.

NTPC has filed a Civil Appeal in Hon'ble Supreme Court vide no CA - 2713/2020 for stay on above-mentioned Hon'ble NGT orders. NTPC has also filed IA vide 59147/2020 for stay on demand notices issued by CPCB. Hon'ble Supreme Court vide its order dated 21-07-2020 granted stay on the recovery of EC in pursuance of Hon'ble NGT order. Copy of Hon'ble Supreme Court order is attached herewith for kind information please.

Yours faithfully

22/07/2020

(Bharat Bhushan Chugh)
GM (Ash Management Group)

Encl.: A/a

ITEM NO.1 Virtual Court 4 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).1692-1693/2020

M/S ARAVALI POWER CO. PVT. LTD. Appellant(s)

VERSUS

VEDPRAKASH & ANR. Respondent(s)

(ONLY C.A. NO. 2713/2020 TO BE LISTED ON 21.7.2020)

WITH
C.A. No. 2713/2020 (XVII)
(WITH IA No. 59150/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 59148/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 64390/2020 - STAY APPLICATION, IA No. 59147/2020 - STAY APPLICATION)

Date : 21-07-2020 This appeal was called on for hearing today.

CORAM :
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Tushar Mehta, SG
Mr. Shailesh Madiyal, AOR
Mr. Sudhanshu Prakash, Adv.

Mr. Gaurav, AOR

For Respondent(s) Mr. Adarsh Tripathi, Adv.
Mr. Anish Gupta, Adv.
Mr. Nikhil Khandpal, Adv.
Mr. Gaurav Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 2713/2020

Signature Not Verified
Digitally signed by ARJUN BISHT
Date: 2020.07.21 19:02:51 IST
Reason:

Issue notice.

2 Dasti, in addition, is permitted.

3 Tag with Civil Appeal Nos 1692-1693 of 2020.

4 Mr Tushar Mehta, learned Solicitor General, states that in the Civil Appeals in which notices have previously been issued by the Court, no interim orders were sought for stay of the demand since no demands had been raised. In the present case, it has been submitted that a demand notice has been issued on the basis of the order of the National Green Tribunal[1].

5 We direct that pending further orders, there shall be a stay of recovery in pursuance of the impugned order of the NGT.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER

Details and implementation status of the competition launched by NTPC (Grand Challenge for Ash Utilization Idea) on innovative technologies related to utilisation of fly ash

1) **Fly Ash based Nano Concrete Aggregate (NACA) Proposal by Sh N. Kalidas was selected for 1st prize**.

- Proposal is to use fly ash in manufacturing of Nano Concrete-Aggregate (NACA). NACA is prepared in roller mixers with 76% Fly ash, 20 % OPC cement and 4% admixers. The mix is casted in moulds. After 48-hour from casting, product is demoulded out. It attains required strength by 7th to 10th day then it is sent for crushing in Jaw Crusher to break to required size product. It is better a substitute for Natural Stone Aggregate (NSA) as compared to Light weight Sintered aggregate (LWSA).
- Implementation of the idea by NTPC
  - 55 tonne NACA prepared by the idea proposer which has been used for testing & in construction of demo-structure.
  - Sample supplied for testing of aggregate in construction application. Test results found conforming to the requirements of BIS.
  - For further evaluation of its workability/ performance, a two-storeyed 1-BHK Dwelling Unit was constructed using these NACA at NTPC Simhadri. For in-situ testing of newly constructed building, work has been awarded to NCB Ballabgarh, testing is under process.

  Present Status: NTPC is in process to prepare action plan for Setting up Pilot cum Demonstration plant for manufacturing of NACA at one of its Coal based TPP.

2) **Sand from Fly Ash proposal by Dr. S V Patankar was selected for 2nd prize.**

- Proposal was for production of Artificial Sand (processed sand). Fly ash:Cement proportion is fixed as 87:13 with addition of Sodium hydroxide solution. This wet mixture is rotated in pelletizer disc. Due to rotation, the mixture is converted into spherical particles of large diameter. Next day, the sample is placed for water curing then allow the aggregate sample to dry for a day. Fly ash aggregates were segregated into fine and coarse aggregates based on the size of the pellets.
- Implementation of the idea by NTPC
  - Several trials for upscale production of artificial sand done at NTPC Mouda and a facility in Baroda in association with the idea proposer. However, desired results are not achievable.

  Present Status: Further progress has been hampered by COVID-19 situation

3) Use of fly ash in plastering proposal by Sh Kalidoss Subramaniyan was selected for 3rd prize.

- Proposal is for GVP-fly ash plaster, an innovative idea. Gypsum Vermiculate Plaster (GVP) and fly ash are mixed thoroughly in dry condition at 70:30 ratio. Then required quantity of water is added to make a paste for easy application on the wall. Trial has been done successfully for implementation of this idea by the proposer in some buildings in Tamil Nadu.
- Implementation of the idea by NTPC
  - Testing results of GVP+Fly Ash Plaster (GVP made of gypsum from Vindhyachal FGD has been found conforming to the requirements of BIS.

  Present Status: NTPC has awarded work to CBRI Roorkee for development of specifications for Gypsum Vermiculite Plaster using FGD gypsum and Development of High Strength Plaster using FGD gypsum & Fly Ash for use of plastering work in buildings. It is expected that the same will be available by Feb 2021.

एनटीपीसी
NTPC
A Maharatna Company

एन टी पी सी लिमिटेड
NTPC Limited

रिहन्द / RIHAND

संदर्भ संख्या / Ref. no.: 070/EMG/AU/UPPCB/2020 दिनांक / Date: 09.10.2020

The Chief Environment Officer (Circle – 2),
Uttar Pradesh Pollution Control Board
T.C. – 12 V., Vibhuti Khand
Gomti Nagar, Lucknow
Pin: 226 010

Subject: Stay granted by Hon'ble Supreme Court for the direction of Hon'ble NGT regarding imposing compensation for damages caused to environment in case no. O.A. 453/2019 in the matter of Shri Anjani Jaiswal vs. Union of India & Ors.

Dear Sir,

With reference to subject referred case and directions of Hon'ble NGT, U.P. Pollution Control Board vide letter ref. H42337/C-2/NGT-40/OAN-453/2019 dated 04.10.2019 has directed us for submitting an amount of Rs. 45.90 Lacs as compensation for the damages caused to environment as per the report of committee constituted of Hon'ble NGT in subject referred case.

In this regard, it is submitted that we had filed a civil appeal vide diary number 1197/2020 dtd. 09.01.2020 and case no. 2983/2020 in Hon'ble Supreme Court to grant stay against above order of Hon'ble NGT.

It is submitted that after hearing Hon'ble Supreme Court has granted stay for submission of subject referred environment compensation vide order dated 08.10.2020. Copy of the order of Hon'ble Supreme Court is enclosed herewith as ready reference.

Above is for your kind information please.

Thanking you

Yours faithfully,

09/10/20

(V.K. Atteri)
AGM (EMG/AU)

Copy:

The Member Secretary
Uttar Pradesh Pollution Control Board
T.C. – 12 V., Vibhuti Khand
Gomti Nagar, Lucknow
Pin: 226 010

रिहन्द सुपर थर्मल पावर प्रोजेक्ट, पोआ - रिहंदनगर, जिला – सोनभद्र (उ.प्र.), पिन – 231 223, टेली / Tel: 05446-242021
Rihand Super Thermal Power Project, PO: Rihand Nagar, Dist: Sonebhadra (UP), Pin: 231 223, Fax: 05446-242115
पंजीकृत कार्यालय एनटीपीसी भवन, स्कोप कॉम्प्लेक्स, 07 इन्स्टीट्यूशनल एरीया, लोधी रोड, नई दिल्ली - 110 003
Regd Office: NTPC Bhawan, Scope Complex, 7, Institutional Area, Lodhi Road, New Delhi – 110 003

Regional Director – North
Central Pollution Control Board
PICUP Bhawan, Ground Floor,
Vibhuti Khand, Gomti Nagar,
Lucknow – 221 010 (UP)

The Regional Officer,
Uttar Pradesh Pollution Control Board
Uttar Mohall, House no. 162, Near Chandi hotel
Robertsganj, Sonebhadra (UP)
Pin: 231 216

ITEM NO.1+2 Court 3 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3122/2020

VINDHYACHAL SUPER THERMAL POWER STATION Appellant(s)

VERSUS

ANJANI JAISWAL & ORS. Respondent(s)

(IA No. 83700/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)
(IA No. 83702/2020 - EXEMPTION FROM FILING O.T.)
(IA No. 83701/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
(IA No. 83699/2020 - STAY APPLICATION)

with
Civil Appeal No. 2983 of 2020
(I.A.No. 74503/2020-Exemption from filing c/c of the impugned Judgment)(I.A.No. 74504/2020 – exemption from filing O.T.)
(I.A.No. 74502/2020 – Permission to file additional documents/facts/annexures)(I.A.No. 74501/2020 – stay application)

Date : 08-10-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Tushar Mehta, Solicitor General
Mr. Shailesh Madiyal, AOR
Mr. Sudhanshu Prakash, Adv.
Mr. Sarthak Bhardwaj, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

There shall be stay of recovery in the meantime.

Tag the matters along with Civil Appeal Nos. 4251-4252 of 2019.

(JAYANT KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER

SUPREME COURT OF INDIA (/)

|| यतो धर्मस्ततो जयः ||

(/)

(https://play.google.com/store/apps/details?id=com.nic.sciapp)

(https://apps.apple.com/in/app/supreme-court-of-india/id1523266644)

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Case Information (click here)

Diary Number | Case Number | Party Name | AOR | Court / Tribunal | Free Text

captcha*

Case Type	Number	Year	
CIVIL APPEAL	2983	2020	Submit

Diary No.- 1197 - 2020

RIHAND SUPER THERMAL POWER STATION vs. ANJANI JAISWAL

Case Details

Diary No.	**1197/2020** Filed on 09-01-2020 06:34 PM **[SECTION: XVII]** **PENDING**
Case No.	C.A. No. 002983 - / 2020 Registered on 24-08-2020 (Verified On 11-08-2020)
Present/Last Listed On	**08-10-2020 [HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN, HON'BLE MR. JUSTICE NAVIN SINHA and HON'BLE MR. JUSTICE K.M. JOSEPH]**
Status/Stage	Pending - (Motion Hearing [FRESH (FOR ADMISSION) - CIVIL CASES]) List along with case (C.A.Nos.4251 to 4252 of 2019), Notice Issued and Stay Granted-Ord dt:08-10-2020
Tentatively case may be listed on **(likely to be listed on)**	23-11-2020 (Computer generated)
Category	1503-Appeal Against Orders Of Statutory Bodies : Tribunals
Act	
Petitioner(s)	1 RIHAND SUPER THERMAL POWER STATION STATION, P. O. - RIHAND NAGAR, DISTRICT SONEBHADRA , DISTRICT: THROUGH ITS ADDITIONAL GENERAL ,SONBHADRA , UTTAR PRADESH 2 SINGRAULI SUPER THERMAL POWER STATION THROUGH ITS DEPUTY MANAGER PO SHAKTINAGAR , DISTRICT: SONEBHADRA ,SONBHADRA , UTTAR PRADESH
Respondent(s)	1 ANJANI JAISWAL S/D/W/Thru:- ARJUN PRASAD JAISWAL R/O. LIG COLONY, SINGRAULI C/O. RAMLALLU BAISWAR DISTRICT SINGRAULI ,SINGRAULI , MADHYA PRADESH 2 UNION OF INDIA MINISTRY OF ENVIRONMENT AND FOREST THRUGH ITS CHAIRMAN/SECRETARY THRUGH ITS CHAIRMAN/SECRETARY PARYAVARAN BHAWAN ALIGANJ, JOR BAGH ROAD ,NEW DELHI , DELHI 3 CENTRAL POLLUTION CONTROL BOARD THROUGH ITS CHAIRMAN PARVESH BHAWAN CBD-CUM OFFICE COMPLEX EAST ARJUN NAGAR ,NEW DELHI , DELHI 4 STATE OF MADHYA PRADESH THROUGH ITS PRINCIPAL SECRETARY (ENVIRONMENT) E-5 ARERA COLONY PARYAVARAN PARISAR ,BHOPAL , MADHYA PRADESH 5 MADHYA PRADESH POLLUTION CONTROL BOARD THROUGH ITS CHAIRMAN/SECRETARTY E-5 ARERA COLONY PARYAVARAN PARISAR ,BHOPAL , MADHYA PRADESH 6 THE STATE OF UTTAR PRADESH THROUGH ITS CHIEF SECRETARY ROOM NO 601 BAPU BHAWAN SECRETARIAT VIDHAN SABHA MARG ,LUCKNOW , UTTAR PRADESH 7 UTTAR PRADESH POLLUTION CONTROL BOARD THROUGH ITS CHAIRMAN/SECRETARTY PICUP BHAWAN, II FLOOR VIBHUTI KHAD, GOMTI NAGAR ,LUCKNOW , UTTAR PRADESH

Ash Pond Details

2020Total No. of Ash Ponds	Name of Ash Ponds	Area of Ash Pond (m^2) (at base)	Depth of main/base dyke	Height of subsequent rises as per original design	Type of raising (upstream/ downstream/ central line)	Slope of ash dyke	Ash Pond Filled/ In Use/ For Future Use	Total Storage Capacity (Lakh Cum)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
4	Mitihini ash dyke lagoon I	14.36 Lakh	12* Metre	3 Metre	Upstream	1:3	2nd raising in use	309.55
	Mitihini ash dyke lagoon II	10.52 Lakh	12 Metre	3 Metre	Upstream	1:3	Under 2nd raising. Kept for future use	226.71
	Central ash dyke lagoon I	6.27 Lakh	11* Metre	3 Metre	Upstream	1:3	Ash dyke is filled. Under the proposal of buttressing	105.45
	Central ash dyke lagoon II	5.38 Lakh	11 Metre	3 Metre	Upstream	1:3	3rd raising in use.	90.50

* indicates that height of dyke is assumed as the other lagoon of same dyke as starter dyke drawing is not found yet.

*Buttressing of ash dyke is not considered while calculating the storage capacity. Storage capacity of the dykes will increase after buttressing.

1. **Note on ash pond and ash pond water lagoon operation: -**

i) Ash dykes of NTPC Rihand are of 'Central Line Design' with good foundation base of rocks and earth. The dedicated Corporate Engineering team is having technical expertise of designing the ash dykes as per relevant Indian Standard Codes. Ash dykes of NTPC Rihand are designed considering factor of safety of more than 1.5. Corporate Engineering team after details site visit and

survey provides the detailed engineering design and specifications for each dyke and also for its subsequent raisings. Ash dykes are designed by CC Engg as **pervious entity** and for lean ash slurry discharge. The residual water is expected to go to Overflow lagoon from ash dyke through decanting wells. Ash slurry is discharge is done through 450/400 mm dia MS pipes & 512 mm dia cast basalt pipes in garlanding fashion from all sides of dyke in such a manner so that the ash slurry is filled near dyke bund first. During this initial phase, the seepage water, which is coming in the toe drain is pumped back to dyke/Overflow lagoon. After some time, when all the adjacent area of bund is filled, then negligible water comes out in toe drains and all the water flows directly from dyke to overflow lagoon and subsequently to plant through AWRS pumps.

Apart from above, stability study of ash dykes is also being done through third party expert agencies like IITs etc. Additionally the ash dyke management team of NTPC Rihand is continuously monitoring and maintaining the ash dyke on regular basis.

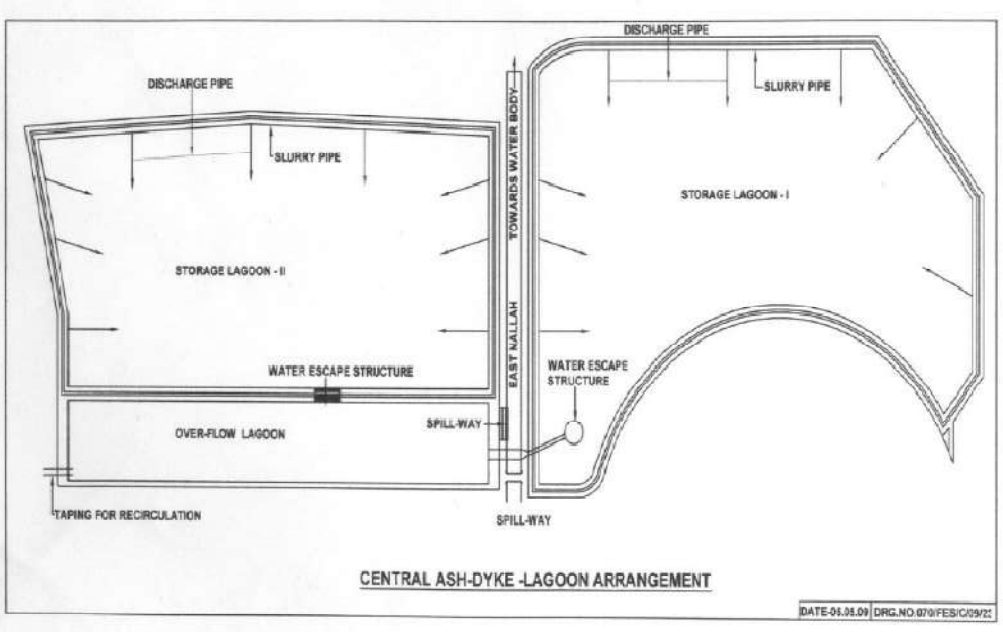
ii) The toe drain & outer slope of dykes are regularly cleaned of ash/bushes to keep watch on ash dykes. An ash dyke committee comprising of senior members visits the dyke on monthly basis to assess its condition.

iii) Necessary stock of sand, sand bags, aggregate, boulder etc is kept at site to counter any emergency situation. Regular ash utilization is being done to keep our ash dykes in healthy condition.

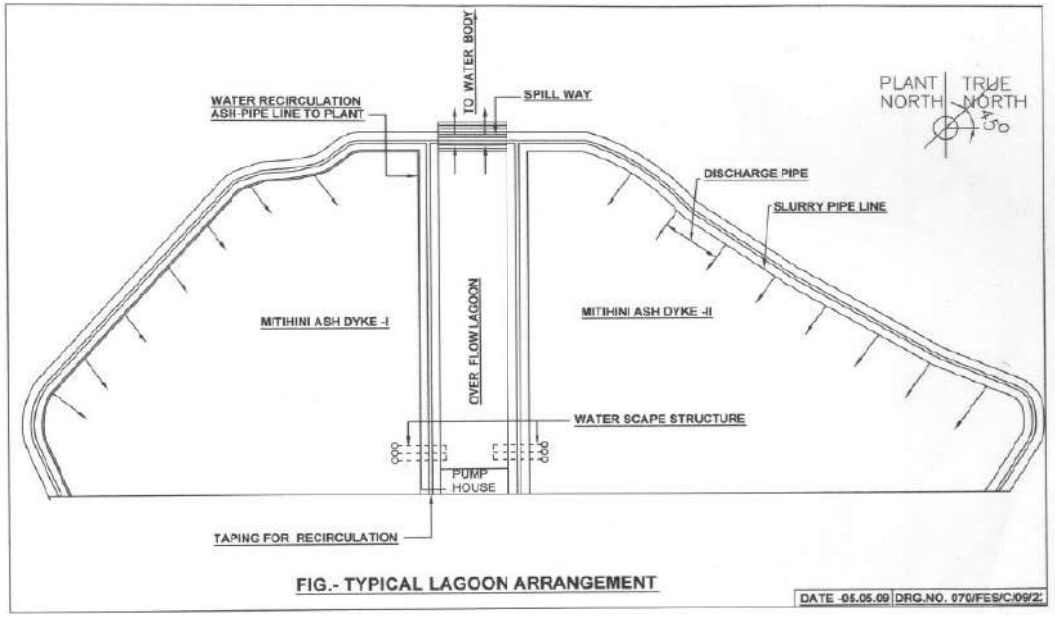
iv) Third party assessment of ash dykes of NTPC Rihand has been done through IIT – Roorkee during January'2020. As per the certificate of IIT – Roorkee the ash dykes of NTPC Rihand are "Technically Sound and Structurally Sustainable". Copy of the Stability Certificate of IIT - Roorkee has already been submitted to Hon'ble oversight committee and the same is also enclosed herewith as Annexure - 02.

2. <u>Ash Ponds layout plan superimposed on site location/map w.r.t. Rihand Reservoir: -</u>

Rihand Reservoir



Rihand Reservoir





उत्तर प्रदेश UTTAR PRADESH 21AE 600733

AFFIDAVIT ON BEHALF OF NTPC RIHAND REGARDING STRUCTURAL DESIGN AND SAFETY OF ASH DYKES IN COMPLIANCE OF DIRECTIONS ISSUED BY OVERSIGHT COMMITTEE OF HON'BLE NGT IN THE MEETING HELD ON DATED 25th SEPTEMBER 2020 THROUGH VIRTUAL PLATFORM

I, Ananta Charan Sahoo, aged about 59 years, S/o Late Shri Devaraja Sahoo, Chief General Manager (O&M) of Rihand Super Thermal Power Station, NTPC Ltd. (NTPC Rihand), P.O. Rihandnagar, District: Sonbhadra – 231223, U.P., do hereby most solemnly state and affirm as under:-

1. That NTPC Rihand has 04 ash dykes namely Central Ash Dyke Lagoon-1, Central Ash Dyke Lagoon-2, Mitihini Ash Dyke Lagoon-1 and Mitihini Ash Dyke Lagoon-2.

Contd...2/-

17 NOV 2020

1324
02.11.2020

NTPC

U.K. SINGH
Stamp vender
L. No. 76A
Bijpur, Sonebhadra (U.P)

17 NOV 2020

Ananta Charan Sahoo
Late Devaraja Sahoo

NTPC

2. That our ash dykes are technically sound and safe since they are constructed as per approved NTPC engineering design & drawings.

3. That regular monitoring and maintenance of ash dykes are being done to ensure healthiness.

4. That we have conducted third party assessment of our ash dykes through IIT – Roorkee during January'2020. As per the report of IIT – Roorkee our Ash Dykes are "Technically Sound and Structurally Sustainable". Copy of the Ash Dyke Stability Certificate provided by IIT – Roorkee is enclosed as Annexure.

VERIFICATION

I Ananta Charan Sahoo, the deponent mentioned above do hereby most solemnly affirm that whatever is stated above in the Affidavit is true to best of my knowledge.

DEPONENT

Date: 10.11.2020

Place: Rihand Nagar

नोटरी/NOTARY
GOVT. OF U.P. (INDIA)

17 NOV 2020

भारतीय प्रौद्योगिकी संस्थान रुड़की
INDIAN INSTITUTE OF TECHNOLOGY ROORKEE
सिविल अभियांत्रिकी विभाग
DEPARTMENT OF CIVIL ENGINEERING
रुड़की 247 667, उत्तराखण्ड भारत
ROORKEE-247 667, UTTARAKHAND, INDIA
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Professor
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narendra.samadhiya@ce.iitr.ac.in
nksamfce@iitr.ac.in

No. CED/GTE/NKS/ 3101
Dated January 31, 2020

CERTIFICATE OF STABILITY OF NTPC RIHAND ASH DYKES

NTPC Rihand Ash Dykes
Mitihini: Lagoon I and II
Central: Lagoon I and II

The NTPC Rihand ash dykes were visited on 10.01.2020 and subsequently thorough analysis was done with respect to Structural Stability of the Dykes. On the basis of the analysis and Ash Dykes Inspection reports, it is certified that all the ash dykes namely Mitihini: Lagoon I and II and Central: Lagoon I and II of NTPC-RIHAND are "***Technically Sound and Structurally Sustainable***".

Samadhiya

(N K Samadhiya)

Status of Agenda for Discussion in VC Meeting held on dated 23.07.2020 in OA No. 164/2018 (Earlier OA No. 276/2013) In re: *Ashwani Kumar Dubey Vs. Union of India & Ors.*

Station : NTPC , Shaktinagar

Sl No.	Agenda	Status
1	What steps has been taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF&CC under the provisions of EP Act requiring 100% utilization and disposal of fly ash? (From UPVUN, NTPC & TPPs)	NTPC Shaktinagar is supplying pond ash to NHAI Varanasi hanumana road at NTPC cost. Ash being used in land development within NTPC premises and ash dyke raising. Ash bricks being manufactured with 5 ash brick machines. Balance ash is being disposed to ash dyke in scientific manner in wet form.
2	Any EC imposed on the non-compliant TPPs (the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016). (From CPCB)	A levy of Rs. 10.76 crore has been imposed as EC and CPCB has asked to submit vide letter dtd. 2.7.2020. NTPC appealed and stay granted by Hon'ble Supreme Court vide order dtd. 21.7.2020 .
3	Are CPCB Guidelines of May 2019 for Utilization/Disposal of Fly ash for Reclamation of Low Lying Areas and in Stowing/Back filling of Abandoned Mines/Quarries being complied with? (From UPPCB/ CPCB)	Mine or voids filling work has not materialised. Pond ash being utilised in road construction work NHAI (Varanasi Hanumana road part) being transported in covered trucks with moist ash from ash dyke.
4	Has CPCB action plan implemented?	**Pertain to CPCB**
5	What is the status of action taken report of Joint Committee comprising of MOEF & CC, CPCB and UPPCB with reference to the allegation that Thermal Power Stations operating in district Sonebhadra (U.P.) are causing damage to the environment? (From UPPCB/ CPCB)	**Pertain to CPCB/UPPCB**.
6	**Present status of the following:**	
	a) Fly ash disposal generated in the Thermal Power Plants (From MDs of TPPs/ NTPCs)	Generation: 32.06 LMT (19-20) Utilisation : 12.58 LMT (19-20)
	b) Fly ash disposal in mounds and backfilling of ash in abandoned mines as per the CPCB guidelines. (From MDs of TPPs/NTPCs)	NIL (Gorbi mine allotted to NTPC, NTPC Vindhyachal has taken steps for study. studies like EIA, Flora, fauna in progress.)
	c) Report of the CPCB regarding Cost apportionment for desilting/ restoration of Rihand Reservoir as recommended by the CPCB. The committee seeks information from U.P Irrigation Department regarding that. (From Irrigation Department)	**Pertain to CPCB**/U.P Irrigation
	d) Status of Anpara TPS and Lanco-Anpara power plants ash pond with respect to overflow discharge into Rihand Reservoir (From MDs/ GMs)	**Pertain to Anpara TPS/Lanco**
	e) The maintenance of the capacity and quality of the water of Rihand Reservoir along with its preservation (From GM)	**Does not pertain to NTPC**
	f) The breach of Flyash dyke in U.P. Rajkiya Vidyut Nirman Anpara, Lanco Thermal Power Plant and its measures. (From UPVUN & MDs of TPPs/ NTPCs)	**No dyke breach in NTPC Shaktinagar.** Dyke stability study got conducted from IIT Rorkee Report submitted to UPPCB.
7	Present status of the liability for environmental compensation in respect of UPVUN, Anpara. (UPPCB)	**Does not pertain to NTPC**
8	Present status of the **Performance Guarantee** to furnish the existing status of ambient air quality and water quality of Rihand reservoir and other water bodies including groundwater. (From MDs/ GMs)	**Does not pertain to NTPC**
9	Present status of the reports on the issue of environmental compensation regarding **10 units in the State of Uttar Pradesh** The committee seeks information from SPCB in accordance with law to recover the compensation assessed. (From SPCB/ UPPCB)	Rs. 27 Lac imposed as EC. Rs. 10.8 lac BG submitted to UPPCB. petition filed in Supreme court vide diary No. 1197/2020.

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LANPL/ENV/2020-21/22

2.02.2021

To,

Hon'ble Ovesight Committee
OA No 164/2018 (Earlier OA No 276/2013)
Ashwani Kumar Dubey Vs Union of India

Subject : **Compliance Status of M/s Lanco Anpara Power Limited of Agenda Points of VC Meeting of Hon'ble Oversight Committee (OA No 164/2018 (Earlier OA No 276/2013) Ashwani Kumar Dubey Vs Union of India) on Dated 29.01.2021**

Sir,

This is with reference to the video conferencing held with Hon'ble Oversight Committee on dated 29.01.2021 regarding the subject matter. The compliance Status of M/s Lanco Anpara Power Limited on subject matter is as follows.

S.No.	Points Related M/s Lanco Anpara Power Limited.	Present Compliance Status
1.	What steps has been taken by the TPPs for scientific disposal of fly ash in accordance with the statutory notification issued by the MoEF&CC under the provisions of EP Act requiring 100% utilization and disposal of fly ash? (From UPVUN, NTPC & TPPs)	M/s Lanco Anpara Power Limited is making all the efforts to ensure that Fly ash is utilized as per notification by Ministry of Environment and Forest & Climate Change. The details are attached as **Annexure-1** Various steps and avenues are being constantly explored by the management to achieve 100% fly ash utilization. The Present and Previous FY's Fly Ash Utilization % is attached as **Annexure-2.**
2.	What efforts have been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mine owners or to the concerned Authority in this regard.	1. With reference to the NGT Order dated 05.11.2019 a Communication has been Made to DM, Sonbhadra regarding allotment of abandoned stone and coal mines for enhancement of our plant's ash utilization level. Copy of same is attached as **Annexure-3(I)** 2. Different communications has been made to Northern Coalfields limited since Year 2015 regarding allotment of abandoned mines for

		enhancement of our plant's ash utilization level. Copy of same is attached as **Annexure-3(II)**
6	What steps have been taken by Anpara TPS and Lanco-Anpara Power Plants to stop ash pond overflow discharge into Rihand reservoir as per the direction of Hon'ble NGT.	The LANPL has entered into 'Facilities and Services Agreement 'with UPRVUNL on 12th November 2006 for the use of Ash Dyke as one of the common facilities. As per Agreement the ownership of the Ash Dyke lies with Uttar Pradesh Rajya Vidut Utpadan Nigam Limited(UPRVUNL) and owner shall operate and maintain the common facilities. LANPL against the 'Facilities and Services Agreement' is paying UPRVUNL a Sum of **₹ 7.2 Crore+18% GST + Adjustment w.r.t. WPI on annual basis.** LANPL's Ash Water Recovery System is fully functional to recover the water from secondary pond.
8	Status of Any EC imposed on the non-compliant TPPs (the cut-off date of 31.12.2017 as stipulated in the Notification dated 27.01.2016)	The matter has already been stayed by Honorable Supreme Court of India. **(Details are Attached As Annexure-4)**
26	Present status of EC imposed on 10 industrial units. Only UPPCB's share has been recovered from one unit. Rest all the industries have filed an appeal in Hon'ble Supreme Court and are pending and stay has been granted in all such cases.	M/s Lanco Anpara Power Limited has already paid the required EC to both Central Pollution Control Board(CPCB) & Uttar Pradesh Pollution Control Board(UPPCB) **(Details are Attached As Annexure-5)**

We are conscious to our Social responsibilities and committed towards creating a clean and safe environment in and around our installation.

Thanking you,

Yours faithfully

(Sandip Goswami)
Director
Encl: As above
Cc: Regional Officer UPPCB, Robartsganj

Annexure-1

Lanco Anpara Power Limited

Name of the Thermal Power Plant	: Lanco Anpara C, Thermal Power Station,
Operational Capacity	: 2x600 MW
Location	: Village-Anpara, Dist. Sonebhadra, Uttar Pradesh
Type of Fuel	: Coal
Source of Fuel	: Northern Coalfield Limited
Distance from coal mine	: 24 Km.

1. Efforts made for Utilization of Fly Ash in Cement Plants

A. Agreement/MOU signed with M/S J.S. Enterprises, Renusagar, Sonebhadra **(Annexure-1A)** to coordinate with Cement Industries for utilization of fly ash generated in the plant. Through this agreement, presently we are supplying ash to different cement companies.

B. Agreement signed with KJS Cement Ltd, Satna for lifting of ash about 1500 MT/day on 19th Dec, 2013 but the company didn't turn up due to distance factor.**(Annexure-1B)**

Constraints for Non-utilization of Ash in cement Plants

i. Sonebhadra area is having very low ratio of Ash utilizing industries to power producing industries.

ii. There is more than 10,000 MW of power being generated in this area i.e. approximately 10 Lakh MT per month of ash produced and only one cement industry in this area (M/S Dalla Cement of Aditya Birla group) with fly ash requirement of around 45000 MT per month. This cement company is lifting ash from UPRVUNL, Obra which is just 10 Kms away from this company.

iii. The Bulk consumers i.e. big cement companies which are at a distance of more than 400 Kms and get their share of ash from nearby power generators are not interested to lift fly ash from Sonebhadra area due to higher transportation cost.

iv. All the cement companies lifting ash from the company are having small capacity plants. These cement companies usually operate plants depending on demand in the market. So the lifting of ash by these cement companies are not consistent & varies every month which affects ash utilization of the company.

v. Due to demand supply gap of fly ash and above constraints beyond the control of the company, currently in current FY around 27.07% of fly ash generated has been utilized.

2. Efforts made for utilization of Ash in Brick manufacturing

Agreements/MOU signed with two brick manufacturing units for utilization of fly ash. Though the scope is limited. Company has been making concerted efforts to explore all such opportunities for utilization of fly ash.

Brick Manufacturers Agreement

i. M/S Jai Bricks, Pipri, Anpara dt.20.11.2018**(Annexure-1C)**
ii. M/S Birendra Singh Inta Bhatta dt. 20.11.2018**(Annexure-1D)**

LANPL has also approached to Jila Panchayat Udyog for supplying of Fly ash for their Fly Ash Brick Manufacturing Plant. **(Annexure-1E)**

Constraints for Non-utilization of Fly Ash in Brick manufacturing

Demand of ash from brick manufacturers is very low & this contributes hardly 1% of ash generation. All the power plants of Sonebhadra area are supplying ash to brick plants though the opportunities are less. Until manufacturing of red bricks is banned, use of fly ash bricks can not be enhanced.

3. Ash utilization in Road construction

Road construction agencies are not responding to utilization of fly ash as per MoEF & CC, Fly Ash Notification dated 3rd Nov 2009 clause no 5, as they have to use Fly Ash in filling of low land area in road construction projects. We sent a letter on 23.11.2015 to the agency **(Annexure-1F)** engaged for construction of Varanasi-Hathinala road project regarding use of fly ash but the agency didn't respond to our request.

We have sent a letter on 07.02.2019 to Regional office of NHAI at Varanasi **(Annexure-1G)** for entering into an MOU to take fly ash from our company for road construction projects. Response is still awaited.

The scope of ash utilization is limited to a particular area/region, where the same can be met with nearby power plants which is also only a short term requirement.

Constraints for Non-utilization of Fly Ash in Road construction:

As per Fly Ash Notification by MoEF & CC vide no S.O. 254(E) dated 25th Jan 2016, Enforcement is required from Statuary authorities to ensure that the contractor of road construction utilizes the ash in the road, the Authority concerned for road construction shall link the payment of contractor with the certification of ash supply from the thermal power plants.

4. Ash utilization in Open cast mines

As per MoEF & CC, Fly Ash Notification dated 3rd Nov 2009 clause no 8(i), several letters have been sent to Northern Coalfields Limited to approve stowing of mines with using 25% of Fly Ash. Company is making repeated requests to concerned authorities for allotment of abandoned mines for utilization of fly ash. Several request letters dated 18.11.2015, 24.02.2016, 16.05.2016, 20.11.2018 & 1.07.2020 **(Annexure-1H)** have been sent to NCL for allotment of abandoned mines. Company is still waiting for a suitable response from NCL.

District Magistrate, Sonebhadra (UP) has also been approached as per NGT Order dated 05.11.2019 for allotment of abandoned stone and coal mines for enhancement of our plant's fly ash utilization level.**(Annexure- 1 l)**

It is submitted that despite of several constraints beyond the control of the company, by sincere efforts company is able to increase fly ash utilisation to 28.39 % in FY 2019-20.

Due to the aforementioned reasons, thermal power plants of Sonebhadra area are not able to utilise 100% fly ash.

Other Initiatives:

1. Registration on CEA Application and Monthly Updating on CEA Ash Website for details of ash generation and availability of ash to potential users.
2. Monthly Updating of Quantity of Ash on Website for its utilization through potential users.
3. At plant level a Ash Utilization Committee has also been formed with following objectives.

a) Infrastructure and resource availability.
b) Guidelines for settlement of dispute with users.
c) Review fly ash utilization and legal compliance status.

Annexure – I (A')

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Memorandum of Understanding (MOU) for Fly Ash off Take

This MOU is made and executed at ***Lanco Anpara Power Limited***. On the 20th day of January, 2021 by and between:

M/s Lanco Anpara Power Ltd. (LANPL),

a company registered under the Companies Act, 1956

and having its registered office situated at:

411/9, Riverside Apartments

New Hyderabad

LUCKNOW-226007

And

M/s J.S. Enterprises

Coal Gate,Renusagar,Purvi Parasi

Anpara ,Sonebhadra(UP)

Mo 09628088126

WHEREAS

LANPL is putting up 1200 MW Thermal Power Station at Village Anpara of Sonebhadra (U.P.)

Fly ash generated by the Power Plant needs to be disposed of in an environment-friendly and useful manner, inter alia, used in the production of cement or ready mix cement as admixture.

LANPL is interested to provide Fly Ash to various consumers and users of fly ash like cement manufacturing companies, ready mix concrete plants, fly ash or soil brick manufacturers, ash block and tiles manufacturers, etc. as per the statutory guidelines of Government of India.

M/s J.S. Enterprises has shown interest vide their letter no 001207 Dated 20.01.2021 to take up to 2000 tons of fly ash per day to supply fly ash to third parties for bonafide use and utilization of the same

THIS AGREEMENT WITNESS AS UNDER:

1. The Fly Ash will be conveyed to the silos by deploying pneumatic and dry handling systems as a part of power plant process and the entire operation till silo point shall be carried out only by LANPL authorized personal/agency.

2. The point of delivery shall be the silo of LANPL.

3. Fly ash will be loaded from the silos into closed tankers/bulkers for the supply to third parties for bonafide.

4. M/s J.S. Enterprises shall lift and coordinate the take away of fly ash tankers/bulkers from silo exit points.

5. LANPL team at site will coordinate the day to day lifting of the fly ash and M/s J.S. Enterprises shall cooperate with LANPL and abide by companies environmental and safety policies.

6. M/s J.S. Enterprises shall take off the FLY ASH during the period the power unit is in operation. LANPL, however, does not guarantee any period of operation in a year.

7. The agreement is in force from date 23.01.2021 to 22.01.2022 for the period of one year and can be renewed/terminated subject to the performance of the party.

8. The operation and maintenance of bulkers shall be in the scope of M/s J.S. Enterprises

9. Handling of any accident and breakdown shall be in the scope of M/s J.S. Enterprises.

Lanco Anpara Power Limited
Site Office: P.O. : Anpara, District, Sonebhadra, Uttar Pradesh - 231225, India.
T: +91 5446 272102 F: +91 5446 275091
Corporate Office: Lanco House, Plot # 397, Udyog Vihar, Phase-3, Gurgaon-122 016, New Delhi Region, India.
T: +91 124 4741000 to 03 F: +91 124 2341627, 4741024
Registered Office: 411/9, Riverside Apartments, New Hyderabad, Lucknow-226 007, Uttar Pradesh, India.
T: +91 522 4027803 F: +91 522 2780132
www.lancogroup.com

Corporate Identity Number
U91220UP2006PLC031982

10. M/s J.S. Enterprises. Shall deploy bulkers having all statuary compliances as per RTO Norms/latest Motor Vehicle Act etc. as may be applicable from time to time.

11. M/s J.S. Enterprises shall follow all safety and security administration and HR related norms specified by LANPL.

12. Other than bulkers no other vehicle shall be allowed to lift ash from silo.

13. M/s J.S. Enterprises. has to manage movement in such a way that it does not create any congestion inside or outside the plant.

REPRESENTATIONS, WARRANTIES & OBLIGATIONS

1. Responsibility for any taxation and legal liabilities shall be of M/s J.S. Enterprises It is agreed that M/s J.S. Enterprises alone shall be responsible for any violation or contravention of applicable laws related to this activities of fly ash take off and transportation thereof.

2. LANPL reserves its right and shall have unequivocal powers to stop operations of M/s J.S. Enterprises to prevent/stop entry in the premises in case LANPL believes that any illegal activity or violation of any law is taking place.

3. LANPL shall not be bound to provide facility which is not readily available at its unit at Anpara. It is clearly understood by M/s J.S. Enterprises that LANPL shall, not in any manner incur any expenses towards provision of any facility to M/s J.S. Enterprises

4. M/s J.S. Enterprises has expressly undertaken not to represent itself before any third party, government authorities or banks as connected with LANPL, in any manner whatsoever, except and to the extent provided within this agreement. In case any such misrepresentation comes to the notice of LANPL, LANPL reserves it right to terminate this agreement forthwith.

DISPUTE RESOLUTION:

1. Any dispute related to fly ash availability to the party shall initially be discussed for resolution in fly ash committee constituted at LANPL.

TERMINATION

1. M/s J.S. Enterprises shall be given priority over other parties which do not have any MOU or contractual agreement with LANPL to take off the fly ash.

Lanco Anpara Power Limited Corporate Identity Number U31200UP2006PLC031982
Site Office: P.O. : Anpara, District, Sonebhadra, Uttar Pradesh - 231225, India.
T: +91 5446 272102 **F:** +91 5446 275091
Corporate Office: Lanco House, Plot # 397, Udyog Vihar, Phase-3, Gurgaon-122 016, New Delhi Region, India.
T: +91 124 4741000 to 03 **F:** +91 124 2341627, 4741024
Registered Office: 411/9, Riverside Apartments, New Hyderabad, Lucknow-226 007, Uttar Pradesh, India.
T: +91 522 4027803 **F:** +91 522 2780132
www.lancogroup.com

2. This MOU shall be effective till 22.01.2022 Notwithstanding anything contained herein, LANPL may terminate this agreement within 24 Hrs by letter or email communication. However M/s J.S. Enterprises. may terminate the MOU by giving 15 days notice in writing.

AMENDMENTS:

No modification, alteration or amendment of this agreement or any of its terms or provisions shall be valid or legally binding on the parties unless made in writing and duly executed by or on behalf of all the parties.

ENTIRE AGREEMENT:

This agreement supersedes all prior discussions and understandings (whether oral or written, including all correspondence) between the parties with respect to the subject matter of this agreement and this agreement constitutes the sole and entire understanding between the parties with respect to the subject matter hereof.

THIRD PARTY BENEFIT:

Nothing herein expressed or implied is intended to, nor shall be constituted to confer upon or give to, any third party any right, remedy or claim under or by reason of this agreement or any part thereof.

NOTICE:

All notice, requests, demands or other communication("Notice") required or permitted to be given under Agreement and provisions contained herein shall be in English and shall be deemed to be dully sent by registered post postage prepaid or transmitted by facsimile transmission or courier to the other parties at the address indicated below.

(Sandip Goswami)
Director
411/9, Riverside Apartments
New Hyderabad
Lucknow-226007

Witness (1)

(Jitendra Singh)
M/s J.S. Enterprises
Coal Gate, Renusagar, Purvi Parasi
Anpara , Sonebhadra (UP)-231225

Witness (2)

Annexure- 1B



उत्तर प्रदेश UTTAR PRADESH BT 065527

AGREEMENT

This Agreement ('Agreement') is made and executed at ANPARA (UP) on the 13TH day of DECEMBER 2013 by and between

Lanco Anpara Power Ltd., a company incorporated and registered under the Companies Act, 1956 and having its Registered office at 411/9, Riverside Apartment,New Hyderabad, Lucknow (UP) and Project Site office at Vill Anpara Distt. Sonebhadra hereinafter referred to as 'LANPL', which expression shall, unless repugnant to the context thereof, mean and include their respective successors in interest and permitted assignees of the FIRST PART.

AND

KJS Cement Ltd, a company incorporated and registered under the Companies Act, 1956 and having its Registered office at Rajnagar, Tehsil-M, Distt Satna (MP) and its cement plant at Vill Maiher, Distt Satna hereinafter referred to as 'KJSCL',which expression shall, unless repugnant to the context thereof, mean and include their respective successors in interest and permitted assignees of the OTHER PART.

WHEREAS:

A. LANPL has an operational coal based power plant of 2x600 MW at Village Anpara of Sonebhadra (U.P.) and on an average LANPL is generating approximately 6000 tonnes / day of dry Fly Ash through its two units of 600 MW each.

KJS CEMENT LTD. AMILIA MAIHAR DISTT. SATNA (M.P.)

B. Fly ash generated by the Power Plant needs to be disposed off in an environment-friendly and useful manner, inter alia, in the production of cement or ready mix cement as admixture.

C. LANPL is interested to provide Fly Ash to various consumers and users of fly ash like cement manufacturing companies, ready mix concrete plants, flyash or soil brick manufacturers, ash block and tiles manufacturers, etc. as per the statutory guidelines of Government of India.

D. KJSCL being a cement company has approached LANPL and shown interest to take up to 1500 MT of Fly Ash per day at the rate of Rs 100 per bulker from LANPL for development and maintenance of Fly Ash Utilization Facility, to which LANPL has agreed subject to availability of Fly Ash on the terms as set out in this Agreement.

NOW THIS AGREEMENT WITNESSES AS BELOW:

1. KJSCL hereby agrees to take up to 1500 MT of Fly Ash per day from LANPL, to which LANPL has agreed subject to availability of Fly Ash.

2. The Fly Ash will be conveyed to the silos by deploying pneumatic and dry handling systems as a part of power plant process and the entire operation till silo exist point shall be carried out only by LANPL authorized personal/agency.

3. The point of delivery shall be the silo of LANPL.

4. Fly ash will be loaded from the silos into closed tankers/bunkers of the KJSCL.

5. KJSCL shall lift and take away the flyash tankers/bulkers from silo exit points at its own cost.

6. LANPL team at site will coordinate the day to day lifting of the fly ash and KJSCL shall cooperate with LANPL and abide by companies environmental and safety policies.

7. KJSCL shall take off the FLY ASH during the period the power unit is in operation. LANPL, however, does not guarantee the quantity of fly ash and any period of operation in a year.

8. **REPRESENTATIONS, WARRANTIES & OBLIGATIONS**

8.1 That all applicable taxes, duties or levies including those whichever may be imposed on the off-take and transportation of fly ash by any statutory authorities / Government(s) / Government agencies during the period of this agreement shall be borne by KJSCL and if LANPL is called upon to pay such taxes, duties or levies directly to the authorities concerned, the same shall be reimbursed by KJSCL to LANPL within 7 days of intimation about such payment. It is agreed that KJSCL alone shall be responsibility for any violations or contravention of applicable laws related to its activities of flyash take off and transp

KJS CEMENT LTD. AMILLIA MATHAR DISTT. PATNA (BIHAR)

8.11 That no materials, other than fly ash, shall be lifted by KJSCL, in the event it is found that some materials of LANPL, other than fly ash is lifted and taken away by the representatives or trucks / bulkers of KJSCL, LANPL shall have the right to terminate the agreement forthwith and to initiate legal action as deemed fit against KJSCL and/or its representatives involved.

8.12 No Child labour shall be engaged by KJSCL in any circumstances in the process of offtake of fly ash from LANPL.

8.13 Any accidental spillage caused while loading of ash / movement of trucks of KJSCL in the LANPL premises shall be immediately cleaned / removed by KJSCL at their own cost.

8.14 Ash collected in trucks from LANPL shall not be dumped at any place other than the cement manufacturing unit of KJSCL in any circumstances. However in case of breakdown of the truck or the accident of the truck, the ash shall be immediately transferred to other trucks by KJSCL in such a manner that there is no dust nuisance during transportation.

8.15 In case of any accidental spillage of ash occurred en-route of transportation of ash from LANPL to cement manufacturing unit of KJSCL, spilled out ash shall be immediately cleaned by KJSCL at their own cost. Suitable road safety arrangements will be made to avoid any road accident(s).

8.16 The quantity of ash to be loaded in trucks shall be decided by the representative of KJSCL. LANPL shall not be responsible for the quantity of ash being loaded in the trucks or overloading of trucks done by the authorized representative deputed by KJSCL.

8.17 All the rules & regulations, notifications, laws etc. laid by RTO and/or any other authorities related to transportation of ash in trucks shall be strictly followed by KJSCL. KJSCL shall be solely responsible for any violations of above said rules, regulations, laws etc.

8.18 KJSCL shall follow all safety regulations and security requirements during collection & transportation of Fly-Ash from LANPL, as issued in this regard by LANPL / Central Govt. / State Govt. / Any other authority & also abide by the instructions issued by 'Ash Utilization' department of LANPL in this regard.

8.19 KJSCL shall ensure safe movement of truck inside the LANPL premises and shall be solely responsible for any accident caused by the movement of the trucks inside the LANPL premises.

8.20 The protective cover/safety appliances / personal protective equipment as may be required for the persons engaged for this work shall be arranged by KJSCL at their own cost.

KJS CEMENT LTD. AMILLIA MAIHAR DISTT. SATNA (M.P.)

8.21 That LANPL shall not be held responsible for any accident and causality of the persons engaged for offtake of fly ash by KJSCL. KJSCL shall indemnify LANPL, for any liability under Workmen's Compensation Act or under any other law that may develop upon in respect of the persons engaged by them.

8.22 The process of loading of dry fly ash in trucks and the movement of trucks in the silo area of LANPL and the transportation of fly ash to cement manufacturing unit of KJSCL shall be carried out by KJSCL in such a manner that there is neither any dust nuisance nor any violation of environmental norms.

8.23 That all the rules & regulations, notifications, laws etc laid by Pollution Control Boards, CPCB, MoEF etc. shall be followed by KJSCL. KJSCL shall be solely responsible for violations of provisions of any applicable environmental laws / rules / notifications during the process of offtake of fly ash from the ash silos of LANPL.

8.24 KJSCL shall comply with all laws, rules & regulations etc. laid by statutory authorities as well as the directions / advice of LANPL related to dry ash loading and its transportation in trucks which are not mentioned above but are necessary for compliance of all applicable laws, safety and environmental norms and to carry out all the works in a safe and eco -friendly manner.

8.25 This agreement shall also be reviewed on regular basis by LANPL for following performance criteria:

- All Employees/ representatives / agencies / sub-agencies / transporters etc. of KJSCL shall behave in responsible manner towards LANPL/LANPL's Contractors/employees etc.
- Shall not involve themselves in any anti-social activity including creating IR problems and shall not be involved in any law & order violation.
- Shall co-operate to the extent possible with LANPL/ LANPL's Contractors etc. for their smooth and continuous functioning in case of addition / extension / alteration of its plant is carried out.
- Shall not cause any damage to LANPL Plant or equipment / any injury to LANPL personnel.
- Shall not cause any hindrance / create problems to other parties.
- Any other issue related to dry Fly Ash offtake activities of KJSCL at LANPL.

KJS CEMENT LTD. AMILLIA MAIHAR DISTT PATNA (M.P.)

9. DISPUTE RESOLUTION:

Any dispute related to this Agreement shall be referred to Fly Ash committee constituted by LANPL and decision of the Fly Ash Committee of LANPL shall be final and binding on KJSCL.

10. ASSIGNMENT:

Neither this Agreement nor any right or obligation hereunder or part hereof may be assigned by KJSCL to any third party without the prior written consent of LANPL.

11. TERM &TERMINATION

11.1 This Agreement will come into effect from the first date of January 2014, fly ash pick-up by KJSCL.

11.2 The Parties may however terminate this agreement at any point in time, either by mutual consent or by serving 45 days advance notice to the other party.KJSCL agrees that termination of this Agreement shall not impose any kind of liability on LANPL, under any situation whatsoever.

12. AMENDMENTS:

No modification, alteration or amendment of this Agreement or any of its terms or provisions shall be valid or legally binding on the Parties unless made in writing and duly executed by or on behalf of all the Parties.

13. ENTIRE AGREEMENT

This Agreement supersedes all prior discussions and understandings (whether oral or written, including all correspondence) between the Parties with respect to the subject matter of this Agreement, and this Agreement constitutes the sole and entire understanding between the Parties with respect to the subject matter hereof.

14. THIRD PARTY BENEFIT

Nothing herein expressed or implied is intended to, nor shall it be construed to confer upon or give to, any third party any right, remedy or claim under or by reason of this Agreement or any part hereof.

KJS CEMENT LTD. AMILIA MAIHAR DISTT. SATNA (M.P.)

15 NOTICE

All notices, requests, demands or other communication ("Notice") required or permitted to be given under Agreement and the provisions contained herein shall be in English and shall be deemed to be duly sent by registered post postage prepaid or transmitted by facsimile transmission or courier to the other Parties at the address indicated below:

Lanco Anpara Power Ltd.

Mr. A.K. Srivastava Phone: 9918900888

411/9, Riverside Apartment,

New Hyderabad, Lucknow (UP)

KJS Cement Limited, Rajnagar, Tehsil-M, Distt Satna,(MP)

Mr. K.S. Singhvi Phone: 8085941999

Any Notice delivered to the Party to whom it is addressed as provided in this Clause shall be deemed to have been given and received on the day of its receipt at such address.

16. GOVERNING LAW AND JURISDICTION

The Courts at Lucknow , UP shall have exclusive jurisdiction in respect of any dispute or matter arising in respect of this Agreement. This shall be governed by and construed in accordance with Indian law

IN WITNESS WHEREOF, the Parties have, through their duly authorised representatives, executed this Agreement as on the date first above written

For Lanco Anpara Power Limited

Authorized Signatory

Witness-1

Witness-2

For KJS Cement Limited

KJS CEMENT LTD. AMILIZA MAIHAR DISTT SATNA (M.P.)

Authorized Signatory

Witness-1

Witness-2

Annexure- 1 C

U. P. S. T. No.- Rg 0023715

JAI BRICKS

Strong Bricks Manufacturer

राम

Office :—
BINA ROAD
PARASI
Near Roapway
P. O.- KAKRI
Distt Sonebhadra (U. P.)

Ref. No .....

Date ... 12.11.2018 ...

सेवा में,

महाप्रबंधक,
लैन्को पावर प्लांट
अनपरा, सोनभद्र (उ०प्र०)

विषय :- कलाई ऐश के सम्बन्ध में,

महोदय निवेदन है कि मै पारख नाथ जायसवाल प्रपौत्र
ईश्वर का पार्टी मे० जय शिवम के लिए आपके लैन्को पावर
प्लांट अनपरा से कलाई ऐश लेना चाहता हूँ।

अतः श्रीमान् जी से निवेदन है कि मेरे फार्म मे०
जय शिवम, पिपरी, डि कुलपोज, सोनभद्र के लिए कलाई ऐश
का एग्रीमेन्ट कर कलाई ऐश देने का कृपया
करें

पार्थी
मे० जय शिवम
पिपरी, डि कुलपोज, सोनभद्र

पारख नाथ

AGREEMENT

This Agreement ('Agreement') is made and executed at Anpara on the 20th day of November, 2018 by and between:

Lanco Anpara Power Ltd., a company incorporated and registered under the Companies Act, 1956 and having its Registered office at 411/9, Riverside Apartment,New Hyderabad, Lucknow (UP) and Project Site office at Vill Anpara Distt. Sonebhadra hereinafter referred to as 'LANPL', which expression shall, unless repugnant to the context thereof, mean and include their respective successors in interest and permitted assignees of the FIRST PART.

AND

M/S Jai Bricks, located at: Pipri, Dibulganj, Anpara, Sonebhadra (UP) and its Brick plant at Village Pipri, Dibulganj, Anpara Distt Sonebhadra hereinafter referred to as 'Jai Bricks',which expression shall, unless repugnant to the context thereof, mean and include their respective successors in interest and permitted assignees of the OTHER PART.

WHEREAS:

A. LANPL has an operational coal based power plant of 2x600 MW at Village Anpara of Sonebhadra (U.P.) and on an average LANPL is generating approximately 5000 tonnes / day of dry Fly Ash through its two units of 600 MW each.

B. Fly ash generated by the Power Plant needs to be disposed off in an environment-friendly and useful manner, inter alia, in the production of cement or ready mix cement as admixture.

C. LANPL is interested to provide Fly Ash to various consumers and users of fly ash like cement manufacturing companies, ready mix concrete plants, flyash or soil brick manufacturers, ash block and tiles manufacturers, etc. as per the statutory guidelines of Government of India.

D. Jai Bricks being a brick producer has approached LANPL and shown interest to take up to 200 MT of Fly Ash per month from LANPL, to which LANPL has agreed subject to availability of Fly Ash on the terms as set out in this Agreement.

NOW THIS AGREEMENT WITNESSES AS BELOW:

1. Jai Bricks hereby agrees to take up to 200 MT of Fly Ash per month from LANPL to which LANPL has agreed subject to availability of Fly Ash.

2. The Fly Ash will be conveyed to the silos by deploying pneumatic and dry handling systems as a part of power plant process and the entire operation till silo exist point shall be carried out only by LANPL authorized personal/agency.

3. The point of delivery shall be the silo of LANPL.

4. Fly ash will be loaded from the silos into closed tankers/bunkers of your brick plant.

5. Jai Bricks shall lift and take away the flyash tankers/bulkers from silo exit points at its own cost.

6. LANPL team at site will coordinate the day to day lifting of the fly ash and Jai Bricks shall cooperate with LANPL and abide by companies environmental and safety policies.

7. Jai Bricks shall take off the FLY ASH during the period the power unit is in operation. LANPL, however, does not guarantee the quantity of fly ash and any period of operation in a year.

8. REPRESENTATIONS, WARRANTIES & OBLIGATIONS

8.1 That all applicable taxes, duties or levies including those whichever may be imposed on the off-take and transportation of fly ash by any statutory authorities / Government(s) / Government agencies during the period of this agreement shall be borne by Jai Bricks and if LANPL is called upon to pay such taxes, duties or levies directly to the authorities concerned, the same shall be reimbursed by Jai Bricks to LANPL within 7 days of intimation about such payment. It is agreed that Jai Bricks alone shall be responsible for any violations or contravention of applicable laws related to its activities of flyash take off and transport.

8.2 LANPL reserves its right and shall have unequivocal powers to stop operations of Jai Bricks to prevent/stop entry in the premises in case LANPL believes that any illegal activity or violation of any law is taking place .

8.3 LANPL shall not be bound to provide a facility which is not readily available at its unit at Anpara. It is clearly understood by Jai Bricks that LANPL shall, not in any manner, be found to incur any expenses towards provision of any facility to Jai Bricks.

8.4 Jai Bricks has expressly undertaken not to represent itself before any third party, government authorities or banks as connected with LANPL, in any manner whatsoever, except and to the extent provided within this Agreement. In case any such misrepresentation comes to the notice of LANPL, LANPL reserves it right to terminate this Agreement forthwith.

8.5 That Jai Bricks shall be fully responsible and liable for payment to LANPL for any damage to LANPL plant and property or injury to its employees or third party caused due to any act of misconduct, malafide intentions, negligence, omission or commission on the part of Jai Bricks.

8.6 That Jai Bricks shall comply with the provisions of all the applicable labour laws and keep insurance of all the persons engaged in the process of offtake of fly ash from LANPL.

8.7 That LANPL will provide fly ash from ash silos and shall not be responsible for any consequences in respect of quality, collection, transportation and utilization of fly ash.

8.8 That Jai Bricks shall keep and maintain all record of measurements, challans for the quantity of fly ash taken from LANPL. Similarly Jai Bricks shall submit end users certificate in the first week of each month for the fly ash lifted in the previous month. The certificate shall bear details of ash lifted for each day of previous month which shall be duly certified by the authorized representative of Jai Bricks.

8.9 That Jai Bricks shall be fully responsible for obtaining all applicable statutory clearances and compliance at their own cost from State Government, Government of India, Statutory Bodies and local authorities for the purpose of transporting fly ash to its Bricks Manufacturing Unit prior to actual commencement of offtake of fly ash. LANPL shall not bear any expenditure on this account whatsoever.

8.10 That the persons engaged by Jai Bricks for the offtake of fly ash from LANPL should always follow all rules & regulations of LANPL and follow the instructions of authorized representative of LANPL.

8.11 That no materials, other than fly ash, shall be lifted by Jai Bricks. In the event it is found that some materials of LANPL, other than fly ash is lifted and taken away by the representatives or trucks / bulkers of Jai Bricks, LANPL shall have the right to terminate the agreement forthwith and to initiate legal action as deemed fit against YOUR CEMENT COMPANY and/or its representatives involved.

8.12 No Child labour shall be engaged by Jai Bricks in any circumstances in the process of offtake of fly ash from LANPL.

8.13 Any accidental spillage caused while loading of ash / movement of trucks of Jai Bricks in the LANPL premises shall be immediately cleaned / removed by Jai Bricks at their own cost.

8.14 Ash collected in trucks from LANPL shall not be dumped at any place other than the Brick manufacturing unit of Jai Bricks in any circumstances. However in case of breakdown of the truck or the accident of the truck, the ash shall be immediately transferred to other trucks by Jai Bricks in such a manner that there is no dust nuisance during transportation.

8.15 In case of any accidental spillage of ash occurred en-route of transportation of ash from LANPL to brick manufacturing unit of Jai Bricks, spilled out ash shall be immediately cleaned by Jai Bricks at their own cost. Suitable road safety arrangements will be made to avoid any road accident(s).

8.16 The quantity of ash to be loaded in trucks shall be decided by the representative of Jai Bricks. LANPL shall not be responsible for the quantity of ash being loaded in the trucks or overloading of trucks done by the authorized representative deputed by Jai Bricks.

8.17 All the rules & regulations, notifications, laws etc. laid by RTO and/or any other authorities related to transportation of ash in trucks shall be strictly followed by Jai Bricks. Jai Bricks shall be solely responsible for any violations of above said rules, regulations, laws etc.

8.18 Jai Bricks shall follow all safety regulations and security requirements during collection & transportation of Fly-Ash from LANPL, as issued in this regard by LANPL / Central Govt. / State Govt. / Any other authority & also abide by the instructions issued by 'Ash Utilization' department of LANPL in this regard.

8.19 Jai Bricks shall ensure safe movement of truck inside the LANPL premises and shall be solely responsible for any accident caused by the movement of the trucks inside the LANPL premises.

8.20 The protective cover/safety appliances / personal protective equipment as may be required for the persons engaged for this work shall be arranged by Jai Bricks at their own cost.

8.21 That LANPL shall not be held responsible for any accident and causality of the persons engaged for offtake of fly ash by Jai Bricks. Jai Bricks shall indemnify LANPL, for any liability under Workmen's Compensation Act or under any other law that may develop upon in respect of the persons engaged by them.

8.22 The process of loading of dry fly ash in trucks and the movement of trucks in the silo area of LANPL and the transportation of fly ash to brick manufacturing unit of Jai Bricks shall be carried out by Jai Bricks in such a manner that there is neither any dust nuisance nor any violation of environmental norms.

8.23 That all the rules & regulations, notifications, laws etc. laid by Pollution Control Boards, CPCB, MoEF etc. shall be followed by Jai Bricks. Jai Bricks shall be solely responsible for violations of provisions of any applicable environmental laws / rules / notifications during the process of offtake of fly ash from the ash silos of LANPL.

8.24 Jai Bricks shall comply with all laws, rules & regulations etc. laid by statutory authorities as well as the directions / advice of LANPL related to dry ash loading and its transportation in trucks which are not mentioned above but are necessary for compliance of all applicable laws, safety and environmental norms and to carry out all the works in a safe and eco -friendly manner.

8.25 This agreement shall also be reviewed on regular basis by LANPL for following performance criteria:

- All Employees/ representatives / agencies / sub-agencies / transporters etc. of Jai Bricks shall behave in responsible manner towards LANPL/LANPL's Contractors/employees etc.
- Shall not involve themselves in any anti-social activity including creating IR problems and shall not be involved in any law & order violation.
- Shall co-operate to the extent possible with LANPL/ LANPL's Contractors etc. for their smooth and continuous functioning in case of addition / extension / alteration of its plant is carried out.
- Shall not cause any damage to LANPL Plant or equipment / any injury to LANPL personnel.
- Shall not cause any hindrance / create problems to other parties.
- Any other issue related to dry Fly Ash offtake activities of Jai Bricks at LANPL.

9. DISPUTE RESOLUTION:

Any dispute related to this Agreement shall be referred to Fly Ash committee constituted by LANPL and decision of the Fly Ash Committee of LANPL shall be final and binding on Jai Bricks.

10. ASSIGNMENT:

Neither this Agreement nor any right or obligation hereunder or part hereof may be assigned by Jai Bricks to any third party without the prior written consent of LANPL.

11. TERM &TERMINATION

11.1 This Agreement will come into effect from the first date of December,2018, fly ash pick-up by Jai Bricks.

11.2 The Parties may however terminate this agreement at any point in time, either by mutual consent or by serving 45 days advance notice to the other party. Jai Bricks agrees that termination of this Agreement shall not impose any kind of liability on LANPL under any situation whatsoever.

12. AMENDMENTS:

No modification, alteration or amendment of this Agreement or any of its terms or provisions shall be valid or legally binding on the Parties unless made in writing and duly executed by or on behalf of all the Parties.

13. ENTIRE AGREEMENT

This Agreement supersedes all prior discussions and understandings (whether oral or written, including all correspondence) between the Parties with respect to the subject matter of this Agreement, and this Agreement constitutes the sole and entire understanding between the Parties with respect to the subject matter hereof.

14. THIRD PARTY BENEFIT

Nothing herein expressed or implied is intended to, nor shall it be construed to confer upon or give to, any third party any right, remedy or claim under or by reason of this Agreement or any part hereof.

15. NOTICE

All notices, requests, demands or other communication ("Notice") required or permitted to be given under Agreement and the provisions contained herein shall be in English and shall be deemed to be duly sent by registered post postage prepaid or transmitted by facsimile transmission or courier to the other Parties at the address indicated below:

Lanco Anpara Power Ltd.

Mr. [illegible] Phone: [illegible]

411/9, Riverside Apartment,

New Hyderabad, Lucknow (UP)

Jai Bricks

Mr. [illegible] Phone: [illegible]

Any Notice delivered to the Party to whom it is addressed as provided in this Clause shall be deemed to have been given and received on the day of its receipt at such address.

16. GOVERNING LAW AND JURISDICTION

The Courts at Lucknow , UP shall have exclusive jurisdiction in respect of any dispute or matter arising in respect of this Agreement. This shall be governed by and construed in accordance with Indian law.

IN WITNESS WHEREOF, the Parties have, through their duly authorised representatives, executed this Agreement as on the date first above written.

For Lanco Anpara Power Limited

Authorized Signatory

For Jai Bricks

Authorized Signatory

Annexure – I D

Mobile- 9415232029

GSTIN- 09BUZPS6551A1Z0

M/s. BIRENDRA SINGH INTA BHATTA

BRICKS & ORDER SUPPLIER

Auri More, Tola Bichhari

P.O. Anpara, Distt. Sonebhadra (U.P.) PIN-231225

Ref.No._____ Dated 19.11.2021

सेवा में,

श्रीमान

महा प्रबंधक

लैन्को पावर प्लांट

अनपरा, सोनभद्र (उ०प्र०)

विषय :- भलाई ऐस के सम्बंध में

महोदय,

निवेदन है कि मैं बिरेन्द्र सिंह अपने ईंट भट्ठा के कार्य में मै. बिरेन्द्र सिंह ईंट भट्ठा, औरी मोड़, बिहरी तोला के लिए आपके लैन्को पावर प्लांट अनपरा से भलाई ऐस लेना चाहता हूँ

अतः श्रीमान जी से निवेदन है कि मेरे कार्य में मै. बिरेन्द्र सिंह ईंट भट्ठा के लिए भलाई ऐस का एग्रीमेन्ट का भलाई ऐस देने का कृपया करें।

धन्यवाद

बिरेन्द्र सिंह

AGREEMENT

This Agreement ('Agreement') is made and executed at Anpara on the 20th day of November, 2018 by and between:

Lanco Anpara Power Ltd., a company incorporated and registered under the Companies Act, 1956 and having its Registered office at 4110/9, Riverside Apartment,New Hyderabad, Lucknow (UP) and Project Site office at Vill Anpara Distt. Sonebhadra hereinafter referred to as 'LANPL', which expression shall, unless repugnant to the context thereof, mean and include their respective successors in interest and permitted assignees of the FIRST PART.

AND

M/S Birendra Singh Inta Bhatta, located at Auri More Tola Bichhari, Anpara, Sonebhadra (UP) and its Brick plant at Village Bichhari, Anpara Distt Sonebhadra hereinafter referred to as 'BSIB',which expression shall, unless repugnant to the context thereof, mean and include their respective successors in interest and permitted assignees of the OTHER PART.

WHEREAS:

A LANPL has an operational coal based power plant of 2x600 MW at Village Anpara of Sonebhadra (U.P.) and on an average LANPL is generating approximately 5000 tonnes / day of dry Fly Ash through its two units of 600 MW each.

B Fly ash generated by the Power Plant needs to be disposed off in an environment-friendly and useful manner, inter alia, in the production of cement or ready mix cement as admixture.

C LANPL is interested to provide Fly Ash to various consumers and users of fly ash like cement manufacturing companies, ready mix concrete plants, flyash or soil brick manufacturers, ash block and tiles manufacturers, etc. as per the statutory guidelines of Government of India.

D BSIB being a brick producer has approached LANPL and shown interest to take up to 200 MT of Fly Ash per month from LANPL, to which LANPL has agreed subject to availability of Fly Ash on the terms as set out in this Agreement.

NOW THIS AGREEMENT WITNESSES AS BELOW:

1. BSIB hereby agrees to take up to 200 MT of Fly Ash per month from LANPL, to which LANPL has agreed subject to availability of Fly Ash.

2. The Fly Ash will be conveyed to the silos by deploying pneumatic and dry handling systems as a part of power plant process and the entire operation till silo exist point shall be carried out only by LANPL authorized personal/agency.

3. The point of delivery shall be the silo of LANPL.

4. Fly ash will be loaded from the silos into closed tankers/bunkers of your brick plant.

5. BSIB shall lift and take away the flyash tankers/bulkers from silo exit points at its own cost.

6. LANPL team at site will coordinate the day to day lifting of the fly ash and BSIB shall cooperate with LANPL and abide by companies environmental and safety policies.

7. BSIB shall take off the FLY ASH during the period the power unit is in operation. LANPL, however, does not guarantee the quantity of fly ash and any period of operation in a year.

8. REPRESENTATIONS, WARRANTIES & OBLIGATIONS

8.1 That all applicable taxes, duties or levies including those whichever may be imposed on the off-take and transportation of fly ash by any statutory authorities / Government(s) / Government agencies during the period of this agreement shall be borne by BSIB and if LANPL is called upon to pay such taxes, duties or levies directly to the authorities concerned, the same shall be reimbursed by BSIB to LANPL within 7 days of intimation about such payment. It is agreed that BSIB alone shall be responsible for any violations or contravention of applicable laws related to its activities of flyash take off and transport.

8.2 LANPL reserves its right and shall have unequivocal powers to stop operations of BSIB to prevent/stop entry in the premises in case LANPL believes that any illegal activity or violation of any law is taking place.

8.3 LANPL shall not be bound to provide a facility which is not readily available at its unit at Anpara. It is clearly understood by BSIB that LANPL shall, not in any manner, be found to incur any expenses towards provision of any facility to BSIB.

8.4 BSIB has expressly undertaken not to represent itself before any third party, government authorities or banks as connected with LANPL in any manner whatsoever, except and to the extent provided within this Agreement. In case any such misrepresentation comes to the notice of LANPL, LANPL reserves it right to terminate this Agreement forthwith.

8.5 That BSIB shall be fully responsible and liable for payment to LANPL for any damage to LANPL plant and property or injury to its employees or third party caused due to any act of misconduct, malafide intentions, negligence, omission or commission on the part of BSIB.

8.6 That BSIB shall comply with the provisions of all the applicable labour laws and keep insurance of all the persons engaged in the process of offtake of fly ash from LANPL.

8.7 That LANPL will provide fly ash from ash silos and shall not be responsible for any consequences in respect of quality, collection, transportation and utilization of fly ash.

8.8 That BSIB shall keep and maintain all record of measurements, challans for the quantity of fly ash taken from LANPL. Similarly BSIB shall submit end users certificate in the first week of each month for the fly ash lifted in the previous month. The certificate shall bear details of ash lifted for each day of previous month which shall be duly certified by the authorized representative of BSIB.

8.9 That BSIB shall be fully responsible for obtaining all applicable statutory clearances and compliance at their own cost from State Government, Government of India, Statutory Bodies and local authorities for the purpose of transporting fly ash to its Bricks Manufacturing Unit prior to actual commencement of offtake of fly ash. LANPL shall not bear any expenditure on this account whatsoever.

8.10 That the persons engaged by BSIB for the offtake of fly ash from LANPL should always follow all rules & regulations of LANPL and follow the instructions of authorized representative of LANPL.

8.11 That no materials, other than fly ash, shall be lifted by BSIB, in the event it is found that some materials of LANPL, other than fly ash is lifted and taken away by the representatives or trucks / bulkers of BSIB, LANPL shall have the right to terminate the agreement forthwith and to initiate legal action as deemed fit against YOUR CEMENT COMPANY and/or its representatives involved.

8.12 No Child labour shall be engaged by BSIB in any circumstances in the process of offtake of fly ash from LANPL.

8.13 Any accidental spillage caused while loading of ash / movement of trucks of BSIB in the LANPL premises shall be immediately cleaned / removed by BSIB at their own cost.

8.14 Ash collected in trucks from LANPL shall not be dumped at any place other than the Brick manufacturing unit of BSIB in any circumstances. However in case of breakdown of the truck or the accident of the truck, the ash shall be immediately transferred to other trucks by BSIB in such a manner that there is no dust nuisance during transportation.

8.15 In case of any accidental spillage of ash occurred en-route of transportation of ash from LANPL to brick manufacturing unit of BSIB, spilled out ash shall be immediately cleaned by BSIB at their own cost. Suitable road safety arrangements will be made to avoid any road accident(s).

8.16 The quantity of ash to be loaded in trucks shall be decided by the representative of BSIB. LANPL shall not be responsible for the quantity of ash being loaded in the trucks or overloading of trucks done by the authorized representative deputed by BSIB.

8.17 All the rules & regulations, notifications, laws etc. laid by RTO and/or any other authorities related to transportation of ash in trucks shall be strictly followed by BSIB. BSIB shall be solely responsible for any violations of above said rules, regulations, laws etc.

8.18 BSIB shall follow all safety regulations and security requirements during collection & transportation of Fly-Ash from LANPL as issued in this regard by LANPL / Central Govt. / State Govt. / Any other authority & also abide by the instructions issued by 'Ash Utilization' department of LANPL in this regard.

8.19 BSIB shall ensure safe movement of truck inside the LANPL premises and shall be solely responsible for any accident caused by the movement of the trucks inside the LANPL premises.

8.20 The protective cover/safety appliances / personal protective equipment as may be required for the persons engaged for this work shall be arranged by BSIB at their own cost.

8.21 That LANPL shall not be held responsible for any accident and causality of the persons engaged for offtake of fly ash by BSIB. BSIB shall indemnify LANPL for any liability under Workmen's Compensation Act or under any other law that may develop upon in respect of the persons engaged by them.

8.22 The process of loading of dry fly ash in trucks and the movement of trucks in the silo area of LANPL and the transportation of fly ash to brick manufacturing unit of BSIB shall be carried out by BSIB in such a manner that there is neither any dust nuisance nor any violation of environmental norms.

8.23 That all the rules & regulations, notifications, laws etc. laid by Pollution Control Boards, CPCB, MoEF etc. shall be followed by BSIB. BSIB shall be solely responsible for violations of provisions of any applicable environments, laws / rules / notifications during the process of offtake of fly ash from the ash silos of LANPL.

8.24 BSIB shall comply with all laws, rules & regulations etc. laid by statutory authorities as well as the directions / advice of LANPL related to dry ash loading and its transportation in trucks which are not mentioned above but are necessary for compliance of all applicable laws, safety and environmental norms and to carry out all the works in a safe and eco -friendly manner.

8.25 This agreement shall also be reviewed on regular basis by LANPL for following performance criteria:

- All Employees/ representatives / agencies / sub agencies / transporters etc of BSIB shall behave in responsible manner towards LANPL/LANPL's Contractors/employees etc.
- Shall not involve themselves in any anti-social activity including creating IR problems and shall not be involved in any law & order violation.
- Shall co-operate to the extent possible with LANPL/ LANPL's Contractors etc for their smooth and continuous functioning in case of addition / extension / alteration of its plant is carried out.
- Shall not cause any damage to LANPL Plant or equipment / any injury to LANPL personnel.
- Shall not cause any hindrance / create problems to other parties.
- Any other issue related to dry Fly Ash offtake activities of BSIB at LANPL.

9. DISPUTE RESOLUTION:

Any dispute related to this Agreement shall be referred to Fly Ash committee constituted by LANPL and decision of the Fly Ash Committee of LANPL shall be final and binding on BSIB.

10. ASSIGNMENT:

Neither this Agreement nor any right or obligation hereunder or part hereof may be assigned by BSIB to any third party without the prior written consent of LANPL.

11. TERM &TERMINATION

11.1 This Agreement will come into effect from the first date of December,2018, fly ash pick-up by BSIB.

11.2 The Parties may however terminate this agreement at any point in time, either by mutual consent or by serving 45 days advance notice to the other party. BSIB agrees that termination of this Agreement shall not impose any kind of liability on LANPL under any situation whatsoever.

12. AMENDMENTS:

No modification, alteration or amendment of this Agreement or any of its terms or provisions shall be valid or legally binding on the Parties unless made in writing and duly executed by or on behalf of all the Parties.

13. ENTIRE AGREEMENT

This Agreement supersedes all prior discussions and understandings (whether oral or written, including all correspondence) between the Parties with respect to the subject matter of this Agreement, and this Agreement constitutes the sole and entire understanding between the Parties with respect to the subject matter hereof.

14. THIRD PARTY BENEFIT

Nothing herein expressed or implied is intended to, nor shall it be construed to confer upon or give to, any third party any right, remedy or claim under or by reason of this Agreement or any part hereof.

15. NOTICE

All notices, requests, demands or other communication ("Notice") required or permitted to be given under Agreement and the provisions contained herein shall be in English and shall be deemed to be duly sent by registered post postage prepaid or transmitted by facsimile transmission or courier to the other Parties at the address indicated below:

Lanco Anpara Power Ltd.

Mr. Kuldeep Sharma Phone: 9839811022

411/9, Riverside Apartment,

New Hyderabad, Lucknuw (UP)

Birendra Singh Inta Bhatta

Mr. Birendra Kumar Phone: 9839826035

Any Notice delivered to the Party to whom it is addressed as provided in this Clause shall be deemed to have been given and received on the day of its receipt at such address.

16. GOVERNING LAW AND JURISDICTION

The Courts at Lucknow , UP shall have exclusive jurisdiction in respect of any dispute or matter arising in respect of this Agreement. This shall be governed by and construed in accordance with Indian law.

IN WITNESS WHEREOF, the Parties have, through their duly authorised representatives, executed this Agreement as on the date first above written:

For Lanco Anpara Power Limited

Authorized Signatory

For Birendra Singh Inta Bhatta

Authorized Signatory

Annexure – 1 E

LANCO
Always Inspiring

LANPL/Fly Ash/ 3102
Date: 14.02.2020

Sh. Ajai Kumar Singh
Manager
Jila Panchayat Udyog
Distt. Sonebhadra(UP)
Mo. 8052904655

Sub: Regarding Requirement of Fly Ash for Ash Brick Manufacturing Plant.

Ref: letter No. P0/Fly Ash/2019-20 Dated 3.01.2020.

Dear Sir,

We have received your request for supply of fly ash for ash brick manufacturing plant vide letter no. P0/Fly Ash/2019-20 Dated 3.01.2020. In this regard it is requested to please visit our plant for necessary formalities and a formal meeting to provide the fly ash.

Thanking You.

Yours sincerely
For Lanco Anpara Power Limited

(Sandip Goswami)
Executive Director

Lanco Anpara Power Limited
Corporate Office : Lanco House, Plot # 397, Udyog Vihar, Phase-3, Gurugram- 122 016, New Delhi Region, India.
T : +91 124474 1000 to 03 F : +91 124 4741169
Site Office : P.O. Anpara, District : Sonebhadra - 231225, Uttar Pradesh, India.
T : +91 5446 272102 F : +91 5446, 272023
Registered Office : 411/9, Riverside Apartments, New Hyderabad, Lucknow-226 007, Uttar Pradesh, India.
T : +91 522 4027803 F : +91 522 2780132
www.lancogroup.com
Corporate Identity Number: U31200UP2006PLC031982

प्रेषक,

जिला पंचायत उद्योग
जनपद--सोनभद्र

सेवा में,

1. महाप्रबन्धक, ओबरा तापीय परियोजना, उ0प्र0रा0वि0उ0 निगम,
ओबरा/अनपरा सोनभद्र।
2. महाप्रबन्धक, लैकों सोनभद्र।

पत्रांक-- /पं0/फ्लाईएश/2019--20 दिनांक- 03/01/2020

महोदय,

कृपया जिलाधिकारी महोदय कार्यालय के पत्र सं0--236 दिनांक--24.04.2019 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसके द्वारा राजकीय उपक्रम के रूप मे पंचायती राज विभाग से संचालित जिला पंचायत उद्योग सोनभद्र द्वारा फ्लाईएश ब्रिक का उत्पादन किया जा रहा है। जिसके लिए पांच स्थानो पर ईकाइया स्थापित की गयी है। उक्त उत्पादन ईकाइयां 100 किमी0 परिधि के भीतर (सलखन, पटवध, बर्दिया, पकरी एवं आमश्रम मोड़ पर) संचालित है। इन ईकाइयों मे हो रहे उत्पादन हेतु फ्लाईएश को स्वयं परिवहन कराकर निः शुल्क आपूर्ति करने का कष्ट करें।

संलग्नक-- जिलाधिकारी महोदय का उपरोक्त पत्र की छायाप्रति।

03/01/2020

प्रबन्धक
जिला पंचायत उद्योग
जनपद--सोनभद्र।
(अजय कुमार राय)
8052-904655

Annexure – 1F

LANCO

LANPL/Fly Ash /2015/2520

Date: 23.11.2015

To,
Head Projects
Chetak Enterprises
Varansi – Hathinala Road Poject
Sonebhadra(UP)-231216

Ref: MoEF & CC, Fly Ash Notification S.O. 2804(E) dated 3rd Nov 2009

Sub: Regarding use of Fly Ash in ongoing Road Project as per the guidelines/ specifications issued by Indian Road Congress(IRC Specification No SP:58of 2001)

Sir,

Lanco Anpara Power Ltd is a 1200 MW (2X600) coal fired thermal power plant situated at village Anpara Distt. Sonebhadra. The Power plant is fully equipped with dry ash evacuation system along with fly ash silos and ash filling facility installed in the premises to fulfill the Fly Ash requirement of Cement Agencies/Road Projects as per Fly Ash Notification S.O. 2804(E) dated 3rd Nov 2009 (Copy Attached)

It is mentioned in clause no 5 of the said notification that

'No Agency, person or organization shall, within a radius of 100 Kms of Thermal Power Plants undertake construction or approve design of roads or fly over embankments with top soil; the guidelines or specifications issued by Indian Road Congress(IRC) as contained in IRC specification no SP:58 of 2001 as amended time to time regarding use of fly ash.'

Considering the guidelines of the notification, you are requested to lift the Fly Ash from our Premises for its utilization in Road Projects. We would be happy to extend all support to enable you to utilize fly ash from our facility.

We look forward to your cooperation and support in this regard.

Thanking You

Yours sincerely
For Lanco Anpara Power Limited

(Anand Mohan Misra)
Vice President

Encl: As Above

CC-(i) DM, Sonebhadra (UP) 231216
(ii) Dy. Director MoEF & CC Regional Office (Central Region) - Lucknow-260224
(iii) The Regional Officer, UPPCB Robartsgang(UP)-231216

Lanco Anpara Power Limited

Project Office : Lanco House, Plot # 397, Udyog Vihar, Phase – 3, Gurgaon - 122016, Haryana, India
T +91-124-4741000 to 03 F +91-124-2341624, 4741024
Site Office Village Anpara, Sonebhadra District Uttar Pradesh, India
Registered Office: 41/9, Riverside Apartments, New Hyderabad, Lucknow – 226 007, Uttar Pradesh, India
T +91-522-4027803 F +91-522-2780132
www.lancgroup.com
Corporate Identity Number
U31200UP2006PLC031982

Annexure – 16

LANCO

Ref: LANPL/Fly Ash/2969 Dt: 07.02.2019

Regional Officer- UP East
National Highway Authority of India
S8/114-174, DIG Colony
Varanasi-221001 (UP)

Subject: MOU for off-take of Fly Ash from Private Power Stations

Ref: Letter no. **RW/NH-35014/20/2017-H dated Jan 7, 2019**

With reference to the above, we would like to inform you that Lanco Anpara Power Ltd having 1200 MW capacity thermal power plant at Anpara in Sonebhadra (UP) is willing to enter the pro-forma MOU with NHAI as per the terms & conditions specified by MoEF. As per the notification of MoEF it is mandatory to use fly ash in construction of roads or flyover embankments within a radius of 300 km of thermal power plants.

In this regard, we request you to provide us draft MOU on the following E-Mail address for vetting at our end.

E-Mail Address: sandip.goswami@lancogroup.com; Kuldeep.sharma@lancogroup.com

It is also being requested to inform us a suitable date on which the MOU may be signed. Your cooperation in this regard is highly solicited.

Thanking you.

Yours faithfully

For Lanco Anpara Power Limited

(Sandip Goswami)
Plant Head

Lanco Anpara Power Limited
Corporate Office: Lanco House, Plot # 397, Udyog Vihar, Phase-3, Gurgaon-122 016, New Delhi-Region, India
T: +91 124 4741000 (100 lines) F: +91 124 4741150
Site Office: P.O. Anpara Distt. of Sonebhadra-231225, Uttar Pradesh, India
T: +91 5446 272152, F: +91 5446 272091, 272023
Registered Office: 4th Floor, Riverside Apartments, New Hyderabad, Lucknow-226 007, Uttar Pradesh, India
T: +91 522 4027800, F: +91 522 2780030
www.lancogroup.com
Corporate Identity Number (CIN): U40100UP2006PLC031982

Annexure-2

Fly Ash Generation & Utilization Figures in Present & Previous FYs			
Financial Year	Fly Ash Generation (MT)	Fly Ash Utilization (MT)	% Fly Ash Utilization
FY 2019-20	1262327	358340	28.39
FY 2020-21 (Till Dec-2020)	1059670	213720	20.17

Annexure - 3(I)

LANCO

Always Inspiring

LANPL/ENV/2019-20/3072-

13th December, 2019

To,

The District Magistrate
Sonebhadra (UP)-231225

Subject : Ash Utilization in Abandoned Stone and Coal Mines.

Ref: NGT hearing Order dated 05.11.2019.

Sir,

This is with reference to the NGT Order dated 05.11.2019 received on dated 3rd December 2019, from UPPCB office, we hereby request you for allotment of abandoned stone and coal mines for enhancement of our plant's ash utilization level.

We are conscious to our social responsibilities and committed towards the fly ash utilization and for creating a clean and safe environment in and around our installation.

We will be highly obliged for your kind consideration

Thanking you,

Yours faithfully

(Sandip Goswami)
Executive Director

CC.: 1. Regional Officer, Environment, UPPCB, Robartsganj
2. Chief Environment Officer, Circle-2,UPPCB Lucknow

Lanco Anpara Power Limited
Corporate Office : Lanco House, Plot # 397, Udyog Vihar, Phase 3, Gurugram- 122 016, New Delhi Region, India.
T : +91 124474 1000 to 03 F : +91 124 4741169
Site Office : P.O. Anpara, District : Sonebhadra - 231225, Uttar Pradesh, India.
T : +91 5446 272102 F : +91 5446, 272023
Registered Office : 411/9, Riverside Apartments, New Hyderabad, Lucknow-226 007, Uttar Pradesh, India.
T : +91 522 4027803 F : +91 522 2780132
www.lancogroup.com
Corporate Identity Number: U91200UP2006PLC081982

Annexure- 3(II)

LANCO
Always Inspiring

Ref: LANPL/Fly Ash/NCL/Jul/2020/3161 Dated: 01.07.2020

The General Manager (S&M)
Northern Coalfields Limited
Distt. Sngrauli(MP)

Ref: 1. MoEF & CC, Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009.
2. Lanco letter no. LANPL/Fly Ash/NCL/May/2016/2597 DT 16.05.2016.
3. Lanco letter no. LANPL/ Fly Ash /NCL/Feb/2016/2556 DT 24.02.2016.
4. Lanco letter no. LANPL/ Fly Ash /NCL /2015/2522 DT 18.11.2015.
5. Lanco letter no. LANPL/ Fly Ash /NCL /Nov/2018/2943 DT 20.11.2018.

Sub: Regarding Utilization of Fly Ash.

Dear Sir,

We wish to draw your kind attention regarding MoEF & CC Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009 and our letter under reference in this regard, we are once again mentioning the concerned clauses of the notification in this letter which are as below:

Clause(8)(i) *'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mine without using at least 25% of fly ash on weight to weight basis of the total stowing materials used and this shall be done under the guidance of the Director General Mine safety(DGMS)'*

Clause(8)(ii) *'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve using at least 25% of fly ash on volume to volume basis of the total materials used for external dump of over burden and same percentage in upper benches of backfilling of opencast mines and this shall be done under the guidance of the Director General Mine safety(DGMS)'*

Considering the aforesaid guidelines of the notification you are requested to give your permission for utilization of fly ash in coal mines.

Your cooperation in utilization of fly ash is highly solicited.

Yours Sincerely,

(Sandip Goswami)
Plant Head

Encl: Lanco letters under reference.

Cc- (i) Dy. Director MoEF &CC, Regional Office(Central Region)-Lucknow-260224
(ii) Regional Officer,UP Pollution Control Board, Sonbhadra-231216(UP)

LANCO
Always Inspiring

Dated: 20.11.2018
Ref: LANPL/Fly Ash/NCL/Nov/2018/ 2943

To,

The General Manager (S&M)
Northern Coalfields Limited
Distt. Singrauli(MP)

Ref: 1. MoEF & CC, Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009.
2. Lanco letter no. LANPL/Fly Ash/NCL/May/2016/2597 DT 16.05.2016.
3. Lanco letter no. LANPL/ Fly Ash /NCL/Feb/2016/2556 DT 24.02.2016.
4. Lanco letter no. LANPL/ Fly Ash /NCL /2015/2522 DT 18.11.2015.

Sub: Regarding Utilization of Fly Ash.

Dear Sir,

We wish to draw your kind attention regarding MoEF & CC Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009 and our letter under reference in this regard, we are once again mentioning the concerned clauses of the notification in this letter which are as below:

Clause(8)(i) *'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mine without using at least 25% of fly ash on weight to weight basis of the total stowing materials used and this shall be done under the guidance of the Director General Mine safety(DGMS)'*

Clause(8)(ii) *'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve using at least 25% of fly ash on volume to volume basis of the total materials used for external dump of over burden and same percentage in upper benches of backfilling of opencast mines and this shall be done under the guidance of the Director General Mine safety(DGMS)'*

Considering the aforesaid guidelines of the notification you are requested to give your permission for utilization of fly ash in coal mines.

Your cooperation in utilization of fly ash is highly solicited.

Yours Sincerely,

(Sandip Goswami)
Plant Head

Cc- (i) Dy. Director MoEF &CC, Regional Office(Central Region)-Lucknow-260224
(ii) Regional Officer,UP Pollution Control Board, Sonbhadra-231216(UP)

Encl: Lanco letters under reference.

Received
SALES OFFICE
466389
N.C.L. SINGRAULI (M.P.) 486889
29/11/18

Lanco Anpara Power Limited
Corporate Office: Lanco House, Plot # 397, Udyog Vihar, Phase-3, Gurgaon-122 016, New Delhi Region, India.
T: +91 124474 1000 to 03 F: +91 124 4741169
Site Office : P.O. Anpara, District : Sonebhadra - 231225, Uttar Pradesh, India.
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Registered Office: 411/9, Riverside Apartments, New Hyderabad, Lucknow-226 007, Uttar Pradesh, India.
T: +91 522 4027803 F: +91 522 2780132
www.lancogroup.com
Corporate Identity Number: U31200UP2006PLC031982

LANCO
Always Inspiring

LANPL/Fly Ash Utilization/2015/ 2522

To,

Date: 18.11.2015

General Manager
Northern Coalfields Limited
Singrauli (MP)

Ref: MoEF & CC, Fly Ash Notification S.O. 2804(E) dated 3rd Nov 2009.

Sub: Regarding Utilization of Fly Ash.

Sir,

We wish to draw your kind attention regarding MoEF & CC, Notification S.O. 2804(E) dated 3rd Nov 2009 regarding fly ash utilization, the concerned clauses of the notification are as follows.

Clause(8)(i) *'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mine without using at least 25% of fly ash on weight to weight basis, of the total stowing materials used and this shall be done under the guidance of Director General Mine safety(DGMS)'*

Clause(8)(ii) *No person or agency shall within fifty Kms(by road)from coal or lignite based thermal power plants, undertake)or approve without using at least 25% of Fly ash on Volume to volume basis of the total materials used for external dump of over burden and same percentage in upper benches of backfilling of opencast mines and this shall be done under the guidance of Director General Mine safety(DGMS)'*

Considering the guidelines of the notification you are requested to permit us for utilization of Fly Ash in coal mines.

Your cooperation in utilization of Fly Ash is highly solicited.

Thanking You.

Yours sincerely
For ***Lanco Anpara Power Limited***

(Anand Mohan Misra)
Vice President

CC- (i) Dy. Director MoEF & CC Regional Office (Central Region) - Lucknow-260224
(iii) The Regional Officer, UPPCB Robartsgang (UP)-231216

Received
26/11/15

Lanco Anpara Power Limited
Project Office : Lanco House, Plot # 397, Udyog Vihar, Phase - 3, Gurgaon - 122016, Haryana, India
T +91-124-4741000 to 03, F +91-124-2341624, 4741024
Site Office: Village Anpara, Sonebhadra District Uttar Pradesh, India
Registered Office: 411/9, Riverside Apartments, New Hyderabad, Lucknow - 226 007, Uttar Pradesh, India.
T +91-522-4027803 F +91-522-2780132
www.langroup.com
Corporate Identity Number: U31200UP2006PLC031982

LANCO

Dated: 24.02.2016
Ref: LANPL/Fly Ash/NCL/Feb/2016/2556

To,

The General Manager (S&M)
Northern Coalfields Limited,
Singrauli, District-Singrauli,
Madhya Pradesh

Ref: MoEF & CC, Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009.

Sub: Regarding Utilization of Fly Ash.

Dear Sir,

We wish to draw your kind attention regarding MoEF & CC Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009 and our letter no LANPL/Fly Ash Utilization/2015/2522 dated 18.11.2015(copy attached), in this regard, we are once again mentioning the concerned clauses of the notification in this letter which are as below:

Clause(8)(i) ***'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mine without using at least 25% of fly ash on weight to weight basis of the total stowing materials used and this shall be done under the guidance of the Director General Mine safety(DGMS)'***

Clause(8)(ii) ***'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve using at least 25% of fly ash on volume to volume basis of the total materials used for external dump of over burden and same percentage in upper benches of backfilling of opencast mines and this shall be done under the guidance of the Director General Mine safety(DGMS)'***

Considering the aforesaid guidelines of the notification you are requested to give your permission for utilization of fly ash in coal mines.

Your cooperation in utilization of fly ash is highly solicited.

Yours Sincerely,

(Anand Mohan Misra)
Vice President

Rec'd (S&M) 26/2/16

Cc- (i) Dy. Director MoEF &CC, Regional Office(Central Region)-Lucknow-260224
(ii) Regional Officer,UP Pollution Control Board, Sonbhadra-231216(UP)

Encl: letter no LANPL/Fly Ash Utilization/2015/2522 dated 18.11.2015

Lanco Anpara Power Limited Anpara Sonebhadra

Lanco Anpara Power Limited

Project Office : Lanco House, Plot # 397, Udyog Vihar, Phase - 3, Gurgaon - 122016, Haryana, India
T +91-124-4741000 to 03, F +91-124-2341624, 4741024
Site Office: Village Anpara, Sonebhadra District Uttar Pradesh, India
Registered Office: 411/9, Riverside Apartments, New Hyderabad, Lucknow - 226 007, Uttar Pradesh, India

LANCO

Dated: 16.05.2016
Ref: LANPL/Fly Ash/NCL/May/2016/2597

To,

General Manager
Northern Coalfields Limited
Distt. Sngrauli(MP)

Ref: MoEF & CC, Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009.

Sub: Regarding Utilization of Fly Ash.

Dear Sir,

We wish to draw your kind attention regarding MoEF & CC Fly Ash Notification S.O.2804(E) dated 3rd Nov 2009 and our letter no LANPL/Fly Ash/NCL/Feb/2016/2556 dated 24.02.2016(copy attached) in this regard, we are once again mentioning the concerned clauses of the notification in this letter which are as below:

Clause(8)(i) ***'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mine without using at least 25% of fly ash on weight to weight basis of the total stowing materials used and this shall be done under the guidance of the Director General Mine safety(DGMS)'***

Clause(8)(ii) ***'No person or agency shall within fifty kms (by road) from coal or lignite based thermal power plants, undertake or approve using at least 25% of fly ash on volume to volume basis of the total materials used for external dump of over burden and same percentage in upper benches of backfilling of opencast mines and this shall be done under the guidance of the Director General Mine safety(DGMS)'***

Considering the aforesaid guidelines of the notification you are requested to give your permission for utilization of fly ash in coal mines.

Your cooperation in utilization of fly ash is highly solicited.

Yours Sincerely,

16-05-16

(Satish Kumar)
General Manager

Lanco Anpara Power Limited Anpara Sonebhadra

Received 31/05/16

Cc- (i) Dy. Director MoEF &CC, Regional Office(Central Region)-Lucknow-260224
(ii) Regional Officer,UP Pollution Control Board, Sonbhadra-231216(UP)

Encl: letter no LANPL/Fly Ash/NCL/Feb/2016/2556 dated 24.02.2016

Lanco Anpara Power Limited

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T +91-522-4027803 F +91-522-2780132
www.langroup.com
Corporate Identity Number: U31200UP2006PLC031982

Annexure- 4.

LANPL/NGT/2019/3085

LANCO
Always Inspiring

To,

Date: 6.01.2020

Regional Director
Central Pollution Control Board
Vibhuti Khand, Gomti Nagar
LUCKNOW (U.P.)- 226 010

Ref: UPPCB Letter Vide No H42334/C-2/NGT-40/O.A.453/2019 Dated: 4.10.2019 and Honorable NGT Order Dated 11.10.2019.

Sub: Compliance of Honorable NGT, New Delhi Order under O.A.453/2019 Dated 11.10.2019 Regarding Environment Compensation Imposed to M/s Lanco Anpara Power Limted,Vill-Anpara, Distt. Sonebhadra(UP)

Sir,

With reference to subject, it is hereby submitted that we have deposited the Central Pollution Control Board (CPCB) share of Rs 14,22,000/-(60% of Total Amount of Environment Compensation of Rs 23,70,000/-) as Environment Compensation on date 2.01.2020.The details are attached as Annexure-1.

This is submitted for your information please.

Thanking You.

Yours sincerely
For Lanco Anpara Power Limited

(Sandip Goswami)
Executive Director

CC- The Regional Officer, UPPCB Robartsgang (UP)-231226

Lanco Anpara Power Limited
Corporate Office : Lanco House, Plot # 397, Udyog Vihar, Phase-3, Gurugram- 122 016, New Delhi Region, India.
T : +91 124474 1000 to 03 F : +91 124 4741169
Site Office : P.O. Anpara, District : Sonebhadra - 231225, Uttar Pradesh, India.
T : +91 5446 272102 F : +91 5446, 272023
Registered Office : 411/9, Riverside Apaertments, New Hyderabad, Lucknow-226 007, Uttar Pradesh, India.
T : +91 522 4027803 F : +91 522 2780132
www.lancogroup.com
Corporate Identity Number: U31200UP2006PLC031982

Annexure-1

Date	Details of Online Transaction	Amount
2.01.2020	NRTGS/PUNBR52020010211139127/CENTRAL POLLUTION CON	14,22,000.00

LANCO
Always Inspiring

LANPL/NGT/2019/ 3079 **30.12.2019**

To,

Chief Environment Officer (Circle-II)
Uttar Pradesh Pollution Control Board
TC 12th, Vibhuti Khand, Gomti Nagar
LUCKNOW (U.P.)- 226 010

Ref: UPPCB Letter Vide No H42334/C-2/NGT-40/O.A.453/2019 Dated: 4.10.2019 and Honorable NGT Order Dated 11.10.2019.

Sub: Compliance of Honorable NGT, New Delhi Order under O.A.453/2019 Dated 11.10.2019 Regarding Environment Compensation Imposed to M/s Lanco Anpara Power Limted,Vill-Anpara, Distt. Sonebhadra(UP)

Sir,

With reference to subject, it is hereby submitted that we have deposited the Uttar Pradesh Pollution Control Board (UPPCB) share of Rs 9,48,000/-(40% of Total Amount of Environment Compensation of Rs 23,70,000/-) as Environment Compensation on date 30.12.2019.The details are attached as Annexure-1.

This is submitted for your information please.

Thanking You.

Yours sincerely
*For **Lanco Anpara Power Limited***

(Sandip Goswami)
Executive Director

CC- The Regional Officer, UPPCB Robartsgang (UP)-231226

Annexure-1

Details of Payment of UPPCB Share

Date	Details of Online Transaction	Amount
30/12/2019	NRTGS/PUNBR52019123011047799/UTTAR PRADE	9,48,000.00

Annexure – 5

.

ITEM NO.5 Court 3 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 13336/2020
(Arising out of impugned final judgment and order dated 12-02-2020 in OA No. 102/2014 12-02-2020 in OA No. 117/2014 passed by the National Green Tribunal)

ASSOCIATION OF POWER PRODUCERS & ORS. Petitioner(s)

VERSUS

SANDPLAST (INDIA) LTD. & ORS. Respondent(s)

(With IA No.84107/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.84528/2020-EX-PARTE STAY and IA No.84108/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.84526/2020-INTERVENTION/IMPLEADMENT and IA No.84106/2020-PERMISSION TO FILE APPEAL and IA No.84524/2020-CLARIFICATION/DIRECTION)

WITH
Diary No(s). 18212/2020 (XVII)
(With IA No.86736/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86734/2020-STAY APPLICATION and IA No.86737/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.86735/2020-PERMISSION TO FILE APPEAL and IA No.86738/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 08-09-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Adarsh Tripathi, Adv.
Mr. Anish Gupta, Adv.
Mr. Nikhil Kandpal, Adv.
Mr. Gaurav, AOR

Mr. K. V. Vishwanathan, Sr. Adv.
Mr. S. Venkatesh, Adv.
Mr. Nitin Saluja, AOR
Mr. Vikas Maini, Adv.
Mr. Suhael Buttan, Adv.
Mr. Ashutosh Srivastava, Adv.
Mr. Abishek Nangia, Adv.
Mr. Anant Singh, Adv.

Mr. Sajjan Poovyya, Sr. Adv.
Mr. Shri Venaktesh, Adv.
Ms. Nishtha Kumar, AOR

Validity unknown
Digitally signed by Nichi Arora
Date: 2020.09.08 17:59:40 IST
Reason:

Mr. Vikas Maini, Adv.
Mr. Suhael Buttan, Adv.
Mr. Ashutosh Srivastava, Adv.
Mr. Abishek Nangia, Adv.
Mr. Anant Singh, Adv.
Mr. Pratibhanu Singh Kharola, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

CIVIL APPEAL Diary No. 13336/2020

Permission to file appeal is granted.

Qua appellant Nos. 2, 4, 5, 6, 7 -

Issue notice.

Dasti service, in addition, is permitted.

Tag the matter along with Civil Appeal Nos. 1692-1693 of 2020.

Pending further orders, there shall be a stay of recovery in pursuance of the impugned order of the NGT.

Qua Appellant Nos. 1, 3, 8 and 9

Issue notice.

Dasti service, in addition, is permitted.

Tag the matter along with Civil Appeal nos. 1692-1693/2020.

Impleadments are allowed. Pending further orders, there shall be a stay of recovery in pursuance of the impugned order of the NGT *qua* applicant Nos. 1 to 7 of the impleadment application.

Diary No(s). 18212/2020 (XVII)

Permission to file appeal is granted.

Issue notice.

Dasti service, in addition, is permitted.

Tag the matter along with Civil Appeal Nos. 1692-1693 of 2020.

Pending further orders, there shall be a stay of recovery in pursuance of the impugned order of the NGT.

(NIDHI AHUJA)
AR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER

GIL/ENV/20-21/

25th Sep, 2020

उ0प्र0 प्रदूषण नियंत्रण बोर्ड
दी0प्रा0 12 सी0 विभूति खण्ड
25 SEP 2020
गोमती नगर लखनऊ

To,
Oversight Committee,
NGT
UP Lucknow - 226010

Kind attention – Dr. Namita

Reference: Submission of documents as desired during today's (25.09.2020) oversight committee review meeting

Dear Madam,

In reference to above review meeting we would like to kindly submit that the plant is presently operating on the latest environment friendly proven latest Membrane cell technology is being used or production of caustic in which Mercury is not used.

Mercury Cell technology from the plant was completely phased out from Sep'2011 which was conveyed to CPCB / UPPCB.

The hazardous waste stored was capped as per the guidelines and is properly maintained. Regular monitoring in the vicinity of capped storage site is done and as per the results there is no mercury contamination detected in the groundwater and surface water samples. Regular analysis is done by IITR – Lucknow and the reports are submitted to UPPCB offices. As per the reports no mercury is detected in the samples drawn in vicinity of the secured landfill for brine sludge storage.

Also sample of Dongia Nala is regularly collected and analyzed and no mercury has been ever found in the past. We do not see any reason of high mercury in Dongia Nala when we have completely stopped use of mercury in our plant from Sept.'11. Also in the past we have never received any communication of high mercury in sample drawn by UPCB or CPCB.

Regarding capped hazardous waste, after receiving the advice for shifting of mercury in view of order of Hon'ble NGT, we wrote letter to CPCB on 15th Sep'18 explaining our concern and requesting to advise action to be taken by us since no guideline is available for opening the capped SLF.

ADITYA BIRLA

GRASIM

GIL/ENV/20-21/290

31st October 2020

To,
The Regional Officer
U.P. Pollution Control Board
H.No. – 162, Uttar Mohal
Near Chandi Hotel
Robertsganj, Sonebhadra – 231216

विषय – माननीय हरित अधिकरण द्वारा ओ0ए0 सं0 164ध2018 (पूर्व ओ0ए0 सं0 276ध213) के संदर्भ में गठित कोर कमेटी द्वारा माह फरवरी, 2018 में दिये गये अंतिम सुझावों की अनुपालन आख्या प्रेषण के संबंध में।

Dear Sir,

This is in reference on the above subject, please find Compliance status.

SNo.	Core Committee Recommendation	Compliance
(a)	Industry shall ensure proper operation of effluent treatment plant so as to ensure the compliance of the effluent discharge standard. The industry shall also ensure that no untreated/partially treated effluent find its way in to the nallah leading to Rihand reservoir. The channel leading to Rihand Reservoir has to be intercepted, diverted and treated within the industry. The nallah presently passing through the factory should be isolated so that the industry cannot discharge any treated/partially treated/untreated effluent which is being done now.	Industry has already installed ETP, RO, MEE and STP to treat effluent as well as sewage to achieve Zero Liquid Discharge as per directive of Board of CPCB / UPPCB and Core Committee. This has already been communicated through attached letter no. GIL/ENV/17-18/204 dated 17th November 2017 which was also verified by core committee on 9th Jan-2018 during their visit to the plant. **Thus, the industry is not discharging any effluent whatsoever into the dongia Nallah and is a ZLD unit** Further more , as per the guide line we have already installed cameras at the point where the drainage of the ETP meets the nallah which cameras capture and transmit photographs to CPCB/UPPCB on 24 hrs basis. Accordingly, the CPCB and UPPCB are also able to monitor the discharge point of the ETP at all times and verify that the industry is ensuring that no discharge whatsoever is made by the industry into Dongia Nalla. Moreover, it is very unlikely that any discharge into the Dongia Nalla is happening from the Aditya Birla Chemicals' own residential colony (where its employees live) and other residential settlements located nearby, but outside the industry premises. The Core Committee's past recommendations have only pertained to the

Grasim Industries Limited
Chemical Division Renukoot
P.O.: Renukoot - 231 217,
Distt.: Sonebhadra (U.P.) India

Telephone +91-5446-252044/55/75
Fax +91-5446-252088

Website www.grasim.com
E-mail grasim.renukoot@adityabirla.com
CIN L17124MP1947PLC000410
PAN AAACG4464B

Regd. Office - Birlagram, Nagda - 456331, M.P., India

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		recommendation with respect to Aditya Birla Chemicals' own residential colony. However, as a responsible corporate citizen, the Aditya Birla Chemicals' has already Installed a Sewage Treatment Plant having capacity of 1000 m^3/day for its own residential colony (i.e. where its employees live) (which has also been Commissioned in 24th Nov 2019) Copy of the letter submitted for commissioning of STP is enclosed as **Annexure -1** Thus, in our humble opinion, it needs to be further evaluated if diversion of the Dongia Nallah would be required. Further, it should be noted that the recommendation of the Core Committee regarding diversion of the Dongia Nallah is a new recommendation, and was not there either in the Core Committee's Interim Report dated January 2015 or its Final Report dated July 2015. But, if the Core Committee, UPPCB and or the CPCB are still of the view that it would be beneficial to divert the Dongia Nallah, we request that the same be done after conducting thorough ecological and environmental studies. This is because we apprehend that the diversion of the Nallah may lead to many environmental and ecological problems. The reason is that this nallah, which existed much before our plant came in existence, acts as a drain for flow of storm water during the monsoon season. Given that Renukoot is a hilly terrain and our plant is at the height of 316 Mtr. (1036.74 Feet), this Nallah acts as an outlet for carrying storm water to the Rihand Dam, which is at a height of 252.98 Mtr. (830 feet). If the course of the nallah is disturbed, then the same will cause grave flooding in the area around our industry, including the nearby residential settlements and the railways – because it is a natural nallah not only for our complex, but to complete nearby vicinity including the residential settlements and Dept. of Railways. Presently, the nallah is not being used by Grasim Industries Limited – Chemical Division – (Formerly named as Aditya Birla Chemicals) for discharging any water to Dam, however being a natural nallah, it may not be feasible to stop it as it may lead to flooding during Monsoon which will be dangerous for railway lines and the nearby residential settlements and will lead to closure of our Plant.

31/10

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		It is pertinent to note that the Core Committee itself, in its Report dated February 2018, has recommended that studies be carried out in connection with interception and diversion of all streams joining the Rihand Reservoir. Rest assured, we will be extending our full cooperation and support to this process.
(b)	There is also an urgent need for the preparation of an action plan by the industry to shift the mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF in consultation with the UP State Pollution Board. It may be stated that storage of Hazardous Mercury bearing brine sludge and the muck contaminated with chlorinated chemicals inside the premises is not permitted by the prevailing Hazardous Waste management Rules,2016 and ,therefore, to be shifted to suitable TSDF immediately	Please note that Aditya Birla Chemicals has not generated any mercury bearing bring sludge since 22.09.2011, when it implemented its membrane cell technology. The mercury bearing brine sludge generated prior to 22.09.2011 has been placed in a secured landfill having proper lining and monitoring facility by the Aditya Birla Chemicals as per the then prevailing Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2008 (**"2008 Hazardous Waste Management Rules"**), instructions and guidelines of CPCB and the order of the Hon'ble Supreme Court dated 14.10.2013 in W.P.(C) No.657 of 1995 titled *"Research Foundation for Science, Technology Natural Resource Policy vs. versus Union of India"*. This is also noted by the Core Committee at Paragraph 4(I)(2) of the minutes of meeting of Core Committee dated 16.10.2014 annexed as Annexure II (a) of Volume II of the July 2015 Report. Also, even Rule 16 of the Hazardous Waste Management Rules, 2016, permits disposal of hazardous waste in a secured landfill inside the factory premises. Furthermore, the said landfill has been recognized to be a safe and secured landfill by the Core Committee itself in its July 2015 Report and is also being monitored by CSIR-IITR Lucknow and CPCB/UUPCB on a regular basis. But if the Core Committee, UPPCB and or the CPCB are still of the view that it would be more beneficial to shift the mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF. We assure that we can take up this Job after having guidance / instruction of CPCB / UPPCB and with their support. We have already requested CPCB and UPPCB, vide attached letter dt. 15.09.18, to provide guidelines to shift the quantity from our plant to TSDF, as the quantities are huge and when it will be opened it should not damage the environment since shifting will require longer period. Regarding transfer of capped mercury bearing brine sludge stored, we approached NEERI for site of capped secured landfill to study in details the feasibility and

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		practicability for transferability from captive SLF to TSDF with relevant information. NEERI team has conducted Environmental Risk Assessment and provided a detailed study report with comments. The NEERI report concludes that - **"In conclusion the Mercury is not leaching from the Secured Land Fill and also not contaminating the ground water. This is evident from the comprehensive analysis. In view of the above facts and figures, it is not recommended to de-commission the stabilized SLF for shifting the mercury contaminated sludge disposed in the closed SLF. Decommissioning the capped, stabilized, and compacted not only unnecessary but also pose some safety risks. As a precautionary measure storm water drainage may be constructed around the SLF. This water may be treated in the existing ETP, even though the possibility of mercury leaching is not evident".** Based on the above report from NEERI Honourable Supreme Court has also deferred the NGT instructions for shifting the capped mercury bearing sludge from the site. **A copy of the order by Honourable Supreme Court is enclosed as Annexure - 3**

This is for your kind information and record.

Thanking You,

Yours faithfully,
For Grasim Industries Limited

31/10.

(Sandeep Rathore)

Head-EHS

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ADITYA BIRLA

GRASIM

GIL/ENV/19-20/195

Date : 28 Nov 2019

To,
The Regional Officer
U.P. Pollution Control Board
H.No. 162, Uttar Mohal
Near Chandi Hotel
Robertsganj, Sonebhadra - 231216

Subject – Commissioning of Sewage Treatment Plant at township in Grasim Chemical Division

Dear Sir,

We are pleased to inform you that we have commissioned the Sewage Treatment Plant (STP) of capacity 1000 KLD, on 24th Nov 2019 at our colony township for treatment of domestic sewage generated from the colony.

For kind information.

Yours faithfully

(H.K.Panda)
AVP (F&C)

02/12/2019
रोहित कुमार पाण्डेय

Encl:
1. Flow diagram of STP
2. Pictures of STP installations

CC:
1. Chief Environment Engineer (Circle-2)
   UP Pollution Control Board
   Lucknow – 226010 (UP)

2. The Zonal Officer,
   Central Pollution Control Board,
   PICUP Bhawan Ground Floor
   Gomti Nagar, Lucknow -226010 (U.P.)

प्राप्ति दि. 2.12.19
उत्तर प्रदूषण नियंत्रण बोर्ड, लखनऊ

Grasim Industries Limited
Chemical Division Renukoot
P.O.:Renukoot - 231 217,
Distt.: Sonebhadra (U.P.) India

Telephone +91-5446-252044/55/75
Fax +91-5446-252088

Website www.grasim.com
E-mail grasim.renukoot@adityabirla.com
CIN L17124MP1947PLC000410
PAN AAACG4464B

Regd. Office - Birlagram, Nagda - 456331, M.P., India

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OUT TODAY

ITEM NO.27 COURT NO.11 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 37833/2019

(Arising out of impugned final judgment and order dated 28-08-2018 in OA No. 164/2018 28-08-2018 in EA No. 22/2018 19-07-2019 in IA No. 155/2019 19-07-2019 in EA No. 22/2018 passed by the National Green Tribunal)

GRASIM INDUSTRIES LIMITED
(EARLIER ADITYA BIRLA CHEMICAL INDUSTRIES LIMITED) Appellant(s)

VERSUS

ASHWANI KUMAR DUBEY & ORS. Respondent(s)

(IA No.165087/2019-CONDONATION OF DELAY IN FILING and IA No.165089/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.165088/2019-EX-PARTE STAY)

Date : 04-11-2019 These appeals were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. C.A. Sundram, Sr. Adv.
Mr. Pinaki Mishra, Sr. Adv.
Mr. Rajat Jariwal, Adv.
Mr. Bharat Gupta, adv.
Mr. Sanjeev K. Kapoor, Adv.
M/S. Khaitan & Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing c/c of the impugned judgment is allowed.

Signature Not Verified
Digitally signed by ANITA MALHOTRA
Date: 2019.11.04 15:51:39 IST
Reason:

Delay condoned.

At the oral request of learned senior counsel for the appellant, CSIR-National Environmental Engineering Research

Institute is impleaded as respondent No.49.

Learned senior counsel for the appellant submits by relying on report at page 711, Vol.IV and page 42 of the additional documents (at page 112, Vol.V) that it has been opined that from the point of view of environmental perspective, it was not recommended to open the Secure Landfill Resource (SLR) and, thus, shifting of the Mercury bearing brine sludge would cause environmental hazard and no method has even been informed to the appellant despite queries raised to the concerned authorities.

Issue notice.

The proceedings before the National Green Tribunal qua the aforesaid aspect be deferred as we are informed that the matter is listed tomorrow.

Order dasti today.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER

Appendix- XXIX

नॉर्दर्न कोलफील्ड्स लिमिटेड
(मिनिरत्न कंपनी)
(कोल इण्डिया लिमिटेड की अनुषंगी कंपनी)
कृष्णशिला परियोजना

एन सी एल
NCL

Northern Coalfields Limited
(A Miniratna Company)
(A subsidiary of Coal India Limited)
Krishnashila Project

महाप्रबंधक कार्यालय / Office of the General Manager

Digital India
Power To Empower

स्वच्छ भारत
एक कदम स्वच्छता की ओर

CIN- U10102MP1985GOI003160

An ISO: 9001, ISO: 14001 & OHSAS: 18001 Certified Company

पोस्ट-बीना, जिला- सोनभद्र, उ.प्र., पिन 231220/ Post- Bina, Distt- Sonebhadra, U.P. PIN-231220

Phone: 05446-276633, (FAX) 05446-276633 email: gmkrsl@gmail.com website : www.nclcil.in

No. KSL/GM/Env/2020-21/399 Date: 26.09.2020

To,
The Chairman
Oversight Committee
Hon'ble National Green Tribunal

Subject: Action Plan for supply of Coal to Thermal Power Plant through Railway wagons/MGRs/Belt Pipe Conveyors.
Ref: Oversight Committee Meeting held on 25.09.2020

Dear Sir,

This is to inform you that Krishnashila Project of M/s Northern Coalfields Limited has sufficient capacity to supply/despatch of coal to thermal power plants through Railways wagons and belt Pipe Conveyor. The present despatch capacity for Krishnashila Project through different modes against the annual production capacity of 7 MTPA is given below:-

Sl No.	Mode of Despatch other than Road	Annual Capacity (MTY)
1	Through Railways Wagons	3 MTY
2	Through Belt Pipe Conveyor	3.5 MTY
	Total	**6.5 MTY**

Further, coal Handling Plant of 4MTY capacity is under construction and will be completed by December'2020. It will further enhance the despatch capacity by Rail Mode.

Presently, coal is being supplied through road mode (less than 10%) under e-auction scheme to small consumers which are unable to get coal through rail mode and are only dependent/rely on road mode.

This is for your kind information please.

24/09/2020

General Manager
Krishnashila Area
Northern Coalfields Limited

Copy to:-
1. General Manager (Env), NCL Singrauli

कार्यालय मुख्य अभियन्ता (प्रशासन)
अनपरा तापीय परियोजना
उ0प्र0 राज्य विद्युत उत्पादन निगम लि0
पत्रालयः अनपरा, जनपदः सोनभद्र
CIN : U40101UP1980SGC005065

पत्रांकः 83/मु0अभि0(प्र0)/अताप / दिनांकः 01/10/2020

विषयः माननीय राष्ट्रीय हरित अधिकरण द्वारा गठित ओवरसाइट कमेटी के निर्देशों के अनुपालन के सम्बन्ध में।

अध्यक्ष महोदय,
ओवरसाइट कमेटी (एन0जी0टी0)
क्षेत्र–सिंगरौली

कृपया उपरोक्त विषयक दिनांक 25.09.2020 को माननीय राष्ट्रीय हरित अधिकरण द्वारा गठित ओवर साइट कमेटी की बैठक में अनपरा तापीय परियोजना हेतु दिये गये निर्देशों का अनुपालन आख्या निम्नवत हैः–

1. जिला प्रशासन द्वारा उ0प्र0रा0वि0उ0नि0लि0 की ओबरा परियोजना को आंवटित 04 नग खदानों के अनापत्ति प्रमाण पत्र प्राप्त करने हेतु ओबरा परियोजना स्तर पर आंन–लाईन आवेदन किया गया है। सूच्य है कि अनपरा तापीय परियोजना को अभीतक कोई खदान आंवटित नहीं हुआ है

2. आई0आई0टी0, रूड़की द्वारा अनपरा तापीय परियोजना के मुख्य राख बांध के तकनीकी अध्ययन की छायाप्रति एवं ऐश डाइक स्ट्रक्चर के पूर्णतया सुरक्षित होने का शपथ पत्र मूल रूप में संलग्न कर आपके सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रेषित है।

अवगत कराना है कि उक्त तकनीकी अध्ययन की छायाप्रति पूर्व मे भी परियोजना द्वारा अध्यक्ष महोदय, ओवरसाइट कमेटी, को उपलब्ध कराया गया था जिसका उल्लेख मा0 न्यायाधीश महोदय के दिनांकः 05.11.2019 के आदेश के पृष्ठ सं0– 6 पर किया गया है। (छायाप्रति संलग्न)

3. अनपरा तापीय परियोजना द्वारा स्थापित एवं संचालित 09 नग आर0ओ0 प्लान्ट निम्न स्थानो पर स्थित हैः–
   1. औड़ी मोड़ निकट स्थाई कालोनी – 01 नग
   2. काशी मोड़ – 01 नग
   3. अनपरा गांव निकट अस्थाई कालोनी – 01 नग
   4. ग्राम बेलवादह –03 नग
   5. ग्राग कुण्डाभाटी –03 नग

4. ग्राम बेलवादह मे ऐश माउण्ड बनाने हेतु कार्यमात्रा बीजक,ड्राईगं इत्यादि आई0आई0टी0, बी0एच0यू0 वाराणसी को बिदिक्षित करने हेतु भेजा गया है। (छायाप्रति संलग्न)

संलग्नकः यथोपरि।

01/X/2020
(कृष्ण मोहन)
मुख्य अभियन्ता(प्रशासन)

प्रतिलिपिः
1. जिलाधिकारी महोदय, जनपद–सोनभद्र(उ0प्र0)।
2. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, सोनभद्र(उ0प्र0)।

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(Enclosure-1)-(1)

For limited circulation only

Report on

RAISING OF ASH DYKES IN ANPARA THERMAL POWER STATION

Project Sponsored By

Suptdg. Engineer
Anpara Thermal Power Station
Anpara, Sonebhadra

Prepared By

Dr. Satyendra Mittal

DEPARTMENT OF CIVIL ENGINEERING

INDIAN INSTITUTE OF TECHNOLOGY

ROORKEE – 247667 (UTTARAKHAND)

July 2018

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Encl- 1-(2)

REPORT ON

RAISING OF ASH DYKES IN ANPARATHERMAL POWER STATION

BY

Dr Satyendra Mittal*

1.0 INTRODUCTION

India has many thermal power stations and these thermal power stations produce millions of tons of flyash everyday. The flyash thus produced everyday is stored in the form of dykes. The conventional method of storage of dykes is illustrated as below (Fig.1):

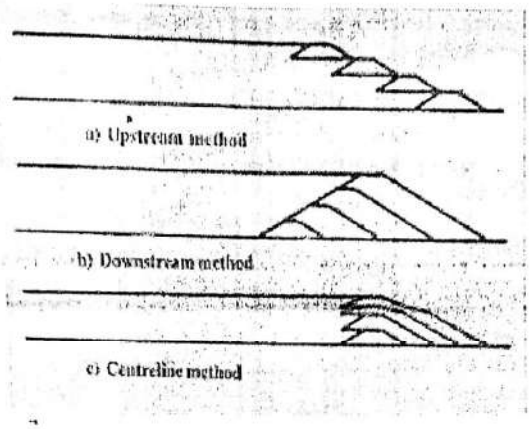


Fig. 1 Conventional Methods Of Raising Dyke Height

UP govt. under its new policy is also raising installed capacity of thermal power station in the state to meet ever increasing demand of power.

In Anpara also, one thermal power station is existing which has decided to enhance its installed capacity. Fig 1 illustrates the conventional methods of raising of dykes in future. But the disadvantage of these techniques is that it requires lot of space on ground. In this technique, earthen embankments to be made on the periphery of existing dyke (the first raising has to be done on the top of starter dyke by leaving some space and making a trapezoidal bund again on a slope of 1:3 or so. Such techniques require ample of space on the ground). The construction of such trapezoidal embankment is not easy as it requires huge quantity of muck and then it has to be compacted to 90% Proctor density for its good efficiency.

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IIT Roorkee(IITR) has developed new techniques of storage of flyash in thermal power station. This has been successfully tried in thermal power stations in Hissar and Panipat of Haryana state. Now the third power station in Haryana, situated in Yamuna Nagar is also adopting the same technique.

Therefore Anpara thermal power station authorities vide their letter no.156/ECMD-2*500MW/ATPS/ dt.28/02/2018 requested author of this report at Deptt. of Civil Engg. , IIT Roorkee to design the raising of dyke situated in Anpara thermal power station. The present report submits the new concept of raising of dykes. The detailed design drawing shall be submitted later on, once the concept presented in this report is approved by authorities of Anpara thermal power station.

2.0 SITE VISIT TO SITE

On the request of Anpara thermal power station authorities, the author of this report (undersigned) visited the Anpara thermal power station site on 2 June- 4 June 2018.

It was seen by the undersigned at the site that the space available, outside the dyke area was not much. A road exists on the outer periphery of the dyke. Beyond this road, either private land or reservoir was there. Therefore there are many restrictions of raising techniques of dyke at this site. On the request of IITR, Anpara thermal authorities are getting the soil investigation done at site, and the report of that shall be sent to IITR.

3.0 RAISING OF DYKES

Raising of dykes could be done by any of three methods illustrated in Fig.1. But all these three methods occupy horizontal space at site (specially method no.2 & 3). Therefore at this site gabion methods of raising of dykes shall be highly useful, particularly in respect of saving of landspace. Incidently, this technique is being used in Obra thermal power station also.

In Panipat and Hissar thermal Power stations (in Haryana), the raising of dyke has been done by providing a passive support to raised dyke through gabion filled with stones (duly cut and dressed up). The dressed up stones make a perfect bond to each other and also ensure not more than 40% void ratio in the gabion box.

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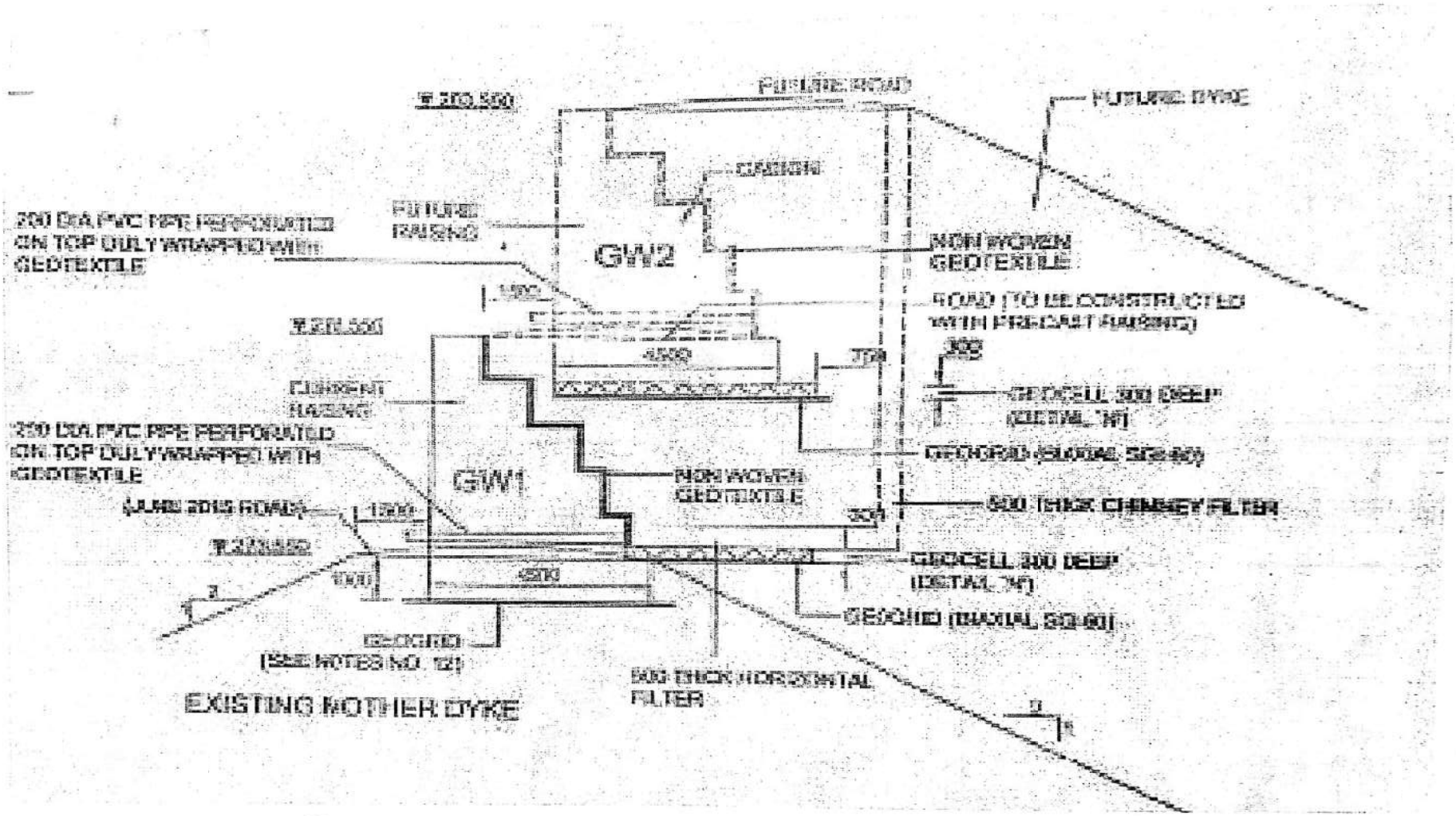


Fig. 2: Sectional view of Yamuna Nagar Thermal Power Station

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Encl. - 1 - (4)

In Panipat & Hissar thermal power stations, the gabion boxes of following types were provided as shown in Fig. 2, as the space available at this project site was in abundance

At Obra thermal power station, not even an inch space was available outside the dyke periphery. Hence different type of combination of gabion boxes has been provided there.

4.0 STABILITY STUDY FOR RAISING OF DYKE

Stability study of existing dyke was done using the assumed soil properties. The stability study was done keeping into account seismic parameters, saturation of dykes, load on dykes due to road, height of each raising etc. In the first attempt, (Plate 'A') Obra type design was tried as sufficient good earth is available there. But in Anpara, such soil is not available free of cost.

Hence that design was dropped.

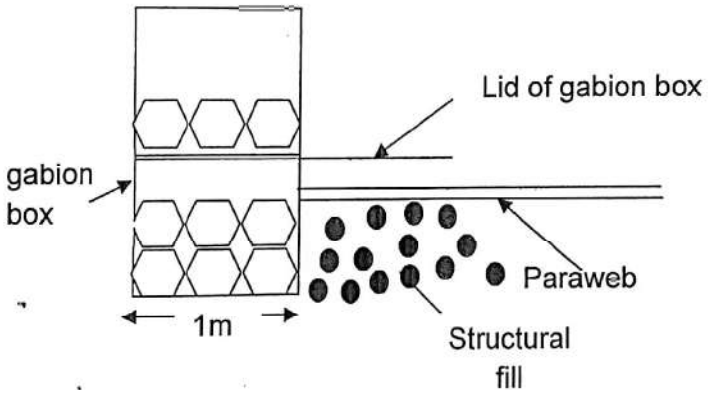


Plate 'A': A general view of gabion box (Obra Type design)

Another analysis was therefore conducted which was for staggered gabions boxes full of stones. The salient points of that analysis are as follows :

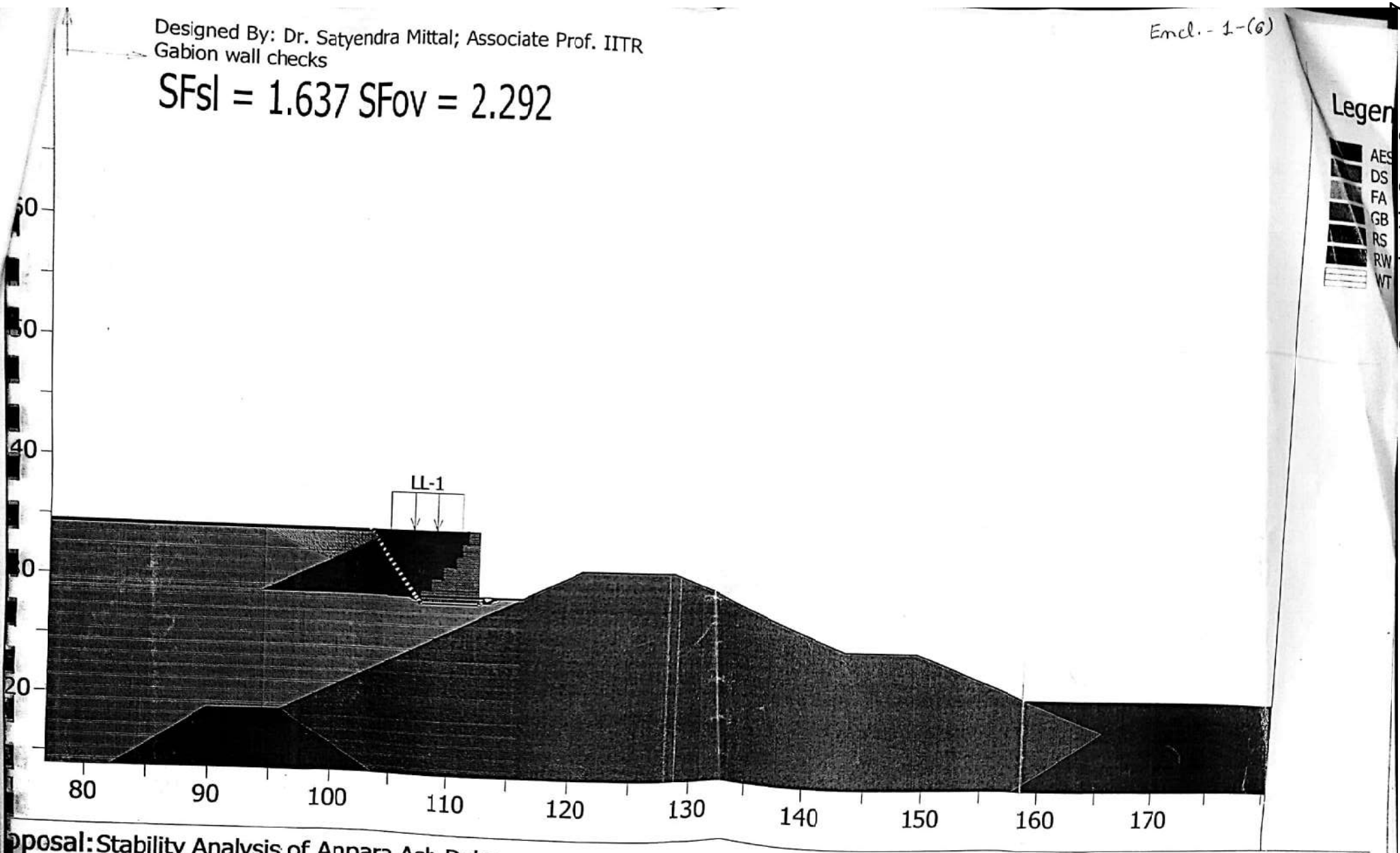
1. The stability study for raising with new technique has been done for static case (Fig.3) and seismic case (Fig.4)
2. The study for such gabion wall had been done for 5m raising including free board. The foundation depth is kept as 0.5m.

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Encl. - 1-(6)

Designed By: Dr. Satyendra Mittal; Associate Prof. IITR
Gabion wall checks

SFsl = 1.637 SFov = 2.292



pposal: Stability Analysis of Anpara Ash Dyke

FIG. 3(B)

ction: Gabion Retaining Structure

e: Anpara **File:** Static Analysis-Anpara

Date:
07/04/2018

Folder:
IITR/Anpara

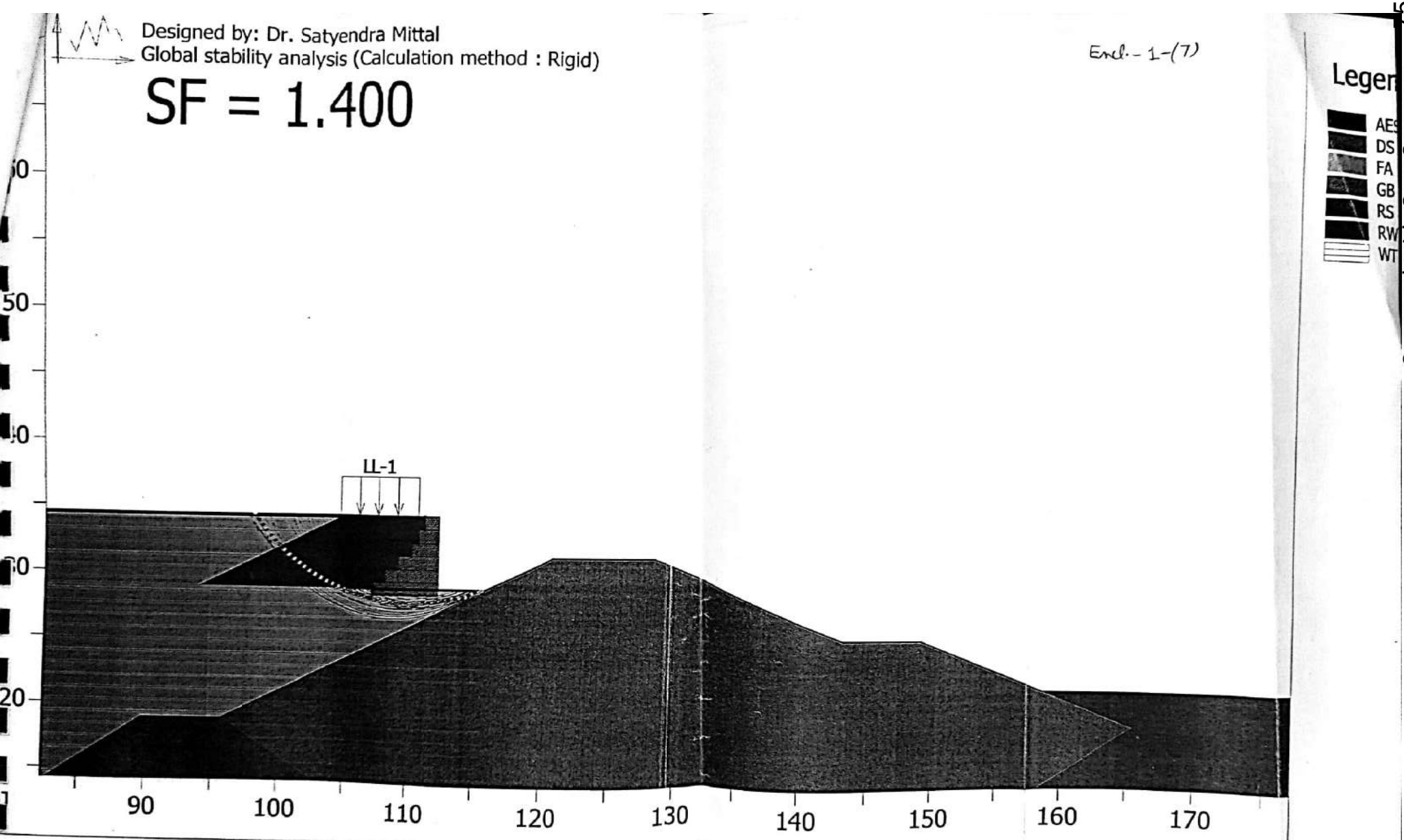
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Scanned with CamScanner

Designed by: Dr. Satyendra Mittal
Global stability analysis (Calculation method : Rigid)

Encl.- 1-(7)

SF = 1.400



posal: Stability Analysis of Anpara Ash Dyke

FIG. 4 (A)

Date: 07/04/2018

ion: Gabion Retaining Structure

Anpara File: Seismic Analysis-Anpara

Folder: IITR/Anpara

The stability analysis of such wall also yielded FOS higher than 1. The drainage path in the dyke shall be made either by sand drain or prefabricated drain (Mac drain). The cost of such walls is quite moderate. This concept was also submitted to Obra authorities, and they approved it (Fig.5).

The Anpara authorities after studying it during the visit of IIT Roorkee team in June 2018, further requested IITR to see the possibility of raising of dyke by 3.5 metres (without free board) or so by the same technique.

5.0 STABILITY STUDY OF 5m HEIGHT

As stated in last para of Article 3.0 above, the factor of safety for 5m height (including free board) had been calculated and the same are mentioned on the drawings (Fig. 3 & 4), which is quite safe.

It is therefore recommended to provide gabions of that type at this site for raising of dyke.

6.0 SALIENT FEATURES OF STABILITY ANALYSIS

The most important feature of stability analysis is that the design model has been made incorporating all structures exactly existing at site(it can be verified by your design team by comparing WAPCOS drawings and our present model).

The dimensions depicted in our model are exactly same as illustrated by WAPCOS. The water level and ash pond level has also been taken same 272.50 , as given in the drawings provided by you to IIT Roorkee. Same is true for freeboard values. The other design parameters adopted in model are as follows.

(A) Geotechnical Parameters

I. For central core same as that of WAPCOS design Embankments
II. Raised dykes: ash parameters as follows
C= 0- ,= 29 , Dry Density = 13 kN/cum
III. Filled Gabions : ϕ = 40, Density = 15.6 kN/cum
IV. Seismic Parameters :
αh = 0.1 ,αv = 0.05
V. Surcharge = 22 kPa (which takes into account vehicular load on the road at top of ash dykes
VI. Hydrostatic pressure : as per standard practices
VII. Foundation soil properties:
Same as that of ash, though foundation /Leveling pad of geocell shall be provided (same as in Obra)

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VIII. Factor of safety obtained-
   a. In static case:-----
   b. In Seismic case:------- } **As given in attached papers**

It is worth mentioning here that stability analysis has been conducted by us based on certain assumptions of geotech parameters, as the exact soil parameters are still awaited from your side. After you send the parameters to us, revised analysis may be submitted by us to you.

The side drain has also been provided at the level of 272.50. The first raising has been proposed for 5.5 m (including free board of 1.5m). The embedment depth is 0.5m

Kindly confirm above design parameters and the analysis pictorially attached herewith. On receiving your reply, another analysis shall be submitted to you by us for a one more (additional) raising above the first raising.

7.0 ADVANTAGES OF GABION BOX WALLS

Advantages of such walls are plenty. These are quick in construction. Local material shall be used. Less quantity of stones shall be used at site. The stone filled in these gabions are NOT rounded stones, but have to be dressed up by chiseling so that they make perfect bonds with neighbouring stones. Fig. 5 shows design adopted in Obra.

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The comparison of both methods (conventional and gabion method) is evident. In conventional method, the horizontal space occupied is 73 m, whereas that in gabion method is just 12 m or so for a raising of 5 m. The advantage of gabion is also saving of land, which if compared with actual revenue cost of land, makes huge savings. For example, in this case and saved is 73 – 12 = 61 m . This width when is multiplied with periphery of dyke, shall give the area of land saved. If this area is multiplied with land cost, it will be much much higher than the cost of gabion.

(SATYENDRA MITTAL)

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It is worth mentioning here that present repot is only for first raising of 5m (including free board). The ATPS should however confirm that if any further raisings also need be done in future.

8.0 CONCLUDING REMARKS

Design of 5m raising (including f. b.) is being submitted by IIT Roorkee to Anpara authorities herewith. The authorities are requested to submit their comments on above design concept soon, so that detailed design drawing may be submitted. The comparison of gabion wall v/s conventional design (Fig. 1) is explained in following figure

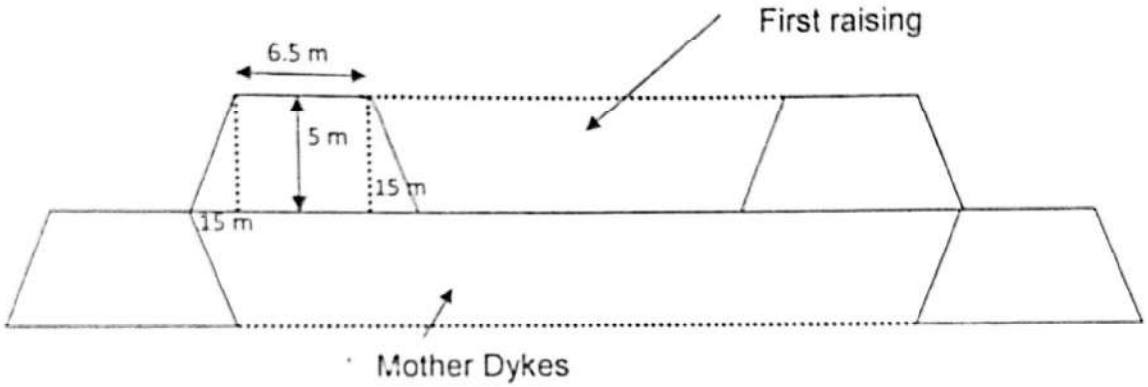


Fig. 6(a) Conventional Method

(Total horizontal space occupied =
2 X [15 + 6.5 + 15] = 73 m on both side)

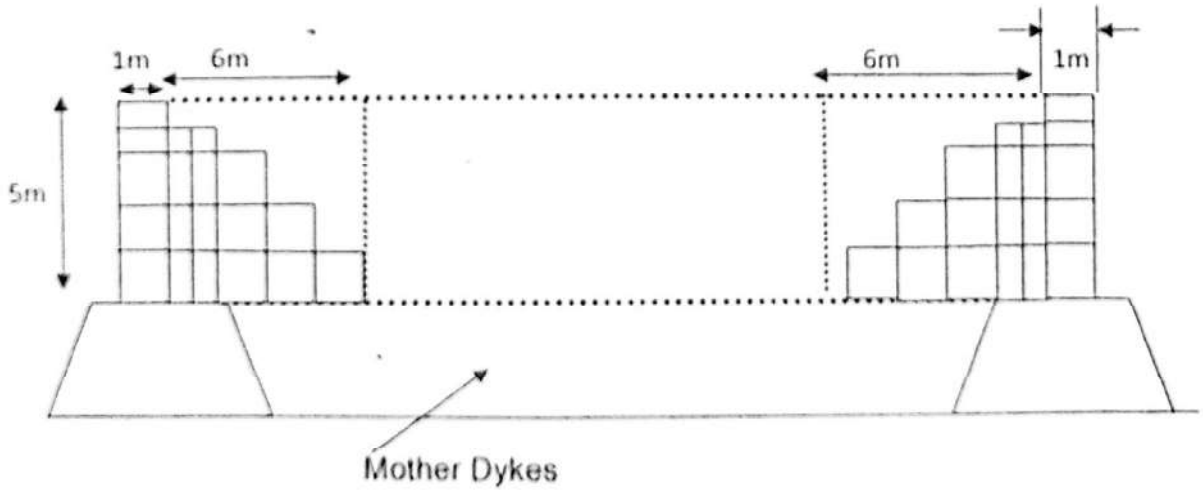


Fig.6(b) Gabion method of raising
(Total horizontal space occupied
= 2x[6] =12m

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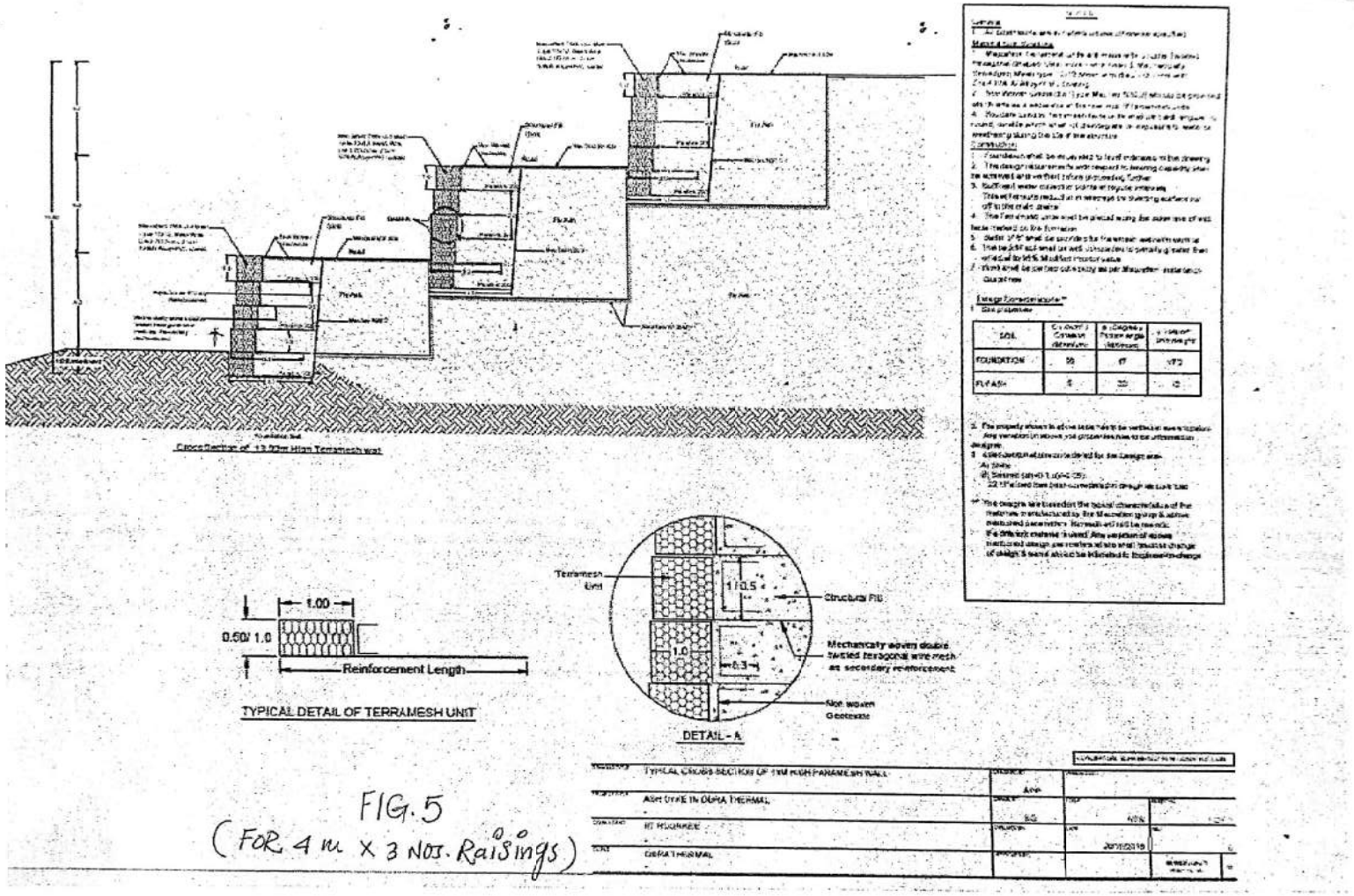


Fig. 5: (For 4m X 3 nos. Raising)

Encl. - 1 - (12)

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(Enclosure-2)



उत्तर प्रदेश, UTTAR PRADESH 21AE 534933

शपथ-पत्र

समक्ष:

श्रीमान् जिलाधिकारी महोदय,
जनपद–सोनभद्र।

मै कृष्ण मोहन, मुख्य अभियन्ता प्रशासन, अनपरा तापीय परियोजना, अनपरा–सोनभद्र

शपथपूर्वक यह बयान देता हूँ कि–

1. अनपरा तापीय परियोजना का मुख्य राख बांध ग्राम–बेलवादह में स्थित है।
2. मुख्य राख बांध में अनपरा 'अ' 'ब' 'द' एवं लैंको तापीय परियोजनाओं से उत्सर्जित राख को निस्तारित किया जाता है।
3. वर्तमान में मुख्य राख बांध को 5.00 मी0 उच्चीकृत किया जा रहा है जिसका तकनीकी अध्ययन आई0आई0टी0, रूड़की से कराया गया जिसके अनुसार ऐश डाइक स्ट्रक्चर पूर्णतया सुरक्षित है। आई0आई0टी0, रूड़की के तकनीकी अध्ययन के रिपोर्ट की छायाप्रति संलग्न है।

(कृष्ण मोहन)

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[Enclosure-(3)-1]

क्षेत्रीय कार्यालय
REGIONAL OFFICE
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

सन्दर्भ सं0 Ref. No. C-113639/ओवर मग्ट/2019

दिनांक Date 26/11/19.

सेवा में,

अति महत्वपूर्ण
मा0 एन0जी0टी0 प्रकरण

1. महाप्रबन्धक, एन0टी0पी0सी0 लि0, शक्तिनगर, सोनभद्र
2. महाप्रबन्धक, एन0टी0पी0सी0 लि0, रिहन्द नगर, सोनभद्र
3. मुख्य महाप्रबन्धक, उ0प्र0राज्य विद्युत उत्पादन निगम लि0, ('अ', 'ब' एवं 'द'), अनपरा, सोनभद्र
4. मुख्य महाप्रबन्धक, उ0प्र0राज्य विद्युत उत्पादन निगम लि0, ('अ' एवं 'ब'), ओबरा, सोनभद्र
5. महाप्रबन्धक, एन0सी0एल0, ककरी, खड़िया, बीना, कृष्णशिला, दुद्धीचुआं परियोजना, सोनभद्र
6. उपाध्यक्ष, मे0 हिण्डालको इण्डस्ट्रीज लि0 (रिनुसागर पावर डिवी0), रेनुसागर, सोनभद्र
7. उपाध्यक्ष, मे0 हिण्डालको इण्डस्ट्रीज लि0, रेनुकूट, सोनभद्र
8. अध्यक्ष, मे0 लैंको पावर प्रोजेक्ट लि0, अनपरा, सोनभद्र
9. उपाध्यक्ष, मे0 ग्रासिम इण्डस्ट्रीज लि0 (केमिकल एवं कैप्टिव पावर प्लाण्ट), रेनुकूट, सोनभद्र
10. प्रबन्धक, मे0 ओरिएन्ट माइक्रोएब्रेसिव लि0, लभरी, विकास नगर, बैरिपान, सोनभद्र।
11. मे0 अल्ट्राटेक सीमेन्ट लि0 (युनिट–डाला सीमेन्ट वर्क्स), डाला, सोनभद्र
12. महाप्रबन्धक, मे0 एस0के0आई0 कार्बन ब्लैक (इंडिया) प्रा0लि0 (यूनिटः हाईटेक कार्बन), मुर्धवा, रेनुकूट, सोनभद्र

विषयः– मा0 एन0जी0टी0 द्वारा पारित ओ0ए0 संख्या–164/2018 अश्वनी कुमार दुबे बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 05.11.2019 के अनुपाल के सम्बन्ध मे।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा ओ0ए0 सं0–164/2018 अश्वनी कुमार दुबे बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनाक 05.11.2019 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। आदेश की प्रति मा0 एन0जी0टी0 की वेबसाईट http://www.greentribunal.gov.in पर भी उपलब्ध हैं। प्रकरण में सुनवाई हेतु अग्रिम तिथि 18.02.2020 नियत है।

अतः आपको निर्देशित किया जाता है कि मा0 एन0जी0टी0, नई दिल्ली द्वारा पारित आदेश दिनांक 05.11.2019 का अनुपालन करते हुए अनुपालन आख्या बोर्ड को प्रेषित करना सुनिश्चित करें। कृपया नोट करें कि मा0 एन0जी0टी0 के आदेशों का ससमय अनुपालन सुनिश्चित न किये जाने की दशा में मा0 एन0जी0टी0 द्वारा पारित किये गये किसी भी विपरीत आदेश के लिये उद्योग स्वयं उत्तरदायित्व होगा।

संलग्नक–यथोपरि

CE (L-1) (Work) ATP, Anpara
Dy. No. 4190
File No. F10
Date 05/12/19

भवदीय,

(राधेश्याम) 26/11/19
क्षेत्रीय अधिकारी

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपिः–

CE (Admin)

1. जिलाधिकारी महोदय, सोनभद्र को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को पत्र सं0–एच43827/सी–2/एन0जी0टी0 सेल–29/अश्वनी कुमार दुबे/19 दिनांक 18.11.2019 के अनुक्रम में सूचनार्थ प्रेषित।

03/12/19 SE (Civil) PIA(W)

क्षेत्रीय अधिकारी

CGM

03.12.19 CE (Admn)

04/12/19

F10 05/12/19

कार्यालय– मo सं0 162, उत्तर मोहाल (निकट चण्डी होटल)
राबर्ट्सगंज–सोनभद्र (231216)
फोन नं0– 05444–222464
फैक्स नं0– 05444–222464
ई–मेल– rosonbhadra@uppcb.com

Office H. N. 162, Uttar Mohal (Near Chandi Hotel)
Robertsganj, Sonbhadra (231216)
Phone No. : 05444-222464
Fax No. : 05444-222464
E-mail Id : rosonbhadra@uppcb.com

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4. The Tribunal dealt with the report of Justice Rajesh Kumar Committee dated 14.12.2018 vide order dated 03.01.2019. The report, inter-alia, mentioned lack of proper management of ash ponds, disposal of red mud and steps necessary for control of air and water pollution. The Tribunal directed the concerned State Pollution Control Boards (SPCBs) and the Central Pollution Control Board (CPCB) to take remedial measures and furnish a status report about the ambient air quality, water quality of the reservoir and other water bodies to the Oversight Committee. The States were also to give their reports about the health status of the citizens in the affected areas and to prepare plan for providing potable water through pipelines in a time bound manner.

5. Second report of Justice Rajesh Kumar dated 28.06.2019 was considered on 19.07.2019. The report suggested ban on manufacture of red bricks by use of clay/soil and burning coal so that more fly ash could be utilized. This aspect was directed to be looked into by the MoEF&CC and the CPCB. The Committee was to give further report setting out recommendations cumulatively at one place. The Tribunal also directed compliance of observations of the CPCB with regard to operation of STP, establishment of piezometers and remote calibration as well as other deficiencies forthwith which was to be overseen by the CPCB. CPCB was to assess compensation for the damage to the environment.

6. Reports dated 21.08.2019 and 23.08.2019 were filed by the MPPCB and UPPCB. In O.A. No. 453/2019, a direction was sought for implementation of the said reports on the issue of environmental compensation in respect of 11 units in the State of Madhya Pradesh and 10 units in the State of Uttar Pradesh. The Tribunal directed the SPCBs to proceed in accordance with law to recover the compensation assessed.

7. The matter has been put up today mainly for consideration of the report filed on 29.10.2019 by Justice Rajesh Kumar dealing with the issue of management of fly ash by thermal power stations and the damage caused to Rihand reservoir which is a source of water for operation of thermal power plants and other industries and also for drinking purposes by the inhabitants. The Committee observed that the capacity of the reservoir was reduced due to draining of effluents and fly ash which required desilting. Fly ash dykes of Essar Power was breached on 07.08.2019 and of NTPC on 06.10.2019. Slurry was flowing on the ground causing damage to the crops. Slurry also travelled upto Rihand reservoir. This gave rise to emergent situation.
The Committee held a meeting. The Committee prepared its agenda on the subject as follows:

"Generation and storage of Fly-ash in Thermal Power Plants is becoming a great cause of concern affecting the environment. Due to the regular storage of Fly-ash in Fly ash Dykes since long, affecting air pollution, has led the Ministry of Environment, Forest and Climate Change, Government of India to declare the Sonbhadra and Singrauli area as a most critically polluted area. No proper roadmap has been presented for its proper disposal by the Thermal Power Plants.

It has been noticed that in recent times there had been breach of Ash Dykes of two Thermal Power Plants in Singrauli district of Madhya Pradesh, which has resulted in discharge of Ash slurry to the river as well as to Rihand Reservoir adversely affecting their water quality. These Ash Dyke pertains to Thermal Power Plants (TPPs) namely M/s Essar Power Ltd and NTPC, Vindhya Nagar. These incidences are of serious concern and indicates improper and non scientific design of Ash Dykes. The Oversight Committee constituted by Hon'ble NGT has taken this matter very seriously and also discussed in the previous meeting. In this regard a meeting of the Committee is convened on October 22, 2019 at 11:00 AM in Circuit House at Prayagraj to discuss various issues related to handling of Ash and their disposal. The agenda of the meeting is as below: -

All Thermal Power Plants have to talk about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed.

1. To discuss with all the Thermal Power Plants about structural details of their Ash Dykes and their adequacy for handling of Fly Ash generated. Whether submitted the details of ash dykes to SPCBs and taken permissions from SPCBs .
2. All Thermal Power Plants have to talk about the structural design of their Ash Dykes to prove that their Ash Dykes are proper and scientifically designed. Submission of affidavit by TPPs in compliance of decisions taken in the last meeting of Committee regarding adequacy of Fly

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Ash Dyke. The status will also be shared about the action taken by TPPs for third party assessment of Ash Dyke of their plants through expert institutions like NEERVIITs.

4. Thermal Power Plants may submit their roadmap for the future disposal of the stored Fly-Ash as well as the currently generated Fly-Ash.
5. What effort has been made to fill up the Fly-Ash in the abandoned Coal Mines and Stone Mines? Whether any letter has been written to the Mine owners or to the concerned Authority in this regard, seeking permission in light of the discussion in the earlier meeting(s)?
6. To provide opinion about option of developing mounts of Ash Dyke as done by NTPC Thermal Power Plant, Dadri, where green cover has been developed by covering it with the top soil.
7. Submission of status by NTPC Vindhya Nagar about necessary clearance from Madhya Pradesh Pollution Control Board about Gorbi mines and disposal of Fly Ash.
8. Preparation of DPR for project of desalting the Rihand Reservoir and bearing of such expenditure by Thermal Power Plants of the area on polluter pay principle.

All the Thermal Power Plants situated in the State of U.P. and M.P., Members of the Committee, District Magistrate of concerned districts may be informed to attend the meeting with relevant information as per Agenda."

8. The deliberations of the Committee have been summed up as under: "Thermal Power Plants — Ash Utilization:

NTPC-Vindhyanagar: Shri V.K. Maurya, Deputy General Manager (Civil Design) NTPC, New Delhi along with Shri Debashis Sen, Executive Director (Vindhyanagar) states that they could not comply the direction given by the Committee in the earlier meeting and could not submit the affidavit till today. They could not file any reply to the points raised in the Agenda of notice. However, Shri V.K. Maurya tried to explain that their Fly Ash Dyke was constructed in accordance to the norms and time to time, when the height of the Dyke was raised, the technical advices were also taken from the experts. However, no evidence in this regard has been produced before us. Despite asking from us that whether they have brought any reply to the points detailed in the agenda, Mr. Jain another officer states that they have everything. The periodical inspection has been made by the various internal department officers but he admitted that no assessment or report by third party agency has been obtained with regard to Fly Ash Dyke. Prima facie, the Committee is off the view that the officers of the NTPC are still not serious. They have not complied with the direction given by the Committee in the earlier meeting. The affidavit has not been filed. Recently, we came to know that there was a breach of Fly Ash Dyke on 06.10.2019 due to which huge quantity of fly ash slurry travelled alongwith the ground causing damage to crops and the fly ash travelled up to the Rihand Reservoir. If as per the version of Mr. Jain and Mr. Maurya everything was perfectly all right and time to time dykes have been checked why this incident happened. The incident itself shows that there was some deficiency in the construction of Fly Ash Dyke. The whole purpose for asking the affidavit in the earlier meeting was to get their dykes checked properly from the third party experts inasmuch as these dykes were originally constructed much earlier, in the present case in the year 1981. Plant is not able to produce any roadmap for the disposal of the stocked Fly Ash and the currently generated Fly Ash. A continuous process of stocking the Fly Ash is going on, which is causing environmental effect every day. In this view of the matter, the Committee is of the view that the Plant is liable for the compensation/penalty for causing environmental damage every day.

Later on, at the end, they have provided an affidavit. The averments made in the affidavit are vague and casual. The paragraphs are sworn on the 'personal knowledge' and not on the basis of documents. We are not satisfied with the averments made in the affidavit. Sri Jain submitted that some time may be allowed to get the Fly Ash Dyke inspected by the third party agencies. He prays and is allowed one month time to get the Fly Ash Dyke inspected by the third party agencies like IIT or any other agencies, who are experts on the subject. He further submitted that he may be allowed a week's time thereafter to give the reply of each and every point of the agenda of the meeting.

NTPC Shaktinagar: Shri Debashish Chattopadhyay, Chief General Manager submitted an affidavit in respect of the Fly Ash Dyke. From perusal of the affidavit it appears that the averments are vague and general in nature. The averments are sworn on the basis of personal knowledge and not on the basis of the documents. The Committee is not satisfied with the affidavit. Let the Plant may file a

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Obra Thermal Power Plant, Obra: The representative of the Plant submitted an affidavit in pursuance of the direction given by the Committee in the earlier meeting. We have perused the affidavit. The manner in which the affidavit has been submitted is not acceptable. It is, in fact, not an affidavit and nothing has been stated properly, supported by any document, as required by the Committee. Let the Company may file a fresh affidavit stating that their Fly Ash Dykes are structurally stable and there is no possibility of any breach, and also annexing the certificate in respect of the structural stability of the Fly Ash Dykes from a third party technical agency. The representative submitted that the Plant is raising the height of the Fly Ash Dykes after taking the advice from the IIT Roorkee. Committee directs that after the completion of the work, they will further get their Dykes inspected by the third party technical agency, namely, NEERI to get the certificate that the Dyke is fully structurally stable and there is no possibility of any breach. He submitted that although, at present, the Fly Ash Dykes is not operational but the Plant has negotiated with the NHAI and also got allotment of abandoned mines from the concerned Authorities. After getting the N.O.C. from the Department, they will fill the Fly Ash in the abandoned mines. In this way, they will be able to dispose off sufficient quantity of the Fly Ash. Let the Company may file a fresh affidavit, supported by documents, stating their Fly Ash Dykes are structurally stable and technically sound and also submit reply of the issues raised in the agenda within one month.

Prayagraj Thermal Power Plant : The representative states that although they have two Fly Ash Dykes but since their disposal of Fly Ash is at present 100%, there is no occasion to store the Fly Ash. The Plant is not facing any problem with regard to the Fly Ash Dyke. The Plant is, however, not operating in full capacity due to lack of coal in adequate quantity. Since their disposal of Fly Ash is to the nearby Industries, there may not be much problem of storage of fly ash in the Dykes.

Jaypee Bina Thermal Power Plant: The representative of the Company filed an affidavit. We have perused the affidavit. Let the Company may file a fresh affidavit within one month enclosing the certificate from the third party technical agency that their Fly Ash Dykes are structurally stable and there is no possibility of any breach. They may also submit the reply to each and every point of the agenda in the said affidavit.

Jaypee Nigrie Thermal Power Plant: The representative of the Company states that there is 100% disposal of the Fly Ash. There is no stock of Fly ash in the Dykes. Only bottom ash is filled in the Fly Ash Dykes. At present, there may be about 3.9 Lac MT bottom ash in the dykes. He stated that they have sought permission from the concerned Authority to fill up the old lying Ash for filling up in 04 abandoned Stone mines, which are also leased out to them for the quarry of stone. The total capacity of the mines is about 15 lac MT. On the permission being granted, they will be able to consume the entire stock of the bottom fly ash stored in the Fly Ash Dykes. Let the Company may file a fresh affidavit within one month enclosing the certificate from the third party technical agency that their Fly Ash Dykes are structurally stable and there is no possibility of any breach. They may also submit the reply to each and every point of the agenda in the said affidavit.

NTPC Meja : The representative of the Plant stated that their Plant has been commissioned in the year 2019. After commissioning of the Plant, the production of the Plant has not been properly carried on initially, for the shortage of the coal and at present due to technical fault. The production may likely to start very soon. Therefore, they are not facing any problem relating to the Fly Ash.

NTPC Dadri : The representative of the Plant states that there is no Fly Ash Dyke in their Plant. In the Plant premises, they have developed a huge Fly Ash Mount wherein they are directly sending dried fly ash from the Plant to the Fly Ash Mount through the pipeline. The permissible height of the Fly Ash Mount is 55 Meters. The Fly Ash Mount is full of trees which works as a binding of fly ash and avoids any damage during the rainy season. The creation of the Fly Ash Mount is a continuous process. There is no effect of Fly Ash effluents and affecting any air pollution and environment. On the contrary, due to heavy growth of plantation, which is about 2,00,000, over the Fly Ash Mount, the entire area is full of greenery and creates a better environment."

9. In view of above, the Committee observed that the fly ash could be managed by developing a fly ash mount. The Committee has made following recommendations:

"(I) All the Thermal Power Plants are directed to get their Fly Ash Dykes inspected by the third party agencies who are Technical expert to certify that their Fly Ash Dykes are technically sound and

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structurally sustainable and file an affidavit in this regard along with the certificate of the third party agencies.

(2) All the Thermal Power Plants may make a serious effort for 100% disposal of the currently generated Fly Ash and also for the disposal of the stocked Fly Ash.

(3) All the Thermal Power Plants may approach the District Administration with the request to allot abandoned mines (stone and coal) to them for the permission to fill the Flay Ash.

(4) Generation of Fly ash is a continuous process in all the Thermal Power Plants which is causing pollution of every day - Why the environment compensation on per day basis or month-to-month basis may not be imposed and recovered for the continuous pollution of air and water?

(5) There are number of Acts relating to air pollution and water pollution. The concerned authorities are directed to initiate the civil and criminal proceedings against these Thermal Power Plants who are causing air pollution and water pollution every day.

(6) U.P. Pollution Control Board under whose jurisdiction the Rihand Reservoir comes is directed to prepare a D.P.R. for desilting of Rihand Reservoir for its restoration to its original form.

(7) All the Thermal Power Plants are being cautioned to take the necessary steps, as directed above, failing which they will be subject to the penalty/environment compensation."

10. We are of the view that the recommendations on the subject of development of fly ash mounts and filling up of abandoned mines are issues which need to be examined by experts with regard to the safeguards necessary in the process, after studying the impact of environment. It is only after such a study that the development of mounts and filling up of abandoned mines can be undertaken. If there are pre-existing guidelines of MoEF&CC/CPCB on the subject, the same may be followed.

11. As regards desilting of Rihand reservoir, the same needs to be undertaken on scientific basis and cost recovered in the manner apportioned by CPCB. Apart from desilting, structural improvement of the dykes needs to be simultaneously taken up. CPCB may ensure that an action plan is prepared by the power plants whose dykes have breached. The issue of developing fly ash mounts and filling up of abandoned mines may also be got examined by the CPCB from its Expert Committee.

12. The CPCB has given report dated 26.09.2019 in response to order dated 19.07.2019. The CPCB has recommended payment of compensation of Rs. 155,42,85,300/- (One hundred fifty five crore forty two lac eighty five thousand three hundred). Since it is pointed out that vide order dated 04.11.2019 the Hon'ble Supreme Court has directed deferment of the proceedings, we defer the proceedings till the matter is decided by the Hon'ble Supreme Court.

13. We have also perused the report filed by the CPCB on 21.08.2019 with regard to compensation to be paid by the Essar Power in pursuance of order dated 19.07.2019. The assessed compensation may be recovered after following the due process of law.

14. We also find a letter from Justice Rajesh Kumar seeking extension of time. The report may be furnished as early as possible preferably by 31.12.2019. The structural steps for restoration of dykes may commence expeditiously, preferably by 31.12.2019 by Essar Power as well as NTPC.

15. The CPCB may give its reports on the subject of development of fly ash mounts and back filling of the abandoned mines and also cost apportionment for desilting and restoration of Rihand reservoir preferably by 31.12.2019. CPCB will be at liberty to consult/associate any expert/institution for the purpose.

List for further consideration on 18.02.2020.

Adarsh Kumar Goel, CP
S.P Wangdi, JM
K. Ramakrishnan, JM
Dr. Nagin Nanda, EM
Saibal Dasgupta, EM

November 05, 2019
Original Application No. 164/2018
(Earlier O.A.No.276/2013)
WITH
Execution Application No. 22/2018
IN O. A. No. 276/2013
DV

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Enclosure-4

कार्यालय अधिशासी अभियन्ता
जानपद अनुरक्षण खण्ड–तृतीय
अनपरा 'अ' तापीय परियोजना
उ0 प्र0 राज्य विद्युत उत्पादन निगम लि0
अनपरा – सोनभद्र

पत्रांकः 2112 / जा0अनु0ख0–तृतीय / अताप दिनांकः 22 / 09 / 2020

विषयः अनपरा तापीय परियोजना के राख बांध के निकट Ash Mound के निर्माण के सन्दर्भ में सर्वेक्षण कार्य एवं डी0पी0आर0 तैयार करने हेतु ऑफर के सम्बन्ध में।

प्रो0 प्रभात कुमार सिंह दीक्षित,
सिविल अभियन्त्रण विभाग,
भारतीय प्रौद्योगिकी संस्थान,
बनारस हिन्दू विश्वविद्यालय (बी0एच0यू0)
वाराणसी–221005।

उपरोक्त विषयक स्वपत्रांकः IIT (BHU)/CE/2020-21/ दिनांकः 03.09.2020 का सन्दर्भ ग्रहण करने का कष्ट करें। सन्दर्भित पत्र के माध्यम से आपके द्वारा COVID 19 महामारी के दृष्टिगत अनपरा तापीय परियोजना के राख बांध के निकट Ash Mound के निर्माण के सन्दर्भ में सर्वेक्षण कार्य एवं डी0पी0आर0 तैयार करने हेतु असमर्थता व्यक्त की गयी तथा आपके द्वारा उपरोक्त कार्य को परियोजना स्तर से सम्पन्न कराकर पुनरीक्षध आख्या (Vetting report) हेतु सहमति दी गयी थी। तत्क्रम में Ash Mound के निर्माण की विस्तृत कार्य बीजक मात्रा, ड्राइंग एवं मात्राओं का आंकलन किया गया।

अतः अनुरोध है कि अनपरा तापीय परियोजना से उत्सर्जित राख के उपयोग के दृष्टिगत ग्राम–बेलवादह में राख बांध के अन्तर्गत Ash Mound के निर्माण की विस्तृत कार्य बीजक मात्रा, ड्राइंग एवं मात्राओं को अतिशीघ्र Vett करने का कष्ट करें, यदि इसमें किसी संशोधन की आवश्यकता हो तो अविलम्ब परियोजना को सूचित करने का कष्ट करें जिससे कि इस कार्य हेतु अग्रिम कार्यवाही की जा सके।

संलग्नक– यथोपरि।

(अजय कुमार राय)
अधिशासी अभियन्ता

प्रतिलिपिः–

1. मुख्य अभियन्ता (प्रशासन), अ0ता0प0, अनपरा–सोनभद्र।
2. अधीक्षण अभियन्ता, जानपद अनुरक्षण मण्डल–प्रथम, अ0ता0प0, अनपरा–सोनभद्र।

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Appendix- XXXI

नॉर्दर्न कोलफील्ड्स लिमिटेड
खड़िया परियोजना
(मिनिरत्न कंपनी)
(कोल इण्डिया लिमिटेड की अनुषंगी कंपनी)

एन सी एल
NCL

Northern Coalfields Limited
Khadia Project
(A Miniratna Company)
(A subsidiary of Coal India Limited)

Digital India
Power To Empower

Office of the General Manager

स्वच्छ भारत

CIN- U10102MP1985GOI003160
An ISO: 9001, ISO: 14001 & OHSAS: 18001 Certified Company
थाना–शक्तिनगर, जिला–सोनभद्र (उ0प्र0) पिन–231222/ Thana-Shaktinagar, Dist. Sonebhadra (U.P.) Pin- 231222
Phone: 05446- 232274, (FAX) 05446- 232274 Email: cgm.khd@gmail.com, website : www.nclcil.in

No. KHD/GM/M/Env./20-21/2583 Date:- 03/10/2020

To,
Chairman
Oversight Committee,
Hon'ble NGT

Subject:- Steps being taken for reduction of coal transportation of Khadia Project through road mode.

Dear Sir,

With regard to coal transportation through road mode, a stay order has been issued vide order dated 22.04.2019 by Hon'ble Supreme Court stating "Status quo, as of today, shall be maintained, in the meantime" (Copy enclosed). Further, vide order dated 01.07.2019, it was clarified that "Status quo order passed by this court on 22.04.2019 is clarified to mean that transportation by road will continue in the meanwhile" (Copy enclosed).

Further in order to reduce the coal transportation through road mode by Khadia Project of NCL, it is to state that Khadia Project of NCL has already installed two nos. of Coal handling Plants having capacity of 04 million tonne per annum and 06 million tonne per annum through which coal is being dispatched through Merry-Go-Round (MGR) System. For further increase in the dispatch capacity of Khadia Project through rail mode, a wharf wall (railway siding) of 04 million tonne per annum capacity is proposed and Letter of Award for the same has already been issued on 26.09.2020. It is likely to be made operational by December'2021.

Yours faithfully,

03/10/2020

General Manager
Khadia Area

Copy to:-
(1) Regional Officer, UP Pollution Control Board, Robertsganj
(2) General Manager, NCL Singrauli

ITEM NO.11 COURT NO.5 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No. 5032/2019

(Arising out of impugned final judgment and order dated 24-01-2019 in OA No. 123/2019 and 28-08-2018 in OA No. 164/2018 passed by the National Green Tribunal)

NORTHERN COALFIELDS LTD Petitioner(s)

VERSUS

ASHWANI KUMAR DUBEY & ORS. Respondent(s)

(With IA No.41772/2019-CONDONATION OF DELAY IN FILING and IA No.41777/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.41773/2019-APPROPRIATE ORDERS/DIRECTIONS)

Date : 22-04-2019 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s)
Mr. Tushar Mehta, SG.
Mr. Anip Sachthey, Sr. Adv.
Mr. Ankur Gupta, Adv.
Ms. Anjali Chauhan, Adv.
Ms. Ria Sachthey, Adv.
M/s ARS Associates, AOR

For Respondent(s)
Mr. Ashwani Kumar Dubey, Caveator-in-person.

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

Status quo, as of today, shall be maintained, in the meantime.

Signature Not Verified
Digitally signed by NIDHI AHUJA
Date: 2019.04.22 17:01:34 IST
Reason:

(NIDHI AHUJA)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR

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ITEM NOS.33+62 COURT NO.5 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 17015/2019

(Arising out of impugned final judgment and order dated 28-08-2018 in OA No. 164/2018 03-01-2019 in OA No. 164/2018 passed by the National Green Tribunal)

LANCO ANPARA POWER LIMITED Appellant(s)

VERSUS

ASHWANI KUMAR DUBEY & ORS. Respondent(s)

(IA No.79728/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.79726/2019-CONDONATION OF DELAY IN FILING APPEAL and IA No.79727/2019-CLARIFICATION/DIRECTION)

WITH

Civil Appeal Nos. 4251-4252/2019

I.A. No. 41773/2019 - APPROPRIATE ORDERS/DIRECTIONS
I.A. No. 92448/2019 - APPROPRIATE ORDERS/DIRECTIONS
I.A. No. 92385/2019 - APPROPRIATE ORDERS/DIRECTIONS
I.A. No. 92241/2019 - APPROPRIATE ORDERS/DIRECTIONS
I.A. No. 92232/2019 - APPROPRIATE ORDERS/DIRECTIONS
I.A. No. 41777/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
I.A. No. 91935/2019 - STAY APPLICATION

Date : 01-07-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Gopal Jain, Sr. Adv.
Mr. Gaurav Dudeja, Adv.
Mr. Akarsh Garg, Adv.
Mr. Nakwar Luthra, Adv.
Mr. Archit Upadhayay, AOR

Mr. Tushar Mehta, SG
Mr. Anip Sachthey, Sr. Adv.
Mr. V.K. Biju, Adv.
Ms. Anjali Chauhan, Adv.
Ms. Ria Sachthey, Adv.

For Ms. ARS Associates, AOR

Signature Not Verified
Digitally signed by R
Date: 2019.07.02
16:24:25 IST
Reason:

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For Respondent(s) Caveator-in-person

Mr. Ashwarya Sinha, AOR

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.

Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Anshuman Srivastava, Adv.
Mr. Nishant Rao, Adv.
Mr. E.C. Agrawala, AOR

Mr. Kapil Sibal, Sr. Adv.
Mr. B.P. Patil, Sr. Adv.
Ms. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Trishala Trivei, Adv.
Mr. Rajat Jariwal, Adv.
Mr. Sanjeev Kumar, Adv.
For M/s. Khaitan & Co. AOR

Mr. Biraja Mahapatra, Adv.
Mr. Kiran Kumar Patra, AOR

Mr. Bharat Sangal, Sr. Adv.
Laimon Rani Baro, Adv.
Mr. Kartik Nagarkatty Uday, AOR
Vidyushi Garg, Adv.

Mr. Rakesh Kr. Khanna, Sr. Adv.
Mr. Pankaj Sharma, Adv.
Mr. Snehashish Mukherjee, AOR

UPON hearing the counsel the Court made the following

O R D E R

Civil Appeal Diary No. 17015/2019:

Delay condoned.

Application seeking exemption from filing certified copy of the impugned order is allowed.

Issue notice.

Status *quo*, as of today, shall be maintained, in the meantime.

Tag with C.A. Nos. 4251-5252/2019.

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I.A. Nos. 41773/2019, 92448/2019, 92385/2019, 92241/2019, 92232/2019 & 92232/2019 in C.A. Nos. 4251-4252/2019:

Status *quo* order passed by this Court on 22.04.2019 is clarified to mean that transportation by road will continue in the meanwhile.

I.As stand disposed of.

(RENU DIWAN)
ASSISTANT REGISTRAR

(R. NATARAJAN)
COURT MASTER (SH)